

LOK SABHA

REPORT OF THE JOINT COMMITTEE ON WAQF (AMENDMENT) BILL, 2024

EIGHTEENTH LOK SABHA



LOK SABHA SECRETARIAT
NEW DELHI
JANUARY, 2025/ MAGHA, 1946 (SAKA)

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REPORT OF THE JOINT COMMITTEE ON WAQF (AMENDMENT) BILL, 2024

(EIGHTEENTH LOK SABHA)

Presented to the Hon'ble Speaker on 30.01.2025

Presented to Lok Sabha on 13.02.2025

Laid in Rajya Sabha on 13.02.2025



LOK SABHA SECRETARIAT NEW DELHI JANUARY, 2025/ MAGHA, 1946 (SAKA)

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COMPOSITION OF JOINT COMMITTEE ON THE WAQF (AMENDMENT) BILL, 2024

Shri Jagdambika Pal - Chairperson

MEMBERS

Lok Sabha

- 2. Dr. Nishikant Dubey
- 3. Shri Tejasvi Surya
- 4. Smt. Aparajita Sarangi
- 5. Dr. Sanjay Jaiswal
- 6. Shri Dilip Saikia
- 7. Shri Abhijit Gangopadhyay
- 8. Smt. D. K. Aruna
- 9. Shri Gaurav Gogoi
- 10. Shri Imran Masood
- 11. Dr. Mohammad Jawed
- 12. Shri Mohibbullah
- 13. Shri Kalyan Banerjee
- 14. Shri A. Raja
- 15. Shri Lavu Sri Krishna Devarayalu
- 16. Shri Dileshwar Kamait
- 17. Shri Arvind Sawant
- 18. Shri Mhatre Balya Mama Suresh Gopinath
- 19. Shri Naresh Ganpat Mhaske
- 20. Shri Arun Bharti
- 21. Shri Asaduddin Owaisi

Rajya Sabha

- 22. Shri Brij Lal
- 23. Dr. Medha Vishram Kulkarni
- 24. Shri Gulam Ali
- 25. Dr. Radha Mohan Das Agrawal
- 26. Dr. Syed Naseer Hussain
- 27. Shri Mohammed Nadimul Haque
- 28. Vacant*
- 29. Shri M. Mohamed Abdulla
- 30. Shri Sanjay Singh
- 31. Dr. Dharmasthala Veerendra Heggade

^{*} vice Shri V. Vijayasai Reddy resigned from the Membership of Rajya Sabha w.e.f 25.01.2025.

SECRETARIAT

1.	Shri J. M. Baisakh	Joint Secretary
2.	Shri Sanjay Sethi	Director
3.	Smt. Swati Parwal	Deputy Secretary
4.	Smt. Banani Sarker Joshi	Under Secretary
5.	Ms. Deepika	Under Secretary
6.	Ms. Jisha James	Under Secretary
7.	Shri Inam Ahmed	Committee Officer
8.	Ms. Melody Vungthiansiam	Committee Officer
9.	Shri Mohammad Saleem	Committee Officer
10.	Shri Anand Prakash	Assistant Committee Officer
11.	Shri Vikash Kumar	Assistant Committee Officer
12.	Shri Mohammad Irfan	Senior Secretariat Assistant
13.	Shri Naulesh Kumar	Secretariat Assistant
14.	Shri Naveen Punia	Secretariat Assistant
15.	Shri Ram Das Yadav	Senior Reprographer
16.	Shri Keshar Singh	MTS Grade-I
17.	Shri Vijay Singh	MTS Grade-II
18.	Shri Subhash Bhatta	Work Attendant Grade-I

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1.	Dr. Chandra Shekhar Kumar	Secretary
2.	Shri Shersha C. Shaik Mohiddin	Joint Secretary
3.	Shri S.P. Singh Teotia	Director

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

1.	Dr. Rajiv Mani	Secretary
2.	Shri Diwakar Singh	Additional Secretary
3.	Ms. Sunita Anand	Additional Secretary
4.	Shri Shanti Bhushan	Deputy Legislative Counsel

INTRODUCTION

- I, the Chairperson of the Joint Committee on the Waqf (Amendment) Bill, 2024 to which 'The Waqf (Amendment) Bill, 2024' was referred, having been authorized by the Committee to present the Report on their behalf, present this Report with the Bill as reported by the Joint Committee annexed thereto.
- 2. The Waqf (Amendment) Bill, 2024 was introduced in Lok Sabha on 8th August, 2024. The Motion for reference of the Bill to a Joint Committee of both the Houses of Parliament was moved in Lok Sabha on 9th August, 2024 by Shri Kiren Rijiju, the Minister of Minority Affairs, (Appendix-I) and concurred by the Rajya Sabha on the same day. (Appendix-II).
- 3. As per the motion moved in the House, the Joint Committee was to make a report to the House till the last day of the first week of the Winter Session, 2024. The Committee were given extension of time for presentation of the Report till last day of the Budget Session. A Motion of Extension in this regard was moved in Lok Sabha on 28.11.2024. (Appendix-III)
- 4. Keeping in view the importance of the Bill and its wide ranging implications, the Committee decided to call memoranda to obtain the views from public in general and experts/stakeholders and other concerned organisations in particular on the provisions of the aforesaid Bill. Accordingly, a press communiqué inviting memoranda from them was issued on 29th August, 2024 in national and regional newspapers through the Central Bureau of Communication. The Committee received 97,27,772 memoranda in total, through both physical and digital mode. A statement of memoranda which were forwarded to the Ministry of Minority Affairs for obtaining comments has been appended as Annexure-B.
- 5. The Joint Committee held Thirty Six sittings wherein, they heard the views/suggestions of the representatives of various Ministries/Departments viz. Ministries of Minority Affairs, Law and Justice, Railways (Railway Board), Housing and Urban Affairs, Road Transport and Highways, Culture (Archaeological Survey of India), State Governments, State Waqf Boards and experts/stakeholders. Sitting wise list of witnesses who appeared before the Joint Committee for oral evidence is enclosed as Annexure-A.
- 6. The Committee also undertook three study visits: (i) Mumbai, Ahmedabad, Hyderabad, Chennai and Bengaluru from 26th September to 1st October, 2024; (ii) Guwahati and Bhubaneswar from 9th to 11th November, 2024; and (iii) Patna, Kolkata and Lucknow from 18th to 21st January, 2025 wherein informal discussions with experts/stakeholders/other concerned organizations, Waqf Boards and the representatives of State Governments and State Minority Commissions were held. (Annexures C and D).
- 7. The Committee conducted exhaustive deliberations on the subject which included interaction with 284 stakeholders, 25 State Waqf Boards, 15 State Governments, 5 Minorities Commission and 20 Ministers/MPs/MLAs/MLCs.
- 8. Thereafter the Joint Committee completed Clause by Clause consideration of all Clauses of the Bill at their 37th sitting held on 27th January, 2025 and amendments moved by the Members were put to vote and adopted by Majority Votes as reflected in the Minutes of the Sitting from Page No. 534 to 543. The Bill as reported by the Joint Committee is appended as Appendix VI.

- 9. The Joint Committee, in their 38th sitting held on 29th January, 2025 considered and adopted the draft report comprising of 655 pages by a majority vote reflected in the Minutes from Page No. 544 to 546 and authorized the Chairperson to present the report on their behalf. The Committee also decided that one copy of the proceedings of the sittings of the Committee and two copies each of the memoranda as received by the Committee on the Bill from various stakeholders and replies received from the Ministry of Minority Affairs may be placed in the Parliament Library for reference of the Members of Parliament, after the Report has been presented to Parliament.
- 10. Eight Notes/minutes of dissent have been received from the Twelve Members of the Joint Committee comprising of 281 pages attached at Appendix-V.
- 11. The Joint Committee wish to express their thanks to the representatives of the Ministry of Minority Affairs and Ministry of Law and Justice (Legislative Department and Department of Legal Affairs) who appeared before the Joint Committee and placed their considered views to the points raised by the Members of the Joint Committee during the sittings held in connection with examination of the Bill. The Joint Committee would also like to express their sincere thanks to the representatives of other Union Ministries, State Governments/UTs/Waqf Boards and other experts/stakeholders who appeared before the Joint Committee and candidly presented and submitted their views about the impact of various provisions of the Bill.
- 11. The Secretarial assistance to the Committee was provided by the Lok Sabha Secretariat and a special Cell had been created for this purpose. The Joint Committee also like to acknowledge the sincere and devoted efforts made by the Officers of Lok Sabha Secretariat in facilitating conduct of all the sittings of the Joint Committee and for preparing the draft Report. The Committee place on record their deep appreciation for the commendable work done by S/Shri J.M. Baisakh, Joint Secretary; Sanjay Sethi, Director; Smt. Swati Parwal, Deputy Secretary; Smt. Banani Sarker Joshi, Under Secretary; Ms. Deepika, Under Secretary; Ms. Jisha James, Under Secretary; Inam Ahmed, Committee Officer; Ms. Melody Vungthiansiam, Committee Officer; Mohammad Saleem, Committee Officer; Anand Prakash, Assistant Committee Officer; Vikash Kumar, Assistant Committee Officer; Mohammad Irfan, Senior Secretariat Assistant; Naulesh Kumar, Secretariat Assistant, Naveen Punia, Secretariat Assistant; Ram Das Yadav, Senior Reprographer; Keshar Singh, MTS Grade-I; Vijay Singh, MTS Grade-II and Subhash Bhatta, Work Attendant Grade-I.

NEW DELHI 29th January, 2025 9 Magha, 1946 (SAKA)

JAGDAMBIKA PAL CHAIRPERSON, JOINT COMMITTEE ON THE WAQF (AMENDMENT) BILL, 2024

CHAPTER I

INTRODUCTORY

Concept of 'Waqf'

'Waqf' has been defined as the permanent dedication by any person of any movable or immovable property for any purpose recognised by Muslim Law as pious, religious or charitable. (Section 3(r) of The Waqf Act, 1995). The term "Waqf" and its plural form, auqaf, are derived from the Arabic root verb, "Qif", which has the basic meaning of "to stop" or "to hold". Another interpretation links it to the word "waqafa," which carries a similar meaning.

- 1.2 The concept of 'waqf' is rooted in Islamic laws and traditions. It refers to an endowment made by a Muslim for charitable or religious purposes, such as building mosques, schools, hospitals, or other public institutions. Another defining feature of a waqf is that it's inalienable *ie*. it cannot be sold, gifted, inherited or encumbered. Therefore once a property is divested from the waqif, i.e., the creator of a waqf, it vests in God and as per Islamic belief since God is ever lasting, so is the 'waqf property'
- 1.3 While the word 'waqf' is not mentioned in the Holy Quran , yet several Holy Quranic verses (ayahts) emphasize the importance of charity, giving in the way of God and supporting the welfare of the community, which are closely related to the idea of waqf, example,

'Encouragement to Give in Charity Surah Al-Baqarah (2:261), Spending for the Sake of Allah Surah Al-Baqarah (2:267), Sustaining Charitable Deeds Surah Aale-Imran (3:92), Helping Others through Charity Surah Al-Baqarah (2:177),' etc

1.4 While the holy Quran sets the foundation for charitable giving, the practice of waqf is more directly derived from Hadiths .One of the most well-known Hadiths regarding waqf is Sahih al-Bukhari 2737 which serves as the basis for the Islamic institution of Waqf, showing how wealth and property can be dedicated to charity, and the income generated from the endowment is continuously used for good deeds.

Evolution of Waqf in India

1.5 The concept of Waqf was introduced to India with the arrival of Islam and the establishment of Muslim rule. The history of Waqf in India can be broadly divided into three key eras: the Islamic period, the British colonial period, and the post-independence era.

Islamic Period- 2nd Century A.H. (8th Century CE):

1.6 During Muslim rule in India Waqf properties were under strict central control, with the monarch as the supreme authority. While there was some decentralization with provincial and district officers, like the Sadr-e Subah and Sadr-e-Sarkar, managing Waqf properties, but the ultimate control remained with the central authority.

British Colonial Period (Pre-Independence Legislations)

- 1.7 As compared to the Medieval era, during the British period, there was a gradual shift towards decentralization in respect of administration of Waqf properties. Some of the regulations introduced by the British include:-
- **1810:** The Bengal Code Regulation XIX of 1810 sought to manage the rents and produce for the upkeep of mosques, temples and public buildings. This marked the beginning of minimal state interference in Waqf property administration by the British.
- **1817:** The Madras Code Regulation VII of 1817 was introduced for the due appropriation of the rents and produce of lands granted for the support of mosques, Hindu temples and colleges, or other public purposes in Fort St. George Presidency.
- **1863:** Religious Endowments Act Formalized the policy of non-interference in religious endowments, including Waqf properties. It brought an end to control of government and introduced management by local committees with a provision for intervention by Civil Courts, whenever needed.
- **1890:** Charitable Endowments Act, 1890-It was enacted during British rule in India to provide a legal framework for the management and administration of charitable endowments. This Act applied to both religious and non-religious charitable institutions and was intended to ensure that

funds and properties dedicated for charitable purposes were properly managed, safeguarded, and utilized in accordance with the objectives of the donor or trust deed.

- 1.8 Apart from these legislations, the British government also enacted the following laws to specifically deal with Muslim practice of wakf:-
- 1913: Mussalman Waqf Validating Act 1913—The first legislation which officially recognized the concept of Waqf in India. It (a) legalized Waqf-alal-Aulad (family Waqf) by recognizing that a Waqf could be created for both the benefit of the family and for charitable purposes. (b) Ensured that after the death of the beneficiaries (family members), the property would revert to charitable or religious uses as per Islamic law. (c) The Act helped to protect Waqf properties from inheritance disputes and the application of colonial property laws that could otherwise challenge their legal status.
- 1923: The Mussalman Wakf Act of 1923 was one of the earliest effort by the British government to regulate Muslim wakfs, driven by concerns over mismanagement. It required trustees to maintain and submit accounts, helping protect wakf properties from misuse and preventing unauthorized sales or mortgages.
- **1930:** Mussalman Waqf Validating Act 1930 Provided retrospective validity to all family auquaf and extended the Act's applicability across India.
- **1934:Bengal Waqf Act 1934** Established a mechanism for supervising waqfs in Bengal, leading to the creation of the Bengal Waqf Board.
- **1935:** Mussalman Waqf (Bombay Amendment) Act Amended the 1923 Act to enhance waqf management and its application to the Bombay Presidency.
- **1936:United Provinces Muslim Waqfs Act** Created the Central Waqf Board in Uttar Pradesh, followed by similar legislation in Bihar in 1948.
- **1939**: **Hyderabad Endowment Regulation Act-** The Princely state of Hyderabad passed the Hyderabad Endowment Regulation Act in 1939.
- **1943:Delhi Waqf Board Established** Further expansion of Waqf Boards in India with the creation of the Delhi Waqf Board.

Post-Independence Legislations

1.9. The Indian Constitution assigned the administration of trusts and religious endowments to both Central and State governments, necessitating uniform legislation for Waqf management.

1954: **Wakf Act, 1954** - The Waqf Act of 1954, the first post-independence legislation was introduced to regulate and manage Waqf properties and to ensure that the income generated from these properties was used for their intended charitable or religious purposes.

1959, 1964, 1969: Amendments to the Wakf Act, 1954—Over time, several issues emerged under the 1954 Waqf Act, including mismanagement, poor and faulty record keeping, lack of transparency, inadequate government oversight, and conflicts with state laws. While amendments addressed some concerns, the need for further reforms remained.

1976- While the Wakf Amendment Bill of 1969 was pending, there was a call for a committee to assess Waqf administration and recommend changes. In 1976, the Indian Government established the Waqf Inquiry Committee to examine the management of Waqf properties and the effectiveness of the 1954 Act. The Committee's report revealed significant issues, including corruption, encroachment, and the need for reforms in Waqf administration.

1984: Waqf Amendment Act – was enacted based on the Wakf Inquiry Committee's recommendations, but had limited implementation since only 2 provisions were accepted namely (i) Increasing the period of limitation for filling suits in respect of waqf properties in adverse possession from 12 years to 30 years and (ii) Application of provisions of Waqf Act 1954, to the evacuee properties.

1995: Waqf Amendment Act - After careful consideration of the objections to the 1984 Act and holding extensive discussions with Muslim community leaders, it was decided to introduce a comprehensive Bill on Waqf matters incorporating the key features of the 1954 Act and provisions of the 1984 Act where consensus was reached. A comprehensive Wakf Act 1995 was enacted and the Act of 1954 along with Amendment Acts were repealed. It was a comprehensive legislation aimed at better Waqf administration.

2006: Prime Minister's High Level Committee for preparation of Report on Social, Economic and Educational status of the Muslim Community of India (Sachar Committee) submitted their Report. The Report highlighted inefficiencies in waqf management and suggested reforms, including better financial practices and increased representation.

2008: A Joint Parliamentary on Waqf Board headed by Shri K Rahman Khan in their 9th Report emphasized the need for transparency, better documentation, and computerization of Waqf properties.

2013: **Waqf Amendment Act, 2013** - This amendment aimed to enhance transparency, further tighten rules on leasing Waqf properties, and improve the functioning of Waqf Boards by mandating the appointment of professionals with expertise in law and finance. It also introduced stricter provisions for waqf management, including penalties for encroachments and better representation on Waqf Boards.

Waqf (Amendment) Bill, 2024

- 1.10 Over the past decade since the 2013 Amendment to the Waqf Act, various concerns about the management of Waqf Boards have been raised, necessitating remedial action. Various rigid measures introduced in 2013, lead to widespread distress and increase in litigation. Concerns regarding inefficient administration of auqaf necessitated need of further amendments in Waqf Act, 1995. Key issues that necessitated the Waqf (Amendment) Bill, 2024 include:
 - a) Complaints regarding the appointment of Mutawalli/Management Committees, encroachment, mismanagement, misuse of power, and poor record-keeping.
 - b) The need to rationalize State Waqf Board powers, including broader, nomination-based membership, and the inclusion of non-Muslim members to improve management.
 - c) Reducing the contribution from Auquaf to State Waqf Boards from 7% to 5% of net annual income, allowing Auquaf to better serve their charitable and religious purposes.
 - d) Extensive litigation, particularly regarding land ownership, calls for a more effective Tribunal system to reduce court cases.
 - e) Manual and paper-based registration processes delay operations; there is a need for full computerization to improve oversight of income and expenditure.

- f) The survey of auquaf remains incomplete a decade after the amendment, with some states yet to begin.
- 1.11 Additionally, several representations were submitted to the Ministry, highlighting the need for legislative amendments. These include:
 - a) Mismanagement of Waqf properties.
 - b) Deliberate encroachment and unlawful transfer of Waqf land.
 - c) Inefficient functioning of Waqf Tribunals.
 - d) Sweeping powers to arbitrarily declare property as Waqf (as per Section 40 of the 1995 Act).
 - e) Allegations against Waqf Board officials, along with 279 general grievances.
 - f) Representation from the Ahmadiya community.
- 1.12 Besides, the above, the Ministry also took into cognizance the numerous questions/ queries raised by Members of Parliament on the functioning of the Waqf Act, 1995.
- 1.13 Therefore, with an intention to review the Waqf Act, 1995, the Ministry of Minority Affairs, the nodal Ministry for the Bill, conducted extensive consultations with a wide range of stakeholders as detailed below:-

Date	All stakeholders / Public	All stakeholders / Public Agreed points for making		
&Place		suitable changes in proposed		
13.07.2023	Representative from general	• Improvement in constitution of Waqf Boards-		
Mumbai	public concerning improved	Making State Waqf Boards (SWBs) broad based, CEO		
	management of waqf;	being full time and Sr. Officer of State Government.		
24.07.2023	Officials of concerned State			
Lucknow,	Waqf Board and general	• Improvement in Waqf Management System of India		
Uttar	public.	(WAMSI) Portal- to provide manpower assistance to		
Pradesh		the SWBs for making entries in the Waqf		
20.07.2023	State Government's	Management System of India (WAMSI)Portal		
Scope	representative, Chairperson			

Complex,	and CEOs of State Waqf	•Efficient Management and Utilization of Waqf
New Delhi	Boards from 19	properties
	(States/UTs).	Comment of the control of the contro
07.11.2023	State Government	Survey and mutation must
Vigyan	Representative, Chairperson	• Litigation - Strengthening of Tribunals such as two
Bhawan,	and CEOs of State Waqf	member Tribunal and to declare any Tribunal to
New Delhi	Boards.	function as Waqf Tribunal
		Appeal in High Court;
		Efficient Financial management
		• Role and responsibilities of Mutawalli- Rationalize
		terms and condition for appointment of Mutawalli.

- 1.14 The proposed Bill is a comprehensive legislative effort aimed at modernizing waqf administration, reducing litigation, and ensuring the efficient management of waqf properties. The proposed amendments intend to address the shortcomings of Waqf Act, 1995 and rectify the anomalies introduced by the 2013 (Amendment) Act.
- 1.15 In view of the above, the Government introduced in Lok Sabha on 08 August, 2024, the Waqf (Amendment) Bill, 2024 (Bill No. 109 of 2024), further to amend the Waqf Act, 1995 while introducing the same the Minister-in-charge of the Bill proposed constituting a Joint Committee and referring the Bill to it. Subsequently, a motion was moved and adopted by Lok Sabha on 09 August, 2024 for the constitution of a Joint Parliamentary Committee for the purpose of examination of the Bill and report to the House by the last day of the first week of the Winter Session, 2024. A motion was also moved in and adopted by Rajya Sabha on 09 August, 2024 concurring with the recommendation of Lok Sabha for nomination of Members from Rajya Sabha to the Joint Parliamentary Committee. A Joint Committee of both Houses of Parliament consisting 21 Members from Lok Sabha and 10 Members from Rajya Sabha under the Chairpersonship of Shri Jagdambika Pal, MP, Lok Sabha was constituted on 13 August, 2024 to examine the Bill and report.

- 1.16 As mentioned above, the Joint Committee had to present the Report on the Bill by the last day of the first week of the Winter Session, 2024. However in view of the fact that a very large number of organizations were yet to present their views in front of the Committee and the enormity of the assigned task and the exercise undertaken, the Committee sought extension of time from the House for the finalisation of the Report. Accordingly, motion was moved in Lok Sabha on 28 November, 2024, seeking extension of time which were adopted by the House. As per the extension granted, the Joint Committee would present the Report to the House by the last day of the Budget Session .
- 1.17 In the process of the examination of the Bill, the Committee, in their first Sitting on August 22, 2024, decided to issue a Press Communique on 29th August, 2024 inviting views/suggestions from the Stakeholders/Experts/Public at large on the proposed amendments contained in the Bill. In response to that, an unprecedented number of submissions of more than 92.28 lakh Memoranda were received through email/post and scrutinised by the Committee.
- 1.18 Further, for seeking wider consultation, the Committee undertook three Study Visits to directly hear from the Interest groups/Stakeholders/Public Representatives/Waqf Boards, Minority Commissions and State Governments. The first Study Visit was undertaken to Mumbai, Ahmedabad, Hyderabad, Chennai and Bengaluru from 29 September, 2024 to 01 October, 2024. The Second Study Visit was undertaken to Guwahati and Bhubaneshwar from 09 November to 11 November, 2024. The Third Study visit was undertaken to Patna, Kolkata and Lucknow from 18 January, 2025 to 21 January, 2025.
- 1.19 Apart from the aforesaid Memoranda received against the Press Communique, the Committee also received views/suggestions from other Stakeholders/Public representatives through various other sources *viz*. directly, during Study Visits or through Members. A comprehensive list of Stakeholders/Organisations/Associations/Individuals from whom Memoranda were received, examined and considered by the Committee is given at Annexure C.
- 1.20 Apart from receiving Memoranda and undertaking Study Visits, the Committee also took oral evidence/heard the views of the Public Representatives/Experts/Organisations/Associations/Official stakeholders.

1.21 The Committee also heard the views of the representatives of the State Governments of Maharashtra, Gujarat, Andhra Pradesh, Telangana, Tamilnadu, Karnataka, Assam, Odisha, Madhya Pradesh, Rajasthan, Bihar, West Bengal and Uttar Pradesh on the amendments proposed in the Bill. During the Study Visits and at Delhi, the Committee held discussions with the representatives of twenty five Waqf Boards mentioned below and sought written submissions from the remaining.

(i)	Uttar Pradesh Sunni Waqf Board,	(ii)	Telangana,
(iii)	Rajasthan	(iv)	Punjab,
(v)	Haryana	(vi)	Uttarakhand
(vii)	Delhi	(viii)	Maharashtra
(ix)	Madhya Pradesh,	(x)	Gujarat
(xi)	Andhra Pradesh	(xii)	Kerala
(xiii)	Karnataka	(xiv)	Tamilnadu
(xv)	Chhattisgarh	(xvi)	Assam
(xvii)	Manipur	(xviii)	Tripura
(xix)	Meghalaya	(xx)	Odisha
(xxi)	Bihar Shia Waqf Board	(xxii)	Bihar Sunni Waqf Board
(xxiii)	Jharkhand	(xxiv)	West Bengal
(xxv)	Uttar Pradesh Shia Waqf Board		

Further, besides the nodal Ministry, i.e., the Ministry of Minority Affairs, the Committee heard the views of the Ministry of Housing and Urban Affairs, Ministry of Road Transport and Highways, Ministry of Railways and the Ministry of Culture (Archaeological Survey of India) on the proposed amendments.

1.22 The Committee obtained Background Note, Written Reply, Post-Evidence Information/Clarification and other requisite documents from the Ministries of Minority Affairs, Law & Justice (Department of Legal Affairs and Legislative Department) and other above-stated Ministries. The Committee also took oral evidences of the representatives of the aforesaid Ministries/Departments on 22.08.2024, 05.09.2024, 06.09.2024, 15.10.2024, 21.10.2024,

29.10.2024, 21.11.2024, 27.11.2024 and 05.12.2024. The representatives of the Ministries/Departments of Minority Affairs and Law & Justice however remained present in all the sittings of the Committee.

1.23 Additionally, the Committee gathered inputs from a wide range of stakeholders. The following table outlines the Committee's sessions that contributed to the development of its report:-

Sitting No.	Date	Ministry/Expert/Stakeholder	Duration of the Sitting
1	22.08.2024	Ministry of Minority Affairs	02 hrs 55 min.
	22.08.2024	Ministry of Minority Affairs	03 hrs 25 min
2	30.08.2024	 All India Sunni Jamiyatul Ulama, Mumbai Indian Muslims of Civil Rights (IMCR), New Delhi. 	03 hrs 15 min.
3	30.08.2024	 Uttar Pradesh Sunni Central Waqf Board. Rajasthan Board of Muslim Waqf. 	05 hrs 10 min
4	05.09.2024	Ministry of Housing and Urban Affairs.	03 hrs 20 min.
5	05.09.2024	 Ministry of Road Transport and Highways; Ministry of Railways. 	03 hrs 05 min.
6	06.09.2024	Archaeological Survey of India, Ministry of Culture	03 hrs 30min.
7	06.09.2024	 Zakat Foundation of India Telangana Waqf Board . 	04 hrs 10 min.
8	19.09.2024	 Prof. Faizan Mustafa, Vice Chancellor Chanakya National Law University, Patna All India Pasmanda Muslim Mahaaz, Delhi 	04 hrs 05 min
9	19.09.2024	All India Muslim Personal Law Board (AIMPLB), Delhi	04 hrs 55 min.
10	20.09.2024	All India Sufi Sajjadanashin Council (AISSC), Ajmer	03 hrs 35 min.

11.	20.09.2024	1. Muslim Rashtriya Manch, Delhi	04 hrs 10 min
		2. Bharat First, Delhi	
12	14.10.2024	Jamiat Ulama-i-Hind, Delhi	03 hrs 30 min
13	14.10.2024	1. Shri Anwar Manippadi, former Chairman, Karnataka State Minorities Commission	04 hrs 45 min
		2.Shrimahant Sudhirdas Maharaj, President, Shri Kalaram Temple, Nasik	
		3.Shri Vishnu Shankar Jain, Advocate, Supreme Court of India	
		4Shri Ashwini Kumar Upadhyay, Advocate, Supreme Court of India	
		5.Ms. Amita Sachdeva, Advocate and President, Hindu Janajagruti Samiti, Goa	
		6. Shri Chetan Dahanajaya Rajhansa, National Spokesperson, Sanatan Sanstha, Goa	
14	15.10.2024	1. Ministry of Minority Affairs	06 hrs 50 min
		2. Ministry of Law & Justice	
15	15.10.2024	1. Ministry of Minority Affairs	06 hrs 45 min
1.0	22.10.2024	2. Ministry of Law & Justice	02 1 10
16	22.10.2024	 Justice in Reality, Cuttack, Odisha Panchasakha Bani Prachar Mandali, 	02 hrs 10 mins
		Cuttack, Odisha	
17	22.10.2024	Indian Union Muslim League (IUML)	03 hrs 55 mins
18	28.10.2024	1. Punjab Waqf Board	03 hrs
		2. Haryana Waqf Board	
19	28.10.2024	1. Uttarakhand Waqf Board	04 hrs and 30
		2. Call for Justice group	min
		3. Waqf Tenant Welfare Association	
		4. Resident Welfare Association (All Blocks) B.K.Dutt Colony, New Delhi	
20	29.10.2024	Delhi Waqf Board	03 hrs 30 mins
21	29.10.2024	Ministry of Minority Affairs	01 hr 20 min
22	04.11.2024	1. Jamaat-e-Islam-e-Hind, Delhi	02 hrs 30 min
	0.111.2021	Muslim Women Intellectual Group led by Dr. Shalini Ali	

23	04.11.2024	Jamiyat Himaytul Islam Shia Muslim Dharmguru and Intellectual Group	04 hrs 30 min
		3. Vishwa Shanti Parishad	
24	05.11.2024	(i) Akhil Bhartiya Adhivakta parishad (ii) Anveshak	03 hrs 50 min
25	05.11.2024	(i) Anjuman-e-Shiateali Dawoodi Bohra Community (ii) Dr Mohammad Hanif Ahmad (Asociate prof, AMU, Aligarh) (iii) Dr Imran Chudhary and Group	03 hrs
26	21.11.2024	Ministry of Minority Affairs	05 hrs 35 mins
27	27.11.2024	Ministry of Minority Affairs	02 hrs 30 mins
28	05.12.2024	Ministry of Minority Affairs	02 hrs 55 mins
29	11.12.2024	Darul Uloom Deoband	02 hrs 55 mins
30	18.12.2024	All India Shia Personal Law Board	01 hrs 40 mins
31	19.12.2024	1. Syed Abubaker Naqvi	02 hrs 35 mins
		2. Ms. Reshma Husain	
		3. Shri Irshad Ali	
		4. Shri Mohammad Haneef Khan	
		5. Shri Abdul Aziz Khan	
		6. Shri Mohammed Saleem Chhipa	
		7. Shri Ahsan Ali	
		8. Shri Mehfooz Ali Khan	
		9. Shri Saleem Ahmed	
		10. Shri Fazle Kareem Sahu	
		11. Shri Sadik	
		12. Prof. (Dr.) Mahrukh Mirza	
		13. Shri Afroz Alam	
		14. Shri Raza Husain	
		15. Ms. Farha Faiz	
		16. Shri Inam Ali Zaidi	
		17. Shri Mohammad Yusuf Dar	
		18. Mirza Mohd. Ali Raza	

32	26.12.2024	State Government of Karnataka	02 hrs 20 mins
33	26.12.2024	State Government of Madhya Pradesh and State Government of Rajasthan	02 hrs 25 mins
34	27.12.2024	Sitting adjourned as a mark of respect on the sad demise of former Prime Minister Dr Manmohan Singh.	15 Mins
35	24.01.2025	Muttaheda Majlis-e-Ulema, Jammu and Kashmir (Mirwaiz Umar Farooq)'	01 hrs 40 mins
36	24.01.2025	Lawyers for Justice	01 hrs 25 mins
37	27.01.2025	Clause-by-Clause consideration of the 'Waqf (Amendment) Bill, 2024	01 hrs 15 mins
38	29.01.2025	Consideration and Adoption of Draft Report on the 'Waqf (Amendment) Bill, 2024'.	01 hr
	- 1	TOTAL DURATION	128 hrs 10 mins

1.24 Thus, based on the written and oral depositions of both official and non-official witnesses, inputs gathered during the Study Visits and from large number of Memoranda received from various sources, the Committee have examined the Bill minutely and given their considered opinion/suggestion as enumerated in the succeeding paragraphs.

CHAPTER II

CLAUSE BY CLAUSE EXAMINATION OF THE WAQF (AMENDMENT) BILL, 2024

CLAUSE-1

- 1. The Clause 1 of the Bill seeks to provide for short title and commencement of the proposed legislation.
- 1.2 The Clause 1 of the Bill reads as:
- "(1) This Act may be called the Waqf (Amendment) Act, 2024.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint."

Justification/explanation given by the Ministry of Minority Affairs

1.3 Implementation of this Act will come in force from the date of notification in the Official Gazette and this Act will be called Waqf (Amendment) Act, 2024.

Observations/Recommendations of the Committee

1.4 No amendment is proposed in the said clause dealing with the short title and commencement of the proposed legislation.

CLAUSE-2

2. The Clause 2 of the Bill proposes to amend the Section 1 of the Principal Act.

Relevant provisions of the Principal Act

2.1 Existing provisions of Section 1 are as under:

"Short title, extent and commencement.—

- (1) This Act may be called the Waqf Act, 1995.
- (2) It extends to the whole of India.
- (3) It shall come into force in a State on such date as the Central Government may, by notification in the Official Gazette, appoint; and different dates may be appointed for different areas within a State and for different provisions of this Act, and any reference in any provision to the commencement of this Act, shall, in relation to any State or area therein, be construed as reference to the commencement of that provision in such State or area."

Provisions Proposed in the Amendment Bill

2.2 In section 1 of the Waqf Act, 1995 (hereinafter referred to as the Principal Act), in subsection (1), for the word "Waqf", the words "Unified WaqfManagement, Empowerment, Efficiency and Development" shall be substituted.

Justification/explanation given by the Ministry of Minority Affairs

2.3 The justification furnished by the Ministry for the proposed amendment is as under:

"The name of the Act has been changed to reflect its updated focus on improving the management of waqf properties, empowerment of stakeholders relevant to management of waqf properties, improving the efficiency in survey, registration and case disposal process, and development of waqf properties. While the core purpose remains to manage waqf properties, the aim is to implement modern and scientific methods for better governance."

Gist of submissions by various Waqf Boards:

2.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:

- (i) Gujarat Waqf Board:- The amendment from Waqf Act 1995 to Unified Waqf Management Empowerment, Enforcement and Growth Act-1995 is against basic religious, constitutional rights and natural rights of Muslims.
- (ii) Andhra Pradesh Waqf Board:- The word 'Waqf' itself is meaningful specifying that any movable or immovable property is dedicated/endowed permanently, which is a permanent dedication Endowment to Almighty for pious, charitable purpose only. The Amendment does not unify any management nor empower Waqf administration rather it empowers the Government at the cost of Waqf board.
- (iii) Telangana State Wakf Board:- There is no justification for changing the name. While it may appear as cosmetic in nature the words used in the enactment itself are misleading as there is no "unification" "empowerment", "efficiency" or "development".
- (iv) Karnataka Waqf Board:- The term "Waqf" has an emotional binding among the members of the Muslim community and any change to its name is not acceptable.
- (v) Rajasthan Waqf Board:- The word Waqf has no synonym and means the permanent transfer of any movable or immovable property in perpetuity. Therefore, the name of the Act should be only "Waqf Act" and the only amendment in it can be that the Act should be made "Indian Waqf Act".
- (vi) Kerala State Waqf Board:- There is no requirement to alter the name as the current nomenclature is sufficient and every amendment/ act subsequent to the Waqf Act, 1954 has been named the Waqf Act only.

- (vii) West Bengal Waqf Board: -The Billis an attempt to diminish the waqf properties and dilute the name "waqf" which is for benefit of the human beings and service of humanity.
- (viii) Bihar Shia and Sunni Waqf Board: The change in title dilutes and minimizes the significance of Waqf and the title of the Waqf Act 1995 should be kept intact.

Suggestions/comments by various stakeholders and experts:

- 2.5 Important suggestions/comments received from various stakeholders and experts is summarised as under:
 - i. Waqf is an integral part of Islamic culture and religion and the word aptly conveys its meaning whereas the new, elaborate name (UMEED) does not improve efficiency or reflect the bill's provisions.
 - ii. The proposed name, "Unified Waqf Management, Empowerment, Efficiency and Development (UMEED)," while well-intentioned, focuses on administrative efficiency and development, potentially at the expense of the religious and charitable objectives that Waqf traditionally serves. The Waqf system is not merely about Management and development; it is about fulfilling a religious obligation to serve the community. Changing the name could shift the focus away from the secular values, leading to a misinterpretation of the role and function of Waqf properties.
- iii. Renaming the Act dilutes the purpose of Waqf as intended in Islamic law and undermines the historical and religious significance attached to the term "Waqf". The original name of the Waqf Act,1995 should be retained to preserve the religious and cultural significance of Waqf within the community.
- iv. The concept of 'WAQF' is complete in itself and there is no need to qualify it or artificially beautify it. The name justifies the content and intent of the Act hence renaming the Bill is unnecessary.

- v. Renaming the Act dilutes the significance of Waqf.
- vi. The proposed amendment does not expand the scope of the Act. As this Bill seeks to amend the Waqf Act of 1995, it should retain the same name for consistency.
- vii. The new name reflects the bill's broader aim to enhance the management and efficiency of Waqf boards and properties, with a focus on empowerment, development, and effective administration.
- viii. This change (of name) is not merely symbolic. It reflects the broad scope and aspirations of the amendments and sends a clear message that the management of Waqf properties is not only about safeguarding religious endowments but also about empowering communities, enhancing efficiency, and promoting development.
 - ix. The name change reflects the intention to improve the waqf system, improve its governance, strengthen waqf governance, increase efficiency and promote the development of waqf properties.

Examination by the Committee

2.6.1 During the detailed examination of the Bill, the Ministry of Minority Affairs, which serves as the nodal ministry responsible for the legislation, was specifically asked to provide a thorough explanation for the change in the nomenclature of the amending Bill. The Committee sought to understand the rationale behind departing from the established name, particularly whether the new title reflects a substantive shift in the scope or objectives of the legislation. Additionally, the Ministry was asked to clarify whether the change in nomenclature signifies a reorientation of the legislative approach to Waqf management, or if it is merely a formal update

that does not impact the core principles of the original Act. In their reply, the Ministry have stated as under:

"The name change reflects the Act's updated objectives. It emphasizes better management, empowerment, efficiency, and development of Waqf properties. The core purpose remains the same: to manage Waqf properties, but in a more modern and scientific and transparent manner.

The "Unified Waqf Management, Empowerment, Efficiency and Development" is to visualize the objectives of the Amendment Bill. "

2.6.2 The query aimed to understand whether the inclusion of terms such as 'empowerment,' 'efficiency,' and 'development' represents a shift in the approach to Waqf management, or if these objectives had already been incorporated and promoted under prior laws governing Waqf properties. The Ministry's in their response have stated as follows:

"The Act's name has been changed to reflect its updated focus on improving the management of waqf properties as following;

Key issues observed in management of Waqf properties:

a. Unified Waqf Management:

- Incomplete survey of Waqf properties.
- Significant backlog of litigations in Tribunal and Waqf Boards
- Improper account, auditing and monitoring of Mutawallis.
- The mutation of all Waqf properties has not been done properly.

To overcome these issues, now in the Amendment Act the collector's role related to the survey (Sec 4), registration (Sec 36), mutation (Sec 5 and 37), encroachment (Sec 54, 55) and other related matters, is defined in a unified manner.

b. Empowerment of Central Waqf Council and State Waqf Boards:-

Inclusion of diverse groups like non-Muslim, other Muslim communities, other backward classes among Muslim communities etc in the decision making. (Section 9, 13 and 14)

c. Efficiency of State Waqf Boards.

- i. Earlier, manual and paper-based registration process were time-consuming, prone to errors and difficult to monitor.
- ii. No fixed timelines for disposal of Litigation cases in the Tribunal. To overcome these issues, the portal(Section 3(ka)) will be given statutory status which will

mandate uploading of registration, account, audit and other details of waqf. Tribunal also has to dispose the cases within fixed timelines. (Section 84 proviso)

d. Development of Augaf

(Section 65(3)) Section 65 is being amended to make it time bound to file the report within six months. Waqf Amendment Bill, 2024 mandates that the Board has to submit details of steps taken for improving the management and income of Waqf properties, to the State Government within six months. This will significantly enhance the efficiency and development of Waqf assets.

Also, Section 32(4) is being retained, which provides that "where the Board is satisfied that any waqf land, which is a waqf property, has the potential for development as an educational institution, shopping centre, market, housing or residential flats and the like, market, housing flats and the like, it may serve upon the mutawalli of the concerned waqf a notice and takeover the property for execution of the works from Waqf fund or from the finances which may be raised on the security of the properties of Waqf concerned."

Observations/Recommendations of the Committee

2.7 The Committee, after thorough deliberation on the proposal and considering the views of experts, stakeholders, and the Ministry of Minority Affairs, concurs with the change in the nomenclature of the Waqf Act to the "Unified Waqf Management, Empowerment, Efficiency, and Development Act." The updated name effectively reflects the evolving priorities and challenges in Waqf management, emphasizing unified administration, inclusivity, operational efficiency, and proactive development. This nomenclature encapsulates the Amendment Bill's vision, addressing systemic gaps while promoting modern, transparent, and accountable governance in the Waqf management. The Committee recommend its adoption as an essential step toward aligning Waqf management with contemporary needs and practices.

CLAUSE-3

3. The Clause 3 of the Bill proposes to amend the Section 3 of the Principal Act.

Relevant provisions of the Principal Act:

3.1 Existing provisions of Section 3 are as under:

"Definitions.--In this Act, unless the context otherwise requires—

- (a) "beneficiary" means a person or object for whose benefit a Waqf is created and includes religious, pious and charitable objects and any other objects of public utility sanctioned by the Muslim law:
- (b) "benefit" does not include any benefit which a mutawalli is entitled to claim solely by reason of his being such mutawalli;
- (c) "Board" means a Board of Waqf established under sub-section (1), or as the case may be, under sub-section (2) of section 13 and shall include a common Waqf Board established under section 106;
- (d) "Chief Executive Officer" means the Chief Executive Officer appointed under subsection (1) of section 23;
- (e) "Council" means the Central Waqf Council established under section 9;
- (ee) "encroacher" means any person or institution, public or private, occupying waqf property, in whole or part, without the authority of law and includes a person whose tenancy, lease or licence has expired or has been terminated by mutawalli or the Board;
- (f) "Executive Officer" means the Executive Officer appointed by the Board under subsection (1) of section 38;
- (g) "list of auqaf" means the list of auqaf published under sub-section (2) of section 5 or contained in the register of auqaf maintained under section 37;
- (h) "member" means a member of the Board and includes the Chairperson;
- (i) "mutawalli" means any person appointed, either verbally or under any deed or instrument by which a Waqf has been created, or by a competent authority, to be the mutawalli of a Waqf and includes any person who is a mutawalli of a Waqf by virtue of any custom or who is a naib-mutawalli, khadim, mujawar, Sajjadanashin, amin or other person appointed by a mutawalli to perform the duties of a mutawalli and save as otherwise provided in this Act, any person, committee or corporation for the time being, managing or administering any Waqf or Waqf property:

Provided that no member of a committee or corporation shall be deemed to be a mutawalli unless such member is an office-bearer of such committee or corporation:

Provided further that the mutawalli shall be a citizen of India and shall fulfil such other qualifications as may be prescribed:

Provided also that in case a waqf has specified any qualifications, such qualifications may be provided in the rules as may be made by the State Government;

- (j) "net annual income", in relation to a waqf, means net annual income determined in accordance with the provisions of the *Explanations* to sub-section (1) of section 72;
- (k) "person interested in a waqf" means any person who is entitled to receive any pecuniary or other benefits from the waqf and includes—
 - (i) any person who has a right to offer prayer or to perform any religious rite in a mosque, idgah, imambara,dargah, khanqah, peerkhana and karbala, maqbara, graveyard or any other religious institution connected with the waqf or to participate in any religious or charitable institution under the waqf;
 - (ii) the waqif and any descendant of the waqif and the mutawalli;
- (l) "prescribed", except in Chapter III, means prescribed by rules made by the State Governments;
- (m) "regulations" means the regulations made by the Board under this Act;
- (n) "Shia waqf" means a waqf governed by Shia Law;
- (o) "Sunni waqf" means a waqf governed by Sunni Law;
- (p) "Survey Commissioner" means the Survey Commissioner of waqf appointed under sub-section (1) of section 4 and includes any Additional or Assistant Survey Commissioners of Augaf under sub-section (2) of section 4;
- (q) "Tribunal", in relation to any area, means the Tribunal constituted under sub-section (1) of section 83, having jurisdiction in relation to that area;
- (r) "waqf" means the permanent dedication by any person, of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable and includes—
 - (i) a waqf by user but such waqf shall not cease to be a Waqf by reason only of the user having ceased irrespective of the period of such cesser;
 - (ii) a Shamlat Patti, Shamlat Deh, Jumla Malkkan or by any other name entered in a revenue record;

- (iii) "grants", including mashrat-ul-khidmat for any purpose recognised by the Muslim law as pious, religious or charitable; and
- (iv) a Waqf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, provided when the line of succession fails, the income of the waqf shall be spent for education, development, welfare and such other purposes as recognised by Muslim law,

and "waqif" means any person making such dedication;

- (s) "waqfdeed" means any deed or instrument by which a waqf has been created and includes any valid subsequent deed or instrument by which any of the terms of the original dedication have been varied;
- (t) "Waqf Fund" means a waqf fund formed under sub-section (1) of section 77.

Provisions Proposed in the Amendment Bill

- 3.1 In section 3 of the principal Act,
 - (i) after clause (a), the following clause shall be inserted, namely:
 - '(aa) "Aghakhani waqf" means a waqf dedicated by an Aghakhani waqif;';
 - (ii) after clause (c), the following clause shall be inserted, namely:
 - '(ca) "Bohra waqf" means a waqf dedicated by a Bohra waqif;';
 - (iii) after clause (d), the following clause shall be inserted, namely:
 - '(da) "Collector" includes the Collector of land-revenue of a district, or the Deputy Commissioner, or any officer not below the rank of Deputy Collector authorised in writing by the Collector;';
 - (iv) after clause (f), the following clauses shall be inserted, namely:
 - '(fa) "Government Organisation" includes the Central Government, State Governments, Municipalities, Panchayats, attached and subordinate offices and autonomous bodies of the Central Government or State Government, or any organisation or Institution owned and controlled by the Central Government or State Government;
 - (fb) "Government property" means movable or immovable property or any part thereof, belonging to a Government Organisation;";
 - (v) in clause (i), the words ",either verbally or" shall be omitted;
 - (vi) after clause (k), the following clause shall be inserted, namely:—

- '(ka) "portal and database" means the waqf asset management system or any other system set up by the Central Government for the registration, accounts, audit and any other detail of waqf and the Board, as may be prescribed by the Central Government;';
- (vii) for clause (l), the following clause shall be substituted, namely:—
 - '(1) "prescribed", means prescribed by rules made under this Act;';
- (viii) clause (p) shall be omitted;
- (ix) (ix) in clause (r),—
 - (a) in the opening portion, for the words "any person, of any movable or immovable property", the words "any person practising Islam for at least five years, of any movable or immovable property, having ownership of such property," shall be substituted;
 - (b) sub-clause (i) shall be omitted;
 - (c) in sub-clause (iv), after the word "welfare", the words ", maintenance of widow, divorced woman and orphan in such manner, as may be prescribed by the Central Government," shall be inserted;
 - (d) in the long line, for the words "any person", the words "any such person" shall be substituted.

Justification/explanation given by the Ministry of Minority Affairs

3.3.1 The justification furnished by the Ministry for the proposed amendment is as under:

3.3.2 For inclusion of the Aghakhani Waqf and Bohra Waqf

"Aghakhani Waqf means a Waqf dedicated by an Aghakhani waqif.

Bohra Waqf means a Waqf dedicated by a Bohra waqif."

3.3.3 For inserting definition of Collector'

"Section 3 (da) "Collector" includes the Collector of land-revenue of a district, or the Deputy Commissioner, or any officer not below the rank of Deputy Collector authorized in writing by the Collector."

3.3.4 For inserting definition of 'Government Organisation'

"Section 3 (fa) defines Government organization."

3.3.5 For inserting definition of 'Government property'

"Section 3(fb) defines Government Property".

3.3.6 For the omission of verbal appointment of Mutawallis

"As per Sec 36(1A) of Amendment Bill 2024, requirement of Waqf deed is made compulsory for creating new Waqf, and mention of the details of Mutawalli is needed to be recorded in the Waqf Deed. Hence, the provision for oral appointment of Mutawalli is being omitted. A specimen of the Deed of Waqf is at **Annexure E**."

3.3.6 For the issue of Portal and Database

"The establishment of a "Portal and Database" for the registration, accounting, auditing, and other relevant details of waqf properties and Boards, as determined by the Central Government, has been proposed. This portal will serve as the central repository for all information, ensuring that the data remains securely stored and easily accessible. The aim of creating this portal and database is to streamline the waqf registration process and automate the entire lifecycle of a waqf, beginning with its initial registration and extending through its management and oversight."

3.3.7 For amendment in Section 3 (l)- "prescribed", means prescribed by rules made under this Act

"Central Government is prescribed to make rules under section 108B and State Governments is prescribed to make rules under section 109 of the Waqf (Amendment) Bill, 2024.

Central Government (Sec 108-B) The Central Government can make rules in respect of the Waqf asset management system, registration, accounts, audit and other details of Waqf and Board under Section 3 (ka), the manner of payment for maintenance of widow, divorced woman and orphan under sub-clause (iv) of Section 3(r); manner in which details of Waqf to be uploaded, manner in which the Board shall maintain the register of auqaf under section 37(1), form and manner and particulars of the statement of accounts under section 46(2), manner for publishing audit report under section 47(2A), manner of publishing and proceedings orders of Board under section 48(2A) and any other matter which is required to be or maybe prescribed.

State Government (Sec 109) The State Government can make inter-alia the following rules;

a. Qualifications for mutawalli appointment. (Section -3(i))

- b. Terms and conditions of service of the CEO(Section- 23(2))
- c. The manner in which service of notice issued and manner in which any inquiry is to be made under Section54(1) & (3)d. The form in which annual report is to be submitted and the matters related to the content under Section-98.

Timely drafting of rules as prescribed under the Act by the Central Government and the State Government will ensure proper administration of auqaf."

3.3.8 For omission of clause (p) defining "Survey Commissioner"

"Definition of Survey Commissioner is being omitted as the responsibility of survey is being transferred to Collector. (Section- 4(1))"

3.3.9 For amendment in Section 3 (r) related to dedication of Waqf by anyperson practising Islam for at least five years

"The proposed Amendment changes the definition of Waqf, 'Waqf' can be dedicated by any person practising Islam for at least five years, of movable or immovable property, having ownership of such properties, for any purpose recognised by the Muslim law as pious, religious or charitable and includes

- (i) a shamlat-patti, shamlat Deh, Jumla Malkan or by any other name entered in a revenue record
- (ii) grants including Mashrat-ul-khidmat
- (iii) Waqf-alal-aulad'

The proposed Amendment changed the definition of waqf "waqf can be dedicated by any person practising Islam for at least five years, of movable or immovable property, having ownership of such properties, for any purpose recognised by the Muslim law as pious, religious or charitable and includes (ii) a shamlatpatti, shamlat Deh, Jumla Malkan or by any other name entered in a revenue record (iii) grants including Mashrat-ul-khidmat (iv) waqf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, provided when the line of succession fails, the income of the waqf shall be spent for education, development, welfare, maintenance of widow, divorced women and

orphan in such manner as may be prescribed by the Central Government and such other purposes as recognised by Muslim law.

Therefore, the key changes are as follows:

- (i) Waqif has to be any person, who is practising Islam for at least five years.
- (ii) Waqif has the ownership of movable or immovable property.
- (iii) Waqf by user, is no longer included within the ambit of Waqf definition.
- (iv) The scope of waqf-alalaulad is being augmented."

3.3.10 For omission of Section 3(r)(i) dealing with 'waqf by user'

"The Waqf Act of 1954 was the first major law to regulate waqf properties in independent India which mentions that "Waqf includes a waqf by user". It may imply that if a property has been used for pious, religious or charitable purposes for a long time continuously it can be treated as a Waqf, even without the documentation, survey, mutation and related processes as per the provisions of the Waqf Act.

Waqf Act 1995 States that "Waqf includes a Waqf by user, but such Waqf shall not cease to be a Waqf by reason only of the user having ceased irrespective of the period of such cesser."

The Waqf Amendment Act 2013 kept the same concept and only changed the spelling from "wakf" to "waqf".

Now in the proposed amendment Bill, this provision has been omitted.

There are several issues related to the concept of 'waqf by user' namely: -

- "1. Without Documentation: Waqf by user refers to a situation where property declared as a Waqf has not been done through a formal documentation but because it has been used for pious, religious or charitable purposes for long time. Example: Salem Muslim Burial Ground Protection Committee v. State of Tamil Nadu (2023) The Supreme Court held that a notification declaring a list of Auqaf shall only be published after completion of the process as laid down under Section 4 of the Waqf Act, 1995. This section provides for two surveys, settlement of disputes arising thereto and the submission of the report to the State Government and to the Board. Thus, conducting of the surveys before declaring a property to be Waqf was held to be a sine qua non or a necessary condition to establish a valid Waqf.
- 2. **Private Property:** Many properties belong to private individuals or entities but are claimed as Waqf under Waqf-by-user. An example of this is the case of Viceroy

Hotels Limited and Others vs Telangana State Wakf Board, Hyderabad and Others (WP No. 8431 and 11730 of 2014). The Viceroy Hotel case involved a legal dispute between the Telangana State Waqf Board and the hotel owners, with the Board claiming the land as Waqf property. Despite the Board's own determination in 1958 that the property was not Waqf land, they revisited the issue in 2007 with an addendum notification. The hotel owners challenged these claims, and the courts consistently ruled against the Board. In April 2024, the Telangana High Court quashed the Waqf Board's claims, stating the proceedings were beyond their jurisdiction. The Court reaffirmed that the land was not Waqf property and invalidated the Board's attempt to expand its claims through an improper legal notice.

3. **Government Property**: Waqf by user provision has also been criticized for allowing properties that belong to Government to be wrongfully claimed as Waqf. In Surat (2021), the Gujarat Waqf Board declared the Surat Municipal Corporation headquarters as Waqf property, despite it being a Government building. As per data received on 05.09.2024 from 25 out of 32 States/ UTs Waqf Boards, a total of 5973 government properties have been declared as Waqf properties. This dataset does not cover data from 7 States/ UTs viz. Bihar (Shia), Chandigarh, Karnataka, Kerala, Odisha, Telangana and Uttar Pradesh (Sunni) as it has not been received from respective State Waqf Boards in this context."

ASI informed the Committee that 280 protected monuments have been declared as waqf properties.

MoHUA informed the JPC during their presentation on 05.09.24, 108 properties under control of Land and Development Office, 130 properties under control of Delhi Development Authority and 123 properties in the public domain were declared as waqf properties and brought into litigation.

The total number of properties under encroachment are 58,898 as per WAMSI portal.

There are 5,220 cases in Tribunal/other courts relating to encroachment and 1,340 related to alienation, out of 19,207 total cases in Tribunals and other courts, as on September 2024 in WAMSI, which totals to 6,560 cases.

Litigation Records as per WAMSI Portal (As of Sept-2024)	
Total records of Litigation cases (At Waqf Boards)	12,792
Total records of Litigation cases (Tribunal & Other Courts)	19,207
Total No. of cases of Alienation	1,340
Total No. of Encroachment Cases	5220

One reason for these cases may be the ambiguous ownership or title of Waqf properties, often declared based on long-term usage without deeds or proper documents. As reported on WAMSI portal, For 30 States/UTs- there are 32 Boards, the States/UTs reported are 8.72 lakhs properties out of which 4.02 lakhs are waqf by user. For remaining waqf the Ownership Rights Establishing Documents (deeds) have been uploaded on Portal for 9279 cases and 1083 Waqf deeds have been uploaded. As presently uploading of deeds is voluntary, hence in many cases Waqf boards are not uploading deeds.

These instances highlight the need for reforms in the Waqf definition. The removal of this provision does not affect registered waqf just because they are not having Waqf deed.

State- wise details of encroachment is at Annexure F."

3.3.11 For amendment in Section 3(r)(iv)dealing with definition of waqf-alal-aulad.

"The basic purpose of waqf-alal-aulad is to partly provide benefit to the family or the descendants of the waqif and partly for charitable, religious or pious purposes. When the line of succession fails, the entire income of the Waqf shall be spent on education, development and welfare as per existing provision section 3 (r) (iv).

It has been further informed that under the provisions of the amended clause the scope of benefit will be further expanded for maintenance of the following:

- (1) Widow
- (2) Divorced Women
- (3) Orphans."

Gist of submissions by various Waqf Boards:

3.4 A gist of submissions/objections by various Waqf Boards of States/UTs on the amendments given in the clause are as under:

3.4.1 On the inclusion of the Aghakhani Waqf and Bohra Waqf

(i) Andhra Pradesh Waqf Board: - The provision to separately define Agha Khani waqf and Bohra waqf and to have a separate board for is basically unreasonable and will lead to divisions among Muslims. Shia and Sunni wakfs were, earlier, differentiated because they are governed by different religious ethics, edicts but Aghakhani and Bohra are both governed by Shia edict only

and hence creating a new class of waqf is not advisable. Moreover, in the State of A.P there are no created waqfs of Aghakhani and Bohra sects registered with the state Waqf Board.

- (ii) Karnataka State Board of Auqaf: -The proposed amendment to include "Aghakhani waqf" and "Bohra waqf" in the definitions would lead to disputes and litigations. Since the Waqf Act, 1995 recognizes two kinds of Waqf viz., Sunni Waqf and Shia Waqf and these two categories under its sweep includes various sects of the Muslim community this is divisive in nature and run contrary to the very objective of unifying the Waqfs.
- (iii) **Delhi Waqf Board:-** The proposed amendment is forward looking and promotes eclectic nature of the society by providing for spaces for Aghakhani and Bohra Communities. There are already spaces provided for Shia and Sunni communities.
- **(iv) Maharashtra Waqf Board:-** Introduction of sectoral waqfs within the community may lead to fragmentation of the community, which may lead to disharmony within Muslims. Moreover, Aghakhanis and Bohras are a part of the Shia sect of the Muslim community for whom there is a separate Board in place.
- (v) TelenganaStateWaqf Board:- Section 3(i) & Amendment to Section 13: The bill seeks to make a division/create castes in the Muslim communities.
- (vi) Madhya Pradesh Waqf Board:- There is no requirement of a separate Aghakhani and Bohra Board since both of them fall under the Shia denomination.

3.4.2 On insertion of definition of Collector'

- (i) Andhra Pradesh Waqf Board:- There is no objection about the definition, but definitely objectionable about the unreasonable and arbitrary role of the Collector in the proposed amendments.
- (ii) Karnataka State Board of Auqaf:- Section 3(da) is unwarranted and mischievous in nature. The definition of "Collector" is inserted to give sweeping powers to the Government to overturn the declaration of Waqf properties which was done by following the due process of law.
- (iii) Uttar Pradesh Sunni Waqf Board& Uttar Pradesh Shia Waqf Board:- This may be omitted as it will lead to District Minorities Welfare Officer and other Non-Revenue Officers

having the rank but no revenue experience/authority. The words "Officer not below the rank of" may be omitted. Nobody other than a Revenue Officer should be kept within the definition of "Collector".

3.4.3 On insertion of definition of 'Government Property'

(i) Karnataka Board of Auqaf:- The term "Government Property" under the proposed amendment of Section 3(fb) is defined as "the moveable or immoveable property of or belonging to Government organization". This is done with a malafide intention and oblique motive in order to deprive the Muslim community of the waqf properties under the guise of its being labelled as government properties. In view of such malafide intention writ large in the proposed amendment, it is strongly opposed and liable to be rejected.

3.4.4 On the omission of verbal appointment of Mutawallis

- (i) Andhra Pradesh Waqf Board:- Removing appointment of Mutawalli verbally is not correct and will create chaos. When oral gifts of Muslims are permissible as per transfer of property act, the verbal appointment of Mutawalli should be accepted. It interferes with a person's right to deal with his property. There are no records or deeds about many ancient waqfs and so it is not known that what will be status of those Mutawallis.
- (ii) Telangana State Wakf Board:- The practise of oral succession of Mutawalliship is a prevalent practice which has been going on from times immemorial. To draw a parallel an oral gift by a Muslim is recognised under Section 129 of the Transfer of Property Act. The proposed Amendment wants to interfere in the administration of Waqf and as such is trying to take away this well recognised practice.
- (iii) Karnataka State Board of Auqaf: The proposed omission of the word "verbally" from the definition of "Mutawalli" in Section 3(i) is contrary to the tenets of Muslim Law which provides for appointment of mutawalli under oral deposition in the presence of two witnesses.
- **(iv)** Maharashtra Waqf Board:- These words may be retained and not omitted from the existing Wakf Act, 1995. The possibility of creation of oral Hiba or Waqf cannot be ruled out, since even the oral bequest is valid under Muslim Law. For instance, a person who may be bedridden or on his deathbed would be precluded from creating a waqf.

- (v) Tamil NaduWaqf Board:- It is suggested that the words in clause (i) of Section 3 "either verbally" which is proposed to be omitted shall have a cascading effect on the basic principle of Shariat. Islamic Law provides for various modes of Transfer of property of which one is by way of oral gift called as Hiba. The Sharia recognizes oral transfer in the presence of witnesses. This has also been recognized under the Transfer of Property Act, 1882. Therefore omission of any actions on verbal mode will itself destroy the basic feature of Sharia.
- (vi) Kerala Waqf Board:- As per the proposed amendment, the right to appoint a Mutawalli orally/by word of mouth/verbally is omitted. As per the law on Waqf, a waqif(dedicator) can appoint a Mutawalli either verbally or under any deed or instrument by which a waqf is created. It is part and parcel of the concept of oral waqf, permissible under the law on Waqf. Even the case of Islamic will/Osyat, is recognized by in law. Therefore, appointment of a Mutawalli by word of mouth is part of a custom or usage having the force of law.
- (vii) Tripura Waqf Board:- "Mutawalli" should not be appointed verbally.
- (viii) Bihar Sunni Waqf Board:- The omission of the word "either verbally or" is not correct in view of the definition of Waqf where it nowhere imposes restrictions for creation of Waqf by verbal declaration.
- (ix) West Bengal Waqf Board:- Oral declaration has been totally taken away and held to be impermissible which is contrary to the basic principles of Mohammedan Law which permits oral gift or Hiba-Bil-Iwaz. Mohammedan Law being a customary law and in view of Shariat Application Act, 1937, the accepted propositions cannot be nullified now.

3.4.5 On the issue of Portal and Database

- (i)Andhra Pradesh Waqf Board:- In principle not objectionable, but it is better that the portal and database is managed by the State government.
- (ii) Karnataka State Board of Auqaf:-The proposed insertion under the definition (ka) "portal and database" is intended to bring in the data base of the Central Government ignoring the existing data with the respective State Boards. The insertion is, therefore, intended to create arbitrary powers at the hands of the Central Government and is discriminatory in nature since

none of the other religious denominations have such portals and data base systems attributed to Central Government.

- (iii) Madhya Pradesh Waqf Board:- Supports this Clause.
- **(iv)** Telangana State Wakf Board:- Introduction of the portal or database is welcomed provided that the same is done in line with the existing records instead of redoing the exercise by giving unfettered powers to the collector.
- (v) Kerala Waqf Board:- There exists a database of waqf property maintained by each State Government/State Waqf Boards and hence there is no legal necessity for the amendment, insisting a new portal.
- **(vi)** Rajasthan Waqf Board:- After the Wakf Act 1954 came into effect, the State Government appointed a wakf Survey Commissioner and published the wakf properties in the Gazette. It is improper to reportalize and database them.
- (vii) Uttar Pradesh Sunni Waqf Board & Uttar Pradesh Shia Waqf Board:- The Board has serious objections to the creation of a portal for the registration, accounts, audit or other details of the waqf and the Board by the Central Government. In the forthcoming sections even a delay in uploading the requisite data upon the portal has been made punishable. These rigors are wholly unwarranted and unreasonable. There is no such mechanism for Trusts governed either by the Indian Trusts Act, 1882; The Religious Endowments Act, 1863; The Charitable Endowments Act, 1890; The Charitable and Religious Trusts Act, 1920 etc. A Waqf and a Trust must be treated at par and waqfs must not be subjected to such rigorous treatment and interference by the Government.
- (viii) Tripura Waqf Board:- "Portal and database" will certainly be helpful.

3.4.6 On omission of clause (p) defining "Survey Commissioner"

(i) Andhra Pradesh Waqf Board:- Abolition of Survey commissioner and giving these powers to the Collector is arbitrary and unreasonable. This may result in manipulation of status of Waqf properties. If any institution other than Survey Commissioner is empowered for conducting

survey, the Waqf perspective or Islamic perspective would be missing which would cause in erosion of Waqf properties.

- (ii) Karnataka State Board of Auqaf: The proposed omission of 3(p) "Survey Commissioner" is intended to replace him with the "Collector" and therefore the proposed amendment is against the very spirit of the Waqf Act right from the year 1913. The meticulous survey process being done by the Survey Commissioner under the present Act has worked very well. There will be a conflict of interest in case a common authority is entrusted with the work of Survey Commissioner and therefore, the omission is not in the interest of waqf properties.
- (iii) Madhya Pradesh Waqf Board:- Agreeable to this Clause
- **(iv) Maharashtra Waqf Board:-** May not be deleted since there are circumstances and occasions when Survey of auqaf is required to be done by a dedicated survey commissioner. Hence, the Act can have both Collector and Survey Commissioner defined in it.

3.4.7<u>On amendment in Section 3(ix)(r) related to dedication of Waqf by any person</u> practising Islam for at least five years

- (i) Andhra Pradesh Waqf Board:- Deleting the provision for making a Waqf by non Muslim or neo-Muslim, is against the basic principles of ownership of property. If a non-Muslim wants to make a mosque or dedicate his property for the purposes of Muslims out of good will, he should not be prohibited as it interferes with his right to deal with his property. Similarly there should not be any compulsion for a person to wait for five years after converting to Islam, for creating a Waqf from his own properties.
- (ii) Kerala Waqf Board:- By the definition, a person who is not professing Islam or not a Muslim cannot dedicate property in favour of a waqf. The omission of the term "any person" will have a far-reaching consequence as it prohibits a person otherwise competent to dispose a property as per his wish. It is violative of the civil right person as well as the constitutional right guaranteed to a person who had attained the age of majority to hold and dispose a property as per his will. As per the law of Waqf, a person having ownership and otherwise competent to transfer a property can dedicate it to a waqf. Therefore, the prescription of five-year time is without any

reason/logic and will be against the fundamental tenets of the law on Waqf. The general law of the land such as Contract Act and Transfer of property Act permits any person who attained the age of majority to dispose or otherwise transact a property as per his will.

- (iii) Karnataka State Board of Auqaf:- The proposed amendment under Section 3(r) is a serious violation of fundamental rights enshrined in the constitution as there can be no law prohibiting a person to deal with his own properties as he deems fit. In addition, the term "practicing Islam for 5 years" is prone to misuse. Further, this amendment is bereft of any rationale or logic. Once a person enters the fold of Islam, he/she is bound by its tenets, obligations, duties, privileges restrictions and prescriptions and such a person cannot be prevented from exercising any pious or charitable activities. There cannot be any distinction between a born Muslim and a person who embraces Islam. A person owning a property has liberty to use the property as he likes. This amendment sought to put fetters to his religious freedom and is violative of Fundamental rights guaranteed under Article 25 of the Constitution. The proposed amendment is therefore liable to be rejected.
- (iv) Madhya Pradesh Waqf Board:- Agree with the Amendment.
- (v)Maharashtra Waqf Board:- The phrase 'practising Islam' is quite subjective and it is open to various interpretations. Further, the threshold period of 5 years would be difficult to ascertain conclusively. This may become a contentious issue and lead to various litigations and institution of court proceedings, merely to seek a declaration in that regard. Also, determination of such facts may affect communal harmony.
- (vi) Rajasthan Waqf Board:- The amendment of the words "any person" is unnecessary and against the Indian Constitution.
- (vii) Uttar Pradesh Sunni Waqf Board&Uttar Pradesh Shia Waqf Board:- Though it has no practical impact and will not affect the institution of waqf at all but the same is strongly opposed being absurd and inconsistent with the spirit of the law of the land. It is based on false narrative, propaganda and perception as if non-Muslims having properties are forced to convert to Islam and to create a waqf of their properties. It is also against the idea of universal brotherhood to prohibit a non-Muslim from donating to a waqf and curtails one's personal

liberty, as such is violative of the fundamental rights as enshrined in our Constitution. There is no mechanism to determine the duration/length of practising Islam of a person.

- (viii) Tamil Nadu Waqf Board:- The proposed amendment will be in conflict with Section 3 and 4 of the Muslim Personal (Shariat) Application Act, 1937 (Act XXVI OF 1937). Section 3 of the 1937 Act makes it clear that the person who satisfies the prescribed authority that he is a Muslim and he is competent to enter into contract within meaning of Section 11 of Indian Contract Act, 1872 and that he is a resident of India, such person shall have the right of application of Personal Law available to Muslims under Section 2. And therefore he is invested with the right freely to profess and practice his religion under Article 25 of the Constitution of India.
- (ix) Telangana State Waqf Board:- Section 3(r) introduces the requirement that a Muslim "practising Islam for five years" be eligible. Questions have been raised about the basis for determining who qualifies as a practising Muslim and the significance of this five-year period. Concerns have also been expressed about whether this provision implies that official certification would be needed to validate one's right to property, potentially allowing for properties to be taken over by simply declaring that the individual was "not a practicing Muslim" at the time of dedication. This provision is seen as problematic and open to misuse.
- (x) Tripura Waqf Board:- Irrespective of caste and creed, all should be allowed to dedicate property to waqf. Other amendments are acceptable.
- (xi) West Bengal Waqf Board:- this bill discourages people to create waqf, or to dedicate properties in the name of Almighty for the religious institutions which they are entitled to create, propagate and maintain within the meaning of article 25 and 26 of our Constitution.
- (xii) Jharkhand Waqf Board:- It creates a distinction between persons practicing as a Muslim for less than five years and those who have done so for more than five years. The rationale behind this distinction is not clear and discriminatory in nature. In the absence of a clear purposes for such distinction, this may violate Article 14 of the Constitution.

3.4.8 On omission of Section 3(r)(i) dealing with 'waqf by user'

(i) Andhra Pradesh Waqf Board:- Waqf by user refers to the protection provided to ancient Waqfs that lack formal deeds or records, with a legal basis supporting this tradition. Under Muslim Personal Law, oral gifts, or 'Hiba', are permitted. While Section 123 of the Transfer of Property Act mandates that all gifts of immovable property must be in writing, Section 129 of the same Act exempts gifts made by Muslims from this requirement, allowing such gifts to be made orally.

Many Waqfs were made orally and only evidence of such gift is by user that is the property was used as such. In fact, user is only evidence of making of oral Waqf and therefore Waqf by user is a legally perfect concept and construction. 'Apparent easement' under Indian Easements Act 1882 is similar example of recognition of user status.

- (ii) Telangana State Waqf Board:- Simply because of the reason of the absence of Waqf deed /instrument, properties used for pious, religious or charitable purposes since a long or immemorial time and without having any Waqf deed or instrument does not lose the character of waqf. What is important is the purpose it serves rather than the mode of its creation. No Waqf property or place of worship of the Muslims would be safe from unwarranted claims if this omission by way of the present amendment is allowed to stand. Therefore, the concept of Waqf-by-User is required to be retained as it is in the interest of the Waqf.
- (iii) Madhya Pradesh Waqf Board:- Deletion of the Waqf by User clause may give rise to disputes with regard to graveyards, mosques, mazaars, etc.
- **(iv) Karnataka State Board of Auqaf:-** Wakfs have been in existence from times immemorial, they are being used as places of worship, burial grounds, Eidgas, and many wakf properties are by its nature 'wakf by user". The proposed amendment omitting "waqf by user" from the purview of the definition of waqf is against the tenets of Muslim Law and is against the very spirit of Waqf Act.
- (v) Maharashtra Waqf Board:- A waqf by user is not identified to be a wakf in the Bill, which impliedly, enables the Government to take over on numerous waqf properties which have been utilized for centuries merely because of the inaccessibility of the waqf deed. Moreover, the

Bill does not provide for treatment of the existing Waqf by User and waqfs created verbally which are in numerous, as on date. Instead of omitting clause (i) to Section 3(r) of the principal Act and providing for cessation of a waqf by user, such waqfs may be allowed to be identified as waqf subject to the verification by Collectors.

- (vi) Kerala Waqf Board:- The concept of waqf includes "waqf by user". It is proposed to omit the same. The concept of oral waqf is embedded in the law on waqf and the amendment will be one cutting the root of the customs or usages having the force of law. There are so many properties, which by uninterrupted use from time immemorial, have been elevated to the status of user waqf and were entered as such in the revenue records. By the omission of the term "waqf by user" it will have adverse effect on such waqf institutions involved in such augaf.
- (vii) Uttar Pradesh Sunni Waqf Board:- The deletion of a waqf by user from the definition clause of the Act is extremely objectionable as a waqf by user is an essential part of the institution of waqf. Muslim law does not require an express declaration of a waqf in every case. The dedication resulting in a waqf may also be reasonably inferred from the facts and circumstances of a case or from the conduct of the wakif. In the absence of an express dedication, the existence of a waqf can be legally recognised in situations where property has been the subject of public religious use since time immemorial. As a fallout of severing of a "waqf by user" from the definition of waqf lakhs of graveyard, mosques, shrines, Khanqahs, etc. would cease to be waqfs which would give rise to complete anarchy and confusion.
- (viii) Punjab Waqf Board:- Any dedication made must be in accordance with the use as regulated by any law for the time being in force. Provided that if dedication is made in for a purpose not permissible under any law for the time being in force, the property may be put to such use as is permissible and usufruct thereof shall be used for the purpose for which dedication was made.

It was suggested that if any property was declared as waqf after survey by the Government under the provisions of waqf act, 1954 or the waqf act 1995 or any property declared as waqf which was reflected as being of Muslim religious or charitable use in revenue record at any time prior to the enactment of the WaqfAct, 1954 shall not be called into question under this provision. Provided further that the properties which were declared as waqf after survey by the revenue department of the concerned state shall also not be called into question under this provision.

- **(ix)** Rajasthan Waqf Board:- Deleting 'waqf by user' in section 3(r)(i) is wrong. In Rajasthan, all the rulers, some of them were Nawabs and some were non-Muslims, waqf was done by them. If 'waqf by user' is deleted then there is no document to establish the status of such auqaf.
- (xiii) Haryana Waqf Board:- The proposed omission of waqf by user and by mandating that a waqf can only be created by execution of a waqf deed, which will not be beneficial as there are large number of waqf properties in the nature of graveyards, mosques, dargahs, imambaras, etc. which are being used as such since decades and centuries and these waqfs may be categorised as waqfs by user. At present the Haryana Waqf Board is having survey reports and Gazette notifications supplied by the Government itself in support of such waqfs.
- (xiv) Jharkhand Waqf Board: The Bill removes waqf by user. It is unclear whether this change will only apply prospectively or if it would also apply retrospectively to existing waqf by user properties. If the latter, then existing waqf by user properties may cease to be waqfs.
- (xv) West Bengal State Waqf Board :- Should remain as it is.
- 3.4.9 On amendment in Section 3(r)(iv)dealing with definition of wagf-alal-aulad
- (i) Andhra Pradesh Waqf Board:- Discretion should be vested with the Waqf Board to include many other needs and necessities to be attended considering the requirement.
- (ii) Kerala Waqf Board:- In the case of "Waqf alalaulad", only when the line of succession of the waqif family fails, the Board can interfere in the matter as to how to spend the income of waqf for such other purposes recognized by law on Waqf. The Government or Board cannot dictate as to how to deal with a property involved in the waqf as against the wishes of the waqif. However, the Board by its collective wisdom, can take appropriate decision as how to manage the auqaf under its control and how to utilise the surplus income of the waqf consistent with the object of a waqf, when the original object of a waqf has ceased to exist or become incapable of

achievement, in accordance with the local conditions/ requirements. Clause (g) of sub-section (4) provides that the Waqf Fund can also be used for maintenance of Muslim women when so ordered by a court under the provisions of Muslim Women (Protection of Rights on Divorce) Act, 1986. Thus there is already a statutory requirement under the Act to that effect.

- (iii) Uttar Pradesh Sunni Waqf Board:- This amendment is against the very concept of waqf as a waqf property is neither alienable nor heritable. It will nullify the waqf-alal-aulad itself.
- (iv) Karnataka State Board of Auqaf:- The proposed amendment under Section 3(r)(iv), after the word "welfare", are to insert the words "maintenance of widow, divorced woman and orphan in such manner, as may be prescribed by the Central Government", tantamount to the deprivation of powers of the Board.
- (v) Rajasthan Waqf Board:- Amendment in the said section is against the law. Because Waqf is a kind of donation and no condition can be imposed on the donor.

Suggestions/commentsfurnished by variousstakeholders and experts:

3.5.1 A gist of suggestions/comments received from various stakeholders and experts is summarised as under:

3.5.2 On the inclusion of the Aghakhani Waqf and Bohra Waqf

- Muslim community is so much diversified socially, economically and educationally. To give
 adequate protection to all 73 sects of Islam some other types of Waqfs should also get place
 in the Act.
- ii. A Dawoodi Bohra waqf is different from other waqfs in its creation and administration. Regarding creation, a Dawoodi Bohra Muslim vests the property in the al-Dai al-Mutlaq, who thereafter, consecrates the property by permanently dedicating it to Allah. This is different from other Shia and Sunni Muslims who may directly dedicate property to Allah. Regarding administration, as the Sole Trustee, the al-Dai al-Mutlaq has the exclusive rights to manage, administer, control and protect the trusts, waqfs, institutions and properties under his sole direction. This is different from a mutawalli of a general Shia or Sunni waqf who is only a manager. And the powers and duties of a Mutawalli are subject to the provisions of the Waqf Act, 1995 and the Waqf Board, and he can be removed or replaced by the board.

The Waqf (Amendment) Bill, 2024 fails to recognise the distinctiveness of the Dawoodi Bohra Community, nor provides for its special treatment. It treats dissimilar communities similarly. Thus, the Dawoodi Bohra community has sought a complete exclusion from the purview of the Waqf Act, 1995.

3.5.3 On the omission of verbal appointment of Mutawallis

- i. This Clause seeks to exclude 'Oral waqf' from the ambit of waqf which is interpreted as an interference in the Islamic provisions.
- ii. Under Islamic Law,waqf can be created through a verbal declaration without the need for a written document. The person simply states their intention to dedicate the property as a wakf.
- iii. If the proposed amendment is accepted, the waqif who dedicated property as waqf orally cannot appoint a mutawalli to manage it. Oral contract is valid in India as per Sec 10 of the Indian Contract Act and also as per Sec 53 of Transfer of Property Act. This change may lead to increased disputes and litigation over the validity of Waqf properties. If individuals believe they established Waqf verbally but cannot prove it with written documentation, it could result in conflicts that require legal resolution, straining the community and the judicial system.

3.5.4 On the issue of Portal and Database

- i. One of the notable changes in this proposed Waqf (Amendment) Bill is the introduction of a central portal and database for waqf properties. This is an effort to prepare the waqf administration for the 21st century by leveraging technology to ensure transparency and accountability. Every newly registered or existing Waqf will be required to update its details on this platform, providing both the government and the public with a clear and hopeful vision of how these assets are being utilised.
- ii. The requirement for detailed registration and frequent updates on a centralized portal could add significant bureaucratic overhead. Smaller waqf institutions with limited resources might struggle to comply with these requirements, leading to administrative burdens.
- iii. This proposed insertion is unreasonable and arbitrary and violates the basic concept as the Central Government is seeking to take over the entire process. The Waqf Board under the

existing law can be authorized to undertake the entire process if at all the portal and database needs to be introduced in relation to Waqf properties. Introducing Central Government's role for registration, accounts, audit, or any other details of Waqf and the Board is clear violation of the Waqf properties. Waqf is a private, religious, charitable properties which includes Mosques, Qabristan, Orphanage, etc. must be free to be managed and administered by religious denominations. The same cannot be administered like the proposed amendment as prescribed by Central Government

- iv. It is admired that the definition of "portal and data base" has been proposed to be inserted as (ka) in section 3, but similar provision should be also inserted for the State Government to keep the account of the property and audit of the same after registration.
- v. Mutawalli can be removed for non-Filing but no other adverse consequence would follow. Some liability be created for officials if they fail to upload within a prescribed time limit-WAMSI achieved just less than 50% digitization in 15 years.

3.5.5 On omission of clause (p) defining "Survey Commissioner"

- i. Survey Commissioner/Settlement Commissioner is the highest officer of the states so far as survey is concerned and is competent person to head the survey. Collector is a Revenue Officer and he is not expert in the field of survey, therefore, Settlement Commissioner is required to be retain as Survey Commissioner.
- ii. The shift of survey responsibilities from Survey Commissioners to District Collectors aims to improve efficiency and accountability in the waqf survey process. District Collectors have greater administrative authority, resources, and access to local records, allowing them to better manage and monitor waqf land.
- iii. The amendment should be revised to reinstate the provision that establishes the role of the Survey Commissioner. This role is essential for ensuring specialized oversight and management of Waqf properties, allowing for a nuanced understanding of both legal and religious aspects.

3.5.6 On amendment in Clause 3 (ix) (r) related to dedication of Waqf only by such persons practising Islam for at least five years

- i. The condition of a person practising Islam for last five years is unconstitutional. State and its authorities cannot be concerned to check the religion of the donor of Waqf properties. There is no mechanism to identify "who is a Muslim" or a "Practising Muslim" except for the fact that the individual himself states this fact. In this background, the Collector or any other officer of State cannot be given this power to determine whether a self-acquired property was given in Waqf by Muslim or a Non-Muslim. This will amount to violation of individual's freedom of conscience and free profession, practice and propagation of religion.
- ii. "Practising Islam for at least five years" is an affront to the Muslim community. In no other statute such provision is there for any other community. Also, if a non-Muslim wishes to contribute to the charitable cause like Waqf, s/he should not be debarred. Hence this proposal should be dropped.
- iii. Discrimination against New Converts: The requirement that only a practising Muslim for at least five years can create a Waqf marginalizes new converts to Islam, violating Islamic principles of equality and inclusion within the faith. It also adds a danger of requiring a "certificate of practice" which will be another level of both marginalization and otherization.
- iv. While definition of Waqf as given in the Waqf Act, 1995 is "the permanent dedication by any person, of any movable or immovable property for any purpose recognised by Muslim law as pious, religious or charitable", a lot of traditions, customs and rituals prevalent in Dargahs for a very long time are different and are not able to be contained in this definition or are not found in the Muslim law as pious, religious or charitable. Therefore, there is a need for a separate law for these Dargahs and their connected Waqfs, to preserve their true nature, unique and old traditions, customs and rituals.

- v. Certifying someone's religious practice could lead to disputes and possible misuse of the provision. It remains unclear who would certify such practice, and this could open up legal challenges in cases where the waqif's religious adherence is questioned after the dedication of property.
- vi. Moreover, this clause could face legal challenges under Article 14, which ensures equality before the law, as it imposes unequal standards on individuals based on the length of their religious practice.
- vii. In the introductory section, it is proposed to replace the words "any person, of any movable or immovable property" with the phrase "any person who has been professing and practising the Shia Muslim, Sunni Muslim, Aghakhani Muslim, or Bohra Muslim faith for at least five years and is competent to contract." Additionally, the following criteria are recommended:
 - (a-ii) The individual is born to Muslim parent(s),
 - (a-iii) The individual has either lived with Muslim parents or has been raised by a separated Muslim parent until the age of 18 (in cases where the parents were married under the Special Marriage Act, 1954), and
 - (a-iv) The individual is not married to a non-Muslim under the Special Marriage Act, 1954.
- viii. This Five years period should be extended to Seven Years as the process of waqf is irreversible or only Muslim by birth should be allowed to waqf his property.
- ix. Upon converting to any religion, an individual becomes a full member of that community, with equal rights and powers. Conversion itself is lawful, with only forced conversions being restricted in certain states. Furthermore, conversion does not alter one's relationship with their property. Since conversion is a private decision and ownership is a private right, public law should not dictate how individuals choose to use or transfer their property.

x. There is no mechanism to verify whether a man or a woman is practicing Islam for five years or more. It is a subjective matter which cannot be objectively verified. Hence, it is proposed that the definition clause be suitably amended to stipulate that only a person who is Muslim by birth can create a waqf.

3.5.7 On omission of Section 3(r)(i) dealing with 'waqf by user'

- i. This proposed deletion is unreasonable and inappropriate. The proposed amendment to remove the concept of 'waqf by user' is completely arbitrary deletion. Religious and charitable places adopt the nature of the religious usage like Mosque, Graveyard, etc. and by mere usage of it, it becomes Waqf for a defined purpose provided that the land is owned by the waqif before the waqif dedicates it for the said purpose. Muslim law does not require an express declaration of a waqf in every case.
- ii. The meaning of 'Waqf by User' is 'if the property has been in use since time immemorial'. The Hon'ble Supreme Court has already clarified the meaning of 'waqf by user'. It means, 'since time immemorial'. Immemorial means beyond memory. The meaning which has been given by the Hon'ble Apex Court is 'beyond memory' -- may be fifty years or hundred years.
- iii. Traditionally, these properties were recognized as waqf based on long-term usage. With this provision omitted, such lands may no longer automatically qualify as waqf, leading to potential legal disputes and challenges for communities that have used these areas for centuries.
- iv. Should be replaced by "use for the Period of 12 Years as per the Limitation Act".
- v. We welcome proposed Section 3 (A) which deletes earlier provision regarding waqf by user. Waqf by user was one of the most misused provision in the Waqf Act.
- vi. "Muslim law does not require an express declaration of a waqf in every case. The dedication resulting in a waqf may also be reasonably inferred from the facts and circumstances of a case or from the conduct of the wakif. In the absence of an express dedication, the existence of a waqf can be legally recognised in situations where property has been the subject of public religious use since time immemorial." (M. Siddiq (Ram Janmabhumi Temple-5 J.) v. Suresh Das, (2020) 1 SCC 1: 2019 SCC OnLine SC 1440 at page 695). This concept of a waqf by user has also found statutory recognition in Section 3(r) of the Waqf Act, 1995.
- vii. "Our jurisprudence recognises the principle of waqf by user even absent an express deed of dedication or declaration. Whether or not properties are waqf property by long use is a

- matter of evidence. The test is whether the property has been used for public religious worship by those professing the Islamic faith. The evidentiary threshold is high, in most cases requiring evidence of public worship at the property in question since time immemorial." In Faqir Mohamad Shah [Faqir Mohamad Shah v. Qazi Fasihuddin Ansari, AIR 1956 SC 713]
- viii. Especially in Uttar Pradesh, Delhi, and other areas, 95% of the old and large waqfs will be affected, and they will be lost because, particularly, the documents of some of the centuries-old large mosques cannot be found today. Similarly, the mosque and the land attached to it will no longer remain waqf. Under the existing Act, they are considered to be valid auqaf, which is why, to this day, those places of worship and the land attached to them are largely protected. Waqf by user, as a judicial doctrine and rule of evidence, is also recognised and approved by the five judge bench of the Supreme Court in the Babri Masjid Case.

3.5.8 For amendment in Section 3(r)(iv)dealing with definition of waqf-alal-aulad

- i. The intention of the waqif is paramount. This will create confusion and would result in a conflict where the waqif has himself made a provision in the waqf deed for applying the income of the waqf to a particular purpose or purposes when the line of succession fails.
- ii. In Waqf alal-aulad, maintenance of widow, divorced woman and orphan is not only sought to be added but the methodology will be decided by the Central Government. This again in an interference in the Personal Law.
- iii. This is a welcoming restrictions on Waqf- alal-Aulad. Several Muslim countries have abolished/restricted it to two or three Generations
- iv. Inheritance rights of women are well established in Islam as is the right of the person to create Waqf-alal-aulad. The said amendment curtails the right of Muslims on both counts and is impinging on Muslim Personal Laws.
- v. It is proposed in sub-section 2 of section 3A in the bill of the Principal Act that the creation of waqf-alal-aulad shall not result in denial of inheritance of heirs including the women heirs in the waqf, but the original section 3(r)(iv) of the Principal Act has defined "waqf-alal-aulad" which can be created as waqf to the extent of property dedicated for any purpose recognized by Muslim Law for pious religious or charitable provided the

line of succession fails". If the word "when the line of succession fails" continues in subclause (iv) and at the same time, proposed sub-section 2 of section 3(A) is enacted, there will be contradiction between two clauses because the line of succession when fail, the waqf can be created but in the proposed bill when the line of succession still survives with the heirs including women heirs, the necessary definition of "waqf-lal-aulad" seems to be futile. Therefore, the proposal to amend sub-section 2 of section 3A although is most welcome but the provision in the Principal Act that "the line of succession fails" requires for the committee to decide whether to remove the same or make some other provision.

- vi. This violates article 26 and 29 of the Constitution and the proposal needs to be dropped.
- vii. The concept of waqf-alal-aulad was used to deny rights to women heirs. In this background the proposed amendment which clarifies that waqf-alal-aulad must not result in denial of inheritance rights to the donors' heirs including women heirs is a welcome step. This was necessary to ensure gender justice and avoiding discrimination to women heirs as many scholars' express opinion that family waqf was resorted to defeat women's rights to inheritance and for the aggrandisement of a family. The proposed provision thus makes a balancing act between right to create family waqf and rights of women to inherit.
- viii. Whereas, in Islam, the validity of waqf depends on the intentions of the person making the waqf; they can dedicate it to any charitable purpose they wish. The same cannot be altered by anyone.

Examination by the Committee

3.6.1 Several stakeholders and Waqf Boards have expressed that both the Aghakhani and Bohra communities fall under the broad category of the Shia Muslims and hence creation of a separate Waqf Board for them will lead to societal Divisions among the Muslim community. On this issue the Ministry has submitted as given:

"The proposed Amendment further expands the representation of other communities (Aghakhani and Bohra communities). As per the Section 13(2)(A) the establishment of separate Waqf Boards (wherever needed) for Aghakhani and Bohra, will help in giving fair representation to these communities in managing

their waqf properties. Moreover, it has been clarified that the decision on the criterion for establishment of Bohra and Agakhani Boards has been left to the State Government to decide."

3.6.2 The Ministry was queried regarding the rationale behind the decision to grant Collectors a more prominent role in the management of Waqf properties. In its response, the Ministry submitted as given:

"Collector being the head of the land record administration in the district, and having the required resources and expertise, will help in ensuring the authenticity of the land transaction including Government land. He will conduct an enquiry determining the status of property being Government or not and submit the report to the State Government and no further power of adjudication has been given to Collector from the powers of Waqf Board".

3.6.3 In respect of defining Government property, the Ministry have stated as given:

"As per State Waqf Boards data received on 05.09.2024, a total of 5973 government properties have been declared as waqf properties in 25 out of 32 States/ UTs Waqf Boards. (This dataset does not cover data from 7 States/ UTs viz. Bihar (Shia), Chandigarh, Karnataka, Kerala, Odisha, Telangana and Uttar Pradesh (Sunni) as it has not been received from respective State Waqf Boards in this context)."

- 3.6.5 As per Archaeological Survey of India, many State Waqf Board has issued notifications (in later dates) declaring Protected Monuments as 'Waqf Property' which have resulted in conflict in exercise of powers delegated under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 (AMASR) Act, 1958. An indicative list of protected monuments notified as waqf is attached at **Annexure G**.
- 3.6.6 The Ministry of Housing and Urban Affairs have stated in their submission as under:-

"After 58 years of land acquisition, in exercise of the powers under Sub-Section (2) of Section 5 of the Wakf Act, 1954, based on a Survey done by Commissioner Wakf, declared a large number of properties(land) which also included 108 Properties under the control of L&DO and 138 properties under the control of DDA as Waqf Properties and brought into litigation".

3.6.7 Supporting the insertions of Sections 3 (fa &fb), Ministry of Housing and Urban Affairs in their submission have stated as under

"Under the definition of "Government Organisation", all Government and Government-controlled organisations have been brought under its ambit. Similarly, any movable and immovable property owned by such Government organizations has been defined as "Government Property". These proposed clauses were absent in the Wakf Act 1995 or Wakf Act 1954, leading to claims by Waqf Board on Government Properties, overlapping with the provisions of other legislations. Now that "Government Property" has been defined, it lays the bedrock of the provisions for the manner of treatment of Government properties in the context of Wakf Act in the subsequent sections."

3.6.8 The Committee was also informed by the Ministry of Road Transport and Highways that Government property as proposed under Section 3(fb) in the Waqf (Amendment) Bill, 2024 should also include land acquired as defined under Section 3D (2) of the National Highways Act, 1956. They have however supplanted that the nature of waqf land acquired under the provisions of the National Highways Act, 1956 varies from structure to mosque to graveyard. The compensation paid in such cases is always determined fairly under the provisions of the Right to Fair compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act). They have further submitted:

"It has also been assured that all possible efforts are made to avoid acquisition of sensitive Waqf properties such as graveyard, eidgah and mosques. In exceptional cases where alignment cannot be altered due to engineering constraints such properties are acquired through the District Administration which takes the local Waqf Board and the community in confidence and works out a consensual approach to the appropriate relocation/ reconstruction of structures and delivery of possession."

- 3.6.9 Regarding proposed introduction of a portal and database, the Ministry stated that one of the key drivers behind the Amendment Bill was the incomplete submission of Waqf-related details on the WAMSI (Waqf Assets Management System of India) portal. The Ministry highlighted that the lack of comprehensive and accurate data on the portal posed significant challenges in ensuring efficient management and oversight of Waqf properties.
- 3.6.10 The Ministry have stated that the portal and online registration system, can significantly enhance the management and administration of waqf properties.

3.6.11 The Committee sought clarification on the rationale for the requirement that only individuals who have practiced Islam for at least five years are eligible to dedicate a waqf. They also requested an explanation of the term "practicing Muslim" within this context and asked whether there is a distinction between being a "Muslim" and a "practicing Muslim." The Committee emphasized the need for clear definitions to avoid potential ambiguities or misinterpretations that could affect individuals' eligibility to establish waqf properties.

3.6.12 In their reply the Ministry have stated that for practicing Islam for a period of 05 years 'no certification is required'. A reasonable time period of 5 years is prescribed so that the person concerned has reasonable time for faith in the religion.

The Ministry have also clarified the change from allowing "any person" to dedicate property to waqf to requiring "any person practicing Islam of 5 years" to do so is a proposal made after, considering the original legislative intent post-Independence. (Waqf can be made by a person professing Islam). Therefore, the proposal is mainly to restore the earlier definition that existed before the Amendment Act, 2013. The Ministry have furnished a chart showing the definition of Waqf in various Acts since 1954 which is given below:

Sec 3(1) Wakf Act, 1954

Sec 3(1) "wakf" means the permanent dedication by a person professing Islam of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable and includes...

Sec 3(r) Wakf Act, 1995

Sec 3(r) "wakf" means the permanent dedication by a person professing Islam, of any movable or immovable property for any purpose recognised by the Muslim law as pious religious or charitable and includes...

Sec 3(r) Waqf Act, 1995 (as Amended in 2013)

"Waqf" means the permanent dedication by any person, of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable and includes...

Sec 3(r) Waqf Amendment Bill 2024

"Waqf" means the permanent dedication by any person practising Islam for at least five years, of any movable or immovable property, having ownership of such property," for any purpose recognised by the Muslim law as pious, religious or charitable and includes...

3.6.13 The Ministry have further clarified as under

"Any aggrieved person can approach competent court of law for redressal of grievances".

3.6.14 On the question of the rationale for preventing non-Muslims from donating for the noble causes for other communities and whether such practices have resulted in unfair or corrupt practices in the name of the waqf, the Ministry have replies as under.

"As per Section 72(1)(v)(f) of the Waqf Act, 1995 there is no restriction on donations in the form of movable property/cash or in kind by Non-Muslims. Non-Muslims cannot create waqf, as per the sec 3(r) of the Waqf (Amendment) Bill, 2024."

3.6.15 Several Stakeholders have expressed before the Committee their misgivings that with the deletion of 'waqf by user' clause, the legal position of all waqf properties especially historical properties would come into question, in response the Ministry of Minority Affairs have categorically clarified before the Committee as under:-

"Sir, Waqf deed is mandatory only for new Waqfs. That is clear in the Act.... Therefore, for registered waqf properties, there is no mandatory requirement for a Waqf deed".

3.6.16 The Ministry has further clarified:

"Section 39(3) provides that if the Board has reason to believe that any building or property used for religious purposes, instruction, or charity—whether before or after the commencement of this Act—has ceased to be used for that purpose, they must apply to the Tribunal for an order directing the recovery of possession of such building or property.

It implies that Waqf Board can approach Tribunal for recovery of possession of building or property which was used for religious purposes, instructions, or charities and has ceased to be used for that purpose."

3.6.17 The Ministry was asked to state categorically how the deletion of Section 3(r)(i) in the Amendment Bill, will impact the protection and management of auquaf specifically historical and unregistered waqf properties that were previously safeguarded under this clause. They also wanted to know how the removal of the "waqf by user" provision would affect the legal status of properties that are currently recognized as waqf solely based on their usage. In reply The Ministry of Minority Affairs have submitted as under:

"The removal of this provision does not affect registered Waqf just because they are not having Waqf deed"

"Section 3B (1) & (2) of the Waqf (Amendment) Bill 2024, ensures protection for properties that were declared as Waqf by user prior to the commencement of the Waqf (Amendment) Act, 2024. The details of Waqf and the property dedicated to the Waqf shall be filed on the central portal and database within six months of the Act's commencement. The details required include, **inter alia the deed of Waqf, if available**. Therefore, for registered Waqf properties, there is no mandatory requirement for a Waqf deed. This ensures that existing registered Waqf properties will not be reopened due to the absence of a Waqf deed".

3.6.18 The Ministry of Law and Justice in their submission has clarified their position on the omission of the 'Waqf by User' provisions and its ramifications as under

It is submitted that Waqf (Amendment) Bill, 2024 proposes to omit "waqf by user" as the Bill also proposes that every new waqf shall be created by waqf deed only. The "waqf by user" relies heavily on historical usage without formal documentation, which creates ambiguity and unnecessary litigations. The proposed amendment shall apply prospectively.

3.6.19 To a query on how omission of Waqf by User will impact the manner in which Muslims currently manage their Waqf properties they have further stated as under:-

It is submitted that the proposed amendment omitting section 3 (r) (i) (waqf by user) is applicable with the prospective effect and amendment in section 36 proposes that no new waqf can be created without a waqf deed.

3.6.20 One stakeholder in their submission has cited Supreme Court judgments (M. Siddiq (D) Thrlrs Versus Mahant Suresh Das & Ors 2020 (1) SCC 1) and other judgements that uphold the concept of 'waqf by user', emphasizing that properties used for public religious worship over time can be deemed waqf, even in the absence of formal dedication. The Committee sought the views of the Ministry as to how the proposed amendment account for this jurisprudence, and what alternative legal provisions will ensure that long used religious properties remain protected. The Ministry of Minority Affairs have replied as under:-

"Section 39(3) provides that if the Board has reason to believe that any building or property used for religious purposes, instruction, or charity—whether before or after the commencement of this Act—has ceased to be used for that purpose, they must apply to the Tribunal for an order directing the recovery of possession of such building or property.

Section 39(4) The Tribunal may, if it is satisfied, after making such inquiry as it may think fit, that such building or other place-

- (a) is Waqf property;
- b) has not been acquired under any law for the time being in force relating to acquisition of land or is not under any process of acquisition under any such law, or has not vested in the State Government under any law for the time being in force relating to land reforms; and
- (c) is not in the occupation of any person who has been authorized by or under any law for the time being in force to occupy such building or other place, make an order-
- (1) (i) directing the recovery of such building or place from any person who may be in unauthorized possession thereof, and
- (2) (ii) directing that such property, building or place be used for religious purpose or instruction as before, or if such use is not possible, be utilized for any purpose specified in sub-clause (iii) of clause (e) of sub-section (2) of section 32.

It implies that Waqf Board can approach Tribunal for recovery of possession of building or property which was used for religious purposes, instructions, or charities and has ceased to be used for that purpose."

3.6.21 On the question that several state laws related to Hindu religious endowments allow for temples and other religious structures to be recognized based on their usage. Similarly, various state laws governing Hindu religious institutions, such as the Odisha Hindu Religious Endowments Act, 1951 and the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959, recognize religious endowments based on usage, the Ministry have submitted as under:-

"Waqf Administration is not purely religious but a socio religious institution (Sachar Committee Report 2006). The Waqf Act 1995 is central legislation meant to regulate matters related to administration of waqf properties.

The duties, functions, and powers of the Central Waqf Council are to oversee the functioning of the State Waqf Boards and for calling information from or direct State Boards to correct any irregularities in functioning. It also plays an advisory role. It does not exercise direct control over waqf property itself.

Furthermore, State Waqf Board shall exercise its powers under this Act to ensure that the Auqaf under its superintendence are properly maintained, controlled and administered and the income thereof is duly applied to the objects and for the purposes of which such Auqaf were created or intended.

The functions of the Central Waqf Council and State Waqf Boards clearly shows that it is not entirely religious practise and regulation or restricting any economic, financial, political or other secular Activity which may be associated with religious practice, can be regulated by the State.

Sec 96 of the Waqf Act 1995 clearly mentions power of Central Government to regulate secular activities of auquaf in relation to the functioning of Central Waqf Council and State Waqf Boards. "Secular activities" shall include social, economic, educational and other welfare activities".

3.6.22 The Ministry of Law and Justice have also clarified this point as under:

"It is submitted that there is no specific Central Act to regulate Hindu community custom and usage in relation to creating religious Endowment. In the case of Nawab Zain Yar Jung and Others v. The Director of Endowments and Others, 1963 (1) SCR 469, the Apex court has explained the difference between waqfs and religious endowments. The court stated: This question has been considered by the Privy Council in Vidya Varuthi Thirtha v. Balusami Ayyar. Mr. Ameer Ali who delivered the judgment of the Board observed that "it is to be remembered that a "trust" in the sense in which the expression is used in English law, is unknown to the Hindu system, pure and simple. Hindu piety found expression in gifts to idols and images consecrated and installed in temples, to religious institutions of every kind, and for all purposes considered meritorious in the Hindu social and religious system; to Brahmins, Goswamis, Sanyasis, etc... When the gift is directly to an idol or a temple, the seisin to complete the gift is necessarily effected by human agency. Called by whatever name, he is only the manager or custodian of the idol or the institution.... In no case is the property conveyed to or vested in' him, nor is he a trustee in the English sense of the term, although in view of the obligations and duties resting on him, he is answerable as a trustee in the general sense for maladministration."

They have further clarified as under :-

"Besides above, there is one difference that waqf property cannot be alienated through sale, gift, mortgage, etc. whereas as per section 34 of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 (Tamil Nadu Act 22 to 1959), Hindu religious

endowment have the right of alienation subject to approval of the Government. It is henceforth submitted that the Waqf is different from a religious endowment. The religious endowment is created for specific religious or charitable purpose whereas the dedication of waqf is the endowment of property to Allah for the pious, religious or charitable purpose and it is irrevocable as recognised by the Muslim law. The purpose of the Waqf Act, 1995 is for the better administration of auqaf and the matters connected thereto for the purpose of its proper and uniform maintenance and regulation.

Therefore, administration of property cannot be equated with a practice of a particular religion. The waqf and the Hindu temples and other religious institutions are regulated through the statutes either by the State Legislature or the Centre to regulate their activities and manage their affairs. The Hindu temples and properties are governed under the State religious institutions and charitable endowments institutions laws. Whereas auqaf are governed under a central legislation, i.e. Waqf Act, 1995.

3.6.23 It was noticed that many waqf properties have been established over time through community use without formal dedication, reflecting both cultural and religious traditions. They therefore desired to know the potential consequences of removing the concept of 'waqf by user' on the preservation of historically significant properties that have served as religious and charitable endowments for centuries. The Ministry were asked to state as to how they intended to reconcile 'The Ancient Monuments and Archaeological Sites and Remains Act' (or AMASR Act) with the proposed Waqf Amendment Bill, 2024 in this regard. In their reply the Ministry of Minority Affairs have stated that:

"3C(2) to 3C(4) lays down the process of validation of Government lands (like ancient monuments and archaeological sites). The Collector will dispose the cases following the due process and submit his report to State Government".

Observations/Recommendations of the Committee

3.7.1 The Committee, after thorough deliberation on the amendments proposed to existing definitions and on the inclusion of new definitions proposed in the clause under examination and after taking into consideration the views and suggestions of various

stakeholders and the justification furnished by the nodal Ministry, are of the view that proposed definitions of Collector, Government Organisations, Government Property, portal and database and amendments to the definition of mutawalli and waqf are in tandem with the other amendments proposed in the Bill with the intention to streamline the waqf property management, reduction in the number of litigations, expanding the scope of beneficiaries of waqf, etc. Thus, the Committee have decided to accept the amendments proposed except for amendment proposed vide Clause 3(ix).

3.7.2 Regarding the proposed amendment stipulating that only a person practicing Islam for at least five years will be permitted to dedicate any movable or immovable property as waqf, the Committee proposes the following amendment to Clause 3(ix)(a):

"In the opening portion, for the words "any person, of any movable or immovable property", the words "any person showing or demonstrating that he/she is practicing Islam for at least five years, of any movable or immovable property, having ownership of such property and that there is no contrivance involved in the dedication of such property,"

3.7.3 Regarding the amendments proposed in the definition of waqf, the Committee have observed that the proposed omission of 'waqf by user' through Clause 3(ix) (b) of the Amending Bill, have created apprehensions among various stakeholders and the Muslim community at large regarding the status of the existing 'waqf by user' which largely includes properties used for religious purposes. The Committee, in order to evade such apprehensions propose that a proviso clearly specifying that the omission of 'waqf by user' from the definition of the waqf will apply prospectively, that is, the cases of existing waqf properties already registered as 'waqf by user' will not be reopened and will remain as waqf properties, even if they do not have a waqf deed. This would however be subject to the condition that the property wholly or in part must not be involved in a dispute or be a government property. Accordingly, the following amendment to Clause 3(ix) is proposed:

"(e) the following proviso shall be inserted, namely:-

"Provided that the existing waqf by user properties registered on or before the commencement of Waqf (Amendment) Act, 2024 as waqf by user will remain as

waqf properties except that the property, wholly or in part, is in dispute or is a government property."

- 3.7.4 Further, as regards the amendments to the definition of 'waqf-alal-aulad' wherein through proposed amendments the scope of benefit will be further expanded for maintenance of widow, divorced woman and orphan in such a manner, as may be prescribed by the Central Government, the Committee after considering various submissions recommend that the intention of the waqif should be taken into account while deciding the beneficiaries of a waqf. Accordingly, following amendment to Clause 3(ix)(c) is proposed:
 - "(c) in sub-clause (iv), after the word "orphan", the words ", if waqif so intends," shall be inserted.

CLAUSE-4

4. The Clause 4 of the Bill proposes to insert new sections after Section 3 of the Principal Act.

Provisions Proposed in the Amendment Bill

- 4.1 After section 3 of the principal Act, the following sections shall be inserted, namely:—
- "3A. (1) No person shall create a waqf unless he is the lawful owner of the property and competent to transfer or dedicate such property.
- (2) The creation of a waqf-alal-aulad shall not result in denial of inheritance rights of heirs, including women heirs, of the waqif.
- 3B. (1) Every waqf registered under this Act, prior to the commencement of the Waqf (Amendment) Act, 2024, shall file the details of the waqf and the property dedicated to the waqf on the portal and database, within a period of six months from such commencement.
- (2) The details of the waqf under sub-section (1), amongst other information, shall include the following, namely:—
 - (a) the identification and boundaries of waqf properties, their use and occupier; (b) thename and address of the creator of the waqf, mode and date of such creation;
 - (c) the deed of waqf, if available;
 - (d) the present mutawalli and its management;
 - (e) the gross annual income from such waqf properties;
 - (f) the amount of land revenue, cesses, rates and taxes annually payable in respect of the waqf properties;
 - (g) an estimate of the expenses annually incurred in the realisation of the income of the waqf properties;
 - (h) the amount set apart under the waqf for—
 - (i) the salary of the mutawalli and allowances to the individuals;
 - (ii) purely religious purposes;
 - (iii) charitable purposes; and
 - (iv) any other purposes;

- (i) details of court cases, if any, involving such waqf property;
- (j) any other particular as may be prescribed by the Central Government.
- 3C. (1) Any Government property identified or declared as waqf property, before or after the commencement of this Act, shall not be deemed to be a waqf property.
- (2) If any question arises as to whether any such property is a Government property, the same shall be referred to the Collector having jurisdiction who shall make such inquiry as he deems fit, and determine whether such property is a Government property or not and submit his report to the State Government:

Provided that such property shall not be treated as waqf property till the Collector submits his report.

- (3) In case the Collector determines the property to be a Government property, he shall make necessary corrections in revenue records and submit a report in this regard to the State Government.
- (4) The State Government shall, on receipt of the report of the Collector, direct the Board to make appropriate correction in the records."

Justification/explanation given by the Ministry of Minority Affairs

4.2.1 The justification furnished by the Ministry for the proposed amendment is as under:

4.2.2 For creation of waqf by lawful owner of property

"Section 3A (1) provides that no person shall create a waqf unless he is the lawful owner of the property and competent to transfer or dedicate such property. Introduction of 3A is necessary to justify that a lawful owner and competent to transfer, can only make permanent dedication of the property as waqf. Competent to transfer means person competent to transfer property as per Section 7 of Transfer of Property Act 1882. Therefore, now it is being made compliant to the Transfer of Property Act, 1882.

The salient features of Transfer of Property Act, 1882 are as follows:-.

Competency to contract: The person must be legally competent to enter a contract. This generally means the person should be of sound mind, not a minor, and not disqualified from contracting by any law.

Entitlement to Transferable Property: The person must have the legal right to the property they intend to transfer. This could be through ownership or authorization to dispose of the property.

Manner of Transfer: The transfer can be done either wholly or in part, and either absolutely or conditionally. The transfer must be carried out in the manner allowed and prescribed by the law in force at the time."

4.2.3 For 'wagf-alal-aulad' not denying inheritance rights to hiers

"Under section 3A(2) it is stated that the creation of 'waqf-alal-aulad' shall not result in denial of inheritance rights of heirs, including women heirs. The intended socio-economic consequences are to ensure that the all the heirs of the waqif including women heirs get a fair share in inheritance and when the line of succession ends, the benefit of the waqf reaches to wider sections of society and waqif shall be lawful owner of the property."

4.2.4 For updation of information on portal and database

"3B (1) & (2) of the Waqf (Amendment) Bill 2024, ensures protection for properties that were registered as waqf prior to the commencement of the waqf (Amendment) Act, 2024. The details of waqf and the property dedicated to the waqf shall be filed on the portal and database within six months of the Act's commencement.

The details required include, *inter-alia* the deed of waqf, if available. Therefore, for registered waqf properties, there is no mandatory requirement for a waqf deed.

As per Waqf Amendment Bill 2024, Sec 3B (1)&(2) for auquaf registered before the Waqf (Amendment) Act, 2024, they must submit details about the waqf and its dedicated property on the designated portal and database within six months of the Act's commencement.

These details should *inter-alia* include the following particulars:

- The identification and boundaries of waqf properties, their use and occupier;
- The name and address of the creator of the waqf, mode and date of such creation;
- The deed of waqf, if available

As reported on Waqf Assets Management System of India (WAMSI) portal, for 30 States/UTs-there are 32 Boards, the total area of waqf immovable properties as available on the WAMSI portal is 38.16 lakh acres (the Boards have uploaded data in different units, which have been converted into acres) excluding UP Sunni waqf land because of apparently erroneous entries. This area of land pertains to 3,56,051 waqf Estates, (having 8,72,328 waqf properties) the details of which are already uploaded on the WAMSI portal.

This data only needs to be uploaded on the portal after the commencement of waqf (amendment) Act 2024.

As on 30th September, 2024, WAMSI Portal contains details of the 3,56,051 registered waqf Estates (8,72,328 waqf properties). As per Section 3B of the Waqf Amendment Bill, every waqf registered under this Act shall file the details of the waqf and the properties dedicated to the waqf on the portal and data within the period of six months. This statutory requirement can ensure that all waqf property details are regularly updated and maintained on a Central portal and database, thereby enhancing transparency. In view of above, the amendment Bill proposed for completion of updation work in 6 months."

4.2.5 For Wrongful Declaration of Government property as waqf property

"As per the Bill 2024, the Section 3C shall have retrospective effect. Any Government property identified or declared as waqf property, before or after the commencement of this Act, shall not be deemed as waqf.

It is submitted that under the proposed amendment to insert section 3C, only the burden of proof has been shifted to the person/organization who is claiming such property of the waqf. It is not correct that Government property cannot be claimed to be waqf property, however, to deal with the case of wrongful declaration of government property as a waqf property, legal procedure as specified under sub-sections (2), (3) and (4) of the said section shall be followed for such determination.

As per data received on 05.09.2024 from 25 out of 32 States/UTs waqf Boards, a total of 5973 government properties have been declared as waqf properties.

Collector being the head of the land revenue administration will help in validation of government land. In the case of Laxman Purshottam Pimputkar v. State of Bombay, AIR 1964 SC 436, the Court held that order of the Collector if, had to be supported by reasons in writing and therefore, could be made only after holding an inquiry which implied a hearing by the Collector to the contesting parties and the consideration of oral and documentary evidence adduced by them. Hence it is not violative of Article 14 of the Constitution.

- ASI informed that 280 protected monuments have been declared as waqf properties.
- MoHUA informed the JPC during their presentation on 05.09.24, 108 properties under control of Land and Development Office, 130 properties under control of Delhi Development Authority and 123 properties in the public domain were declared as waqf properties and brought into litigation.

Furthermore, Sec 83(2) provides the right to any person aggrieved to approach Tribunal. As per the proposed Amendment, if there is no Tribunal or the Tribunal is not functioning, any aggrieved person may appeal to the High Court directly."

Now in the proposed Amendment, the functions have been given to the collector for due validation of Government land and expeditious survey of Auqaf. In case the said property is a Government property, the State Government on the receipt of the report will direct the State waqf Board to make corrections in the records (waqf register). This provision will help in validating the government land and reducing litigation."

Gist of submissions by various Waqf Boards:

4.3.1 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:

4.3.2 On creation of waqf by lawful owner

(i) Andhra Pradesh waqf Board:- No objection, existing position is also the same. This is just being highlighted with a doubt that waqfs are being created without owning the property.

- (ii) Karnataka State Board of Auqaf:- Under the Islamic law, the properties dedicated as waqf shall have to be done its respective owners and Islam doesn't permit anyone else to dedicate properties as waqf.
- (iii) **Kerela Waqf Board:**-The proposed sub-section (1) is a replica of the law on waqf. Therefore, there is no legal necessity for such an amendment.
- (iv) RajasthanWaqf Board:- Section 3(A)(2) of the amended Act is against the law because every waqf is a legal gift.

4.3.3 On 'waqf-alal-aulad' not denying inheritance rights

- (i) Andhra Pradesh waqf Board:- There may not be any objection rather it is desirable.
- (ii) Karnataka State Board of Auqaf:- The proposed amendment under Section 3A(2) is bereft of any rationale or logic. Once a person enters the fold of Islam is bound by its tenets, obligations, duties, privileges restrictions and prescriptions. This amendment puts fetters to his freedom and is violative of Fundamental rights guaranteed under Article 25 and Article 300A of the Constitution.
- (iii) Kerala WaqfBoard:- The proposed sub-section (2) is totally unconnected with the object of the Act, viz, management/administration of a property. In fact, it imposes certain restrictions on ones' right to dispose a property. The fundamental concept of law on waqf is that 'once a waqf always a waqf. Hence nobody including the legal heirs cannot challenge its validity after the death of the waqif. Pending cases before the Board/Tribunal will be adversely affected by this amendment. The law on waqf and law on inheritance are different personal law subjects and therefore, they shall be dealt with separately according to Shariat law. Therefore, Parliament cannot, under the guise of waqf management, impose a new condition which was not stipulated in the personal law on waqf.
- (iv) Maharashtra Waqf Board:- This proposed amendment by way of proposed Section 3A(2), undermines the religious sanctity of waqf and introduces legal ambiguity into a practice that has been clearly defined in Islamic law for centuries. We suggest that language may be amended to "(2) The creation of a waqf-alal-aulad shall not result in denial of inheritance rights of heirs,

including women heirs, of the waqif, except as provided by the Muslim Law governing such waqif and his/her heirs."

- (v) Rajasthan Waqf Board:- When a waqfkar/donor donates his property, he does so by terminating his rights and those of his successors because after the donation of the donor, the property becomes vested in the purpose of the donation and the rights of the donor himself are also extinguished.
- (vi)Uttar Pradesh Sunni Waqf Board:- This amendment is against the very concept of waqf as a waqf property is neither alienable nor heritable. It will nullify the waqf-alal-aulad itself.
- (vii)Bihar Sunni Waqf Board& Bihar Shia Waqf Board: This amendment gives right of inheritance. The property of waqf cannot be parted through inheritance; however, heirs of waqif can be a beneficiary as per waqfnama.
- (viii) **West Bengal State Waqf Board :** Inheritance is applicable only in a personal and secular property of the properties where the person is an owner. After death of the owner, his legal heirs can only inherit the property of the deceased. But in the concept of waqf where the waqf is validly made, claim of inheritance is a foolish approach and completely beyond the law.

4.3.4 Filing of Details of waqf on Portal And Database

- (i) Andhra Pradesh waqf Board:- It is not practicable as the required details may not be available for many ancient waqfs and perhaps only meant to create uncertainty about such waqfs.
- (ii) Karnataka State Board of Auqaf:- The proposed insertion under Section 3B(1) & (2) is arbitrary and virtually impracticable. The amendment is liable to be rejected.
- (iii) Punjab Waqf Board:- a) the name and address of the creator of the waqf, mode and date of such creation; b) the deed of waqf, if availableshould be mandatory for waqf by deed, for waqf by user as proposed in this document, revenue record or proof of existence prior to enforcement of Act of 1954 or survey sheet supported by revenue record should be allowed. It is not possible to know the exact date of creation of the historical Masjids or those that were left post partition incidents.

- (iv) Kerela Waqf Board:- The details of registered waqf have already been entered in a portal called WAMSI, which is being maintained by the Board as per the directions of the Central Government. As per the provisions of the Act, two lists of Auqafs are available in a State, namely:- (1) the waqf list maintained by the State Government after survey. Such a list is published in the Gazette after complying detailed survey procedure envisaged in Chapter II. Since, it is a Gazette publication the conclusiveness of validity of such a publication will apply as provided in the Bharatiya Sakshya Adhiniyam, 2023.
- (2) A Register of Auquafs is maintained by Waqf Board under section 37. In short, there exists a database of waqf property maintained by each State Government/State Waqf Boards and hence there is no legal necessity for the amendment, insisting a new portal.
- (v)Maharashtra WaqfBoard:- It is suggested that time period for filing details of registered waqfs and properties dedicated to the waqf on the portal should be one year from the date of creation and establishment of a functional portal. This is being suggested for practical reasons and for the sake of effective implementation of the provisions of the proposed act.
- (vi) Rajasthan Waqf Board:- After the Waqf Act 1954 came into effect, the State Government appointed a waqf Survey Commissioner and published the waqf properties in the Gazette. It is improper to re-portalize and database them. After that, for the waqf that came into existence after the Waqf Act, 1995 came into effect, the State Government appointed a Survey Commissioner and conducted surveys, which are yet to be notified. In this, a period of 6 months is inevitable.

It is unnecessary to include this section because Sections 36 and 37 of the Waqf Act, 1995 provide for recording of full details of the property and the properties are already recorded with full details. Insertion of Section 3(b)(2) will create unnecessary confusion.

(vii)Uttar Pradesh Sunni Waqf Board:- We have serious objections to the creation of a portal for the registration, accounts, audit or other details of the waqf and the Board by the Central Government.

(viii)Bihar Sunni Waqf Board:- Six month is not sufficient. It should be increase from six months.

4.3.5 Wrongful Declaration of Government property as waqf property

- (i) Andhra Pradesh Waqf Board:- This does not specify that who will identify and what will be the limitation period for this identification. This is to open a flood gate of claiming every waqf property as government property. Because wherever, as per the old Act, objection period of one year after the publication in gazette is over the notification has attained finality and cannot be opened. Any Act cannot reopen retrospective action which has been done legally.
- (ii) Karnataka State Board of Auqaf:- The proposed insertion of Section 3C(1)(2)(3)(4) is arbitrary and *ultra-vires* as it disturbs the settled issues and virtually nullifies 1965 and subsequent notifications. It takes away the force behind section 52, 54 and 104B of the WaqfAct 1995. Inbuilt redressal mechanism will be totally affected. It is a well settled principle of law that the revenue authorities are not empowered to decide the title of the properties. This will result in a situation wherein the Collector would become a complainant and a judge as well, on his own cause which is opposed to the law of the land, principles of natural justice, equity and fair play. Wakfs have been in existence from times immemorial and they are being used as places of worship, burial grounds, Eidgas, etc. They predate the Registration Act of 1908 and the land survey conducted in India during 1802 to 1852. Even in cases where documents were available, they have been lost due to antiquity, illegibility, etc of documents in custody of the Government and waqf institution as well. If the Collector is given unbridled power to adjudicate upon the title of the declared and notified waqf properties, the board will be reduced to the status of a mute spectator and this will result in great prejudice caused to all waqfs. Needless to say, that the proposed amendment is violative of fundamental rights.
- (iii) Telengana Waqf Board:- The Government can conduct an inquiry as it deems fit and irrespective of the usage or existence declare that this is government property and change the revenue records.

The Supreme Court has said that Revenue Authorities cannot decide title. Here the Collector or a Deputy Collector has been given the power to decide its own title. This is against the basic principles of natural justice that no man should be a judge in his own cause.

(iv) Punjab Waqf Board:-It is suggested that a new proviso be inserted:

"Provided that any property declared as waqf after survey by the Government under the provisions of Waqf Act, 1954 or the Waqf Act 1995 or any property declared as waqf which was reflected as being of Muslim religious or charitable use in revenue record at any time prior to the enactment of the Waqf Act, 1954 shall not be called into question under this provision."

"Provided further that the properties which were declared as waqf after survey by the revenue department of the concerned state shall also not be called into question under this provision."

- (v) Kerela Waqf Board:-By the amendment, a retroactive effect is given to the provision and that there is every chance for unsettling the settled cases which may create chaos in society. It is a deliberate move to create rift between State Government and a particular religious group. The State Government is the competent authority to take decision as how to dispose their property/land for other public purposes.
- (vi)Maharashtra Waqf Board:- Granting the Collector, who is a government officer, to solely identify and decide on the ownership of properties to decide whether they belong to the Government or not is a one-sided mechanism to favor the interests of the Government. The said amendment gives undue powers to the Government to appropriate waqf properties without following due procedure of law. Additionally, the said provision gives the Collector the said power retrospectively to form such a decision on properties which have already been declared waqf properties before the commencement of the Act.

As already available in prevailing laws, the ownership of any waqf property can be decided by the competent authority in the instance any dispute arises in such a case.

(vii)Rajasthan Waqf Board:- 3(c)(1) is unnecessary and misleading. Many properties used for Muslim purposes are by nature waqf properties and cannot be treated as government properties. Giving the power to the Collector to determine the waqf property under Section 3(c)(2, 3, 4) is against the law and is contrary to the Waqf Act. For determining the waqf properties, a special Waqf Tribunal has been constituted in the court in which the subordinate officer of the High Court is of the District Judge cadre.

(viii) Uttar Pradesh Sunni Waqf Board:- The Collector himself being a functionary of the State the question must be referred to the Tribunal or a Civil Court.

The question if a property is a waqf property or a Government property can only be adjudicated upon in a judicial proceeding by a competent court of law. There is no provision for affording an opportunity of hearing to the person interested in the waqf and the Collector is required to decide the question unilaterally. There must be a provision for appeal against the report of the Collector. The status of waqf would cease to exist automatically the moment a question is referred to the District Magistrate and the consequences of not treating the property to be a waqf property till the Collector submits is report would be chaotic. There is strong likelihood of sheer abuse of this provision.

There is no time limit prescribed for submission of report by the Collector and the Collector may keep the same pending for whatever period. The scope of judicial review is completely missing which may lead to anarchism. The power to decide the question must be given to the Tribunal or the Civil Court.

(ix)Bihar Sunni Waqf Board:- The immovable properties were in use from hundreds of years and these waqf properties were not claimed by the descendents of the donor in successive Revenue Surveys. So, these were continuously marked as Government properties while these were private at the time of donation. Keeping the word "before" will not be factually correct. The waqf properties which are being used for hundreds of years even before the independence will become disputed. This will leads to a possibility of disturbing social harmony and law and order problem of the State.

A large number of private properties donated (as waqf) turned into government properties in consecutive Revenue Surveys. Secondly, if during the dispute resolution, use of said properties in religious works like offering of Namaz or burial of dead bodies, etc are prevented then social harmony and law and order shall be affected.

Suggestions/comments by various stakeholders and experts

4.4.1 Important suggestions/comments received from various stakeholders and experts are summarised as under:

4.4.2 On creation of waqf by lawful owner

- (i) This Bill also addresses a longstanding issue in waqf administration: the conditions under which property can be endowed as waqf. The amendment stipulates that only the legal owner can endow property as waqf.
- (ii) It is suggested that the conditions under 3 (r) may also be added to this clause so that it reads as "3A. (1) No person shall create a waqf unless he is an exclusive & lawful owner of the property, a Muslim as per section 3 clause (r) above, competent to contract and competent to transfer or dedicate such property.
- (iii) This proposed insertion is unconstitutional and arbitrary.
- (iv) To Clause 3A (1) of the amending bill a note should be added to the following effect "(1A) On and from the commencement of the waqf (Amendment) Act, 2024, no waqf shall be created without the execution of a waqf deed."
- (v) This provision is in accordance with the law of waqf under Muslim Personal Law.

4.4.3 On 'waqf-alal-aulad' not denying inheritance rights

- (i) By enabling descendants of any degree to claim shares in properties already consecrated as waqf, the Waqf Bill, 2024 attempts to redefine 'waqf-alal-aulad'. This redefinition could complicate the inheritance rights of female legal heirs, contradicting core principles of Muslim law. Furthermore, it conflicts with various provisions of the Transfer of Property Act, of 1882, particularly Section 18, which asserts that the desires and intentions of the deceased consecrator shall govern the endowed properties in perpetuity.
- (ii) It ensures that the creation of "waqf-al-Aulad"— primarily a family waqf—does not infringe upon the inheritance rights of heirs, especially women. This is a significant step towards ensuring gender equality within the framework of Islamic endowments.
- (iii) This condition shall result in regulating one's freedom to use his or her property in the way he or she wants to use the same. This provision is unconstitutional.

4.4.4 On filing of Details of waqf on Portal and Database

- (i) This provision is an unnecessary regulatory measure. For an existing waqf, since last hundreds of years, this kind of provision cannot be made workable. There will be innumerable waqf properties which are 'waqf by user' for which express deed of declaration is not mandatory requirement.
- (ii) In case the waqf deed is not available & the property belongs to a non-Muslim person, a Non-Governmental Property held by a non-Muslim society/ trust/ organization/ institution/ body/ association/ non-Muslim place of worship or involved in community or public welfare or a property of archaeological importance not yet been notified by the Archaeological Survey of India and related such property, the Board shall forward an application for obtaining a no objection certificate to the District Judge, the District Judge after satisfaction regarding the genuineness, validity and correctness of particulars therein shall issue a no objection certificate, which shall be uploaded in place of the deed. Where the District Judge in his inquiry finds that the property, wholly or in part, is in dispute or a Government property, the waqf in relation to such part of property shall not be registered and, unless the dispute is decided by a competent court & the custodian of the property under such dispute shall be as per the directions of the court."
- (iii) Six months time for filling details on the portal is too short and must be enhanced to five years.
- (iv) In view of proposed Section 3A whereby only a lawful owner of the property competent to transfer or dedicate such property can create a waqf, title deeds have necessarily to be included in proposed section 3B(2).
- (v) Many waqf boards and managing bodies, especially in smaller towns or rural areas, might face difficulties due to the digital divide. Consider extending the compliance deadline to a minimum of 5 years to ensure all waqfs have sufficient time to meet the filing requirements without undue burden. Offer support, particularly to small and underfunded waqfs, to help them digitize records and meet compliance requirements effectively.

(vi) In case of non-compliance, verification by the competent authority will take place and if the ownership or entitlement of waqf property could not be verified appropriate legal action should be prescribed as per law against the surveyor.

4.4.5 Wrongful Declaration of Government property as waqf property

- (i) Collector is a direct representative of the Government. He is an executive officer. Determination of title is a judicial or at least a quasi-judicial function. Such a wide discretion cannot be given to the Collector. Any dispute of wrong registration may be dealt with by the Tribunals and Courts as per prevailing law in the country.
- (ii) This proposed insertion is unconstitutional and arbitrary.
- (iii) Proposed Section must be within the realms of the Civil Court rather than Collector.

 Court may direct collector to submit his report but any declarations regarding ownership must be made by the competent court only. Or a National Enquiry Commission should be constituted to review the ownership of the waqf Properties across the country.
- (iv) District Collectors, being general administrative over burden officers, might not have the expertise required to handle complex waqf-related legal issues. There is also concern about the potential for political interference and bias in these decisions.
- (v) After the words "correction in the records" the following may be added: and the Board shall thereupon carry out the necessary corrections within one month of the receipt of such directions from the State Government.
- (vi) While the collector's role in overseeing land records and disputes is acknowledged, mechanisms must be in place to ensure an independent and fair resolution when the government itself is involved.
- (vii) The Collectorcannot be presumed to understand all religious significance of waqf, and therefore, cannot render appropriate protection.

Examination by the Committee

- 4.5.1 When asked to explain the concept of waqf-alal-aulad, the Ministry has submitted as under
 - "The basic purpose of waqf -alal-aulad is to partly provide benefit to the family or the descendants of the Waqif and partly for charitable, religious or pious purposes When the line of succession fails, the entire income of the waqf shall be spent on education, development and welfare as per existing provision section 3 (r) (iv)".
- 4.5.2 To a query on the evolution of legislation on 'waqf-alal-aulad, the Ministry have provided as under:-
 - "1. Privy Council Ruling (1894): The Privy Council ruled that waqf-alal-Aulad was invalid because waqf should serve public religious or charitable purposes, not just family benefits. This decision caused dissatisfaction among Indian Muslims.
 - 2. Mussalman Wakf Validating Act (1913): In response to the dissatisfaction, the 1913 Act was passed to legalize waqf-alal-Aulad. It allowed family auqaf, where income benefited the family first, but required the waqf to eventually serve charitable purposes after the family line ended.
 - 3. The Mussalman Wakf Act 1923 did not consider waqf-alal-aulad created as per Mussalman waqf Validating Act 1913 as waqf.
 - 4. The Mussalman Wakf Validating Act, 1930,was enacted to provide retrospective effect to the Mussalman Wakf Validating Act of 1913. It not only restored the provision of Act of 1913 but also gave it a retrospective effect.
 - 5. Waqf Act of 1954: States that "a wakf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable;"
 - 6. Waqf Act of 1995: States that "a Wakf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, and "wakif" means any person making such dedication."
 - 7. Waqf Amendment Act 2013: States that "a waqf alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, provided when the line of succession fails, the income of the waqf shall be spent for education, development, welfare and such other purposes as recognised by Muslim law"

4.5.3 The Ministry was asked to clarify whether till the time the line of descendants continue, is a 'waqf-alal-aulad' registered with the Waqf Board and if it is registered, then does it pay the existing 7% contribution to the Waqf Board. The Ministry clarified as given:-

"waqf-alal-aulad having pious, charitable and religious purpose, to that extent they have to pay (not exceeding) 7% contribution on the net annual income of not less than Rs. 5000, derived by the waqf. Waqf-alal-aulad are registered with the Board".

4.5.4 To a query on how the insertion of provisions related to Waqf -alal-Aulad impacts the present legal position, the Ministry of Law and Justice have clarified as under:-

"It is submitted that this enables that the creation of waqf-alal-aulad will not result in denial of inheritance rights of legal heirs of the wakif, including women. Furthermore, the purpose of creating waqf-al-aulad will also include the maintenance of widow, divorced woman and orphan".

4.5.5 To a query on how the government would monitor and ensure compliance of section 3A (2) of the Waqf (Amendment) Bill, 2024; so that creation of Waqf-alal-aulad does not deny the inheritance rights of heirs including those of women especially in rural or less regulated areas.

They have clarified as under:-

"It is submitted that the Government does not intend to regulate inheritance or succession of Muslims. The proposed amendment provides enabling framework for ensuring the protection of substantive right of heirs including women heirs as per their personal laws".

4.5.6 To a query on how will the centuries old waqf properties procure deeds, in case they have to get themselves mandatorily registered within 6 months, the Ministry of Minority Affairs in a written answer have clarified as under:-

"As per waqf Amendment Bill 2024, Sec 3B (1)&(2) For auquaf registered before the Waqf (Amendment) Act, 2024, they must submit details about the waqf and its dedicated property on the designated portal and database within six months of the Act's commencement.

These details should inter-alia include the following particulars:

- a) The identification and boundaries of waqf properties, their use and occupier;
- b) The name and address of the creator of the waqf, mode and date of such creation;
- c) The deed of waqf, if available."

The Ministry have further clarified as given:

"For the existing registered waqf properties, deed is not mandatory. The waqf deed execution is compulsory for new waqf that will be created after the commencement of the Waqf (Amendment) Act, 2024, Section 36(1A).

Further, as per Section 43 of the Waqf Act, 1995, any waqf which has been registered before the commencement of the Waqf Act 1995, it shall not be necessary to register the waqf under the provisions of this Act and any such registration made before such commencement shall be deemed to be registration made under this Act.

From the above, it is submitted that for the existing registered waqf properties, deed is not mandatory. The specimen Form to be uploaded containing details of waqf properties are given along with Waqf Act 1995 and specimen copy of Waqf Deed which is being mandatory under this bill for the new registration of waqf, are reproduced below:-

As on date, WAMSI Portal contains details of the 3,56,051 registered waqf Estates, the details of which are already uploaded on the WAMSI portal. This data only needs to be uploaded by the respective waqf boards in consultation with respective Mutawallis after the commencement of waqf (amendment) Act 2024".

4.5.7 To a query on the doubts raised by several stakeholders regarding the non-availability of deed of several historical and older waqfs which were being used under 'waqf by user' and now with the omission of waqf by user, how the clause 3B1 and B2 would impact them, the Ministry have submitted as under:-

"The removal of this provision will not adversely affect existing waqf, registered prior to the commencement of the waqf (Amendment) Act 2024: Section 3B (1)&(2) of the waqf (Amendment) Bill 2024, ensures protection for properties that were declared as waqf by user prior to the commencement of the waqf (Amendment) Act, 2024. The waqf and the property dedicated to the waqf shall file their details on the central portal and database within six months of the Act's commencement. The details required include, among other things, the deed of waqf, if available. Therefore, for registered waqf properties, there is no mandatory requirement for a waqf deed. This ensures that existing registered waqf properties will not be reopened due to the absence of a waqf deed"

4.5.8 The Committee sought clarification from the Ministry regarding the number of waqf properties registered with it that were established through deeds and whether the Ministry held possession of all such deeds.

"The Ministry have further informed that, according to the waqf Assets Management System of India (WAMSI) portal, there are 32 waqf Boards across 30 States and Union Territories. These Boards collectively reported 8.72 lakh (872,000) waqf properties, of which 4.02 lakh (402,000) properties are waqf by user designation. For the remaining waqf properties, Ownership Rights Establishing Documents (or deeds) have been uploaded on the WAMSI portal for 9,279 cases. Additionally, 1,083 waqf deeds have also been uploaded. Since uploading these deeds is currently voluntary, many waqf Boards have not yet uploaded all relevant documents to the portal."

4.5.9 The Ministry has however clarified that the waqf deed execution will be compulsory for new waqf created after the commencement of the waqf (Amendment) Act, 2024. [Sec 36(1A)]

"After the proposed Amendment, no new waqf shall be executed without execution of waqf deed. The details required include, inter alia, the deed of waqf, if available. Therefore, for registered waqf properties, there is no mandatory requirement for a waqf deed. Sir, also there is another provision under Section 39(3) of the waqf Act, 1995. Section 39(3) provides that if the Board has reason to believe that any building or property used for religious purposes, instruction, or charity – whether before or after the commencement of this Act – has ceased to be used for that purpose, they must apply to the Tribunal for an order directing the recovery of possession of such building or property. It implies that waqf Board can approach Tribunal for recovery of possession of building or property which was used for religious purposes, instructions, or charities and has ceased to be used for that purpose."

4.5.10 To a question on the documents that are uploaded for the registration of waqf property on the WAMSI portal, the Ministry have stated that under Section 3B(2) of the Bill the following details are required to be uploaded on portal:

S.No	Requirement
1	Identification and boundaries of waqf properties, including use and occupier.

2	Creator's details: name, address, mode, and date of waqf creation.		
3	Deed of waqf, if available		
4	The present mutawalli and its management		
5	Financial Information - Gross annual income from waqf and Annual Land Revenue, ceases, rates and taxes		
6	Expense estimate - annual realization of waqf property income.		
	Allocation of waqf funds:		
	- Mutawalli salary and individual allowances		
7	- Religious purposes		
	- Charitable purposes		
	- Other purposes		
8	Litigation status: details of ongoing court cases involving waqf properties.		
9	Any other additional information as required by Central Government		

4.5.11 To a query on Government property not being claimed to be waqf property *ab initio* and the need for provision such as Section 3(C), the Ministry have submitted as under :-

"It is submitted that under the proposed amendment to insert section 3C, only the burden of proof has been shifted to the person/organization who is claiming such property of the waqf. It is not correct that Government property cannot be claimed to be waqf property, however, to deal with the case of declaration of government property as a waqf property, legal procedure as specified under sub-sections (2), (3) and (4) of the said section shall be followed for such determination. As per data received on 05.09.2024 from 25 out of 32 States/ UTs Waqf Boards, a total of 5973 government properties have been declared as waqf properties. Collector being the head of the land revenue administration will help in validation of government land".

4.5.12 The Ministry was asked the need for having clause 3C when there are pre-existing laws and mechanisms for recovery of government land from unlawful possession of waqf and what

new element was being included through proposed amendments, the Ministry have submitted as under:

"The waqf Amendment Bill 2024 being a law dealing with waqf properties exclusively and needs a specific provision for recovery of government properties. As per the provisions of the Amended Waqf Bill, the Collector is to make an enquiry to ascertain/ determine whether such property is a Government property of not. Once it is ascertained that such property is a Government property after due inquiry then only the Collector validates such property as Government property. The proposed enquiry process is reasonable because in many cases, the ownership documents for waqf properties are not available or may not clearly indicate nature of ownership (whether waqf or Government). Pre-existing laws do not provide specific mechanism to deal with unclear ownership situations, particularly involving waqf. Therefore, the pre-existing laws are not helpful for recovery of government land from unlawful possession of waqf".

4.5.13 The Ministry of Housing and Urban Affairs supporting this clause have submitted as under:

"The provisions of section 3C(1) prohibits the declaration of Government property as Waqf property. Further, the provisions of Section 3C(2) and 3C(3) propose to put into place a just and apt mechanism empowering the collector concerned, who is the legal custodian of the land revenue records, to make inquiry and determine the status of a property as Government property or otherwise. In the eventuality of the Collector determining a property as Government property a report is to be sent by him after making the necessary corrections in the revenue records, to the State Government. Therefore, the provisions under Section 3C(2) and 3C(3) do not bestow upon the collector un-tramelled powers in this regard.

Hence, the amendments at Section 3C(1), 3C(2) and 3C(3) proposed by way of the present bill would obviate unilateral declaration of even Government properties as wakf properties. These provisions for Government properties also lend transparency and credibility to the entire process of title determination"

For the purposes of illustration and for exploring the matters of overlapping jurisdiction, and identifying the consequential difficulties, the case of Land Acquisition for the National Capital is explained.

i. The former colonial Government issued a Notification No. 775 dated 21-12-1911 under the provisions of the Land Acquisition Act of 1894 for acquiring 126 villages in 2 mouzas i.e Delhi Tehsil and Ballabhgarh Tehsil, admeasuring about 451 sq km (approx.) in and around Delhi for the construction of a new capital city. The said acquisition process was duly completed with the payment of full compensation and hence under the provisions of the Land Acquisition Act the said lands vested in the Government from the year 1911-15, free from all encumbrances.

- ii. Thereafter in the year 1954 the Waqf Act was passed by the Parliament. In the year 1969 the Waqf Commissioner acting under the new law carried out a survey. The Delhi Waqf Board during 1970-77 in an act of haste, declared a number of government owned properties as 'Waqfs' under Section 5(2) of the Waqf Act, 1954 through a Gazette notification.
- iii. This matter was challenged in Addl. Sessions court and Judgment/ Decree in suits for declaration dated 31st January, 1974 (Annexure H) stated that:

"this suit coming on this day for final disposal before me in the presence of the advocates of plaintiff and defendant. It is observed that the plaintiff suit is decree for declaration is hereby passed in favour of plaintiff against the defendant to the effect that the property in dispute is the property of the Union of India and the inclusion of the same in the list of wakf published in the impugned gazette notification is wrongful illegal null and void and is not binding on the plaintiff-government. No order as to costs."

- iv. It is germane to note that this anomaly could creep in and occur because of Section 3 (l)(i), Section 5 (3), 40 ,Section 107, and 108A of Wakf Act 1954. It is further pertinent to mention here that the Waqf Act 1995 has provisions of overlapping jurisdiction with the Land Acquisition Act 1894, which has resulted in bringing into dispute such land over which the Government had already acquired an unimpeachable title upon conclusion of the statutory process of land acquisition under the Act of 1894. This foisted upon the Government various litigations.
- In this context, a case in point is that of the Zabta Ganj Mosque (details at Annexure H). The Delhi Waqf Board declared this property, which was acquired under Land Acquisition Act 1894, as Wagf property in 1970. In fact, the property was also mutated in favour of "Sarkar Daulatmadar" after its acquisition. Yet, after 58 years of land acquisition, in the exercise of the powers under Section 5(2) of the Wakf Act, 1954, based on a Survey done by Commissioner Waqf. Consequently, the Delhi Waqf Board, vide Notification No. 166/69 dated 10th December, 1969 published in the Delhi Gazette dated 16th April, 1970 in Delhi Gazette (page no. 308, Sl. No. 17) declared the Zabta Ganj Mosque as Waqf Property. This ignores the very fact that these were that the property in question was given under an agreement between Governor General in Council and the Sunni Majlis-e- Aukaf (formed under the Delhi Muslim Wakf Act 1943) executed in 1945 for being used for religious purpose as a mosque. The deed of agreement unequivocally mentioned that the ownership of the land vested in the Government. There were restrictions imposed under the said deed of agreement with regard to carrying out alterations/repairs of the existing building(s) without the prior sanction of the Government, construction of shops without the prior consent of the Chief Commissioner, use of the property as residence without prior permission of the Government, etc. Thus, despite there being no hindrance in use of Zabta Ganj Mosque as a Mosque, yet Zabta Ganj Mosque was declared as Waqf property, as detailed above, and ownership and title of Government land was sought to be unilaterally undermined in the process. Therefore, the Section 3C(1), Sec 36(7A) in

the proposed amendment is crucial to avoid such wrongful declaration of Government Properties as Waqf property.

To sum up, Waqf Act 1995 renders revenue records as secondary evidence when it comes to establishing property rights and therefore, to maintain parity, uniformity and prevent contradiction, this responsibility being shifted to the Collector is a reformative step.

The aforesaid proposed sections in Waqf (Amendment) Bill 2024, would prevent wrongful declaration of Government properties. At the same time a competent court would have the authority to adjudicate the matter. This would establish judicial supremacy in this domain.

Therefore, this Ministry supports the insertion of Section 3(fa), Section 3(fb), Section 3C (1), 3C (2) and 3C (3), Section 5(2A), 5(2B), Section 36(7A); the deletion of Section 3 (l)(i), Section 3 (r)(i), Sec 40, Section 107 and 108A and the substitution of Section 4, Section 5 (3) and Sec 37(3)"

4.6.14 As per Archaeological Survey of India, many State Waqf Board has issued notifications (in later dates) declaring Protected Monuments as 'Waqf Property' which have resulted in conflict in exercise of powers delegated under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 (AMASR) Act, 1958. An indicative list of protected monuments notified as waqf is attached at **Annexure G**. And the details of litigation on protected monuments claimed as 'Waqf property' is given at **Annexure F**.

4.6.15 ASI have also submitted before the Committee that the Waqf Board also restricts them from carrying out conservation/maintenance works in such protected monuments. There are various instances where waqf authorities have carried out several additions and alterations in the original structure of protected monuments by themselves, which adversely hampers the authenticity and integrity of the protected monuments, some of which are mentioned below:

- a. Dual authority at monument of national importance gives rise to conflicts and administrative issues. The representatives of waqf or Committee members involved in the monument sometimes take decisions unilaterally which are in conflict with the ASI policy. In some cases, even entry of ASI staff is restricted in certain parts of a monument on the pretext of privacy. Sometimes, waqf claim their ownership over the monument, which leads to management issues.
- b. The representative of waqf or Committee members or Muttawalli associated with the monument sometimes allow photography, guiding, sale

- of materials etc. in protected monuments in contravention of AMASR Act, 1958. In case of Dargah of Chistiya Maulin, Fatehpur Sikri, the Dargah Committee has issued guide licenses. This has been objected by local guides holding licenses from competent authority.
- c. Representative of waqf or other related persons involved in the monument have undertaken construction, additions or alterations within premises of protected monuments or occupied portions of the monument. All these activities are in contravention of the provisions of AMASR Act, 1958. Eg.Jama Masjid, Jaipur and Dasturkhan's Masjid at Astodia.
- d. In some monument, commercial activities are allowed by the representative of waqf or Committee members involved. Further, additions & alteration in the original structure of monument have been taken up to make shops so that they can be rented out for commercial activities. All these activities hamper routine conservation / maintenance of the monument. Eg. Atala Masjid, Jaunpur, where the management committee does not let the ASI to perform any conservation work. New constructions have been done in eastern, northern and southern side of the mosque by the management committee. Shops have also been developed on either sides of the main entrance. They did not allow ASI to fix any Protection Notice Board at the monument. ASI had approached District Administration for removal of the encroachments.
- e. In Lal Masjid at Jaunpur, repairs and renovation work is being carried out by the management committee without informing the ASI. It is very difficult even to enter such monuments. Therefore, number and nature of encroachments could not be ascertained.
- f. Sometimes other functions, activities, etc. are allowed in the monument. Installation of fittings and fixtures, instruments and devices (like loud speakers, coolers, lights fixtures, etc.) in the masonry of the monument leads to the disintegration / weakening of the masonry and also mar the aesthetic value of the monument.
- g. All the above said activities are in violations of AMASR Act, 1958 and also jeopardize the proper maintenance of the monument in its original form.

4.6.16 To the query as to which are the amendments proposed in the Bill that could address the specific issues or difficulties faced by the ASI, the Ministry of Culture submitted as under:

"In this regard, it is requested that a specific clause may be inserted as suggested below:

After Section 3C of the waqf (Amendment) Bill, 2024 the following section may be inserted, namely:-

"3D. Any declaration or notification issued under this Act or under any previous law in respect of waqf properties, shall be *void ab-intio*, if such properties were either a protected monument or a protected area, at the time of such declaration or

notification, under the provisions of the Ancient Monuments Preservation Act, 1904 or the Ancient Monuments and Archaeological Sites and Remains Act, 1958".

4.6.17 Several stakeholders have expressed their reservations with enhancing the role of collectors especially in waqf property dispute resolution. Since property disputes often involve complex legal and administrative issues, the Ministry were asked to reply how the Collector's involvement as the head of the land and revenue division in a district may expedite waqf property dispute resolutions:

"Section 3C(2)- (4) It lays down the process of validation of Government land following the due process. If there is any dispute over whether a property is a Government property, it should be referred to the Collector with jurisdiction. The Collector will conduct an inquiry and determine the property's status, then submit a report to the State Government. Until the report is submitted, the property will not be considered waqf property. If the Collector concludes that the property is Government property, he must update the revenue records and report to the State Government.

Collector being the head of the land record administration in the district, and having the required resources and expertise, will help in ensuring the authenticity of the land transaction including Government land. He will conduct an enquiry determining the status of property being Government or not and submit the report to the State Government and no further power of adjudication has been given to Collector from the powers of Waqf Board.

Collector has been given several functions in the existing Act as following:

- Section 7(6): Collector to recover the damages as arrears of land revenue as decided by the Tribunal.
- Section 28 provides for the implementation of the decisions of the Board.
- Section 34 provides for the recovery of the amount that Mutawalli has misappropriated, misapplied or fraudulently retained etc.
- Section 52(1)(2) and (4) relates to the recovery of the property by the Collector based on the requisition of the Board. Any person aggrieved can appeal against the same to the Tribunal.
- Section 52(5) provides the collector to obtain possession of the property if the order has not been complied.
- Section 68(2) provides for the duty of Mutawalli or committee to deliver possession of records etc.

- Section 91(1) provides the mechanism under the Land Acquisition Act, 1894 to serve a notice of acquisition by Collector to the Board within the time limit of three months. This notice gives the Board three months to participate in the proceedings and make representations.
- Sec 109(2)(xii)- This provision states that the Collector must follow the rules in Section 52 to recover property transferred in violation of the Act. If property is transferred against the Act's rules, the Collector is responsible for getting it back using the procedures in Section 52.

Now in the proposed Amendment, additional functions as following have been given to the collector:

- (i) for due validation of Government 3C(2) to 3C(4)- It lays down the process of validation of Government land. Collector will dispose the case following the due process and submit his report to State Government.
- (ii) Survey- Sec 4(1) and 4(4)- After the commencement of the Act, Collector instead of Survey Commissioner will make survey following the revenue laws of the State and the report shall be submitted to the State Government. The responsibilities previously held by the Survey Commissioner under the waqf Act, 1995 such as overseeing the survey of waqf properties, will now be managed by the Collector. This change aims to streamline the process and integrate it with the existing administrative framework, as Collectors are already involved in various land and property-related matters.
- (iii) Mutation -Sec 5(3) The revenue authority, before deciding mutation in land records, in accordance with Revenue laws in force, shall give a public notice of 90 days, in two daily news papers circulating in the localities of such area of which one shall be in the regional language and give the affected persons an opportunity of being heard.
- (iv) Registration -Section 36(7) of the Waqf Amendment Bill, 2024 specifies that the Collector must inquire into the genuineness and validity of the waqf application before registration. This amendment aims to ensure that only legitimate waqf properties are registered, enhancing transparency and accountability in the management of waqf assets.

Collector has to function as per the provisions of the Act. Furthermore, Section 83(2) provides the right to any person aggrieved from the report of the Collector may approach Tribunal".

4.6.18 The Ministry of Housing and Urban Affairs supporting this clause have submitted as under:

The proposed amendment under Section 4 of the Bill provides for substitution of the "Survey Commissioner" by the "Collector". Under the extant legislative dispensation under the Waqf Act 1995 as also under the waqf Act 1954, survey of

Waqf properties is carried out by the Survey Commissioner. This survey finally culminates in declaration of property as Waqf through a Gazette Notification. However, it is the Collector concerned who has the custody of revenue records, thereby making the Collector aptly placed to undertake the survey as envisaged under the Waqf Act. Such beneficial official position vis-a vis the revenue records is not available to the Survey Commissioner. Hence the proposed amendment in Section 4, as is being introduced by the present Bill is a much-needed rectification.

Observations/Recommendations of the Committee

- 4.7.1 The Committee, after thorough deliberation on the amendments proposed to defining certain conditions of creating a waqf, accept the amendment defining the condition of making a waqf that only a lawful owner of a property can dedicate it as waqf is acceptable.
- 4.7.2 As regards the conditions stated for creation of waqf-alal-aulad, the Committee have proposed further amendments. Accordingly, the following amendment is recommended in Clause 3A(2).

"after the word 'Waqif' the words 'or any other rights of persons with lawful claims' shall be inserted.

4.7.3 As regards the proposed new Section 3B (1) and (2) regarding filing of details of every registered waqf properties on the portal and database within six months and the details that needs to be filed, the Committee while accepting list of details to be filed on the portal as given in Clause 3B(2), are of the opinion that a window should be kept open for filing of details of the registered waqf property even after the lapse of the period of six months in genuine cases by making the following amendment to the proposed Section 3B(1) under Clause 4:

"Provided that Tribunal may, on an application made to it by the Mutawalli, extend the period of six months under this section for such period as it may consider appropriate, if he satisfies the Tribunal that he had sufficient cause for not filing the details of the waqf on the portal within such period."

- 4.7.4 On the new Section 3C(1) dealing with wrongful declaration of waqf, the Committee accept the recommendation that any government property identified as or declared as waqf property, shall not be deemed to be a waqf property. Nonetheless, the Committee have received strong objection on the proposal of delegating the power of determining whether a property is a waqf property or Government property to the Collector. The Committee feel that in such a scenario the decision of appointing an official to conduct an inquiry in cases of wrongful claims on government property by Waqf Board should be left to the State Government. The Committee therefore, recommend the following amendments to the proposed Sections 3C (2), (3) and (4):
- (i) In Clause 4, in the newly proposed Section 3C(2), after the words 'Government property,' for the words "the same shall be referred to the Collector having jurisdiction who shall make such inquiry as he deems fit,", the words, "State Government may by notification designate an Officer above the rank of Collector hereinafter called the designated officer, who shall conduct an inquiry as per law," shall be substituted;
- (ii) In Clause 4, in proviso to Section 3C(2), the word "Collector" be substituted with the word "designated officer";
- (iii) In Clause 4, in proposed Section 3C(3), the word "Collector" be substituted with the word "designated officer";
- (iv) In Clause 4, in proposed Section 3C(4), the word "Collector" be substituted with the word "designated officer".

CLAUSE-5

5. The Clause 5 of the Bill proposes to amend the Section 4 of the Principal Act.

Relevant provisions of the Principal Act:

5.1 Existing provisions of Section 4 are as under

"Preliminary survey of augaf.—

- (1) The State Government may, by notification in the Official Gazette, appoint for the State a Survey Commissioner of Auqaf and as many Additional or Assistant Survey Commissioners of Auqaf as may be necessary for the purpose of making a survey of auqaf in the State.
- (1A) Every State Government shall maintain a list of augaf referred to in sub-section (1) and the survey of augaf shall be completed within a period of one year from the date of commencement of the Wakf (Amendment) Act, 2013, in case such survey was not done before the commencement of the Wakf (Amendment) Act, 2013:

Provided that where no Survey Commissioner of Waqf has been appointed, a Survey Commissioner for auquaf shall be appointed within three months from the date of such commencement.

- (2) All Additional and Assistant Survey Commissioner of Auquaf shall perform their functions under this Act under the general supervision and control of the Survey Commissioner of Auquaf.
- (3) The Survey Commissioner shall, after making such inquiry as he may consider necessary, submit his report, in respect of auqaf existing at the date of the commencement of this Act in the State or any part thereof, to the State Government containing the following particulars, namely:—
 - (a) the number of augaf in the State showing the Shia augaf and Sunni augaf separately;
 - (b) the nature and objects of each waqf;
 - (c) the gross income of the property comprised in each waqf;
 - (d) the amount of land revenue, cesses, rates and taxes payable in respect of each waqf;
 - (e) the expenses incurred in the realisation of the income and the pay or other remuneration of the mutawalli of each waqf; and
 - (f) such other particulars relating to each waqf as may be prescribed.
- (4) The Survey Commissioner shall, while making any inquiry, have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908 in respect of the following matters, namely:—
 - (a) summoning and examining any witness;

- (b) requiring the discovery and production of any document;
- (c) requisitioning any public record from any court or office;
- (d) issuing commissions for the examination of any witness or accounts;
- (e) making any local inspection or local investigation;
- (f) such other matters as may be prescribed.
- (5) If, during any such inquiry, any dispute arises as to whether a particular waqf is a Shia waqf or Sunni waqf and there are clear indications in the deed of waqf as to its nature, the dispute shall be decided on the basis of such deed.
- (6) The State Government may, by notification in the Official Gazette, direct the Survey Commissioner to make a second or subsequent survey of waqf properties in the State and the provisions of sub-sections (2), (3), (4) and (5) shall apply to such survey as they apply to a survey directed under sub-section (1):

Provided that no such second or subsequent survey shall be made until the expiry of a period of ten years from the date on which the report in relation to the immediately previous survey was submitted under sub-section (3):

Provided further that the waqf properties already notified shall not be reviewed again in subsequent survey except where the status of such property has been changed in accordance with the provisions of any law."

Provisions Proposed in the Amendment Bill

- 5.2 In section 4 of the principal Act,—
- (a) for the marginal heading, the marginal heading "Survey of augaf." shall be substituted;
- (b) for sub-section (1), the following sub-section shall be substituted, namely:—
 - "(1) Any survey of auquaf pending before the Survey Commissioner, on the commencement of the Waqf (Amendment) Act, 2024, shall be transferred to the Collector having jurisdiction and the Collector shall make the survey in accordance with the procedure in the revenue laws of the State, from the stage such survey is transferred to the Collector, and submit his report to the State Government.";
- (c) sub-sections (1A), (2) and (3) shall be omitted;
- (d) in sub-section (4), in the opening portion, for the words "Survey Commissioner", the word "Collector" shall be substituted;
- (e) in sub-section (5), after the words "Sunni waqf", the words "or Aghakhani waqf or Bohra waqf" shall be inserted;
- (f) sub-section (6) shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

5.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Clause 5 of the Bill seeks to substitute section 4 in the Principal Act relating to preliminary survey of waqf. The responsibilities previously held by the Survey Commissioner under the Waqf Act, 1995 such as overseeing the survey of Waqf properties, will now be managed by the Collector. Collector being the head of the land revenue administration in the district, and having the required resources and expertise, will help in ensuring the proper survey of the auqaf properties and quick updates to land records, in accordance with the procedure in revenue laws of the State. This change aims to streamline the process and integrate it with the existing administrative framework, as Collectors are already involved in various land and property-related matters."

Gist of submissions by various Waqf Boards:

- 5.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under
- (i) Haryana Waqf Board:- In Haryana, a comprehensive three-tier system is already in place for the survey of Waqf properties. This system involves the coordinated efforts of Divisional Commissioners across all revenue divisions, alongside Deputy Commissioners and Sub-Divisional Magistrates in each revenue sub-division, with additional support from the relevant Tehsildars and Naib-Tehsildars. Together, these officials are tasked with conducting thorough and accurate surveys of Waqf properties, ensuring proper oversight and accountability at every administrative level.
- (ii) Andhra Pradesh Waqf Board:- If any institution other than the Survey Commissioner conducts the survey, the waqf perspective or Islamic perspective would be missing, leading to the erosion of waqf properties. Surveying waqf properties requires not only technical knowledge of survey operations but also the verification and reconciliation of Waqf and Revenue records. This process is challenging and time-consuming; Collectors and District officers lack the time to manage their regular duties, which could result in the survey and registration of new Waqfs being delayed. Survey Commissioners are typically IAS officers, often more senior than Collectors.

The amendment empowers the collector with the role of Survey Commissioner regarding the pending surveys. This shall be against the legal principles as a person/agency cannot be judge of his own cause. It is also settled law that Revenue authorities cannot decide title of a land. Title can only be decided by Civil Courts or Waqf Tribunal in particular. Abolishing the provision to do a second survey for omitted Waqf properties will only help the encroachers and land grabbers.

(iii) Telangana State Wakf Board:-Transferring the powers of the Survey Commissioner to the Collector is opposed on the grounds that survey of Waqf properties requires special and dedicated attention and notifying the properties expeditiously. If this work is assigned to Collectors, it will enormously enhance their work load and delay the process of notifying the properties.

On the issue of reopening of surveys, under the old Act notified Waqf properties cannot be tinkered with unless there is an Order from the Competent Authority. Omission of 4(1A), 4(2) and 4(3) of the Principal Act is one of the most serious issues which will give Government sweeping powers in respect of any property.

(iv) Uttarakhand Waqf Board:- The suggested system is already in place in the state of Uttarakhand and has been notified. All applications received are sent to District Magistrate to provide information on few points which include information regarding to ownership of land, dispute, encroachment etc.

For the properties which are already registered as waqf, case to case analysis may be carried out and they may be kept out of the ambit of new waqf survey as most of these properties have been listed only after the Government notification.

A time line for the survey of waqf properties should be introduced.

(v) Madhya Pradesh Waqf Board:- If all the district collectors are made survey commissioners in place of one survey commissioner in the state, the survey will be conducted legally on time and only the legal properties will be able to be registered as Waqf property.

In the event of a re-survey, questions will be raised on the earlier survey conducted by the District Collector and Waqf Survey Commissioner and there will be a possibility of a dispute. It is therefore suggested to survey those properties which are registered as Waqf but not surveyed

previously and that before registering the Waqf properties, obtaining the NOC of the District Collectors can be made mandatory.

(vi) Karnataka State Board of Auqaf:- The Preliminary Survey of Auqaf is done under the supervision of Survey Commissioner. This process indicates the exact boundaries and extent of waqf land before notifying the land under section 5 of Waqf Act. Removal of Preliminary Survey will lead to incomplete data, inability to issue any Corrigendum, if need be and will lead to unnecessary litigations.

The proposed substitution of the term "Collector" in place of Survey Commissioner would seriously affect the better administration of waqf properties since the Survey Commissioner functions as a State Authority having jurisdiction over all the Collectors.

There is no necessity of transferring the survey cases which are before the Survey Commissioner to the Collectors as the Survey Commissioner functions as a state authority having jurisdiction over all the Collectors.

The proposed omission of sub-sections (1A), (2) and (3) will have serious repercussion on the list of Auqaf already maintained by the State Government and the respective Boards of Auqaf, in accordance with law.

The proposed omission of sub-section (6) is to be retained since subsequent surveys are required for movable and immovable properties which are going to be dedicated and it is a continues process for which the data base of such properties has to be notified, maintained and updated.

(vii) Maharashtra Waqf Board:- The removal of the office of the Survey Commissioner would prove detrimental to Waqf board, since the same would be replaced by the Collector, who is an appointee of the Central Government. The Collector, with the power of determining whether a property is waqf or not, would favour the interests of the Central Government, thereby bringing in Governmental control and regulation on a subject matter purely under the personal laws of the Muslim community.

The collector is not an expert on personal laws involving Waqf and may not be an independent party in such cases, thus creating prejudice and bias against Muslim community when dealing with waqf properties.

Additionally the collector is not an expert on personal laws involving Waqf and may not be an independent party in such cases. Hence appointment of the collector into this office would create prejudice and bias against Muslim community when dealing with waqf properties.

- (viii) Kerala State Waqf Board:- Collectors are already overburdened with multiple functions under various laws and survey being an activity which requires special expertise. It may therefore not be possible for Collectors to perform their additional function effectively in a time bound manner. Survey and allied activities fall within the exclusive legislative domain of State Government.
- (ix) Uttar Pradesh(Sunni) Waqf Board:- "I must bring to the notice of all of you that the Survey Commissioner in Uttar Pradesh is the Principal Secretary Minority Affairs, earlier the Principal Secretary Revenue. There is no separate officer as Survey Commissioner. The Additional Survey Commissioner for a district is the Collector of that district. That is there for the last 50 years. It was done by the Collectors of the districts."

The U P Sunni Waqf Board while supporting the this clause have submitted that in respect of the Survey of auquaf the Collector should authorize only a Deputy Collector who is a Revenue Officer for the same instead of a district officer who may be a Government doctor, a District Minority Welfare Officer, District Disabled Welfare Officer, etc.

- (x) Tamil Nadu Waqf Board:- The survey Commissioner appointed under Waqf Act, 1995 itself is vested with enough powers. The State Government under the Waqf act, 1995 maintains a list of Auqaf as required.
- (xi) Rajasthan Waqf Board:- The amendments made in 4 (a and b) are unnecessary and against the law. The Survey Commissioner is appointed by the State Government, who is a subordinate officer of the State Government, and is specifically appointed for survey. Giving his powers to the Collector is erroneous and improper as the Collector has additional burden of other works.

Suggestions/comments by various stakeholders and experts:

5.5 Suggestions/comments received from various stakeholders and experts is summarised as under:

- i. The Waqf Bill, 2024, intends to grant absolute authority to the Collector while withdrawing powers from the Survey Commissioner of the State. The Survey Commissioner is typically a senior officer within the state government's revenue department and is often more senior than the district Collector.
- ii. The amendment reduces the power of the Settlement Commissioner by transferring authority to the Collector, a junior authority, for land measurement and decisions related to Waqf property. This change might lead to a dilution of authority and create inconsistencies, as the Collector is expected to follow the Survey Commissioner's records without the same level of authority to measure land or assess Waqf properties.
- iii. Transferring the Waqf Board's authority to identify and protect Waqf properties to Government authorities, would result in widespread appropriation and encroachment of Waqf lands by private parties or Government entities, effectively stripping the Muslim community of its religious and charitable endowments.
- iv. The Collector is head of Government machinery in a district and as per Second Administrative Reforms Commission Report, he is already overburdened. Survey Commissioner is a specialised officer of the Government itself as opposed to Collector who is a Generalist. However, detailed qualifications for the Survey Commissioners post needed to be laid down.
- v. Waqf survey should be done by a committee constituted by the District Officer instead of the District Officer. It should include the Waqf Mutawalli and two Pasmanda Muslim members of the concerned committee.
- vi. The Collector should not have the final authority in matters concerning the identification and registration of Waqf properties and his role should be limited to an advisory or supportive function, under the direction of the Waqf Survey Commissioner.
- vii. The shift of survey responsibilities from Survey Commissioners to District Collectors aims to improve efficiency and accountability in the waqf survey process. District Collectors have greater administrative authority, resources, and access to local records, allowing them to better manage and monitor waqf land.
- viii. In a move that changes the power dynamics, the responsibility for surveying Waqf properties has been transferred from the Survey Commissioner to the District Collector.

This change in the management of Waqf properties may create doubts and suspicions within the Muslim community.

Examination by the Committee

5.6.1 The Ministry have stated that amendments to section 4 (1) of the Principal Act are in line with the given Recommendations No 13.47 of the Joint Parliamentary Committee on Waqf and Central Waqf Council, 2008 relating to Survey of Waqf properties and accordingly, the survey of auqaf is now being transferred to the Collector who is the head of the Revenue Department at the District level.

"The Committee has been given to understand that in some of the States the survey work is being handed over midway, to the Department of Minority Affairs. The Committee is of the view that the Department of Minority Affairs will not be able to do the survey on its own without the survey staff of the Revenue Department, which is actually qualified to conduct surveys. The Committee feels that this is another move to shirk the responsibility and to delay the survey or to do a poor-quality survey. The Committee is of the view that the Revenue Department of the state cannot abdicate its responsibility to conduct survey and recommends that the State Governments should associate the revenue survey staff in conducting the survey of the Wakf properties in the State."

5.6.2 When the Ministry was questioned about the status of survey of auquaf in various States and UTs under the 1995 Act, they have replied as given:

"The Auqaf survey is pending in majority of the States, with 5 States/ UTs reported that no survey has been conducted, these include: Gujarat, Jharkhand, Rajasthan, Uttar Pradesh (Sunni), Uttarakhand while 4 States/ UTs have not furnished information, these include: Delhi, Karnataka, Odisha, Telangana, and Uttar Pradesh (Shia). In many cases, waqf properties have not been properly mutated. The manual, paper-based registration process is time-consuming. There are numerous complaints about the excessive powers of State Waqf Boards and a significant backlog of litigation in Tribunals, indicating a need for a comprehensive overhaul of judicial oversight.

Sl	Status of Survey	States			
No.					
1.	Conducted	Andaman &	Nicobar Islands,	Andhra Prac	desh, Assam,
		Chandigarh,	Lakshadweep,	Manipur,	Meghalaya,

		Puducherry, Tripura
2.	Some Rounds Conducted,	Haryana, Jammu & Kashmir, Kerala, Madhya Pradesh,
	Others Under Process	Maharashtra
3.	No Survey Conducted	Gujarat, Jharkhand, Rajasthan, Uttar Pradesh (Sunni),
		Uttarakhand
4.	No Information Provided	Delhi, Karnataka, Odisha, Telangana, Uttar Pradesh (Shia)
5.	Under Process	Chhattisgarh, Dadra & Nagar Haveli, Himachal Pradesh,
		Punjab, Tamil Nadu, West Bengal
6.	Yet to be Started	Bihar

5.6.3 On the question of issues with implementation of survey related provisions of the principal Act which warranted the proposed amendments, the Ministry have submitted as under :-

"The following deficiencies were noticed during implementation of Waqf Act 1995, as amended in 2013 which warranted these amendments.

- Manual and Paper based registration process which is time consuming, prone to errors and difficult to monitor.
- Incomplete survey of Waqf properties.
- Incomplete submission of details on WAMSI portal.
- The mutation of all Waqf properties has not been done properly."
- 5.6.4 To a query on whether the proposed amendments to provisions laid down in section 4(1) dealing with transfer of responsibility from Survey Commissioner to Collector, would withstand judicial scrutiny of pending litigations before the Supreme Court seeking directions to complete the survey of the Waqf property, the Ministry furnished the following reply:

"The pending litigations will be decided by the Supreme Court, and the order will be complied with. The Collector is duty bound to honour the directions orders of the Hon'ble Supreme Court."

5.6.5 Property disputes often involve complex legal and administrative issues, particularly concerning land records and governance. In light of this, the Ministry were asked whether involving the Collector, as the head of the land and revenue division in a district, could help expedite resolutions. To this, the Ministry responded as given:

"Collector being the head of the land record administration in the district, and having the required resources and expertise, will help in ensuring the authenticity of the land transaction including Government land. He will conduct an enquiry determining the status of property being Government or not and submit the report to the State Government and no further power of adjudication has been given to Collector from the powers of Waqf Board".

5.6.6 Several stakeholders have expressed misgivings about the entrusting the work of survey of Auqaf to the collector since the post of collector is already overburdened. Opinions have also been expressed that survey being an activity which requires special expertise, it may not be possible for Collectors to perform their additional function effectively and in a time bound manner. In this context the Ministry have stated as under:

"This change aims to streamline the process and integrate it with the existing administrative framework, as Collectors are already involved in various land and property-related matters".

5.6.7 To a query on the assurance needed to be given to the Muslim community regarding the fairness and neutrality in the functioning of District Collector as survey officer for waqf properties, the Ministry have clarified that the function of the collector for survey and registration will integrate professional expertise available with the Collector's office and increase authenticity of the land transaction. They have further stated that the Collector, being a public servant is duty bound to function with objectivity and act as per the provisions of the Act. Furthermore, Section 83(2) provides the right to any person aggrieved from the report of the Collector to approach the Tribunal.

Observations/Recommendations of the Committee

5.7.1 The Committee, after careful and comprehensive deliberation on the proposals outlined in the clause under examination, including an evaluation of the views and suggestions provided by stakeholders and the justification presented by the Ministry of Minority Affairs, acknowledge the merit in the proposed amendments. These amendments aim to transfer the responsibilities previously assigned to the Survey Commissioner under the Waqf Act, 1995, such as overseeing the survey of Waqf properties, to the Collector. Under the proposed framework, the Collector, instead of the Survey Commissioner, will

conduct the survey in accordance with the revenue laws of the respective State and submit the report to the State Government. The Committee find that this adjustment will streamline the survey process and better align it with the existing administrative framework. Significantly, the function of the Collector for survey and registration will integrate professional expertise available with the Collector's office and increase authenticity of the land transactions. Given that Collectors are already deeply involved in matters related to land and property within their jurisdictions, this change is expected to exhibit objectivity, enhance efficiency, reduce redundancies, and ensure a more integrated approach to the management of Waqf properties. Recognizing these advantages, the Committee endorses the proposed amendment in the clause as a pragmatic and administratively sound measure.

CLAUSE-6

6. The Clause 6 of the Bill proposes to amend the Section 5 of the Principal Act.

Relevant provisions of the Principal Act

- 6.1 Existing provisions of section 5 are as under:
- "Publication of list of auquaf.--- (1) On receipt of a report under sub-section (3) of section 4, the State Government shall forward a copy of the same to the Board.
- (2) The Board shall examine the report forwarded to it under sub-section (1) and forward it back to the Government within a period of six months for publication in the Official Gazette a list of Sunni auquaf or Shia auquaf in the State, whether in existence at the commencement of this Act or coming into existence thereafter, to which the report relates, and containing such other particulars as may be prescribed.
- (3) The revenue authorities shall—
 - (i) include the list of auquf referred to in sub-section (2), while updating the land records; and
 - (ii) take into consideration the list of auquaf referred to in sub-section (2), while deciding mutation in the land records.
- (4) The State Government shall maintain a record of the lists published under sub-section (2) from time to time."

Provisions Proposed in the Amendment Bill

- 6.2 In section 5 of the principal Act,—
 - (a) in sub-section (1), for the word, brackets and figure "sub-section (3)", the word, brackets and figure "sub-section (1)" shall be substituted;
 - (b) in sub-section (2), after the words "Shia auqaf", the words "or Aghakhani auqaf or Bohra auqaf" shall be inserted;
 - (c) after sub-section (2), the following sub-sections shall be inserted, namely:—
 - "(2A) The State Government shall upload the notified list of auqual on the portal and database within fifteen days from the date of its publication in the Official Gazette under sub-section (2).

- (2B) The details of each waqf shall contain the identification, boundaries of waqf properties, their use and occupier, details of the creator, mode and date of such creation, purpose of waqf, their present mutawallis and management in such manner as may be prescribed by the Central Government.";
- (d) for sub-section (3), the following sub-section shall be substituted, namely:
 - "(3) The revenue authorities, before deciding mutation in the land records, in accordance with revenue laws in force, shall give a public notice of ninety days, in two daily newspapers circulating in the localities of such area of which one shall be in the regional language and give the affected persons an opportunity of being heard.";
- (e) in sub-section (4), after the words "time to time", the words "on the portal and database" shall be inserted.

Justification/explanation given by the Ministry of Minority Affairs

6.3 The justification furnished by the Ministry for the proposed amendments are as under:

"Clause 6 of the Bill seeks to amend section 5 relating to publication of list of auquaf to insert new sub-sections to provide uploading of the notified list of auquaf on the portal and database within fifteen days of the publication in the official gazette. It further provides for making public notice of ninety days before deciding mutation of land records.

Earlier Section 4 (3) provided survey report of auquaf to be submitted to the State Government by the Survey Commissioner. Since Section 4(3) is omitted and Section- 4(1) is modified to substitute Survey Commissioner by Collector and Collector will submit survey report to State Government, therefore, the reference of **sub-section** (3) of section 4 is changed to **sub-section** (1) of Section 4.

As per Sec 5(1) after receiving the survey report from the Collector, the State Government shall forward a copy to the Board.

Section 5(2): The Board will examine the report and send it back to the State Government within six months. This report will then be published in the Official Gazette and will contain a list of Sunni or Shia waqf properties in the State.

In the Waqf Amendment Bill 2024, Aghakhani Auqaf and Bohra Auqaf have been added to the list that the Board sends to the State Government for publication in the official Gazette.

Section- 5(2A) -the State Government shall upload the notified list of augaf on the portal and database within fifteen days from the date of its publication in the Official Gazette under Section 5(2). This will bring transparency and timely publication of notified list of augaf.

Section 5(2B) -provides that notified list of auquaf will contain the details relating to the identification, boundaries of waqf properties, their use and occupier, details of the creator, mode and date of such creation, purpose of waqf, their present mutawallis and management in such manner as may be prescribed by the Central Government. This will help in efficient and transparent management of waqf properties.

Section 5(3) of the Waqf Amendment Bill, 2024 provides that after publication of the list of auqaf and uploading of the same on the portal, the Revenue authorities will give public notice of ninety days, in two daily newspapers circulating in the localities of such area of which one shall be in the regional language and give the affected persons an opportunity of being heard, before deciding the mutation. This will ensure transparency in the mutation process of the auqaf properties."

Gist of submissions by various Waqf Boards:

- 6.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under.
- (i) Madhya Pradesh Waqf Board:- The practice of publication of decisions of the MP Waqf Board in 2 newspapers has been implemented since 2023.
- (ii) Maharashtra Waqf Board:- It is suggested that time period for uploading details of registered waqfs and properties dedicated to the waqf on the portal should be one year from the date of creation and establishment of a functional portal. This is being suggested for practical reasons and for the sake of effective implementation provisions of the proposed act.
- (iii) Andhra Pradesh Waqf Board:- There may not be any objection.
- (iv) Karnataka Waqf Board:- Regarding their views on Clause 6, the same has already been mentioned in relation to clauses 4 and 5 above.

The proposed substitution to sub-section (3) of Section 5 is unwarranted and arbitrary. The Provision under section 128 and 129 of Karnataka Land Revenue Act 1964 provides detail procedure for mutating the entries in the revenue records and therefore it is inappropriate to prescribe different rules of mutation for Waqf properties as it amounts to discrimination.

The Publication of Public notice in two daily newspapers will lead to unnecessary litigations and inordinate delay.

(v)Rajasthan Waqf Board:- Adding sub-section (2B) to section 5 is unnecessary as this provision already exists in sections 36 and 37 of the Wakf Act.

Adding sub-section (3) to section 5 is unnecessary and illegal as the Government notification is final and the concept for notification is taken in law that every person is informed about it.

- (vi) Uttar Pradesh(Sunni) Waqf Board:- The issue of Mutation must be in line with identical land laws prevalent in the State. As per the land laws of Uttar Pradesh, a thirty days' notice for mutation proceedings is provided in analogous statutory provisions.
- (vii) Telangana State Waqf Board:- In the name of electronically updating the Waqf records, the Government is contemplating a re-inquiry for the property to be listed as Waqf. The Revenue record could have been made in consonance with the published/notified Gazette. The same is not done and an opportunity is given to persons who have got their names entered in the revenue records by unfair means to question the validity of the waqf.

Regarding the provision to give a 90 days' notice in 2 daily newspapers before deciding mutation by revenue authorities, the State waqf board has submitted that the list of auquaf is intentionally being interfered with in order to remove many properties from the list of auquaf for whatever reason the Government decides.

(viii) Punjab State Waqf Board:- Mutations are never automatic and mechanical in nature. All revenue laws have specific provisions for summoning and hearing the concerned parties and procedure for summoning is already laid down in the acts itself. This includes personal summons, summons through registered post and alternate methods of summoning including publication if required. Most of the times summoning is completed in a month. Contested mutations, as in Punjab, are heard by SDM and at times may take more than a year to decide. Prescribing a separate public notice with there being appropriate safeguards in revenue law itself is uncalled for and will result in higher pendency in revenue courts also without any benefits. Even otherwise for all purposes, a months' notice is legally deemed appropriate. This will probably be the first law prescribing such a long period for public notice. While waqf falls under concurrent list, Land is a state subject under the seventh schedule of constitution and central Government can't make any provision that over rules any of the provisions in the state act. It would be unconstitutional to that extent. Further on the issue of Mutation, it is stated that land is a state subject and the manner in which summoning is to be done under the land revenue acts has already been legislated by states. This Act can't provide for a manner of mutation different than the one already provided under state statute.

Important suggestions/comments by various stakeholders and experts:

6.5 Important suggestions/comments received from various stakeholders and experts is summarised as under.

- i. The details of each waqf to be entered in the portal/database should contain all title /ownership documents and particulars of the original Creator/Waqif in addition to the parameters already present in the Bill.
- ii. The Government should not be authorized to upload the notified list of Auqaf, rather this is the function of the Waqf Board This proposed insertion is arbitrary and discriminatory.

If there is any sale deed, or transfer deed in relation to properties between two individuals, as per land revenue rules, no such publication is required for recording mutation in Revenue Records. Neither for any other religious properties, such publications are required.

This provision is sought to be arbitrarily imposed only on Waqf properties, with sole intention to create disputes on Waqf properties at the stage of mutation.

This provision again is arbitrary and discriminatory and the same must be in line with identical land laws prevalent in the State

iii. This is completely contrary to the provisions of the Land Revenue Code. There is a risk of excessive Central Government control, limiting local authorities' autonomy over waqf properties.

The 90-day public notice requirement, while ensuring transparency, could delay necessary actions and strain local resources. Additionally, the demand for notices in two newspapers may be impractical in areas with limited access to print media.

iv. The period of uploading the notified list of Auqaf may be modified as 'SIX MONTHS' as it will be difficult to upload the details of Waqfs to the data base in fifteen days.

Examination by the Committee

6.6.1 To an observation that though the surveys were conducted after the implementation of the Waqf Act, 1954, steps were not taken to get the mutations / making entry in the revenue records of all the properties done. The Ministry have stated that under the new Amendment Bill, the District Collector is now involved in survey and registration of waqf which will facilitate smooth mutation of properties.

6.6.2 On the concerns raised that process of survey and registration of waqf is opaque and often the affected persons did not have any knowledge that their property has been declared as waqf property by the State Waqf Boards, the Ministry in their reply have stated that as per the procedure laid down in Sec 5(3) and Sec 37(3) in the proposed Bill, now before deciding mutation in the land records, in accordance with revenue laws in force, the revenue authorities will have to give public notice of ninety days, in two daily newspapers and opportunity of being heard.

6.6.3 Several stakeholders have, however, submitted before the Committee that insertion of this procedure will actually further delay the mutation of the revenue records. The Ministry responded to this concern as under:

"Issuing a public notice before the mutation of properties as Waqf ensure transparency, accountability, and protection of individual rights. This step allows rightful property owners and stakeholders to raise objections or provide evidence, upholding the principles of natural justice and preventing wrongful classification. It also aims to provide opportunity to affected parties to be informed and heard before any changes are made to land records involving waqf properties".

6.6.4 As per the amendment to Section 5(3), "The revenue authorities, before deciding mutation in the land records, in accordance with revenue laws in force, shall give a public notice of 90 days...." To the concerns expressed that the proposed notice period would further delay the mutation of waqf properties and whether this amendment will be applicable to all such waqf properties which have been declared waqf before the enactment of proposed Bill but have not been mutated in land records, the Ministry responded as given:

"Issuing a public notice before the mutation of properties as waqf ensures transparency, accountability, and protection of individual rights. This step allows rightful property owners and stakeholders to raise objections or provide evidence, upholding the principles of natural justice and preventing wrongful classification.

It also aims to provide opportunity to affected parties to be informed and heard before any changes are made to land records involving waqf properties."

Observations/Recommendations of the Committee

6.7 The Committee, after comprehensive deliberation on the proposals outlined in the clause under examination, acknowledge the merit in the proposed amendments wherein detailed procedure with defined timeline for publication of list of auqaf in the Official Gazette, uploading of list on the portal and mutation in land records has been brought out. These amendments ensure transparency and accountability in the management of waqf properties, hence, accepted by the Committee except for amendment proposed in subsection (2) of Section 5 through Clause 6 (c) which proposes insertion of new sub-section 2(A). It is recommended that the time period proposed for uploading the notified list of auqaf on the portal and database after its publication in the Official Gazette by the State Government may be revised from fifteen days to ninety days. Accordingly, the following amendment is recommended in Clause 6(c):

"(2A) The State Government shall upload the notified list of auquation the portal and database within ninety days from the date of its publication in the Official Gazette under sub-section (2)."

CLAUSE-7

7. The Clause 9 of the Bill proposes to amend the Section 6 of the Principal Act.

Relevant provisions of the Principal Act:

7.1 Existing provisions of Section 6 are as under:

"Disputes regarding auqaf.--- (1) If any question arises whether a particular property specified as waqf property in the list of auqaf is waqf property or not or whether a waqf specified in such list is a Shia waqf or Sunni waqf, the Board or the mutawalli of the waqf or any person aggrieved may institute a suit in a Tribunal for the decision of the question and the decision of the Tribunal in respect of such matter shall be final:

Provided that no such suit shall be entertained by the Tribunal after the expiry of one year from the date of the publication of the list of auqaf:

Provided further that no suit shall be instituted before the Tribunal in respect of such properties notified in a second or subsequent survey pursuant to the provisions contained in subsection (6) of section 4.

- (2) Notwithstanding anything contained in sub-section (1), no proceeding under this Act in respect of any waqf shall be stayed by reason only of the pendency of any such suit or of any appeal or other proceeding arising out of such suit.
- (3) The Survey Commissioner shall not be made a party to any suit under sub-section (1) and no suit, prosecution or other legal proceeding shall lie against him in respect of anything which is in good faith done or intended to be done in pursuance of this Act or any rules made thereunder.
- (4) The list of auquaf shall, unless it is modified in pursuance of a decision of the Tribunal under sub-section (1), be final and conclusive.
- (5) On and from the commencement of this Act in a State, no suit or other legal proceeding shall be instituted or commenced in a court in that State in relation to any question referred to in sub-section (1)."

Provisions Proposed in the Amendment Bill

- 7.2 In section 6 of the principal Act,—
 - (a) in sub-section (1),—
 - (i) after the words "Sunni waqf", the words "or Aghakhani waqf or Bohra waqf" shall be inserted;

- (ii) the words "and the decision of the Tribunal in respect of such matter shall be final" shall be omitted;
- (iii) in the first proviso, for the words "one year", the words "two years" shall be substituted;
- (iv) the second proviso shall be omitted;
- (b) in sub-section (3), for the words "Survey Commissioner", the word "Collector" shall be substituted.

Justification/explanation given by the Ministry of Minority Affairs

7.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Clause 7 of the Bill seeks to amend section 6 relating to disputes regarding auquaf so as to insert the words "Aghakhani waqf or Bohra waqf" after the words "Sunni waqf"; and to omit that the expression "and the decision of the Tribunal in respect of such matter shall be final".

Aghakhani and Bohra waqf have been added to the types of waqf that can be disputed.

The finality of Tribunal decisions has been removed, allowing appeals to the High Court within 90 days, from the Tribunal's order. This will expand the scope of judicial remedie and allow for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes.

The Amendment Bill 2024 Sec 6(1) first proviso provides that no suit in respect of the above shall be entertained by the Tribunal after the expiry of two years from the date of the publication of the list of auqaf. The change of timeline from one year to two years, is to provide fair opportunity to aggrieved party to file a suit in Tribunal.

The Amendment Bill 2024 Sec 6(1) second proviso that no suit shall be instituted before the Tribunal in respect of such properties notified in a second or subsequent survey pursuant to the provisions contained in Sec 4(6), (as the provision of second survey has been omitted).

The Waqf Amendment Bill, 2024 proposed Survey Commissioner to be substituted by Collector in Sec 6(3) hence it is a consequential change as certain legal protection specified in the Act is being given to the Collector in due discharge of public duties."

Gist of submissions by various Waqf Boards:

- 7.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under::
- (i)Andhra Pradesh Waqf Board:- It is obvious that the proposed amendments that the government wants to curtail the powers and effectiveness of the Tribunal. Removing the finality of Tribunals order not only dilutes the efficacy of Waqf Tribunal but also helps in perpetuating the wakf disputes.

One year to challenge a gazette notification itself is more than reasonable period. Extending it further to two years will only harm Waqf interests.

- (ii) Gujarat State Waqf Board:- An aggrieved person from the order of waqf board may file claim in tribunal and the decision of tribunal must be full and final. But in new bill it has entire procedure is neglected and it is likely to hamper the common lay man. Common man will have to suffer a lot due to that.
- (iii) Karnataka Waqf Board:- The proposed omission of the finality of the Tribunal's decision in sub-section 1 of section 6 will lead to multiplicity of litigations since there is no appellate forum prescribed.

The proposed substitution in the first proviso of section 6, for the words "one year", the words "two years" will result in delaying of justice and it is against the basic principle of administration of justice.

The Omission of the proviso to sub-section (1) of section 6 will open the flood gates of unnecessary litigation.

The proposed substitution of the word "Collector" for words "Survey Commissioner", in subsection (3) of section 6 has already been countered under Clauses 5 and 6.

(iv) Kerala Waqf Board:- It is proposed to omit the finality clause. Survey is an activity to be completed in a time bound manner. By the amendment, such dispute that may arise in connection with survey will remain without settlement for long period which will be against the best interest

of waqf institutions. Therefore, it can be viewed only as a mischievous move and hence it may be reconsidered.

(v)Madhya Pradesh Waqf Board:- By completely abolishing the Waqf Tribunal in the above section and introducing this system in all the district courts, it will be easier to get justice quickly and all kinds of problems will be eliminated.

(vi)Maharashtra Waqf Board:- W.r.t to the proposed omission, i.e., "and the decision of the Tribunal on such appeal shall be final" as mentioned in various places in the entire Bill should not be made for the reason that the Tribunal's orders are amenable to Civil Revision before the High Court even as on date.

The said amendment also increases the time period to initiate a suit in the Tribunal by an entire year, which increases the chances of prolonged frivolous and multifarious litigations against the Waqf Board.

(vii)Punjab Waqf Board:- The Act proposes to do away with the finality of the orders of the tribunal in multiple provisions including section 6, 32, 33, 52, 55A, 67. Constituting a tribunal, the orders of which are not final seems like an innovation as orders or almost all the tribunals are final in nature and they can still be challenged by way of civil revision. Any error by tribunal is always corrected by High Court through Civil revision and therefore omitting these words doesn't make any sense except that it will result in further encroachment of waqf properties. This provision is only going to increase the litigation and put both Board as well as lessees to harassment.

(viii)Rajasthan Waqf Board:- Amendment in section 6 is against the law. The decision of the tribunal which does not have an appellate authority is final but there is a provision to challenge it in the High Court. This provision is given in section 83(9) of the Wakf Act.

(ix)Tamilnadu Waqf Board:- The constitution of Tribunal and its purpose will be defeated if the decision of the Tribunal does not attain finality. Further this will only result in defeating the primary object of the Waqf Act.

(x)Telengana Waqf Board:- The decision of the Tribunal in respect of such matter shall be final', is being omitted from both Sections 6 & 7 to take away the power of the judiciary and

hand it over to the executive. This is clearly against the constitutionally recognised principle of "Separation of Powers".

Further, by giving leeway to litigant to approach the tribunal to entertain a dispute in respect of such properties notified in a second or subsequent survey pursuant to the provisions contained in sub-section (6) of section 4 is highly unwarranted.

The very object to finality of litigation and conclusiveness of the nature of the waqf is severely prejudiced. It will open the pandoras box of speculative litigations which the waqf Institutions, Mutawallis and Waqf Board simply cannot defend.

(xi) Bihar Sunni Waqf Board and Bihar Shia Waqf Board:- The amendment is contrary to other enactments which provides power of Tribunal as its decision shall be final. Thus omission can caused prejudice to the working of Tribunal.

Important suggestions/comments by various stakeholders and experts:

- 7.5 Important suggestions/comments received from various stakeholders and experts is summarised as under:
 - i. The omission of the phrase "and the decision of the Tribunal thereon shall be final" weakens the decisiveness of the Tribunal's rulings on Waqf matters. This removal introduces uncertainty, allowing for the possibility of further legal challenges or appeals, which can drag disputes on indefinitely.
 - ii. Suggestion is to replace the Tribunal with Competent Court wherever it occurs in the Bill.In the first proviso, for the words "one year", the words "three years" is suggested.
- iii. The existing Section 6(1) empowers an aggrieved person to challenge the dispute as to whether a particular property is Waqf or not where limitation period is one year to file a Suit before the Tribunal. Now, this amendment proposes to make the period to file a suit in a 2-year period. This is again to give relaxation in favor of those who want to act against the institution of Waqf.

iv. The word 'Tribunal' be deleted wherever occurring since the property rights of the citizens have to be determined by Civil Court within the sweep of Section 9 of CPC and Tribunal cannot be a substitute of Civil Court.

A 3-tier judicial system has been recognized by the Constitution viz.-

- Civil Court- Original Jurisdiction to try every civil dispute constituted under Chapter-VI (Subordinate Courts).
- High Court- under Appellate, Revisional and Original Jurisdiction under Article 226 and 227 of the Constitution of India. and
- Supreme Court- under Appellate Articles 132, 133, 134A, 136 of the Constitution and Original Jurisdiction under Article 32 of the Constitution.

Thus from the scheme of the Constitution, it is clear that every case of civil nature has to be entertained and decided by the Civil Court having original jurisdiction and such power cannot be abrogated and conferred on a non-judicial or quasi-judicial authority. It is thus suggested that wherever the word Tribunal occurs, the same be substituted by the word 'Civil Judge, Senior Division.

v. In section 6(1) of the Principal Act, it is proposed to omit the sentence "and the decision of the Tribunal thereof shall be final". In section 6(1), it appears that the omission has been proposed to give further forum to make appeal against the decision of the Tribunal but there should be provision who should be the Appellate Authority.

Examination by the Committee

7.6.1 The Ministry in the justification furnished for inclusion of 'Agakhani waqf and Bohra waqf' in sub-section (1) of Section 6, have stated that Agakhani Waqf and Bohra Waqf are proposed to be added to the types of waqf that can be disputed. Proposal related to creation separate Boards for the two sects has been examined extensively under Clause 10 and hence, not repeated here.

- 7.6.2 The issues related to the tribunals and omission of the finality of the Tribunal's decisions have beendealt extensively in the portion related to examination of Clause 35 which deals with Section 83 of the Principal Act and hence, not repeated here.
- 7.6.3 Further, the issue of substitution of 'Survey Commissioner' with 'Collector' has already been dealt under Clause 5.

Observations/Recommendations of the Committee

7.7.1 The Committee support the extension of the time period for instituting a suit in the Tribunal on any dispute regarding the nature of waqf, from one year to two years from the date of publication of the list of auqaf as the amendment ensures fair access to justice. However, the Committee are of the opinion that there can be delays in filing suits in such cases due to various reasons and thus, recommend that the Tribunals shall have power to condone delays beyond the proposed two-year period for entertaining applications regarding disputes over waqf properties, on a case-to-case basis. Accordingly, following amendment to Clause 7(a) (iv) is proposed:

"For the second proviso, the following proviso shall be substituted, namely:-

"Provided further that an application may be entertained by the Tribunal after the period of two years specified in the first proviso, if the applicant satisfies the Tribunal that he had sufficient cause for not making the application within such period."

7.7.2 The other proposed amendments in Clause 7 are merely consequential, therefore, the Committee accept them as it is.

CLAUSE 8

8. The Clause 8 of the Bill proposes to amend the Section 7 of the Principal Act.

Relevant provisions of the Principal Act:

8.1 Existing provisions of Section 7 are as under:

"Power of Tribunal to determine disputes regarding augaf.—

(1) If, after the commencement of this Act, any question or dispute arises, whether a particular property specified as waqf property in a list of auqaf is waqf property or not, or whether a waqf specified in such list is a Shia waqf or a Sunni waqf, the Board or the mutawalli of the waqf, or any person aggrieved by the publication of the list of auqaf under section 5 therein, may apply to the Tribunal having jurisdiction in relation to such property, for the decision of the question and the decision of the Tribunal thereon shall be final:

Provided that—

- (a) in the case of the list of auquaf relating to any part of the State and published after the commencement of this Act no such application shall be entertained after the expiry of one year from the date of publication of the list of auquaf; and
- (b) in the case of the list ofauqaf relating to any part of the State and published at any time within a period of one year immediately preceding the commencement of this Act, such an application may be entertained by Tribunal within the period of one year from such commencement:

Provided further that where any such question has been heard and finally decided by a civil court in a suit instituted before such commencement, the Tribunal shall not re-open such question.

- (2) Except where the Tribunal has no jurisdiction by reason of the provisions of subsection (5), no proceeding under this section in respect of any waqf shall be stayed by any court, tribunal or other authority by reason only of the pendency of any suit, application or appeal or other proceeding arising out of any such suit, application, appeal or other proceeding.
- (3) The Chief Executive Officer shall not be made a party to any application under subsection (1).
- (4) The list of auquaf and where any such list is modified in pursuance of a decision of the Tribunal under sub-section (1), the list as so modified, shall be final.
- (5) The Tribunal shall not have jurisdiction to determine any matter which is the subjectmatter of any suit or proceeding instituted or commenced in a civil court under subsection (1) of section 6, before the commencement of the Act or which is the subject-

matter of any appeal from the decree passed before such commencement in any such suit or proceeding or of any application for revision or review arising out of such suit, proceeding or appeal, as the case may be.

(6) The Tribunal shall have the powers of assessment of damages by unauthorised occupation of waqf property and to penalise such unauthorised occupants for their illegal occupation of the waqf property and to recover the damages as arrears of land revenue through the Collector:

Provided that whosoever, being a public servant, fails in his lawful duty to prevent or remove an encroachment, shall on conviction be punishable with fine which may extend to fifteen thousand rupees for each such offence."

Provisions Proposed in the Amendment Bill

- 8.2 In section 7 of the principal Act, in sub-section (1),—
 - (i) after the words "Sunni waqf", the words "or Aghakhani waqf or Bohra waqf" shall be inserted;
 - (ii) the words "and the decision of the Tribunal thereon shall be final" shall be omitted;
 - (iii) in the first proviso, for the words "one year" wherever they occur, the words "two years" shall be substituted;
 - (iv) in the second proviso, for the words "Provided further that", the following shall be substituted, namely:—

"Provided further that an application may be entertained by the Tribunal after the period of two years specified in the first proviso, if the applicant satisfies the Tribunal that he had sufficient cause for not making the application within such period:

Provided also that".

Justification/explanation given by the Ministry of Minority Affairs

8.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Sec 7 of the Waqf Amendment Bill, 2024 provides that in the existing list of auqaf, Aghakhani waqf or Bohra waqf is being included and consequently the Tribunal's power has been expanded to handle disputes involving Aghakhani and Bohra waqf.

The finality of the Tribunal's decision relating to disputes regarding determination of auquaf has been removed, allowing appeals to the High Court within 90 days, which will expand the scope

of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes.

The Amendment Bill 2024, Section 7(1), revises the timeline for filing disputes in the Tribunal extending it from one to two years to give aggrieved parties a fair opportunity and adequate time to file suit with the Tribunal.

For lists of auquaf published after the Act's commencement, applications must be filed within two years from the publication date. For lists published up to two years before the Act's start, applications may be filed within two years from commencement of this Act. Additionally, the Tribunal can accept applications filed after two years if the applicant, including the Board or Mutawalli, shows valid reasons for the delay for not making the application within such period."

Gist of submissions by various Waqf Boards:

- 8.4 A gist of submissions/objections by various Waqf Boards of States/UTs on the issue of finality of the Tribunal's decision have been covered under clause 7 and clause 35. Submission on other amendment is as given:
- (i) Andhra Pradesh Waqf Board:- By giving power to the tribunal to entertain a dispute beyond the two-year period for 'sufficient cause' which itself is very subjective, the very object to finality of litigation and conclusiveness of the nature of the waqf is severely prejudiced. It will open the pandoras box of speculative litigations which the Waqf Institutions.

Suggestions/comments by various stakeholders and experts:

8.5 A gist of suggestions/comments received from various stakeholders and experts on the issue of finality of the Tribunal's decision have been covered under clause 7 and clause 35.

Examination by the Committee

8.6.1 The Ministry in the justification furnished for inclusion of 'Agakhani waqf and Bohra waqf' in sub-section (1) of Section 7, have stated that in the existing list of auqaf, Aghakhani

waqf or Bohra waqf is being included and consequently the Tribunal's power has been expanded to handle disputes involving Aghakhani and Bohra waqf. The proposal related to creation separate Boards for the two sects has been examined extensively under Clause 10 and hence, not repeated here.

8.6.2 The issues related to the tribunals and omission of the finality of the Tribunal's decisions have beendealt extensively in the portion related to examination of Clause 35 which deals with Section 83 of the Principal Act and hence, not repeated here.

Observations/Recommendations of the Committee

8.7.1 The Committee agree with the proposed amendment to proviso (a) of Section 7(1) of the Waqf Act 1995, which extends the time period for approaching the Tribunal from one year to two years. This extension ensures that aggrieved parties are provided with a fair and reasonable opportunity to present their cases. The provision allowing the Tribunal to accept late applications upon the presentation of valid reasons further ensures that deserving cases are not dismissed merely due to time limitation. Thus, in view of the submissions made by the Ministry of Minority Affairs and the fact that the other proposed amendments are merely consequential, the Committee accept the amendments proposed in Section 7 of the Act as it is.

CLAUSE- 9

9. The Clause 9 of the Bill proposes to amend the Section 9 of the Principal Act.

Relevant provisions of the Principal Act:

- 9.1 Existing provisions of Section 9 are as under:
- "Establishment and constitution of Central Waqf Council.—(1) The Central Government may, by notification in the Official Gazette, establish a Council to be called the Central Waqf Council, for the purpose of advising the Central Government, the State Governments and the Boards on matters concerning the working of Boards and the due administration of auqaf.
- (1A) The Council referred to in sub-section (1) shall issue directives to the Boards, on such issues and in such manner, as provided under sub-sections (4) and (5).
 - (2) The Council shall consist of—
 - (a) the Union Minister in-charge of waqf—ex officio Chairperson;
 - (b) the following members to be appointed by the Central Government from amongst Muslims, namely:—
 - (i) three persons to represent Muslim organisations having all India character and national importance;
 - (ii) four persons of national eminence, one each from the fields of administration or management, financial management, engineering or architecture and medicine;
 - (iii) three Members of Parliament of whom two shall be from the House of the People and one from the Council of States;
 - (iv) Chairpersons of three Boards by rotation;
 - (v) two persons who have been Judges of the Supreme Court or a High Court;
 - (vi) one Advocate of national eminence;
 - (vii) one person to represent the mutawallis of the waqf having a gross annual income of rupees five lakhs and above;
 - (viii) three persons who are eminent scholars in Muslim Law:

Provided that at least two of the members appointed under sub-clauses (i) to (viii) shall be women.

- (3) The term of office of, the procedure to be followed in the discharge of their functions by, and the manner of filling casual vacancies among, members of the Council shall be such as may be, prescribed by rules made by the Central Government.
- (4) The State Government or, as the case may be, the Board, shall furnish information to the Council on the performance of Waqf Boards in the State, particularly on their financial performance, survey, maintenance of waqf deeds, revenue records, encroachment of waqf properties, annual reports and audit reports in the manner and time as may be specified by the Council and it may suo motu call for information on specific issues from the Board, if it is

satisfied that there was prima facie evidence of irregularity or violation of the provisions of this Act and if the Council is satisfied that such irregularity or violation of the Act is established, it may issue such directive, as considered appropriate, which shall be complied with by the concerned Board under intimation to the concerned State Government.

(5) Any dispute arising out of a directive issued by the Council under sub-section (4) shall be referred to a Board of Adjudication to be constituted by the Central Government, to be presided over by a retired Judge of the Supreme Court or a retired Chief Justice of a High Court and the fees and travelling and other allowances payable to the Presiding Officer shall be such as may be specified by that Government."

Provisions Proposed in the Amendment Bill

- **9.2** In section 9 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:—
 - "(2) The Council shall consist of—
 - (a) the Union Minister in charge of waqf—Chairperson, ex officio;
 - (b) three Members of Parliament of whom two shall be from the House of the people and one from the Council of States;
 - (c) the following members to be appointed by the Central Government from amongst Muslims, namely:—
 - (i) three persons to represent Muslim organisations having all India character and national importance;
 - (ii) Chairpersons of three Boards by rotation;
 - (iii) one person to represent the mutawallis of the waqf having a gross annual income of five lakh rupees and above;
 - (iv) three persons who are eminent scholars in Muslim law;
 - (d) two persons who have been Judges of the Supreme Court or a High Court;
 - (e) one Advocate of national eminence;
 - (f) four persons of national eminence, one each from the fields of administration or management, financial management, engineering or architecture and medicine:
 - (g) Additional Secretary or Joint Secretary to the Government of India dealing with waqf matters in the Union Ministry or department—member, ex officio:

Provided that two of the members appointed under clause (c) shall be women:

Provided further that two members appointed under this sub-section shall be non-Muslim."

Justification/explanation given by the Ministry of Minority Affairs

9.3 The justification furnished by the Ministry for the proposed amendment is as under:

"The Central Waqf Council's composition has been broadened to include two non-Muslim members, promote inclusivity and diversity in waqf property management.

The chairperson, who is the ex-officio Minister of Minority Affairs, can also be a non-Muslim. Sec 96 of the Waqf Act 1995 clearly mentions power of Central Government to regulate secular activities of auquaf in relation to the functioning of Central Waqf Council and State Waqf Boards. "Secular activities" shall include social, economic, educational and other welfare activities."

Gist of submissions by various Waqf Boards:

- 9.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) UP Sunni Central Waqf Board:- Out of total 22 Members of the Council including the Chairman, 10 Members have mandatorily to be Muslims, 2 Members have mandatorily to be non-Muslims, whereas the religious order of the remaining 10 Members has not been specified and they may, therefore, be non-Muslims, if appointed by the Government. Under these circumstances 12 out of 22 Members of the Board may be non-Muslims and the Muslim Members will be in minority. This amendment must be omitted altogether.
- (ii) Rajasthan Board of Muslim Waqf:- Proposed amendment is against the Constitution. Non-Muslims cannot be made members of Central Waqf Council because Waqf and Waqf Act are related only to Muslims and their properties.
- (iii) Telangana Waqf Board:- The proposed amendments aim at ensuring that eventually Waqf properties should be managed by Hindu. The compulsory induction of two non-Muslim members is only a first step. The composition of Central Waqf Council is sought to be changed in such a way that majority of members could be non-Muslims.
- (iv) Andhra Pradesh State Waqf Board:- The proposed amendment may result into the Council being run by non-muslims. This is illogical and also discriminatory because similar supervisory bodies constituted under Section 152 of Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987 do not make any provision for non Hindu members and not only that but insist on the members to not only being Hindus but devout Hindus.

- (v) Chhattisgarh State Waqf Board:- Appointing non-Muslim Members in the Central Waqf Council would amount to interfering in the management of religious affairs of the Muslims which is violation of Article 26 of the Constitution of India.
- (vi) Kerala State Waqf Board:- Parliament cannot make a law in such a way to give representation to any other community in the committees/organizations meant for a particular religious group. It will create a rift between different religious communities. It is violative of Article 26 and Article 14 of the Constitution of India and also against the law declared by the Hon'ble Supreme Court and High Court in this behalf.
- (vii) Maharashtra State Board of Waqf:- Waqf being purely a matter of personal law, the introduction of non Muslims in the said council would affect the sanctity of Waqf as a religious practice. It is pertinent to note that the counter part of the Waqf Act in the Hindu community, which are the various Dewasom Acts, only allow individuals who are Hindus to be a part of the Dewasom Board. The said position has even been upheld by the High Court of Kerala in 2019 in P.S Sreedharan Pillai vs. State of Kerala. Further, for instance, in Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987; only a person who professes Hindu religion is entitled to be a part of the Board under the said Act. Drawing a corollary, no Non-Muslim should be allowed to be either a part of the Council or Board concerning Waqfs. Further, w.r.t Clause (g) and addition of Non-Muslim Members is frustrating the scheme of management by giving independent statutory powers and control to the Government, which will bring in Government regulation in the decision making power of the Wakf and its management.
- (viii) Madhya Pradesh State Waqf Board:- It is unclear that 2 members will be non-Muslim under clause (c) or 2 members will be non-Muslims out of a total of 22 members under the said section 9.
- (ix) Tamil Nadu Waqf Board:- Non-Muslim Members cannot be able to give effective suggestions or opinions to the Council for deciding the issues relating to the objectives of the Waqf Institutions.

- (x) Gujarat State Waqf Board:- In new amendment Bill, Section 9 provides for representation of waqf Mutawallis one (1) person having income of Rs. 5,00,000/- or more annually. There are waqf trust registered in innumerable numbers in the country and only one member is suggested. In case of only one representative for this number of waqf, it is likely to cause loss to trust mutawallis and hence there should be atleast 03 (three) members of Mutawalli class and category. Moreover, regarding appointment of Non- Muslim, it is stated that it is unconstitutional. Hence, such amendment must be cancelled.
- (xi) Karnataka State Board of Auqaf:- The proposed amendment is directly in the teeth of Article 16(5) of the Constitution of India and therefore *ultra-vires*. The proposed amendment is liable to be rejected.
- (xii) Haryana Waqf Board:- The proposed amendments in Sections 9 will not be beneficial for the Central Waqf Council.
- (xiii) Tripura Board of Waqf:- Tripura Board of Waqf has stated that it has no issues with the proposed amendments under this Clause.
- (xiv) Meghalaya State Waqf Board:- The Waqf Act was enacted to govern the properties owned by Muslims and who have given the properties as waqf so that future sale of the property or misuse of the property cannot be made by the inheritent (Mutawalli).
- (xv) Bihar State Sunni Waqf Board and Bihar State Shia Waqf Board:- There are laws in UP, Kerala, Karnataka, Tamil Nadu saying that those managing the affairs of Hindu religious properties must necessarily be professing Hindu religion. Similarly, the waqf properties should be managed by Muslims. The inclusion of Non-Muslims in the composition is not legal in the light of the other religious acts such as Hindu Endowment Act, the Bihar Hindu Religious Trust Act, and other detailed Acts governing religious trusts and bodies.

(xvi) Board of Auqaf, West Bengal:- All are nominated. But, number of Muslim Members is lesser than others. There should be provision for Chairperson of every Waqf Board to be exofficio member of the Central Waqf Council, then only all the states of Union of India shall have the chance of representation.

(xvii) Jharkhand State Sunni Waqf Board: The provision that non-Muslim can be a part of the Waqf Council is directly an attack on the faith and freedom of religion.

Important suggestions/comments by various stakeholders and experts:

- 9.5 Important suggestions/comments received by various stakeholders and experts are summarised as under:
 - The introduction of non-Muslim members in Waqf management violates Articles 14, 25, 26 and is void under Article 13. The regularity measures to be undertaken by the State under Clause 2 of Article 25 cannot be extended to make strict regulatory control by state mechanisms in relation to the properties in the nature of Waqf.
 - ii) The appointment of non-Muslim members could be seen as interference in the religious affairs of the Muslim community.
 - This amendment is against the principles of trust and endowment laws in India. For instance, the Uttar Pradesh Hindu Public Religious Institutions (Management and Regulation) Act; the Uttar Pradesh Sri Kashi Vishwanath Temple Act, 1983; the Kerala Hindu Places of Public Worship (Authorization of Entry) Rules; the Karnataka Hindu Religious Institutions and Charitable Endowments Act, 1997; the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959; the Bihar Hindu Religious Trusts Act, 1950; the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987; the Orissa Hindu Religious Endowments Act, 1951; all mandate that those managing Hindu religious properties must necessarily profess the Hindu religion. Similar laws apply to Sikh endowments in Haryana, Punjab, and Delhi.

- iv) The Central Waqf Council should have a retired Supreme Court Judge as its Member to ensure judicial oversight.
- v) Adequate representation be given to members from Sufi background in Central Waqf Council.
- vi) Instead of including women of general Muslim Caste in the Central Waqf Council, there should be a provision to include extremely backward Muslim women and non-Muslim women as well.
- vii) It is a welcome step to include Non Muslims in the Central Waqf Council but similar provisions in many other Religious Charitable & Endowment Acts are missing. Demands of inclusion of Non-Hindus and Non-Sikhs would unnecessarily create opposition from Hindu and Sikh Communities.
- viii) Women are already member. The above mentioned Provision amended in 2013 mandated inclusion of 2 women. Centre always had the discretion to appoint more women as there was no Prohibition and term 'Person' includes women. It was upon the Central Government to appoint them.
- ix) While promoting gender diversity is commendable, the implementation must ensure that women are genuinely empowered and not merely token representatives.
- x) The highest body of the Waqf, i.e., Central Waqf Council (CWC) has been deprived of the mandatory 20 Muslim members and Muslim Secretary. This is violation of Section 9 of the Waqf Act, 1995. It is also important to note that the internal management of CWC is financed from income of Waqfs (out of mandatory 1% of annual income contributed by every state Waqf Board).
- xi) According to Section 9 of the Waqf Act, 1995, the Ministry of Minority Affairs has delayed a straightforward administrative task for over six months. Since February 3, 2023, they have failed to reconstitute the Central Waqf Council. The last notification, S.O. 343 (E), was issued on January 24, 2022. Yet, despite these delays, the Minister

assured Parliament that the process was ongoing in response to Rajya Sabha Unstarred Question No. 720, dated July 26, 2023.

- xii) The Ministry reduced the Central Waqf Council's term from five years to one year without following the proper rule-making procedure under Section 12 of the Waqf Act.
- xiii) There should be a Shia Waqf Council in India because separate Shia Waqf Board is not there in every State.
- xiv) There should be minimum of two women in the Council.

Examination by the Committee

9.6.1 On being asked about the logic and rationale behind inclusion of Non-Muslim Members in the Central Waqf Council and if such inclusion violates Article 14, 25 and 26 of the Constitution, the Ministry of Minority Affairs, in its written reply submitted the following:

"Article 14 of the Indian Constitution mandates that the State shall not deny, to any person, equality before the law or the equal protection of the laws within the territory of India. The proposed amendment does not violate Article 14.

Article 25 of the Indian Constitution grants all individuals the freedom of conscience and the right to freely profess, practice and propagate religion. This right is subject to public order, morality and health. It ensures religious freedom.

Article 26 provides that every religious denomination or section has the right to establish and maintain institutions for religious and charitable purposes, manage its own religious affairs, own and acquire property, and administer that property in accordance with the law, all subject to public order, morality and health.

Section 3 of the Principal Act defines beneficiary as -(a) "beneficiary" means a person or object for whose benefit a waqf is created and includes religious, pious and charitable objects and any other objects of public utility sanctioned by the Muslim law.

Section 3(k) defines persons as "person interested in a waqf" means any person who is entitled to receive any pecuniary or other benefits from the waqf and includes(i) any person who has a right to "offer prayer" or to perform any religious rite in a mosque, idgah, imambara, Durgah, khanqah, peerkhana and karbala, maqbara, graveyard

or any other religious institution connected with the waqf or to participate in any religious or charitable institution under the waqf;

- a) According to the Section 3(a) of Waqf Act 1995, "beneficiary" can be Non-Muslim.
- b) They can also be considered "persons interested" in accordance with Section 3(k) of the Act since they can offer prayer/perform any religious rite in Dargah, etc.
- c) They can also make donation to Waqf institutions under Section 72(1)(v)(f) of the Waqf Act, 1995.
- d) Non-Muslims can also be party in litigation related to Waqf matters.
- e) Section 96 of the Waqf Act 1995 clearly mentions power of Central Government to regulate secular activities of auquf in relation to the functioning of Central Waqf Council. "Secular activities" shall include social, economic, educational and other welfare activities.

Hence, their representation in the CWC helps in giving fair representation to these stakeholders (Beneficiary, Any Person Interested, Donor, Litigant). Their inclusion in the CWC can make it more inclusive leading to better governance.

The duties, functions, and powers of the Central Waqf Council are to oversee the functioning of the State Waqf Boards and for calling information from or direct State Boards to correct any irregularities in functioning. It also plays an advisory role. It does not exercise direct control over waqf property itself.

Furthermore, State Waqf Board shall exercise its powers under this Act to ensure that the Auqaf under its superintendence are properly maintained, controlled and administered and the income thereof is duly applied to the objects and for the purposes of which such Auqaf were created or intended.

In the case of Syed Fazal Pookoya Thangal vs Union of India (UoI) And Ors. (Kerala High Court), AIR1993KER308, it was held:

"The Wakf Board is not a conglomeration of individuals. It is not even akin to a company where several individuals join to constitute it. It is a statutory body, pure and simple. It is not a representative body of the Muslim community. It has no soul and no faith, except the faith of dutiful performance of its functions and duties under the Act."

It is well known that management of Wakf properties has since long been controlled by the State. Various laws have been enacted from time to time in various parts of the country by either the Central Legislature or the State Legislatures for

achieving this purpose. Wakf properties have thus been the subject of special protection by the State through the enactment of these laws with a view to see that they are properly preserved, and that the income therefrom is not frittered, mis-utilised or diverted for purposes other than those authorised by the objects of the Wakf.

In this context Allahabad High Court (Hafiz Mohammad Zafar Ahmad v. UP Central Sunni Board of Waqf, Lucknow AIR 1965 All 333, per DD Seth, J.) held that:

"The right of a Mutawalli is not, in my opinion, equivalent to that of a mahant. A Mutawalli's right is purely a right of management of the property and is not a proprietary right. The duties of a Mutawalli are purely of a secular character. His duties are not of a religious character.

He has no beneficial interest of any kind in the property which he administers while a mahant has such an Interest in the property belonging to the math. A mahant's right is not only a right of management of the property but he holds a beneficial Interest in it. A Mutawalli is nothing more than a servant of the founder of the Waqf."

Further in the case of Tilkayat Shri Govindlalji Maharaj v. The State of Rajasthan, 1964 SCR (1) 561, one of the grounds for challenging the Nathdwara Temple Act was that Section 5 (3) allows the Collector to be part of the board even if he is not a Hindu. It was held by a Five Judge Bench that right to manage the properties of the temple is purely a secular matter and cannot be regarded as the religious practice.

The functions of the Central Waqf Council clearly show that it is not entirely religious practise but also administration of the Waqf properties. So, the matters regulating or restricting any economic, financial, political or other secular activity which may be associated with religious practice, can be regulated by the State. Hence, it is not a violation of Article 14 of the constitution.

As per Waqf Act, 1995, the chairperson of Central Waqf Council can be a non-Muslim, being an ex-officio.

Therefore, limited involvement of non-Muslims in the Council does not infringe upon the religious practices

Precedents and comparative practices

Additionally, there are precedents, such as the Bodh Gaya Temple Act, where Hindus are included alongside Buddhists in managing religious institutions.

Bodh Gaya Temple Act, 1949: This Act provides for the formation of a Government-constituted Committee to manage the Bodh Gaya Temple, illustrating an

organized approach to religious property management. The Committee consists of a Chairman and eight members, all nominated by the State Government.

Religious Representation: Four members are Buddhists, and four are Non-Buddhist i.e. Hindus, including the Mahanth, ensuring balanced religious representation. Chairman: The District Magistrate of Gaya serves as the ex-officio Chairman. If the District Magistrate is non-Hindu, a Hindu Chairman is nominated by the State. This structured approach demonstrates the practicality and constitutionality of including members from different religious backgrounds in managing religious properties, which is relevant to the inclusion of non-Muslims in State Waqf Boards.

Shri Amarnath Ji Act 2000:

In the board administrating the Amarnath Ji Shrine under Section 4 (relating to constitution of the Board) of the Shri Amarnath Ji Act, 2000 (Act No. XVIII 2000), the Shrine Board Members apart from other members consist of three persons who have distinguished themselves in administration, legal affairs or financial matters.

That Section 4 (iii) does not mention that distinguished person in the field of administration, legal affairs or financial matters have to be necessarily a Hindu.

Hence, inclusion of Non-Muslim members in Section 9(2) does not violate Article 25 & 26 of the Constitution; rather including two non-Muslim members can help in promoting inclusive governance."

9.6.2 On the question of constitutionality with respect to the inclusion of Non-Muslim Members in the Central Waqf Council, the Ministry of Law and Justice, in its written reply submitted the following:

"It is submitted that the proposed amendments in Waqf (Amendment) Bill, 2024 are not in violation of the Constitutional Principles. In our Constitution, the Preamble envisages India as a secular country. The Constitution further provides the Fundamental Rights under Part III, which are the basic guarantees to citizens and persons to ensure that the objectives of Preamble of the Constitution be achieved and fulfilled in true sense.

The objective of the Waqf Act, 1995 is for the purpose of better administration of waqf and for matters connected thereto. Under Section 96 of the Wakf Act, 1995, the Central Government has the power to regulate secular activities of the waqf and perform functions including, to lay down general principles and policies for proper administration

and coordination of functions of Central Waqf Council and the Waqf Board under the different States.

The inclusion of non-muslim members in the Central Waqf Council and Waqf Board is not a violation of articles 25 and 26 of the Constitution.

Article 25 of the Constitution provides as under:

"25. Freedom of conscience and free profession, practice and propagation of religion

- (1) Subject to public order, morality and health and to the other provisions of this Part, all persons are equally entitled to freedom of conscience and the right freely to profess, practice and propagate religion.
- (2) Nothing in this article shall affect the operation of any existing law or prevent the State from making any law—
- (a) regulating or restricting any economic, financial, political or other secular activity which maybe associated with religious practice;
- (b) providing for social welfare and reform or the throwing open of Hindu religious institutions of a public character to all classes and sections of Hindus.

Explanation I.—The wearing and carrying of kirpans shall be deemed to be included in the profession of the Sikh religion.

Explanation II.—In sub-clause (b) of clause (2), the reference to Hindus shall be construed as including a reference to persons professing the Sikh, Jaina or Buddhist religion, and the reference to Hindu religious institutions shall be construed accordingly."

Article 26 of the Constitution provides:

"26. Freedom to manage religious affairs

Subject to public order, morality and health, every religious denomination or any section thereof shall have the right—

- (a) to establish and maintain institutions for religious and charitable purposes;
- (b) to manage its own affairs in matters of religion;
- (c) to own and acquire movable and immovable property; and
- (d) to administer such property in accordance with law."

Article 25 distinguishes between religious practices and secular activities associated with religious institutions. The State has the authority to regulate or restrict secular activities that may be associated with religious practices, such as economic, financial, political or other secular activity unrelated to the core aspects of religion. Article 26 includes the right of religious denominations or any section thereof to manage their own religious affairs, including establishing and maintaining religious institutions, as long as they do not violate any other laws or public order.

In the case of **Shri Jagannath Temple Puri Management Committee v. Chintamani, AIR 1997 SC 3839**, the Supreme Court has observed that state cannot interfere with person's right to profess, practice and propagate his religion. However, all the activities in or connected with the temple are not a religious activity. The management of temple or maintenance of discipline and order inside the temple can be controlled by the State. If any law is passed for taking over the management of the temple it cannot be struck down of violative of articles 25 and 26 since the management of the temple is a secular act.

In the case of Commissioner, Hindu Religious Endowments, Madras v. Sri Lakshmindra Thirtha Swamiar of Sri Shirur Mutt, MANU/SC/0136/1954, the Supreme Court dealt with the power of the State to intervene in the administration of religious institutions. The Supreme Court held that while the State can regulate and supervise the administration of religious institutions, it should not interfere with the essential religious practices of a denomination unless they are deemed to be socially harmful or against public order.

Article 26(c) details the right of religious denomination to own and acquire movable and immovable property. The state can regulate the property of a religious denomination by law. Article 26(d) provides the religious denomination with the right to administer such property in accordance with law. The State can regulate the administration of the property belonging to the religious entity. It is also important to understand that the state cannot altogether take away the right of the administration from the religious institution.

In the case of Seshammal v. State of Tamil Nadu, MANU/SC/0631/1972, the hereditary post of Archakas and Mathadhipatis (an archaka is a person who is

accomplished and well-versed in the agamas and rituals) of Hindu temples in Tamil Nadu challenged the validity of Tamil Nadu Religious and Charitable Endowments Act, 1970 for the violation of Right to Freedom to manage religious affairs. The Supreme Court decided that the post of Archaka is secular. The appointment of Archaka is not a religious practice nor is it an integral part of a religion.

In the case of **N. Adithayan v. Travancore Devaswom Board, 2002 AIR SCW 4146**, the question was whether non-Brahmins can be appointed as a priest in a temple. The Supreme Court while deciding the question held that the Brahmins do not have the monopoly over performing rituals in a temple. The court also added that non-Brahmins can be appointed as a priest as long as he is well versed in his job.

In the case of Tilkayat Shri Govindlalji Maharaj v. The State of Rajasthan, 1964 SCR (1) 561, one of the grounds for challenging the Act was that Section 5 (3) allows the Collector to be part of the board even if he is not a Hindu. It was held by a Five Judge Bench that right to manage the properties of the temple is purely a secular matter and cannot be regarded as the religious practice and hence does not violate Article 25 and 26 (b) of the Constitution. Hence, a member of the Board can be of different religion and the same does not contravene the religious fundamental rights enshrined in the Constitution.

In the case of Syed Fazal Pookoya Thangal v. Union Of India and Ors. (Kerala High Court), AIR 1993 KER 308, it was held:

"10. The Wakf Board is not a conglomeration of individuals. It is not even akin to a company where a number of individuals join together to constitute it. It is a statutory body, pure and simple. It is not a representative body of the Muslim community. It has no soul and no faith, except the faith of dutiful performance of its functions and duties under the Act.

11. It is well known that management of Wakf properties has since long been controlled by the State. Various laws have been enacted from time to time in various parts of the country by either the Central Legislature or the State Legislatures for achieving this purpose. Wakf properties have thus been the subject of special protection by the State through the enactment of these laws with a view to see that they are properly preserved and that the income therefrom is not frittered, misutilised or diverted for

purposes other than those authorised by the objects of the Wakf. It is the power so exercised by the State that now stands vested in the Wakf Boards in each State, specially established for the purpose. What the Wakf Board does is to carry out functions which were hitherto being undertaken by the State. It is exercising a part of the State's functions and is an instrumentality of the State. The Wakf Board is a creature of the Wakf Act. It has no existence otherwise. It stands or falls with the Wakf Act. It has to exercise those functions and powers which are vested in it under the provisions of the Wakf Act. It is not a collection of individuals, or a sect or body with a common faith which alone will make it a denomination for the purpose of Article 26. If it is not a denomination, it has no rights under Article 26".

In the case of **Basheer vs. State of West Bengal AIR 1976 CAL. 142**, the Calcutta High Court held:

"12. The question, therefore, for this case that would have to be decided is whether under Article 25 of the Constitution the right to freedom of religion as contemplated by clause (1) of that Article had in any way been interfered with. As I read the provisions of the present Act in question, I do not find in any way any interference with the freedom of conscience or the right to freely profess, practise or propagate the religion. Indeed the matters of control which have been vested in the Commissioner or in the Board of Wakf are matters regulating or restricting the economic and the financial activity associated with the religious practice."

Therefore, Waqf is not a religious denomination in accordance with Article 26 of the Constitution.

So, the matters regulating or restricting any economic, financial, political or other secular activity which may be associated with religious practice under Article 25 (2) (a) of the Constitution can be regulated by the State.

Therefore, the proposed amendments to include two Non-Muslim persons in the Central Waqf Council and State Waqf Boards are not in violation of articles 25 and 26 of the Constitution. Also, the Waqf also performs secular functions as per Section 96 of the Waqf Act, 1996. The operation of Waqf Act, 1995 impacts a large number of non-Muslim population and further the purpose of waqf also includes charitable purpose. The proposed amendments of inclusion of non-Muslim is for the better administration and

management of varied functions performed by the State Waqf boards and the Central Waqf Council and majority representation has been given to class of representatives who are Muslims. The Hindu temples and other religious institutions are governed under the State religious institutions and charitable endowments institutions laws, whereas auquf are governed under a central legislation, i.e. Waqf Act, 1995."

9.6.3 On being asked whether the Ministry is considering allowing Muslim members in other religious institutions such as temples, gurudwaras and churches, the Ministry of Minority Affairs submitted the following:

"At present, there is no Central Government Act administered by this Ministry on matter related to Temples, Gurudwaras and Churches, hence, there is no such proposal for allowing Muslims in their management."

9.6.4 On being asked whether the Government would appoint a non-Hindu in a temple trust, the Ministry of Minority Affairs furnished the following:

"The Temple Act/Endowment boards are constituted by State Legislations. In some of the State Hindu Endowments Acts, Non-Hindus are also allowed to be a member.

For example: 1. Shri Amarnath Ji Shrine Act 2000: In the board administrating the Amarnath Ji Shrine under Section 4 (relating to constitution of the Board) of the Shri Amarnath Ji Shrine Act, 2000 (Act No. XVIII 2000), the Shrine Board Members apart from other members consist of three persons, who have distinguished themselves in administration, legal affairs or financial matters.

As per Section 4 (iii) of the said Act, there is no mention that distinguished person in the field of administration, legal affairs or financial matters must be necessarily a Hindu.

2. UP Shri Badrinath and Shri Kedarnath Temples Act, 1939: This Act outlines the composition of the committee responsible for managing these temples. This committee consists of a mix of elected and nominated members. Specifically, seven members are nominated by the State Government, and there is no mention that those must be necessarily Hindu.

These examples demonstrate that in the interest of Hindu institution, including Non-Hindus can be considered to expand the talent pool and also to make it more inclusive."

9.6.5 On being asked if the concerned government officials were happened to be Non-Muslims, would it still be insisted that non-Muslim members should also be included, the Ministry of Minority Affairs submitted the following:

"As per Section 9(2)(a), the Union Minister in charge of auqual shall serve as the ex-officio Chairperson of CWC.

While Section 9(2)(g) designates the Additional Secretary or Joint Secretary to the Government of India, responsible for Waqf matters in the Union Ministry or Department, as an ex officio member.

If both of these individuals are non-Muslim, no additional non-Muslim members are required, as the proviso to Section 9(2) stipulates that two members appointed under this subsection shall be non-Muslims.

However, if these two individuals are Muslim, then two non-Muslim members will be appointed from other categories listed in this section."

9.6.6 Further explaining about the inclusion of non-Muslim Members in the Council and responding to the concerns regarding the possibility wherein the Muslim members may be in minority in the Council, the Ministry of Minority Affairs stated as under:

".....the changes introduced in the constitution of the Central Waqf Council (CWC) are designed to create two categories: one category exclusively for Muslims (10 members)...... and another category (12 members). Out of this (second) category, two members will be Non-Muslim. Remaining all will be Muslims."

9.6.7 When asked to clarify about the provision related to appointment of Chairpersons of three Boards by rotation in Central Waqf Council, the Ministry of Minority Affairs submitted the following:

"These three Boards refer to the State Waqf Boards, whose Chairpersons will occupy three seats in the Central Waqf Council by rotation, for a term of three years.

The State Government may, if deemed necessary, establish a separate board of Auquaf for Bohra and Agakhani under Section 13(2)(A) and their Chairperson may also be part of Central Waqf Council by rotation."

9.6.8 On being asked whether women representation in the Central Waqf Council as mandated by the principal Act was ensured, the Ministry of Minority Affairs stated as under:

"Yes, it is being ensured and now representation of Muslim women is being made mandatory because of addition of non-Muslim category in the composition of CWC."

9.6.9 With respect to appointment of women, on being asked about the reasons for decreasing the categories from 8 under section 9(2)(b) of the Principal Act to 4 in the proposed Bill, the Ministry of Minority Affairs, in its written reply, stated as under:

"Sachar Committee Recommendations to provide for at least two women each in the Central Waqf Council and each State Waqf Board have been retained in the proposed Bill. Besides providing gender equity, this will help in improving direct access to welfare measures for women and children.

As per section 9 (2), in other categories (12 members), there is no bar for nomination of women members. Proviso to section 9(2)(c), ensures that two Muslim women shall be members. Hence, there can always be more than two women members."

9.6.10 On being asked about the appointment to the post of Secretary of the Council, the Ministry of Minority Affairs stated the following:

"One of the Sachar Committee recommendations was:

"....The Secretary of the Central Wakf Council should be an officer of the rank of at least Joint Secretary to Government of India so that meaningful and effective communication and interaction with government authorities is facilitated. In order to be effective, this officer must have a good knowledge of Wakf matters, Muslim scriptures and proficiency in Urdu."

On this basis, the provision was made in Rules 7(1) and (1-A) in CWC Rules, 1998 (as amended in 2012), that there shall be a Secretary to the Council, who shall be Muslim, and the Chairperson shall make appointment to the post of Secretary which shall be equivalent to a Group-A post of the Central Government, on such terms and conditions as may be determined by the Central Government.

No change is proposed in the Rules 7 (1-A) of the CWC Rules for appointment of Secretary to the CWC who shall be Muslim."

9.6.11 On the issue of increasing the representation of mutawalli in the Central Waqf Council from one to three, the Ministry of Minority Affairs submitted as given:

"The Central Government may, by notification in the Official Gazette, establish a Council to be called the Central Waqf Council, for the purpose of advising the Central Government, the State Governments and the Boards on matters concerning the working of Boards and the due administration of auqaf.

As per the amendment made to Section 9(c) in Waqf (Amendment) Bill, 2024 the following members to be appointed by the Central Government from amongst Muslims, namely:— (10 members in Muslim category)

- (i) three persons to represent Muslim organizations having all India character and national importance;
- (ii) Chairpersons of three Boards by rotation;
- (iii) one person to represent the mutawallis of the waqf having a gross annual income of five lakh rupees and above;
- (iv) three persons who are eminent scholars in Muslim law.

Keeping in view the objective of setting up the Central Waqf Council, the composition is broad based."

9.6.12 As per Clause 9 of the Waqf (Amendment) Bill, 2024, Chairpersons of three Boards by rotation are to be appointed by the Central Government in the Central Waqf Council from amongst Muslims and as per Clause 11 of the Waqf (Amendment) Bill, 2024, religious order of the Chairperson of the Board has not been specified. On being asked whether it mean if the Chairperson of a Waqf Board happens to be non-Muslim, he/she can't become Member of Central Waqf Council, the Ministry of Minority Affairs stated as under:

"The changes introduced in the constitution of the Central Waqf Council (CWC) is designed to create two distinct categories: one exclusively for Muslims (10 members) as explained below :-c) the following members to be appointed by the Central Government from amongst Muslims, namely:— (10 members in Muslim category) (i) three persons to represent Muslim organisations having all India character and national importance; (ii) Chairpersons of three Boards by rotation; (iii) one person to represent the mutawallis of the waqf having a gross annual income of five lakh rupees and above; (iv) three persons who are eminent scholars in Muslim law; Out of the above members, two will be Muslim women and another category (12 members). Out of this category two members will be Non-Muslim. Remaining all will be Muslim the Union Minister incharge of waqf Chairperson, ex officio ;(b) three Members of Parliament of whom two shall be from the House of the People and one from the Council of States(d) two persons who have been judges of the Supreme Court or a High Court;(e) one Advocate of national eminence; (f) four persons of national eminence, one each from the fields of administration or management, financial management, engineering or architecture and medicine; (g) Additional Secretary or Joint Secretary to the Government of India dealing with waqf matters in the Union Ministry or department – member, ex-officio; .

Two Women-Sachar Committee Recommendations to provide for at least two women each in the Central Waqf Council and each State Waqf Board have been retained in the proposed bill. Besides providing gender equity, this will help in improving direct access to welfare measures for women and children. As per section 9 (2), in other categories (12 members) there is no bar for nomination of women members only

restriction is there will be two Non-Muslim. Proviso to section 9(2) (c), ensures that two Muslim women shall be members. Representation of Muslim women is being ensured.

As is evident, the changes introduced to the constitution of the Waqf Board is designed to create two distinct categories: one exclusively for Muslims (4 members) i.e. (c) the following members belonging to Muslim community, namely:-(i) one mutawalli of the waqf having an annual income of one lakh rupees and above;(ii) one eminent scholar of Islamic theology;(iii) two or more elected members from the Municipalities or Panchayat: Provided that in case there is no Muslim member available from any of the categories in sub-clause (c) to (i) to (ii), additional members from category sub-clause (iii) may be nominated: Provided that two of total members of the Board appointed under in the clause (c), shall be women and another category (7 members), out of this category 2 members will be non-Muslim, remaining will be Muslims. a) a Chairperson;(i) one Member of Parliament from the State or, as the case may be, the National Capital Territory of Delhi; (ii) one Member of the State Legislature; d) two persons who have professional experience in business management, social work, finance or revenue, agriculture and development activities:(e) one officer of the State Government, not below the rank of Joint Secretary to the State Government; (f) one Member of the Bar Council of the concerned State or Union territory: Provided further that two of the members of the Board appointed under this sub-section, shall be non-Muslim. Provided also that the Board shall have at least one member each from Shia, Sunni and other backward classes among Muslim Communities; Two Women: Sachar Committee Recommendations to provide for at least two women in State Waqf Board, have been retained. Besides providing gender equity, this will help in improving direct access to welfare measures for women and children, and out of the above members, two will be Muslim women. Now representation of Muslim women is being ensured. As per section 14(1) in other category there is no bar for nomination of women members. Only restriction is that there will be two Non-Muslim members. The composition of State Waqf Boards has been expanded to include two non- Muslim members, ensuring broader representation from Shia, Sunni, Bohra, Aghakhani, and backward Muslim communities which will promote inclusivity and diversity in waqf property management.

In the existing Section 14(2), Election of members of the Boards etc, is being omitted. As per Amendment Bill members will now be nominated by the State government. State government can appoint members with specialized knowledge in governance, law and Waqf related matters. This will help in effective and efficient management of Waqf properties."

Observations/Recommendations of the Committee:

9.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification

given by the Ministry of Minority Affairs, find that considering the statutory nature of the Central Waqf Council, inclusion of two non-Muslim members will make it more broad based and promote inclusivity and diversity in waqf property management. The Bill has further emphasized upon the participation of Muslim women in the Council. Hence, the Committee accept all the amendments proposed under the Clause. However, it has been brought to the knowledge of the Committee that the presence of non-Muslim ex-officio Members may result in fulfilling the requirement of the proposed amendment whereas this may go against the intent of the proposed amendments. Hence, the following amendment is proposed in second proviso of Clause 9:

"Provided further that two members appointed under this sub-section excluding ex-Officio members, shall be non-Muslims.".

CLAUSE - 10

10. The Clause 10 of the Bill proposes to amend the Section 13 of the Principal Act.

Relevant provisions of the Principal Act:

10.1 Existing provisions of Section 13 are as under:

"Incorporation—(1) With effect from such date as the State Government may, by notification in the Official Gazette, appoint in this behalf, there shall be established a Board of Auquf under such name as may be specified in the notification:

Provided that in case where a Board of Waqf has not been established, as required under this sub-section, a Board of Waqf shall, without prejudice to the provisions of this Act or any other law for the time being in force, be established within six months from the date of commencement of the Wakf (Amendment) Act, 2013 (27 of 2013).

(2) Notwithstanding anything contained in sub-section (1), if the Shia auqaf in any State constitute in number more than fifteen per cent. of all the auqaf in the State or if the income of the properties of the Shia auqaf in the State constitutes more than fifteen per cent. of the total income of properties of all the auqaf in the State, the State Government may, by notification in the Official Gazette, establish a Board of Auqaf each for Sunni auqaf and for Shia auqaf under such names as may be specified in the notification.

- (2A) Where a Board of Waqf is established under sub-section (2) of section 13, in the case of Shia waqf, the Members shall belong to the Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim.
- (3) The Board shall be a body corporate having perpetual succession and a common seal with power to acquire and hold property and to transfer any such property subject to such conditions and restrictions as may be prescribed and shall by the said name sue and be sued."

Provisions Proposed in the Amendment Bill

- 10.2 In section 13 of the principal Act, for sub-section (2A), the following sub-section shall be substituted, namely:—
 - "(2A) The State Government may, if it deems necessary, by notification in the Official Gazette, establish a separate Board of Auqaf for Bohras and Aghakhanis."

Justification/explanation given by the Ministry of Minority Affairs

10.3 The justification furnished by the Ministry for the proposed amendment is as under:

"This clause allows the State Government to establish separate Waqf Boards for Bohra and Aghakhani, if necessary, providing specific management for these communities' waqf properties.

Section 13(2A) of the principal Act is being substituted as the Board will now be inclusive by induction of non-Muslims, Aghakhani, Bohra and other backward classes among Muslim communities. [3rd Proviso to Section 14(1)]"

Gist of submissions by various Waqf Boards:

- **10.4** A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) **Rajasthan Board of Muslim Waqf:-** Under Section 13, it is not necessary to form a separate board for Agakhani and Bohras because Agakhani and Bohras are also a part of the Muslim community. There is no difference of opinion in the entire Muslim community regarding the nature of Waqf.
- (ii) **Telangana Waqf Board:-** This provision is basically malafide and prima facie meant to create divisions among Muslims. Shia and Sunni Waqfs were, earlier, differentiated because they are governed by different religious edicts, but Agakhani and Bohra waqf both are governed by Shia edict only and hence creating new class is nothing but divisive. Hence, insertion of the above two classes of Muslim Community is *per se* not desirable.

- (iii) Andhra Pradesh State Waqf Board:- This provision is basically unreasonable and will lead to divisions among Muslims. Both Agakhani and Bohra waqf both are governed by Shia edict only and hence creating new class is not advisable. Moreover in the State of Andhra Pradesh, there are no created Waqfs of Agakhani and Bohra sects registered with the state Waqf Board. The Shia, Aghakhani, Bohra Waqfs have no reference to Islam.
- (iv) Maharashtra State Board of Waqf:- Introduction of sectoral waqfs within the community may lead to fragmentation of the community, which may lead to disharmony within Muslims. Moreover, Agakhanis and Bohras are a part of the Shia sect of the Muslim community for whom there is a separate Board in place. Likewise, Sunni Board is different and separately exists as on date. It is apprehended that if such further sub-division is done, various other sects such as Sufis or Wahabis etc., may felt outcast and ignored due to which, such people from those sects in the Muslim community may challenge the said provision/vires of this Section before the High Court. Hence, specific inclusion of sub-sects which is nothing but adding one more layer in the respective sects which could lead to community division and thus this amendment becomes 'divisive' in nature which cannot be an intent of the legislature.
- (v) **Madhya Pradesh State Waqf Board:-** Where Shia is mentioned, there can be Bohra and Aghakhani. But, sects like Deobandh and Barelvi can also demand this in the future. Earlier, there was a separate board on the condition of having more than 15 percent income, it would be appropriate to establish a separate board on the basis of percentage of income.
- (vi) **Karnataka State Board of Auqaf:-** The proposed amendment to include "Agakhani Waqf" and "Bohra Waqf" would definitely open the Pandora box and would be an open invitation to have more disputes and litigations. Presently, the Waqf Act, 1995 recognizes, as mandated under the Muslim Law, two kinds of waqf viz., Sunni Waqf and Shia Waqf and these two categories under its sweep includes various sects of the Muslim community.

The definition of Agakhani Waqf and Bohra Waqf now included in the amendment is mischievous and divisive in nature and run contrary to the very objective of unifying the waqfs. Furthermore, the Waqfs are classified as per the governing law of sunni and shia respectively and not on the basis of the school of thought perceived by the waqif.

This classification of two categories of waqfs is discriminatory to other sects of Muslims who followed the different school of thought under the Islamic jurisprudence. Therefore, the said amendment is liable to be rejected.

- (vii) **Delhi Waqf Board:-** The proposed amendment is forward looking and promotes eclectic nature of the society by providing for spaces for Agakhani and Bohra Communities.
- (viii) **Tripura Board of Waqf:-** Tripura Board of Waqf has stated that it has no issues with the proposed amendments under this Clause.
- (ix) **Board of Auqaf, West Bengal:-** It should be on the basis of number of such Waqf Estates.

Important suggestions/comments by various stakeholders and experts:

- **10.5** Important suggestions/comments received by various stakeholders and experts are summarised as under:
- i) The amendment proposes the creation of a new Waqf board for the Agha Khani community, despite the small number of properties they control. This is seen as unnecessary and an excessive expenditure, potentially aimed at regularizing Agha Khani properties.
- ii) Request for establishment of a separate Dargah Board, similar to those proposed for Aghakhani and Bohra Waqfs.
- iii) Request for creation of a separate Sufi Shah-Malang Waqf Board.
- iv) Diversity is good and welcome. Separate Board can be justified as Non-Bohras or Agakhanis may assert their right.
- v) Potential creation of separate Waqf Boards for the Bohra and Aga Khani communities recognizes the unique needs of different Muslim communities and allows for more tailored governance of their religious endowments.

- vi) Bohras and Aghakhanis are offshoots of the Shia sect, and their Waqf properties have traditionally been managed under Shia Waqf Boards. By creating separate boards, the amendment could divide Shia Waqf governance, weakening the collective management and oversight of Shia Waqf properties.
- vii) While the Bill permits the establishment of separate Waqf Boards for Aghakhani and Bohra sects, it fails to clarify the criteria and procedures for such divisions.
- viii) Muslim community is so much diversified socially, economically and educationally. To give adequate protection to all 73 sects of Islam, some other types of Waqfs should also find place in the Act.
- ix) Even if Waqf Board comprises solely of members of the Dawoodi Bohra Community, it would be unworkable. A member of the community would have to treat the word and deed of the al-Dai al-Mutlaq as sacrosanct and would never be a part of a body that can doubt much less question the al-Dai al-Mutlaq.
- x) Dawoodi Bohra Community has sought exclusion from the provisions of any legislation that brings properties dedicated to charity or for the good of the community, under the administration of the Waqf Board since that would be contrary to the faith and essential religious practices of the Dawoodi Bohra Community protected under Article 25 and 26 of the Constitution of India. The Dawoodi Bohra Community has thus, sought a complete exclusion from the Waqf Act, 1995.
- xi) The Dawoodi Bohra Community would welcome an exclusion like the exclusion accorded to the Dargah Khwaja Saheb, Ajmer and would welcome an initiative to have a separate legislation like there is for the Dargah Khwaja Saheb, Ajmer.
- xii) The United Kingdom has recognised the position of the al-Dai-al-Mutlaq by enacting the Dawat-E-Hadiyah Act, 1993 (United Kingdom) and Sri Lanka has recognised the position

of the al-Dai al-Mutlaq by enacting the Dawat-E-Hadiyah (Sri Lanka) (Incorporation) Act, 1994.

- xiii) An alternative framework is to recognise the al-Dai al-Mutlaq as a sole corporation and confer upon him the power to frame regulations for the recording of, and upkeep and maintenance of the Waqfs/Trusts of the Dawoodi Bohra Community.
- xiv) The Ismaili Muslims are colloquially referred to as the 'Agakhanis' or the 'Khojas'.
- xv) The Ismaili Muslims should be exempted from the jurisdiction of any Waqf Board under the Bill (and the resultant Act), and thus be kept completely outside the Bill's (and the resultant Act's) purview.

Examination by the Committee

10.6.1 On being asked about the definition of Bohras and Aghakhanis, the Ministry of Minority Affairs stated as under:

"They are the denominations of Muslim. As per proposed Bill, Agakhani Waqf means a waqf dedicated by an Agakhani waqif. Bohra Waqf means a waqf dedicated by a Bohra waqif."

10.6.2 On being asked about the rationale behind establishment of separate Waqf Board for subsects in Islamic community, the Ministry of Minority Affairs stated as under:

"In the existing Act, there is a provision of separate board for Shia and Sunni. The proposed Amendment further expands the representation of other communities (Aghakhani and Bohra communities).

As per the Section 13(2A), the establishment of separate Waqf Boards (wherever needed) for Aghakhani and Bohra, will help in giving fair representation to these communities in managing their waqf properties and will enhance inclusiveness and diversity in the waqf management.

For Example, as per section 13(2), If Shia Auqaf make up more than 15% of all Auqaf in a State, or their income exceeds 15% of total Auqaf income, the State Government may establish separate Board for Sunni and Shia Auqaf by official notification.

As per section 13(2A) the State Government may, if it deemed necessary by notification, establish a separate board of Auqaf for Bohras and Agakhanis.

In the present amendment, there is no such proposal to provide separate waqf boards for each sub sect in Islamic community."

10.6.3 Explaining about the considerations based on which any sect is permitted to have a Waqf Board of its own, the Ministry of Law and Justice, stated the following:

"It is submitted that under section 13 of Waqf Act, 1995, the State Government has the power to establish a Board. The proposed amendment enables the State Government to constitute separate Boards for Agakhanis and Bohras. If a State Government feels that there is a need for separate Board for Agakhanis and Bohras, it may constitute such Board."

10.6.4 Explaining about the reasons for the new terminology being introduced through the Bill and if it amounts to sub-classification, the Ministry of Law and Justice, stated the following:

"It is submitted that the rationale for dividing the waqfs boards into different sects is to provide a proper representation to these sects. Also, the same is not in violation of Article 14 of the Constitution. In the case of Maulana Kureshi Gulam Mustafa v. Union of India (Uoi) and Ors., AIR 2002 GUJ 252, a similar issue has been framed.

The main ground of challenge to the provisions of sections 13, 14, 32(a), 38, 61, 72 and 104 of the Act was that in the Constitution of the Wakf Board believers of Muslim faith had been divided into two broad categories 'Sunnies' and 'Shias' in their respective Wakf. The High Court held that:

"23. ... Mere non-recognition of a sect of Muslim in the provisions of the Wakf Act does not constitute any infringement or threat to the fundamental rights guaranteed to all sects of Muslims under Articles 25 and 26 of the Constitution....

...It may be found necessary by the Legislature to better protect and maintain Sufi Wakfs by giving them separate Board or representation on the existing Wakf Boards to remove from their minds, any kind of apprehension or fear and from orthodox sects of Muslim community."

Hence, the sub classification of the Waqf Board into different sect is not in violation of Article 14 of the Constitution and it's for representation and inclusiveness of different sects and communities."

10.6.5 On being asked about the methods of conciliation or arbitration or any other alternative dispute resolution in case of Waqf claims and counter claims by two or more sects, the Ministry of Minority Affairs submitted the following:

"For any kind of dispute, the parties may go to Tribunal under Section 83(1)."

10.6.6 On being asked about the extension of benefits of waqf to Durgahs, the Ministry of Minority Affairs furnished the following:

"Waqf means the permanent dedication by any person, of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable as per Section 3(r) of the Waqf Act, 1995 as amended in 2013.

Vide Section 36(1A) of the proposed Bill, waqf deed has been made mandatory for creation of waqf.

Dargahs which are registered as waqf will be covered under the provisions of the Waqf Act.

There is no legal bar in making any donation to Waqf institutions under Section 72(1)(v)(f) of the Waqf Act, 1995."

10.6.7 In response to a question about the reasons for specifically including Aghakhani Waqfs and Bohra Waqfs in the Bill, particular basis for this distinction and how does the inclusion of the Agakhanis and Bohra communities address their historical and cultural contributions to waqf properties, the Ministry of Minority Affairs stated as under:

"In the existing Act there is a provision of separate board for Shia and Sunni. The proposed Amendment further expands the representation of other communities (Aghakhani and Bohra communities). As per the Section 13(2A), the establishment of separate Waqf Boards (wherever needed) for Aghakhani and Bohra, will help in giving fair representation to these communities in managing their waqf properties.

As per section 13(2), If Shia auquaf make up more than 15% of all auquaf in a State, or their income exceeds 15% of total auquaf income, the State Government may establish separate Boards for Sunni and Shia auquaf by official notification.

It has been left to the State Government to decide on the criterion for establishment of Bohra and Agakhani Boards.

A representation dated 26.10.2023, was received from the Dawoodi Bohra community, expressing concerns about the treatment of their public trusts in the State of Maharashtra. Dawat-e-Hadiyah has informed that they have been operating as Public Charitable Trusts of the Dawoodi Bohra Community under the Maharashtra Public Trust Act, 1950, till Waqf Act, 1995 was made applicable. Accordingly, these trusts have been administered in the manner prescribed under the Maharashtra Public Trust Act, 1950, i.e., seeking the prior permission of the Charity Commissioner, whenever required."

10.6.8 On the submission of the Dawoodi Bohra community for their exclusion from the Waqf Amendment Act, 1995 and the Waqf (Amendment) Bill, 2024, the Ministry of Minority Affairs submitted the following:

"Section 2 of the Waqf Act, 1995 (as amended in 2013): Application of the Act.
- Save as otherwise expressly provided under this Act, this Act shall apply to all Auqaf whether created before or after the commencement of this Act:
Provided that nothing in this Act shall apply to Durgah Khawaja Saheb, Ajmer to which the Durgah Khawaja Saheb Act, 1955 (36 of 1955) applies.

It is proposed to amend Section 2 as follows:

Application of the Act. - Save as otherwise expressly provided under this Act, this Act shall apply to all auqaf whether created before or after the commencement of this Act, except an auqaf/trust established and managed by Dawoodi Bohra Community. Provided that nothing in this Act shall apply to Durgah Khawaja Saheb, Ajmer to which the Durgah Khawaja Saheb Act, 1955 (36 of 1955) applies.

- **Justification:** 1) The Dawoodi Bohra Community, although part of the larger Shia Muslim Community, has a distinct set of religious doctrines and practices. As a minority within the Shia community, the Dawoodi Bohras follow a unique governance system that revolves around the religious authority of the al-Dai al-Mutlaq.
- 2) In the Dawoodi Bohra faith, the al-Dai al-Mutlaq is both the spiritual and administrative leader. He is the sole trustee of the community's properties, managing them through appointed managers (Muntazimeen). His authority is absolute, and his decisions are considered sacrosanct and beyond challenge. This centralized control is fundamental to the Dawoodi Bohra religious identity.
- 3) For the Dawoodi Bohra Community, the directives of the al-Dai al-Mutlaq are considered equivalent to divine command. Adhering to any external authority, including a Waqf Board, would violate this principle. Hence, the imposition of Waqf Board oversight would force the community to compromise its religious doctrines, making compliance with the Waqf Act unfeasible.

- 4) To preserve the Dawoodi Bohra Community's religious integrity, an exemption from the Waqf Act, 1995 is necessary. This exemption would respect their unique religious governance, which centralizes authority in the al-Dai al-Mutlaq, ensuring that their faith and practices remain intact without interference from regulatory frameworks that conflict with their beliefs.
- 5) Countries like the United Kingdom and Sri Lanka have acknowledged the significance of the position of Al-Dai Al-Mutlaq by enacting specific legislation. The Dawat-e-Hidayat Act of 1993 (United Kingdom) and the Dawat-E-Hadiyah (Sri Lanka) (Incorporation) Act, 1994 (Sri Lanka) provide formal legislative recognition to the status and authority of Al-Dai Al-Mutlaq. These laws demonstrate a clear recognition of the religious and administrative roles held by this position, ensuring that the responsibilities and leadership functions associated with Al-Dai Al-Mutlaq are protected and upheld within a legal framework."
- **10.6.9** With respect to the demand for creation of a separate Dargah Waqf Board and Waqf Board for Sufi Shah-Malang Community, the Ministry stated that there is no such information available with the Ministry of Minority Affairs in this regard.

Observations/Recommendations of the Committee

- 10.7.1 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the replies given by the Ministry of Minority Affairs, find that separate Boards for Bohra and Aghakhani communities will give them the necessary independence needed for managing the affairs of their respective community as per their distinct religious doctrines and practices. The amendment is, thus, accepted.
- 10.7.2 Further, the Committee agree with the submissions made by the Dawoodi Bohra and Aghakhani Communities which although parts of the larger Shia Muslim Community, have a distinct set of religious doctrines and practices. As a minority within the Shia community, the Dawoodi Bohras follow a unique governance system that revolves around the religious authority of the al-Dai al-Mutlaq. In this respect, the Ministry have suggested for amendments in Section 2 of the Principal Act by providing that this Act shall not apply to a trust established by a Muslim under any law for the time being in force. Consequently,

the Committee recommend that the following proviso may be inserted in Section 2 of the principal Act:-

"Provided further that nothing in this Act shall, notwithstanding any judgement, decree or order of any court, apply to a trust (by whatever name called) established before or after the commencement of this Act or statutorily regulated by any statutory provision pertaining to public charities, by a Muslim for purposes similar to a Waqf under any law for the time being in force."

CLAUSE-11

11. The Clause 11 of the Bill proposes to amend the Section 14 of the Principal Act.

Relevant provisions of the Principal Act:

11.1 Existing provisions of Section 14 are as under:

"Composition of Board.—(1) The Board for a State and the National Capital Territory of Delhi shall consist of—

- (a) a Chairperson;
- (b) one and not more than two members, as the State Government may think fit, to be elected from each of the electoral colleges consisting of—
 - (i) Muslim Members of Parliament from the State or, as the case may be, the National Capital Territory of Delhi;
 - (ii) Muslim Members of the State Legislature;
 - (iii) Muslim members of the Bar Council of the concerned State or Union territory:

Provided that in case there is no Muslim member of the Bar Council of a State or a Union territory, the State Government or the Union territory administration, as the case may be, may nominate any senior Muslim advocate from that State or the Union territory, and

(iv) mutawallis of the auqaf having an annual income of rupees one lakh and above.

Explanation I.—For the removal of doubts, it is hereby declared that the members from categories mentioned in sub-clauses (i) to (iv), shall be elected from the electoral college constituted for each category.

Explanation II.—For the removal of doubts it is hereby declared that in case a Muslim member ceases to be a Member of Parliament from the State or National Capital Territory of Delhi as referred to in sub-clause (i) of clause (b) or ceases to be a Member of the State Legislative Assembly as required under sub-clause (ii) of clause (b), such member shall be deemed to have vacated the office of the member of the Board for the State or National Capital Territory of Delhi, as the case may be, from the date from which such member ceased to be a Member of Parliament from the State National Capital Territory of Delhi, or a Member of the State Legislative Assembly, as the case may be;

(c) one person from amongst Muslims, who has professional experience in town planning or business management, social work, finance or revenue, agriculture and development activities, to be nominated by the State Government;

- (d) one person each from amongst Muslims, to be nominated by the State Government from recognised scholars in Shia and Sunni Islamic Theology;
- (e) one person from amongst Muslims, to be nominated by the State Government from amongst the officers of the State Government not below the rank of Joint Secretary to the State Government;
- (1A) No Minister of the Central Government or, as the case may be, a State Government, shall be elected or nominated as a member of the Board:

Provided that in case of a Union territory, the Board shall consist of not less than five and not more than seven members to be appointed by the Central Government from categories specified under sub-clauses (i) to (iv) of clause (b) or clauses (c) to (e) in subsection (1):

Provided further that at least two Members appointed on the Board shall be women:

Provided also that in every case where the system of mutawalli exists, there shall be one mutawalli as the member of the Board.

(2) Election of the members specified in clause (b) of sub-section (1) shall be held in accordance with the system of proportional representation by means of a single transferable vote, in such manner as may be prescribed:

Provided that where the number of Muslim Members of Parliament, the State Legislature or the State Bar Council, as the case may be, is only one, such Muslim Member shall be declared to have been elected on the Board:

Provided further that where there are no Muslim Members in any of the categories mentioned in sub-clauses (i) to (iii) of clause (b) of sub-section (1), the ex-Muslim Members of Parliament, the State Legislature or ex-member of the State Bar Council, as the case may be, shall constitute the electoral college.

- (3) Notwithstanding anything contained in this section, where the State Government is satisfied, for reasons to be recorded in writing, that it is not reasonably practicable to constitute an electoral college for any of the categories mentioned in sub-clauses (i) to (iii) of clause (b) of sub-section (1), the State Government may nominate such persons as the members of the Board as it deems fit.
- (4) The number of elected members of the Board shall, at all times, be more than the nominated members of the Board except as provided under sub-section (3).
- * * * * [Sub-section (5) omitted by Waqf (Amendment) Act, 2013]
- (6) In determining the number of Shia members or Sunni members of the Board, the State Government shall have regard to the number and value of Shia augaf and Sunni

auquaf to be administered by the Board and appointment of the members shall be made, so far as may be, in accordance with such determination.

- * * * * [Sub-section (7) omitted by Waqf (Amendment) Act, 2013]
- (8) Whenever the Board is constituted or reconstituted, the members of the Board present at a meeting convened for the purpose shall elect one from amongst themselves as the Chairperson of the Board.
- (9) The members of the Board shall be appointed by the State Government by notification in the Official Gazette."

Provisions Proposed in the Amendment Bill

11.2 In section 14 of the principal Act,—

- (a) for sub-sections (1), (1A), (2), (3) and (4), the following sub-sections shall be substituted, namely:—
- "(1) The Board for a State and the National Capital Territory of Delhi shall consist of, not more than eleven members, to be nominated by the State Government,—
 - (a) a Chairperson;
 - (b) (i) one Member of Parliament from the State or, as the case may be, the National Capital Territory of Delhi;
 - (ii) one Member of the State Legislature;
 - (c) the following members belonging to Muslim community, namely:—
 - (i) one mutawalli of the waqf having an annual income of one lakh rupees and above;
 - (ii) one eminent scholar of Islamic theology;
 - (iii) two or more elected members from the Municipalities or Panchayats:

Provided that in case there is no Muslim member available from any of the categories in sub-clauses (i) to (iii), additional members from category in sub-clause (iii) may be nominated;

- (d) two persons who have professional experience in business management, social work, finance or revenue, agriculture and development activities;
- (e) one officer of the State Government, not below the rank of Joint Secretary to that State Government;
- (f) one Member of the Bar Council of the concerned State or Union territory:

Provided that two members of the Board appointed under clause (c) shall be women:

Provided further that two of total members of the Board appointed under this subsection shall be non-Muslim:

Provided also that the Board shall have at least one member each from Shia, Sunni and other backward classes among Muslim Communities:

Provided also that one member each from Bohra and Aghakhani communities shall be nominated in the Board in case they have functional auquaf in the State or Union territory:

Provided also that the elected members of Board holding office on the commencement of the Waqf (Amendment) Act, 2024 shall continue to hold office as such until the expiry of their term of office.

- (2) No Minister of the Central Government or, as the case may be, a State Government, shall be nominated as a member of the Board.
- (3) In case of a Union territory, the Board shall consist of not less than five and not more than seven members to be nominated by the Central Government under sub-section (I).";
- (b) for sub-section (6), the following sub-section shall be substituted, namely:—
- "(6) In determining the number of members belonging to Shia, Sunni, Bohra, Aghakhani or other backward classes among Muslim communities, the State Government or, as the case may be, the Central Government in case of a Union territory shall have regard to the number and value of Shia, Sunni, Bohra, Aghakhani and other backward classes among Muslim auqaf to be administered by the Board and appointment of the members shall be made, so far as may be, in accordance with such determination.";
- (c) sub-section (8) shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

11.3 The justification furnished by the Ministry for the proposed amendment is as under:

"The composition of State Waqf Boards has been expanded to include two non-Muslim members, ensuring broader representation from Shia, Sunni, Bohra, Aghakhani, and backward Muslim communities which will promote inclusivity and diversity in waqf property management.

Even under the principal Act, non-Muslims can be beneficiaries, parties to disputes, or otherwise interested in waqf matters, justifying their inclusion in the administration of waqf. Section 96 of the Waqf Act 1995 clearly mentions power of Central Government to regulate secular activities of auquaf in relation to the functioning of

Central Waqf Council and State Waqf Boards. "Secular activities" shall include social, economic, educational and other welfare activities."

Gist of submissions by various Waqf Boards:

- **11.4** A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) UP Sunni Central Waqf Board and UP Shia Central Waqf Board:- The democratic set-up of the Board is completely gone as all the Members and the Chairman have to be nominated by the State Government and no Members shall be elected by any electoral college which is against the very spirit of the Act. Converting an elected body to a nominated one is wholly against the spirit of the democracy and Constitution of India.

The institution of waqf is essentially a religious institution which is governed by the personal laws of Muslims. Its supervision and superintendent by a body comprising of non-Muslim members is exceedingly disturbing and unacceptable. There is no such provision in any law governing the religious institutions of any other faith or religious order.

There is no rationale behind the reduction of numbers of Members of Parliament and Members of State Legislature. The provision of having a maximum 2 Members of Parliament and 2 Members of State Legislature must be retained.

Out of total 11 members of the Board, 4 Members have mandatorily to be Muslims, 2 Members have mandatorily to be non-Muslims whereas the religious order of the remaining 5 Members has not been specified and they may, therefore, be non-Muslims, if appointed by the State Government. Under these circumstances, seven out of eleven Members of the Board may be non-Muslims and the Muslim Members will be in minority in the Boards.

There is no such class as "other backward classes" of waqfs. How will the value and number be determined? This amendment must be omitted altogether.

(ii) Rajasthan Board of Muslim Waqf:- Amendments to Section 14 of the Waqf Act are violation of Articles 25 to 31 of the Constitution. Waqf properties belong to Muslims and their religion and religious activities and only Muslims can be represented in the board of their properties. No one other than Muslims has rights in Waqf properties. Inclusion of persons from

communities other than Muslims in the board of Waqf properties of Muslim community is against Articles 25 and 26 of the Indian Constitution.

(iii) Telangana Waqf Board:- The provision for inclusion of two non-Muslim members and non-specification of other members in several categories may result into the Waqf board being run by non-Muslims.

This is also discriminatory because similar supervisory bodies constituted under Section 152 of Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987; do not make any provision for non-Hindu members and not only that but insist on the members to not only being Hindus but devout Hindus.

In addition to the above, the provision of elected Board has been deleted and the proposed Bill provides that all the Waqf board members will be nominated, obviously to fill up the board with the henchmen of the government.

It is anachronistic because when the general trend in democracy is to move from nomination to election, the proposal to move from elected to nominated board is incomprehensible for any person having faith in democracy.

- (iv) Andhra Pradesh State Waqf Board:- This is a significant, serious and deeply concerned matter for functioning of the Wakf Board.
 - (i) All the wakf board members will be nominated obviously to fill up the board with the henchmen of the government.
 - (ii) When the general trend in democracy is to move from nomination to election, the proposal to move from elected to nominated board is anachronistic.
 - (iii) Seven out of eleven members can be non-muslims.
 - (iv) Chairperson of Wakf Board need not be a muslim.

This is highly undemocratic and objectionable.

Chairman shall also be nominated and hence there is no provision of vote of no confidence against chairman even if he indulges in corruption or anti-muslim acts, etc.

In total contrast, section 3(2) of Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987 provides:

(2) The Commissioner, the Additional Commissioner and every Regional Joint Commissioner, Deputy Commissioner or Assistant Commissioner appointed under sub-section (1) exercising the powers and performing the functions as aforesaid in respect of religious institutions or endowments, shall be a person professing Hindu religion and shall cease to exercise those powers and perform those functions when he ceases to profess that religion.

As a matter of fact, constitution of nominated Waqf Boards were excluded and constitution of elected Boards included in the Waqf Act, 1995 (Amendment Act) in a democratic manner due to criticism by various stake holders.

- **(v)** Chhattisgarh State Waqf Board:- At present, under Section 14 of the Waqf Act, 1995 which deals with composition of State Waqf Board, the minimum numbers of Members is 7 and maximum is 13. Out of 7, 4 have to be Elected and 3 to be nominated. Likewise out of 13, 8 are to be elected and 5 are to be nominated. As such primacy is given to Democratic Process of Administration and Supervision in Waqf Board management. Even in appointment of Chairperson under Section 14 (8) of Waqf Act, 1995; the person has to be elected by the members of the Waqf Board. By the present amendment, all the 11 Members of the State Waqf Board are to be nominated by the State Government. India is a Socialist, Secular, democratic Republic. The Waqf Act is based on Democratic process and election is an important feature of the Waqf Act. By totally excluding election in the constitution of State Waqf Board and replacing it by nomination would be against the democratic set-up and would amount to virtually repealing the Waqf Act, 1995 and replacing it by a totally new Act under the garb of amendment. Appointment of two non-Muslim Members in the State Waqf Board would amount to interfering in the management of religious affairs of the Muslims and thereby violating Article 26 of the Constitution.
- (vi) Kerala State Waqf Board:- It is proposed now that all the members are to be "nominated" by the State Government. Thus, indirect government control will be there in the Board, which will be against the democratic functioning of the State Boards. Board is a body having so many quasi-judicial functions and therefore, it is advisable to retain the present set up of electing members from various electoral colleges.

Now, all members of the Board are from among the muslim community itself. The Board is entrusted with powers not only for administration of waqf property but it has to involve in affairs connected with religious matters. Therefore, the present structure of electing members from among the community should be reserved as before. As per the proposed amendment, the members specified in clause (c) of sub-section (1) alone will be from the community. That apart, the second proviso to clause (f) of sub-section (1) provides that two of the total members of the Board shall be non-muslims. Thus the amendment is beyond the law making power of the Parliament and hence it is against Article 26 and 14 of the Constitution.

As per sub-section (8) of section 14 of the Act, the Chairman of the Board is elected by the members of the Board from among themselves. Now it is proposed to omit that provision and even the Chairman can be nominated by the State Government which is nothing but hijacking the Board through undue governmental control and will be against the democratic principles and transparency in election.

(vii) Maharashtra State Board of Waqf:- As matters before the Waqf Board are related to the waqf institution and it involves issues related to the Masjid, Dargha & kabrastan, and hence it requires Islamic knowledge. Therefore, two Non-Muslims Members cannot be nominated.

Further, the deletion of Section 14 (iii) of the Principle Act is not proper, because the Board has quasi-judicial powers. Hence, in order for the Board to effectively decide the matters before it, at least two interpreters of the law or persons from the legal fraternity would be required to keep the Board updated about the law.

To ensure democratic principles and to make the voice of the elected representatives a determining factor in the decisions of the Board, all members of the Board cannot be nominated by the Government.

Further, the deletion of Sub Section (8) is against the democratic fabric of the Republic of India. The Chairman of the Board, has to be an elected office, in order to keep principles of Democracy alive within the Board and to ensure smooth functioning of the same.

(viii) Madhya Pradesh State Waqf Board:- According to the above section, out of the minimum seven members for the formation of the board, four were from the elected category and

three were from the nominated category, so the formation could not be done as per our requirement. By nominating all the seven members in the said section, a suitable board will be made with appropriate persons as per the government.

The category with an income of more than 1 lakh rupees was determined in the year 1995. The income of waqf has increased in the last 29 years, so in view of that, it would be appropriate to make Rs 5 lakh mandatory in the said category.

- (ix) Tamil Nadu Waqf Board:- It is submitted that the proposed amendment in proviso to Section 14 of the Principal Act with respect to the inclusion of two non-Muslim members in the composition of the Board does not have any sound reasoning or any rationale behind such inclusion. The inclusion of non-Muslim members though not be objected, the requirement of eligibility of such members to be experts in matter relating to Islam should be inserted.
- (x) Gujarat State Waqf Board:- As there are more than 13000 Waqf Trusts registered in Gujarat State Waqf Board it would be appropriate that at least 2 (two) board members shall be there from the category of Mutawalli.

In every state sunni and shia from the Muslim community are represented in waqfs. According to the old law for each of shia and sunni communities, person specializing in the theologies of the sunni and shia communities shall be nominated by the government.

In section 14 (1), provision has been made to appoint two women from sub-section (c). It is recommended that if two women candidates are appointed from sub-sections (a) to (f), the field of selection will be wider and more qualified candidates can be found.

Among the 2 (two) members appointed under the sub-section, it is recommended/proposed to give priority to select/appoint the members from the Muslim community.

(xi) Karnataka State Board of Auqaf:- The proposed amendment to section 14 of the Waqf Act, 1995 so as to introduce the inclusion of non-Muslim members in the State Waqf Board is directly in the teeth of Article of 16(5) of the Constitution of India and therefore *ultra-vires* and does not stand to reason since all other religious bodies of similar nature are represented by the respective members of their own religion. The proposed amendment takes away this basic right

of franchise and arbitrarily introduces the nomination of members at the whims and fancies of the Government. Hence the proposed amendment is liable to be rejected.

- (xii) Haryana Waqf Board:- The proposed amendments in Section 14 will not be beneficial for the State Waqf Boards.
- (xiii) Uttarakhand Waqf Board:- To maintain the spirit of Waqf, it is suggested to maintain the Muslim Character of the State Waqf Boards. All the members of State Waqf Board should be selected from the persons practising Islam. In the State of Uttarakhand for Shri Badrinath Kedarnath Temple Committee, no non-Hindu member is allowed. Similar provision has been done in the Uttarakhand Char Dham Devsthanam Management Act. Similarly, non-Sikh member is not allowed to be on board of the Shiromani Gurdwara Parbandhak Committee.
- (xiv) Delhi Waqf Board:- It is a positive development that non-Muslims are also being made part of the Waqf Board to represent the views of wholesome society.
- (xv) Tripura Board of Waqf:- Election of members from each of the electoral colleges is troublesome process. Nomination by the State Government is best solution. Two or more elected members from the Municipalities or Panchayats is a good initiative towards diversification.
- (xvi) Meghalaya State Waqf Board:- The Waqf Act was enacted to govern the properties owned by Muslims and who have given the properties as waqf so that future sale of the property or misuse of the property cannot be made by the inheritent (Mutawalli).
- (xvii) Bihar State Sunni Waqf Board and Bihar State Shia Waqf Board:- Election should not be replaced by nomination by the State Government.

Also, there are laws in UP, Kerala, Karnataka, Tamilnadu, etc. providing that those managing the affairs of Hindu religious properties must necessarily be professing Hindu Religion. Similarly, the Waqf properties should be managed by Muslims. The inclusion of Non-Muslims in the composition of the Board is not legal in the light of the other religious acts such

as Hindu Endowment Act, the Bihar Hindu Religious Trust Act, and other detailed Acts governing religious trusts and bodies.

If the provision of reconstitution of the Board is omitted, then how the Board will function.

(xviii) Board of Auqaf, West Bengal:- By the propositions to delete the word "Muslim" Members in the clauses of Section 14, it may so happen all the Board members are Non-Muslims at a given point of time. In case of Muslim Properties, Non-Muslims will govern the scenario, whereas there shall be no Muslim representation in the properties of other community. There should be no Non-Muslim in the Board.

It is also highly derogatory that all members would be nominated. Earlier provisions are found justified where elected members are more in number, than the nominated members, and that approach is more justified to support the democratic view.

(xix) Jharkhand State Sunni Waqf Board: The waqf (amendment) bill 2024 lacks equality between Muslims, Hindu and Sikh religions. The amendment suggest appointment of non-Muslim members, Chief Executive Officer and other officers/staffs is discriminatory and in violation of Article 14 of the Constitution of India. The proposed bill violates Article 30 of the Constitution as well which empowers minorities to administer their own institutions. In this context reference of other laws is as under:-

- 1) The Uttar Pradesh Shri Kashi Viswanath Temple Act 1983;
- 2) The Tamil Nandu Hindu Religious and Charitable Endowments (Tamil Nada Act 25 of 1954) Act 1954;
- 3) The Andhra Pradesh Charitable and Hindu Religious Institution and Endowments Act 1987 (Act 30 of 1987);
- 4) The Karnataka Hindu Religious Institutions and Charitable Endowments Act, 1997;
- 5) The Orissa Hindu Religious Endowments Act, 1951;
- 6) The Sikh Gurudwara Act, 1925.

Important suggestions/comments furnished by various stakeholders and experts:

- 11.5 Important suggestions/comments received from various stakeholders and experts are summarised as under:
- i) Article 30 provides minorities the right to establish and administer educational institutions of their choice. While this article specifically pertains to educational institutions, the principle of autonomy in managing minority affairs, including religious institutions like Waqf Boards, can be inferred from this provision. The appointment of non-Muslim members undermines this autonomy.
- ii) The amendment allows for members to be nominated rather than elected, leading to concerns about the representation of Waqf beneficiaries. There is dissatisfaction with the lack of an electoral process, which might result in board members who do not adequately represent the interests of the Waqf beneficiaries, particularly in municipalities and Panchayat Samities.
- iii) The amendment does not clearly define the role of non-Muslims in Waqf Boards, raising concerns about their involvement.
- that oversee and manage religious endowments and properties specific to the Muslim community, contradicts established legal precedents across several Indian States. For instance, the Uttar Pradesh Hindu Public Religious Institutions (Management and Regulation) Act; the Uttar Pradesh Sri Kashi Vishwanath Temple Act, 1983; the Kerala Hindu Places of Public Worship (Authorization of Entry) Rules, the Karnataka Hindu Religious Institutions and Charitable Endowments Act, 1997; the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959; the Bihar Hindu Religious Trusts Act, 1950; the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987; the Orissa Hindu Religious Endowments Act, 1951; all mandate that those managing Hindu religious properties must necessarily profess the Hindu religion. This reflects a consistent legal standard that religious institutions should be managed by individuals who belong to the same faith.

- v) The proposed amendment removes the requirement for elected representatives on Waqf Boards, allowing State Governments to nominate members unilaterally. This stifles the democratic process and reduces the Muslim community's influence over the management of Waqf properties.
- vi) Adequate representation may be given to members from Sufi Background in State Waqf Board.
- vii) Representation of women and Pasmanda (OBC) Muslim community should be ensured in the Waqf Board so that their problems and concerns get a proper representation.
- viii) The tenure of the Chairman and Members of the Waqf Board should be three years only and it should be under the Ministry of Minority Affairs.
- ix) There should be a provision for representation of non-Muslims in the State Waqf Boards and the Committees formed by the Boards.
- x) Instead of including women of general Muslim Caste in the Waqf Boards of the States, there should be a provision to include extremely backward Muslim women and non-Muslim women as well.
- xi) It is a welcome step to include Non–Muslims in the State Waqf Boards but similar provisions in many other Religious Charitable & Endowment Acts are missing. Demands of inclusion of Non-Hindus and Non-Sikhs would unnecessarily create opposition from Hindu and Sikh Communities.
- **xii)** The proposed amendments to Section 14 significantly undermine the autonomy of the State Waqf Boards. The amendment to Section 14 places complete control of the Waqf Board in the hands of the State Government, requiring that all members of the Waqf Board be nominated rather than elected. This disempowers the Waqf Board and enables the State Government to appoint members of its choosing, rather than allowing the community to

elect their representatives. Consequently, this amendment fails to provide genuine representation for the Muslim community. Nominated members are always subject to the "doctrine of pleasure" and are essentially political appointees. This brings in instability to the system. Apart from this, a democratic setup is always the preference and the Hon'ble Supreme Court has emphasized on this aspect holding that such elected members must outnumber the nominated members.

- xiii) Furthermore, the proposed amendment allows for the appointment of two non-Muslim members to the Waqf Board, which violates Article 26 of the Constitution. Non-Muslims cannot not have any role in the management of religious and charitable institutions of Muslims or their supervision, especially given that they are currently prohibited from dedicating any property, whether movable or immovable, as waqf property.
- xiv) The Bill also makes a bold move towards democratising the formation of Waqf Boards. For the first time, representatives of Muslim sects-Sunni, Shia, Bohra, and Aghakhani-along with members of non-Muslim communities and women, will be included in the State Waqf Boards. This inclusivity is crucial in a diverse society like India, where Waqf properties hold significance for various communities.
- xv) The proposed inclusion of non-Muslim members in Waqf Boards is in direct conflict with the Shariat law principle that only Muslims can manage Waqf properties. This also violates the established practices in other religious endowments in India, such as Hindu Endowments and Gurudwara Prabhandak Committees, where members must belong to the faith. This provision is discriminatory, as it undermines the religious rights of the Muslim community to manage their religious assets independently.
- **xvi)** The Waqf Board should be reconstituted as a quasi-public institution, rather than being solely a Muslim or Minority Organization. Representation within the Waqf Board should include Members from all Muslim Sects.

- **xvii)** The government can nominate or appoint members from various groups, including Pasmanda and OBC communities, as long as they meet qualification criteria. Non-Muslims do not have the right to exclude members from sects like Bohra, Aghakhani, or other Muslim denominations if they are eligible.
- xviii) Ensuring that Muslim women have a voice in waqf management is a significant step toward gender equality in decision-making. Women's representation in waqf governance will bring diverse perspectives, improve transparency, and ensure that women's needs and interests are adequately represented in the management of charitable assets. Including women, along with members from different communities, will help break the cycle of insularity that has allowed for mismanagement in the past. Their presence in waqf governance will act as a safeguard, promoting more responsible and inclusive decision-making.
- xix) In Islamic history, women have played an important role in charitable activities, including the establishment of waqf properties. Notable figures such as Khadijah bint Khuwaylid, the wife of Prophet Muhammad (PBUH), and other women from the Prophet's household were known for their involvement in trade and charity. Islamic law does not restrict women from participating in waqf management; instead, it encourages their active involvement in serving the community. Therefore, this proposed amendment aligns with Islamic values of inclusion and justice.
- xx) The participation of non-Muslims, such as Hindus, in waqf management does not pose any threat or create conflict. On the contrary, it reflects the inclusive spirit of waqf governance and fosters inter-religious harmony. Including non-Muslims in waqf governance can promote trust and transparency. Waqf properties are often intertwined with the broader community's welfare, and having representatives from various religious groups ensures that all stakeholders have a voice in the decision-making process. This inclusivity will strengthen the governance of waqf properties and ensure that they serve the public good without bias.

- **xxi)** Women should be given a place in the Waqf Committees.
- **xxii)** Waqf Boards should cease to exist & all the Waqf property be held in the hands of the Waqif or legal heirs of the Waqif while still be continuing as a Waqf property dedicated to the welfare of society.

Examination by the Committee

11.6.1 Clarifying about the maximum strength of Members in a State Waqf Board, the Ministry of Minority Affairs stated as under:

"The 1995 Act is silent about the maximum number of members unlike the 1954 Act which mentioned that the board shall consist of eleven members."

11.6.2 On being asked about the logic and rationale behind inclusion of Non-Muslim Members in the Waqf Boards and if such inclusion violates Article 14, 25 and 26 of the Constitution, the Ministry of Minority Affairs, in its written reply submitted the following:

"Article 14 of the Constitution mandates that the State shall not deny, to any person, equality before the law or the equal protection of the laws within the territory of India. The proposed amendment does not violate Article 14.

Article 25 of the Indian Constitution grants all individuals the freedom of conscience and the right to freely profess, practice and propagate religion. This right is subject to public order, morality and health. It ensures religious freedom.

Article 26 provides that every religious denomination or section has the right to establish and maintain institutions for religious and charitable purposes, manage its own religious affairs, own and acquire property, and administer that property in accordance with the law, all subject to public order, morality and health.

Section 3 of the Principal Act defines beneficiary as -(a) "beneficiary" means a person or object for whose benefit a waqf is created and includes religious, pious and charitable objects and any other objects of public utility sanctioned by the Muslim law.

Section 3(k) defines persons as "person interested in a "waqf" means any person who is entitled to receive any pecuniary or other benefits from the waqf and includes- (i) any person who has a right to "offer prayer" or to perform any religious rite in a mosque, idgah, imambara, Durgah, khanqah, peerkhana and karbala, maqbara, graveyard or any

other religious institution connected with the waqf or to participate in any religious or charitable institution under the waqf;

- a) According to the Section 3(a) of Waqf Act 1995, "beneficiary" can be Non-Muslim.
- b) They can also be considered "persons interested" in accordance with Section 3(k) of the Act since they can offer prayer/perform any religious rite in Dargah etc.
- c) They can also make donation to Waqf institutions under Section 72(1)(v)(f) of the Waqf Act, 1995.
- d) Non-Muslims can also be party in litigation related to Waqf matters.
- e) Section 96 of the Waqf Act 1995 clearly mentions power of Central Government to regulate secular activities of auquf in relation to the functioning of Central Waqf Council and State Waqf Boards. "Secular activities" shall include social, economic, educational and other welfare activities.

Hence, their representation on the Board helps in giving fair representation to these stakeholders (Beneficiary, Any Person Interested, Donor, Litigant). Their inclusion on the Waqf Boards can make it more inclusive leading to better governance.

The duties, functions, and powers of the Central Waqf Council are to oversee the functioning of the State Waqf Boards and for calling information from or direct State Boards to correct any irregularities in functioning. It also plays an advisory role. It does not exercise direct control over waqf property itself.

Furthermore, State Waqf Board shall exercise its powers under this Act to ensure that the Auqaf under its superintendence are properly maintained, controlled and administered and the income thereof is duly applied to the objects and for the purposes of which such Auqaf were created or intended.

In the case of Syed Fazal Pookoya Thangal vs Union Of India (UoI) And Ors. (Kerala High Court), AIR1993KER308, it was held:

"The Wakf Board is not a conglomeration of individuals. It is not even akin to a company where several individuals join to constitute it. It is a statutory body, pure and simple. It is not a representative body of the Muslim community. It has no soul and no faith, except the faith of dutiful performance of its functions and duties under the Act."

It is well known that management of Wakf properties has since long been controlled by the State. Various laws have been enacted from time to time in various parts of the country by either the Central Legislature or the State Legislatures for achieving this purpose. Wakf properties have thus been the subject of special protection by the State through the enactment of these laws with a view to see that they are properly

preserved, and that the income therefrom is not frittered, mis-utilised or diverted for purposes other than those authorised by the objects of the Wakf.

In this context Allahabad High Court (Hafiz Mohammad Zafar Ahmad v. UP Central Sunni Board of Waqf, Lucknow AIR 1965 All 333, per DD Seth, J.) held that:

"The right of a Mutawalli is not, in my opinion, equivalent to that of a mahant. A Mutawalli's right is purely a right of management of the property and is not a proprietary right. The duties of a Mutawalli are purely of a secular character. His duties are not of a religious character.

He has no beneficial interest of any kind in the property which he administers while a mahant has such an Interest in the property belonging to the math. A mahant's right is not only a right of management of the property but he holds a beneficial interest in it. A Mutawalli is nothing more than a servant of the founder of the Waqf."

Further in the case of Tilkayat Shri Govindlalji Maharaj v. The State of Rajasthan, 1964 SCR (1) 561, one of the grounds for challenging the Nathdwara Temple Act was that Section 5 (3) allows the Collector to be part of the board even if he is not a Hindu. It was held by a Five Judge Bench that right to manage the properties of the temple is purely a secular matter and cannot be regarded as the religious practice.

The functions of the State Waqf Boards clearly shows that it is not entirely religious practise but also administration of the Waqf properties. So, the matters regulating or restricting any economic, financial, political or other secular activity which may be associated with religious practice, can be regulated by the State. Hence, it is not a violation of Article 14 of the Constitution.

As per Waqf Act, 1995, the chairperson of Central Waqf Council can be a non-Muslim, being an ex-officio. Therefore, limited involvement of non-Muslims in these boards does not infringe upon their religious practices

Precedents and comparative practices

Additionally, there are precedents, such as the Bodh Gaya Temple Act, where Hindus are included alongside Buddhists in managing religious institutions.

Bodh Gaya Temple Act, 1949: This Act provides for the formation of a Government-constituted Committee to manage the Bodh Gaya Temple, illustrating an organized approach to religious property management. The Committee consists of a Chairman and eight members, all nominated by the State Government.

Religious Representation: Four members are Buddhists, and four are Non-Buddhist i.e. Hindus, including the Mahanth, ensuring balanced religious representation.

Chairman: The District Magistrate of Gaya serves as the ex-officio Chairman. If the District Magistrate is non-Hindu, a Hindu Chairman is nominated by the State. This structured approach demonstrates the practicality and constitutionality of including members from different religious backgrounds in managing religious properties, which is relevant to the inclusion of non-Muslims in State Waqf Boards.

Shri Amarnath Ji Act 2000:

In the board administrating the Amarnath Ji Shrine under Section 4 (relating to constitution of the Board) of the Shri Amarnath Ji Act, 2000 (Act No. XVIII 2000); the Shrine Board Members apart from other members consist of three persons who have distinguished themselves in administration, legal affairs or financial matters.

That Section 4 (iii) does not mention that distinguished person in the field of administration, legal affairs or financial matters have to be necessarily a Hindu.

Hence inclusion of Non-Muslim members does not violate Article 25 & 26 of the Constitution; rather including two non-Muslim members can help in promoting inclusive governance."

11.6.3 On the question of constitutionality with respect to the inclusion of Non-Muslim Members in the Waqf Boards, the Ministry of Law and Justice, in its written reply submitted the following:

"It is submitted that the proposed amendments in Waqf (Amendment) Bill, 2024 are not in violation of the Constitutional Principles. In our Constitution, the Preamble envisages India as a secular country. The Constitution further provides the Fundamental Rights under Part III, which are the basic guarantees to citizens and persons to ensure that the objectives of Preamble of the Constitution be achieved and fulfilled in true sense.

The objective of the Waqf Act, 1995 is for the purpose of better administration of waqf and for matters connected thereto. Under Section 96 of the Wakf Act, 1995, the Central Government has the power to regulate secular activities of the waqf and perform functions including, to lay down general principles and policies for proper administration and coordination of functions of Central Waqf Council and the Waqf Board under the different States.

The inclusion of non-muslim members in the Central Waqf Council and Waqf Board is not a violation of articles 25 and 26 of the Constitution.

Article 25 of the Constitution provides as under:

"25. Freedom of conscience and free profession, practice and propagation of religion

- (1) Subject to public order, morality and health and to the other provisions of this Part, all persons are equally entitled to freedom of conscience and the right freely to profess, practice and propagate religion.
- (2) Nothing in this article shall affect the operation of any existing law or prevent the State from making any law—
- (a) regulating or restricting any economic, financial, political or other secular activity which maybe associated with religious practice;
- (b) providing for social welfare and reform or the throwing open of Hindu religious institutions of a public character to all classes and sections of Hindus.

Explanation I.—The wearing and carrying of kirpans shall be deemed to be included in the profession of the Sikh religion.

Explanation II.—In sub-clause (b) of clause (2), the reference to Hindus shall be construed as including a reference to persons professing the Sikh, Jaina or Buddhist religion, and the reference to Hindu religious institutions shall be construed accordingly."

Article 26 of the Constitution provides:

"26. Freedom to manage religious affairs

Subject to public order, morality and health, every religious denomination or any section thereof shall have the right—

- (a) to establish and maintain institutions for religious and charitable purposes;
- (b) to manage its own affairs in matters of religion;
- (c) to own and acquire movable and immovable property; and
- (d) to administer such property in accordance with law."

Article 25 distinguishes between religious practices and secular activities associated with religious institutions. The State has the authority to regulate or restrict secular activities that may be associated with religious practices, such as economic,

financial, political or other secular activity unrelated to the core aspects of religion. Article 26 includes the right of religious denominations or any section thereof to manage their own religious affairs, including establishing and maintaining religious institutions, as long as they do not violate any other laws or public order.

In the case of **Shri Jagannath Temple Puri Management Committee v. Chintamani, AIR 1997 SC 3839**, the Supreme Court has observed that state cannot interfere with person's right to profess, practice and propagate his religion. However, all the activities in or connected with the temple are not a religious activity. The management of temple or maintenance of discipline and order inside the temple can be controlled by the State. If any law is passed for taking over the management of the temple it cannot be struck down of violative of articles 25 and 26 since the management of the temple is a secular act.

In the case of Commissioner, Hindu Religious Endowments, Madras v. Sri Lakshmindra Thirtha Swamiar of Sri Shirur Mutt, MANU/SC/0136/1954, the Supreme Court dealt with the power of the State to intervene in the administration of religious institutions. The Supreme Court held that while the State can regulate and supervise the administration of religious institutions, it should not interfere with the essential religious practices of a denomination unless they are deemed to be socially harmful or against public order.

Article 26(c) details the right of religious denomination to own and acquire movable and immovable property. The state can regulate the property of a religious denomination by law. Article 26(d) provides the religious denomination with the right to administer such property in accordance with law. The State can regulate the administration of the property belonging to the religious entity. It is also important to understand that the state cannot altogether take away the right of the administration from the religious institution.

In the case of **Seshammal v. State of Tamil Nadu, MANU/SC/0631/1972**, the hereditary post of Archakas and Mathadhipatis (an archaka is a person who is accomplished and well-versed in the agamas and rituals) of Hindu temples in Tamil Nadu challenged the validity of Tamil Nadu Religious and Charitable Endowments Act, 1970 for the violation of Right to Freedom to manage religious affairs. The Supreme Court

decided that the post of Archaka is secular. The appointment of Archaka is not a religious practice nor is it an integral part of a religion.

In the case of **N. Adithayan v. Travancore Devaswom Board, 2002 AIR SCW 4146**, the question was whether non-Brahmins can be appointed as a priest in a temple. The Supreme Court while deciding the question held that the Brahmins do not have the monopoly over performing rituals in a temple. The court also added that non-Brahmins can be appointed as a priest as long as he is well versed in his job.

In the case of Tilkayat Shri Govindlalji Maharaj v. The State of Rajasthan, 1964 SCR (1) 561, one of the grounds for challenging the Act was that Section 5 (3) allows the Collector to be part of the board even if he is not a Hindu. It was held by a Five Judge Bench that right to manage the properties of the temple is purely a secular matter and cannot be regarded as the religious practice and hence does not violate Article 25 and 26 (b) of the Constitution. Hence, a member of the Board can be of different religion and the same does not contravene the religious fundamental rights enshrined in the Constitution.

In the case of Syed Fazal Pookoya Thangal v. Union Of India and Ors. (Kerala High Court), AIR 1993 KER 308, it was held:

"10. The Wakf Board is not a conglomeration of individuals. It is not even akin to a company where a number of individuals join together to constitute it. It is a statutory body, pure and simple. It is not a representative body of the Muslim community. It has no soul and no faith, except the faith of dutiful performance of its functions and duties under the Act.

11. It is well known that management of Wakf properties has since long been controlled by the State. Various laws have been enacted from time to time in various parts of the country by either the Central Legislature or the State Legislatures for achieving this purpose. Wakf properties have thus been the subject of special protection by the State through the enactment of these laws with a view to see that they are properly preserved and that the income therefrom is not frittered, misutilised or diverted for purposes other than those authorised by the objects of the Wakf. It is the power so exercised by the State that now stands vested in the Wakf Boards in each State, specially established for the purpose. What the Wakf Board does is to carry out functions which

were hitherto being undertaken by the State. It is exercising a part of the State's functions and is an instrumentality of the State. The Wakf Board is a creature of the Wakf Act. It has no existence otherwise. It stands or falls with the Wakf Act. It has to exercise those functions and powers which are vested in it under the provisions of the Wakf Act. It is not a collection of individuals, or a sect or body with a common faith which alone will make it a denomination for the purpose of Article 26. If it is not a denomination, it has no rights under Article 26".

In the case of **Basheer vs. State of West Bengal AIR 1976 CAL. 142**, the Calcutta High Court held:

"12. The question, therefore, for this case that would have to be decided is whether under Article 25 of the Constitution the right to freedom of religion as contemplated by clause (1) of that Article had in any way been interfered with. As I read the provisions of the present Act in question, I do not find in any way any interference with the freedom of conscience or the right to freely profess, practise or propagate the religion. Indeed the matters of control which have been vested in the Commissioner or in the Board of Wakf are matters regulating or restricting the economic and the financial activity associated with the religious practice."

Therefore, Waqf is not a religious denomination in accordance with Article 26 of the Constitution.

So, the matters regulating or restricting any economic, financial, political or other secular activity which may be associated with religious practice under Article 25 (2) (a) of the Constitution can be regulated by the State.

Therefore, the proposed amendments to include two Non-Muslim persons in the Central Waqf Council and State Waqf Boards are not in violation of articles 25 and 26 of the Constitution. Also, the Waqf also performs secular functions as per Section 96 of the Waqf Act, 1996. The operation of Waqf Act, 1995 impacts a large number of non-Muslim population and further the purpose of waqf also includes charitable purpose. The proposed amendments of inclusion of non-Muslim is for the better administration and management of varied functions performed by the State Waqf boards and the Central Waqf Council and majority representation has been given to class of representatives who are Muslims. The Hindu temples and other religious institutions are governed under the

State religious institutions and charitable endowments institutions laws, whereas auquf are governed under a central legislation, i.e. Waqf Act, 1995."

11.6.4 On being asked whether such provisions will also be incorporated in laws regulating other religious endowments and charitable bodies, the Ministry of Minority Affairs submitted the following:

"The Waqf Act 1995 is central legislation meant to regulate waqf whereas other religious laws are generally enacted at the State level for administrating the religious endowments. E.g. of the Statutes- Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959; Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987; Karnataka Hindu Religious Institutions and Charitable Endowments Act, 1997; Odisha Hindu Religious Endowment Act 1951.

The State legislations have power to incorporate such provisions, some of the State legislations such as Bodh Gaya Temple Act of 1949 and Shri Amarnath ji Shrine Act 2000.

If the State legislations want to incorporate such provisions, they may do so."

11.6.5 When asked whether other religions in our country have anologous Board/institutions, the Ministry of Law and Justice explained as under:

"It is submitted that the concept relating to waqf is unique in its nature than the other religious endowment and a charitable trust. The Supreme Court in the case of Nawab Zain Yar Jung and Others v. The Director of Endowments and Others, 1963 (1) SCR 469, observed as under-:

"At this stage, it is necessary to distinguish between wakfs recognised by Muslim law and religious endowments recognized by Hindu Law on the one hand and public charitable trusts as contemplated by the English Law on the other. This question has been considered by the Privy Council in Vidya Varuthi Thirtha v. Balusami Ayyar. Mr. Ameer Ali who delivered the judgment of the Board observed that "it is to be remembered that a "trust" in the sense in which the expression is used in English law, is unknown to the Hindu system, pure and simple. Hindu piety found expression in gifts to ideals and images consecrated and installed in temples, to religious institutions of every kind, and

for all purposes considered meritorious in the Hindu social and religious system; to Brahmins, Goswamis, Sanyasis, etc. When the gift is directly to an idol or a temple, the seisin to complete the gift is necessarily effected by human agency. Called by whatever name, he is only the manager or custodian of the idol or the institution. In no case is the property conveyed to or vested in' him, nor is he a trustee in the English sense of the term, although in view of the obligations and duties resting on him, he is answerable as a trustee in the general sense for maladministration." (p. 311).

Thus, these observations show that the basis concept of a religious endowment under Hindu Law differs in essential particulars from the concept of trust known to English Law. Similarly, the Muslim law relating to trusts differs fundamentally from the English law. According to Mr. Ammer Ali, "the Mohammadan laws owes its origin to a rule laid down by the (1) (1921) L.R. 48 I.A 302 Prophet of Islam; and means "the tying" up of property in the ownership of God the Almighty and the devotion of the profits for the benefit of human beings." As a result of the creation of a wakf, the right of wakif is extinguished and the ownership is transferred to the Almighty. The manager of the wakf is the mutawalli, the governor, superintendent, or curator. But in that capacity, he has no right in the property belong into the wakf; the property is not vested in him and he is not a trustee in the legal sense." Therefore there is no doubt that the wakf to which the Act applies is, in essential features, different from the trust as is known to English law.

Having noticed this broad distinction between the wakf and the secular trust of a public and religious character, it is necessary to add that under Muslim law, there is no prohibition against the creation of a trust of the latter kind. Usually, followers of Islam would naturally prefer to dedicate their property to the Almighty and create a wakf in the conventional Mahommedan sense. But that is not to say that the followers of Islam is precluded from creating a public, religious or charitable trust which does not conform to the conventional notion of a wakf and which purports to create a public religious charity in a non-religious secular sense. This position is not in dispute."

Besides above, there is one difference that waqf property cannot be alienated through sale, gift, mortgage, etc. whereas as per section 34 of the Tamil Nadu Hindu

Religious and Charitable Endowments Act, 1959 (Tamil Nadu Act 22 to 1959), Hindu religious endowment have the right of alienation subject to approval of the Government."

11.6.6 On being asked if the concerned government officials were happened to be Non-Muslims, would it still be insisted that non-Muslim members should also be included, the Ministry of Minority Affairs submitted the following:

"Under Section 14(1), two of the total members (13) appointed to the board under this subsection shall be non-Muslim. Therefore, any two members can be non-Muslim to fulfil this requirement.

Two of the total members of the board shall be non-Muslims. This includes government officials as well."

11.6.7 Further explaining about the inclusion of non-Muslim Members in the Board and responding to the concerns regarding the possibility wherein the Muslim members may be in minority in the Board, the Ministry of Minority Affairs stated as under:

"....the changes introduced in the constitution of the Waqf Board are designed to create two categories: one category exclusively for Muslims (4 members)......and another category (7 members). Out of this (second) category, two members will be Non-Muslim, remaining will be Muslims."

11.6.8 The status of representation of women in State Waqf Boards as furnished by the Ministry of Minority Affairs, is given below:

Sl. No.	Name of the Waqf Board	No. of Women member
1.	Andhra Pradesh State Waqf Board	Two
2.	Assam Board of Waqf	No women
3.	Bihar State Sunni Waqf Board	No women
4.	Bihar State Shia Waqf Board	No women
5.	Dadra & Nagar Haveli Waqf Board	Two
6.	Delhi Waqf Board	Not Available (NA)
7.	Gujarat State Waqf Board	Two
8.	Himachal Pradesh Waqf Board	Not Available (NA)
9.	Jharkhand State Sunni Waqf Board	Not Available (NA)
10.	Kerala State Waqf Board	Two
11.	Lakshadweep State Waqf Board	Three
12.	Madhya Pradesh State Waqf Board	Two
13.	Maharashtra State Board of Waqf	One

14.	Waqf Board Manipur	No women member
15.	Meghalaya State Waqf Board	Three
16.	Punjab Waqf Board	Two
17.	Rajasthan Board of Muslim Waqf	Two
18.	Uttar Pradesh Sunni Central Board of Waqf	Two
19.	Uttarakhand Waqf Board	Two
20.	Puducherry Waqf Board	One
21.	Haryana Waqf Board	Two
22.	Odisha Waqf Board	Not Available (NA)
23.	West Bengal Waqf Board	One
24.	Jammu & Kashmir Waqf Board	One
25.	Chattisgarh Waqf Board	One
26.	Chandigarh Waqf Board	Not Available (NA)
27.	Tamil Nadu Waqf Board	Two
28.	Tripura Waqf Board	One

11.6.9 With respect to appointment of women, on being asked whether the appointment of more than 2 women may be considered, the Ministry of Minority Affairs, in its written reply, stated as under:

"Sachar Committee Recommendation to provide for at least two women in each State Waqf Board has been retained in the proposed bill. Besides providing gender equity, this will help in improving direct access to welfare measures for women and children.

As per section 14 (2), in other categories (7 members), there is no bar for nomination of women members. Proviso to section 14 (2)(c), ensures that two Muslim women shall be members.

Hence, there can always be more than two women members."

11.6.10 On being asked about the reasons for reducing the representation of MPs and MLAs in the Board, the Ministry of Minority Affairs, in its written reply, stated as under:

"The proposed Amendment Bill provides in Section 14 (1) (c) that two or more elected members from the Municipalities or Panchayats shall be member of the Board. The people's representatives are adequately represented in the proposed amendment and the composition proposed is more inclusive and diverse and the same will help in improving the administration of waqf at local level.

In the Bill, one member of parliament from the State and one member of the State Legislature can be nominated by the State Government in the Board, whereas earlier as per Waqf Act, 1995; as amended in 2013, Section 14(b) provides one and not more than two Muslim members of Parliament from the State and State Legislature (not more than 4).

The reduction of one MP and MLA member has been made to accommodate two local government representatives. This change aims to enhance local outreach and ensure greater involvement at the grassroots level, strengthening the connection between Waqf management and the local community."

11.6.11 On being asked about the reasons for converting an elected body into a nominated one, the Ministry of Minority Affairs, in its written reply, stated as under:

"Section 14 of the Waqf (Amendment) Bill, 2024; provides for composition of the State Waqf Board consisting of 11 members. By nominating individuals, the State can appoint members with specialized knowledge in governance, law and Waqf-related matters. This will help in a more effective and efficient management of waqf properties."

11.6.12 On being asked about the definition of "backward Muslim", the Ministry of Minority Affairs furnished the following:

"Different States have their own lists of OBCs, which include various Muslim communities identified as backward. These lists are periodically reviewed and updated based on socio-economic surveys."

11.6.13 The Ministry was asked to provide its opinion on the suggestion that 50% participation of Pasmanda (OBC) Muslim community should be ensured in the Waqf Boards. In this respect, the Ministry of Minority Affairs stated as under:

"The composition of State Waqf Boards has been expanded to include one member of Other Backward Classes among Muslim communities. Shia, Sunni, Aghakhani, Bohra and two Non-Muslims are being made mandatory and this has been done for making it inclusive in decision making and effective management of the Board."

11.6.14 On being asked about to clarify the basis for determination of belongingness to a Waqf in view of amendments proposed in sub section 6 of Section 14, the Ministry of Minority Affairs, in its written reply, stated as under:

"As per the deed of Waqf. Under section 36(3), application of registration will inter-alia contain copy of Waqf deed, if no such deed has been executed or a copy thereof cannot be obtained, shall contain full particulars, as far as they are known to the applicant of the origin, nature and object of the Waqf. A description of Waqf properties is sufficient for the identification thereof and gross annual income from such properties. Presently, a Waqf deed is not mandatory for registration of Auqaf, but in the proposed Bill *vide* Section 36 (1A), it has been made mandatory."

Observations/Recommendations of the Committee:

- 11.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that the composition of State Waqf Boards has been expanded to include two non-Muslim members and ensure broader representation from Shia, Sunni and backward Muslim communities which will promote inclusivity and diversity in waqf property management. The Committee feel that non-Muslims can be beneficiaries, parties to disputes, or otherwise interested in waqf matters, which justifies their inclusion in the administration of waqf. Hence, the Committee accept the amendments proposed under the Clause. However, it has been brought to the knowledge of the Committee that the presence of non-Muslim ex-officio Members may result in fulfilling the requirement of the proposed amendment whereas this may go against the intent of the proposed amendments. Hence, the following amendments are proposed in Clause 11:
- (1) the proposed sub-Section (1)(e) of Section 14 be substituted as given:
- "Joint Secretary of the State Government dealing with waqf matters-member, ex officio;"
- (2) the second provisio to sub-section (1) of Section 14 be amended as given:
- "Provided further that two members of the Board appointed under this sub-section excluding ex officio members, shall be non-Muslims:"

CLAUSE-12

12. The Clause 12 of the Bill proposes to amend the Section 16 of the Principal Act.

Relevant provisions of the Principal Act:

12.1 Existing provisions of Section 16 are as under:

"Disqualification for being appointed, or for continuing as, a member of the Board.—A person shall be disqualified for being appointed, or for continuing as, a member of the Board if—

- (a) he is not a Muslim and is less than twenty-one years of age;
- (b) he is found to be a person of unsound mind;
- (c) he is an undischarged insolvent;
- (d) he has been convicted of an offence involving moral turpitude and such conviction has not been reversed or he has not been granted full pardon in respect of such offence;
- (da) he has been held guilty of encroachment on any waqf property;
- (e) he has been on a previous occasion—
 - (i) removed from his office as a member or as a mutawalli, or
- (ii) removed by an order of a competent court or tribunal from any position of trust either for mismanagement or for corruption."

Provisions Proposed in the Amendment Bill

- 12.2 In section 16 of the principal Act, for clause (d), the following clause shall be substituted, namely:—
 - "(d) he has been convicted of any offence and sentenced to imprisonment for not less than two years;".

Justification/explanation given by the Ministry of Minority Affairs

12.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Section 16(d) has been revised to disqualify a person from being appointed as a member of the Board if he has been convicted of any offence and sentenced to imprisonment for at least two years. This clause ensures that only individuals with a clean legal record can serve on the board, improving accountability and trust."

Gist of submissions by various Waqf Boards:

12.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:

- (i) Rajasthan Board of Muslim Waqf:- Amendment in section 16(d) is wrong because it is necessary for the member of the board to have a clean image.
- (ii) Telangana Waqf Board:- Telangana Waqf Board has stated that it has no objection to this amendment.
- (iii) Andhra Pradesh State Waqf Board:- If para (a) of the disqualification remains then appointment of non-muslim members cannot be effected and it is dichotomous.

Earlier conviction for any period only for offence involving moral turpitude was basis for disqualification. Now conviction for any offence for not less than two years has been substituted. May not be objectionable because moral turpitude is always subject to interpretation but conviction with two years imprisonment is ascertainable.

- (iv) Karnataka State Board of Auqaf:- The substitution for section 16 clause (d) of the principal Act, does not contain the aspect involving moral turpitude and such conviction has not been reversed or he has not been granted full pardon in respect of such effects. These ingredients are available in all the laws of the states and central government as well. In order to maintain consistency in the laws, the existing clause shall be retained. Hence the proposed amendment is liable to be rejected.
- (v) Delhi Waqf Board:- Section 16(1) of the existing Act needs amendment in view of the provision of inclusion of non-Muslims in the Board to avoid any contradiction. It is better to debar convicted person from being Member of the Board irrespective of the sentence.
- (vi) Tripura Board of Waqf:- Tripura Board of Waqf has stated that it has no issues with the proposed amendments under this Clause.

Important suggestions/comments furnished by various stakeholders and experts:

12.5 Important suggestions/comments received from various stakeholders and experts are summarised as under:

i) The intention of the amendment is to completely bar person who was convicted for any Offence. Normally, there may be convictions for political reasons also. The said conviction has nothing to do with Waqf Administration. Therefore, the present provision is sufficient to take care of such situation. Conviction for moral turpitude can be a reason for disqualification.

Examination by the Committee

12.6.1 On being asked to explain the dichotomy because the grounds for disqualification for being appointed or for continuing as a member of the Board as per section 16 (a) of the principal Act is 'he is not a Muslim' whereas in Clause 11 of the amended Bill provision for appointment of two non-Muslim members has been made, the Ministry of Minority Affairs stated as under:

"Consequential change is required."

12.6.2 Explaining about the grounds for disqualification for being appointed or for counting as a member of the Board under Section 16(a), the Ministry of Law and Justice stated as under:

"It is submitted that disqualification is specific in relation to the category of Muslim members and as per the principles of harmonious interpretation, it will apply only to that category of members."

12.6.3 On the issue that the ground of disqualification given at 16(d) of the Act, is available in all the laws of the States and Central Government and in order to maintain consistency in the laws, the existing clause should be retained and on the concern that the intention of the amendment is to completely bar person who was convicted for any Offence and normally, there may be convictions for political reasons also, the Ministry of Minority Affairs commented as under:

"Section 16(d) has been revised to disqualify a person from being appointed as a member of the Board if he has been convicted of any offence and sentenced to imprisonment for at least two years.

The same ensures that only individuals with a clean legal record can serve on the board, improving accountability and trust."

Observations/Recommendations of the Committee:

- 12.7.1 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that this clause would ensure that individuals with a clean legal record can serve on the board, improving accountability and trust. Hence, the Committee accept the amendments proposed under the Clause.
- 12.7.2 Further, the Committee are of the opinion that the condition for disqualification given in Section 16(a) i.e. "he is not a Muslim and is less than twenty-one years of age" is incongruous with other clauses provided in the Bill. Therefore, the Committee recommend that:
- (i) for clause (a), the following clause shall be substituted, namely: —
- "(a) he is less than twenty-one years of age;"
- (ii) after clause (a), the following clause (aa) shall be inserted:
- "(aa) in case a member under clause (c)of sub-section (1) of section 14, is not a Muslim;"

CLAUSE - 13

13. The Clause 13 of the Bill proposes to amend the Section 17 of the Principal Act.

Relevant provisions of the Principal Act:

- **13.1** Existing provisions of Section 17 are as under:
- "Meetings of the Board.—(1) The Board shall meet for the transaction of business at such time and places as may be provided by regulations.
- (2) The Chairperson, or in his absence, any member chosen by the members from amongst themselves shall preside at a meeting of the Board.
- (3) Subject to the provisions of this Act, all questions which come before any meeting of the Board shall be decided by a majority of votes of the members present, and in the case of equality of votes, the Chairperson or, in his absence, any other person presiding shall have a second or casting vote."

Provisions Proposed in the Amendment Bill

13.2 In section 17 of the principal Act, in sub-section (1), after the words "shall meet", the words "at least once in every month" shall be inserted.

Justification/explanation given by the Ministry of Minority Affairs

13.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Section 17 of the Amendment Bill provides that the Board shall meet at least once in every month for the transaction of business at such time and places as may be provided by regulations. Regular monthly meetings of the board are now required to ensure continuous oversight and faster decision-making on waqf property matters."

Gist of submissions by various Waqf Boards:

- **13.4** A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Telangana Waqf Board:- It has no objection to this amendment.
- (ii) Andhra Pradesh State Waqf Board: Monthly meeting may be impractical.

- (iii) Madhya Pradesh State Waqf Board:- It is applicable in Madhya Pradesh State Waqf Board since 2023.
- (iv) Karnataka State Board of Auqaf:- In section 17 of the principal Act, proposed insertion in sub-section (1), after the words "shall meet", with the words "at least once in every month" does not require any traverse.
- (v) Tripura Board of Waqf:- Tripura Board of Waqf has stated that it has no issues with the proposed amendments under this Clause.

Examination by the Committee

13.5 When asked to give its opinion on the objection raised by some stakeholders that the monthly meeting as proposed in Section 17(1) may be impractical, the Ministry of Minority Affairs replied as under:

"The Section 17(1) of the Proposed Bill relates to the meeting of Board so as to provide that the meeting of the Board to be held at least once in every month.

Regular monthly meetings of the board are required to ensure continuous oversight and faster decision-making on waqf property matters."

Observations/Recommendations of the Committee:

13.6 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that regular monthly meetings of the board are required to ensure continuous oversight and faster decision-making on waqf property matters. Hence, the Committee accept the amendments proposed under the Clause.

CLAUSE - 14

14. The Clause 14 of the Bill proposes to amend the Section 20A of the Principal Act.

Relevant provisions of the Principal Act:

- **14.1** Existing provisions of Section 20A are as under:
- "Removal of Chairperson by vote of no confidence.—Without prejudice to the provisions of section 20, the Chairperson of a Board may be removed by vote of no confidence in the following manner, namely:—
 - (a) no resolution expressing a vote of confidence or no confidence in any person elected as Chairperson of a Board shall be moved except in the manner prescribed and twelve months have not elapsed after the date of his election as a Chairperson and be removed except with the prior permission of the State Government;
 - (b) notice for no confidence shall be addressed to the State Government stating clearly the grounds on which such motion is proposed to be moved and shall be signed by at least half the total members of the Board;
 - (c) at least three members of the Board signing the notice of no confidence shall personally present to the State Government, the notice together with an affidavit signed by them to the effect that the signatures on no confidence motion are genuine and have been made by the signatories after hearing or reading the contents of the notice;
 - (d) on receipt of the notice of no confidence, as provided hereinabove, the State Government shall fix such time, date and place as may be considered suitable for holding a meeting for the purpose of the proposed no confidence motion:

Provided that at least fifteen days notice shall be given for such a meeting;

- (e) notice for meeting under clause (d) shall also provide that in the event of no confidence motion being duly carried on or, election of the new Chairperson, as the case may be, shall also be held in the same meeting;
- (f) the State Government shall also nominate a Gazetted Officer (other than an officer of the department which is concerned with the supervision and administration of the Board) to act as presiding officer of the meeting in which the resolution for no confidence shall be considered;
- (g) the quorum for such a meeting of the Board shall be one-half of the total number of members of the Board;
- (h) the resolution for no confidence shall be deemed to be carried out, if passed by a simple majority of the members present;
- (i) if a resolution for no confidence is carried out, the Chairperson shall cease to hold office forthwith and shall be succeeded by his successor who shall be elected by another resolution in the same meeting;
- (j) election of the new Chairperson shall be conducted under clause (i), in the meeting under the chairmanship of the said presiding officer referred to in clause (f), in the following manner, namely:—

- (A) Chairperson shall be elected from amongst the elected members of the Board;
- (B) nomination of candidates shall be proposed and seconded in the meeting itself and election after withdrawal, if any, shall be held by method of secret ballot;
- (C) election shall be held by simple majority of the members present in the meeting and in case of equality of votes, the matter shall be decided by drawing of lots; and
 - (D) proceedings of the meeting shall be signed by the presiding officer;
- (k) new Chairperson elected under clause (h) shall hold the office only up to the remainder of the term of the Chairperson removed by the resolution of no confidence; and
- (l) if the motion for passing the resolution of no confidence fails for want of quorum or lack of requisite majority at the meeting, no subsequent meeting for considering the motion of no confidence shall be held within six months of the date of the previous meeting."

Provisions Proposed in the Amendment Bill

14.2 Section 20A of the principal Act shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

14.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Since the chairperson will now be appointed on a nomination basis, Section 20A, which allows the removal of the chairperson by a vote of no confidence, has been removed."

Gist of submissions by various Waqf Boards:

- **14.4** A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Rajasthan Board of Muslim Waqf:- Section 20(A) is necessary. It is unfair to remove it. It is contrary to the spirit of the Constitution.
- (ii) Telangana Waqf Board:- Chairman cannot be removed as the procedure of no confidence motion is deleted. This is against the basic democratic principle that people/their representatives should have a right in governance.

- (iii) Andhra Pradesh State Waqf Board:- Chairman cannot be removed for no confidence. Once chairman is not elected post, the deletion is natural. So a chairman however corrupt, harmful to wakfs and undesirable, he cannot be removed.
- (iv) Kerala State Waqf Board:- The amendment is consequential to the amendment proposed to section 14 of the Act. For the reasons stated therein, this amendment may also be withdrawn.
- (v) Maharashtra State Board of Waqf:-Removal of this provision is unconstitutional. Vote of no-confidence against elected representative is a direct check flowing from accountability. Even the Hon'ble Supreme Court in the case of Mohan Lal Tripathi vs. District Magistrate, Rai Bareilly & others (1992 (4) SCC 80) has upheld the vote of no confidence principles and held that this power is virtually a power of recall and the recall of the elected representative, so long it is in accordance with law, cannot be assailed on abstract laws of democracy. In Ram Beti vs. District Panchayat Raj Adhikari & others (1998 (1)SCC 680), again the Hon'ble Apex Court has upheld the provisions of Section 14 of U.P. Panchayat Raj Act, 1947 as amended by U.P. Act No. 9 of 1994 which empowers members of the Gram Panchayat to remove the Pradhan of Gram Sabha by vote of no-confidence. It was held that such a provision is not unconstitutional nor does it infringe the principle of democracy or provisions of Article 14. Hence, the proposed omission of Section 20A should be reconsidered.
- (vi) Gujarat State Waqf Board:- In current time, the party of which state government is formed and such member is elected as member of Waqf Board and president is elected from them, out of the vote of the majority, but in case of autocracy of any appointed president, such president can be removed by passing the vote of unfaith. But in new amendment, such rights have been curtailed from members and such amendment is harmful to constitutional rights, hence such amendment is unjust and improper.
- (vii) Karnataka State Board of Auqaf:- The proposed omission of Section 20A of the principal Act runs contrary to the settled position of law which stipulates that any person elected, appointed or nominated should be capable of being removed at the hands of the body which elected, nominated or appointed him/her. This being the position of law, removal of Section 20A

which prescribes the procedure for removal of chairperson, is *ultra-vires* to the constitution. Hence, the proposed omission is liable to be rejected.

- (viii) Delhi Waqf Board:- The provision to remove the Chairperson through vote of noconfidence should continue to exist as such provision for removal would help in providing avenue for removal of unsuitable person through a majority vote.
- (ix) Tripura Board of Waqf:- Tripura Board of Waqf has stated that it has no issues with the proposed amendments under this Clause.
- (x) Bihar State Sunni Waqf Board and Bihar State Shia Waqf Board: Democratic values must be retained.

Important suggestions/comments by various stakeholders and experts:

- **14.5** Important suggestions/comments received from various stakeholders and experts are summarised as under:
 - i) Omitting Section 20A as the Bill seeks to incorporate is wholly arbitrary as there is no other methodology provided for a chairperson to be removed.
 - ii) The deletion of the section 20A from the Wakf Act, 1995 is objectionable that the process of democratic system has been taken away.
 - iii) Removal of Chairperson by vote of no confidence is proposed to be omitted.

 Democratic values must be retained. This proposal needs to be rejected.

Examination by the Committee

14.6.1 To the query that some stakeholders have expressed concern before the Committee that removal of Section 20A from the principal Act is *ultra-vires* to the Constitution, the Ministry of Minority Affairs responded as given:

"In the existing Act, Section 20A (Removal of Chairperson by vote of no confidence) provides that- without prejudice to the provisions of section 20, the Chairperson of a Board may be removed by vote of no confidence. The provision of Section 20A is being omitted since the Chairperson will now be appointed on nomination basis."

Observations/Recommendations of the Committee:

14.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that Section 20A which allows the removal of the chairperson by a vote of no confidence, has been removed because the chairperson will now be appointed on a nomination basis and his removal will be governed by Section 20. Hence, the Committee accept the amendments proposed under the Clause.

CLAUSE-15

15. The Clause 15 of the Bill proposes to amend the Section 23 of the Principal Act.

Relevant provisions of the Principal Act:

- **15.1** Existing provisions of Section 23 are as under:
- "Appointment of Chief Executive Officer and his term of office and other conditions of service.— (1) There shall be a full-time Chief Executive Officer of the Board who shall be a Muslim and shall be appointed by the State Government, by notification in the Official Gazette, from a panel of two names suggested by the Board and who shall not be below the rank of Deputy Secretary to the State Government, and in case of non-availability of a Muslim officer of that rank, a Muslim officer of equivalent rank may be appointed on deputation.
- (2) The term of office and other conditions of service of the Chief Executive Officer shall be such as may be prescribed.
- (3) The Chief Executive Officer shall be ex officio Secretary of the Board and shall be under the administrative control of the Board."

Provisions Proposed in the Amendment Bill

- 15.2 In section 23 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—
 - "(1) There shall be a full-time Chief Executive Officer of the Board to be appointed by the State Government and who shall be not below the rank of Joint Secretary to the State Government."

Justification/explanation given by the Ministry of Minority Affairs

15.3 The justification furnished by the Ministry for the proposed amendment is as under:

"To promote diversity and professional management, the position of Chief Executive Officer (CEO) is now open to individuals from all communities, and the requirement for the CEO to be a Muslim has been removed. The CEO must be at least at the rank of Joint Secretary to the State Government. Section 96 of the Waqf Act 1995 clearly mentions power of Central Government to regulate secular activities of auquaf in relation to the functioning of Central Waqf Council and State Waqf Boards. "Secular activities" shall include social, economic, educational and other welfare activities."

Gist of submissions by various Waqf Boards:

- **15.4** A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) UP Sunni Central Waqf Board and UP Shia Central Waqf Board:- The original provision must be retained. A retired officer may also be appointed as the Chief Executive Officer as is the case of the Chairperson of the Waqf Tribunal who may be a retired District Judge as proposed in the Bill.
- (ii) Rajasthan Board of Muslim Waqf:- Amendment of section 23 is unnecessary. The Chief Executive Officer should be a Muslim as he is the Mutwalli of many religious Waqf properties of Muslims and the Mutwallis and management of religious Waqf properties are subordinate to the Chief Executive Officer.
- (iii) Telangana Waqf Board and Andhra Pradesh State Waqf Board:- The proposed amendment also removes the provision of appointment of CEO in consultation with Waqf Board and now no consultation with the Board is required for appointment of CEO. His rank is also raised from Deputy Secretary to Joint Secretary. Getting a Muslim Dy. Secretary itself has been difficult, the raising the rank of CEO may become almost impossible and eventually pave the way for appointment of Non-Muslim CEO.

In total contrast Section 3(2) of Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987, provides that:

"The Commissioner, the Additional Commissioner and every Regional Joint Commissioner, Deputy Commissioner or Assistant Commissioner appointed under subsection (1) exercising the powers and performing the functions as aforesaid in respect of religious institutions or endowments, shall be a person professing Hindu religion and shall cease to exercise those powers and perform those functions when he ceases to profess that religion"."

(iv) Chhattisgarh State Waqf Board:- By the proposed amendment, now any officer belonging to any faith can be appointed as Chief Executive Officer. Appointing a non-Muslim officer as Chief Executive Officer would amount to interfering in matters of religious affairs of the Muslim Community which is violating Article 26 of the Constitution.

- (v) Madhya Pradesh State Waqf Board:- If the requirement of Muslim officer is removed in the terms of the above section, the implementation of all the work and decisions related to the board will be in the hands of a general category officer, so the possibility of any kind of arbitrariness will be eliminated.
- (vi) Tamil Nadu State Waqf Board:- The Chief Executive Officer being the Administrative Head of the State Waqf Boards needs to visit and inspect mosques, Dargahs, and Burial grounds, conduct various festivals complying the Islamic rituals, etc. This function cannot be effectively exercised by a Non-Muslim Chief Executive Officer. It is sufficient that the Chief Executive Officer is appointed in the rank of Deputy Secretary to Government or District Revenue Officer.
- (vii) Gujarat State Waqf Board:- It is recommended/proposed that priority shall be given to any Muslim officer serving in the cadre of Deputy Secretary or above in the State Government.
- (viii) Karnataka State Board of Auqaf:- The proposed amendment to sub-section (1) of section 23 is arbitrary besides being opposed to the religious autonomy recognized under Article 16(5) of the Constitution of India. The existing section provides for a Muslim to be a Chief Executive Officer of the Board. The day to day working of Waqf Board involves the matters relating to religious knowledge, acumen in Muslim Law, meeting with people knowing the Urdu/Persian/Arabic Languages. Besides this the Waqf namas (Deeds) and the document related to Auqaf by the earlier rulers are in Urdu/Persian/Arabic Languages. In addition to this the Muzarai Laws and the Hindu endowments and charitable enactments provides for the officer who shall be the person professing Hindu religion and shall cease to hold office as such when he cease to profess that religion. It is therefore, discriminatory to appoint a Non-Muslim as Chief Executive Officers to the Board. In this background, the proposed amendment is liable to be rejected.
- (ix) Haryana Waqf Board:- The proposed amendment for substitution of Sub-Section (1) in Section 23 for the appointment of non-Muslims as Chief Executive Officer of the Board is violative of Article 16 (5) of the Constitution of India.

- (x) Uttarakhand Waqf Board:- To maintain the spirit of Waqf, it is suggested to maintain the Muslim Character of the State Waqf Boards. CEO should be selected from the persons practising Islam. Waqf is dedication of properties for religious purpose and hence only the persons practicing the religion can understand it better.
- (xi) Delhi Waqf Board:- The filling up of the post of CEO should not be done only by a member from the Muslim community as it is discriminatory and isolation promoting arrangement. The Waqf is after all envisaged as public institution. Enabling appointment of non-Muslim as a CEO would help as it would enlarge the pool of officers from which to select a CEO.
- (xii) Tripura Board of Waqf:- Tripura Board of Waqf has stated that it has no issues with the proposed amendments under this Clause.
- (xiii) Bihar State Sunni Waqf Board and Bihar State Shia Waqf Board:- For the documents written in Urdu, Persian, the Muslim Officer as C.E.O. is required. There are laws in UP, Kerala, Karnataka and Tamil Nadu saying that those managing the affairs of Hindu religious properties must necessarily be professing Hindu religion. Similarly, the waqf properties should be managed by Muslims. The proposal needs to be dropped.
- (xiv) Board of Auqaf, West Bengal:- Whoever he might be, but should be a competent and dedicated Muslim Officer. He may also be an IAS Officer.
- (xv) Jharkhand State Sunni Waqf Board: The Bill removes the requirement of the CEO to be a Muslim. Under other religious and charitable endowment laws, administrators equivalent to the CEO are required to belong to the respective religion. The Sachar Committee (2006) had noted that there is a need of government officers with knowledge of Islamic law to deal with the waqf matters efficiently.

Important suggestions/comments by various stakeholders and experts:

- **15.5** Important suggestions/comments received from various stakeholders and experts are summarised as under:
 - i) Section 23 of the Principal Act should not be amended because the CEO of the Waqf Boards should be a Muslim. The Waqf Act 1995 was enacted to provide for the administration and preservation of Waqf properties, which are inherently linked to the religious and cultural practices of the Muslim community. Appointing non-Muslim as CEO of a Waqf Board is not in line with the spirit and intent of the Waqf Act, and it also raises serious constitutional concerns.
 - ii) CEO of the Waqf Boards must be a Muslim Officer who also has some idea of the concept of Waqf. Ultimately, this is a religious issue. In various other religious endowments, temple trusts, etc. requirement of the CEO being a Hindu or belonging to that particular religion is guaranteed. Hence, apart from the amendment for removal of Muslim being in violation of Article 26, it is also discriminatory in nature. This amendment must be rejected. A retired officer may also be appointed as the Chief Executive Officer as is the case of the Chairperson of the Waqf Tribunal who may be a retired District Judge as proposed in the Bill.
 - iii) Removal of the requirement of panel recommendation by the Waqf Board for CEO induces government intervention to the management of waqf properties.
 - iv) Chief Executive Officer should be Joint Secretary Level Muslim Officer not Deputy Secretary Level.
 - v) The amendment removes the requirement for the Chief Executive Officer to be a Muslim. This could lead to concerns about the lack of cultural and religious sensitivity, representation and awareness in the management of waqf properties which are inherently tied to Islamic religious and charitable activities.
 - vi) According to the proposed Waqf (Amendment) Bill, the CEO is not required to be a Muslim, whereas states like Uttar Pradesh, Kerala, Karnataka, Tamil Nadu, Andhra Pradesh, and others have laws that mandate those managing Hindu religious properties to be followers of the Hindu religion. Similarly, the management of Waqf properties should be handled by Muslims.
 - vii) It introduces a serious disconnect between the leadership of the Waqf Board and the religious values it is meant to protect.
 - viii) Allowing the State Government to appoint a CEO without specifying religious qualifications gives the government excessive control over the religious management of

Waqf properties. This risks political appointments that may not prioritize the interests of the Waqf and the Muslim community.

- ix) The amendment is justified as the CEO of the Board lacks adequate knowledge of revenue and property laws.
- x) Appointing a non-Muslim as CEO raises serious concerns by undermining traditional waqf management and weakens its autonomy.

Examination by the Committee

15.6.1 On being asked whether the post of CEO is now open to all communities including Muslim community, the Ministry of Minority Affairs, in its written reply, stated as under:

"Yes. As per Section 23(1) of the Bill, there shall be a full time CEO of the Board to be appointed by the State Government, who will not be below the rank of Joint Secretary to the State Government. This means that the post of CEO is now open for all communities."

15.6.2 On being asked whether having non-Muslims as CEO would create problems in understanding and appreciating the nuances of Waqf, the Ministry of Minority Affairs, in its written reply, stated as under:

"It is submitted that under Section 25 of the Waqf Act, 1995, the power and duties of the CEO are specified which include investigation and calling, from time to time, for accounts, returns and information from mutawallis; inspection of waqf properties and accounts, records, deeds or documents relating thereto; doing generally of such Acts as may be necessary for the control, maintenance and superintendence of Auqaf etc. which may not be treated as religious Activities.

Section 96 of the Waqf Act 1995 clearly mentions power of Central Government to regulate secular activities of auqaf in relation to the functioning of Central Waqf Council and State Waqf Boards. "Secular activities" shall include social, economic, educational and other welfare activities. Therefore, including Non-Muslim is not violation of the Act."

15.6.3 On being asked whether the Government is conceding that there are not good enough Muslim officers, the Ministry of Minority Affairs, in its written reply, stated as under:

"It is submitted that the Government is not intending anything as such. Further, the duties, functions, and powers of the Central Waqf Council are to oversee the functioning of the State Waqf Boards and for calling information from or direct State Boards to correct any irregularities in functioning. It also plays an advisory role. It does not exercise direct control over waqf property itself. Furthermore, State Waqf Board shall exercise its powers under this Act to ensure that the Auqaf under its superintendence are properly maintained, controlled and administered and the income thereof is duly applied to the objects and for the purposes of which such Auqaf were created or intended.

Section 96 of the Waqf Act 1995 clearly mentions power of Central Government to regulate secular activities of auqaf in relation to the functioning of Central Waqf Council and State Waqf Boards. "Secular activities" shall include social, economic, educational and other welfare activities.

The above functions of the Central Waqf Council and State Waqf Boards clearly shows that it is not entirely religious practise but also administration of the Waqf properties. Sachar Committee has also mentioned that the Waqf Management is a socioreligious institution. Therefore, limited involvement of non-Muslims has been provisioned in the waqf management. It will make the Board and Council inclusive and diverse."

15.6.4 To the suggestion received from the stakeholders that retired officer may be appointed as the Chief Executive Officer as is the case of the Chairperson of the Waqf Tribunal who may be a retired District Judge as proposed in the Bill; on the issue that the Chief Executive Officer of the State Waqf Boards should be a Muslim because the CEO needs to visit and inspect mosques, Dargahs, and Burial grounds, conduct various festivals complying with the Islamic rituals, etc; deal with the matters relating to religious knowledge, meet with people knowing the Urdu/Persian/ Arabic Languages and the Waqf namas (Deeds) as well as the document related to Auqaf are in Urdu/Persian/Arabic Languages, and to the concern that this amendment introduces a serious disconnect between the leadership of the Waqf Board and the religious values it is meant to protect and risks political appointments that may not prioritize the interests of the Waqf and the Muslim community, the Ministry of Minority Affairs commented as given:

"The position of Chief Executive Officer (CEO) is now open to individuals from all communities, and the requirement for the CEO to be a Muslim has been removed. The CEO must be at least at the rank of Joint Secretary to the State Government.

Sec 96 of the Waqf Act 1995 clearly mentions power of Central Government to regulate secular activities of auqf in relation to the functioning of Central Waqf Council and State Waqf Boards. "Secular activities" shall include social, economic, educational and other welfare activities.

It is submitted that under Section 25 of the Waqf Act, 1995, the power and duties of the CEO are specified which include investigation and calling, from time to time, for accounts, returns and information from mutawallis; inspection of waqf properties and accounts, records, deeds or documents relating thereto; doing generally of such Acts as may be necessary for the control, maintenance and superintendence of Augaf etc which may not be treated as religious Activities.

Now in the proposed amendment of Waqf (Amendment) Bill, 2024, Section 83 of the Waqf Act, 1995 is being amended and provides that the composition of the Tribunal shall consists:

- (a) one person, who is or has been a District Judge, who shall be the Chairman; and
- (b) one person, who is or has been an officer equivalent in the rank of Joint Secretary to the State Government—member.

The tribunal is now being restructured to include two members, with both serving and retired officers eligible. This expansion will broaden the selection pool and simplify the constitution of tribunals. In case of absence of a member, Chairman of the bench may exercise the jurisdiction, powers and authority of the Tribunal.

Now as per new provision of the Bill, appeal against the order of the Tribunal can be made in the High Court within a specified period of 90 days. [Section 83(9)].

This will revise the Judicial oversight for the better effectiveness by modifying the composition of the Tribunal and allowing the High Court to hear the cases directly if the Tribunal is non-functional.

The tenure of the Tribunal members is set at 5 years or until they reach the age of 65 years which will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes."

Observations/Recommendations of the Committee:

15.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that the position of Chief Executive Officer (CEO) is now open to individuals from all the communities which would promote diversity and professional management. Further, the CEO must be at least at the rank of Joint Secretary to the State Government which would help ensure better coordination among various concerned departments of the Government. Hence, the Committee accept the amendments proposed under the Clause.

CLAUSE - 16

16. The Clause 16 of the Bill proposes to amend the Section 32 of the Principal Act.

Relevant provisions of the Principal Act:

16.1 Existing provisions of Section 32 are as under:

"Powers and functions of the Board.— (1) Subject to any rules that may be made under this Act, the general superintendence of all auquaf in a State shall vest in the Board established or the State; and it shall be the duty of the Board so to exercise its powers under this Act as to ensure that the auquaf under its superintendence are properly maintained, controlled and administered and the income thereof is duly applied to the objects and for the purposes for which such auquaf were created or intended:

Provided that in exercising its powers under this Act in respect of any waqf, the Board shall act in conformity with the directions of the waqif, the purposes of the waqf and any usage or custom of the waqf sanctioned by the school of Muslim law to which the waqf belongs.

Explanation.—For the removal of doubts, it is hereby declared that in this sub-section, "waqf" includes a waqf in relation to which any scheme has been made by any court of law, whether before or after the commencement of this Act.

- (2) Without prejudice to the generality of the foregoing power, the functions of the Board shall be—
 - (a) to maintain a record containing information relating to the origin, income, object and beneficiaries of every waqf;
 - (b) to ensure that the income and other property of auquaf are applied to the objects and for the purposes for which such auquaf were intended or created;
 - (c) to give directions for the administration of augaf;
 - (d) to settle schemes of management for a waqf:

Provided that no such settlement shall be made without giving the parties affected an opportunity of being heard;

- (e) to direct—
- (i) the utilisation of the surplus income of a waqf consistent with the objects of waqf;
- (ii) in what manner the income of a waqf, the objects of which are not evident from any written instrument, shall be utilised;
- (iii) in any case where any object of waqf has ceased to exist or has become incapable of achievement, that so much of the income of the waqf as was previously applied to that object shall be applied to any other object, which shall be similar, or nearly similar or to the original object or for the benefit of the poor or for the purpose of promotion of knowledge and learning in the Muslim community:

Provided that no direction shall be given under this clause without giving the parties affected, an opportunity of being heard.

Explanation.—For the purposes of this clause, the powers of the Board shall be exercised—

- (i) in the case of a Sunni waqf, by the Sunni members of the Board only; and
- (ii) in the case of a Shia waqf, by the Shia members of the Board only:

Provided that where having regard to the number of the Sunni or Shia members in the board and other circumstances, it appears to the Board that the power should not be exercised by such members only, it may co-opt such other Muslims being Sunnis or Shias, as the case may be, as it thinks fit, to be temporary members of the Board for exercising its powers under this clause;

- (f) to scrutinise and approve the budgets submitted by mutawallis and to arrange for auditing of account of auqaf;
- (g) to appoint and remove mutawallis in accordance with the provisions of this Act;
 - (h) to take measures for the recovery of lost properties of any waqf;
 - (i) to institute and defend suits and proceedings relating to augaf;
- (j) to sanction lease of any immovable property of a waqf in accordance with the provisions of this Act and the rules made thereunder:

Provided that no such sanction shall be given unless a majority of not less than two-thirds of the members of the Board present cast their vote in favour of such transaction:

Provided further that where no such sanction is given by the Board, the reasons for doing so shall be recorded in writing.

- (k) to administer the Waqf Fund;
- (l) to call for such returns, statistics, accounts and other information from the mutawallis with respect to the waqf property as the Board may, from time to time, require;
- (m) to inspect, or cause inspection of, waqf properties, accounts, records or deeds and documents relating thereto;
- (n) to investigate and determine the nature and extent of waqf and waqf property, and to cause, whenever necessary, a survey of such waqf property;
- (na) to determine or cause to be determined, in such manner as may be specified by the Board, market rent of the waqf land or building;
- (o) generally do all such acts as may be necessary for the control, maintenance and administration of auquaf.
- (3) Where the Board has settled any scheme of management under clause (d) or given any direction under clause (e) of sub-section (2), any person interested in the waqf or affected by

such settlement or direction may institute a suit in a Tribunal for setting aside such settlement or directions and the decision of the Tribunal thereon shall be final.

- (4) Where the Board is satisfied that any waqf land, which is a waqf property, has the potential for development as an educational institution, shopping centre, market, housing or residential flats and the like, market, housing flats and the like, it may serve upon the mutawalli of the concerned waqf a notice requiring him within such time, but not less than sixty days, as may be specified in the notice, to convey its decision whether he is willing to execute the development works specified in the notice.
- (5) On consideration of the reply, if any, received to the notice issued under subsection (4), the Board, if it is satisfied that the mutawalli is not willing or is not capable of executing the works required to be executed in terms of the notice, it may take over the property, clear it of any building or structure thereon, which, in the opinion of the Board is necessary for execution of the works and execute such works from waqf funds or from the finances which may be raised on the security of the properties of the waqf concerned, and control and manage the properties till such time as all expenses incurred by the Board under this section, together with interest thereon, the expenditure on maintenance of such works and other legitimate charges incurred on the property are recovered from the income derived fromthe property:

Provided that the Board shall compensate annually the mutawalli of the concerned waqf to the extent of the average annual net income derived from the property during the three years immediately preceding the taking over of the property by the Board.

(6) After all the expenses as enumerated in sub-section (5) have been recouped from the income of the developed properties, the developed properties shall be handed over to mutawalli of the concerned waqf."

Provisions Proposed in the Amendment Bill

- 16.2 In section 32 of the principal Act,—
 - (a)in sub-section (2), in clause (e), the Explanation and the proviso shall be omitted;
 - (b)in sub-section (3), the words "and the decision of the Tribunal thereon shall be final" shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

16.3 The justification furnished by the Ministry for the proposed amendment is as under:

"In the Amendment Bill, the Board is being made inclusive by inducting members from Agakhani, Bohra and other backward classes among Muslim communities under third and fourth proviso to Section 14(1). Consequently, explanation and proviso to Section 32(2)(e) concerning Board powers being exercised by Sunni or Shia members only, as well as the proviso for co-opting such members, are being omitted.

In summary, this amendment aligns with the removal of Section 13(2A), which provides that "Where a Board of Waqf is established under sub-section (2) of Section 13, in the case of Shia waqf, the Members shall belong to the Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim", which is now being omitted.

The finality of Tribunal decisions on the matters related to settlement of schemes managing Waqf properties under Section 32(2)(d) and utilization of surplus income under Section 32(2)(e) has been omitted, allowing appeals to the High Court within 90 days from the Tribunal's order, which will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes."

Gist of submissions by various Waqf Boards:

- **16.4** A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Rajasthan Board of Muslim Waqf:- Amendment of Clause (e) of Sub-section (2) of Section 32 is unnecessary. It will create confusion. The order of the Wakf Tribunal, not being an appellate authority, is final and can be challenged in the High Court under Section 83 (9) of the Wakf Act.
- (ii) Telangana Waqf Board:- The removing of the provision and explanation, gives unfettered power to the board to utilize the funds of the waqf as it deems fit. Finality of the Orders of the Tribunal have been removed from this section also.
- (iii) Andhra Pradesh State Waqf Board:- Earlier where mansha-e-wakf was not clear, the board could give direction for utilization of income, in case of sunni wakf by only sunni members of board and in case of shia wakf by only shia members of the board. Now it is abolished. We may not have much objection. Not understandable why finality of decision of Tribunal is being abrogated.
- (iv) Kerala State Waqf Board:- As per sub-section (3) of section 32, Board can frame a scheme for management for any *waqf*. Against such a decision of the Board, a suit will lie to the Tribunal

and the decision of the Tribunal thereon shall be final. Now it is proposed to take away the finality clause which is against the best interest of the *waqf* institutions.

- (v) Maharashtra State Board of Waqf:- W.r.t amendment in the sub-section (3), i.e., "and the decision of the Tribunal thereon shall be final", it is suggested that the proposed omission, i.e., "and the decision of the Tribunal on such appeal shall be final" as mentioned in various places in the entire Bill should not be made for the reason that the Tribunal's orders are amenable to Civil Revision before the High Court even as on date. This is also in line of our suggestion that statutory Appeal before High Court should not be provided as in Industrial Disputes Act, 1947 where despite any statutory Appeal provision being present in the said special act, an aggrieved person approaches the High Court by way of a Writ or a Revision Petition and such remedy is effective and has yielded timely results for the parties. Such omission creates confusion and gives the impression that earlier (before the commencement of the new Act) no remedy was available to the person aggrieved of the order passed by the Tribunal.
- (vi) Madhya Pradesh State Waqf Board:- The powers of the CEO have been abolished, which will increase the possibility of large Waqfs earning more than Rs 5 lakh and their managers becoming autocratic.
- (vii) Tamil Nadu State Waqf Board:- In sub section 3 of Section 32, the proposed omission of the words "and the decision of the Tribunal thereon shall be final" shall only result in unended litigations. The constitution of Tribunal and its purpose will be defeated if the decision of the Tribunal does not attain finality.
- (viii) Karnataka State Board of Auqaf:- In clause (e) of sub-section (2) of section 32, the omission of the Explanation and the proviso goes against the tenets of Muslim Law and also against the intention of the waqif and democratic process of utilizing the funds of a particular institution. It will infringe the religious as well as fundamental rights of the waqif. Hence the proposed amendment is liable to be rejected.

In sub-section (3) of section 32, the omission of the words "and the decision of the Tribunal thereon shall be final" will affect the dependability of the entire judicial process. The

principle of finality is necessary to curb the recurrence of litigations and the proposed amendment would result in keeping the disputes alive forever. There is no appellate forum prescribed in the amendment and taking away the finality of the decision of the Tribunal would open the flood gates of litigations deliberately. Hence the existing provision may be retained.

- (ix) Haryana Waqf Board:- The proposed amendment for deletion of the Explanation and the proviso appended to clause (e) of sub-section (2) of Section 32 is not beneficial. By clause (e), the Board has power to take decision in respect of any waqf which has ceased to exist or has become incapable of achievement, the income of such waqf as was previously applied to that object shall be applied to any other object or for the benefit of the poor or for the purpose of promotion of knowledge and learning in the Muslim community. After deleting these provisions, the Board will not be in position to take any decision in respect of such Waqfs which have ceased to exist or have become incapable of achievement.
- (x) Punjab Waqf Board:- The proposed amendment omits the words "and the decision of the Tribunal in respect of such matter shall be final". This is contrary to the stated objectives of the proposed amendment itself. While the amendment purportedly aims at efficient management of waqf properties, this provision is basically to enable that all properties remain perpetually encroached. While it is correct that any person must have appropriate legal remedy, a tribunal headed by an ADJ is an appropriate forum. Any error by tribunal is always corrected by High Court through Civil revision and therefore omitting these words doesn't make any sense except that it will result in further encroachment of waqf properties. It is needless to point here that the orders of almost all tribunals are always final. Making an exception for waqf tribunal is discriminatory and contrary to logic. Even in cases such as those under section 52, provision of 2nd appeal has been made. The proposed amendment in relation to taking away finality of orders of tribunal should be dropped.
- (xi) **Delhi Waqf Board:-** The Tribunal can also go wrong and, therefore, removal of "finality of its decision" is a step in right direction.

- (xii) Tripura Board of Waqf:- Tripura Board of Waqf has stated that it has no issues with the proposed amendments under this Clause.
- (xiii) Meghalaya State Waqf Board:- This Amendment will make the decision making process longer.
- (xiv) Bihar State Sunni Waqf Board and Bihar State Shia Waqf Board:- This is an attack on the basic concept of Waqf. The power given under clause (e) to direct is regulatory in nature to discharge the function of the Board. Effectiveness of the Waqf Tribunal must be maintained.
- (xv) Board of Auqaf, West Bengal:- Decision of the Tribunal should be final in the absence of any appeal to the High Court.

Important suggestions/comments by various stakeholders and experts:

- **16.5** Important suggestions/comments received from various stakeholders and experts are summarised as under:
 - i) With the deletion of explanation and proviso to Section 32(2)(e), Mutawalli would not be bound by the directions of waqf boards. Weakening Board cannot improve efficiency of Waqf as claimed in SoRs. Mutawallis have been corrupt and inefficient and have been the main reason of reforming Waqf laws. Since most may not have Waqf deeds; it is absolute freedom to them to do whatever they want.
 - ii) The removal of the proviso and the explanation to Section 32 of the 1995 Act, which the Bill seeks to amend is without any objectivity. There are several decisions which have indicated continuity of a scheme framed by any High Court and which override the functioning of any Waqf Estate. Further the usage or custom as contained in the proviso is in furtherance to what is guaranteed under Article 26 of the Constitution of India and the amendment so sought to be incorporated militates against the said Article.
 - iii) The omission of the explanation and proviso in Section 32(2)(e) removes critical clarifications regarding the powers and responsibilities of Waqf Boards in managing

Waqf properties. This omission can lead to ambiguity, leaving room for misinterpretation of the scope of the Waqf Board's authority. The explanation clause and the subsequent Proviso are essential requirement as far as exercising the powers with regard to the waqf of each group as each group has its own belief, system and procedure with regard to dedication and subsequent management of the Waqf. Therefore, it is essential to continue the existing provision.

iv) The Waqf (Amendment) Bill, 2024 proposes to completely ignore the directions of the Waqif, the purpose of the Waqf and any usage and custom of the Waqf sanctioned by the school of Muslim Law to which the Waqf belongs. This is a blow to the basic concept of Waqf. The proposal deserves to be rejected.

Examination by the Committee

16.6.1 On being asked to provide information regarding 'appeal mechanism' available to various other religious endowments Acts having Tribunals, the Ministry of Minority Affairs submitted as given:

Sl	Act	Tribunal	Appeal Mechanism available
No.			
1.	The Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987	Endowment Tribunal	Appeal to the High Court within ninety days from the date of receipt of the decision.
2.	The Bihar Hindu Religious Trusts Act, 1951	Tribunal	Any party aggrieved by an order of the Tribunal made under this Act may, within ninety days from the date of the order, file an appeal before the High Court whose decision shall be final.
3.	The Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959	Tribunal	Any party aggrieved by an award of the Tribunal may, within ninety days from the date of the receipt of the award by him, institute a suit in the Civil Court having jurisdiction over the area in which the religious institution is situated.
4.	The Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987	Endowment Tribunal	Any person aggrieved by an order of the Tribunal may appeal to the High Court, within ninety days from the date of receipt of the decision.
5.	The Sikh Gurdwaras Act,	Tribunal	Any party aggrieved by a final order passed

1925	by tribunal determining of a tribunal. any
	matter decided by it under the provisions of
	this Act may, within ninety days of the date
	of such order, appeal to the High Court.

16.6.2 The issue of finality of the Tribunal's decision has been discussed in detail in examination done under Clause 35.

16.6.3 It was submitted before this Committee that due to amendments proposed in Section 32, the entire concept of the waqf to help the needy and downtrodden amongst the Muslims as per the choice of the waqif, is being tinkered with as it gives unfettered power to the board to utilize the funds of the waqf as it deems fit. On being asked to furnish its opinion on this matter, the Ministry of Minority Affairs submitted as under:

"The Bill seeks to amend section 32 relating to powers and function of the Board to omit Explanation and proviso to clause (e) i.e. powers of the Board shall be exercised by Sunni members of the Board in case of Sunni waqf and by Shia members in case of Shia Waqf, and Board may co-opt such other Muslims being Sunnis or Shias, as temporary members, having regard to the number of Sunni or Shia members of the Board—and the decision of the Tribunal thereon shall be final being omitted.

Consequently, Section 32(2) concerning Board powers being exercised by Sunni or Shia members only, is removed, as well as the proviso for co-opting other members. In summary, this amendment aligns with the removal of Section 13(2A) which provides that —Where a Board of Waqf is established under sub-section (2) of section 13, in the case of Shia waqf, the Members shall belong to the Shia Muslim and in the case of Sunni waqf, the Members shall belong to the Sunni Muslim, which is now being omitted to ensure that the Waqf Board's powers are not restricted to any sect.

This change is necessary due to substitution of Section 13(2A), which previously required that Waqf Board members to be Shia for Shia waqfs and Sunni for Sunni waqfs.

The proposed Amendment further expands the representation of other communities (Aghakhani and Bohra communities). As per the Section 13(2A) the establishment of separate Waqf Boards (wherever needed) for Aghakhani and Bohra, will help in giving fair representation to these communities in managing their waqf properties and will enhance inclusiveness and diversity in the waqf management.

The finality of Tribunal decisions on the matters related to settlement of schemes managing Waqf properties Sec 32(2)(d) and utilization of surplus income Sec 32(2)(e) has been omitted, allowing appeals to the High Court within 90 days, from the Tribunal's order, which will expand the scope of judicial remedies and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes."

Observations/Recommendations of the Committee:

16.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that explanation and proviso to Section 32(2)(e) concerning Board powers being exercised by Sunni or Shia Members only, are being omitted to align it with the proposed third and fourth proviso to Section 14(1) and removal of Section 13(2A). Further, finality of decisions of the Tribunal on the matters related to settlement of schemes of management for a waqf under Section 32(2)(d) and utilization of surplus income under Section 32(2)(e) has been omitted in order to allow appeals to the High Court within 90 days from the Tribunal's order, which will expand the scope of judicial remedies, ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes. Hence, the Committee accept the amendments proposed under the Clause.

CLAUSE-17

17. The Clause 17 of the Bill proposes to amend the Section 33 of the Principal Act.

Relevant provisions of the Principal Act:

17.1 Existing provisions of Section 33 are as under:

"Powers of inspection by Chief Executive Officer or persons authorised by him.—

- (1)With a view to examining whether, by reason of any failure or negligence on the part of a mutawalli in the performance of his executive or administrative duties, any loss or damage has been caused to any waqf or waqf property, the Chief Executive Officer or any other person authorised by him in writing with the prior approval of the Board, may inspect all movable and immovable properties, which are waqf properties, and all records, correspondences, plans, accounts and other documents relating thereto.
- (2) Whenever any such inspection as referred to in sub-section (1) is made, the concerned mutawalli and all officers and other employees working under him and every person connected with the administration of the waqf, shall extend to the person making such inspection, all such assistance and facilities as may be necessary and reasonably required by him to carry out such inspection, and shall also produce for inspection any movable property or documents relating to the waqf as may be called for by the person making the inspection and furnish to him such information relating to the waqf as may be required by him.
- (3) Where, after any such inspection, it appears that the concerned mutawalli or any officer or other employee who is or was working under him had mis-appropriated, misapplied or fraudulently retained, any money or other waqf property, or had incurred irregular, unauthorised or improper expenditure from the funds of the waqf, the Chief Executive Officer may, after giving the mutawalli or the person concerned a reasonable opportunity of showing cause why an order for the recovery of the amount or property, should not be passed against him and after considering such explanation, if any, as such person may furnish, determine the amount or the property which has been mis-appropriated, misapplied or fraudulently retained, or the amount of the irregular, unauthorised or improper expenditure incurred by such person, and make an order directing such person to make payment of the amount so determined and to restore the said property to the waqf, within such time as may be specified in the order.
- (4) A mutawalli or other person aggrieved by such order may, within thirty days of the receipt by him of the order, appeal to the Tribunal:

Provided that no such appeal shall be entertained by the Tribunal unless the appellant first deposits with the Chief Executive Officer the amount which has been determined under subsection (3) as being payable by the appellant and the Tribunal shall have no power to make any order staying pending the disposal of the appeal, the operation of the order made by the Chief Executive Officer under sub-section (3).

- (5) The Tribunal may, after taking such evidence as it may think fit, confirm, reverse or modify the order made by the Chief Executive Officer under sub-section (3) or may remit, either in whole or in part, the amount specified in such order and may make such orders as to costs as it may think appropriate in the circumstances of the case.
 - (6) The order made by the Tribunal under sub-section (5) shall be final."

Provisions Proposed in the Amendment Bill

- 17.2 In section 33 of the principal Act,—
 - (a) in sub-section (4), in the proviso, the words, brackets and figure and the Tribunal shall have no power to make any order staying pending the disposal of the appeal, the operation of the order made by the Chief Executive Officer under sub-section (3) shall be omitted;
 - (b) sub-section (6) shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

17.3 The justification furnished by the Ministry for the proposed amendment is as under:

"The existing Section 33 outlines the inspection powers of the Chief Executive Officer (CEO) regarding waqf properties.

Inspection Powers [Sec 33(1)]: The CEO or an authorized person can inspect waqf properties and review related documents to assess any loss or damage caused by a mutawalli's failure or negligence.

Consequences of Mismanagement [Sec 33(3)]: If misappropriation or unauthorized expenses are identified post-inspection, the CEO can order the recovery of misused property or funds after allowing the responsible party to explain their actions.

Section 33 (4) of the existing Act allows a mutawalli or aggrieved person to appeal to the Tribunal within thirty days of receiving a CEO's order, provided they first deposit the determined amount with the CEO. The Tribunal cannot stay the CEO's order during the appeal.

The proposed Amendment Bill maintains these provisions but removes the restriction on the Tribunal's power to stay the CEO's order, allowing for judicial scrutiny to prevent miscarriages of justice.

Section 33 (6) is omitted, meaning Tribunal decisions are no longer final and parties can appeal to the High Court."

Gist of submissions by various Waqf Boards:

- **17.4** A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Rajasthan Board of Muslim Waqf:- The amendment in Section 33 is against the Waqf property.
- (ii) Telangana Waqf Board:- By the proposed amendment, the Tribunal has been giving the discretion to pass orders of stay against recovery. This can lead to unruly mutawallis approaching the Tribunal and obtaining stay orders against the interest of the Waqf. The proposed amendment needs to have more safeguards to protect the interest of the Waqf.
- (iii) Andhra Pradesh State Waqf Board:- Mutawalli will not be able to get stay or reversal on the orders of CEO of recovery of money passed by him after inspection. Divesting Tribunal of power of stay curtails its effectiveness.
- (iv) Kerala State Waqf Board:- Now it is proposed to omit the finality clause.
- (v) Maharashtra State Board of Waqf:- If provisions of stay are omitted than appeal filed if any, may become infructuous and the purpose of filing the Appeal itself will be frustrated, there will be a violation of the Principles of Natural Justice.
- (vi) Madhya Pradesh Waqf Board:- Appeal will become eligible.
- (vii) Karnataka State Board of Auqaf:- In sub-section (4) of section 33, the omission in the proviso, the words, brackets and figure "and the Tribunal shall have no power to make any order staying pending the disposal of the appeal, the operation of the order made by the Chief Executive Officer under sub- section (3)" is arbitrary. The amendment providing for removal of no stay until money misappropriated is deposited will encourage dishonest muthawallies accused of misappropriation and found to continue as muthawalli which will seriously and adversely affect the interest of the waqf. Hence, the proposed amendment is liable to be rejected.

The omission of sub-section (6) of section 33 is unwarranted as it will affect the entire integrity of the judicial process. The principles of finality are affected, aimed to keep the dispute

alive. There is no appellant forum proposed to put an end to litigation thereby opening flood gates of litigation deliberately. Hence, the proposed amendment is liable to be rejected.

- (viii) Punjab Waqf Board:- The proposed amendment omits the words "and the decision of the Tribunal in respect of such matter shall be final". This is contrary to the stated objectives of the proposed amendment itself. While the amendment purportedly aims at efficient management of waqf properties, this provision is basically to enable that all properties remain perpetually encroached. While it is correct that any person must have appropriate legal remedy, a tribunal headed by an ADJ is an appropriate forum. Any error by tribunal is always corrected by High Court through Civil revision and therefore omitting these words doesn't make any sense except that it will result in further encroachment of waqf properties. It is needless to point here that the orders of almost all tribunals are always final. Making an exception for waqf tribunal is discriminatory and contrary to logic. Even in cases such as those under section 52, provision of 2nd appeal has been made. The proposed amendment in relation to taking away finality of orders of tribunal should be dropped.
- (ix) Tripura Board of Waqf:- Aggrieved person may get remedy from the Tribunal.
- (x) Meghalaya State Waqf Board:- This Amendment will make the decision making process longer.
- (xi) Bihar State Sunni Waqf Board and Bihar State Shia Waqf Board:- Tribunal is a judicial body and have a statutory power to grant stay as decided by apex court in several cases.

Important suggestions/comments by various stakeholders and experts:

- 17.5 Important suggestions/comments received from various stakeholders and experts are summarised as under:
 - i) The Bill proposes to revoke the finality of the Tribunal's Order. This is a retrograde step and waters down the significance of Waqf Properties.
 - ii) Removal of sub section 6 from Section 33 of the Principal Act as against the order and decision of the Chief Executive Officer, which provided that the order made by the Tribunal U/sub-section 5 of Section 33 would be final shall, also contribute significantly to delays in disposal of dispute arising out of Waqf.

Examination by the Committee

17.6.1 The issue of finality of the Tribunal's decision has been discussed in detail in examination done under Clause 35.

17.6.2 On the concerns that by the proposed amendment in Section 33, the Tribunal has been given the discretion to pass orders of stay against recovery which could lead to unruly mutawallis approaching the Tribunal and obtaining stay orders against the interest of the Waqf, the Ministry of Minority Affairs responded as given:

"The Bill seeks to amend section 33 relating to powers of inspection by Chief Executive Officer or person authorized by him so as to omit in the words in the proviso in sub-section (4) of section 33 related to —and the Tribunal shall have no power to make any order staying pending the disposal of the appeal, the operation of the order made by the Chief Executive Officer under sub-section (3); and to omit sub-section (6).

The proposed Amendment Bill removes the restriction on the Tribunal's power to stay the CEO's order, allowing for judicial scrutiny to prevent miscarriages of justice.

Moreover, Sec 33(6) is being omitted as the Tribunal order shall no longer be final and the aggrieved party can appeal before the High Court."

Observations/Recommendations of the Committee:

17.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that the proposed amendments remove restriction on the power of the Tribunal to stay the CEO's order, allowing for judicial scrutiny to prevent miscarriages of justice. Further, Section 33 (6) is omitted which means decisions of the Tribunal are no longer final and parties can appeal to the High Court which will expand the scope of judicial remedies, ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes. Hence, the Committee accept the amendments proposed under the Clause.

CLAUSE 18

18. The Clause 18 of the Bill proposes to amend the Section 36 of the Principal Act.

Relevant provisions of the Principal Act:

- **18.1** Existing provisions of Section 36 are as under:
- "Registration.—(1) Every waqf, whether created before or after the commencement of this Act, shall be registered at the office of the Board.
- (2) Application for registration shall be made by the mutawalli:

Provided that such applications may be made by the waqf or his descendants or a beneficiary of the waqf or any Muslim belonging to the sect to which the waqf belongs.

- (3) An application for registration shall be made in such form and manner and at such place as the Board may by regulation provide and shall contain the following particulars:—
 - (a) a description of the waqf properties sufficient for the identification thereof;
 - (b) the gross annual income from such properties;
- (c) the amount of land revenue, cesses, rates and taxes annually payable in respect of the waqf properties;
- (d) an estimate of the expenses annually incurred in the realisation of the income of the waqf properties;
 - (e) the amount set apart under the waqf for—
 - (i) the salary of the mutawalli and allowances to the individuals;
 - (ii) purely religious purposes;
 - (iii) charitable purposes; and
 - (iv) any other purposes;
 - (f) any other particulars provided by the Board by regulations.
- (4) Every such application shall be accompanied by a copy of the waqf deed or if no such deed has been executed or a copy thereof cannot be obtained, shall contain full particulars, as far as they are known to the applicant, of the origin, nature and objects of the waqf.
- (5) Every application made under sub-section (2) shall be signed and verified by the applicant in the manner provided in the Code of Civil Procedure, 1908 (5 of 1908) for the signing and verification of pleadings.

- (6) The Board may require the applicant to supply any further particulars or information that it may consider necessary.
- (7) On receipt of an application for registration, the Board may, before the registration of the waqf make such inquiries as it thinks fit in respect of the genuineness and validity of the application and correctness of any particulars therein and when the application is made by any person other than the person administering the waqf property, the Board shall, before registering the waqf, give notice of the application to the person administering the waqf property and shall hear him if he desires to be heard.
- (8) In the case of auquaf created before the commencement of this Act, every application for registration shall be made, within three months from such commencement and in the case of auquaf created after such commencement, within three months from the date of the creation of the waqf:

Provided that where there is no Board at the time of creation of a waqf, such application will be made within three months from the date of establishment of the Board."

Provisions Proposed in the Amendment Bill

- 18.2 In Section 36 of the Principal Act,—
- "(a) after sub-section (1), the following sub-section shall be inserted, namely:—
- "(1A) On and from the commencement of the Waqf (Amendment) Act, 2024, no waqf shall be created without execution of a waqf deed.";
- (b) in sub-section (3),—
- (i) in the opening portion, for the words "in such form and manner and at such place as the Board may by regulation provide", the words "to the Board through the portal and database" shall be substituted;
- (ii) for clause (f), the following clause shall be substituted, namely:—
- "(f) any other particulars as may be prescribed by the Central Government.";
- (c) in sub-section (4), the words "or if no such deed has been executed ra copy thereof cannot be obtained, shall contain full particulars, as far asthey are known to the applicant, of the origin, nature and objects of the waqf" shall be omitted;
- (d) for sub-section (7), the following sub sections shall be substituted, namely:—
- "(7) On receipt of an application for registration, the Board shall forward the application to the Collector having jurisdiction to inquire the genuineness and validity of the application and correctness of any particulars therein and submit a report to the Board:

Provided that if the application is made by any person other than the person administering the waqf, the Board shall, before registering the waqf, give notice of the application to the person administering the waqf and shall hear him if he desires to be heard.

- (7A) Where the Collector in his report mentions that the property, wholly or inpart, is in dispute or is a Government property, the waqf in relation to such part of property shall not be registered, unless the dispute is decided by a competent court.";
- (e) in sub-section (8), the proviso shall be omitted;
- (f) after sub-section (8), the following sub-sections shall be inserted, namely:—
- "(9) The Board, on registering a waqf, shall issue the certificate of registration to the waqf through the portal and database.
- (10) No suit, appeal or other legal proceeding for the enforcement of any right on behalf of any waqf which have not been registered in accordance with the provisions of this Act, shall be instituted or commenced or heard, tried or decided by any court after expiry of a period of six months from the commencement of the Waqf (Amendment) Act, 2024.".

Justification/explanation given by the Ministry of Minority Affairs

18.3 The sub-clause wise justifications furnished by the Ministry for the proposed amendment is as under:

18.3.1 For Clause 18(a):-

"This clause ensures that all waqf are legally documented through a waqf deed, providing clarity on ownership and avoiding unnecessary litigation. Cases have been reported of waqf being declared on oral agreement/deed. The proposed provision will remove this anomaly and will bring about transparency."

18.3.2 For Clause18(b)(i):-

"As per section 36(3), an application for registration of waqf shall be made to the board through the portal and database. This will help in bringing transparency and speedy registration of waqf properties"

18.3.3 For Clause 18(b)(ii):-

"This will enable Central Government to notify any essential requirement which is needed to improve the registration process."

18.3.4 For Clause 18(c):-

"This subsection is being partially omitted because waqf deed is being made mandatory for the registration of new waqf.

Section 36 (4)

As per data available on WAMSI portal 30 States/UTs and 32 Boards reported that there are 8.72 lakhs properties out of which 4.02 lakhs are waqf by user. For remaining waqf

the Ownership Rights Establishing Documents (deeds) have been uploaded on Portal for 9279 cases and only 1083 Waqf deeds have been uploaded. As presently uploading of deeds is voluntary, hence in many cases Waqf boards are not uploading deeds."

18.3.5 For Clause 18(d):-

"The Waqf Amendment Bill 2024 specifies that the Collector must inquire into the genuineness and validity of the waqf application before registration. This amendment aims to ensure that only legitimate waqf properties are registered, enhancing transparency and accountability in the management of waqf assets. Collector has to function as per the provisions of the Act. Furthermore, Section 83(2) provides the right to any person aggrieved from the report of the Collector may approach Tribunal.

Moreover, Collector being a public servant is duty bound to function with objectivity."

Further, Ministry has justified the amendment before the Committee in the Sitting on 15.10.2024 as under:-

"Section 36(7) of the Waqf Amendment Bill 2024 specifies that the Collector must inquire into the genuineness and validity of the waqf application before registration. This amendment aims to ensure that only legitimate waqf properties are registered, enhancing transparency and accountability in the management of waqf assets.

Section 36(7A)- The proposed provision will be effective as the Court will now decide the dispute."

"Government properties will be addressed in two ways:

The government properties that are currently sub-judice wholly or in part, their registration will depend on the court's ruling. Government properties identified and declared as waqf will be validated according to Section 3C (1-4)."

18.3.6 For Clause 18(e)-

"It is implied that with the omission of this section, registration will occur after the board's constitution. Currently, 32 boards exist across 30 States/UTs, with both Shia and Sunni boards in Uttar Pradesh and Bihar. However, the following States/UTs do not have a board in place. Namely Arunachal Pradesh, Goa, Mizoram, Nagaland, Sikkim and Ladakh."

18.3.7 For Clause 18(f)-

"Earlier in Waqf Act, 1995 there is no provision in the Act regarding issuance of registration certificate to the Waqf.

In Sec 36, new subsection (9) is being inserted which provides for the certificate of registration of the waqf by the Board through the portal and database. This will help in bringing transparency."

"The proposed Amendment Act ensures that after expiry of a period of six months from the commencement of Waqf (Amendment) Act, 2024, if any Waqf has not been registered in accordance with provisions of this Act, no suit appeal or other legal proceeding for the enforcement of any right on behalf of such waqf shall be instituted or commenced or heard, tried or decided by any court.

Also, if prescribed details in respect of the Waqf are not uploaded on the portal within six months, no suit appeal or other legal proceeding for the enforcement of any right on behalf of such waqf shall be instituted or commenced or heard, tried or decided by any court. This will help in ensuring timely registration of Waqf and uploading of necessary details on the portal."

Gist of submissions by various Waqf Boards:

- 18.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Uttar Pradesh(Sunni) Waqf Board:-With respect to amendment in Section 36(7A), anybody can raise a frivolous dispute just to hamper the registration of the Waqf. Both amendment i.e. Section 36(7A) and 36(10) must be omitted.
- (ii) Uttar Pradesh (Shia) Waqf Board: With respect to Clause 18(f), the board has stated that it is a very stringent provision which is wholly unwarranted and must have a saving clause.
- (iii) Rajasthan Waqf Board:- There is no need to amend or add any other provision in Section 36. The provisions suggested in Section 36(A1) restrict the powers of Waqf and Waqf Boards and enhance individual rights which are not in the interest of Waqf and Waqf property in any manner. Amendment of Section 36(f) is against the law because every law provides for the making of regulations by the concerned board to implement the Act. It is improper to give this power to the Central Government.

Giving the powers vested in the Board under Section 36(7A) for Waqf properties to the Collector is not justified in any way but is illegal and against Articles 25 to 26 of the Constitution.

The deletion of Section 36(8) is improper when it is the legal duty of the Mutawalli or manager or managing committee of every Waqf property to get the Waqf property registered in the register of Waqfs by giving notice and sending information and details under the Wakf Act.

The new addition of Sub-Section 10 in Section 36 is suggested to be against the interests of Waqf property and Waqfs because it is not necessary for every Waqf property to be registered and if the Waqf property becomes Waqf by nature and use, then the provisions of the Waqf Act become applicable on it.

(iv) Telangana State Wakf Board:-The process of creation of the waqf only by a waqf deed would result in diluting the provisions of the Waqf Act. The concept of waqf by user is totally taken away along with the concept of oral creation of Waqf and is unwarranted.

Once the execution of a Waqf deed is mandated, the procedure under the Stamp Act and Registration Act would be made applicable making it difficult for persons to make dedications. Mandating the execution of Waqf Deed and registration of waqf before filing any suit would make nearly impossible to protect waqf properties.

Further, Collector has been given unbrideled power to stop registration of any waqf on a mere report that there is a Government interest.

As sub-section 8 has been omitted and without registration no suit can be filed, old properties which have no waqf deeds and as a necessary corollary cannot approach the court for their redressal. Any person who wants to make unlawful gain wants at the expense of the Waqf will not get it registered and will sell it/lease it. If an interested person wants to question this action he cannot approach the Court since the Waqf is not registered. Thus this omission shall encourage encroacher/land mafia.

(v) Gujarat Waqf Board:- After the latest amendment, application shall be put forward before Regional Collector for assessing legality of an application which will take time and registration process is likely to get delayed affecting the Muslim Community and their rights.

- (vi) Madhya Pradesh Waqf Board:- Before the process of Waqf Board, NOC of District Collector should be obtained which will make all the doubts/problems arising from this section to be eliminated.
- (vii) Maharashtra Waqf Board:- Execution of a Waqf deed not possible for all practical purposes like, creation of Waqf deed by person on his deathbed may not be possible, leading to infringement of fundamental rights under Article 25 & 26 of Constitution.

In Islamic law also dedication of property of Waqf done largely in oral form. Section 36(8) may be retained. With respect to Section 36(10) period of six months not enough and hence in practical especially in cases where Collector will take more than six months to verify hence, this Section may be drawn.

- (viii) Tamil Nadu Waqf Board:- Lacks reasoning as the Collector has no role to play to verify the genuineness and validity of the application and further the Collector lacks jurisdiction to give a report on title of the Suit property. Therefore, it is suggested that the Board shall forward the documents received for registration as Waqf property and receive a NOC for transfer or execution of Waqf deed from the jurisdictional registrar.
- (ix) Andhra Pradesh Waqf Board:-We may not have much of objection in applying through portal. However, it might create unnecessary hurdle as many people may not be conversant with on-line application. There is systematic effort to reduce the effectiveness of Waqf Board and relegate the powers of Waqf board and state government to central government.

Old Waqfs created in antiquity and which do not have Waqf deed and by any chance have been missed out from registration, will not be registered. It is not known what will be the fate of such properties. Registration of Waqf shall be only after the approval of the collector. It is not advisable for involvement of Collector in the matter of registration.

(x) Karnataka Waqf Board:- The proposed amendment is violative of the principles of Muslim Law which recognizes creation of oral gift (hiba), oral will (Wasiyath), etc subject to execution thereof before competent witnesses and hence insistence of documentary proof as a pre-condition for registration of waqf would be contrary to Muslim Law. There are many

Supreme Court Judgements upholding the right of Muslim to create Oral gift/will. This Amendment will create obstacles in smooth registrations and administration of waqf properties.

(xi) Kerala Waqf Board:- The amendment seeking Waqf deed may be withdrawn as it will affect the pending litigation before the board tribunal. The proposal regarding the form and manner of filing application for registration of Waqf shall be prescribed through the rules to be made by the Central Government needs to be revised.

With the respect to Section 36(7A) amendment is silent on the meaning of competent court. With the respect to Section 36(9) since the setting of portal and data base shall take time, option should be given for issuance of certificate through manual system also.

- (xii) Uttarakhand Waqf Board:- The amendment suggested in the section 36(7) is already in practice in the State of Uttarakhand. All the applications received are sent to District Magistrate to provide information on few points which include information regarding to ownership of land, dispute, encroachment, etc. Though, usually the report is received after considerable time. It is suggested that some time limit may be set for submission of such report by District Magistrates.
- (xiii) Delhi Waqf Board:- Making written deeds mandatory in Waqf would henceforth make the decision making more precise and determinate.
- (xiv) West Bengal Waqf Board:- The amendment is illegal because oral gift are valid in Mohammedan Law. This concept has been recognized under Shariat Application Act, 1937, and sanctioned by Judicial Pronouncement cannot be overturned or set aside by legislation.
- (xv) Bihar Shia Waqf Board and Bihar Sunni Waqf Board:- The amendment is violative of fundamental principle of Muslim Law where oral declaration such as Hiba is recognized. Therefore, if a person professing Muslim faith verbally donate his land for religious, charitable, pious purposes and theron any structure of Mosque, Imambara, Khanqah etc. is established then it would be deemed to be under the category of Waqf by User and donated in the name of Almighty.

The waqf created since time immemorial and have identity of religious charitable and pious purposes must be recognised as waqf even after absence of Waqf deed.

With respect to Section 36(7), the State Waqf Board is proposed to be made subservient to the Collector. This violates Articles 25,26,29 of the Constitution.

With respect to Section 36(8), the omission is illegal as it is trying to take away the Waqf property. Creation of Waqf is a continuous process.

With respect to Section 36(10), the proposal is against waqf. It is also against the natural justice and against the constituted Tribunal.

(xvi) Tripura Waqf Board:- This will be helpful in maintenance of accurate database and will ensure registration on the basis of proper documents. Due to these substitutions, there would be no false registration and subsequent litigation.

Important suggestions/comments by various stakeholders and experts:

- 18.5 Important suggestions/comments received by various stakeholders and experts is summarised as under:
- i. Many waqfs are very old, often older than a century. It is an unwise and anti-Waqf step to insist on an avoidable straight jacket of producing Waqf Deed and ignoring the realities of yesteryears.
- ii. Violation of Articles 25, 26, 29 of the Constitution.
- iii. State Waqf Board is proposed to be made compulsorily subservient to the Collector and its powers are proposed to be transferred to the Collector.
- iv. The new portal to be created will controlled by the central government.
- v. Must be confined to prospective application and not retrospective in nature.
- vi. Requirement of production of waqfdeed executed by the waqif, can definitely be made a condition for registration of property of waqf after the proposed amendment 2024 to the Principal Act is tabled before the Parliament after the report of the Joint Parliamentary Committee.

- vii. Such properties which have already been gazetted as waqf properties and already uploaded through the WAMSI portal and database as referred to in the IIT Final Report 2021 as well as the earlier Sachhar Committee Report of 2006 cannot be tinkered with and the status which such properties enjoy as "waqf properties" cannot be undone to cause reversal of status of such properties from waqf properties to non-waqf properties
- viii. Islamic law recognizes both oral and written declarations for creating Waqf and appointing Mutawallis (custodians). The Bill's requirement for written documentation disregards these practices, violating religious autonomy.
 - ix. The proposed amendments introduce procedural barriers, such as mandatory detailed documentation and centralized registration of Waqf properties, complicating the establishment of Waqf. These requirements conflict with the simplicity envisioned by Islamic law for creating charitable endowments.
 - x. The waqfs not registered as per the scheme of the Government will not get any protection from the courts.
 - xi. No waqf without the execution of waqf deed but provision is not clear on Registered Deed-Notorised or Registered under Registration Act, 1908.
- xii. No suit, appeal for the enforcement of any right on behalf of waqf if not registered within 6 months shall be a total denial of judicial remedy on such a short space of time which is not good.
- xiii. Contrary to various judgements by Supreme Court.
- xiv. In section 36, it is proposed to insert sub-section 1(A) to show that the waqf can be created with the execution of waqf deed but it is suggested that the waqf should be created with the execution of **REGISTERED DEED**. Unless a document is registered under the provisions of Indian Registration Act,1908, the waqf deed would be treated as unregistered and oral, which is not allowed in the proposed Bill. The validity of the waqf deed can be only found after being registered under the above Act and in the lien of the Transfer of Property Act. This is suggested to avoid the manipulation of the private waqf deeds.

Furthermore registered deed of immovable property will help in maintaining the records maintained by the revenue authorities under the provisions of the Survey and Settlement Act throughout and those will also be admissible in evidence as public records by different forums and the same will also help in fulfilling the objectives of waqf in the proper management of the property.

- xv. The requirement that no Waqf shall be created without the execution of a Waqf deed ignores the long-standing practice of "Waqf by User," where properties used for religious or charitable purposes are recognized as Waqf even in the absence of formal documentation. In Islamic tradition, a verbal declaration has historically been sufficient to establish a Waqf. The insertion of this clause could lead to disputes over the legitimacy of Waqf properties that were created without a formal deed before the amendment. Although the clause specifies that the requirement applies from the commencement of the 2024 Act, there is a risk that existing Waqf properties without deeds might be scrutinized or contested, leading to their reclassification or loss of Waqf status.
- xvi. No elaborate provision has been made in Sections 4, 5, 36, 40 of the Waqf Act to identify and determine the status of property as waqf property and the provision made for inclusion of a property as waqf property is not in conformity with the principles of natural justice guaranteed under Article 14 of the Constitution.
- xvii. It is suggested that the amended 36(7A) may be modified as "Where the Collector in his report mentions that the property, wholly or in part, is in dispute or is a government property a Non- Governmental Public Property held by a non-Muslim society/ trust / organization / institution / body /association /non-Muslim place of worship or a property of archaeological importance not yet been notified by the Archaeological Survey of India, involved in community or public welfare and related property the waqf in relation to such part of property shall not be registered, unless the dispute is decided by a competent court & the custodian of the property under such dispute shall be as per the directions of the court."

xviii Extend Compliance Deadline: Increase the deadline for filing waqf property details to a minimum of 5 years, allowing waqfs sufficient time to comply without unnecessary pressure. Address Historical Waqfs by introducing special provisions for older waqfs, recognizing the complexities they face in modern documentation, and provide solutions to help preserve their historical significance.

Examination by the Committee

- 18.6 On being asked regarding the particular recommendation of Joint Parliamentary Committee of 2008 which contextualised the amendment in this section, the Ministry provided the following extract of JPC:-
 - **"2. Survey of Properties** "Though the surveys were conducted after the implementation of the Wakf Act, 1954, steps were not taken to get the mutations / making entry in the revenue records of all the properties done."
- 18.6.1 When the Ministry was enquired about whether this Bill grants excessive powers to District Collectors potentially violating Article 14, Ministry replied as under:-
 - "Article 14 mandates that the State shall not deny, to any person, equality before the law or the equal protection of the laws within the territory of India.

Collector being the head of the land record administration in the district, and having the required resources and expertise, will help in ensuring the authenticity of the land transaction including Government land. He will conduct an enquiry determining the status of property being Government or not and submit the report to the State Government and no further power of adjudication has been given to Collector from the powers of Waqf Board.

Collector has been given the following function as per this amendment:

Function relating to registration:

• Section 36(7) of the Waqf Amendment Bill 2024 specifies that the Collector must inquire into the genuineness and validity of the waqf application before registration. This amendment aims to ensure that only legitimate waqf properties are registered, enhancing transparency and accountability in the management of waqf assets.

Section 36(7)- (1) On receipt of the application for registration by the Board, the same shall be forwarded to the collector. (2) The Collector shall enquire the genuineness and validity of the application and submit the report to the Board.

The additional power as given relating to Survey of the Waqf properties and inquiry during registration of Waqf and determining genuineness of the Government property by virtue of him being head of Land records and Land settlement department in districts. Moreover, Collector being a public servant is duty bound to function with objectivity."

- 18.6.2 The Ministry was enquired about the following Supreme Court judgements dealing primarily with Article 26 which would have bearing on the present Bill:-
- a) Shirur Math judgment of 1954;
- b) Shri Chidambaram Nataraja temple judgement of 2014;
- c) Shri Padmanabhan Swami judgement of 2020:
- d) A Adityanath versus Travancore Devswami Board of 2002;
- e) Shri Jagannath Puri judgment of 2019;
- f) Rajasthan Dharmik Nyas Board judgement of 2015:
- g) Sabarimala case of 2018; and
- h) Sikh Gurudwara Prabandhak Committee judgement of 2012.

To the above query, the Ministry replied as under:-

"Given below is an overview of the SC Judgments for the following case laws dealing primarily with Article 26 of the Indian Constitution and the analysis of the same on the current Waqf Amendment Bill, 2024.

a. Shirur Math Judgment (1954):

This case is pivotal in determining the extent of State intervention in religious matters under Article 26. The court held that religious denominations have the right to manage their own affairs in matters of religion, and the State cannot interfere unless it involves secular matters such as administration and property management are involved.

Bearing on the Waqf Amendment Bill: Waqf Administration is not purely religious but a socio religious institution. The Waqf Act 1995 is central legislation meant to regulate matters related to administration of waqf properties.

b. Shri Chidambaram Nataraja Temple Judgment (2014):

In this case, the Court reaffirmed that religious denominations should have autonomy over religious practices and customs. It stressed minimal interference by the government in religious practices unless administrative mismanagement threatens the public order.

Bearing on the Waqf Amendment Bill: Waqf Administration is not purely religious but a socio religious institution. The Waqf Act 1995 is central legislation meant to regulate waqf properties and it is not interference but supervision on waqf management by the State waqf board and mutawallis.

c. Shri Padmanabhan Swami Judgement (2020):

This case reaffirmed the rights of royal family members to manage temple affairs while also allowing limited State oversight. The court struck a balance between preserving religious traditions and ensuring transparency.

Bearing on the Waqf Amendment Bill: The judgement could provide a framework for ensuring transparency in Waqf management without infringing on the religious or customary autonomy of Waqf Boards. The Waqf Act 1995 is central legislation meant to regulate waqf whereas other religious laws are generally enacted at the State level for administrating the religious endowments.

d. Adityanath vs Travancore Devaswom Board (2002):

This case dealt with the autonomy of religious bodies in managing temple affairs. The court protected the rights of the religious denomination, emphasizing the need to respect religious practices in administrative matters.

Bearing on the Waqf Amendment Bill: The administration of waqf is not meant to interfere with the essential religious practices but administration of the waqf property

e. Shri Jagannath Puri Judgment (2019):

This case dealt with State intervention in religious matters. The Supreme Court upheld that the government could take measures to ensure better management but must not interfere with religious customs or rituals.

Bearing on the Waqf Amendment Bill: Waqf Administration is not purely religious but socio religious. The Waqf Act 1995 is central legislation meant to regulate waqf whereas other religious laws are generally enacted at the State level for administrating the religious endowments.

f. Rajasthan Dharmik Nyas Board Judgment (2015):

The court emphasized the need for internal autonomy of religious trusts and boards, and that State intervention should be minimal, focusing only on mismanagement or corruption.

Bearing on the Waqf Amendment Bill: Waqf Administration is not purely religious but a socio religious institution. The Waqf Act 1995 is central legislation meant to regulate waqf properties and it is not interference but supervision on waqf management by the State waqf board and mutawallis.

g. Sabarimala Case (2018):

This case dealt with the tension between religious practices and constitutional rights (in this case, gender equality). The court ruled in favour of allowing women to enter the Sabarimala Temple, limiting the extent to which religious customs can override constitutional principles.

Bearing on the Waqf Amendment Bill: Waqf Administration is not purely religious but socio religious. The Waqf Act 1995 is central legislation meant to regulate waqf whereas other religious laws are generally enacted at the State level for administrating the religious endowments. The Review Petition on the Sabarimala judgment is pending before the Hon'ble Supreme Court Constitution Bench.

h. Sikh Gurudwara Prabandhak Committee Judgment (2012):

This judgment dealt with the Sikh community's right to manage its religious institutions. The Court reaffirmed that religious institutions have autonomy over their management unless it interferes with public order or morality.

Bearing on the Waqf Amendment Bill: The Waqf Administration is not purely religious but socio religious. The Waqf Act 1995 is central legislation meant to regulate waqf whereas other religious laws are generally enacted at the State level for administrating the religious endowments."

18.6.3 On being asked as to what assurance can the Government give to the Muslim community that as a consequence to any decision or intervention of District Collector issue similar to those arising out of Collector's decision in 1949, will not arise again, the Ministry replied as under:-

"Collector being the head of the land record administration in the district, and having the required resources and expertise, will help in verifying the authenticity of the land transaction.

This change aims to streamline the process and integrate it with the existing revenue administrative framework, as Collectors are already involved in various land and property-related matters.

The function of the collector for survey and registration will integrate professional expertise available with his office and increase authenticity of the land transaction.

Collector, being a public servant is duty bound to function with objectivity. Collector shall Act as per the provisions of the Act."

18.6.4 On being asked whether Amendment to Section 36(7) is taking away the power of Judiciary and handing over to Executive while vesting power in Collector to decide whether the property belong to the Government or not under Section 36 sub-section 7, the Ministry replied as under:-

"Section 36(7) provided that the collector will enquire the genuineness and validity of the application and correctness of any particular of the application received from Board for registration being the authority of revenue administration. Moreover, as per section 3C (2) to 3C (4), if collector reports property as a Govt. property, then such property shall not be registered as Waqf property. The aggrieved party may challenge the decision of the Collector in the Tribunal."

18.6.5 Having Waqf deed has been made a mandatory pre-requisite for registering a Waqf *vide* insertion of a new section 36 (1A). In this context, the Committee sought the explanation of Ministry regarding:(i) Whether the said Section would be applied retrospectively, in the context of waqf properties pertaining to pre-1923 Act era and; (ii) whether such a deed would be required for such properties. In response, the Ministry stated as under:-

"The said section would not apply retrospectively. As per Waqf Amendment Bill 2024, Sec 3B (1) & (2) for auquaf registered before the Waqf (Amendment) Act, 2024, they must submit details about the waqf and its dedicated property on the designated portal and database within six months of the Act's commencement. These details should include the following particulars: a) The identification and boundaries of waqf properties, their use and occupier; b) The name and address of the creator of the waqf, mode and date of such creation; c) The deed of waqf, if available;

Further, as per Section 43 of the Waqf Act, 1995, any Waqf which has been registered before the commencement of the Waqf Act 1995, it shall not be necessary to register the Waqf under the provisions of this Act and any such registration made before such commencement shall be deemed to be registration made under this Act. From the above, it is submitted that for the existing registered waqf properties, deed is not mandatory. The specimen Form to be uploaded containing details of Waqf properties are given along with Waqf Act 1995 and specimen copy of Waqf Deed which is being mandatory under this bill for the new registration of Waqf, are reproduced at **Annexure E**"

18.6.6 The Ministry were asked to comment on the concerns raised with respect to amendment in Section 36(7A) that anybody can raise a frivolous dispute just to hamper the registration of the Waqf. The Ministry commented as under:-

"Government properties will be addressed in two ways:

The government properties that are currently sub judice wholly or in part, their registration will depend on the court's ruling.

Government properties identified and declared as waqf will be validated according to Section 3C (1-4)."

18.6.7 On the question that the execution of a Waqf deed not possible for all practical purposes like, creation of Waqf deed by person on his deathbed may not be possible, leading to infringement of fundamental rights under Article 25 & 26 of Constitution. Besides, Muslim Law which recognizes creation of oral gift (hiba), oral will (Wasiyath), etc. The Ministry in their written submission stated:-

"Section 36 (1A) (new insertion), this clause ensures that after amendment of this Act comes into force, all auquaf are documented through a waqf deed, providing clarity on ownership and avoiding unnecessary litigation."

18.6.8 With the respect to Section 36(7A) amendment, the meaning of competent court as provided by the Ministry is given below:-

"Competent Court means adjudicating authority as per the Waqf Act."

18.6.9 On the question that under proposed Section 36(7A) of the Amendment Bill, provision is not clear on Registered Deed- Notorised or Registered under Registration Act, 1908. The explanation received from the Ministry is stated below:-

"As per Section 36(7A), the Collector after examining the genuineness and validity of the application submits in his report that the property wholly or partly is in dispute or is a Government Property, then such part of the property shall not be registered as waqf property. The competent Court's decision in regard to the dispute shall be final."

18.6.10 On the suggestion received that some time limit may be set for submission of such report by District Magistrates as provided in the amendment to Section 36(7), the ministry replied as under:-

"The Waqf Amendment Bill 2024 specifies that the Collector must inquire into the genuineness and validity of the waqf application before registration. This amendment aims to ensure that only legitimate waqf properties are registered, enhancing transparency and accountability in the management of waqf assets.

Collector has to function as per the provisions of the Act. Furthermore, Section 83(2) provides the right to any person aggrieved from the report of the Collector may approach Tribunal.

Moreover, Collector being a public servant is duty bound to function with objectivity."

18.6.11 Clause 18 proposes to amend Section 36 of the principal Act by inserting a new subsection (1A) which reads as: "On and from the commencement of the Waqf (Amendment) Act, 2024, no waqf shall be created without execution of a waqf deed". Whereas the sub-Section 1 of Section 37 which deals with the registration of auqaf provides that: "(1) The Board shall maintain a register of auqaf which shall contain in respect of each waqf copies of the waqf deeds, when available....". Thus, on the one hand, the proposed amendment is making the execution of waqf deed mandatory for the creation of any new waqf from the commencement of the Waqf (Amendment) Act, 2024 and on the other hand, in the register of auqaf to be maintained by the Waqf Board under Section 37, the copies of the waqf deed shall be placed "when available".

On being asked whether the phrase "when available" shall be omitted from sub-Section (1) of Section 37 to ameliorate the contradictory position, the Ministry replied as under:-

"Section 36 (1A) (new insertion), this clause ensures that after amendment of this Act comes into force, all auquaf are documented through a waqf deed, providing clarity on ownership and avoiding unnecessary litigation.

Sec 37- The Board shall maintain register of auquation in such manner as prescribed by the Central Government. Since the details of auquation will now be uploaded on the portal and database as per Sec 3B(1) and (2) and the rules thereof will be made by Central Government under Section 108B."

18.6.12 Waqf deed has been made a mandatory pre- requisite for registering a Waqf *vide* insertion of a new section 36 (1A). In this context, the Ministry of Law & Justice was asked to explain whether the said Section would be applied retrospectively, in the context of Waqf properties pertaining to pre-1923 Act era. The Ministry replied as under:-

"It is submitted that section 36 (1) of the Waqf Act, 1995, provides that:

"36. Registration; (1) Every waqf, whether created before or after the commencement of this Act, shall be registered at the office of the Board.

(1A) On and from the commencement of the Waqf (Amendment) Act, 2024, no waqf shall be created without execution of a waqf deed."

The phrase "on and from the commencement of the Waqf (Amendment) Act, 2024" implies that the amendments will be applicable prospectively.

It is submitted that in the proposed amendment of Section 36 of Waqf Act, 1995, shall be applied from the prospective date, and any new waqf shall not be created without execution of the waqf deed."

Observations/Recommendations of the Committee

18.7 The Committee, after thorough deliberation with various stakeholders and considering the replies submitted by the Ministry of Minority Affairs, are of the view that execution of waqf deed for the new auqaf would strengthen the legal status of such auqaf and reduce the number of litigations owing to the absence of written documents related to a waqf property in future. The measures introduced to inquire into the genuineness and validity of a waqf would further reduce disputes and claims on grounds of wrongful declaration of waqf. Hence, the amendment, is accepted as it is.

However, the Committee while examining the proposed sub-section 10 of Section 36, which states that no suit, appeal or other legal proceedings for the enforcement of any right on behalf of any waqf which have not been registered in accordance with the provisions of this Act, shall be instituted by any court after the expiry of a period of six months from the commencement of the Waqf (amendment) Act, 2024 feel that the time period may be increased to give adequate time to all stakeholders to represent. Therefore, the Committee, after deliberation, recommend that instituting of suit shall be allowed beyond the period of six months and accordingly, the following proviso to sub-section 10 of Section 36 be inserted:

"Provided that an application may be entertained by the Court in respect of such suit, appeal or other legal proceedings after the period of six months specified under this sub-section, if the applicant satisfies the Court that he has sufficient cause for not making the application within such period."

CLAUSE-19

19. The Clause 19 of the Bill proposes to amend the Section 37 of the Principal Act.

Relevant provisions of the Principal Act:

- **19.1** Existing provisions of Section 37 are as under:
- "Register of auqaf.— (1) The Board shall maintain a register of auqaf which shall contain in respect of eachwaqf copies of the waqf deeds, when available and the following particulars, namely:—
 - (a) the class of the waqf;
 - (b) the name of the mutawallis;
- (c) the rule of succession to the office of mutawalli under the waqf deed or by custom or by usage;
 - (d) particulars of all waqf properties and all title deeds and documents relating thereto;
- (e) particulars of the scheme of administration and the scheme of expenditure at the time of registration;
 - (f) such other particulars as may be provided by regulations.
- (2) The Board shall forward the details of the properties entered in the register of auquaf to the concerned land record office having jurisdiction of the waqf property.
- (3) On receipt of the details as mentioned in sub-section (2), the land record office shall, according to established procedure, either make necessary entries in the land record or communicate, within a period of six months from the date of registration of waqf property under section 36, its objections to the Board."

Provisions Proposed in the Amendment Bill

- 19.2 In section 37 of the principal Act,—
 - (a) in sub-section (1),—
- (i) in the opening portion, after the word "particulars", the words "insuch manner as prescribed by the Central Government" shall be inserted;
- (ii) in clause (f), for the words "provided by regulations", the words "prescribed by the Central Government" shall be substituted;
- (b) in sub-section (3), after the words "land record office shall", the words before deciding mutation in the land records, in accordance with revenue laws in force, shall give a public notice of ninety days, in two daily newspapers circulating in the localities of such area of

which one shall be in the regional language and give the affected persons an opportunity of being heard, then" shall be substituted."

Justification/explanation given by the Ministry of Minority Affairs

19.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Clause 19 of the Bill mandates the Board to maintain a register of auquate with detailed information about each waqf, including waqf deeds, mutawallis, succession rules, property details, and administration schemes. These details are sent to the relevant land record office, which updates the records or raises objections within six months.

The proposed amendment for Central Government's prescribed particulars for register of auquate ensure consistent record-keeping across States, and public notice provisions for land record mutations ensure the right to be heard.

Before deciding mutation a public notice in the local newspaper, as per revenues laws to be given.

Further, issuing a public notice before the mutation of properties as Waqf ensures transparency, accountability, and protection of individual rights. This step allows rightful property owners and stakeholders to raise objections or provide evidence, upholding the principles of natural justice and preventing wrongful classification.

It also aims to provide opportunity to affected parties to be informed and heard before any changes are made to land records involving waqf properties"

Gist of submissions by various Waqf Boards:

- 19.4 A gist of submissions/objections received from various Waqf Boards of States/UTs is given as under:
- (i) Maharashtra Waqf Board- With respect to proposed addition of a public notice of 90 days, it will not add any efficiency and will only prolong the process of registration. Further it will be a duplicity of the exercise as proposed in the amendment of Section 36 and the scrutiny of records already carried out by the Collector.

- (ii) Andhra Pradesh Waqf Board:- More powers conferred to the Central Government. Opinion similar to Maharashtra Waqf Board stating that there is no need for second enquiry for mutation when the collector is recommending registration after detailed enquiry.
- (iii) Karnataka Waqf Board:- The proposed amendment intends to snatch the powers of the board and vest it with the Central Government.

The amendment regarding the publication of notice of ninety days in two daily newspapers would open the floodgates of litigation and would defeat the spirit of the Act.

(iv) Kerala Waqf Board:- As per section 37, apart from the particulars provided in the Act, the other particulars to be contained in the Register of Auqafs can be provided by Regulation to be made by the Board. It is proposed to take away the power of Board to make Regulation in this behalf and vest that power in the Central Government.

As per sub-section (3), the details of waqf property once registered with the Board shall be forwarded to the Revenue authorities for effecting mutation and such authorities may either make necessary entries in land records or in the case of rejection, communicate its objections to the Board within a period of six months from the date of registration. Now it is proposed to give a public notice of ninety days in two daily newspapers circulating in the localities and give the affected persons an opportunity of being heard and then only the Revenue authorities can enter the particulars in the Revenue records.

Since the procedure now proposed will cause further delay the proposal for publication of notice may be dispensed with.

- (v) The Telangana State Wakf Board:- This amendment also creates big hurdles on the maintaining the waqf properties. Most revenue records would not reflect the nature of the Waqf in its records. By again asking the Waqfs to establish their nature before mutation would lead to chaos. An opportunity is given to persons who have got their names entered in the revenue records by hook or crook to question the validity of the waqf.
- (vi) Rajasthan Waqf Board:- In Clauses 01 and 02 of Sub-section 1 of Section 37, the CentralGovernment has been given the right to regulate the Waqf Board. This amendment is

against Articles 25 to 31 of the Constitution because this right is given to the Board by the Constitution.

Amendment in sub-section 3 of section 37 is unnecessary and will create unnecessary disputes regarding Waqf properties. Because Waqf Board takes action under the provisions of Waqf Act, conducts necessary investigation, records the details of the properties and informs the Land Record Office.

- (vii) Punjab Waqf Board:- The proposed amendment appears to be a result of lack of understanding of the revenue laws. Mutations are never automatic and mechanical in nature. All revenue laws have specific provisions for summoning and hearing the concerned parties and procedure for summoning is already laid down in the acts itself. This includes personal summons, summons through registered post and alternate methods of summoning including publication if required. Most of the times summoning is completed in a month. Contested mutations, as in Punjab, are heard by SDM and at times may take more than a year to decide. Prescribing a separate public notice with there being appropriate safeguards in revenue law itself is uncalled for and will result in higher pendency in revenue courts also without any benefits. Even otherwise for all purposes, a months' notice is legally deemed appropriate. This will probably be the first law prescribing such a long period for public notice. While waqf falls under concurrent list, Land is a state subject under the seventh schedule of constitution and central Government can't make any provision that over rules any of the provisions in the state act. It would be unconstitutional to that extent.
- (viii) West Bengal Waqf Board:- Only comment is that Sate Government must be authorized to frame rules based on the ground reality and the provisions of the Principal Act, Section 109. The Central Government can frame a model Rule which will provide a guideline for the States. Otherwise the federal concept of constitution will be affected.
- (ix) Bihar Shia Waqf Board and Bihar Sunni Waqf Board:- In view of power to frame regulation by the Board any interference of the Central Government in preparation of Register of Auqaf is illegal.
- (x) Tripura Waqf Board:- It would be helpful in regard to registration of waqf land.

Important suggestions/comments by various stakeholders and experts:

- 19.5 Important suggestions/comments received from various stakeholders and experts is summarised as under:
 - i. Infringement of the guarantee to freedom to manage its own religious affairs in respect of waqf properties, in as much as maintenance of a single register of waqf and waqf properties under Section 37 as proposed shall most certainly lead to unwarranted multiple legal proceeding arising out of multiple waqf properties in multiple States without an appropriate legal infrastructure to dispose of such proceedings since the proposed amendment is suggesting maintenance of the waqf register in terms of the details sought to be provided in the amendment to Section 36.
 - ii. Maintenance of the waqf register should be necessarily in two parts; viz., (i) in respect of those properties which are already enjoying the status of waqf as per the WAMSI portal and database referred to in the IIT Final Report 2021 and also the Sachhar Committee Report of 2006. (ii) the second part of the register should be confined only to those properties which are sought to be registered as waqf under the proposed amendment to Section 36; after the commencement of the Act. In other words, maintenance of the waqf register under Section 37 of the proposed amendment should also not be in respect of waqf properties retrospectively and database as referred to in the IIT Final Report 2021.
- iii. Clause 19 ordains that the Register of Auqaf will be maintained as per the dictates of the Central Government. This is yet another attempt to finish the autonomy of the Waqf Boards. Regulations of the Board in the matter will be replaced by the Rules made by the Central
- iv. Record of Rights (RoRs) like Khatauni in U.P. to establish actual owner of land would be extremely difficult. RoRs after mutation should reflect owner as Muslim Waqf or Waqf but this is not so.
- v. This is completely contrary to the provisions of the Land Revenue Code. The phrase "in such manner as prescribed by the Central Government" risks excessive control, limiting

local authorities' autonomy over waqf properties. Similarly, replacing "provided by regulations" with "prescribed by the Central Government" further concentrates power. The 90-day public notice requirement, while ensuring transparency, could delay necessary actions and strain local resources. Additionally, the demand for notices in two newspapers may be impractical in areas with limited access to print media.

- vi. In section 37 of the principal act, -
 - (a) in sub-section (1), —the following point (iii) may be added "(iii) in the opening portion for the words ", when available" the words "or no objection certificate obtained from the District Judge in relation to the Waqf property" shall be substituted."
 - (b) in sub-section (3), after the words "land record office shall", the words "before deciding mutation in the land records, in accordance with revenue laws in force, shall give a public notice of ninety days, in two daily newspapers circulating in the localities of such area of which one shall be in the regional language and same notices shall be served to the Waqif and to the person(s) whose name(s) are mentioned in the land records or their legal heirsand give the affected persons an opportunity of being heard, then" shall be substituted.

Examination by the Committee

19.6.1 On being asked regarding the particular recommendation of Sachar Committee which contextualised the amendment in this section, the Ministry provided the following extract of the report of the Committee:-

"Wakf Rules: Even after a lapse of eleven years since the Wakf Act 1995 was enacted, many States have not framed the Wakf Rules;

This is one of the main reasons for non-implementation of the provisions of the Wakf Act and perpetuation of corruption and lack of accountability."

19.6.2 Further, regarding the present status of framing of waqf rules, the Ministry has stated that many State Governments have not framed the Waqf rules *viz.*, Dadra & Nagar Haveli, Delhi, Jammu & Kashmir, Jharkhand, Lakshadweep, Madhya Pradesh and Uttar Pradesh.

19.6.3 On being asked regarding the particular recommendation of Joint Parliamentary Committee of 2008 which contextualised the amendment in this section, the Ministry provided the following extract of JPC:-

"Survey of Properties "Though the surveys were conducted after the implementation of the Wakf Act, 1954, steps were not taken to get the mutations / making entry in the revenue records of all the properties done."

19.6.4 The Committee observed that though the surveys were conducted after the implementation of the Waqf Act 1954, steps were not taken to get the mutations making entry in the revenue records of all the properties done. However, in Section 37 sub-clause 3, the amendment seeks to give public notice of ninety days, in two daily newspapers and opportunity of being heard before deciding mutation in the land records, in accordance with revenue laws in force. The Committee seeks to know whether the same will actually further delay the mutation to which the Ministry replied as under:-

"Issuing a public notice before the mutation of properties as Waqf ensures transparency, accountability, and protection of individual rights. This step allows rightful property owners and stakeholders to raise objections or provide evidence, upholding the principles of natural justice and preventing wrongful classification.

It also aims to provide opportunity to affected parties to be informed and heard before any changes are made to land records involving waqf properties."

19.6.5 Before deciding mutation in the land records, in accordance with revenue laws in force, the land record office shall give public notice of ninety days, in two daily newspapers and opportunity of being heard. The Committee sought to know the type of newspapers- local newspaper or newspapers available in villages or newspapers available in States or newspapers available in Hindi language, Urdu language, or English language:-

"Sec 37(3) of the Waqf Amendment Bill, 2024 "before deciding mutation in the land records, in accordance with revenue laws in force, shall give public notice of ninety days, in two daily newspapers circulating in the localities of such area of which one shall be in the regional language and give the affected persons an opportunity of being heard"."

19.6.6 Clause 19 of the Bill seeks to modify Section 37 of the Act to the extent that the Board shall maintain a register of auquaf in such as prescribed by the Central Government. On seeking to know whether it violates the Article 26 of the Constitution, the Ministry replied as under:-

"The Board shall maintain register of auqaf in such manner as prescribed by the Central Government. Since the details of auqaf will now be uploaded on the portal and database as per Sec 3B(1) and (2) and the rules thereof will be made by Central Government under Section 108B. Issuing a public notice before the mutation of properties as Waqf ensures transparency, accountability, and protection of individual rights. This step allows rightful property owners and stakeholders to raise objections or provide evidence, upholding the principles of natural justice and preventing wrongful classification. It also aims to provide opportunity to affected parties to be informed and heard before any changes are made to land records involving waqf properties. Article 26 provides that every religious denomination or section has the right to establish and maintain institutions for religious and charitable purposes, manage its own religious affairs, own and acquire property, and administer that property in accordance with the law, all subject to public order, morality and health. Henceforth, the provision under section 37 focuses on registration of waqf as well as on the governance and accountability and not on the religious affairs thereby respecting Article 26 of the Constitution of India."

19.6.7 As per the data given on state-wise total number of waqf properties vis-a-vis total number of mutated waqf properties, apart from Puducherry, no state has completed the mutation of land records of waqf properties. In fact, most of the states have less than 50% of the properties mutated. As per the amendment of Section 37(3), "before deciding mutation in the land records, in accordance with revenue laws in force, shall give a public notice of 90 days...." The Committee sought to know as to whether this amendment will be applicable to all the above properties which have been declared waqf before the enactment of proposed Bill but have not been mutated in land records. The Ministry replied as under:-

"Issuing a public notice before the mutation of properties as Waqf ensures transparency, accountability, and protection of individual rights. This step allows rightful property owners and stakeholders to raise objections or provide evidence, upholding the principles of natural justice and preventing wrongful classification. It also aims to provide opportunity to affected parties to be informed and heard before any changes are made to land records involving waqf properties."

Observations/Recommendations of the Committee

19.7 The Committee, after careful consideration of submissions of various stakeholders and the replies submitted by the Ministry of Minority Affairs, are of the opinion that the proposed amendment for Central Government's prescribed particulars for register of auqaf shall ensure consistent record-keeping across States. Further, public notice in the local newspaper provisions for land record mutations as per revenues laws ensures the right to be heard, transparency, accountability, and protection of individual rights. This step will also allow rightful property owners and stakeholders to raise objections or provide evidence, upholding the principles of natural justice and preventing wrongful classification. It also aims to provide opportunity to affected parties to be informed and heard before any changes are made to land records involving waqf properties. Hence, the amendment, is accepted as it is.

CLAUSE-20

20. The Clause 20 of the Bill proposes to amend the Section 40 of the Principal Act.

Relevant provisions of the Principal Act:

- 20.1 Existing provisions of Section 40 are as under:
- "Decision if a property is waqf property.—(1) The Board may itself collect information regarding any property which it has reason to believe to be waqf property and if any question arises whether a particular property is waqf property or not or whether a waqf is a Sunni waqf or a Shia waqf, it may, after making such inquiry as it may deem fit, decide the question.
- (2) The decision of the Board on a question under sub-section (1) shall, unless revoked or modified by the Tribunal, be final.
- (3) Where the Board has any reason to believe that any property of any trust or society registered in pursuance of the Indian Trusts Act, 1882 (2 of 1882) or under the Societies Registration Act, 1860 (21 of 1860) or under any other Act, is waqf property, the Board may notwithstanding anything contained in such Act, hold an inquiry in regard to such property and if after such inquiry the Board is satisfied that such property is waqf property, call upon the trust or society, as the case may be, either to register such property under this Act as waqf property or show cause why such property should not be so registered:

Provided that in all such cases, notice of the action proposed to be taken under this subsection shall be given to the authority by whom the trust or society had been registered.

(4) The Board shall, after duly considering such cause as may be shown in pursuance of notice issued under sub-section (3), pass such orders as it may think fit and the order so made by the Board, shall be final, unless it is revoked or modified by a Tribunal."

Provisions Proposed in Amendment Bill

20.2 Clause 20 of the Amending Bill provides:

"Section 40 of the principal Act shall be omitted."

Justification/explanation given by the Ministry of Minority Affairs

20.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Clause 20 of the Bill seeks to omit Section 40 of the Principal Act to rationalize the powers of the Board to ensure that Wakf are declared after following due process as per the provisions of the Act."

Gist of submissions by various Waqf Boards:

- 20.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Gujarat Waqf Board:- This amendment shall hamper the rights and power of Board.
- (ii) Madhya Pradesh Waqf Board:- By adding the phrase 'if the Board has complete legal documents of ownership of that property', all the problems arising due to this section will be eliminated.
- (iii) Maharashtra Waqf Board:- A mechanism of ascertaining whether a property is a Waqf property or not by the Board brings in place a two-tier process in the Act, which ensures better administration of the Waqf properties. Section 40 of the Wakf Act is a provision which corresponds to Section 27 of the earlier Act of 1954, makes proceedings of a Board, a quasijudicial proceeding as in the said proceedings an inquiry is to be conducted by the Board to find out whether the property of the Trust is to be treated as the property of the Wakfs. The powers under Section 40 of the Act must be read as conferring authority with the Wakf Board which must certainly prevail in regard to the matters which are provided for therein.

Even Hon'ble Supreme Court in the case of Maharashtra State Board of Wakfs v. Shaikh Yusuf Bhai Chawla has noted as under "Section 40 provides for another important function of the Board".

This proposed omission gravely affects functioning of the Tribunals and increases their workload, which Tribunals are already overburdened with.

- (iv) Tamil Nadu Waqf Board:- It is submitted that the proposed omission of Section 40 lacks reasoning and rationale as the Board being the authority vested with powers under Section 32 has every right and authority to render its decision with respect to the nature of the property.
- (v) Andhra Pradesh Waqf Board:- Then if some Waqf has been concealed by vested interests, it is questionable who shall collect this information. In any case the decision of Waqf Board was not final. It was subject to scrutiny by Tribunal and even State government who are required to

notify these Waqfs in official gazette and the aggrieved party has another opportunity to challenge the same within the prescribed period.

(vi) Karnataka Waqf Board:- The proposed amendment intends to deprive the respective Boards of Auqaf of the right to enquire into any waqf run under the pretext of trust or society or being carried on in a clandestine manner.

This amendment is an affront to the religious autonomy guaranteed under Article 25 &26 of the Constitution of India.

- (vii) Kerala Waqf Board:- There is a prescribed procedure for arriving at a decision whether or not a property is a waqf property, after making a detailed inquiry by the Board. Such a decision of the Board is not final and can be reviewed by the Tribunal. Since the decision of the Board on this behalf is taken through the collective wisdom after effective inquiry contemplated in that section. Similarly, as per sub-section (3), if any waqf property is involved in any property of a Trust or Society, registered under any law for the time being in force, the Board is competent to conduct an inquiry for the purpose of registering it as a waqf property. Now it is proposed to omit section 40 which is detrimental to the interest of waqf property and therefore it is totally uncalled for. Similarly, it will lead to a series of litigations in future and may even affect the pending litigations.
- (viii) Rajasthan Waqf Board:- Removing section 40 is a violation of Article 25 and 26 of the Constitution because Article 25 and 26 give every religious community the right to investigate and decide about their properties. Section 40 gives a complete procedure for the Board to decide on the disposal of any property. The procedure of section 40 does not give arbitrary power to the Waqf Board, rather the order is issued by the Board by issuing information, publishing information and providing an opportunity of hearing under the legal process. And a provision has also been made for the aggrieved person to take action against the order of the Board in the court of Waqf Tribunal.
- (ix) Uttar Pradesh(Sunni) Waqf Board:- The provision must be retained with a modification to the effect that instead of deciding the question if a particular property is a waqf property or

whether a waqf is a Sunni waqf or a Shia waqf the Board may refer the same to the Tribunal or to the Civil Court having jurisdiction over the property in question.

(x) Telangana State Wakf Board:- It is a fact that any owner having rightful title and ownership of any property can create Waqf and the registration and maintenance of such waqf property shall remain under the supervision of the Waqf Board. It is settled law that the quasijudicial authorities like Collector cannot decide the title of immovable property. The Waqf Act provides wide scope for remedies to be challenged before the Waqf Tribunal in case of wrongful declaration of property as Waqf. When the mechanism for deciding the title is very much available in the present Act, omitting Sec. 40 from the principal Act is irrelevant.

Similar powers of declaring any property of Hindu Endowment is provided under Section 43 of the Charitable and Hindu Religious institutions and endowments Act, 1987, the Assistant Commissioner of Endowment is empowered to declare any undisputed properties as endowed property and notify accordingly. Therefore, it appears from the Amendment Bill, the Central Government is taking divisive steps in respect of two different endowment properties for Muslim and Hindu endowment.

(xiii) Haryana Waqf Board:- The proposed amendment for deletion of Section 40 will not be beneficial. It is not correct that the Waqf Board may declare any property as Waqf property. As per Section 40, the Board has power to collect information/revenue/MC records, etc. regarding any property which it has reason to believe that the same is Waqf property and after making enquiry as per procedure provided by the Waqf Rules made by the State Government, if the Board is satisfied that the said property is Waqf property, the Board may register the same in Waqf Properties Register. However, the aggrieved person may challenge the order of the Board before the Waqf Tribunal which is constituted by the State Government and having power of Civil Court. It is not correct to say that the order of the Waqf Tribunal is final and is not challengeable. The aggrieved person may file Revision Petition before the Hon'ble High Court against the order of the Waqf Tribunal and thereafter the order of the High Court may be challenged before the Hon'ble Supreme Court of India by filing SLP or CWP.

- (xiv) Meghalaya Waqf Board:- The power as given under Section 40 should remain with the Board as far as enquiry and determination is concerned for the Board to be effective in management of the Waqf Property.
- (xv) West Bengal Waqf Board:- Proposed amendment will encourage people to suppress the character of waqf. Even if Waqf is created by a registered deed and after execution of deed, the Waqif dies, in-coming Mutawalli may not disclose the provisions of the Deed and suppressing everything get his name recorded in Revenue Record. Checkes and Balances should have been provided instead of deleting Section 40 altogether. If a waqf is created by registered deed, the registration office should inform the revenue authority and on such information, revenue records be corrected incorporating name of waqf estate and the mutawalli or the Board of waqf.
- (xvi) Bihar Shia Waqf Board and Bihar Sunni Waqf Board:- The omission is against the protection of Waqf as it limits the power of the Waqf Board regarding any property which it has reason to believe to be a Waqf property or not. Hon'ble Supreme Court in Civil Appeal No. 10770 of 2016 analogous with other Civil Appeals justified that legal imposrt of Section 40 and upheld its sanctity as Waqf Board can determine the nature of property as Waqf only after conducting enquiry as prescribed.

The Hon'ble High Court, Patna in CWJC No. 4708 of 2015 passed an order dated 09.09.2015 given opinion that Waqf Board considering an enquiry regarding the inclusion of the Yateem Khana as a Waqf Property and take decision.

(xvii) Tripura Waqf Board:- The Board has no issues.

Important suggestions/comments by various stakeholders and experts:

- 20.5 Important suggestions/comments received from various stakeholders and experts is summarised as under:
 - i. Procedure to declare a waqf property is prescribed under Section 40 of the Act and the Hon'ble Supreme Court in various judgements have defined the procedure to declare any property as a waqf property and board has to verify documents such as Sanad, Muntakhab, Khasra Patr, Pahni Patrak, Inam Patrak and after perusing all the documents and after due enquiry the Board declares any property as waqf.

- ii. There is a perceived lack of clarity in how Waqf properties are identified and managed, with concerns that Section 40 does not provide enough power for adequate protection of these properties. Waqf properties are often left in dispute, with orders for possession by Collectors not being executed. There is a concern that properties not clearly defined as Waqf in records are being rejected by tribunals or courts.
- iii. Seeks to do away role of the Waqf Board in deciding whether a property is waqf or not.
- iv. JPC on Waqf 2007 and Justice Sachar Committee had reported that large number of Waqf properties are under encroachment. But, in the Bill of 2024 it is proposed to deny to the state waqf board the right to identify a waqf property which are under encroachment and to take action for its retrieval. The proposal is pernicious and needs to be rejected.
- v. The notion that Waqf Board has misused this provision or shall misuse this provision is subject to judicial scrutiny by the Tribunal and thereafter the higher Courts. There are many such instances where statutorily constituted Boards take such decisions. The Waqf Board is being selectively targeted in this regard just to arbitrarily authorize the Collector to use his powers to make any property; a non-waqf property. The Collectors powers shall also be amenable to selective silence or inaction in case the Waqf Property requires to be identified and notified. The said omission of Section 40 of the Waqf Act, 1995 is concerned, the said omission is proposed without appreciating that it is impossible for the Survey Commissioner or the State Waqf Boards to know about all the Waqfs, especially for the Waqf Alal Aulad, which are kept hidden by the beneficiaries and are used as personal property.
- vi. The properties settled by the creator of the Waqf Alal Aulad are not the properties with visible signs of religious properties. Largely, the Waqf Alal Aulad properties are shops, godown and houses, earning rent at the time of their settling by the waqif as a Waqf Alal Aulad. There are instances where the beneficiaries or the manager of the Waqf Al Aulad transfer the properties belonging to such waqf. The State Waqf Board comes to know about such waqfs when any disputes arises between the tenants-landlord or vendor-vendee or when a good Samaritan reports about such a waqf the State Waqf Board. Thereafter, the State Waqf Board, on the strength of its powers under Section 40 of the Waqf Act,1995, takes step to enter such waqf into the register of Waqfs, as the State Waqf

Boards are the custodians of all the Waqf and Waqf Properties, and takes steps to protect such property. However, if the provision contained under Section 40 of the Waqf Act, 1995 is omitted, that will be against the very object of the Waqf Act, 1995, which is better administration of Auqaf and for matters connected therewith or incidental thereto. Omission will be a windfall for those dishonest persons who have concealed the waqf from the State Waqf Boards.

- vii. No reason for omitting Section 40 since the Board acts under the Ministry of Minority Affairs and any such decision can easily b tested by any Court of Law,i.e., The Tribunal, High Court or Supreme Court.
- Section 40 is arbitrary and unconstitutional as it gives sweeping powers to Waqf Board to viii. declare any property as waqf notwithstanding anything contained under any other Act including the Trust Act, 1882 and the Societies Registration Act, 1860. Such unbridled power conferred upon Waqf Board is unprecedented and unconstitutional because it gives an overriding power to a religious entity over Secular institutions like Trusts and Societies without any rationale. Waqf Board is a body of Muslims alone and it has been given power to decide as to whether any property is a genuine and legitimate Waqf property or not and even it can suo-motu decide whether any property belongs to trust or society is a Waqf property. No safeguard has been given to persons whose property would be subjected to inquiry by the Waqf board. They have no occasion or opportunity to know about the decision, if any, passed by the Waqf Board under Section-40, which violates the natural justice principle of Audi alteram partem. Whether the property owned by trust, society, mutt and non-Muslims is a Waqf property, must be decided by the Civil Court only. The power given to the Waqf Board under Section-40 is arbitrary and against the principle of natural justice and fair play i.e. Nemo Judex In Causa Sua. A person interested in a matter cannot be invested with the power to decide any question involving the interest of an adversary party. Thus, manifestly arbitrary, irrational and unconstitutional.
- ix. Section 40 of the original Waqf Act provided a mechanism for determining whether a property is Waqf based on historical use, community recognition, and religious significance. Deleting this section removes the formal procedure for identifying properties

as Waqf, which could lead to disputes over the status of properties. Deleting this section diminishes the authority of the Waqf Boards, potentially leading to external interference and a reduction in the autonomy of Waqf governance.

- x. The proposed omission of Sections 40 raises significant concerns. The powers granted to the Waqf Board to inquire about Waqf properties are similar to those conferred upon authorities managing other endowments, such as the Karnataka and Tamil Nadu Hindu Endowment Acts. The Supreme Court of India has affirmed the validity of the Waqf Board's powers under Section 40 in the case of Maharashtra State Board of Waqfs versus Shaikh Yusuf Bhai Chawla, confirming that the Board's authority is well-founded.
- xi. Due to this provision, persons who purchase the property through registered sale deeds had to again face the rigmarole of proving the ownership in waqf proceedings. Many a times without any documentary evidence of dedication and ownership, claims are made over huge tracts of land. As such deletion of Section 40 is long overdue.

Examination by the Committee

20.6.1 The representatives of Ministry of Housing & Urban Affairs while appearing before the Committee on 05.09.2024 have stated that the proposed amendments like Section 5(2), Section 5(3), Sections 3(C) in Waqf (Amendment) Bill, 2024 and omission of Section 40 of The Wakf Act 1995 would have a salutary effect in managing public properties. The title dispute arising out of overlapping jurisdiction has adversely impacted the ability of public authorities to manage public properties which is not in public interest. Clearing the encroachments from land vested with the Government results in avoidable public expenditure. Thus, the proposed amendments to Section 5 and introduction of Sections 3(C) in and omission of Section 40 of the Waqf Act 1995 in the proposed the Waqf (Amendment) Bill, 2024 will help in proper management and protection of land vested with the Government. Therefore, this Ministry supports the proposed amendments. Further, the title of properties, both public and waqf would therefore become more stable, and will be strengthened.

20.6.2 The Committee while observing that the Supreme Court has upheld the legality of Section 40 in Sheikh Yusuf Bhai matter sought to know the reasons of the omission of this

Section in the Amendment Bill, Further, the Committee also sought the data on cases of misutilization or abuse of Section 40 by a CEO in last five years and cases of declaration of waqf property under Section 40 before the Tribunal in the High Court/Supreme Court. The Ministry replied as under:-

"As per information out of 30 States/UTs, data was given only by 8 States where 515 properties have been declared as waqf under Section 40. The Ministry is still in process for obtaining details of cases challenged in the Court. 7 States have reported 8 court cases (in High Court/Supreme Court) concerning the declaration of waqf properties under Section 40 of the Waqf Act (1995, amended in 2013). In all these cases, the courts have emphasized that the Waqf Board must conduct a thorough inquiry and provide affected parties a fair opportunity to be heard before declaring any property as waqf.

The Himachal Pradesh High Court has ruled that declaring a property as waqf without proper inquiry and a fair hearing violates due process and is unsustainable. Therefore, the notification of waqf properties without proper procedure under Section 40 is considered bad and unsustainable in law.

Uttarakhand had reported 1 case, and Maharashtra has reported 03 and 01 case pending in Tribunal and High Court respectively for Sec 40.

Section 40 allowed the Waqf Board to declare properties as waqf based on collected information by itself, regarding any property which it has reason to believe to be waqf property. The omission of this section rationalizes the Board's powers. Now, the Board can still claim properties as waqf but follow due process as outlined in the Act.

Under Section 3(r) of the Waqf Act (amended in 2013), waqf is defined as "a permanent dedication by any person, of any movable or immovable property for purposes recognized by Muslim law as pious, religious, or charitable and includes...." Section 39(3) further allows the Board to approach a Tribunal to recover properties being used for religious or charitable purposes. Therefore, the omission of Section 40 does not impact the Waqf Board's ability to claim waqf properties through proper legal channels."

Observations/Recommendations of the Committee

20.7 The Committee, after thorough deliberation with various stakeholders and considering the replies submitted by the Ministry of Minority Affairs, are of the view that omission of Section 40 of the Principal Act will be essential to rationalize the powers of the Board to ensure that waqf are declared after following due process as per the provisions of the Act. Hence, the amendment, is accepted as it is.

CLAUSE-21

21. The Clause 21 of the Bill proposes to amend the Section 46 of the Principal Act.

Relevant provisions of the Principal Act:

21.1 Existing provisions of Section 46 are as under:

"Submission of accounts of auqaf-(1) Every mutawalli shall keep regular accounts.

(2) Before the 1st day of July next, following the date on which the application referred to in section 36 has been made and thereafter before the 1st day of July in every year, every mutawalli of a waqf shall prepare and furnish to the Board a full and true statement of accounts, in such form and containing such particulars as may be provided by regulations by the Board, of all moneys received or expended by the mutawalli on behalf of the waqf during the period of twelve months ending on the 31st day of March, or, as the case may be, during that portion of the said period during which the provisions of this Act, have been applicable to the waqf:

Provided that the date on which the annual accounts are to be closed may be varied at the discretion of the Board."

Provisions Proposed in the Amendment Bill

- 21.2 In Section 46 of the principal Act, in sub-section (2),-
 - (a) for the word "July", at both the places where it occurs, the word "October" shall be substituted;
 - (b) for the words "in such form and containing such particulars as may be provided by regulations by the Board of all moneys received", the words "in such form and manner and containing such particulars as may be prescribed by the Central Government, of all moneys received from any source" shall be substituted.

Justification/explanation given by the Ministry of Minority Affairs

21.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Clause 21 of the Bill seeks to change the deadline for submitting Waqf accounts from July to October, allowing more time for accurate reporting. Mutawalli will prepare true statement of accounts of auqaf, in such form and manner and containing such particulars as may be prescribed by the Central Government, of all moneys received from any source.

This will help in ensuring transparency in the financial management of Waqf."

Gist of submissions by various Waqf Boards:

- 21.4 A gist of submissions/objections made by various Waqf Boards of States/UTs is given as under:
- (i)Andhra Pradesh Waqf Board:- Amendment regarding "prescribed by central government" found objectionable especially when there is already a provision in the act for central/state government to issue direction to board with regard to policy matter. This amendment shows the intention of the government to control day to day functioning of the Board.
- (ii) Karnataka Waqf Board:- The proposed amendment is an attempt to snatch the power of the Boards as well as the respective State Governments and only empowers the Central Government. Hence, needs to be rejected.
- (iii) Rajasthan Waqf Board:- In sub-section 2 of Section 46, giving compensation to the Central Government instead of the Board for regulation is against Articles 25 and 26 of the Constitution.
- **(iv) Telangana State Wakf Board:-** Interference by the Central Government affects the autonomy of Waqf and the concept of federalism.
- (v) West Bengal Waqf Board:- Attempt in the bill to take away powers from the states, is opposed to our federal structure. It is directly contrary to seventh schedule of the constitution. An attempt to encroach upon an area which is the absolute domain of the State Government.
- (vi) Bihar Shia Waqf Board and Bihar Sunni Waqf Board:- The proposal should be dropped and the Board shall follow its rules/regulation as framed by the State under the mandate of the Act, 1995 itself.
- (vii) Tripura Waqf Board:- The Board has no issues.

Important suggestions/comments by various stakeholders and experts:

21.5 Important suggestions/comments received from various stakeholders and experts is summarised as under:

- i. Clause 21 seeks to replace the Regulations of the Board by the Rules of the Central Government in the matter of submission of accounts. This will considerably erode the authority of the Board.
- ii. The amendment to Section 46 is again interference in management of religious affairs.

Observations/Recommendations of the Committee

21.6 The Committee, after thorough discussions with various stakeholders and careful considerations of the replies submitted by the Ministry of Minority Affairs, are of the opinion that the change of deadline for submitting Waqf accounts from July to October, shall allow more time for accurate reporting. Further, Mutawalli will prepare true statement of accounts of auqaf, in such form and manner and containing such particulars as may be prescribed by the Central Government, of all moneys received from any source which will help in ensuring transparency in the financial management of Waqf. Hence, the amendment, is accepted as it is.

CLAUSE-22

22. The Clause 22 of the Bill proposes to amend the Section 47 of the Principal Act.

Relevant provisions of the Principal Act:

- 22.1 Existing provisions of Section 47 are as under:
- "Audit of accounts of auquaf—(1) The accounts of auquaf submitted to the Board under section 46 shall be audited and examined in the following manner, namely:—
- (a) in the case of a waqf having no income or a net annual income not exceeding fifty thousand rupees, the submission of a statement of accounts shall be a sufficient compliance with the provisions of section 46 and the accounts of two per cent. of such auqaf shall be audited annually by an auditor appointed by the Board;
- (b) the accounts of the waqf having net annual income exceeding fifty thousand rupees shall be audited annually, or at such other intervals as may be prescribed, by an auditor appointed by the Board from out of the panel of auditors prepared by the State Government and while drawing up such panel of auditors, the State Government shall specify the scale of remuneration of auditors;
- (c) the State Government may, under intimation to the Board, at any time cause the account of any waqf audited by the State Examiner of Local Funds or by any other officer designated for that purpose by that State Government.
- (2) The auditor shall submit his report to the Board and the report of the auditor shall among other things, specify all cases of irregular, illegal or improper expenditure or of failure to recover money or other property caused by neglect or misconduct and any other matter which the auditor considers it necessary to report; and the report shall also contain the name of any person who, in the opinion of the auditor, is responsible for such expenditure or failure and the auditor shall in every such case certify the amount of such expenditure or loss as due from such person.
- (3) The cost of the audit of the accounts of a waqf shall be met from the funds of that waqf:

Provided that the remuneration of the auditors appointed from out of the panel drawn by the State Government in relation to auqaf having a net annual income of more than fifty thousand rupees shall be paid in accordance with the scale of remuneration specified by the State Government under clause (c) of sub-section (1):

Provided further that where the audit of the accounts of any waqf is made by the State Examiner of Local Funds or any other officer designated by the State Government in this behalf, the cost of such audit shall not exceed one and a half per cent. of the net annual income of such waqf and such costs shall be met from the funds of the auqaf concerned."

Provisions Proposed in the Amendment Bill

- 22.2 In section 47 of the principal Act,—
 - (a) in sub-section (1),—
 - (i) in clause (a),—
 - (A) for the words "fifty thousand rupees", the words "one lakh rupees" shall be substituted:
 - (B) after the words "appointed by the Board", the following shall be inserted, namely:—

"from out of the panel of auditors prepared by the State Government:

Provided that the State Government shall, while preparing such panel of auditors, specify the remuneration to be paid to such auditors;";

- (ii) for clause (b), the following clause shall be substituted, namely:—
 - "(b) the accounts of the waqf having net annual income exceeding one lakh rupees shall be audited annually, by an auditor appointed by the Board from out of the panel of auditors as specified in clause (a);";
- (iii) in clause (c), the following proviso shall be inserted, namely:—

"Provided that the Central Government may, by order, direct the audit of any waqf at any time by an auditor appointed by the Comptroller and Auditor-General of India, or by any officer designated by the Central Government for that purpose.";

- (b) after sub-section (2), the following sub-section shall be inserted, namely:—
 - "(2A) On receipt of the report under sub-section (2), the Board shall publish the audit report in such manner as may be prescribed by the Central Government.";
- (c) in sub-section (3), both the provisos shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

22.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Clause 22 of the Bill seeks to ensures that Waqf properties with significant incomes are audited for accountability, and to make Mutawallis more accountable, audit of the Waqf can be done through CAG panelled auditor or by any officer designated by the Central Government.

Further, earlier there was no such provision for publishing audit report. With this amendment, better transparency will be there in monitoring audit report."

Gist of submissions by various Waqf Boards:

- 22.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Andhra Pradesh Waqf Board:- Raising income limit for submission of account may not be objectionable. Audit by an auditor from the panel maintained by State Government may not be objectionable. Audit by independent auditors from the panel prepared by State Government is desirable. However, criterion for selection of such Waqf whose annual income exceeding one lakh rupees should be specified otherwise it will amount to witch-hunting and can be used for settling scores. Publication of such report as mentioned under sub-clause "(iii)b" may be desirable. Omission of the provision in sub section(3) will put unnecessary financial burden on the particular Waqf as the expenditure can be unlimited.
- (ii) Karnataka Waqf Board:- The proposed amendment is unnecessary and creates roadblocks in the audit of waqf institution whereby the respective Boards of Auqaf will lose its control over the waqf institutions. Hence, the proposed amendment is rejected.
- (iii) Kerala Waqf Board:- As per the proposed amendment, the income limit is enhanced from fifty thousand rupees to one lakh rupees and in the case of such *auqaf*, it is proposed that audit has to be conducted by auditors appointed from the panel of auditors prepared by the State Government. Thus by the amendment, the audit set up has been changed thoroughly.

It is proposed to provide for the conduct audit by C&AG or by an officer designated by the Central Government, if the Central Government so orders. As per Article 149 of the Constitution, C&AG is expected to conduct audit on the accounts of the Union and the State and also of any other authority or body as may be prescribed by or under any other law made by the Parliament. As far as *waqf* institutions are concerned, they are not receiving any money by way of grants, etc. from the Central Government and therefore, the legal necessity for C&AG Audit may be revisited.

Further, as per the proposed sub-section (2A), it is provided that the Board shall publish audit report in a manner prescribed by Rules of the Central Government. The preparation of audit

and submission of audit reports, etc. are matters already covered by State Rules and therefore, there is no legal necessity for a Central Rule in this behalf.

It is also proposed to omit both the provisos of sub-section (3). By the omission of such a provision, it will be detrimental to the interest of State Exchequer.

- (iv) Rajasthan Waqf Board:- The amendment of section 47 is against the powers given to the Board by the Waqf Act 1995. The Waqf Board itself is an autonomous body and the Board has the legal right to get its Waqf properties audited and the expenses of the audit are borne by the Board. Removing sub-section 3 of section 47 is not justified in any way. This provision is necessary in the Act to keep the Waqf Act and its audit effective.
- (v) Telangana State Wakf Board:- Interference by the Central Government affects the autonomy of Waqf and the concept of federalism.
- (xiv) Bihar Shia Waqf Board and Bihar Sunni Waqf Board:- The amendment proposes to make the Waqf Board subservient to the Government which violates Articles 25,26,29 of the Constitution.
- (xv) Tripura Waqf Board:- The Board has no issues.

Important suggestions/comments by various stakeholders and experts:

- 22.5 Important suggestions/comments received from various stakeholders and experts is summarised as under:
- vii. The proposed amendment grants power to Central Government to audit any waqf institution to be audited by CAG which will damage the autonomy and financial freedom of the waqf institutions.
- viii. It will be impossible for the waqf institution to run their programs without fear as they will always be under the threat of any uncertain action by the Government such as raids, FIR and so on.

- ix. The proposed Bill gives the government sweeping control over the financial management of Waqf properties. This threatens to divert funds from their intended charitable purposes. Clause 22 seeks to give right to Central Government to direct audit of a waqf. This is also interference in the working of the Board.
- x. This proposal is unreasonably repressive and injurious to the interests of the Waqfs and needs to be dropped.
- xi. Audit of Waqf Board property should be done by the officials of CAG Department only.
- xii. A yearly or regular audit should be conducted by the Comptroller and Auditor General (CAG) which will help tackle widespread mismanagement and corruption that have plagued waqf institutions across various states so that the funds generated are utilized for the intended charitable purposes, benefiting the community at large.
- xiii. This is encroachment on the autonomy of Waqf boards, which raises concerns about the politicization of religious institutions. The power to audit could be misused for political purposes, allowing the government to interfere in the management of Waqf properties.

Examination by the Committee

- 22.6.1 On being asked regarding the particular recommendation of Sachar Committee which contextualised the amendment in this section, the Ministry provided the following extract of Sachar Committee recommendations:-
 - "4. Maintenance of Accounts: It is recommended that all the Wakfs are compulsorily brought under the scheme of 'financial audit'."
 - "Presently, the audit of the accounts of Auqaf as per Section 47 (1) (a) of the Waqf Act 1995 was audited by panel of auditors prepared by the State Government."
 - "In the proposed amendment, proviso to Section 47 (1) (c) of the Waqf Act 1995 has been proposed to be inserted empowering the Central Government also to direct the audit of any Waqf at any time by an auditor appointed by the Comptroller and Auditor General of India, or by any Officer designated by the Central Government for that purpose.

Moreover, it has been provided u/s 47(1)(b) the accounts of the waqf having net annual income exceeding Rs 50,000 (which has now been raised to Rs1,00,000 in the bill) shall be audited annually, by an auditor appointed by the Board from out of the panel of auditors as specified in clause (a) of Sec 47."

22.6.2 The amendment proposes that the Central Government may, by order, direct the audit of any waqf at any time by an auditor appointed by the Comptroller and Auditor-General of India, or by any officer designated by the Central Government for that purpose. In this regard, the Committee sought to know the reasons as to why the power from the State Government has been taken away and whether this interference by the Centre hits the federal structure:-

"Amendment in Sec 47(1) is introduced to ensure financial probity in the management of waqf.

It has been provided u/s 47(1)(a) the accounts of the waqf having no income or a net annual income not exceeding Rs 50,000 (which has now been raised to Rs 1,00,000 in the bill) shall be audited annually, by an auditor appointed by the Board. (Out of the panel of auditors prepared by the State Government.)

The accounts of 2% of such augaf shall be audited annually.

U/S 47(1)(b) the accounts of the waqf having net annual income exceeding Rs 50,000 (which has now been raised to Rs 1,00,000 in the bill) shall be audited annually, by an auditor appointed by the Board from out of the panel of auditors prepared by the State Government.

Proviso u/s 47 (1) (c) of the Waqf Act 1995 has been proposed to be inserted empowering the Central Government also to direct the audit of any Waqf at any time by an auditor appointed by the Comptroller and Auditor General of India, or by any Officer designated by the Central Government for that purpose.

The Waqf (Amendment) Bill 2024 does not disturb the federal structure as the bill is being framed under the Entry 28 of the Concurrent List which empowers the Central Government to make legislation on "Charities and charitable institutions, charitable and religious endowments and religious institutions.

Sec 96 of the Waqf Act 1995 clearly mentions power of Central Government to regulate secular activities of auquaf in relation to the functioning of Central Waqf Council and State Waqf Boards. "Secular activities" shall include social, economic, educational and other welfare activities.

The Waqf Boards have been given sufficient power to manage the waqf properties such as:

- a) registration of waqf property
- b) to maintain a record containing information relating to the origin, income, object and beneficiaries of every (waqf).
- c) to ensure that the income and other property of auquaf are applied to the objects and for the purposes for which such auquaf were intended or created
- d) to give directions for the administration of auqaf
- e) to settle schemes of management for a waqf
- f) to recover lost properties
- g) to institute and defend suits and proceedings relating to augaf
- h) it has also provided powers to regulate the functioning of Mutawalli also increase the financial viability of waqf property.

Further, the State Government has been given various functions to help and facilitate better management of waqf property by the Waqf Boards such as:

- State governments can empower the waqf boards through timely completion of the survey under sec 4 of the Act and publication of the list of auquaf and helping in the process of deciding mutation in the land records.
- Constitution and reconstitution of the waqf boards in time as envisaged in the Act.
- Appointment of Chief Executive Officer and other employees of the board for carrying out the functions of the waqf boards.
- State Governments to facilitate audit of all the accounts of the augaf as per mandate.
- Constitution of the tribunal and filling up of the vacant posts in the tribunal.

Timely drafting of rules as prescribed under the Act by the Central Government and the State Government will ensure proper administration of augaf.

The Central Government and State Government only regulate under the provisions of the Act, when there are reports of mismanagement of waqf administration.

The Waqf (Amendment) Bill 2024, provided detailed provisions for the functions to be carried out by the Central, State government and Waqf Boards."

22.6.3 The Committee sought to know the reasons why CAG has been given the power to audit Waqf properties. The Ministry replied as under:-

"Audit by CAG is not mandatory and neither annually, it is an enabling provision for making the mutawallis more accountable. Further, in order to protect public interest enabling provision of audit by CAG has been made in the amendment."

22.6.4 Audit Report is must for Waqf Boards with an income of one lakh rupees rather than fifty thousand rupees. In the rules of Company Law Boards, Trusts, Societies, whether there is profit or loss, audit report is still submitted. The Committee sought to know the reasons for putting

income cap on the audit and the reasons as to why the Waqf Boards are not asked to do the audit and submit the report:-

"It has been provided u/s 47(1)(a) the accounts of the waqf having no income or a net annual income not exceeding Rs 50,000 (which has now been raised to Rs 1,00,000 in the bill) shall be audited annually, by an auditor appointed by the Board. (Out of the panel of auditors prepared by the State Government.)

The accounts of 2% of such augaf shall be audited annually.

As there are 8.72 lakhs waqf properties spread all across India.

For effective monitoring and auditing this ceiling has been retained with slight changes. (Rs. 50,000 to Rs. 1,00,000)"

Observations/Recommendations of the Committee

22.7 The Committee, after thorough deliberations with various stakeholders and carefully considering the replies submitted by the Ministry of Minority Affairs, are of the view that this amendment seeks to ensure that waqf properties with significant incomes are audited to improve accountability. Moreover, it will also make mutawallis more accountable. Further, the Committee noted that earlier there was no such provision for publishing audit report. With this amendment, better transparency will be there in monitoring audit report. Hence, the amendment, is accepted as it is.

CLAUSE-23

23. The Clause 23 of the Bill proposes to amend the Section 48 of the Principal Act.

Relevant provisions of the Principal Act:

- 23.1 Existing provisions of Section 48 are as under:
- "Board to pass orders on auditor's report.—(1) The Board shall examine the auditor's report, and may call for the explanation of any person in regard to any matter mentioned therein, and shall pass such orders as it thinks fit including orders for the recovery of the amount certified by the auditor under sub-section (2) of section 47.
- (2) The mutawalli or any other person aggrieved by any order made by the Board may, within thirty days of the receipt by him of the order, apply to the Tribunal to modify or set aside the order and the Tribunal may, after taking such evidence as it may think necessary, confirm or modify the order or remit the amount so certified, either in whole or in part, and may also make such order as to costs as it may think appropriate in the circumstances of the case.
- (3) No application made under sub-section (2) shall be entertained by the Tribunal unless the amount certified by the auditor under sub-section (2) of section 47 has first been deposited in the Tribunal and the Tribunal shall not have any power to stay the operation of the order made by the Board under sub-section (1).
 - (4) The order made by the Tribunal under sub-section (2) shall be final.
- (5) Every amount for the recovery of which any order has been made under sub-section (1) or sub-section (2) shall, where such amount remains unpaid, be recoverable in the manner specified in section 34 or section 35 as if the said order were an order for the recovery of any amount determined under sub-section (3) of section 35.

Provisions Proposed in Amendment Bill

- 23.2 In section 48 of the principal Act,—
 - (a) after sub-section (2), the following sub-section shall be inserted, namely:—
 "(2A) The proceedings and orders of the Board under subsection (1) shall be published in such manner as may be
 prescribed by the Central Government.";
 - (b) in sub-section (3), the words, brackets and figure "and the Tribunal shall not have any power to stay the operation of the order made by the Board under sub-section (1)" shall be omitted;
 - (c) sub-section (4) shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

23.3 The justification furnished by the Ministry for the proposed amendment is as under:

"By inclusion of this subsection 48(2A) through *Clause* 23 of the Bill, the method of publishing the proceeding and orders of the board passed on auditor's report will be prescribed by the Central Government. This ensures transparency and public access to important information.

Further, Tribunals are now permitted to stay the Board's orders on the matters related to Auditor's report, when necessary, for appropriate judicial scrutiny and mitigating miscarriage of justice.

The finality of the Tribunal's decision on the order passed by the board on audit reports of the auqaf, has been removed, allowing appeals to the High Court within a specified period of 90 days which will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes.

Moreover, Sec 48(4) is being omitted as the Tribunal order shall no longer be final and the aggrieved party can appeal before the High Court."

Gist of submissions by various Waqf Boards:

- 23.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Andhra Pradesh Waqf Board:- May not be any objection except that why manner of publication is not left to State Government. Further, orders of recovery of any amount from Mutawalli cannot be stayed by Tribunal. This is against the principles of jurisprudence. Power of stay should be a natural corollary of power to hear appeal.
- (ii) Karnataka Waqf Board:- The proposed amendment is in order to snatch powers of the respective Boards of Auqaf and vest the same with the Central Government which is contrary to the religious autonomy recognized under Article 25 and 26 of the Constitution of India. Hence, the proposed amendment is rejected.

- (iii) Maharashtra Waqf Board:- No comments with respect to proposed insertion of Section 2A in Section 48 of the Principal Act. However, w.r.t proposed amendment in Section 48(3) of the principal Act, it may be noted that this insertion will gravelly affect the powers of the Tribunal. Further, Section 48(4) of the Principal Act may be retained and not deleted for the suggestions mentioned herein above.
- (iv) Kerala Waqf Board:- It is now proposed that the proceedings and orders of the Board under sub-section (1) (on auditors' report) shall be published in such manner as may be prescribed by Rules of the Central Government. Since the matter is already covered by State Rules, there is no legal necessity for such an amendment. The finality given to the decision of Tribunal under sub-section (4) has been taken away, which is detrimental to the interest of the *Waqf* Board.
- (v) Rajasthan Waqf Board:- Section 48 makes the decision of the Wakf Tribunal final like other tribunals in the country. Section 83 (9) of the Wakf Act provides for challenging the order of the tribunal in the Hon'ble High Court.
- (vi) Telangana State Wakf Board:- Interference by the Central Government affects the autonomy of Waqf and the concept of federalism.
- (vii) West Bengal Waqf Board:- Rule making power or to make regulation must vest in State Government.
- (viii) Bihar Shia Waqf Board and Bihar Sunni Waqf Board:- With respect to Section 48(3), the amendment should be dropped and the effectiveness of the Waqf Tribunal should be maintained.
- (ix) Tripura Waqf Board:- The Board has no issues.

Important suggestions/comments by various stakeholders and experts:

23.5 Important suggestions/comments received from various stakeholders and experts is summarised as under:

- i. The insertion of sub-section (2A) allows the Central Government to prescribe how the proceedings and orders of the Waqf Board should be published. This introduces a significant level of central control over the dissemination of information related to Waqf properties and decisions. Such centralized control risks political influence and governmental interference in the transparency of Waqf board operations.
- ii. The omission of sub-section (4), which may have outlined specific accountability or record-keeping procedures for the Waqf Board, weakens the internal mechanisms for ensuring transparency and responsibility.

Observations/Recommendations of the Committee

23.6 The Committee, after thorough deliberation with various stakeholders and considering the replies submitted by the Ministry of Minority Affairs noted that through the inclusion of subsection 48(2A) *vide*Clause 23 of the Bill, the method of publishing the proceeding and orders of the board passed on auditor's report will now be prescribed by the Central Government. The Committee are of the opinion that this will ensure transparency and public access to important information.

The Committee, further, noted that the tribunals shall now be permitted to stay the Board's orders on the matters related to Auditor's report, when necessary, for appropriate judicial scrutiny and mitigating miscarriage of justice. The finality of the Tribunal's decision on the order passed by the board on audit reports of the auqaf, has been removed, allowing appeals to the High Court within a specified period of 90 days which will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes. Hence, the amendment, is accepted as it is.

CLAUSE-24

24. The Clause 24 of the Bill proposes to amend the Section 50A of the Principal Act.

Provisions of the Principal Act:

24.1 Section 50A as proposed in the Amendment Bill was not there in the Principal Act.

Provisions Proposed in Amendment Bill

- 24.2 After section 50 of the principal Act, the following section shall be inserted, namely:—
 - "50A. A person shall not be qualified for being appointed, or for continuing as, a mutawalli, if he—
 - (a) is less than twenty-one years of age;
 - (b) is found to be a person of unsound mind;
 - (c) is an undischarged insolvent;
 - (d) has been convicted of any offence and sentenced to imprisonment for not less than two years;
 - (e) has been held guilty of encroachment on any waqf property;
 - (f) has been on a previous occasion—
 - (i) removed as a mutawalli; or

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(ii) removed by an order of a competent court or Tribunal from any position of trust either for mismanagement or for corruption.".

Justification/explanation given by the Ministry of Minority Affairs

24.3 The justification furnished by the Ministry for the proposed amendment is as under: "Clause 24 of the Bill seeks to ensure that only individuals of good character can function mutawallis (managers) and holds them accountable for their actions."

Gist of submissions by various Waqf Boards:

- 24.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Andhra Pradesh Waqf Board:- Mutawalli is a private position and wakif who may not be conversant with rules cannot be prohibited from appointing a person of his choice except in case

of being minor and of unsound mind. There is no clarity in respect of rules to deal with a situation, if a convict wants to make Waqf of his property and appoints himself as first Mutawalli.

- (ii) Karnataka Waqf Board:- The proposed insertion of 50A is unnecessary,unwarranted and unfounded in the eye of law as it takes away the rights of the waqif to dedicate the property as a waqf and to administer it by nominating a person of his choice. This violates religious autonomy granted under Article 25 &26 of the Constitution of India.
- (iii) Uttar Pradesh(Sunni) Waqf Board:- There must not be an absolute bar to the appointment of somebody who has once been removed from the office of Mutawalli. The existing provision of Section 64(8) creating a bar of 5 years from the date of removal is reasonable and must be retained.
- (iv) Telengana Waqf Board:- The board accepts this amendment.
- (v) Tripura Waqf Board:- The Board has no issues.

Important suggestions/comments by various stakeholders and experts:

- 24.5 Important suggestions/comments received from various stakeholders and experts is summarised as under:
 - i. The newly inserted Section 50A enumerates various grounds for ineligibility of a Mutawalli but the same has already been mostly covered under Section 60.
- ii. There must not be an absolute bar to the appointment of somebody who has once been removed from the office of Mutawalli. The existing provision of Section 64 (8) creating a bar of 5 years from the date of removal is reasonable and must be retained.
- **iii.** The qualifications and a well-defined procedure for appointment of Mutawalli must be made in the Act.

- iv. Section 50A has been proposed to insert provisions prescribing the qualification of the Mutawalli. In the said proposed section, a Mutawalli has been proposed to be not less than 21 years of age but the maximum age has not been prescribed. If a person is more old and appointed as Mutawalli, his legal heirs can mismanage the property by taking advantage of his old age. Therefore, the maximum age is suggested to be prescribed by the Committee.
- The proposed amendment does not specify that a mutawalli must be a Muslim. This could allow individuals without a proper understanding of Islamic principles to manage Waqf properties. Allowing non-Muslims to serve as muttawallis could lead to decisions that do not align with Islamic values, resulting in the potential mismanagement of Waqf properties. The criteria for disqualification (e.g., being an undischarged insolvent or convicted of certain offenses) are important but do not sufficiently ensure that those managing Waqf properties have the necessary religious and legal knowledge. Amend Section 50A to explicitly require that all mutawallis must be practicing Muslims. This will ensure that individuals managing Waqf properties are equipped with the necessary understanding of Islamic law and principles. In addition to the current disqualification criteria, the amendment should outline specific qualifications for mutawallis, such as knowledge of Islamic jurisprudence (Sharia) and experience in managing religious properties.

Examination by the Committee

24.6.1 The Committee noted that while inserting Section 50A in the amendment Bill, nowhere the manner of appointment of Mutawalli has been enumerated and sought Ministry's comments in this regard. The Ministry replied as under:-

"Section 50A does not explicitly detail the manner of appointment of a Mutawalli. It primarily concerns the eligibility and disqualification aspects of a Mutawalli, ensuring that those who do not meet these conditions are not appointed.

Initially, Mutawalli is appointed by the Waqif. As per Section 50A, a person shall not be qualified for being appointed, or for continuing as, a mutawalli, if he:

- (a) is less than twenty-one years of age;
- (b) is found to be a person of unsound mind;
- (c) is an undischarged insolvent;
- (d) has been convicted of any offence and sentenced to imprisonment for not less than two years;
 - (e) has been held guilty of encroachment on any waqf property;
 - (f) has been on a previous occasion (i) removed as a mutawalli; or (ii) removed by an order of a competent court or Tribunal from any position of trust either for mismanagement or for corruption."

24.6.2 The newly inserted Section 50A in the Amendment Bill enumerates the grounds on which a person shall not be qualified for being appointed or for continuing as a mutawalli. Similarly, the already existing Section 64 in the Waqf Act 1995 while elaborating on the procedure for removal of Mutawalli also enumerates the grounds of disqualification of a Mutawalli. Further, one of the grounds on which a person shall not be qualified for being appointed or for continuing as a mutawalli as enumerated under Section 50A is when he/she has been on a previous occasion been removed as a mutawalli. However, in Section 64(8), it has been mentioned that a mutawalli of a waqf removed from his office under this Section shall not be eligible for re-appointment as a mutawalli of that waqf for a period of five years from the date of such removal. The Committee sought to know the reasons for the repetition of the Sections dealing with the same issue and the reasons for the non-inclusion of the restricting period of 5 years in Section 50A for the re-appointment as a mutawalli, to which the Ministry replied as under:-

"Earlier in the Waqf Act, 1995, as amended in 2013 there is no provision for disqualification of Mutawalli.

Though Section 50A does not explicitly detail the manner of appointment of a Mutawalli. It primarily concerns the eligibility and disqualification aspects of

a Mutawalli, ensuring that those who do not meet these conditions are not appointed.

This clause ensures that only individuals of good character can become mutawallis (managers) and holds them accountable for their actions.

Earlier, the Mutawalli can be removed if he has been convicted for the offences mentioned under section 61, or any offence of criminal breach of trust, or is of unsound mind or is suffering from other mental or physical deficit or infirmity, is undischarged insolvent, proved to be addicted to drinking liquor, or failed to maintain the accounts or neglects his duties or commits any misfeasance or willfully disobeys lawful orders made by Central Government State Government, Board under any provision of this Act.

Further, additionally two more grounds have been inserted:

- (1) If the Mutawalli fails without reasonable cause to maintain regular accounts for one year or as failed to submit the yearly statements of accounts.
- (2) If the Mutawalli is a member of any association which has been declared unlawful under the Unlawful Activities(Prevention) Act, 1967.

This provision makes mutawallis responsible for maintaining proper accounts and ensures they are not involved in unlawful Activities under the Unlawful Activities (Prevention) Act (UAPA).

The finality of Tribunal decisions has also been removed, allowing appeals to the High Court within 90 days, from the Tribunal's orders with respect to aggrieved mutawalli from the penalties imposed on them. This will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes. (Section 83 (9)) as per the Amendment Bill."

Observations/Recommendations of the Committee

24.7 The Committee, after thorough deliberation with various stakeholders and considering the replies submitted by the Ministry of Minority Affairs, are of the view that only individuals of good character can become mutawallis (managers) and holds them accountable for their actions. Hence, the amendment, is accepted as it is.

CLAUSE-25

25. The Clause 25 of the Bill proposes to amend the Section 52 of the Principal Act.

Relevant provisions of the Principal Act:

- 25.1 Existing provisions of Section 52 are as under:
- "Recovery of waqf property transferred in contravention of section 51—(1) If the Board is satisfied, after making any inquiry in such manner as may be prescribed, that any immovable property of a waqf entered as such in the register of waqf maintained under section 36, has been transferred without the previous sanction of the Board in contravention of the provisions of section 51 or section 56, it may send a requisition to the Collector within whose jurisdiction the property is situate to obtain and deliver possession of the property to it.
- (2) On receipt of a requisition under sub-section (1), the Collector shall pass an order directing the person in possession of the property to deliver the property to the Board within a period of thirty days from the date of the service of the order.
- (3) Every order passed under sub-section (2) shall be served—
 - (a) by giving or tendering the order, or by sending it by post to the person for whom it is intended; or
 - (b) if such person cannot be found, by affixing the order on some conspicuous part of his last known place of abode or business, or by giving or tendering the order to some adult male member or servant of his family or by causing it to be affixed on some conspicuous part of the property to which it relates:

Provided that where the person on whom the order is to be served, is a minor, service upon his guardian or upon any adult male member or servant of his family shall be deemed to be the service upon the minor.

- (4) Any person aggrieved by the order of the Collector under sub-section (2) may, within a period of thirty days from the date of the service of the order, prefer an appeal to the Tribunal within whose jurisdiction the property is situate and the decision of the Tribunal on such appeal shall be final.
- (5) Where an order passed under sub-section (2) has not been complied with and the time for appealing against such order has expired without an appeal having been preferred or the appeal, if any, preferred within that time has been dismissed, the Collector shall obtain possession of the property in respect of which the order has been made, using such force, if any, as may be necessary for the purpose and deliver it to the Board.
- (6) In exercising his functions under this section the Collector shall be guided by such rules as may be provided by regulations."

Provisions Proposed in Amendment Bill

25.2 In section 52 of the principal Act, in sub-section (4), the words "and the decision of the Tribunal on such appeal shall be final" shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

25.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Clause 25 of the Bill removes the finality of the Tribunal's decision, allowing appeals to the High Court within a specified period of 90 days. This will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes."

Gist of submissions by various Waqf Boards:

- 25.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Maharashtra Waqf Board:- The proposed amendment as mentioned in various places in the entire Bill should not be made for the reason that the Tribunal's orders are amenable to Civil Revision before the High Court even as on date. This is also in line of our suggestion that statutory appeal before the High Court should not be provided as in Industrial Dipsutes Act, 1947 where despite any statutory Appeal provision being present in the said special Act, an aggrieved person approaches the High Court by way of a Writ or a Revision Petition and such remedy is effective and has yielded timely results for the parties.

Such omission creates confusion and gives the impression that earlier, i.e., before the commencement of the New Act, no remedy was available to the person aggrieved of the order passed by the Tribunal.

- (ii) Andhra Pradesh Waqf Board:- It is absurd as finality to Tribunals order is being denied.
- (iii) Karnataka Waqf Board:- The proposed amendment to Section 52 is liable to be rejected. The Hon'ble Supreme Court held that Waqf Act is a self-contained Code and that the Tribunal is an adjudicatory body whose decision is declared final and binding.

- (iv) Kerala Waqf Board:- The amendment is detrimental to the interests of the Waqf.
- (v) Rajasthan Waqf Board:- Section 52 makes the decision of the Wakf Tribunal final like that of other tribunals in the country. Section 83(9) of the Wakf Act already provides for challenging the order of the tribunal in the Hon'ble High Court. Hence, no need for this Omission.
- (vi) Delhi Waqf Board:- The Tribunal can also go wrong and, therefore, removal "finality of its decision" is astep in right direction.
- (vii) Bihar Shia Waqf Board and Bihar Sunni Waqf Board:- With respect to Section 52(4), the amendment should be dropped and the effectiveness of the Waqf Tribunal should be maintained.
- (viii) Tripura Waqf Board:- The Board has no issues.

Important suggestions by various Stakeholders/Experts

- 25.5 A gist of the memoranda received from the stakeholders on clause 18 is as under:
 - i. Clause 25says that in the matter of recovery of waqf property, decision of the Tribunal will not be final. Unlike other specialized tribunals, such as the NGT and DRT, the Waqf Tribunal's decisions would lose finality under the proposed Bill, thereby creating an unjust disparity. This inconsistency undermines the Tribunal's effectiveness and subjects Waqf properties to unnecessary legal challenges.
 - ii. The effectiveness of the Waqf Tribunal must be maintained and this proposal needs to be rejected.
- iii. Section 52 grants the Wakf Board eminent domain powers to compel the surrender of property within 30 days.
- iv. Clause 25 of the bill seeks to amend section 52(4) by deleting the words "and the decision of the tribunal on such appeal shall be final" When the Board is given such draconian powers as are conferred by section 52 of the Act, providing for an appeal to the Tribunal without an enquiry by the collector who acts under sec 52(2) will serve no purpose, as the person aggrieved by the Collector's order does not have an opportunity to raise any contention before the Collector. The Collector acts mechanically and without

application of mind and is not called upon to decide whether the property is waqf property or not. Under the prevailing act, he is also not bound to consider whether the person against whom the order is passed has title to the property. In such circumstances, merely providing for an appeal to the Tribunal will not serve any purpose. Section 52 should be deleted in toto leaving it to the Waqf Board or any two persons interested in waqf to seek appropriate relief for recovery of property in the Civil Court.

v. The amendment in Section 52(4) may be kept as "Any person aggrieved by the order of the Collector under sub-section (2) may, within a period of thirty days from the date of the service of the order, prefer an appeal to the Competent Courtwithin whose jurisdiction the property is situated."

Observations/Recommendations of the Committee

25.6 The Committee, after careful considerations of submissions of various stakeholders and the replies submitted by the Ministry of Minority Affairs, are of the opinion that removal of the finality of the Tribunal's decision, shall allow appeals to the High Court within a specified period of 90 days. This will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes. Hence, the amendment, is accepted as it is.

CLAUSE-26

26. The Clause 26 of the Bill proposes to amend the Section 52A of the Principal Act.

Relevant provisions of the Principal Act:

26.1 Existing provisions of Section 52A are as under:

"Penalty for alienation of waqf property without sanction of Board.—(1) Whoever alienates or purchases or takes possession of, in any manner whatsoever, either permanently or temporarily, any movable or immovable property being a waqf property, without prior sanction of the Board, shall be punishable with rigorous imprisonment for a term which may extend to two years:

Provided that the waqf property so alienated shall without prejudice to the provisions of any law for the time being in force, be vested in the Board without any compensation therefore.

- (2) Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (2 of 1974) any offence punishable under this section shall be cognizable and non-bailable.
- (3) No court shall take cognizance of any offence under this section except on a complaint made by the Board or any officer duly authorised by the State Government in this behalf.
- (4) No court inferior to that of a Metropolitan Magistrate or a Judicial Magistrate of the first class shall try any offence punishable under this section."

Provisions Proposed in Amendment Bill

- 26.2 In section 52A of the principal Act,—
 - (a) in sub-section (1),—
 - (i) for the words "rigorous imprisonment", the word "imprisonment" shall be substituted:
 - (ii) in the provisio for the words "be vested in the Board", thewords "be reverted back to the waqf" shall be substituted;
 - (b) sub-section (2) shall be omitted;
 - (c) sub-section (4) shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

26.3 The justification furnished by the Ministry for the proposed amendment is as under:

"The amendments in *Clause* 26 of the Bill seek to make the provisions in consonance with section 52-A (3). The Waqf Amendment Bill 2024 focuses on enhancing Waqf property management by promoting compliance, transparency, and accountability. Key features include

digitization for better record-keeping, reducing mismanagement, and streamlining the roles of State Waqf Boards and the Central Waqf Council (CWC). It also validates government properties to minimize ownership disputes and ensures mutawallis' accountability. Overall, the Bill modernizes Waqf management to safeguard assets and improve governance.

Further, Section 52A (2) and (4) are being omitted, to make alienation of waqf property. (Section 51) liable to a judicial trial before any judicial magistrate dealing with the cases having provision of imprisonment for a term which may extend to two years."

Gist of submissions by various Waqf Boards:

- 26.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Maharashtra Waqf Board:- The amendment weakens the consequences of the alienation of the waqf property without the sanction of the Board and hence dilutes the essence of the Section and may now not be a deterrent to the miscreants.
- (ii) Andhra Pradesh Waqf Board:- Changing the punishment from rigorous imprisonment to simple imprisonment may not act as sufficient deterrent for sellers of Waqf property.

The amendment in the proviso of sub section (1) is desirable as the rescued property must revert to the Waqf and not board.

Making the offence non-cognizable and bailable will encourage the alienators. Making it non-cognizable means that he can be punished with less than two years of imprisonment. Thus all such convicts of alienating Waqf properties will be eligible to become members of Waqf board.

- (iii) Karnataka Waqf Board:- The scheme of punishment and the mode of execution has been taken away in the proposed amendment and as such it would not act as a deterrent to a person who has the tendency to encroach or alienate Waqf property. Hence, the proposed amendment needs to be rejected.
- (iv) Kerala Waqf Board:- Considering the law on waqf that once a waqf is always a waqf and the statutory declaration under section 51 that any transfer/alienation of waqf property shall be void ab initio, the nature of offence may be retained as cognizable and bailable as before.

As per section 52 of the Act, when an alienated *waqf* property is recovered, the delivery of possession of such property is to be handed over to the Board, which is the supervisory authority of such *waqf* institution. That is the reason why it is provided to "vest" such a property in the Board. It doesn't mean that the Board will be the owner/custodian of such a property as it belongs to that individual *waqf*. Therefore, instead of the proposed amendment, it is advisable to substitute the term "as delivered" in the place of "vested" and the amendment proposal to section 52A may be redrafted accordingly.

(v) Rajasthan Waqf Board:- In place of rigorous imprisonment under Clause 1 of Section 52A (1), simple imprisonment is not justified in any way because transfer of Wakf property is a serious offence.

The amendments in the provisions of Section 52A are not just going to limit the powers of the Wakf Board but are going to abolish them which is unfair.

According to sub-section 2 of section 52A, it is essential that a person transferring the waqf property should be charged with a criminal offence. Sub-sections 2 and 4 of Section 52A are essential and their removal would nullify the effects of the Wakf Act.

- (vii) Uttar Pradesh(Sunni) Waqf Board:- Sub Section (4) of Section 52A must be retained or some alternative court should be vested with the jurisdiction to try any offence punishable under this section.
- (viii) Telangana State Wakf Board:- The Amendment Bill 2024 proposed for omission of rigorous imprisonment for the alienation of Waqf properties under Sec. 52-A which is against the spirit of the Waqf Act and may encourage for the rampant encroachments, and defeat the very objective of the Central Government to streamline and strengthen the Waqf Act.
- (ix) Delhi Waqf Board:- It is in order to keep the offences as non-bailable and cognizable so that there is a deterrence against committing a wrong.

(x) Bihar Shia Waqf Board and Bihar Sunni Waqf Board:- With respect to Section 52A (1) (ii), the purpose of the proposed amendment is not clear. In fact if adopted this will cause confusion.

With respect to Section 52A (2) and 52A (4) , the proposed amendment is quite illegal and lowers down the Waqf Law.

(xi) Tripura Waqf Board:- The Board has no issues.

Important suggestions/comments by various stakeholders and experts:

- 26.5 Important suggestions/comments received from various stakeholders and experts is summarised as under:
- xiv. Clause 26seeks to lay down that in the matter of alienation of waqf property without sanction of the Board, the offence will no longer be cognizable and non-bailable. It will thus become difficult to punish the offenders. These matters can now go to smaller courts also.
- xv. The proposed omission of Section 52(2) &52(4) waters down the strength of the Waqflaw. This proposal needs to be dropped.
- xvi. The existing provision of Section 52A(4) must be retained or some alternative court should be vested with the jurisdiction to try any offence punishable under this section.
- xvii. Changing the penalty from rigorous to simple imprisonment could reduce the severity of punishment for encroaching on waqf properties, potentially affecting deterrence.
- xviii. This section discusses the penalties for unauthorized alienation of Waqf property, which include a maximum of two years of rigorous imprisonment. Moreover, this offense is

classified as cognizable and non-bailable. It is perplexing that the Waqf Act, a civil law, imposes criminal penalties typically reserved for serious offenses. This classification underscores that the Waqf Act is highly one-sided, infringing upon the fundamental rights of non-Muslimindividuals and contradicting the principle of equality before the law.

- vi. Reducing the severity of punishment for encroachers may embolden individuals to unlawfully occupy Waqf properties. Therefore, maintain rigorous imprisonment to deter unlawful occupation and protect Waqf properties.
- vii. The introduction of Section 52A in 2013 aimed to establish stringent laws to combat the alienation or unlawful possession of Waqf properties. However, the Waqf Bill, 2024, which is ostensibly intended to strengthen Waqf management, appears to undermine this effort by introducing provisions that favour unlawful alienators and purchasers, thus harming Waqfs.

Examination by the Committee

26.6.1 On being asked as to why has 'imprisonment' been prescribed under Section 52A in case of illegally alienating Waqf Property in place of 'rigorous imprisonment', the Ministry replied as under:-

"The phrase rigorous is proposed to be omitted from Section 52 A(1).

The Waqf Amendment Bill 2024 emphasizes compliance, aiming to improve the administration and management of Waqf properties. A significant feature of the amendment is the promotion of transparency through digitization in management of waqf properties which will improve record-keeping and reduce instances of mismanagement. The Bill also aims to streamline the functioning of State Waqf Boards and the Central Waqf Council (CWC), validation of government properties, which seeks to minimize disputes over ownership between Waqf boards and government bodies, additionally ensuring accountability of mutawallis (managers of Waqf properties).

Overall, the Waqf Amendment Bill 2024 is a forward-looking reform that modernizes the Waqf management system by prioritizing compliance, transparency, and accountability, ultimately safeguarding Waqf assets and improving governance."

26.6.2 When the Ministry was enquired about the reasons for amendments in the proviso to sub-Section (1) of Section 52A wherein the alienated property once recovered 'be reverted back to the Waqf' not to be 'vested in the Board', Ministry replied as under:-

"Since, the property was originally dedicated to Waqf. Hence, after recovery it should revert to the Waqf."

26.6.3. One of the problems identified by the Wakf Inquiry Committee, 1970 is encroachments and illegal occupations on waqf properties. The Committee sought to know as to how the amendment to Section 52A of making the offence of encroachment non-cognizable and bailable and changing from rigorous to simple imprisonment lead to lesser encroachment and illegal occupations. The Ministry gave the following explanation:-

"Sec 52A(2) notwithstanding anything contain in the Code of Criminal Procedure,1973 (2 of 1974) Any offence punishable under this section shall be cognizable and non-bailable – is being omitted. It has been done to bring the provisions in consonance with Sec 52A(3) of the Waqf Act.

The Waqf Amendment Bill 2024 emphasizes compliance, aiming to improve the administration and management of Waqf properties. A significant feature of the amendment is the promotion of transparency through digitization in management of waqf properties which will improve record-keeping and reduce instances of mismanagement.

The Bill also aims to streamline the functioning of State Waqf Boards and the Central Waqf Council (CWC), validation of government properties, which seeks to minimize disputes over ownership between Waqf boards and government bodies, additionally ensuring accountability of mutawallis (managers of Waqf properties).

Overall, the Waqf Amendment Bill 2024 is a forward-looking reform that modernizes the Waqf management system by prioritizing compliance, transparency, and accountability, ultimately safeguarding Waqf assets and improving governance."

26.6.4 On being asked as to why the provision "no court inferior that of a metropolitan magistrate or a judicial magistrate of the first class shall try any offence under cases of illegally alienated waqf property" has been removed, the Ministry replied as under:-

"As per section 52 A (3) no court shall take cognizance under this section except on a complaint made by the Board or any officer duly authorized by the State government in its behalf.

The essence of this provision make it a provision which can be tried by any judicial magistrate dealing with the cases having provision of imprisonment for a term which may extend to two years."

26.6.5 The Committee sought to know the reason for reducing the penalty for encroachment when almost 70% of the Waqf properties are encroached to which the Ministry replied as under:-

"Dealing with the issue of encroachment on Waqf properties, the existing provisions under Sections 54, 55, and 55A of the Waqf Act, 1995, already provide mechanisms for handling such cases. Section 54 empowers the Waqf Board to issue notices for the removal of encroachments and take action if the property is unlawfully occupied. Section 55 allows for further steps, including seeking the assistance of the district administration to enforce the removal of encroachers. Section 55A strengthens these provisions by giving the Waqf Board authority to appoint any agency or officer to take immediate possession of the encroached property. No changes has been proposed in these sections in the Waqf (Amendment) Bill 2024."

Observations/Recommendations of the Committee

26.7 The Committee, after thorough deliberation with various stakeholders and considering the replies submitted by the Ministry of Minority Affairs, are of the view that the amendments in Clause 26 of the Bill seek to make the provisions in consonance with Section 52-A (3). Further, the Committee are of the opinion that Section 52A (2) and (4) are being omitted, to make alienation of waqf property, as mentioned in Section 51, liable to a judicial trial before any judicial magistrate dealing with the cases having provision of imprisonment for a term which may extend to two years. Hence, the amendment, is accepted as it is.

CLAUSE-27

27. The Clause 27 of the Bill proposes to amend the Section 55A of the Principal Act.

Relevant provisions of the Principal Act:

27.1 Existing provisions of Section 55A are as under:

"55A. Disposal of property left on waqf property by unauthorised occupants. -

- (1) Where any person has been evicted from any waqf property under sub-section (4) of section 54, the Chief Executive Officer may, after giving fourteen days' notice to the person from whom possession of the waqf property has been taken and after publishing the notice in at least one newspaper having circulation in the locality and after proclaiming the contents of the notice by placing it on conspicuous part of the waqf property, remove or cause to be removed or dispose of by public auction any property remaining on such premises.
- (2) Where any property is sold under sub-section (1), the sale proceeds shall, after deducting the expenses relating to removal, sale and such other expenses, the amount, if any, due to the State Government or a local authority or a corporate authority on account of arrears of rent, damages or costs, be paid to such person, as may appear to the Chief Executive Officer to be entitled to the same:

Provided that where the Chief Executive Officer is unable to decide as to the person to whom the balance of the amount is payable or as to the appointment of the same, he may refer such dispute to the Tribunal and the decision of the Tribunal thereon shall be final."

Provision proposed in Amendment Bill

27.2 In section 55A of the principal Act, in sub-section (2), in the proviso, the words "and the decision of the Tribunal thereon shall be final" shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

27.3 The justification furnished by the Ministry for the proposed amendment is as under:

"The finality of the decision of the Tribunals are being done awayThe finality of the Tribunal's decision on disposal of property left on Waqf property by unauthorized occupants, has been removed, allowing appeals to the High Court within a specified period of 90 days. Which will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes. (MoMA clause by clause justification pg.164. 29.10.24 Replies) It is a consequential change in accordance with the

amendment proposed through Clause 35 of the Waqf Amendment Bill, 2024 in Section 83 (9) of the Parent Act, Waqf Act, 1995, wherein appeal to High Courts against the Orders of the Tribunal by any aggrieved person within a period of ninety days from the order of Tribunal is being introduced. Therefore, to bring broader base of Judicial Purview, the proviso to sub section 2 of Section 55A has been proposed for amendment."

Gist of submissions by various Waqf Boards:

- 27.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Rajasthan Waqf Board:- Section 55A provides that the decision of the Wakf Tribunal is final like that of other tribunals in the country. Section 83(9) of the Wakf Act provides for challenging the order of the Tribunal in the Hon'ble High Court.
- (ii) TelanganaWaqf Board:- Finality of the Waqf Tribunals Order/Decision would help in resolving long pending disputes.
- (iii) Andhra Pradesh Waqf Board:- It is absurd as finality to Tribunals order is being denied.
- (iv) Maharashtra Waqf Board:- The proposed omission, i.e., "and the decision of the Tribunal on such appeal shall be final" as mentioned in various places in the entire Bill should not be made for the reason that Tribunal's orders are amenable to Civil Revision before the High Court even as on date. This is also in line of our suggestion that statutory Appeal before High Court should not be provided as in Industrial Disputes Act, 1947 where despite any statutory Appeal provision being present in the said special act, a aggrieved person approaches the High Court by way of a Writ or a Revision Petition and such remedy is effective and has yielded timely results for the parties. Such omission creates confusion and gives the impression that earlier (before the commencement of the new Act) no remedy was available to the person aggrieved of the order passed by the Tribunal.

- (v) Kerala Waqf Board:-As per sub-section (2), a decision of the Tribunal over a dispute referred to it by the Chief Executive Officer shall be final. Now it is proposed to omit that finality clause. It is against the best interest of waqf institutions.
- (vi) Karnataka State Board of Auqaf:-It will affect the entire integrity of the judicial process. The principles of finality are affected. Aimed to keep the dispute alive. There is no appellant forum. Endless litigation. Opening floodgate deliberately.
- (vii) Punjab Waqf Board- The proposed amendment omits the words "and the decision of the Tribunal in respect of such matter shall be final" in multiple provisions including section 55A. This is contrary to the stated objectives of the proposed amendment itself. While the amendment purportedly aims at efficient management of waqf properties, this provision is basically to enable that all properties remain perpetually encroached. While it is correct that any person must have appropriate legal remedy, a tribunal headed by an ADJ is an appropriate forum. Any error by tribunal is always corrected by High Court through Civil revision and therefore omitting these words doesn't make any sense except that it will result in further encroachment of waqf properties. It is needless to point here that the orders of almost all tribunals are always final. Making an exception for waqf tribunal is discriminatory and contrary to logic. The proposed amendments to these sections in relation to taking away finality of orders of tribunal should be dropped.

Suggestions/comments by various stakeholders and experts

- 27.5 Suggestions/comments received from various stakeholders and experts is summarised as under:
- i. The proposed omission has major impact and may be put to discussion along with other related amendments in respect of Tribunal.
- ii. In the matters of disposal of property left on waqf property by unauthorized occupants, CEOapproaches the Tribunal to determine the ownership of left over proceeds, even in such matters, the decision of the Tribunals will not be final, which is an area of concern.

iii. Improper Functioning of Tribunals.

Examination by the Committee

27.6.1 The representatives of the Ministry of Minority Affairs were asked to specify about the omission of the provision made in sub section (2) of the Section 55A of the principal Act during their briefing on the Bill. In this regard, the Ministry of Minority Affairs submitted in a written note as under:-

"If someone is evicted from Waqf property under section 54(4), the Chief Executive Officer (CEO) can, after giving a 14-day notice and publishing it in a local newspaper, remove or auction off any remaining property on the premises. The proceeds from the sale, after deducting expenses and any dues to the government or local authorities, will be paid to the person the CEO deems entitled to it. If the CEO can't decide who should get the remaining amount, the matter will be referred to the Tribunal, whose decision will be final. Appeal is allowed in the High Court against Tribunal order within a specified period of 90-days which will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes."

Observations/Recommendations of the Committee

27.7 The Committee, after thorough deliberation upon the proposal made in the Clause, including the views/suggestions of the experts/stakeholders and the justification given by the Ministry of Minority Affairs, particularly keeping in view the introduction of appeal to High Court against the Order of Tribunal, decided to accept the amendment proposed under the Clause.

CLAUSE-28

28. The Clause 28 of the Bill proposes to amend the Section 61 of the Principal Act.

Relevant provisions of the Principal Act:

- 28.1 Existing provisions of Section 61 are as under:-
- "Penalties.-(1) If a mutawalli fails to—
- (a) apply for the registration of a augaf;
- (b) furnish statements of particulars or accounts or returns as required under this Act;
- (c) supply information or particulars as required by the Board;
- (d) allow inspection of waqf properties, accounts, records or deeds and documents relating thereto:
- (e) deliver possession of any waqf property, if ordered by the Board or Tribunal;
- (f) carry out the directions of the Board;
- (g) discharge any public dues; or
- (h) do any other act which he is lawfully required to do by or under this Act;

he shall, unless he satisfies the court or the Tribunal that there was reasonable cause for his failure, be punishable with fine which may extend to ten thousand rupees for non-compliance of clauses (a) to (d) and in case of non-compliance of clauses (e) to (h), he shall be punishable with imprisonment for a term which may extend to six months and also with fine which may extend to ten thousand rupees.

- (2) Notwithstanding anything contained in sub-section (1), if—
- (a) amutawalli omits or fails, with a view to concealing the existing of a waqf, to apply for its registration under this Act,—
- (i) in the case of a waqf created before the commencement of this Act, within the period specified therefor in sub-section (8) of section 36;
- (ii) in the case of any waqf created after such commencement, within three months from the date of the creation of the waqf; or
- (b) a mutawalli furnishes any statement, return, or information to the Board, which he knows or has reason to believe to be false, misleading, untrue or incorrect in any material particular,

he shall be punishable with imprisonment for a term which may extend to six months and also with fine which may extend to fifteen thousand rupees.

- (3) No court, shall take cognizance of an offence punishable under this Act save upon complaint made by the Board or an officer duly authorised by the board in this behalf.
- (4) No court inferior to that of a Metropolitan Magistrate or a Judicial Magistrate of the first class shall try any offence punishable under this Act.
- (5) Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (2 of 1974), the fine imposed under sub-section (1), when realised, shall be credited to the WaqfFund.
- (6) In every case where offender is convicted after the commencement of this Act, of an offence punishable under sub-section (1) and sentenced to a fine, the court shall also impose such term of imprisonment in default of payment of fine as is authorised by law for such default."

Provision proposed in Amendment Bill

- 28.2 In section 61 of the principal Act,—
- (a) in sub-section (1),—
- (i) clauses (e) and (f) shall be omitted;
- (ii) for the long line, the following shall be substituted, namely:—

"he shall, unless he satisfies the court or the Tribunal that there was reasonable cause for his failure, be punishable with a fine which shall not be less than twenty thousand rupees but which may extend to fifty thousand rupees.";

- (b) after sub-section (1), the following sub-section shall be inserted, namely:—
- "(1A) If a mutawalli fails to—
- (i) deliver possession of any waqf property, if ordered by the Board or the Tribunal;
- (ii) carry out the directions of the Collector or the Board;
- (iii) do any other act which he is lawfully required to do by or under this Act;
- (iv) provide statement of accounts under section 46;
- (v) upload the details of waqf under section 3B,

he shall be punishable with imprisonment for a term which may extend to six months and also with a fine which shall not be less than twenty thousand rupees but which may extend to one lakh rupees."

Justification/explanation given by the Ministry of MinorityAffairs

28.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Keeping in view the inflation and to impose a reasonable fine on Mutawalli for not discharging the assigned duties satisfactorily and to further extend the penalty amount. Therefore, to ensure greater accountability of the Mutawallis the Section 61 has been proposed for amendment."

Gist of submissions by variousWaqf Boards:

- 28.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under
- (i) Rajasthan Waqf Board:-Clause 1 of sub-section 61 of the Act is essential for the administrative control of the Wakf Board as every Mutawalli is accountable to the Wakf Board. The Board is legally bound to take over the ownership of the Wakf properties and it is its duty to obey the directions of the Wakf Board. Adding section 61 (1A) is not justified in any way and is against the rights of the Wakf Board. The Wakf Board is an autonomous body and has the legal authority to give every kind of direction to its subordinate mutawalli and to take over the properties from him. A person aggrieved by the order of the Board can appeal or take action in the court of Wakf Tribunal. Making a provision for the Board to take action in the court of Wakf Tribunal to enforce its powers is against the rights of the Board.
- (ii) Kerala Waqf Board:- Now it is proposed to omit clauses (e) and (f) from sub-section (1) and to include them under sub-section (1A), which is proposed as a new sub-section. As per the existing provision, there exists a grading of punishment based on the gravity of offence as follows:- (i) non-compliance of clauses (a) to (d), is punishable only with fine which may extend to ten thousand rupees; and (ii) non-compliances clauses (e) to (h), the punishment is graver which is imprisonment for a term up to six months and with fine up to ten thousand rupees. Now it is been substituted as a punishment with a fine only but the fine limit is enhanced which shall not be less than twenty thousand rupees but which may extend to fifty thousand rupees. By the proposed sub-section (1A), the omitted clauses (e) and (f) of sub-section (1), were retained in sub-section (1A) which is punishable with imprisonment for a term which may extend to six months and also with a fine which shall not be less than twenty thousand rupees but which may extend to one lakh rupees. The offence provided in item (iii), i.e., do any other act which he is lawfully required to do by or under this Act "is already covered by clause (h) of sub-section (1)

of section 61, therefore, the proposed item (iii) need not be retained. It should be omitted from sub-section (1A). As per Section 61, the maximum fine to be imposed under sub-section (1A) may extend to one lakh rupees. As per Section 23 of the BhayatiyaNagarikaSurakshaSanhita, 2023, the maximum fine to be imposed by a First Class Magistrate Court is fifty thousand rupees. Therefore, in order to enable the Judicial First Class Magistrate to try such an offence and to award the maximum punishment, a non-obstante clause giving overriding effect to the provisions over the BharatiyaNagarikSurakshaSanhita, 2023 may be added to sub-section (4) of section 61.

- (iii) TelanganaWaqf Board:- This section has been amended to arm the district collectors with execution powers. Once the mutawalli does not comply with the diktat of the Collector (even if it is something as absurd as declaring a mosque to be government property and direction issued to hand it over) it has been made a punishable offence.
- (iv) Andhra Pradesh Waqf Board:- In place of deleted clauses, clause 1A has been added Earlier the penalty for Mutawalli for some omissions and commissions was punishable with a fine uptoRs. 10,000. But with the substitution of new provision, the fine has been increased to fifty thousand. This is a new provision providing for punishment to six months imprisonment and also a fine of Rs.20,000/-. But most objectionable is provision in 1A (ii) where same punishment is provided for not carrying the directions of the collector. Collector is not the controlling authority of Mutawalli. And Mutawalli in no way accountable to Collector. It is not understandable what type of direction can be given by the collector to the mutawalli and why he shall abide by that direction. If Collector wants anything to be done by any Mutawalli he has to write to Waqf Board.

Moreover, the amendment also makes a provision that if a Mutawalli fails to comply with any direction of the Collector, he shall be liable for punishment of imprisonment for a period upto six months and fine of not less than twenty thousand rupees but can extend upto one lakh rupees. This will be extreme punishment because, the fact is that the Mutawallis appointed by Waqif to manage come into existence by way of succession to their ancestral property dedicated/endowed by their ancestors.

- (v) Maharashtra Waqf Board:- This seems to be a positive change as it segregates certain misdeeds or omissions/inactions of Mutawalli which are of civil nature and decriminalize them.
- (vi) UP Sunni Central Waqf Board:-This is the most unreasonable and arm-twisting provision which must be dropped altogether. The Waqf Act is fundamentally a civil law but the same has been given the colour of a Criminal enactment. A Mutawalli is neither as servant of the Government nor of the Board. In ninety nine percent cases he performs his duties without remunerations or financial benefits. He performs his duties as service of the Almighty. Merely a delay in uploading the details as proposed under proposed Sec. 3B or failing to carry out the directions of the Collector or Board which may itself be unlawful or contrary to usage and customs of the waqf may result in his imprisonment is unjustifiable and unreasonably harsh and draconian. There are adequate penal laws for prosecuting the errant Mutawallis for breach of trust, fraud and embezzlement, etc. This provision for punishment of a Mutawalli with imprisonment must be omitted altogether.
- (vii) Karnataka State Board of Auqaf:-The proposed amendment of Section 61 is intended to reduce the powers of the Board as well as the Tribunal. Instead empowering the Collector with such powers is not as per the spirit of the Act and the same has been objected to.

Suggestions/comments by various stakeholders and experts:

- 28.5 Suggestions/comments received from various stakeholders and experts is summarised as under:
- i) Amendment to the Section 61 of the Principal Act appears to have diluted the legal and penal consequences that would ensue in the event of failure of a Mutawalli to discharge his duties as provided under the Act, or by various acts of omission and commission by the Mutawalli leading to compromising the right and interest flowing out of the Waqf property. The penal consequences in form of punishment as provided under the amendment ought to have been much more deterrent and stringent in nature in view of the fact of the Sachar Committee Report

in 2006, which had observed that large tracks of land dedicated to Waqf had been encroached by the private encroachers.

- ii) The proposed amendment raises concern on the compulsion of the Mutawalli to follow the directions of the Collector, which may, in cases be in contradiction to his Statutory or Religious Duties and the remedial recourse he possesses, if any.
- iii) Collectors being given power to issue directions to the Mutawallis, which is an area of concern.
- iv) Substitution provides for lesser punishment for the Mutawallis who fail to act as per the regulations which is not welcome. The proposed deletion of the clauses (e) and (f) also clips the powers of Board and Tribunal. This amendment has a serious impact in the matter of protection of waqf properties.
- v) A Mutawalli is neither a servant of the Government nor of the Board. In ninety nine percent cases he performs his duties without remunerations or financial benefits. Many a times, Mutawallis are nominated by Waqif. He performs his duties as service of the Almighty. Merely a delay in uploading the details as proposed under proposed Sec. 3B or failing to carry out the directions of the Collector or Board which may itself be unlawful or contrary to usage and customs of the waqf may result in his imprisonment is unjustifiable.
- vi) Mutawallis have been corrupt and inefficient has been the main reason of reforming Waqf laws. Since most may not have Waqf Deeds. It is absolute freedom to them to do whatever they want.
- vii) "महोदय, मेरा जो नेक्लट ऑब्जेक्शन है, वह सेक्शन 61(ए) है। जो मतुवल्ली हैं, मैंउनके बारेमेंकुछ कहना चाहता ह ं। जो मतुवल्ली होतेहैं, इनको कोई सैलरी नहीं क्रमलती है, इनको कोई पक्सष नहीं क्रमलतेहैं। येजनरली अपनी उम्र के आक्रखरी क्रहलसेमेंएज ए सक्रवषस टूऑलमाइटी वक्फफ की मक्रलजद, मदरसे, कक्ररलतान या दरगाह के क्रलए काम करतेहैं। जनरली लोग ऐसा करते हैं। हम इनके क्रलए यह कर रहेहैंक्रक अगर पोटषल पर एक भी क्रदन लेट हो गया या क्रकसी कलेक्टर का लीगल या इल्लीगल एक्शन नहीं माना, तो इनको छः महीनेकी जेल हो जाएगी। It is not humane. He is someone who is doing his job as a service to the God, as a service to the community, without any remuneration, without any financial consideration. वह अलग बात हैक्रक उसमेंबेईमान भी होतेहैं, उनको पक्रनश करनेके क्रलए इंक्रडयन पीनल कोड मेंक्रिक्रमनल लॉज हैं, बहुत-सी चीजेंहैं, रीच ऑफ ट्रलट ह, ैंइम्प्रीजसमेंट ह, ैंआप उसहेंप्रोक्रसक्यूट कररए। वेजेल जाएगं े। वह अलग इश्यूहै, लेक्रकन यह जो क्रसक्रवल लॉ ह, ैइसमेंउन लोगों को क्रिक्रमनल बना क्रदया गया है, जो क्रसफ़ष भगवान या समदाय के क्रलए अपनी सक्रवषस देरहेहैं।"

Examination by the Committee

28.6.1 Responding to a query raised during the sitting of the Committee on the role of Mutawallis, the Secretary, Ministry of Minority Affairs deposed as under:-

"वर्ष 1954 में स्वतंत्रता के बाद पहली बार वक्फ एक्ट आया। यह कंरंटलिस्टमेंहैं, जो सीरियल नम्बर 10 एंड 28 सेवेन्थ शेडयुल्ड में सेंट्रल और स्टेट गवर्नमेंट का है, तो administration of trusts, charities, religious endowments, उसका पार्ट मानते हुए इसको management of Waqf immediately in a Mutawalli. यह कह सकते हैं कि मुतवल्ली एक तरह से मैनेजर है, जो सारे वक्फ को मैनेज करते हैं, उसपर जिम्मेदारी दी गई है।"

28.6.2 Further, the representatives of the Ministry of Minority Affairs were asked to justify the amendment proposed in Section 61 *vide* clause 28 of the Amendment Bill, 2024. In this regard, the Ministry of Minority Affairs submitted in a written note as under:-

"To make the Mutawalli more accountable."

28.6.3 The Committee were also curious to know whether any factual analysis of the social strata and the income status of the Mutawallis in question who may be implicated for such failures and shall be subjected to fines of Rs. 20,000 – Rs.1,00,000 alongwith imprisonment of six months had been conducted by the Ministry before proposing the said amendment. In this regard, the Ministry of Minority Affairs have clarified in their written replies as produced below:-

"This provision has been introduced to make Mutawallis more accountable. The current provision was last amended in 2013 after which there has been an effect on value of money due to inflation which has also been considered in revising the penalties. This will serve as a deterrent to ensure that Mutawallis comply with the requirement of the Act which is crucial for effective management and oversight of waqf."

Observations/Recommendations of the Committee

28.7 The Committee, after thorough deliberation upon the proposal made in the Clause, including the views/suggestions of the experts/stakeholders and the justification given by the Ministry of Minority Affairs, find that the role played by the Mutawallis in the administration of Waqf Properties is extremely important and instrumental in achieving

the pious, religious and charitable goal as envisaged under the auspices of Waqf. In this context, the Committee feel that greater accountability and transparency in the functioning of the Mutawallis certainly need to be ensured through stringent and deterrent measures. Hence, decided to accept the amendment proposed under the Clause.

CLAUSE-29

29. The Clause 29 of the Bill proposes to amend the Section 64 of the Principal Act.

Relevant provisions of the Principal Act:

- 29.1 Existing provisions of Section 64 are as under:-
- "Removal of mutawalli.—(1) Notwithstanding anything contained in any other law or the deed of waqf, the Board may remove a mutawalli from his office if such mutawalli—
- (a) has been convicted more than once of an offence punishable under section 61; or
- (b) has been convicted of any offence of criminal breach of trust or any other offence involving moral turpitude, and such conviction has not been reversed and he has not been granted full pardon with respect to such offence; or
- (c) is of unsound mind or is suffering from other mental or physical defect or infirmity which would render him unfit to perform the functions and discharge the duties of a mutawalli; or
- (d) is an undischarged insolvent; or
- (e) is proved to be addicted to drinking liquor or other spirituous preparations, or is addicted to the taking of any narcotic drugs; or
- (f) is employed as paid legal practitioner on behalf of, or against, the waqf; or
- (g) has failed, without reasonable excuse, to maintain regular accounts for two consecutive years or has failed to submit, in two consecutive years, the yearly statement of accounts, as required by sub-section (2) of section 46; or
- (h) is interested, directly or indirectly, in a subsisting lease in respect of any waqf property, or in any contract made with, or any work being done for, the waqf or is in arrears in respect of any sum due by him to such waqf; or
- (i) continuously neglects his duties or commits any misfeasance, malfeasance, misapplication of funds or breach of trust in relation to the waqf or in respect of any money or other waqf property; or
- (j) wilfully and persistently disobeys the lawful orders made by the Central Government, State Government, Board under any provision of this Act or rule or order made thereunder;
- (k) misappropriates or fraudulently deals with the property of the waqf.
- (2) The removal of a person from the office of the mutawalli shall not affect his personal rights, if any, in respect of the waqf property either as a beneficiary or in any other capacity or his right, if any, as a sajjadanashin.

- (3) No action shall be taken by the Board under sub-section (1), unless it has held an inquiry into the matter in a prescribed manner and the decision has been taken by a majority of not less than two-thirds of the members of the Board.
- (4) A mutawalli who is aggrieved by an order passed under any of the clauses (c) to (i) of subsection (1), may, within one month from the date of the receipt by him of the order, appeal against the order to the Tribunal and the decision of the Tribunal on such appeal shall be final.
- (5) Where any inquiry under sub-section (3) is proposed, or commenced, against any mutawalli, the Board may, if it is of opinion that it is necessary so to do in the interest of the waqf, by an order suspend such mutawalli until the conclusion of the inquiry:

Provided that no suspension for a period exceeding ten days shall be made except after giving the mutawalli a reasonable opportunity of being heard against the proposed action.

- (6) Where any appeal is filed by the mutawalli to the Tribunal under sub-section (4), the Board may make an application to the Tribunal for the appointment of a receiver to manage the waqf pending the decision of the appeal, and where such an application is made, the Tribunal shall, notwithstanding anything contained in the Code of Civil Procedure, 1908 (5 of 1908), appoint a suitable person as receiver to manage the waqf and direct the receiver so appointed to ensure that the customary or religious rights of the mutawalli and of the waqf are safeguarded.
- (7) Where a mutawalli has been removed from his office under sub-section (1), the Board may, by order, direct the mutawalli to deliver possession of the waqf property to the Board or any officer duly authorised in this behalf or to any person or committee appointed to act as the mutawalli of the waqf property.
- (8) A mutawalli of a waqf removed from his office under this section shall not be eligible for reappointment as a mutawalli of that waqf for a period of five years from the date of such removal."

Provisions Proposed in the Amendment Bill

- 29.2 In section 64 of the principal Act,—
- (a) in sub-section (1),—
- (i) for clause (g), the following clause shall be substituted, namely:—
- "(g) has failed, without reasonable excuse, to maintain regular accounts for one year or has failed to submit, within one year, the yearly statement of accounts, as required by section 46; or";
- (ii) after clause (k), the following clause shall be inserted, namely:—
- "(l) is a member of any association which has been declared unlawful under the Unlawful Activities (Prevention) Act, 1967.";

(b) in sub-section (4), the words "and the decision of the Tribunal on such appeal shall be final" shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

29.3 The justification furnished by the Ministry for the proposed amendment is as under"

"To make mutawallis more accountable and responsible for the maintenance of proper accounts. The removal ground under Clause (l) is required in the National interest as in various stakeholders meeting at Mumbai, Lucknow and Delhi, it was pointed out that the Mutawallis

Moreover, since the finality of the decision of the Tribunals are being done away so the words in sub-section (4), "and the decision of the Tribunal on such appeal shall be final" shall be omitted. It has been further stated that this provision makes mutawallis responsible for maintaining proper accounts and ensures they are not involved in unlawful Activities under the Unlawful Activities (Prevention) Act (UAPA).

The finality of Tribunal decisions has also been removed, allowing appeals to the High Court within 90 days, from the Tribunal's orders with respect to aggrieved mutawalli from the penalties imposed on them. This will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes."

Gist of submissions by variousWaqf Boards:

should be accountable to their actions.

29.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under

(i) TelanganaWaqf Board:- Direct interference in the religious matters of Muslims. The earlier prohibitions are in accordance with Muslim law why should they be removed? When an offence of drug usage is punishable under The Narcotic Drugs and Psychotropic Substances, Act, 1985, why should it be removed from this Section? The UAPA is one of the most misused acts against Muslims. To add insult to injury it is being made part of the Waqf Act. This is unwarranted and its potential misuse is foreseeable.

- (ii) Andhra Pradesh Waqf Board:- This is a new clause and appears to be harsh. Mutawalli is not a full time employee of Waqf and has his own avocation and hence this omission can be bonafide also. This is a new provision for removal of Mutawalli and is prone to be misused for settling scores.
- (iii) Maharashtra Waqf Board:-No comments. Since a Mutawalli can also fail to maintain proper accounts, this Bill empowers the central government to make rules regarding: (i) registration, (ii) publication of accounts of waqf, and (iii) publication of proceedings of waqf Boards.
- (iv) UP Sunni Central Waqf Board:-The failure to submit accounts for just one year may not lead to one's removal and the same is too harsh. The existing provision of failure to maintain regular accounts for two consecutive years must be retained.
- (v) Karnataka State Board of Auqaf:-The proposed amendment to Section 64 is not rational and as such the same is strongly opposed.

Suggestions/comments by various stakeholders and experts:

- 29.5 Suggestions/comments received from various stakeholders and experts is summarised as under:
- i) The substitution for Clause (g) provides for stringent criteria for maintenance of accounts by Mutawalli and is a welcoming feature. The insertion of Clause (l) after clause (k) provides for removal of a Mutawalli if he is found to be member of unlawful association and hence, is welcome. Omission of the words in sub-section (4) is again relating to the power of Tribunal in the matter of orders of Board in respect of Mutawalli and omission of the same has major impact.
- ii) Proposed amendment to Section 64 relating toremoval of Mutawalli if failed to maintain accounts without reasonable cause for one year and member of any association declared unlawful under UAPA,must be extended to all Religious & Social Bodies of India.
- iii) The failure to submit accounts for just one year may not lead to one's removal and the same is too harsh. The existing provision of failure to maintain regular accounts for two consecutive years must be retained.

- of the issue connected with the Waqf. Therefore, it is essential that quick decision by the Judicial authority is required for the protection, betterment and the management of the waqf efficiently. The Tribunal's decision are subject to revisionary power of the High Court also but no appeal can be preferred against the decision of the Tribunal. Disposal of an appeal and disposal of a Revision petition is entirely different as far as the time taken for disposal of the same. Appeal takes much time and the Revisions are disposed off immediately.
- v) "महोदय, अभी तक असंशोक्रधत एक्ट मेंसेक्शन 64 प्रोक्रवजन था, येग्राउंड्स ऑफ ररमूवल ऑफ मतुवल्ली हैं। अब तक इसमेंएक ग्राउंड यह था क्रक अगर उसनेलगातार दो साल लटेटमेंट ऑफ अकाउंट नहीं फाइल क्रकया है, तो वह ररमूव हो जाएगा। उसको घटाकर एक साल कर क्रदया गया है। मेरेक्रहसाब सेदो साल वाला मनुाक्रसफ था। क्रकसी बीमारी की वजह सेया क्रकसी असय वजह सेएक साल कोई भी क्रडलेकर सकता है। दो साल का जो एक्रनजक्रलटंग प्रोक्रवजन हैक्रक वह लगातार दो साल तक फाइल नहीं करगे ा, तो उसको हटा क्रदया जाएगा।वह ज्यादा लॉक्रजकल था।"

Examination by the Committee

29.6.1 On being asked to clarify the reasons for introducing the changes in the criteria for the removal of Mutawallis, the representatives of the Ministry of Minority Affairs submitted in a written note as under:-

"This provision makes mutawallis responsible for maintaining proper accounts and ensures they are not involved in unlawful Activities under the Unlawful Activities (Prevention) Act (UAPA)."

29.6.2 The Ministry has also submitted in their presentation before the Committee produced as below:-

"Anyone indulging to unlawful activities under UAPA Act, 1967 cannot be allowed *to*continue as caretaker of a Waqf".

29.6.3 To a pointed query raised during the sitting of the Committee, pertaining to the need felt for curbing the powers of Mutawallis, the representative of the Ministry of Minority Affairs submitted as produced below:-

"Sir, detailed provisions were brought with respect to the power of Mutawallis because the entire system of Waqf was run by Mutawallis. They had some unlimited powers due to which some restrictions were brought."

29.6.4 Elaborating further on the aspect of removal of Mutawalli, the Secretary, Ministry of Minority Affairs, during the sitting of the Committee stated as below:-

"Now, there is new Section 64(1) (g). It talks about filling of the details of the Waqf on the portal by Mutawalli within a period of six months; uploading of all statements of accounts and audit reports by Mutawalli on the Central portal; and Central Government can order audit by C&AG. इससे पारदर्शिता और मैनडेटरी क्लॉज़ को एन्फोर्स किया जा सके, जिससे सारी प्रॉपर्टी अपडेट हो सके। अगर वह नहीं करता है, the Mutawalli can be removed also. सर, इसके आगे उसके डिसक्वालिफिकेशन की एक क्राइटेरिया यह है कि अगर वह किसी अनलॉफुल एक्टीविटीज़ में इंवॉल्वड है, he can also be disqualified."

29.6.5 When asked about the details of anomalies reported by various waqf boards wherein regular accounts are not being maintained by the Mutawallis, the Ministry of Minority Affairs have furnished as produced below:-.

"As per WAMSI portal, details of returns filed by Mutawallis are 1,06,994 out of 8.72 lakhs Waqf Properties, this will help in enforcing accountability in financial management and maintenance of regular accounts."

29.6.6 The Committee also wanted to know the reasons for reducing the period for maintenance and submission of regular accounts by the Mutawallis to the Board from 2 successive years to within 1 year, as proposed in the bill, from the Ministry of Minority Affairs. Responding to this query, the Ministry have submitted the following response:-

"If the Mutawalli fails without reasonable cause to maintain regular accounts for one year or as failed to submit the yearly statements of accounts, this provision makes mutawallis responsible for maintaining proper accounts and ensures transparency and in the management of waqf assets."

Observations/Recommendations of the Committee

29.7 The Committee take into account the fact that improper maintenance of accounts of waqf properties is one of the primary reasons for the deep-rooted administrative malaise afflicting the management of waqf properties. In order to streamline the accounting pattern of waqf properties, it is of utmost importance that timelines be adhered to scrupulously and any violation be dealt with strictly. In accordance with such requirement the reduction in deadline for the preparation and updation of all accounts of waqf properties is the need of hour which would delegate greater responsibility on Mutawallis

and usher in much needed professionalism in the management of waqf affairs. Moreover, it is only in the fitness of things if any person having any connection with illegal activities be barred from discharging a pious duty of Mutawalli. Therefore, the Committee accept the amendment proposed under the Clause.

CLAUSE-30

30. The Clause 30 of the Bill proposes to amend the Section 65 of the Principal Act.

Relevant provisions of the Principal Act:

- 30.1 Existing provisions of Section 65 are as under:-
- "Assumption of direct management of certain auqaf by the Board.—(1) Where no suitable person is available for appointment as a mutawalli of a waqf, or where the Board is satisfied, for reasons to be recorded by it in writing, that the filling up of the vacancy in the office of a mutawalli is prejudicial to the interests of the waqf, the Board may, by notification in the Official Gazette, assume direct management of the waqf for such period or periods, not exceeding five years in the aggregate, as may be specified in the notification.
- (2) The State Government may, on its own motion or on the application of any person interested in the waqf, call for the records of any case for the purpose of satisfying itself as to the correctness, legality or propriety of the notification issued by the Board under sub-section (1) and pass such orders as it may think fit and the orders so made by the State Government shall be final and shall be published in the manner specified in sub-section (1).
- (3) As soon as possible after the close of every financial year, the Board shall send to the State Government a detailed report in regard to every waqf under its direct management, giving therein—
- (a) the details of the income of the waqf for the year immediately preceding the year under report;
- (b) the steps taken to improve the management and income of the waqf;
- (c) the period during which the waqf has been under the direct management of the Board and explaining the reasons as to why it has not been possible to entrust the management of the waqf to the mutawalli or any committee of management during the year; and
- (d) such other matters as may be prescribed.
- (4) The State Government shall examine the report submitted to it under sub-section (3), and after such examination, issue such directions or instructions to the Board as it may think fit and the Board shall comply with such directions or instructions on receipt thereof.
- (5) Notwithstanding anything contained in sub-section (1), the Board shall take over the administration of a waqf, if the waqf Board has evidence before it to prove that management of the waqf has contravened the provisions of this Act."

Provision proposed in the Amendment Bill

30.2 In section 65 of the principal Act, in sub-section (3), for the words "As soon as possible", the words "Within six months" shall be substituted.

Justification/explanation given by the Ministry of MinorityAffairs

30.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Fixing of time limit will compel Board to ensure compliance within the stipulated period. The clause introduces a specific timeline of six months for the board to submit a report on the direct management of certain auquafs. This will help in making the Board more accountable in compiling the reports for the management of Waqf. Therefore, to ensure greater accountability of the Waqf Boards the Section 65 has been proposed for amendment."

Gist of submissions by variousWaqf Boards:

- 30.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) TelanganaWaqf Board:- The proposed amendment to Section 65 sub-section (3) substituting the words "As soon as possible" with "Within six months" is acceptable.
- (ii) Andhra Pradesh Waqf Board:- Earlier Waqf board was required to send an yearly report to state government as soon as possible after completion of final year, now as soon as possible is changed to within six months. This may not be objectionable as it will bring more accountability and transparency in the functioning of the Waqf Board.

Suggestions/comments by various stakeholders and experts:

- 30.5 Suggestions/comments received from various stakeholders and experts is summarised as under:
- i) In general, there is no specific resentment against the Amendment to the Section 65, subsection (3) of the Principal Act *vide* Clause 30 of the Waqf Amendment Bill 2024 which

proposes to substitute the words "As soon as possible" with "within six months". The substitution seems to be a welcome approach to streamline and in giving a fixed shape to procedural updation.

Examination by the Committee

30.6.1 The representatives of the Ministry of Minority Affairs were asked to justify the amendment proposed in Section 65 *vide* clause 30 of the Amendment Bill, 2024. In this regard, the Ministry of Minority Affairs submitted in a written note as under:-

"This clause introduces a specific timeline of six months for the board to submit a report on the direct management of certain auquafs. This will help in making the Board more accountable in compiling the reports for the management of Waqf."

Observations/Recommendations of the Committee

30.7 The Committee, after going through the proposed amendment *vide* Clause 30 in Section 65 sub-section (3) find that giving a fixed time period for filing of reports by the Waqf Boards to the concerned State Government is a move in right direction. Fixing six months after the close of every financial year rather than keeping it open ended through "as soon as possible" gives a definite time-frame for ensuring accountability in the management of the affairs of Waqf Boards. Hence, the Committee decided to accept the amendment proposed under the Clause.

CLAUSE-31

31. The Clause 31 of the Bill proposes to amend the Section 67 of the Principal Act.

Relevant provisions of the Principal Act:

31.1 Existing provisions of Section 67 are as under:-

"Supervision and supersession of committee of Management.—

(1) Whenever the supervision or management of a waqf is vested in any committee appointed by the waqf, then, notwithstanding anything contained in this Act, such committee shall continue to function until it is superseded by the Board or until the expiry of its term as may be specified by the waqf, whichever is earlier:

Provided that such committee shall function under the direction, control and supervision of the Board and abide by such directions as the Board may issue from time to time:

Provided further that if the Board is satisfied that any scheme for the management of a waqf by a committee is inconsistent with any provision of this Act or of any rule made thereunder or with the directions of the waqf, it may, at any time, modify the scheme in such manner as may be necessary to bring it in conformity with the directions of the waqf or of the provisions of this Act and the rules made thereunder.

(2) Notwithstanding anything contained in this Act, and in the deed of the waqf, the Board may, if it is satisfied, for reasons to be recorded in writing, that a committee, referred to in sub-section (1) is not functioning properly and satisfactorily, or that the waqf is being mismanaged and that in the interest of its proper management, it is necessary so to do, by an order, supersede such committee, and, on such supersession, any direction of the waqf, in so far as it relates to the constitution of the committee, shall cease to have any force:

Provided that the Board shall, before making any order superseding any committee, issue a notice setting forth therein the reasons for the proposed action and calling upon the Committee to show cause within such time, not being less than one month, as may be specified in the notice, as to why such action shall not be taken.

- (3) Every order made by the Board under sub-section (2) shall be published in the prescribed manner and on such publication shall be binding on the mutawalli and all persons having any interest in the waqf.
- (4) Any order made by the Board under sub-section (2) shall be final:

Provided that any person aggrieved by the order made under sub-section (2) may, within sixty days from the date of the order, appeal to the Tribunal:

Provided further that the Tribunal shall have no power to suspend the operation of the order made by the Board pending such appeal.

- (5) The Board shall, whenever it supersedes any committee under sub-section (2), constitute a new committee of management simultaneously with the order made by it under sub-section (2).
- (6) Notwithstanding anything contained in the foregoing sub-sections, the Board may, instead of superseding any committee under sub-section (2), remove any member thereof if it is satisfied that such member has abused his position as such member or had knowingly acted in a manner prejudicial to the interests of the waqf, and every such order for the removal of any member shall be served upon him by registered post:

Provided that no order for the removal of the member shall be made unless he has been given a reasonable opportunity of showing cause against the proposed action:

Provided further that any member aggrieved by any order for his removal from the membership of the committee may, within a period of thirty days from the date of service of the order on him, prefer an appeal against such order to the Tribunal and Tribunal may, after giving a reasonable opportunity to the appellant and the Board of being heard, confirm, modify or reverse the order made by the Board and the order made by the Tribunal in such appeal shall be final."

Provision proposed in the Amendment Bill

- 31.2. In section 67 of the principal Act,—
 - (a) for sub-section (4), the following sub-section shall be substituted, namely:—
- "(4) Any person aggrieved by the order made under sub-section (2) may, within sixty days from the date of the order, appeal to the Tribunal.";
- (b) in sub-section (6), in the second proviso, the words "and the order made by the Tribunal in such appeal shall be final" shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

31.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Finality of the Order made by the Board under Section 67(2) for the supersession of the Committee by the Board is not final any more as per proposed Section 67(4) as, now any person aggrieved by the order made u/s 67(2) may within 60 days from the date of the order, appeal to the Tribunal. Tribunal shall have no power to suspend the operation of the order made by the Board pending such appeal. Tribunal order is not final and can be appealed before the High Courtwithin 90 days, from the Tribunal's order relating to supervision and supersession of Waqf Management Committee by the Board, as per 67(6) of the proposed bill. This will expand the

scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes."

Gist of submissions by various Waqf Boards:

- 31.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Kerala Waqf Board:- As per Sub Section (4), the Order made by the Waqf Board to supersede such a Committee will be final, but any person aggrieved by the Order may prefer an appeal to the Tribunal. Now it is proposed to substitute sub-section (4) in such a way that all the Orders of the Board under this section shall be appealable before the Waqf Tribunal.
- (ii) Andhra Pradesh Waqf Board:- Deletion of this provision and addition of provision for appeal may be desirable because Tribunal had no power to suspend the order of the board in case of supersession of a managing committee. Aggrieved person should always have a right of appeal.
- (iii) Maharashtra Waqf Board:- Regarding amendment in Section 67(6), the proposed omission i.e., "and the decision of the Tribunal on such appeal shall be final" as mentioned in various places in the entire Bill should not be made for the reason that Tribunal's orders are amenable to Civil Revision before the High Court even as on date. This is also in line of our suggestion that statutory Appeal before High Court should not be provided as in Industrial Disputes Act, 1947 where despite any statutory Appeal provision being present in the said special act, a aggrieved person approaches the High Court by way of a Writ or a Revision Petition and such remedy is effective and has yielded timely results for the parties. Such omission creates confusion and gives the impression that earlier (before the commencement of the new Act) no remedy was available to the person aggrieved of the order passed by the Tribunal.

Suggestions/comments by various stakeholders and experts:

31.5 Suggestions/comments received from various stakeholders and experts issummarised as under:

- i. While substituting Sub-section (4), the words Any Order made by the Board under subsection (2) shall be final, this amendment may not be in the interest of waqf Board. Omission of the Words in sub-section (6) is again relating to the power of Tribunal and omission of the same has major impact.
- ii. It is proposed in sub-section 4 of section 67 of the Principal Act to omit the second proviso, "order made by the Tribunal in such Appeals shall be final". If it is not final, then there should be a provision either for filing of Second Appeal or Revision before the Appellate Tribunal to be created as suggested above. Therefore, it is submitted that after omitting such clause, a clause should be inserted for facilitating the concerned aggrieved party to challenge the said verdict in the second Appeal or revision under the proposed provision.
- iii. It is proposed in sub-section 4 of section 67 of the Principal Act to omit the second proviso, "order made by the Tribunal in such Appeals shall be final". If it is not final, then there should be a provision either for filing of Second Appeal or Revision before the Appellate Tribunal to be created as suggested above. Therefore, it is submitted that after omitting such clause, a clause should be inserted for facilitating the concerned aggrieved party to challenge the said verdict in the second Appeal or revision under the proposed provision.

Examination by the Committee

31.6.1 The representatives of the Ministry of Minority Affairs were asked to justify the amendment proposed in section 67 *vide* clause 31 of the Amendment Bill, 2024. In this regard, the Ministry of Minority Affairs submitted in a written note as under:-

"Sec 67(4) proposed bill is that any order made by the Board under Sec 67(2) regarding supersession of the Committee by the Board is no longer final. Any person aggrieved by the order made u/s 67(2) may within 60 days from the date of the order, appeal to the Tribunal. Tribunal shall have no power to suspend the operation of the order made by the Board pending such appeal. Tribunal order can be appealed before the High Court.

Sec 67(6)-Despite the previous sub-sections, the Board can remove any committee member if it believes the member has abused their position or acted against the interests of the waqf. The removal order must be sent to the member by registered post.

Before removal, the member must be given a chance to explain their actions. If the member is unhappy with the removal, they can appeal to the Tribunal within 30 days. The Tribunal will hear both sides and can confirm, change, or overturn the Board's decision."

31.6.2. The first proviso of Section 67(4) has now been made the main wordings of Section 67(4) itself. The Committee sought reasons from the Ministry as to how does this section help in redressal of public grievance in general. Responding to the query, the Ministry have clarified as produced below:-

"In Section 67(4), finality of the Board's order on supervision and supersession of Waqf Management Committee is no longer final and the aggrieved member of the committee may approach the Tribunal.

The finality of Tribunal decisions has been removed, allowing appeals to the High Court within 90 days, from the Tribunal's order relating to supervision and supersession of Waqf Management Committee by the Board. This will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes.

Before removal, the member must be given a chance to explain their actions. If the member is unhappy with the removal, they can appeal to the Tribunal within 30 days. The Tribunal will hear both sides and can confirm, change, or overturn the Board's decision."

Observations/Recommendations of the Committee

31.7 The Committee find that section 67 sub-section (4) is being proposed to be substituted with the first proviso of the section 67 of the principal act *vide* Clause 31 of the amendment bill. Thereafter, in the second proviso of section 67 sub-section (6), the omission of the words "and the order made by the Tribunal in such appeal shall be final" shall be omitted. These amendments are aimed at providing any person aggrieved by the Order made by the Board under section 67(2), chance to appeal and utilize the various avenues of appeal for Justice. Thus, the Committee appreciate the option of providing further scope for availing justice to the aggrieved person and decided to accept the amendment proposed under the Clause. However, the Committee recommend that the period of appeal shall be increased from sixty days to ninety days and accordingly propose the following amendment in clause 31 (a):

"(4) Any person aggrieved by the order made under sub-section (2) may, within ninety days from the date of the order, appeal to the Tribunal"

CLAUSE-32

32. The Clause 32 of the Bill proposes to amend the Section 69 of the Principal Act.

Relevant provisions of the Principal Act:

32.1 Existing provisions of Section 69 are as under:-

"Power of Board to frame scheme for administration of waqf —

- (1) Where the Board is satisfied after an enquiry, whether on its own motion or on the application of not less than five persons interested in any waqf, to frame a scheme for the proper administration of the waqf, it may, by an order, frame such scheme for the administration of the waqf, after giving reasonable opportunity and after consultation with the mutawalli or others in the prescribed manner.
- (2) A scheme framed under sub-section (1) may provide for the removal of the mutawalli of the waqf holding office as such immediately before the date on which the scheme comes into force:

Provided that where any such scheme provides for the removal of any hereditary mutawalli, the scheme shall also provide for the appointment of the person next in hereditary succession to the mutawalli so removed, as one of the members of the committee appointed for the proper administration of thewaqf.

(3) Every order made under sub-section (2) shall be published in the prescribed manner, and, on such publication shall be final and binding on the mutawalli, and all persons interested in the waqf:

Provided that any person aggrieved by an order made under this section may, within sixty days from the date of the order, prefer an appeal to the Tribunal and after hearing such appeal, the Tribunal may confirm, reverse or modify the order:

Provided further that the Tribunal shall have no power to stay the operation of the order made under this section.

- (4) The Board may, at any time by an order, whether made before or after the scheme has come into force, cancel or modify the scheme.
- (5) Pending the framing of the scheme for the proper administration of the waqf, the Board may appoint a suitable person to perform all or any of the functions of the mutawalli thereof and to exercise the powers, and perform the duties, of such mutawalli."

Provision proposed in the Amendment Bill

- 32.2 In section 69 of the principal Act,—
 - (a) in sub-section (3), the second proviso shall be omitted;
 - (b) in sub-section (4), the following proviso shall be inserted, namely:—

"Provided that no such order shall be made under this sub-section unless a written notice inviting objections from the person likely to be affected and general public, in such manner as may be prescribed by the State Government."

Justification/explanation given by the Ministry of Minority Affairs

32.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Tribunal is being empowered to take decision as appropriate in the matter and to restrain the State in Waqf managements. This will help in ensuring transparency and efficient management of Waqf properties."

Gist of submissions by various Waqf Boards

- 32.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under
- (i) Kerala Waqf Board:- As per sub-section (4), the Board may at any time by an order cancel or modify such a scheme framed by them. Now as per the amendment proposed to sub-section (4), it is provided that in the event of cancelling or modifying an existing scheme by the Board, a written notice inviting objection "from the person likely to be affected and general public" has to be served. Since the Scheme relates to a property, which has already been declared as a waqf property, the conditions stipulated in sub-section (3) will be enough and "notice to general public" need not be insisted upon.
- (ii) Andhra Pradesh Waqf Board:- Power of stay should go with power of hearing appeal. Deletion of this clause is desirable. Not objectionable to the addition of this provision of notice before an adverse order, because it is in tune with principles of natural justice.
- (iii) Karnataka State Board of Auqaf:-The proposed omission to section 69 is arbitrary and hinders with the power of the Board and the Tribunal.
- **(iv)** Rajasthan Waqf Board:- The provision attempted to be inserted in sub-section (4) of Section 69 giving powers to the State Government is wrong and restricts the powers of the Wakf Board and is against Articles 25 and 26 of the Constitution.

Suggestions/comments by various stakeholders and experts:

- 32.5 Suggestions/comments received from various stakeholders and experts is summarised as under:
- i) Omission of the second proviso to sub section (3) of section 69 has no major impact and may be accepted, while Insertion of the proviso to sub section (4) of section 69 calling for written notice and inviting objections from the persons likely to be affected and general public, is apparently in line with principles of natural justice.
- ii) Clause 32 seeks to give opportunity inter-alia to general public to file objections where Board seeks to cancel or modify a Scheme. Here opportunity should be confined to affected person only. Otherwise, it will open Pandora's box.
- Board's power to frame a scheme for the administration of the waqf is subject to giving notices to the affected cases in all the cases. Here a provision is also added to include the General Public also to be the parties as affected. It is an unwarranted suggestion. The Waqf is related to the matters of a minority community in India and necessarily whatever be the decision taken on the administration of the waqf, the Board is duty bound to hear all the stakeholders. Here General Public has no role to play rather their role can also be restrictive one for hurting sentiments of a community in particular. Therefore, the new insertion can be slightly modified by removing the word 'General Public' from the section.

Examination by the Committee

32.6.1. On being asked to justify the amendments proposed in section 69 *vide* clause 32 of the Amendment Bill, 2024, the Ministry of Minority Affairs submitted in a written note as under:-

"The Board can establish a scheme for managing a waqf after an inquiry, either on its own or at the request of at least five interested persons, and after consulting with the mutawalli and others involved. This scheme may include removing the current mutawalli, but if the mutawalli is hereditary, the next in line must be appointed to the management committee. Sec 69(3) once published, the order of the Board is final and binding on all parties. However, anyone aggrieved by the order can appeal to the Tribunal within 60 days. The Tribunal can confirm, reverse, or modify the order but cannot stay its operation. The Tribunal must resolve the dispute within six months, as per Section 84 of the proposed Amendment Bill. Sec 69 (4) this provision ensures that the public and affected individuals

can raise objections before an order is issued for the delivery or possession of waqf records, accounts, and properties to the successor mutawalli."

36.6.2 Through the addition of proviso to Section 69(4), scope of inviting written objection from affected persons and general public is being introduced. Is such practice a new addition or during the framing of scheme for administration of waqf, this was already being done, the Ministry on being enquired about this aspect furnished their written reply as below:-

"This is a new insertion.

As per proviso of Sec 69(4) of the bill, the Board can cancel or modify a scheme of Administration of Auqaf but no such order shall be made unless a written notice is given, inviting objection from the person likely to be affected and general public, in such manner as may be prescribed by the State Government.

This will help in ensuring transparency and efficient management of Waqf properties.

It enhances inclusivity by allowing those directly or indirectly affected by waqf administration decisions to have a say in this process."

Observations/Recommendations of the Committee

32.7 The Committee note that Clause 32 of the Bill seeks to amend section 69 (4) by adding a proviso which incorporates that no order shall be made under this sub-section unless a written notice inviting objections from the person likely to be affected and general public is issued. The Committee concur with the intent of the amendment, regarding principles of natural justice and right to be heard, therefore, accept the amendment as it is.

CLAUSE-33

33. The Clause 33 of the Bill proposes to amend the Section 72 of the Principal Act.

Relevant provisions of the Principal Act:

33.1 Existing provisions of Section 72 are as under:-

"Annual contribution payable to Board —

(1) The mutawalli of every waqf, the net annual income of which is not less than five thousand rupees, shall pay annually, out of the net annual income derived by the waqf, such contributions, not exceeding seven per cent. of such annual income, as may be prescribed, to the Board for the services rendered by such Board to the waqf.

Explanation I.—For the purposes of this Act, "net annual income" shall mean the gross income of the waqf from all sources, including nazars and offerings which do not amount to contributions to the corpus of the auqaf, in a year after deducting therefrom the following, namely:—

- (i) the land revenue paid by it to the Government;
- (ii) the rates, cesses, taxes and licence fees, paid by it to the Government or any local authority;
- (iii) expenditure incurred for all or any of the in respect of lands directly under cultivation by the mutawalli for the benefit of the waqf, namely:—
- (a) maintenance of, or repairs to, irrigation works, which shall not include the capital cost of irrigation;
- (b) seeds or seedlings;
- (c) manure;
- (d) purchase and maintenance of agricultural implements;
- (e) purchase and maintenance of cattle for cultivation;
- (f) wages for ploughing, watering, sowing, transplanting, harvesting, threshing and other agricultural operations:

Provided that the total deduction in respect of an expenditure incurred under this clause shall not exceed twenty per cent. of the income derived from lands belonging to the waqf:

Provided further that no such deduction shall be permitted in respect of waqf land given on lease, by whatever name called, whether *batai* or share cropping or any other name.

- (iv) expenditure on sundry repairs to rented buildings, not exceeding five per cent. of the annual rent derived therefrom, or the actual expenditure, whichever is less;
- (v) sale proceeds of immovable properties or rights relating to, or arising out of immovable properties, if such proceeds are reinvested to earn income for the waqf:

Provided that the following items of receipts shall not be deemed to be income for the purposes of this section, namely:—

- (a) advances and deposits recovered and loans taken or recovered;
- (b) deposits made as security by employees, lessees or contractors and other deposits, if any;
- (c) withdrawals from banks or of investments;
- (d) amounts recovered towards costs awarded by courts;
- (e) sale proceeds of religious books and publications where such sales are undertaken as an unremunerative enterprise with a view to propagating religion;
- (f) donations in cash or kind or offerings made by the donors as contribution to the corpus of the waqf:

Provided that interest on income, if any, accruing from such donations or offerings shall be taken into account in calculating the gross annual income;

- (g) voluntary contributions received in cash or kind for a specific service to be performed by the waqf and expended on such service;
- (h) audit recoveries;

Explanation II.—In determining the net annual income for the purposes of this section, only the net profit derived by any waqf from its remunerative undertakings, if any, shall be taken as income, and in respect of its non-remunerative undertakings, such as, schools, colleges, hospitals, poor homes, orphanages or any other similar institutions, the grants given by the Government or any local authority or donations received from the public or fees collected from the pupils of educational institutions shall not be taken as income.

- (2) The Board may in the case of any mosque or orphanage or any particular waqf reduce or remit such contribution for such time as it thinks fit.
- (3) The mutawalli of a waqf may realise the contributions payable by him under sub-section (1) from the various persons entitled to received any pecuniary or other material benefit from the waqf, but the sum realisable from any one of such persons shall not exceed such amount as shall bear to the total contribution payable, the same proportion, as the value of the benefits receivable by such person bears to the entire net annual income of the waqf:

Provided that if there is any income of the waqf available in excess of the amount payable as dues under this Act, other than as the contribution under sub-section (1), and in excess of the amount payable under the waqf deed, the contribution shall be paid out of such income.

- (4) The contribution payable under sub-section (1) in respect of a waqf shall, subject to the prior payment of any dues to the Government or any local authority or of any other statutory first charge on the waqf property or the income thereof, be a first charge on the income of the waqf and shall be recoverable, on a certificate issued by the Board after giving the mutawalli concerned an opportunity of being heard, as an arrear of land revenue.
- (5) If a mutawalli realises the income of the waqf and refuses to pay or does not pay such contribution, he shall also be personally liable for such contribution which may be realised from his person or property in the manner aforesaid.
- (6) Where, after the commencement of this Act, the mutawalli of a waqf fails to submit a return of the net annual income of the waqf within the time specified therefor or submits a return which, in the opinion of the Chief Executive Officer is incorrect or false in any material particular, or which does not comply with the provisions of this Act or any rule or order made thereunder, the Chief Executive Officer may assess the net annual income of the waqf to the best of his judgment or revise the net annual income as shown in the return submitted by the mutawalli and the net annual income as so assessed or revised shall be deemed to be the net annual income of the waqf for the purposes of this section:

Provided that no assessment of net annual income or revision of return submitted by mutawalli shall be made except after giving a notice to the mutawalli calling upon him to show cause, within the time specified in the notice, as to why such assessment or revision of the return shall not be made and every such assessment or revision shall be made after considering the reply if any, given by the mutawalli.

- (7) Any mutawalli who is aggrieved by the assessment or revision made by the Chief Executive Officer, under sub-section (6), may prefer an appeal to the Board within thirty days from the date of the receipt of the assessment or revision of return and the Board may, after giving the appellant a reasonable opportunity of being heard, confirm, reverse or modify the assessment or revision or the return and the decision of the Board thereon shall be final.
- (8) If, for any reason, the contribution or any portion thereof leviable under this section has escaped assessment in any year, whether before or after the commencement of this Act, the Chief Executive Officer may, within five years from the last date of the year to which such escaped assessment relates serve upon the mutawalli a notice assessing him with the contribution or portion thereof which had escaped assessment, and demanding payment thereof within thirty days from the date of service of such notice, and the provisions of this Act and the rules made thereunder, shall, as far as may be, apply as if the assessments were made under this Act, in the first instance.

Provision proposed in the Amendment Bill

33.2. In section 72 of the principal Act,—

- (a) in sub-section (1), for the words "seven per cent.", the words "five per cent." shall be substituted;
- (b) in sub-section (7), the words "and the decision of the Board thereon shall be final" shall be omitted.

Justification/explanation given by the Ministry of MinorityAffairs

33.3 The justification furnished by the Ministry for the proposed amendment is as under:

"The contribution payable by Auqaf to the State Waqf Boards is being reduced from 7% to 5% of net annual income to provide for retention of larger funds by the Auqaf. This will help the Auqaf meet their objects which would include charitable, pious and religious purposes more effectively."

"Section 72 (1) - Less amount to be paid to the Board. Waqfs allowed to keep more of income.

Section 72 (7) - Decision of the board will not be final and can be challenged."

"Contribution of 5 percent would be sufficient with increase in net income of Augaf."

Gist of submissions by variousWaqf Boards:

- 33.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under
- (i) Andhra Pradesh Waqf Board:-Reduction in Waqf fund contribution from seven percent to five percent may be desirable. However Waqf Boards with weak finances may have a problem. In sub-section (7), the words "and the decision of the Board thereon shall be final" shall be omitted. May not be objectionable because in such a case an appeal shall lie to Tribunal which is in tune with principles of natural justice.
- (ii) Kerala Waqf Board:- As per section 72 of the Act, every Mutawalli of a waqf having a net annual income of 5,000 rupees and above shall pay annually out of the net annual income a contribution not exceeding 7 per cent to the Waqf Board for the services rendered by such Board to the Waqf. As per sub-section (6) of that section, if the Mutawalli fails to submit a return, the Chief Executive Officer of the Board can assess the income to the best of his judgment (BJ Assessment) and can realise the amount from him. It is proposed to reduce the rate of annual contribution from 7% to 5%. Since the amount is realised by way of a service charge to be

remitted by individual auqaf to the Board for the services rendered by the Board to them. That apart, out of the total contributions realised from the waqf1% is to be remitted to the Central Waqf Council as per section 10 of the Act. The annual contribution of individual auqaf forms part of Waqf Fund, which is the only major source of income to the Board for the discharge of its functions. It may also be noted that it is from that Fund the Board has to meet all other statutory requirements provided in section 77 of the Act. Similarly, Board shall have power to reduce or remit the contribution to be remitted by auqaf, if the Board is satisfied that an individual waqf or class of auqaf are in need of such a treatment. Therefore, the proposal to reduce the annual contribution need be revisited. As per sub-section (7) of section 72, order of the Chief Executive Officer assessing annual contribution is appealable before the Board and the Board may after giving the appellant a reasonable opportunity being heard either confirm or reverse or modify the decision of the Chief Executive Officer and the decision of the Board in appeal is final. Now, it is proposed to take away the finality clause given to the decision of the Board which is against the interest of Waqf Board. Therefore, the proposal may be withdrawn.

- (iii) Karnataka Waqf Board:-The proposed amendment to Section 72 is intended to reduce the income of the respective Boards of Auqaf which are already starving and unable to meet the enormous expenditure involved in the administration of the waqf. This amendment will severely affect the efficiency of the Board.
- (iv) Madhya Pradesh Waqf Board:-In Section 72 of the Waqf Amendment Bill, the amount of Chanda Nigrani (Annual Contribution of the total net income) has been reduced from 7 percent to 5 percent. It will strengthen the rights of Waqf Management Committees and the Mutawalli who have been in illegal possession for a long time will get the benefit, their unnecessary expenditure will be increased. Therefore, for the development of Waqf and to curb the above, it would be appropriate to increase the amount of Chanda Nigrani (Annual Contribution) by 20 to 25 percent.
- (v) Rajasthan Waqf Board:-Reducing the contribution received by the Board to 5% under subsection 1 of section 72 is not justified in any way because the Board is not given any grant by the State Government and the Board has no other source of income. Therefore, it is justified that the contribution should be 7%.

- (vi) TelanganaWaqf Board:-Reduction is not in line with the interest of the Waqf. As the Waqf boards do not have sufficient funds to function.
- (vii) Delhi Waqf Board- The reduction in contribution towards the Waqf from 7% to 5% is a step in right direction as otherwise the manpower in Waqf Board has a tendency to expand while the output in terms of achieving objectives of the Waqf does not improve.

The Tribunal can also go wrong and, therefore, the removal "finality of its decision" is a step in the right direction.

(viii) Jharkhand State Sunni Waqf Board-

Provision for Financial Support: Include provisions in the bill for adequate financial resources to be allocated to state Waqf boards to support their operational needs and community projects. Sufficient funding is essential for the successful implementation of welfare programs and management of Waqf properties.

(viii) West Bengal Waqf Board

This is an attempt to encroach upon state's power to collect tax without realizing ground reality. NB-Art. 265 says Tax can be imposed if authorized by Law. Authority to collect is being curtailed without proving for subsidy. Various hostels and other organizations and social welfare activities like payment of scholarship to needy students, funds are being provided to minorities for development of graveyard, mosques and other religious functions as permitted within the frame-work of constitution (Art 25 to 30) see also Art 246 regarding Powers of State to frame laws both in List II and List III of Seventh Schedule of the Constitution. * See also Entry 10 of List III, of Constitution (Seventh Schedule).

Suggestions/comments by various stakeholders and experts:

- 33.5 Suggestions/comments received from various stakeholders and experts is summarised as under:
- i. The proposed substitution in section 72(1) from 7% to 5% will impact the revenues of state waqf boards. Already the financial position of the boards is precarious and this reduction to 5% will make a dent in the revenues of beleaguered boards. While, the omission of the

words in sub section (7) is again relating to the power of Tribunal in the matters of revenues of the Board and omission of the same has major impact.

- ii. Many of these beneficiaries rely on this income for essential services such as education, healthcare, and community development. The reduction could undermine the Waqf's ability to fulfill its charitable objectives, which might include supporting marginalized communities, funding religious institutions, or maintaining historical properties.
- iii. With a reduced income, the Waqf might face difficulties in managing its operational costs, maintaining properties, and funding ongoing projects. This could lead to a decline in the overall effectiveness and efficiency of the Waqf administration. Existing projects or commitments made based on the previous 7 percent income distribution might become underfunded, leading to delays or even cancellations, which could harm the reputation and trust in the Waqf.
- iv. With rising inflation and the increasing cost of living, the 5 percent income distribution might not be sufficient to meet the growing needs of beneficiaries. This could lead to a reduction in the real value of the support provided by the Waqf.
- v. With the reduced contribution from seven per cent to five per cent., there will not be enough money with the Board to manage and enlarge their domain that they will also take care of orphans, they will take care of divorced women and widows. So, this should be increased to 11 per cent to make Waqf Boards' efficient.

Examination by the Committee

33.6.1 Clause 33 of the Bill seeks to amend section 72 relating to annual contribution payable to Board replacing the contribution to five per cent in place of seven per cent. Seeking justification from the Ministry of Minority Affairs regarding this change, the Ministry of Minority Affairs submitted in a written note as under:-

"Auqaf are allowed to keep more of their income for pious, religious and charitable objects."

33.6.2. It was brought to the notice of the Committee that some Waqf Boards were running into deficit. In this light, the Ministry were asked to give the rationale behind proposing the reduction of annual contribution payable to board from 7% to 5% *vide* Clause 33. Responding to the query, the Ministry have furnished the following reply:-

"In the proposed Amendment Bill, Sec 72- the annual contribution of 7 percent is being reduced to 5 percent. Auquaf are allowed to keep more of their income for pious, religious and charitable objects."

33.6.3. Clauses 33 omits the words "and decision of the Board thereon shall be final" and "and the decision of the Tribunal on such appeal shall be final" from Section 72(7). The Ministry were asked to explicitly state the remedial cause of action now available with the aggrieved. The necessity for such omission was also asked to be elaborated in detail. The Ministry of Minority Affairs have replied as under:-

"As appeal is allowed in the High Court against Tribunal order within a specified period of 90 days, relating to the recovery of annual contribution due on Mutawalli from his Bank account to the Board.

This will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes."

Observations/Recommendations of the Committee

33.7 The Committee examined the clause 33 and note that Clause 33 of the Bill seeks to amend section 72 (1) relating to annual contribution payable to Board replacing the contribution to five per cent in place of seven per cent, while in section 72 (7), the words "and the decision of the Board thereon shall be final" shall be omitted. In context of the reduction in annual contribution to the Waqf Board by the Mutawalli of a waqf property, the Committee are of the opinion that with the proposed strict accounting and auditing of auqaf, the funds available with various Waqf Boards, even at 5% contribution would be reasonable and at the same time, the individual waqf will have more funds at their disposal for pious, charitable and religious purposes. However, the Committee do not rule out instances wherein a particular Board may face financial crunch. The Committee, therefore, feel that a flexible upper limit may be envisaged depending upon the financial situation of a Board. Thus, the Committee recommend the following amendment in Clause 33 (a):-

"(a) in sub-section (1), for the words "seven per cent", the words "five per cent", subject to a maximum amount as prescribed by the Central Government" shall be substituted."

Regarding the amendment proposed under section 72 (7) pertaining to the omission of the words giving finality to the decision of the Board, the Committee note that it is a consequential amendment aimed at providing the aggrieved with an opportunity to challenge the decision of the board, thus increasing the ambit for attaining justice. Hence, the Committee decided to accept the amendment proposed under the Clause.

CLAUSE-34

34. The Clause 34 of the Bill proposes to amend the Section 73 of the Principal Act.

Relevant provisions of the Principal Act:

34.1 Existing provisions of Section 73 are as under:-

"Power of Chief Executive Officer to direct banks or other person to make payments.—

- (1) Notwithstanding anything contained in any other law for the time being in force, the Chief Executive Officer, if he is satisfied that it is necessary and expedient so to do, make an order directing any bank in which, or any person with whom any money belonging to a waqf is deposited, to pay the contribution, leviable under section 72, out of such money, as may be standing to the credit of the waqf in such bank or may be deposited with such person, or out of the moneys which may, from time to time, be received by bank or other person for or on behalf of the waqf by way of deposit, and on receipt of such orders, the bank or the other person, as the case may be, shall, when no appeal has been preferred under sub-section (3), comply with such orders, or where an appeal has been preferred under sub-section (3), shall comply, with the orders made by the Tribunal on such appeal.
- (2) Every payment made by a bank or other person in pursuance of any order made under subsection (1), shall operate as a full discharge of the liability of such bank or other person in relation to the sum so paid.
- (3) Any bank or other person who is ordered under sub-section (1) to make any payment may, within thirty days from the date of the order, prefer an appeal against such order to the Tribunal and the decision of the Tribunal on such appeal shall be final.
- (4) Every officer of the bank or other person who fails, without any reasonable excuse, to comply with the order made under sub-section (1) or, as the case may be, under sub-section (3), shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend to eight thousand rupees, or with both."

Provision proposed in the Amendment Bill

34.2 In section 73 of the principal Act, in sub-section (3), the words "and the decision of the Tribunal on such appeal shall be final" shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

34.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Provision for appeal against decision of the Tribunal is being made."

Gist of submissions by various Waqf Boards:

- 34.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Andhra Pradesh Waqf Board:-In sub-section (3), the words "and the decision of the Tribunal on such appeal shall be final" shall be omitted. This amounts to curtailing the efficacy of Tribunal.
- (ii) Karnataka Waqf Board:-The proposed amendment to Section 73 is arbitrary. It will affect the entire integrity of judicial process. The principles of finality is affected and it is aimed to keep the disputes alive. There is no appellant forum to curb the endless litigations which would pave way for opening floodgates of litigations deliberately. Hence, the proposed amendment is liable to be rejected.
- (iii) Kerala Waqf Board:- As per section 73, the Chief Executive Officer of the Board, as part of realising the annual contribution from individual auqaf direct any bank in which any money belonging a waqf is deposited to pay the amount standing in the credit of waqf in such bank to the waqf Board. Against such order of the Waqf Board the bank or any other person can prefer an appeal to the Tribunal and the decision of the Tribunal on such appeal shall be final. Now it is proposed to omit the finality clause, which may be detrimental to the interest of Waqf Board.
- (iv) Rajasthan Board of Waqf:- Section 73 makes the decision of the Wakf Tribunal final like other tribunals in the country. Section 83(9) of the Wakf Act provides for challenging the order of the tribunal in the Hon'ble High Court.

Suggestions/comments by various stakeholders and experts:

34.5 Suggestions/comments received from various stakeholders and experts is summarised as under:

Omission of the Words in sub-section (3) is again relating to the power of Tribunal in the matters of recovery by the Board from banks and persons and hence, omission of the same has major impact.

In section 73 also equally, it has been proposed to omit the sentence in sub-section 3 "the decision of the Tribunal in said Appeal shall be final". In this context, equally it is suggested to prescribe one Appellate Tribunal in the manner as stated above against the decision of the Tribunal.

• "ऑनरेबल कमेटी के संज्ञान में है कि वक्फ एक्ट, 1995 है, जिसे अमेंड किया जा रहा है, उसमें काफी कुछ आर्बिट्रेटरी था। उसमें काफी अगेंस्ट नेचुरल जिस्ट्स था जैसे आर्टिकल 14, जिसमें यह था कि वक्फ के संज्ञान में अगर वक्फ बोर्ड कहता है कि कोई सम्पत्ति सरकारी सम्पत्ति है तो वह जांच करेगा फिर वह वक्फ बोर्ड में निहित हो जाएगी। उसका इस एक्ट में सुधार कर दिया गया है। इसमें यह ड्रॉबैक था कि वक्फ बोर्ड के ऑर्डर के खिलाफ किसी सिविल कोर्ट में अपील नहीं होगी, किसी रेवेन्यू कोर्ट में अपील नहीं होगी तो उस सेक्शन में सुधार कर दिया गया है और साथ ही साथ सेक्शन 52 और 73 भी ट्रिब्यूनल को अधिकार देता था कि कोई भी लिटिगेशन होता है तो ट्रिब्यूनल में जाएंगे, सिविल कोर्ट में नहीं जाएंगे और ट्रिब्यूनल का फैसला अंतिम फैसला होगा। इस सेक्शन को भी रिपील कर दिया गया है। अब ट्रिब्यूनल्स के फैसले पर हाईकोर्ट में अपील की जा सकेगी, यह प्रोविजन किया गया है। ये तीनों अमेंडमेंट स्वागत योग्य हैं। I welcome this. I support it. आर्टिकल 40 और 52 ए और आर्टिकल 73 सबसेक्शन 3 को रिपील कर दिया गया है, क्योंकि यह आर्बिट्रेटरी था और इसकी अपील होनी चाहिए। मैंने कहा है कि डिस्ट्रिक्ट मजिस्ट्रेट के फैसले की भी अपील होनी चाहिए तो बोर्ड के फैसले की और ट्रिब्यूनल के फैसले की भी अपील होनी चाहिए। यह प्रोविजन इस बिल 2024 में किया गया है। यह स्वागत योग्य है।"

Examination by the Committee

34.6.1. The representatives of the Ministry of Minority Affairs were asked to justify the amendment proposed *vide* Clause 34 of the Bill seeking to amend section 73 related to power of Chief Executive Officer to direct banks or other person to make payments and to omit the expression "and the decision of the Tribunal on such appeal shall be final. In this regard, the Ministry of Minority Affairs responded in their written replies as under:-

"As appeal is allowed in the High Court against Tribunal order within a specified period of 90-days. This will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes."

Observations/Recommendations of the Committee

34.7 The Committee note that the amendment proposed *vide* Clause 34 in Section 73 subsection (3) omits the words "and the decision of the Tribunal on such appeal shall be final". The Committee are of the view that such omission is a result of consequential changes to the proposed amendments in the bill regarding the creation of provision for appeal against the decision of the Tribunal. Hence, the Committee decided to accept the amendment proposed under the Clause.

CLAUSE 35

35. The Clause 35 of the Bill proposes to amend the Section 83 of the Principal Act.

Relevant provisions of the Principal Act:

- 35.1 Existing provisions of Section 83 are as under:
- "Constitution of Tribunals, etc.- (1) The State Government shall, by notification in the Official Gazette, constitute as many Tribunals as it may think fit, for the determination of any dispute, question or other matter relating to a waqf or waqf property, eviction of a tenant or determination of rights and obligations of the lessor and the lessee of such property, under this Act and define the local limits and jurisdiction of such Tribunals.
- (2) Any mutawalli person interested in a waqf or any other person aggrieved by an order made under this Act, or rules made thereunder, may make an application within the time specified in this Act or where no such time has been specified, within such time as may be prescribed, to the Tribunal for the determination of any dispute, question or other matter relating to the waqf.

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- (4) Every Tribunal shall consist of
 - (a) one person, who shall be a member of the State Judicial Service holding a rank, not below that of a District, Sessions or Civil Judge, Class I, who shall be the Chairman;
 - (b) one person, who shall be an officer from the State Civil Services equivalent in rank to that of the Additional District Magistrate, Member;
 - (c) one person having knowledge of Muslim law and jurisprudence, Member; and the appointment of every such person shall be made either by name or by designation.
- (4A) The terms and conditions of appointment including the salaries and allowances payable to the Chairman and other members other than persons appointed as *ex officio* members shall be such as may be prescribed.
- (5) The Tribunal shall be deemed to be a civil court and shall have the same powers as may be exercised by a civil court under the Code of Civil Procedure, 1908 (5 of 1908), while trying a suit, or executing a decree or order.
- (6) Notwithstanding anything contained in the Code of Civil Procedure, 1908 (5 of 1908), the Tribunal shall follow such procedure as may be prescribed
- (7) The decision of the Tribunal shall be final and binding upon the parties to the application and it shall have the force of a decree made by a civil court.

- (8) The execution of any decision of the Tribunal shall be made by the civil court to which such decision is sent for execution in accordance with the provisions of the Code of Civil Procedure, 1908 (5 of 1908).
- (9) No appeal shall lie against any decision or order whether interim or otherwise, given or made by the Tribunal:

Provided that a High Court may, on its own motion or on the application of the Board or any person aggrieved, call for and examine the records relating to any dispute, question or other matter which has been determined by the Tribunal for the purpose of satisfying itself as to the correctness, legality or propriety of such determination and may confirm, reverse or modify such determination or pass such other order as it may think fit.

Provisions Proposed in the Amendment Bill

- 35.2 In section 83 of the principal Act,—
- (a) in sub-section (1), the following proviso shall be inserted, namely:—
 "Provided that any other Tribunal may, by notification, be declared as the Tribunal for the purposes of this Act.";
- (b) in sub-section (2), the following proviso shall be inserted, namely:—
 - "Provided that if there is no Tribunal or the Tribunal is not functioning, any aggrieved person may appeal to the High Court directly.";
- (c) for sub-section (4), the following shall be substituted, namely:—
 - "(4) Every Tribunal shall consist of two members—
 - (a) one person, who is or has been a District Judge, who shall be the Chairman; and
 - (b) one person, who is or has been an officer equivalent in the rank of Joint Secretary to the State Government—member:
 - Provided that in case of absence of a member, Chairman of the bench may exercise the jurisdiction, powers and authority of the Tribunal:
 - Provided further that a Tribunal established under this Act, prior to the commencement of the Waqf (Amendment) Act, 2024, shall continue to function as such until the expiry of the term of office of the Chairman and the members thereof under this Act.";
- (d) in sub-section (4A), the following proviso shall be inserted, namely:—
 - "Provided that tenure of the Chairman and the member shall be five years from the date of appointment or until they attain the age of sixty-five years, whichever is earlier.";
- (e) in sub-section (7), the words "final and" shall be omitted;
- (f) for sub-section (9), the following sub-section shall be substituted, namely:—
 - "(9) Any person aggrieved by the order of the Tribunal, may appeal to the High Court within a period of ninety days from the date of receipt of the order of the Tribunal."

Justification/explanation given by the Ministry of Minority Affairs

35.3 The sub-clause wise justifications furnished by the Ministry for the proposed amendment is as under:

35.3.1 For Clause 35(a):-

"Provision is being made to declare any Tribunal competent to adjudicate waqf matters, in case the waqf Tribunal is non-functional."

35.3.2 For Clause 35(b):-

"To resolve the pending cases, in a timely manner, in case of non-functioning tribunals".

35. 3.3 For Clause 35(c):-

"Substitution in sub-section (4) To address the issue of appointment of the members of the waqf Tribunal the pool of eligible candidates is being enlarged by including persons who may have retired. Similarly, the second member, of the Tribunal can be a retired officer who has been at the rank of Joint Secretary to the State Government."

35. 3.4 For Clause 35(4A):-

"It brings more clarity regarding the tenure of chairman and members of the Tribunal.

35. 3.5 For Clause 35(e), no justification given by the Ministry.

35. 3.6 For Clause 35(f):-

"Provision of appeal is made against order of the Tribunal. In case the Tribunal is non-functional, or non-existent, the aggrieved party may take recourse to the Hon'ble High Court concerned."

35.3.7 The Ministry in a written reply further submitted the justification for the above Clause as under:

'To revise the Judicial oversight for the better effectiveness by modifying the composition of the Tribunal and allowing the High Court to hear the cases directly if the Tribunal is non-functional. The tenure of the Tribunal members is set at 5 years or until they reach the age of 65 years which will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes.'

Views of the Ministry of Railways

35.3.8 The Ministry of Railways in regard to finality of Tribunal have submitted before the Committee as under:-

"At present the only remedy available with Railway against a Waqf Tribunal order is to go for a revisionary application in the Higher Court. However, the same is limited in nature as higher courts can only scrutinize the tribunal's proceedings for legal errors or irregularities, primarily to ensure proper application of law. The Revisionary application does not involve challenging the decision on the merits of the case, seeking a full reexamination of the facts and legal issues involved. At present, the cases where the ownership of Railway land is in dispute with the Waqf Board, Railway will not be able to appeal against any adverse decision of the Waqf Tribunal. It can only make a revisionary application which is limited to scrutinizing legal errors or irregularities only. With the proposed amendments in the Waqf Act, Railway will be able to challenge the adverse decision in the High Court and can request a comprehensive review of the decision based on the merits of the case, the option of which is not available with the Railways at present. Moreover, the time limit proposed in the Amendment Bill will result in for making decision by Waqf Tribunal will enhance the disposal rate of dispute which may benefit Indian Railways in resolving the dispute and expediting the affected projects".

Gist of submissions by various Waqf Boards

35.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:

On declaration of any Tribunal as Waqf Tribunal

- (i) UP Sunni Central Waqf Board and UP Shia Central Waqf Board:- A tribunal being a special Court comprises of persons chosen specially to examine and adjudicate the disputes of a particular kind, therefore, the assignment to adjudicate the disputes pertaining to waqfs cannot be transferred to any other Tribunal.
- (ii) **Telangana Waqf Board:-** Any tribunal can be designated a Waqf Tribunal including the endowments Tribunal, thereby completely taking away the autonomy of the Waqf.
- (iii) **Kerala State Waqf Board:-** Taking into consideration the number of litigations coming before Waqf Tribunal and the special nature of cases to be dealt with by them, sub-section (1) of

Section 83 should be retained as a special entity exclusively dealing with waqf matters as otherwise it will be detrimental to the interest of waqf institutions.

(iv) **Maharashtra State Waqf Board** Insertion in sub-section (1) is a positive step and impliedly leads to establishment of further Tribunals which may reduce the workload of existing Tribunals.

On the dilution of powers of the Waqf Tribunal

- (i) **Telangana Waqf Board:-** Removing the finality of Tribunals order not only dilutes the efficacy of Waqf Tribunal but also helps in perpetuating the Waqf disputes. It is in direct contrast to Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 where in cases of endowment disputes, decision of Hindu Endowment Tribunal shall be final.
- (ii) **Kerala State Waqf Board:-** Omitting the finality clause given to the decision of the Tribunal is against the very concept of providing speedy justice.
- (iii) Madhya Pradesh State Waqf Board:- By completely abolishing the Waqf Tribunal and introducing this system in all the district courts, it will be easier to get justice quickly and all kinds of problems will be eliminated.
- (iv) **Tamil Nadu Waqf Board:-** The constitution of Tribunal and its purpose will be defeated if the decision of the Tribunal does not attain finality.
- (v) **Punjab Waqf Board:-** Omitting the words 'and the decision of the Tribunal in respect of such matter shall be final' in sections 6,32,33,52,55A, 67 will result in further encroachment of waqf properties. The orders of almost all tribunals are always final and making an exception for waqf tribunal is discriminatory and contrary to logic.

On the provision of appeal

(i) **Maharashtra State Waqf Board:-** Providing statutory Appeals may prolong the finality of litigation.

Giving the right to approach the High Court in absence of a functional Tribunal is a positive step as now a person aggrieved would not have to wait for a functional Tribunal.

- (ii) Andhra Pradesh State Waqf Board:- Appeal should have been given to Civil court which is court of original jurisdiction since approaching High Court against every order will be impractical and will overburden the High Courts and delay the resolution of Waqf disputes.
- (iii) **Telangana Waqf Board:-** Making an appeal against the Order of the Tribunal as against a revision will lead to delays.
- (iv) **Punjab Waqf Board:-** Substitution of Sub-section (9) of section 83 is not required due to the reason that the proviso attached to sub-section (9) of the Principle Act clearly lays down that a High Court may, on its own motion or on the application of the Board or any person aggrieved, call for and examine the records relating to any dispute, questions or other matter which has been determined by the Tribunal for the purpose of satisfying itself as to the correctness, legality or propriety of such determination and may conform, reverse or modify such determination or pass such other order as it may think fit.
- (v) **Meghalaya Waqf Board:-** This Amendment will make the decision making process longer.

On the composition of the Waqf Tribunal

(i) **Rajasthan Board of Muslim Waqf:-** Since Waqf properties are Muslim religious properties, it is necessary for the tribunal to have a Muslim lawyer well versed with Muslim law as one of its members.

Appointing a retired judge in the Waqf Tribunal would reduce the powers of the Waqf Tribunal.

It is important to have a serving District Judge in the Waqf Tribunal as it is a court of civil jurisdiction equal to other tribunals in which appeals related to waqf property, waqf rights and rights vested in the properties of other persons' waqf are disposed of.

- (ii) UP Sunni Central Waqf Board and UP Shia Central Waqf Board:- It is a settled legal practice to have an odd number of persons constituting a Tribunal so as to ensure that a decision may be made by a majority in case of conflict of opinion amongst themselves. There may be instances of disagreement or difference of opinion between the two Members of the Tribunal and the matter will not be decided in such an eventuality.
- (iii) **Telangana Waqf Board:-** A Joint Secretary has been added as a Member of the Tribunal. Whenever the Orders of the Collector is challenged before the Tribunal, another nominee of the Government, i.e., the Joint Secretary would be a part of its composition.

When the Muslim Law Expert Member was removed from the composition of the Tribunal by the Amendment, the Government nominee ought to have been removed as well. Retired members are appointed who may favour the Government for the purpose of continuity.

- (iv) Chhattisgarh State Waqf Board:- Cases filed before the Waqf Tribunal involves intricate questions of Muslim Law for which knowledge of Muslim Law is necessary. Omitting a person having Knowledge of Muslim Law from the Waqf Tribunal will have adverse effect on the quality of Judgement to be pronounced by the Tribunal.
- (v) Andhra Pradesh State Waqf Board:- Making the tenure of Chairman and member for five years means that complaints against them will remain unheard.
- (vi) **Kerala State Waqf Board:-** Being a court dealing with special subject, the representation of a person having knowledge in the subject is inevitable for the effective discharge of its functions.

- (vii) **Maharashtra State Waqf Board:-** Drawing corollary from the Endowments Tribunals like Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987, Waqf Tribunal should only comprise of Muslim members.
- (viii) Uttarakhand Waqf Board:- It is suggested that the Chairperson of the Waqf Tribunal so established or in case any other Tribunal is assigned for the Waqf Act, may be working and not below the rank of District Judge or Additional District Judge.
- (ix) Meghalaya Waqf Board:- The Amendment to the Act indicates that the Tribunal will not be the ultimate authority to decide on Waqf matters and the High Court and Supreme Court would be the final decision makers on matters of Waqf. Hence, the Tribunal members may remain the same.
- (x) Bihar State Shia Waqf Board & Bihar State Sunni Waqf Board:- The judicial officer of additional District Judge rank is to be appointed by the Govt. under deputation considered by the Hon'ble respective High Court for the period of three years carrying much more accountability to decide the cases in the Tribunal. The provision of amendment regarding retired judicial officer need not give much clarity and accountability in the disposal of cases. So the appointment of Chairman must be from the judicial service and not of a retired judicial officer. Hence the proposal is not acceptable.
- (xi) The Jharkhand State Sunni Waqf Board: The Jharkhand State Sunni Waqf Board is in opinion that expert in Muslim Law not be removed from the Waqf Tribunal. It may be argued that a member with expertise in Muslim law is needed in the Tribunal to help adjudicate waqf-related disputes according to principles of Muslim law. The removal of Muslim experts from tribunals may compromise the expertise and fairness of dispute resolution. (pg 2,3&4 of Jharkhand)

Suggestions/comments by various stakeholders and experts:

35.5 Important suggestions/comments received by various stakeholders and experts is summarised as under:

On the dilution of powers of the Waqf Tribunal

- i. Disputes related to Waqf properties are complex and require a nuanced understanding of both religious and legal principles. Weakening Tribunal's powers would mean that the minority community might lose a critical forum specifically designed to address their unique concerns.
- ii. Numerous tribunals in India including Income Tax Appellate Tribunal (ITAT), National Company Law Tribunal (NCLT), National Green Tribunal (NGT), Debt Recovery Tribunal (DRT), Competition Appellate Tribunal (COMPAT), Armed Forces Tribunal (AFT), Railway Claims Tribunal (RCT), etc. are constituted by the Government of India with final and conclusive decision-making authority, subject to revision by the High Court. Considering the above mentioned tribunal's mechanism no need is required to change the existing revisionary mechanism.
- iii. Supreme Court has consistently upheld the need for specialized tribunals to maintain autonomy and expertise in their respective fields, as seen in Union of India v. R. Gandhi (2010). The proposed changes disregard this precedent, risking inconsistent rulings and eroding confidence in the adjudication process.
- iv. Several Endowment Tribunals including Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987, Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 provide that any order of eviction passed by the Endowments Tribunal shall be final and shall not be questioned in any court.
- v. If the decision of the Tribunal is not final, it is suggested that there should be Appellate Tribunal, like the Tribunal in other enactments headed by retired High Court Judge or any other authority to hear the appeal other than the High Court of respective States so that the litigant can get another forum in the High Court under Constitution of India to interfere if there is any error made by the Tribunal or Appellate Tribunal as the case may be. Appellate Tribunal may be consisting of other two members out of whom one should be Muslim, who is proficient in Muslim Law.

- vi. The word 'Tribunal' be deleted wherever occurring and same be substituted by the word 'Civil Judge, Senior Division'.
- vii. All pending legal cases should be settled within a fixed time-frame.
- viii. In Section 83 sub-section (1) specify "any other Tribunal" by inserting a second proviso to the said section so that it would be more convenient for the litigant to make reference. When a Tribunal has already been prescribed under sub-section 1 of section 83 of the Waqf Act to deal with the matter under the said Act, addition of the proviso by indicating "any other Tribunal" may frustrate the object of original sub-section 1.
- ix. Any tribunal in the state could be designated as a Waqf Tribunal, potentially undermining the specialized focus required for Waqf matters.
- x. Waqf Tribunal is not in accordance with Art.323 A and 323B and spirit of the Constitution of India so Section 83 regarding Constitution of Tribunals should be repealed and all the dispute resolution powers of tribunal should be transferred to regular courts as per CPC,1908.
- xi. A non-Muslim is unlikely to know the terminology, practices and customs of Muslims. Hence, it is arbitrary and unreasonable to compel a non-Muslim to seek a remedy from a forum which functions on the basis of Islamic religious tenets and principles. Every dispute of Civil nature must be decided by Civil Court by virtue of Section 9 of the Civil Procedure Code. There are cases where Complicated Questions of Facts and Law relating to Property between Communities are involved which needs expertise of the Civil Procedure Code and other Laws. The Waqf Tribunal being a Quasi-judicial authority is not capable of dealing with such questions. Therefore, establishment of a Tribunal to decide all questions relating to Waqf property is irrational, illegal and against the concept of justice as Civil and Property disputes can be effectively decided only by Civil Courts only.

On the provision of appeal

i. According to the proposed amendments, the High Court will at the same time be court of first appeal and court of first instance both. In case the State Government is not notifying a

- Tribunal in a State, the parties will be deprived of the right to appeal or right to revision altogether.
- ii. High Court jurisdiction was not excluded in the current waqf act and High Courts suo moto can take up the case from the Tribunal. Aggrieved persons and waqf boards can go to High Courts under the current law.
- iii. In the absence of Tribunal, the Appeal should be preferred to the State Government in the Department of Law as it happens in other State enactments of the States, for example, in Odisha, Odisha Hindu Religious Endowments Act has been enacted facilitating appeal to the Government of Odisha against the decision of the Endowment Commissioner.
- iv. The litigant who is preferring appeal against the decision of the Tribunal, must place the same before the Appellate Tribunal, which should be presided by a retired High Court Judge. Sub-section 10 may be inserted to give power to the High Court of concerned State to revise the interim order or any order passed by the tribunal of the Appellate Tribunal, as the case may be, so that the jurisdictional error can be corrected to award even justice.
- v. Change in appeal process could delay resolution and undermine the tribunal's authority in Waqf matters.
- vi. The term aggrieved should be replaced by interested party as this provision compels a person not belonging to Muslim religion to go to the Waqf tribunal instead of going to normal courts, which violates their right to get justice from a secular legal system.

On the composition of the Waqf Tribunal

- i. Retaining a Muslim member enhances the Tribunal's credibility within the Muslim community, fostering trust in the justice delivery system and the Waqf Tribunal can ensure Informed decision-making, Cultural sensitivity, Community representation, Balanced justice, Effective dispute resolution.
- ii. Appointment of retired judges and retired Government officers would create infrastructural difficulties.
- iii. Inclusion of Muslim law expert in the composition of the Waqf Tribunal is crucial for the coherence of the tribunal's decisions with the framework of Islamic faith and culture, which

is foundational to the operation and administration of Waqf properties as mandated in Article 26.

- iv. Judicial Officers in the Waqf Tribunal are not trained to deal with the nuances of the Waqf and acquire understanding of the Waqf matters through experience and the assistance of the Muslim Law Expert Member and from the experienced lawyers, who appear before the Tribunal regularly.
- v. Composition of the Tribunal should be either three members or one member because a retired or sitting District judge has been proposed to be the Chairman.
- vi. Reducing the tribunal's role from a specialized body with expertise in Waqf laws and Sharia (Muslim Member) to an ordinary court with an additional non-judicial (administrative) member could diminish the quality of adjudication in Waqf cases.

Examination by the Committee

35.6 On the evolution of the Waqf Tribunal, the Ministry of Law and Justice in a written reply stated as under:

"It is submitted that the concept of tribunals was first time introduced in the Wakf Act, 1954 under section 55, wherein power has been given to the State Government to constitute as many tribunals as it may think fit by notification for determination of any dispute or question. The similar provision has been incorporated under section 83 of the Waqf Act 1995. The Tribunal under section 83 has been given power to address disputes related to waqf properties and eviction. It had three members including:

- (a) one person, who shall be a member of the State Judicial Service holding a rank, not below that of a District, Sessions or Civil Judge, Class I, who shall be the Chairman;
- (b) one person, who shall be an officer from the State Civil Services equivalent in rank to that of the Additional District Magistrate, Member;
- (c) one person having knowledge of Muslim law and jurisprudence, Member;

As per the provisions of the Waqf (Amendment) Bill, 2024, section 83 of the Waqf Act, 1995 is being amended and the proposed amendment seeks to provide that the composition of the Tribunal shall consist of:-

- (a) one person, who is or has been a District Judge, who shall be the Chairman; and
- (b) one person, who is or has been an officer equivalent in the rank of Joint Secretary to the State Government—Member"

35.6.1 On the reasons that necessitated a central legislation creating a Tribunal which has such exhaustive powers, the Ministry in a written reply stated as under:

"The primary purpose of Tribunal is to resolve disputes related to waqf properties and administration. The parties need not be Muslims alone. As per information received from the States/UTs Waqf Boards (as on 9th Sept. 2024), 25 States/UTs have constituted Waqf Tribunals while 3 States/UTs (Andaman & Nicobar Islands, Jammu & Kashmir and Manipur) have not constituted Tribunals. After independence, the comprehensive Act on Waqf meant for better administration and supervision of waqf had not provided for any Tribunal. As there were large number of cases relating to mismanagement of waqf by mutawalli, etc. there was a felt need for addressing those disputes arising out of Waqf properties by providing some legal remedy."

35.6.2 On being asked whether such exhaustive powers as that of the Waqf Tribunal been vested in any other religious bodies endowments, the Ministry in a written reply stated as under:

"The Waqf Act 1995 is central legislation meant to regulate waqf whereas other religious laws are generally enacted at the State level for administrating the religious endowments. E.g. of the Statutes- Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959; Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987; Karnataka Hindu Religious Institutions and Charitable Endowments Act, 1997; Odisha Hindu Religious Endowment Act 1951."

35.6.3 Regarding the reasons why waqf specific tribunals are required, the Ministry of Minority Affairs and the Ministry of Law and Justice in a written reply stated:

"Waqf Tribunals have exclusive jurisdiction over waqf-related matters, centralizing all disputes within a specialized forum. This avoids jurisdictional confusion and ensures that waqf issues are handled by a dedicated body. For expediting disposal of cases, the Bill proposed a fixed time-line of 6 months for the Tribunals to resolve waqf related disputes expeditiously which will help in restoring the right of property to the lawful owner and resolving other legal remedies."

"It is submitted that the concept of Waqf Tribunals was introduced in the Waqf Act, 1954 vide Waqf (Amendment) Act 1984 which empowers the Tribunal to decide any question whether a property is waqf property or not. It provides a legal framework for speedy disposal of disputes relating to waqf."

35.6.4 Regarding the reasons for huge pendency of cases with Waqf Tribunals, the Ministry in a written reply stated:

"Regarding pendency, approximately 19,207 cases are pending in Waqf Tribunals/Other courts, with the oldest case dating back to 1995 (Madhya Pradesh). 10 States/UTs have pending cases from 1995-2014, and Uttarakhand has 5 cases pending for over 15 years.

Litigation Records as per WAMSI Portal (as on Sept-2024)	
Total records of Litigation Cases (At Waqf Boards)	12,792

Total records of Litigation cases (Tribunal & Other Courts)	19,207
Total No. of cases of Alienation	1,340
Total No. of encroachment cases	5,220

There are several reasons for pendency of cases before the Waqf Tribunal. The primary reason is open ended time-line for disposal of cases by the Waqf Tribunals. Moreover, several States did not constitute Tribunals timely to dispose of the cases. Lack of proper Ownership Right Establishing (ORE) documents of Waqf properties leading to encroachment and other litigations.

At present, Tribunal has 3 members and State Government could not appoint all these members which often leads to quorum issues and tribunals remain non-functional."

35.6.5 On the reasons that necessitated a central legislation creating a Tribunal which has such exhaustive powers whether such exhaustive powers as that of the Waqf Tribunal been vested in any other religious bodies endowments, the Ministry of Law and Justice in a written reply stated as under:

"It is submitted that the intent behind the establishment/creation of different statutory bodies such as tribunals and endowment tribunal is to de-burden the courts and different regular judicial fora so that the disputes are to be disposed off expeditiously in the favour of aggrieved parties. The enactments of endowments with the tribunals are produced below but not with such exhaustive powers:

Sl	Tribunal	Composition	Functions	Appeal
No.				
1.		adesh Charitable and Hir	ndu Religious Institutions	and Endowments Act,
	1987			
	Endowment	Two Members:	For the determination of	Appeal to the High
	Tribunal	One Chairman who is	any dispute, question or	Court within ninety
		or has been a judicial	the matter relating to a	days from the date of
		officer not below the	Charitable Institution,	receipt of the
		rank of a District Judge;	Dharmadayam,	decision.
		One member who hold	Religious Charity,	
		or has held a post not	Religious Endowments,	
		below the rank of	Religious Institution or	
		Additional	any Institution as	
		Commissioner of	defined in the Act.	
		Endowments.		
2.	The Bihar Hind	lu Religious Trusts Act, 19	951	
	Tribunal	One Member:	For deciding property	Any party aggrieved
		The Tribunal shall	disputes under section	by an order of the
		consist of a retired High	43B and for taking	Tribunal made under

		Court Judge or a retired District Judge.	decisions under section 43C and removal of encroachment on trust property under section 43D, 43E and 43F and restoration of immovable property alienated in violation of section 44 and to appoint receiver under section 72.	ninety days from the date of the order, file
3.	The Tamil Nadı	u Hindu Religious and Ch	naritable Endowments Ac	t. 1959
	Tribunal	Each Tribunal shall consist of such number of members not exceeding three as may be determined by the Government, and if the number of such members is more than one, one of them shall be appointed as the Chairman by the Government.	Where in pursuance of any order passed under the foregoing provisions of this Chapter, any lessee, licensee or mortgagee with possession loses possession of any land, there shall be paid compensation, the amount of which shall be determined by the	Any party aggrieved by an award of the Tribunal may, within ninety days from the date of the receipt of the award by him, institute a suit in the Civil Court having jurisdiction over the area in which the
			Tribunal.	1 100=
4.	Endowment Tribunal	Two Members, a Chairman and one other member: The Chairman shall be a person who is or has been a judicial officer not below the rank of a District Judge A Member shall be a person, who holds or has held a post not below the rank of Additional Commissioner of Endowments.	any dispute, question or the matter relating to a Charitable Institution, Dharmadayam, Religious Charity,	Any person aggrieved by an order of the Tribunal may appeal to the High Court, within ninety days from the date of
5.	The Sikh Gurdy	waras Act, 1925		
	Tribunal	A Tribunal shall consist of a President and two other Members appointed by	Deciding claims made in accordance with the provisions of this Act. The State Government	Any party aggrieved by a final order passed by tribunal determining of a

Tribunal shall be a person who is or has been a judge of the High Court and each other Member shall be	Tribunal petition received by it under the provisions of sections 5, 6, 8, 10 or 11, and the Tribunal shall dispose of such petitions by order in accordance with the provisions of this Act.	decided by it under the provisions of this Act may, within ninety days of the date of such order, appeal to the High
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35.6.6 To the query as to whether there are any other central legislations that regulates religious endowments, the Ministry replied as under:

"The Durgah Khawaja Saheb Act, 1955."

35.6.7 The Ministry in a written reply have stated that 'at present, Tribunal has 3 members and State Government could not appoint all these members which often leads to quorum issues and tribunals remain non-functional.' To substantiate their claim, the Ministry were asked to furnish the given information. While furnishing the following information as on 07.11.2024, the Ministry also submitted before the Committee that data is being requested from other States as well.

Sl. No.	Name of the Waqf Board and State/UT	Total no. of Tribunals constituted.	Total number of functional Tribunals	Present no. of members in each Tribunal (specifying the type of Member, District Judge/ADM/Muslim law expert)	Reasons for non-appointment of Members or any other remark
1	2	3	4	5	6
1.	Odisha	One	One	1. Senior Civil Judge	Rest two members are not appointed by the Government as yet
2.	Assam	Three	Three	1. District Judge	As per Waqf Act, 1995 (Before Amendment)
3.	Puducherry (Advicate- Karaikal)	Two	Two	Tribunal-1 (Puducherry, Mahe & Yaman district) 1. The Third Additional District and Sessions Judge, Puducherry 2. Tmt. B. Zareena Begum, Officer on Special Duty, Directorate of Health & Family Welfare Services, Puducherry 3. Thiru. T. H. Nizamuddin	NIL

				(AdvocatePuduc herry) Tribunal- 2: Karaikal District 1. District and Session Judge, Karaikal 2. Thiru. A. S. Shivakumar (Transport Commisioner, Puducherry) 3. Tmt. A. Alfiya (Advocate – Karaikal)	
4.	Punjab	1. Waqf Tribunal Jalandhar 2. Waqf Tribunal Ferozepur 3. Waqf Tribunal Faridkot 4. Waqf Tribunal Patiala 5. Waqf Tribunal Rupnagar	1. Waqf Tribunal Ferozepur 2. Waqf Tribunal Jalandhar	Each Waqf Tribunal consiting 3	Pending with State Government.
5.	Manipur	NIL	NIL	NIL NIL	NIL
6.	Uttar Pradesh (Sunni)	One	One	Three (One Chairman+ Two Members)	NIL
7.	Delhi	Three	NIL	One (Judicial)	N/A
8.	Lakshadweep	One	One	Two (District and Sessions Judge as the Chairman and Additional District Page	The tenure of the third member expired and the action is on hand to fill the vacancy.

				Magistrate as Member)	
9.	Tripura	NIL	NIL	NIL	Tribunal not yet formed.
10.	Jharkhand	One	One	Two (2) - Chairman (1) and Administrative Member (1)	The tenure of one advocate member has ended on 22nd August 2024. Advocate member will be appointed after Jharkhand Vidhansabha Election.

35.6.8 On being asked the rationale behind deletion of expert in Muslim Law from the composition of the waqf tribunal in Clause 35 of the Bill, the Ministry submitted as given below:

"The members of the Tribunal may be well acquainted with the provisions of Waqf Act, and there is no bar on Muslim being member of the Tribunal and they may be well acquainted with Muslim laws."

35.6.9 Regarding reducing the composition of Members of the Tribunal from 3 to 2 under Clause 35 of the Bill, several stakeholders have submitted that it is a settled legal practice to have an odd number of Members in a Tribunal to ensure a decision is made by a majority in case of conflict of opinion. The Ministry were asked to put forth their view on the said submission and they replied as given:

"As per the provision of the Bill, Sec 83(4) provides that – Every Tribunal shall consist of two members (Two Members)- (a)One person, (who is or has been a District Judge, who shall be the Chairman); and (b)One person, (who is or has been an officer equivalent in the rank of Joint Secretary to the State Government-member) In case of absence of a member, Chairman of the bench may exercise the jurisdiction, powers and authority of the tribunal."

One of the stakeholders has suggested that the Waqf Tribunal should be removed and substituted with the word 'Civil Court'. To the query, in such an instance where the Waqf Tribunal is dissolved, what do you think will be the impact on the implementation of the Act, the Ministry submitted as given:

"As per the provision of the Wakf Act 1954, before the Constitution of Tribunal the Litigants (Sec 55 (Board) sec 56 (Parties against the Board) and sec 58 (Board or any other person) Sec 59 (Any party against the Board/any other person)) needed to approach the Principal Civil Court of original jurisdiction or in any other Court empowered in that behalf by the State Government. The concept of Tribunals was first time introduced in the Wakf Act, 1995 under section 83, wherein power has been given to the State government to constitute as many Tribunals as it may think fit by notification for determination of any dispute or question arises. The Tribunal under Section 83 has given power to address disputes related to wakf properties and eviction. Tribunal consisted of: • One person who shall be not below that of a district, session or Civil Judge Class -I and Tribunal shall be deemed to be a Civil Court. In Waqf Act 1995 as amended in 2013 Tribunal consisted of three members: (a) one person, who shall be a member of the State Judicial Service holding a rank, not below that of a District, Sessions or Civil Judge Class I, who shall be the Chairman; (b) one person, who shall be an officer from the State Civil Services equivalent in rank to that of the Additional District Magistrate, Member; (c) one person having knowledge of Muslim law and jurisprudence, Member; In the proposed amendment of Waqf (Amendment) Bill, 2024, Section 83 of the Waqf Act, 1995 is being amended and provides that the composition of the Tribunal shall consists: (a) one person, who is or has been a District Judge, who shall be the Chairman; and (b) one person, who is or has been an officer equivalent in the rank of Joint Secretary to the State Government—member. The Tribunal is now being restructured to include two members, with both serving and retired officers eligible. This expansion will broaden the selection pool and simplify the constitution of tribunals. In case of absence of a member, Chairman of the bench may exercise the jurisdiction, powers and authority of the Tribunal. Now as per new provision of the Bill, appeal against the order of the Tribunal can be made in the High Court within a specified period of 90 days. (Section 83(9). This will revise the Judicial oversight for the better effectiveness by modifying the composition of the Tribunal and allowing the High Court to hear the cases directly if the Tribunal is non-functional. The tenure of the Tribunal members is set at 5 years or until they reach the age of 65 years which will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes."

35.6.11 Several stakeholders have submitted that Tribunals like Income Tax Appellate Tribunal (ITAT), National Company Law Tribunal (NCLT), National Green Tribunal (NGT), Railway Claims Tribunal (RCT), etc. are constituted with final decision-making authority. The Bill proposes to remove the finality of the decisions of the Waqf Tribunal. Some Waqf Boards are apprehensive about omitting the finality clause given to the decision of the Tribunal as it is against the very concept of providing speedy justice. On this question, the Ministry responded as under:

"The finality of Tribunal decisions has been removed, allowing appeals to the High Court within 90 days, this will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes. (Section 83 (9)) as per the Amendment Bill."

35.6.12 It was submitted before the Committee that the Supreme Court has consistently upheld the need for specialized tribunals to maintain autonomy and expertise in their respective fields, as seen in Union of India v. R. Gandhi (2010) and the proposed changes disregard this precedent, risking inconsistent rulings and eroding confidence in the adjudication process. On this point, the Ministry submitted as given:

"Wagf Tribunals have exclusive jurisdiction over wagf-related matters, centralizing all disputes within a specialized forum. This avoids jurisdictional confusion and ensures that waqf issues are handled by a dedicated body. The concept of Tribunals was first time introduced in the Wakf Act, 1995 under section 83, wherein power has been given to the State government to constitute as many Tribunals as it may think fit by notification for determination of any dispute or question arises. The Tribunal under Section 83 has given power to address disputes related to wakf properties and eviction. Tribunal consisted of: One person who shall be not below that of a district, session or Civil Judge Class -I and Tribunal shall be deemed to be a Civil Court. In Waqf Act 1995 as amended in 2013 Tribunal consisted of three members: (a) one person, who shall be a member of the State Judicial Service holding a rank, not below that of a District, Sessions or Civil Judge Class I, who shall be the Chairman; (b) one person, who shall be an officer from the State Civil Services equivalent in rank to that of the Additional District Magistrate, Member; (c) one person having knowledge of Muslim law and jurisprudence, Member; Now in the proposed amendment of Waqf (Amendment) Bill, 2024, Section 83 of the Waqf Act, 1995 is being amended and provides that the composition of the Tribunal shall consists: (a) one person, who is or has been a District Judge, who shall be the Chairman; and (b) one person, who is or has been an officer equivalent in the rank of Joint Secretary to the State Government member. For expediting disposal of cases, the Bill proposed a fixed timeline of 6 months for the Tribunals to resolve waqf related disputes expeditiously which will help in restoring the right of property to the lawful owner and resolving other legal remedies."

On the issue that a tribunal being a special Court comprising of persons chosen specially to examine and adjudicate the dispute of a particular kind the assignment to adjudicate the disputes pertaining to waqfs cannot be transferred to any other Tribunal, the Ministry replied as given:

"For expediting disposal of cases, the Bill proposed to declare any other Tribunal as a Tribunal for the purposes for this Act."

35.6.14 On the remedies available to the Ministry of Road Transport and Highways against any adverse decision by Waqf Tribunal, the Ministry of Road Transport and Highways in a written reply stated as under:

"Though there is no provision of Waqf Tribunal exercising any jurisdiction under the provisions of National Highways Act, 1956, the Ministry may avail the option of approaching the concerned High Court if it is aggrieved with any decision of Waqf Tribunal."

35.6.15 On whether finality is attached to the orders passed by the National Highways Tribunal under Section 41 of the Control of National Highways (Land and Traffic) Act, 2002 and how the removal of finality attached to the Waqf Board Tribunal orders are justified, the Ministry of Road Transport and Highways stated:

"The provision of National Highways Tribunal has been omitted by Tribunal Reforms Act, 2021. Action taken or order passed by Highway Administrations under sections 26, 27, 28, 36, 37 and 38 of the Control of National Highways (Land & Traffic), Act, 2002 are now challengeable before Civil Court by means of an appeal under Section 14 of the Act."

35.6.16 Regarding the status of railway land under litigation with waqf boards, the Ministry of Railways in a written reply provided the following information:

The status of six cases is as under:

RAIL	RAILWAY LAND DECLARED/ UNDER OCCUPATION OF WAQF BOARD								
Rly	Divisio n	State	Locatio n	Area of Railway Land declared by waqf Board as Waqf land (in	Year of declaration of railway land as waqf land	Action Taken by railway and Present Status			
				sqm)					
NCR	Agra	Uttar	North	950	1982	Railway defended the case with			
		Pradesh	railway			Waqf Board. Case dismissed on			
			colony			20.02.2020. Land is in possession			

			agra			of the Waqf Board.
			cantt.			
	Agra	Uttar	Old loco	27.57	1982	Case being contested with Sunni
		Pradesh	colony			Waqf Board Lucknow. Next date
			Idgah			of hearing is in Waqf Board on
						30.10.2024
	Agra	Uttar	Km 3/7-	644.05	1985	Disputed under PPE Act, 1971.
		Pradesh	9 MTJ -			Under hearing with the Estate
			BAD			Officer.
NWR	Jaipur	Rajasth	Near LC	45.9	2011	Railway filed WP No.11644/2011
		an	No. 224			in High Court. Pending for
			at Jaipur			argument for next hearing of the
			Railway			case in the High Court, Jaipur i.e.
			Station			04.11.2024
	Jodhpur	Rajasth	Nagaur	131.67	2015	Waqf Board Tribunal ordered to
		an				hand over the property to them.
						Railway filed WP in Rajasthan
						High Court. Hon'ble High Court
						stayed the order of Waqf Board.
						Next date of hearing is 4/11/2024.
WR	RTM	Madhy	Ujjain	905	2007	In the application of intjamiya
		a				committee, Waqf Board passed
		Pradesh				an order against Railway on
						25.07.2007 for vacating 4.0 hac
						land. Railway filed an appeal
						against the Waqf Board, Waqf
						Board passed the order that
						except 905 sqm land, Railway is
						owner of rest land. Three Major
						area 905 sqm are with Waqf
						Board and rest land with the

			Railway.
	Total	2704.19	

35.6.17 On the remedies available to the Indian Railway against any adverse decision by waqf tribunal, the Ministry of Railways in a written reply stated as under:

"As regards the remedies available to the Indian Railway against any adverse decision by waqf tribunal, there is generally no direct appeal provision against an order of a Waqf Tribunal, as the decisions made by the Tribunal are considered final and binding. However, Hon'ble High Court can review the decision on its own motion or on an application from an aggrieved party to examine the correctness of the Tribunal's order and potentially modify it. As such, the only remedy available with the Railway against a Waqf Tribunal order is to go for a revisional application in the Higher Court. However, the same is limited in nature as higher courts can only scrutinize the tribunal's proceedings for legal errors or irregularities, primarily to ensure proper application of law. The Revisionary application does not involve challenging the decision on the merits of the case, seeking a full re-examination of the facts and legal issues involved.

In two cases of dispute with Waqf in Rajasthan at Jaipur & Jodhpur respectively under North Western Railway, the Railway has approached Hon'ble High Court. In one case of Jaipur, the matter is pending for argument (next date of hearing 04.11.24) whereas in the case of Jodhpur, High Court has stayed the order of the Waqf Board (next date of hearing is 04.11.24)."

35.6.18 On the primary, legal and regulatory challenges faced by the Ministry of Railways in dealing with waqf properties and how the Waqf (Amendment) Bill would address these challenges, the Ministry in a written reply stated as under:

"Since in the existing Act, the decision of the Waqf Tribunal has been made final and no appeal against the same lies in any higher court except for a revisionary petition, the same affects the ability of the Railway to go for an appeal against any adverse decision of the Tribunal. As the land remains disputed, the same may not be used for any infrastructure expansion works such as multitracking, major yard remodeling, maintenance facilities, etc. The disputes may delay the execution and increase the overall cost of the project. The Waqf (Amendment) Bill, 2024 aims to make the orders of the Waqf Tribunal challengeable in Higher Courts thus bringing more transparency and accountability in the settlement of land disputes between Waqf Board and Railways."

On whether the resolution of the Railway Claims Tribunal is final, the Ministry of Railways in a written reply stated as under:

"In this context, provision for an appeal under Section 23(1) of the Railway Claims Tribunal Act, 1987 against the decision of Railway Claims Tribunal are available. The relevant para is reproduced as under-

- **"23. Appeals. -**(1) Save as provided in sub-section (2) and notwithstanding anything contained in the Code of Civil Procedure, 1908 (5 of 1908) or in any other law, an appeal shall lie from every order, not being an interlocutory order, of the Claims Tribunal, to the High Court having jurisdiction over the place where the Bench is located.
- (2) No appeal shall lie from an order passed by the Claims Tribunal with the consent of the parties.
- (3) Every appeal under this section shall be preferred within a period of ninety days from the date of the order appealed against."
- 35.6.20 On the reasons why Waqf Board and Tribunal employees are treated as public servants and are paid from the taxpayers' contributions in that capacity, the Ministry of Law and Justice in a written reply stated as under:

"It is submitted that as per section 101 of the Waqf Act, 1995, the employees of the Waqf Board, and other officers including auditor and mutawalli and other persons duly appointed and discharging functions under this act are deemed to be public servant. The Waqf Fund as created under section 77 and under sub-section (4), is also utilised for the payment of salary and allowances of officers and staff of the board."

Regarding the observation by the Committee that there are no arbitrary powers available to the Waqf Tribunal as the decision of Waqf Tribunal is subject to judicial review of High Court and Supreme Court, the Ministry of Law and Justice in a written reply stated as under:

"It is submitted that the general power of appeal has been proposed in the amending Bill to strengthen the smooth dispensation of justice."

When asked about the reason why the only relief available against Waqf tribunals is that of a writ, the Ministry of Law and Justice in a written reply stated as under:

"It is submitted that every decision of the Tribunal can be challenged under the writ jurisdiction as provided in the Constitution. So, any decision of the Tribunal is to be challenged or relief has to be claimed, then recourse to writ jurisdiction is available. Now, the bill proposes to provide an appeal against the order of the Tribunal to the High Court."

Observations/Recommendations of the Committee:

- 35.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs find that the proposed amendments including declaration of any Tribunal as Waqf Tribunal; introduction of the provision of appeal to High Court directly and change in the composition of the Tribunal would expedite disposal of pending cases considering that as many as 19,207 cases are pending in Waqf Tribunals. Thus, the Committee endorse the amendment proposed in the Clause except for the provision relating to the composition of the Tribunal. The Committee are of the opinion that the composition requires revision to incorporate a member having knowledge of Muslim laws and also to make the Tribunal a three-member body rather than a two-member body. The following amendments are recommended in Clause 35:-
- (1) In Clause 35(c), in sub-section 4 after point (b), point (c) is inserted:
 - "(c) one person having knowledge of Muslim law and jurisprudence member;"
- (2) The first proviso in Clause 35(c) under sub-Section (4) is omitted;
- (3) In second proviso in Clause 35(c), the word "further" after the word "Provided" is deleted.

CLAUSE-36

36. The Clause 36 of the Bill proposes to amend the Section 84 of the Principal Act.

Relevant provisions of the Principal Act:

36.1 Existing provisions of Section 84 are as under:

"Tribunal to hold proceedings expeditiously and to furnish to the parties copies of its decision.- Whenever an application is made to a Tribunal for the determination of any dispute, question or other matter relating to a waqf or waqf property it shall hold its proceedings as expeditiously as possible and shall as soon as practicable, on the conclusion of the hearing of such matter give its decision in writing and furnish a copy of such decision to each of the parties to the dispute."

Provisions Proposed in the Amendment Bill

- 36.2 In section 84 of the principal Act,—
 - (a) after the words "decision in writing", the words "within six months from the date of application" shall be inserted;
 - (b) the following proviso shall be inserted, namely:—

"Provided that if the matter is not decided within six months, the Tribunal may decide the matter within a further period of six months for the reasons to be recorded in writing as to why the matter was not decided within the said period of six months."

Justification/explanation given by the Ministry of Minority Affairs

36.3 The justification furnished by the Ministry for the proposed amendment is as under:

"A timeline of six months is being provisioned for time bound disposal of cases in the Tribunal with the possibility of further extension of six months which will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes."

Gist of submission by various Waqf Boards

36.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:

- (i) Andhra Pradesh Waqf Board is of the view that fixing a time frame for Tribunal to decide the disputes is desirable as it will expedite the dispute resolution.
- (ii) Tripura Board of Waqf: Within a specified period concerned party will get decision of the Tribunal. This provisions would be helpful.

Examination by the Committee

36.5 On the issue of time limit of 6 months which is extendable by another 6 months prescribed for the adjudication for the Tribunal, the Ministry in a written reply stated as under:

"The use of word "shall" make the disposal within six months mandatory. However, the proviso if it is not decided within 6 months, the Tribunal "may" decide the matter within a further period of six months is discretionary. Furthermore, Sec 83(1) proviso has proposed that any Tribunal be declared as the Tribunal for the purposes of this Act, in case of absence of waqf Tribunal, makes the disposal of the case within 6+6 months feasible. (Sec 84)"

36.5.1 On the question as to how a change in time-line for disposal of cases would result in a faster resolution of cases when there are cases that have been pending for over 15 years and whether there is any penalty for cases that are not decided within one year, the Ministry replied as given:

"The composition of Tribunals has been revised to include two members with a provision to allow appointment of serving or retired District Judge and Joint Secretary from the State Government to enhance the Tribunal functionality and expedite the resolution of waqf-related cases (Sec 83(4)). The use of word "shall" make the disposal within six months mandatory. However, the proviso if it is not decided within 6 months, the Tribunal "may" decide the matter within a further period of six months is discretionary. The Tribunal is now being restructured to include two members, with both serving and retired officers eligible. This expansion will broaden the selection pool and simplify the constitution of tribunals. In case of absence of a member, Chairman of the bench may exercise the jurisdiction, powers and authority of the Tribunal. Furthermore, Sec 83(1) proviso has proposed that any Tribunal be declared as the Tribunal for the purposes of this Act, in case of absence of waqf Tribunal, makes the disposal of the case within 6+6 months feasible. (Sec 84) Also, the proviso to Sec 83(2) of the Bill provides the aggrieved person the right to appeal, if there is no Tribunal or the Tribunal is not functioning. Moreover, the parties are free to take the recourse of all available remedies from the superior judicial forums, if the Tribunal does not dispose the matter within the given timeline."

36.5.2 In the context of time limit of 6 months, which is extendable by another 6 months, being prescribed for the adjudication for the tribunal, the Committee wanted to know the consequences in case the tribunal fails to do so, the Ministry of Law and Justice in a written reply stated as under:

"It is submitted that the time frame has been proposed in the amendment to settle the dispute expeditiously as per section 84 of the amendment act of 2024, if the matter is not decided within six months, the Tribunal may decide the matter within a further period of six months for the reasons to be recorded in writing as to why the matter was not decided within the said period of six months. Therefore, keeping in view the fact that the extension of time is not a mechanical exercise, the Tribunal being a quasijudicial body would be conscious of adherence to the timeline. Moreover, the parties are free to take recourse of all the available remedies from the superior judicial forums if the Tribunal does not dispose the matter within the given timeline."

Observations/Recommendations of the Committee:

Considering the high pendency of cases with the Waqf Tribunals, the Committee are of the firm opinion that the said amendment providing a timeline for settlement of disputes would expedite disposal of cases. However, the existing provision of the law states that whenever an application is made to a Tribunal for the determination of any dispute, question or other matter relating to a waqf, it shall hold its proceedings as expeditiously as possible and shall as soon as practicable, on the conclusion of the hearing of such matter give its decision in writing and furnish a copy of such decision to each of the parties to the dispute. The Committee are of the view that in the existing Section, ample emphasis has already been given to earliest disposal of cases by the Tribunal. Therefore, it may not be necessary to fix a time period for the disposal of the cases by Tribunal. Accordingly, amendment to Clause 36(a) is given below:

"Clause 36 is omitted".

CLAUSE-37

37. The Clause 37 of the Bill proposes to amend the Section 91 of the Principal Act.

Relevant provisions of the Principal Act:

37.1 Existing provisions of Section 91 are as under:

"Proceedings under Act 1 of 1894.— (1) If, in the course of proceedings under the Land Acquisition Act, 1894 or under any law for the time being in force relating to the acquisition of land or other property, and before an award is made, in case the property under acquisition is waqf property, a notice of such acquisition shall be served by Collector on the Board and further proceedings shall be stayed to enable the Board to appear and plead as a party to the proceeding at any time within three months from the date of the receipt of such notice.

Explanation.—The reference to the Collector in the foregoing provisions of this sub-section shall, in relation to any other law referred to therein, be construed, if the Collector is not the competent authority under such other law to make an award of the compensation or other amount payable for acquisition of land or other property thereunder, as a reference to the authority under such other law competent to make such award.

- (2) Where the Board has reason to believe that any property under acquisition is waqf property, it may at any time before the award is made appear and plead as a party to the proceeding.
- (3) When the Board has appeared under the provisions of sub-section (1) or sub-section (2), no order shall be passed under section 31 or section 32 of the Land Acquisition Act, 1894 or under the corresponding provisions of the other law referred to in sub-section (1) without giving an opportunity to the Board to be heard.
- (4) Any order passed under section 31 or section 32 of the Land Acquisition Act, 1894 or under the corresponding provisions of the other law referred to in sub-section (1) without giving an opportunity to the Board to be heard, shall be declared void if the Board, within one month of its coming to know of the order, applies in this behalf to the authority which made the order."

Provisions Proposed in the Amendment Bill

- 37.2 In section 91 of the principal Act,—
 - "(a) in sub-section (1),—
 - (i) for the words and figures "the Land Acquisition Act, 1894", the words and figures "the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shall be substituted;
 - (ii) for the words "three months", the words "one month" shall be substituted;

- (b) in sub-section (3), for the words and figures "under section 31 or section 32 of the Land Acquisition Act, 1894", the words and figures "under section 77 or section 78 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shall be substituted;
- (c) in sub-section (4),—
- (i) for the words and figures "under section 31 or section 32 of the Land Acquisition Act, 1894", the words and figures "under section 77 or section 78 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shallbe substituted;
- (ii) for the words "shall be declared void if the Board", the words "shall be kept in abeyance relating to portion of the property claimed by the Board, if the Board" shall be substituted;
- (iii) the following proviso shall be inserted, namely:—"Provided that the Collector after hearing the parties concerned shall make the order within one month of the application of the Board."

Justification/explanation given by the Ministry of Minority Affairs

37.3 The justification furnished by the Ministry for the proposed amendment is as under:

"To substitute the correct name of the relevant Act and reduction of period to one month aims to expedite the acquisition process, keeping in view the objective of public interest behind such acquisition."

Gist of submission by various Waqf Boards

- 37.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) UP Sunni Central Waqf Board and UP Shia Central Waqf Board: Substitution in subsection 4(ii) of clause 37 is detrimental to the interests of the waqf and waqf properties and the original provision must be retained.
- (ii) Rajasthan Waqf Board:- The Waqf properties under the earlier Acquisition Act 1894 have been acquired without the knowledge of the Board. After taking action for such Waqf properties, the provisions of Section 91 of the Waqf Act must remain unchanged.

- (iii) Andhra Pradesh State Waqf Board:- Reducing time for Waqf board to plead in a Land Acquisition proceedings from three months to one is unreasonable and is detrimental to interest of the Waqf.
- (iv) Andhra Pradesh State Waqf Board and Telangana Waqf Board: Substitution in subsection 4(ii) is not in the interest of the Waqf board and will encourage the LAOs to pass order without giving Waqf Board an opportunity of being heard. They have further submitted that it is easier to activate an order kept in abeyance than pass a fresh order on merit.
- (v) Kerala State Waqf Board: On substitution in sub-section 4(ii), there is no logic in substituting the provision, in such a way, as the claim of the Board cannot be placed without giving due notice to the Board.
- (vi) West Bengal Waqf Board: Three months' time granted to Board was reasonable, why one month only.

Important suggestions/comments by various stakeholders and experts:

- 37.5 Important suggestions/comments received by various stakeholders and experts is summarised as under:
- i) The time period to protect the Waqf Property has been reduced from three months to one month, without bearing in mind that the Waqf Boards are impersonal institution and their machinery takes time in moving.
- ii) The time of 3 months available to Waqf Board in the matter of acquisition of wakf property is sought to be reduced to one month. This seems to be another ploy to deprive Waqf Board from having sufficient time to make its own case.

Examination by the Committee

37.6 To the concerns that substitution in sub-section 4(ii) of Clause 37 will encourage the Land Acquisition Officers (LAO) to pass order without giving Waqf Board an opportunity of being heard, the Ministry replied as given:

"Section 91(1) provides the mechanism under the Land Acquisition Act, 1894 to serve a notice of acquisition by Collector to the Board within the time limit of three months. This notice gives the Board three months to participate in the proceedings and make representations. The proposed amendment substitutes the correct name of the relevant Act and the notice period is being reduced to one month to expedite, the acquisition process, keeping in view the objective of public interest behind such acquisition. Subsection 4 has also been amended to ensure that the acquisition process is not stalled if a portion of the property is claimed by the Board to be Waqf."

37.7 On being asked whether the proposed amendments in Section 91(4) of the principal Act are going to assist the Ministry of Road Transport and Highways in expeditious acquisition of land, the Ministry of Road Transport and Highways in a written reply stated as under:

"Yes. The proposed amendments to Section 91(4) of the Principal Waqf Act, 1995 are expected to assist the Ministry in expediting the acquisition of Land. The land acquisition process generally takes 1 to 2 year for completion and the proposed amendment would obviate the necessity for issue of the orders/notifications afresh as the related portion of the property claimed by the Board to be kept in abeyance only."

37.8 The Committee wanted to know whether it is feasible to vacate the encroached properties in one month, the Ministry of Railways in a written reply stated as under:

"Under Section 91 of the Principal Act, for the acquisition of a Waqf property under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the time period granted to Waqf Board for appearing and pleading as a party has been proposed to be reduced from three months to one month which will expedite the acquisition of Waqf properties for Railway projects. As such, this proposed reduction in period is not for removal of encroachment from Government land. As regards removal of encroachment from Railway land is concerned, the encroachments which are soft in nature are removed promptly as per the provisions contained in the Railway Act, 1989 by launching drives at frequent intervals with the help of RPF. However, for encroachments of hard type (other than those pending in courts), the provisions contained in the PPE Act, 1971 are followed where in timeline for eviction of unauthorized occupants is as follows:

Serving of Notice	Within 07 days from receipt of information
Show Cause Notice	Not later than 07 days from the date of issue of notice
Eviction Order	Within the 15 days from the date specified in the notice.
Eviction Drive	Not later than fifteen days from the date of the order

However, the continuous support from local bodies/ police/ civil administration is required to adhere to the above timeline."

Observations/Recommendations of the Committee:

37.9.1 The Committee examined Clause 37 seeking to amend Section 91 of the principal Act and agree with the replacement of referred repealed Land Acquisition Act, 1894 with the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. The Committee also accept the amendment wherein any order passed under section 77 or section 78 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 is not declared void if the Board is not given an opportunity to be heard rather the said order shall be kept in abeyance relating to portion of the property claimed by the Board and assigning Collector to hear the parties and make the order within one month.

37.9.2 However, the Committee after hearing all the stakeholders feel that the proposal to reduce the time period given to the Board to appear before the Collector on receipt of notice of acquisition of a waqf property from three months to one month would not be reasonable time for the Board to plead to the proceedings under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. Hence, the Committee recommend retaining the "three months period". Accordingly, Clause 37 (a)(ii) is omitted.

CLAUSE-38

38. The Clause 38 of the Bill proposes to amend the Section 100 of the Principal Act.

Relevant provisions of the Principal Act:

38.1 Existing provisions of Section 100 are as under:

"Protection of action taken in good faith.—No suit or other legal proceeding shall lie against the board or Chief Executive Officer or Survey Commissioner or any other person duly appointed under this Act in respect of anything which is in good faith done or intended to be done under this Act."

Provisions Proposed in the Amendment Bill

38.2 In section 100 of the principal Act, for the words "Survey Commissioner", the word "Collector" shall be substituted.

Justification/explanation given by the Ministry of Minority Affairs

38.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Since the duties of the Survey Commissioner have been transferred to the Collector, the Collector is now protected under the provisions during the discharge of public duties."

Gist of submissions by various Waqf Boards

- 38.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) **Rajasthan Waqf Board:-** It is improper to give authority to the Collector in place of the Survey Commissioner in Section 100 because the Survey Commissioner is an officer of the State Government appointed by the State Government specifically for the survey. And the Collector is also burdened with other administrative work due to which it is not possible for the survey to be conducted effectively by the Collector.

Examination by the Committee

38.5 On the above submission from the stakeholder, the Ministry in a written reply stated as under:

"Sec 100 of the existing is proposed to be amended to substitute Survey Commissioner with Collector as the duties of the Survey Commissioner have been transferred to the Collector (Section 4 of the Waqf (Amendment) Bill, 2024.). The Collector is now protected under the provisions for actions taken in good faith."

Observations/Recommendations of the Committee:

38.6 Clause 38 of the Bill seeks to amend Section 100 of the Principal Act to substitute 'Survey Commissioner' with 'Collector' as the duties of the 'Survey Commissioner' have been transferred to the Collector. The amendment regarding substitution of role of 'Survey Commissioner' with that of 'Collector' proposed under Clause 5 of the Bill is acceptable to the Committee. The proposed amendment under Clause 38 is merely consequential, hence, the proposed amendment is accepted as it is.

CLAUSE 39

39. The Clause 39 of the Bill proposes to amend the Section 101 of the Principal Act.

Relevant provisions of the Principal Act:

39.1 Existing provisions of Section 101 are as under:

"Survey Commissioner, members and officers of the Board, deemed to be public servants.—

- (1) The Survey Commissioner, members of the Board, every officer, every auditor of the Board and every other person duly appointed to discharge any duties imposed on him by this Act or any rule or order made thereunder, shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code (45 of 1860).
- (2) Every mutawalli of a waqf, every member of managing committee, whether constituted by the Board or under any deed of waqf, every Executive Officer and every person holding any office in a waqf shall also be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code (45 of 1860)."

Provisions Proposed in the Amendment Bill

39.2 In section 101 of the principal Act, in the marginal heading and in sub-section (1), for the words "Survey Commissioner" occurring at both the places, the word "Collector" shall be substituted.

Justification/explanation given by the Ministry of Minority Affairs

39.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Under Section 101(1) and (2) of the Waqf Act, 1995, members and officers of the Board are deemed to be public servants within the meaning of Section 2(28) of the Bharatiya Nyaya Sanhita. As the functioning of these officers has a significant bearing on the public services, hence they are treated as public servants."

Gist of submission by various Waqf Boards

39.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:

(i) Rajasthan Waqf Board:- It is inappropriate to give authority to the Collector in place of the Survey Commissioner in Section 101 because the Survey Commissioner is a State Government officer appointed by the State Government specifically for the survey. And the Collector is also burdened with other administrative tasks due to which it is not possible for the Collector to conduct the survey effectively.

Examination by the Committee

39.5.1 On the above submission from the stakeholder, the Ministry in a written reply stated as under:

"Section 101 of the existing Act is proposed to be amended as the role of the Survey Commissioner has now been assigned to the Collector, this clause deems the Collector a public servant, aligning with the changes in responsibility."

Further, on being pointed out that in Section 101 of the principal Act, the reference is made to Indian Penal Code 1860 even though it has been replaced by the Bhartiya Nyaya Samhita 2023, the Ministry replied as given:

"Furthermore, in Section 101 consequential amendment is required to change the name from Indian Penal Code 1860 to Bhartiya Nyaya Samhita 2023..."

Observations/Recommendations of the Committee:

- 39.6 Clause 39 seeks to amend Section 101 of the Principal Act as the role of 'Survey Commissioner' has now been assigned to 'Collector'. The amendment regarding substitution of role of 'Survey Commissioner' with that of 'Collector' proposed under Clause 5 of the Bill is acceptable to the Committee. The proposed amendment under Clause 39 is merely consequential, hence, the proposed amendment is accepted as it is.
- 39.7 Further, the Committee also suggest that 'Indian Penal Code (45 of 1860)' mentioned in sub-section (1) and (2) of Section 101 may be substituted with Bharatiya Nyaya Sanhita, 2023.

CLAUSE-40

40. The Clause 40 of the Bill seeks to omit the Section 104 of the Principal Act.

Relevant provisions of the Principal Act:

- 40.1 Existing provisions of Section 104 are as under:
- "104. Application of Act to properties given or donated by persons not professing Islam for support of certain waqf.—Notwithstanding anything contained in this Act where any movable or immovable property has been given or donated by any person not professing Islam for the support of a waqf being—
 - (a) a mosque, idgah, imambara, dargah, khangah or a maqbara;
 - (b) a Muslim graveyard;
 - (c) a choultry or a musafirkhana,

then such property shall be deemed to be comprised in that waqf and be dealt in the same manner as the waqf in which it is so comprised."

Provisions Proposed in the Amendment Bill

40.2 Section 104 of the principal Act shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

- 40.3 The justification furnished by the Ministry for the proposed amendment is as under:
 - "The clause provides that Non-Muslim are no longer allowed to create waqf, as the proposed definition of waqf requires the donor to be a Muslim who has practiced Islam for at least five years."

Gist of submissions by various Waqf Boards:

- 40.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Telangana and KerelaWaqf Boards:- When non-Muslim members are being included in Waqf councils, the reasons for excluding a non-Muslim from exercising his constitutional right to deal with his property in any way he pleases ought not to have been restricted.

- (ii) Andhra Pradesh State Waqf Board:- The Hindu Endowments Act provide for endowment by any person.
- (iii) **Tripura Waqf Board:-** The provisions of chain 104, 107, 108 and 108 a are the foundations of the very concept of work and if these sanctions are omitted the nature and character of the work properties seems to be completely reversed as a result the very wish and will of the wakif shall we frustrated and as 104, 107 108 and 108A should be retained in the interest of not only the work properties but also to honour and respect wakif in terms of the irrespective work deeds.
- (iv)Haryana Waqf Board:- The proposed deletion of section 104 which recognises the donation of persons not professing Islam for support of existing Waqk, is a denial of the donation of the Rajas to their Prajas. Muslim rulers paid grants and jaggers etc. to several Hindu shrines for their subsistence. Likewise Hindu/Sikh rajas also donated/given land etc. to their Muslim prajas for burying their deads and for providing help to the mosques, dargahs, Khankahs, Imambaras, musafirkhanas, etc.

Important suggestions/comments by various stakeholders and experts:

- 40.5 Important suggestions/comments received from various stakeholders and experts is summarised as under:
 - It violates the right of non-Muslims to dedicate or donate their properties as Waqf.
 Deleting Section 104 infringes ownership rights of vast majority of non-Muslims. Any non-Muslim can easily get this provision struck down by the court.
 - The said provision is based on the principle of Gift, which is also acknowledged by Baillie. This amendment in the form of an omission is equally arbitrary and is liable to be rejected.
 - The omission of section 104 is deeply concerning. When non-Muslim members are being included in Waqf councils, the reasons for excluding a non-Muslim from exercising his

constitutional right to deal with his property in any way he pleases ought not to have been restricted.

- Sections 51 and 104 of the Waqf Act are *parimateria*. They deal with transfer of waqf properly to third persons. Section 104 is redundant and therefore should be deleted.
- That no property is said to be Waqf property which is not donated by any Muslim for the purposes of religious purpose.
- This effectively excludes significant contributions from non-Muslim individuals or entities wishing to support Waqf Institutions or initiatives, Thereby limiting the scope of charitable donations. By disallowing properties donated by non-Muslims to be managed under the Waqf Act, the Amendment reduces the potential for inter-faith cooperation and support for community welfare Projects. This exclusion can create divisions and diminish the communal spirit that Waqf represents.
- By distinguishing between donations based on the donor's religion, the Amendment
 introduces discriminatory practices that violate the principle of 'Equality before the Law'.
 All individuals, regardless of faith, should have the right to contribute to charitable
 causes.

Examination by the Committee

40.6.1 When Committee sought the justification of the proposed amendment, the Ministry stated as follows:

"The clause provides that Non-Muslim are no longer allowed to create waqf, as the proposed definition of waqf requires the donor to be a Muslim who has practiced Islam for at least five years."

40.6.2. Further, when enquired by the Committee regarding the manner in which a Hindu man gift his property to idgah, etc., where he might have some faith, the Ministry explained that:

"As per Section 72(1)(v)(f) of the Waqf Act, 1995, as amended in 2013, there is no restriction on donations in the form of cash or in kind by Non-Muslims. As per the Amendment, Non-Muslims cannot create waqf."

40.6.3 To the arguments that such restriction on one's right to dispose of his own property may not be construed as a reasonable restriction and hence, can be effectively challenged in the courts, the Ministry responded as follows:-

"The change from allowing "any person" to dedicate property to Waqf to requiring "any person practicing Islam of 5 years" to do so is a proposal made after, considering the original legislative intent post-Independence, i.e., Waqf can be made by a person professing Islam.

Sec 3(1) Wakf Act, 1954

Sec 3(1) "wakf" means the permanent dedication by a person professing Islam of any movable or immovable property for any purpose recognized by the Muslim law as pious, religious or charitable and includes...

- (i) a wakf by user;
- (ii) grants (including mashrut-ul-khidmat) for any purpose recognised by the Muslim law as pious, religious or charitable; and (iii) a wakf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable; and "wakif" means any person making such dedication;

Sec 3(r) Wakf Act, 1995

- Sec 3(r) "wakf" means the permanent dedication by a person professing Islam, of any movable or immovable property for any purpose recognized by the Muslim law as pious, religious or charitable and includes...
- (i) a wakf by user but such wakf shall not cease to be a wakf by reason only of the user having ceased irrespective of the period of such cesser;
- (ii) grants (including mashrut-ul-khidmat) for any purpose recognised by the Muslim law as pious, religious or charitable; and (iii) a wakf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable; and "wakif" means any person making such dedication;

Sec 3(r) Waqf Act, 1995

(as Amended in 2013)

"Waqf" means the permanent dedication by any person, of any movable or immovable property for any purpose recognised by the Muslim law as pious, religious or charitable and includes...

• a waqf by user but such waqf shall not cease to be a waqf by reason

Sec 3(r) Waqf Amendment Bill 2024

"Waqf" means the permanent dedication by any person practising Islam for at least five years, of any movable or immovable property, having ownership of such property," for any purpose recognised by the Muslim law as pious, religious or charitable and includes...

- only of the user having ceased irrespective of the period of such cesser;
- a Shamlat Patti, ShamlatDeh, JumlaMalkkan or by any other name entered in a revenue record;
- "grants", including mashrat-ulkhidmat for any purpose recognised by the Muslim law as pious, religious or charitable; and
- a waqf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, provided when the line of succession fails, the income of the waqf shall be spent for education, development, welfare and such other purposes as recognised by Muslim law,

- (ii) a Shamlat Patti, ShamlatDeh, JumlaMalkkan or by any other name entered in a revenue record;
- (iii) "grants", including mashrat-ulkhidmat for any purpose recognised by the Muslim law as pious, religious or charitable;
- (iv)a waqf-alal-aulad to the extent to which the property is dedicated for any purpose recognised by Muslim law as pious, religious or charitable, provided when the line of succession fails, the income of the waqf shall be spent for education, development, welfare maintenance of widow, divorced woman and orphan in such manner, as may be prescribed by the Central Governmentand such other purposes as recognised by Muslim law,

Therefore, the proposal is mainly to restore the earlier definition that existed before the Amendment Act, 2013."

Observations/Recommendations of the Committee

40.7 In view of the deliberations with various experts, stakeholders and the Ministry of Minority Affairs, the Committee, while concurring with submissions of the Ministry, accept the amendment and find it in congruence with the original legislative intent post-Independence as well as in agreement with the proposed definition of waqf, which requires the donor to be a Muslim who has practiced Islam for at least five years.

CLAUSE-41

41. The Clause 41 of the Bill seeks to omit Sections 107, 108 and 108A of the principal Act.

Relevant provisions of the principal Act

- 41.1 Existing provisions of Sections 107, 108 and 108A are as under:
- "107. Act 36 of 1963 not to apply for recovery of waqf properties.—Nothing contained in the Limitation Act, 1963 shall apply to any suit for possession of immovable property comprised in any waqf or for possession of any interest in such property.
- 108. Special provision as to evacuee waqf properties.—The provisions of this Act shall apply, and shall be deemed always to have applied, in relation to any evacuee property within the meaning of clause (f) of section 2 of the Administration of Evacuee Property Act, 1950 (31 of 1950) which immediately before it became such evacuee property within the said meaning was property comprised in any waqf and, in particular any entrustment (whether by transfer of any documents or in any other manner and whether generally or for specified purpose) of any such property to a Board made before the commencement of this Act in pursuance of the instructions of the Custodian under the Administration of Evacuee Property Act, 1950 shall have, and shall be deemed always to have had, notwithstanding anything contained in any other provision of this Act, effect as if such entrustment had operated to—
 - (a) vest such property in such Board in the same manner and with the same effect as in a trustee of such property for the purposes of sub-section (1) of section 11 of the Administration of Evacuee of Property Act, 1950 (31 of 1950), with effect from the date of such entrustment, and
 - (b) authorise such Board to assume direct management of the waqf concerned for so long as it might deem necessary.
- **108A.** Act to have overriding effect.—The provisions of this Act shall have overriding effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act."

Provisions proposed in the Amendment Bill.

41.2 Sections 107, 108 and 108A of the principal Act shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs:

41.3 The clause-wise justifications furnished by the Ministry for the proposed amendments are as follows:-

(I) Regarding omission of Section 107

"Section 107 is now being omitted ensuring the applicability of the limitation law in waqf properties that would reduce litigation as earlier disputes will not be brought to the court after the expiry of limitation period."

Currently, under the Waqf Act 1995 as amended in 2013, Waqf properties are exempted from the rule of adverse possession, meaning the law of limitation does not apply. However, in the Bill, this exemption has been removed which means the limitation period will now apply- 12 years for private properties and 30 years for public properties to file a suit.

The Sachar Committee Report highlighted that a large number of waqf properties have been subjected to adverse possessions and suits, for recovery of the same, have become time barred. Therefore, the period of limitation should be extended till 2035.

Since the Sachar Committee recommendations made in 2006, the management of waqf properties has undergone significant transformations. Consequently, the previously proposed exemption from the limitation may now be omitted, as outlined in the Bill. Nevertheless, waqf properties currently in adverse possession will still benefit from a grace period extending up to 2036. For private properties, a limitation period of 12 years remains prescribed.

The removal of Section 107, which exempts these properties from the Limitation Act, is expected to reduce litigation substantially."

(II) Regarding omission of Section 108

"Sec 108 of the Waqf Act provides that the provisions of this Act shall apply, and shall be deemed always to have applied, in relation to any Evacuee Property within the meaning of section 2(f) of the Administration of Evacuee Property Act, 1950. Section 108 of the Waqf Act is proposed to be omitted.

Henceforth, the determination of ownership rights of the property in question shall be governed by the provisions of the Administration of Evacuee Property Act, 1950 and shall be decided by the Custodian in accordance with the said Act."

(III) Regarding omission of Section 108A

"Omission of Section 108A (overriding effect) facilitates legal harmonization of Waqf Act with other laws. This reduces conflicts and avoids overlapping with the various Acts.

At present, no limitation period applies to waqf properties. Due to overriding effect of sec 108(A) the provisions under Waqf Act will prevail. In the proposed amendment, both provisions are being omitted."

(IV) Regarding omission of all three Sections

"The omission of these sections aims to reduce unnecessary litigation and simplify the process of recovering waqf properties.

The shortcomings of Overlapping of provisions of Waqf Act 1995, as amended in 2013, relating to Overriding effects and Limitations Act with other legislations were noticed during implementation of Waqf Act 1995, related to Unified Waqf Management and to overcome the issues related to the survey, registration, mutation, encroachment and related matters like the role of Office of District Collector is being made more transparent."

Submissions made by other Central Government Ministries:

- 41.4 The submissions made by other Central Government Ministries for the proposed amendments are as follows:-
- i. Ministry of Housing and Urban Affairs, amongst other things, also submitted that the Waqf Act, 1995 has provisions having overlapping jurisdictions resulting dispute over such land which the Government acquired with an unimpeachable title upon conclusion of the statutory process of land acquisition and has, thus, foisted upon the Government various litigations. Hence, omission of Section 40, Section 107, Section 108A of Waqf Act 1995 in the Waqf (Amendment) Bill, 2024 will have a salutary effect.

These measures, the said Ministry opined that, would further strengthen the title of properties, both public and waqf and that the consequential stability of land (property) title is in the larger public interest.

ii. Archeological Survey of India had provided the following list of protected monuments notified as Waqf, in their background note, underlining the wide gap between such declarations:

CLNO	Indicative list of protected monum		
SI.NO.	Name of the monument and		Waqf declaration year
	Location declared as Waqf	protection	
1	Agra Circle	1025	NI - 4 '1 - 1 - 1 -
1.		1925	Not available
	MianFiddu, ShekupurGarhiRapri,		
	District		
	Firozabad (UP)	1007	NY . 41.1
2.	Tomb of Nasiruddin,	1925	Not available
	ShekupurGarhi Rapri, District		
	Firozabad (UP)	1007	NY . 41.1
3.	Tomb of Nizammuddin,	1925	Not available
	Rapri, District Firozabad (UP)	1000	37 . H 1 1
4.	Jama Masjid, Agra City, Agra	1920	Not available
	(UP)		
	Amaravati Circle	1000	2017
5.	Fort with ancient buildings	1922	2015
	therein,		
	Sidhout, District YSR Kadapa		
	(Andhra Pradesh)		
	Aurangabad Circle		
),	Damri Masjid, Ahmednagar		2006
	District Ahmednagar		
	(Maharashtra)		
•	Kotla of Twelve Imams,		2006
	Ahmednagar District Ahmednagar		
	(Maharashtra)		
3.	Macca Masjid, Ahmednagar		2006
	District Ahmednagar		
	(Maharashtra)		
).		1921	2006
	palace, Ahmednagar District		
	Ahmednagar (Maharashtra)		
0.	The Tomb of NizamAhmedshah,	1909	2006
	Ahmednagar District		
	Ahmednagar (Maharashtra)		
1.	The FariaBagh, Bhingar	1909	2006
	Cantonment, District Ahmednagar		
	(Maharashtra)		
12.	Salabatkhan's Tomb, Mehkari,	1909	2006
	District Ahmednagar		
	(Maharashtra)		

13.	Tomb of RabiaDaurani		1951	1973	
	(Bibi-ka-Maqbara), Aurangabac	1			
	District Aurangabad (Maharash				
14.		1951			26
	Monuments,				3
	Daulatabad, District Aurangabad				1973—
	(Maharashtra)				19/3
15.	Tomb of Aurangzeb, Khultabad,	1951		1	1973
	District Aurangabad				
	(Maharashtra)				
16.	Tomb of Malik Ambar, 1	1951		1	973
	Khultabad, District Aurangabad				
	(Maharashtra)				
	Bangalore Circle				
17.	Jumma Masjid, Sira, District 1	951		N	lot Available
	Tumkur (Karnataka)				
18.	Malik RehanDurga, Sira, 1	951		N	ot Available
	District Tumkur (Karnataka)				
19.	, 81	951		No	ot Available
	District Mandya (Karnataka)				
	Dharwad Circle				
20.	Safa Masjid, Belgaum, District 19	909		20	05
	Belgaum (Karnataka)	0.4.4		10	_,
21.		914		19	74
	Vijayapura, District				
22	Vijayapura (Karnataka)	014		1.0	7.4
22.	Ali Shahid Peer Mosque, 19	914		19	74
	Vijayapura, District Vijayapura				
22	(Karnataka)	014		10	7.4
23.	Ali-E-Rouza l, Vijayapura, 19	914		19	74
	District Vijayapura (Karnataka) Ali-E-Rouza (Barakaman), 19	014		10	74
	Vijayapura, District	914		19	/4
25.	Vijayapura (Karnataka) Allahapur Gate, Vijayapura, 19	014		10	74
23.	Vijayapura (Karnataka)	71 4		19	/
	District				
26.	Andu Masjid, Vijayapura, 19	914		19	74
	District Vijayapura (Karnataka)) 1 T			, 1
	District · ijayapara (ixariiamka)				
27	AsarMahal, Vijayapura, 19	918		19	74
	District Vijayapura (Karnataka)	0			•
	= · · · · · · · · · · · · · · · · ·				

28.	Bukhari Masjid, Vijaya District Vijayapura (Karnat	apura, 1914 aka)	1974
29.	Chand Bawdi, Vijaya District Vijayapura (Karnata	apura, 1914 aka)	1974
30.	ChotiAsarMahal, Vijaya District Vijayapura (Karnata	apura, 1914 aka)	1974
31.	Dakhnildgah, Vijay (Karnataka)	rapura 1914	1974
32.	Haji Hassan Saheb's T Vijayapura (Karnataka)	Tomb, 1914	1974
33.	Hampi Circle Bidar Fort, Bidar, District Bidar (Karnataka)	1951	2005
34.	Madarsa Mahmud Gawan, Bidar, District Bidar (Karnataka)	1951	2005
35.	BaridShahi Tombs, Bidar, District Bidar (Karnataka)	1951	2005
36.	Bahmani Tombs, Ashtur, District Bidar (Karnataka)	1951	Not available
37.	Gulbarga Fort and great Mosque in the Fort, Gulbarga, District Kalaburgi (Karnataka)	1951	1974
38.	Haft Gumbad Tomb of Firoz Shah, Gulbarga, District Kalaburgi (Karnataka) Jaipur Circle		1974
39.	Lal Masjid, Tijara, District Khairthal, (Rajasthan)	19/6	1965
40.	Jama Masjid, Amber, District Jaipur (Rajasthan)	1951	1965
41.	Nagpur Circle Fort, Partabgarh, District Gondia (Maharashtra)	1922	Not available
42.	Mosque, Fathekheda, Di Buldhana (Maharashtra)	1925	Not available

43.	Mosque, Rohinkhed, District Buldhana (Maharashtra)	1925	Not available
	Sarnath Circle		
44	Old Nawabi Mosque, Akbarpur, District Ambedkar Nagar (UP)	1920	Not available
45.	Atala Masjid, Jaunpur, District Jaunpur (UP)	1919	Not available
46.	Juma Masjid, Jaunpur, District Jaunpur (UP)	1919	Not available
47.	Lal Masjid (LalDarwaza) Jaunpur, District Jaunpur (UP)	1919	Not available
48.	KhailsMuklis or Char Ungli Masjid, Jaunpur District Jaunpur (UP)	1925	Not available
49.	Jhanjhri Masjid, Jaunpur, District Jaunpur (UP)	1920	Not available
50.	Ruaza of Shah Firoz, Jaunpur, District Jaunpur (UP)	1911	Not available
51.	Gateway of Hazrat Chirag-l-Hind's palace Zafrabad, Jaunpur, District Jaunpur (UP)	1925	Not available
52.	- 1	1920	Not available
53.	Dharahra Masjid, Varanasi (UP)	1920	Not available

Further Ministry of Culture when asked about possession of properties, where under the Waqf Declaration Year column 'not available' has been mentioned, stated as under:

[&]quot;In the background note submitted to the Hon'ble Committee, an indicative list of protected monuments declared as waqf properties was provided. In the given table, additional information on each monument- year of protection and year of waqf notification of that particular monument was provided. During the scrutiny of information, it was observed that

such information was not provided for all the listed waqf properties even in the list of Sachar Committee."

iii. The Ministry of Road, Transport and Highways, when asked to underline the positive provisions in the Bill, in their written submission have stated as follows:

"The Ministry supports the proposed amendment in regard to Section 91(1), 91(4) & 107 of 44 amendments are the principal Waqf Act, 1995, as it would lead concerned keeping theto expeditious land acquisition proceedings if the land concerned is Waqf property."

iv. In view of the proposed omission of Section 108A, the Ministry of Railways were asked about potential impact of the proposed omission on various litigations involving waqf property and that such measure may lead to a multiplicity of litigations as the aggrieved party may invoke a legal recourse as per suitability?

Said Ministry, in its written reply, has stated as under:

"Section 108A of the existing Waqf Act states:

108A. Act to have overriding effect. The provisions of this Act shall have overriding effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act.

The Railways Act, 1989, Section 147, empowers railway authorities to take decisive action against unauthorized occupants on railway land. This enables them to remove encroachers, using force if necessary, and recover costs and damages. This provision is crucial for preventing illegal encroachments, ensuring the smooth operation of railway services, and protecting the railway's property. By exercising this power, railway authorities can maintain the integrity of their land and infrastructure, ultimately benefiting the railway system and its users.

In the context of the Railway, it is stated that to increase its operational capacity, Indian Railways has taken up massive infrastructure expansion works such as multitracking, major yard remodeling. maintenance facilities etc. Availability of encumbrance free land is an important component for any infrastructure project. At many locations, railway land is encroached and at some places, it has a land dispute with the Waqf Board. An overriding effect provided to the provision of Waqf Act affects the ability of the Railway to make an appeal against any adverse decision of the Waqf Tribunal or taking action as per the provisions of the Railway Act. This may cause delay in the competition of project and increases the

overall cost. Hence, Railway is in favour of a provision that enables it to go for appeal against any adverse decision of the Tribunal. Further Railway will be able to take course of action as per the provisions of Railway Act in case of dispute of railway land. As regards the said omission leading to a multiplicity of litigations, it is stated that while there may be a momentary increase in the number of litigations, with the passage of time, the system will normalize and more transparency accountability will come in the decisions involving land disputes."

v. The Ministry of Law and Justice when asked to elaborate their interaction, and legal implications thereof, with various central laws such as the Limitation Act, 1908 and the Transfer of Property Act, 1882; in their written reply have submitted as follows:

"It is submitted that the Limitation Act, 1963 prescribes a time period for the purpose of filing of suits and other legal proceedings to claim the legal rights, but in 2013 by way of Waqf (Amendment) Act, 2013, a section 108A was inserted wherein it is specified that waqf act shall have overriding effect. Section 108A of the Waqf Act, 1995 provides, as under:-

"108A. Act to have overriding effect. The provisions of this Act shall have overriding effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act."

As a result of the aforesaid provision, the limitation period to raise any dispute under the Waqf Act, 1995 in any matter is not applicable. The overriding effect of the Waqf Act, 1995, over the Limitation Act, 1963 has an impact on Transfer of Property Act, 1882. Attention is invited for section 104A of the Waqf Act, 1995 which prohibits the sale, gift, exchange, mortgage or transfer of waqf property. Section 104A provides, as under:-

- "104A. Prohibition of sale, gift, exchange, mortgage or transfer of waqf property.-(1) Notwithstanding anything contained in this Act or any other law for the time being in force or any waqf deed, no person shall sell, gift, exchange, mortgage or transfer any movable or immovable property which is a waqf property to any other person.
- (2) Any sale, gift, exchange, mortgage or transfer of property referred to in subsection
- (1) shall be void ab initio."

Therefore, the provisions of the Transfer of Property Act, 1882 do not apply in case of waqf and the sale, gift, exchange, mortgage or transfer of waqf, which are governed in accordance with the Transfer of Property Act, 1882 is prohibited."

Gist of submissions by various Waqf Boards:

41.5 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under

(I) Regarding omission of Section 107

- (i) Kerala Waqf Board:- "Once a Waqf always a Waqf" is a fundamental concept in Islamic Law on Waqf. It is to protect the basic tenets in law that Parliament has given legal effect to that provision by prescribing that the bar of Limitation Act will not apply to a claim for possession of immovable property comprised in any Waqf or for possession of any interest in such property. As per section 51(1A), any type of alienation or transfer of a waqf property shall be void *ab initio* and in order to support that statutory declaration, the application of Limitation Act was earlier omitted and the present section 107 was incorporated to the Act. The proposed amendment will be against the interest of waqf properties and therefore, it may be withdrawn.
- (ii) ChhatisgarhWaqf Board and Tamil Nadu Waqf Board:- By the proposed amendment the provisions of Section 107 Waqf Act, 1995 has to be omitted. The moment a Waqf is created the, title of the waqif in the said property is extinguished and the same gets vested in the Almighty Allah. There can be adverse possession between individuals but there can be no adverse possession against the Almighty Allah. In addition to this there is a similar provision contained in Section 143 of Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987.As such by the proposed amendment only the protection regarding Limitation is being withdrawn in case of Waqf Properties, while retaining the same in the case of Hindus Charitable and religious institutions and endowment.
- (iii) Andhra Pradesh State Waqf Board:- It will open window for encroachers to claim Waqf property after twelve/thirty years of adverse possession. Sec 52 A of Bombay Public Trusts Act, similarly protects trust properties from the Limitation Act.

- (iv) Rajasthan Board of Muslim Auqaf:- Repealing section 107 is against the law because Wakf property is perpetual minor. Section 6 of Limitation Act considers a perpetual minor incapable of living forever. And section 10 of Limitation Act states that there is no limit for such property. Section 107 of Wakf Act has been included under section 6 and 110 of Limitation Act.
- (v) Telangana Waqf Board:- If the strict rules of limitation are applied for the recovery of Waqf properties, it would be impossible to protect the Waqf properties from land grabbers, land mafia, etc. The Justice Sachar Committee Report has recommended that the extension of limitation be extended till 2035 keeping in mind that the encroachers of Waqf Property should not benefit from misusing the waqf lands.
- (vi) Madhya Pradesh Waqf Board:- In case of abolition of Section 107, the limitation will be applicable on the Boards, in such a situation, if State Waqf Boards have numerous properties, there will be a possibility of increasing the legal and social disputes due to lack of information.
- (vii) Punjab Waqf Board:- Omission of this provision is against basic concept of waqf and also gives way to the encroachers. Thus provision must therefore be retained. Many properties currently in possession of other communities are handed over to Waqf Board as and when such communities construct their own places of worship. The Omission of this provision will also force the Punjab Waqf Board to initiate action for dispossession in respect of properties currently in use by other communities and therefore has serious inter-communal and law and order repercussions.
- (viii) UttarakhandWaqf Board:- The provisions of section 107 of the prevailing Act may be retained as many such instances have been encountered where a property has been dedicated as waqf but it does not gets registered in Waqf Register. At some point later in time, the information is received and then activity to dually register the property as waqf is initiated. If the Limitation Act is made applicable then such legitimate waqf property may be encroached and sold/utilised/misused against the wish of Waqif. The limitation act does not applies to religious properties of all other religions as well.

(II) Regarding omission of Section 108

- (i) ChhatisgardhWaqf Board and Andhra Pradesh Waqf Board: Sec. 108 of Waqf Act, is to facilitate or functionalize Sec 11 of the Administration of Evacuee Property Act, 1950. Prof Ahmedullah Khan in his book 'the law of wakf in India' writes: "The problem of evacuee's wakfproperty owes its origin to the circumstances created immediately after the partition of the country in August 1947 when hundreds of thousands of people migrated from India to Pakistan leaving behind them enormous properties both movable and immovable, some of them being wakf properties. Mutawallis of such wakf properties had also migrated and there was no proper record or information regarding such properties....this uncertain situation necessitated passing of the Administration of Evacuee Property Act, 1950 and Section 11 of this Act contained special provision with respect to evacuee properties. According to this section, where any evacuee property which vested in the custodian was the trust property for a public purpose of a religious or charitable nature, Central Government could appoint a new trustee, by general or special order, in place of evacuee trustee. It further provided that such evacuee property shall remain vested in custodian only till such time as the new trustees were so appointed." (page 231 5th Edition). Thus section 108 of Waqf Act 1995 which the proposed amendment now seeks to delete was only to functionalize and facilitate section 11 of the Administration of Evacuee Property Act 1950, vesting the property in Waqf Board instead of appointing a new Mutawalli in every case.
- (ii) Andhra Pradesh Waqf Board:- No evacuee property was made Waqf; they were already Waqf from before partition and were under the temporary charge of custodian under section 11 of Administration of Evacuee Property Act, 1950 and finally they were restored to the Waqf Board. Deletion this provision is not correct. It is general principle of jurisprudence that special laws always prevail over general laws.
- (iii) Rajasthan Waqf Board:- It is improper to repeal section 108. Because at the time of partition of India many Waqf properties were taken over by the custodian and these properties were handed over to the concerned Waqf when the situation became peaceful. Waqf properties were not declared as evacuee properties and no action under section 50 of evacuee property was taken on them. It is very important to have the provision of section 108 in the Waqf Act.

- (iv) Tamil Nadu Waqf Board:- It also submitted that the proposed omission of Section 108 will have a cascading effect as there are many such evacuee properties in the country which has been dedicated to waqfs. Therefore, such properties irrespective of the nature to the extent of "evacuee properties" will always remain as waqf, such waqf properties are vested with the Waqf Board.
- (v) Punjab Waqf Board:- The issue with this omission primarily arises due to historical reasons. Since the properties in the undivided State of Punjab were initially managed by the custodian, parts of a few properties were erroneously allotted. However, there were some inadvertent errors wherein parts of some properties despite having been identified as waqf were allotted as evacuee properties. Since Board was not even constituted in 1950, it had no occasion to challenge the declaration. In any case, such cases were a result of bonafide error as Govt. itself declared them as waqf properties later. This provision is therefore necessitated to protect such properties and there is no reason to do away with this provision.
- (vi) Haryana Waqf Board:- After the establishment of erstwhile Punjab Waqf Board in the year 1960, a vigorous and sustained exercise was initiated to identify Muslim's Religious Waqf Properties as distinct from Muslim Evacuee PropertiestoenabletheGovernmentto transfer/entrust the management of such religious properties to the Waqf Board constricted under the Waqf Act, 1954. Hence, the proposed deletion of Section 108 of the Waqf Act, 1995 will not be beneficial to the interest of the Waqf Boards at large.

In order to identify left Waqf properties which had been left from the previous survey, the Government of Haryana has started another survey of Waqf properties under Section 4 of the Waqf Act, 1995 based on the revenue records of pre-partition or onwards and a number of Muslims have also created new Waqfs by constructing Mosques, Madarsas and Graveyards, etc. without preparing any Waqf Deeds/WaqfNaamasas most of the Waqf properties are still remaining from being surveyed. Hence, this Section should not be deleted.

(III) Regarding omission of Section 108A

(i) Kerala Waqf Board and Rajasthan Waqf Board:- Being a special law and a later law, Parliament has incorporated section 108A to the Act by the Amendment Act, 2013, which gives overriding effect to the special enactment over other general laws more particularly such as CPC, Transfer of Property Act, Registration Act, Administration of Evacuee Property Act, Limitation

Act, Land Acquisition Act and Land Reforms Act, etc. Therefore, the proposal to omit such a provision need be withdrawn as it will have far reaching consequences which will be detriment to the interest of Waqf properties.

- (ii) Punjab Waqf Board:- There are multiple acts that govern the managementofreligious properties, lease laws, laws related to public premises. Some of the provisions of the waqf act may be in conflict with provisions in other acts. It is for this reasons that almost all special acts have this overriding provision. If this provision is omitted, it will throw waqf properties into never ending disputes and potentially will also create issues of interpretation and implementation of conflicting provisions across various laws particularly at the level of lower judiciary.
- (iii) Haryana Waqf Board:- The proposed amendment for deletion of Section 108A which has overriding effect will surely give licence to illegal occupants to grab the Waqf properties under various Acts which are providing security to the occupants of the property.

(IV) For omission of Sections 107, 108 and 108A- general grounds

- (i) **Punjab Waqf Board**: There are similar provisions under various similar acts governing the affairs of other religions also. As an example, following laws are being referred to:
- Section 68 of the Hindu religious institutions and charitable endowments act, 1997.
- Section 73 of the Odisha Hindu religious endowments act, 1951.
- Section 108 of the Tamil Nadu Hindu religious and charitable endowments act, 1959.

Similarly there are provisions in various acts that deem certain Hindu religious properties as if they are Government properties for the purposes of removal of encroachments e.g. Section 16A of The Jagannath temple Act, 1955.

(ii) Tripura Waqf Board:- the provisions of Section 107, 108, and 108A are the foundations of the very concept of Waqf and if those sections are omitted, the nature and character of the Waqf properties seems to be completely reversed.

Important suggestions/comments by various experts and stakeholders.

41.5 Important suggestions/comments received from various experts and stakeholders are summarised as under:

(I) Regarding omission of Section 107

- Deletion of section in relation to non application of limitation act for recovery of possession will narrow the path to recover the waqf properties from unauthorized and illegal occupants through Tribunal and justice delivery system. The entire litigation will negate only on the count of bar of limitation as provided under the limitation act.
- Without this protection, Waqf properties could become vulnerable to adverse possession claims (encroachments both Government and private) and other legal challenges based on the Limitation Act. The community would lose its ability to reclaim Waqf properties that have been there for centuries but have wrongfully been encroached upon or occupied, resulting in a significant erosion of Waqf assets.
- The High Level Committee under Justice RajenderSachar in his report submitted in November 2006 recommended extension of time for recovery from adverse possession till 2035. This shows that the Parliament, the members of Muslim Community as well as the High Level Committee all were unanimous on the point that limitation is the main hurdle in recovery of waqf properties and suitable provisions were made in the Waqf law with consensus after wide ranging, nationwide discussions and deliberations. The Hon'ble Supreme Court has also exhorted the Union of India in the matter of Hemaji Waghaji Jat vs Bhikhabhai Khengarbhai Harijan & Ors. to make suitable changes in the law of adverse possession.
 - "36. In our considered view, there is an urgent need of fresh look regarding the law on adverse possession. We recommend the Union of India to seriously consider and make suitable changes in the law of adverse possession. A copy of his judgment be sent to the Secretary, Ministry of Law and Justice, Department of Legal Affairs, Government of India for taking appropriate steps in accordance with law."
- If the strict rules of limitation are applied for the recovery of Waqf properties, it would be impossible to protect the Waqf properties form land grabbers, land mafia, etc. Section 107 is a well thought out provision which was included keeping in mind the ground realities.

Omitting the same would have disastrous consequence and would only benefit unscrupulous elements which can never be the intent of any Act or amendment.

- Section 107 of the Waqf Act provides extended benefits for the reclamation of immovable properties, justifying its existence. The benefits previously extended to Waqfs under the Public Waqf Extension of Limitation Act (recently repealed) were not unique to Waqfs, as similar provisions exist for charitable endowments and trusts.
- Section 107, to say the least, is unjust, unilateral and contrary to settled Principles of Law. History of the Act will demonstrate that earlier the provisions of Article 66 or Article 96 of Limitation Act were applied. Later on, by Wakf Amendment Act Section 66 (G) was added there by raising limitation to 30 years.
- "VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT" [i.e., The Law Assists Those That Are Vigilant With Their Rights, And Not Those That Sleep Thereupon.]

Three main foundations of Limitation- justice, convenience & diligence

- (a) Every litigation must come to an end. Stale claims needs to be discouraged.
- (b) "The long dormant claims have more of cruelty than justice in them"
- (c) Parties might have lost evidence in support of their rival claims.
- Rights in property should not be in a state of constant uncertainty, doubt & suspense. Based on these principles Limitation Period is prescribed, e.g., (i) limitation is 30 years for claiming adverse possession against state; (ii) for recovery of possession 12 years, etc.

Section 107 is against these basic tenets of law.

- Court Judgments on Section 107:
 - a. In Ram Murthi and ors. V. Puran Singh S/o Attra Singh and Anr. AIR 1963 Punjab 393, it has been held that Section 107 renders the Limitation Act, 1963 inapplicable to suits for possession of immovable properties comprised in any Wakf or any interest there in but the right of a person to institute such a suit which is already barred at the commencement of this Act can not revive. It was further held that his title is extinguished and a good title is acquired by the person in possession and that where the title of the true

owner is extinguished in favour of the wrong doer, it is not revived by that person again getting into possession. There is no remitter of the old title.

- b. The principle that Section 107 cannot have the effect of reviving the extinguished right/claim, has also been followed in Karnataka Steel & Wire Products and Ors. v. Kohinoor Rolling Shutters & Engg. Works and Ors. (2003) 1 SCC 76.
- c. The Hon'ble Supreme Court of India interpreted this provision in AIR 2009 SC 840 T. Kaliamurthi&Anr. V/s Five Gori ThaikalWaqfOrs and answered the question that whether Section 107 of the Wakf Act can have the effect of reviving a barred claim, i.e., whether this section has any retrospective effect in negative.
- d. In a recent judgement of the Supreme Court, pertaining to adverse possession and Section 107, in C.A. No. 7086-7087/2009 Sabir Ali Khan vs SayyedMohmed Ahmed quoted with approval the judgement in Kaliamurthi&Anr. V/s Five Gori ThaikalWaqfOrs.
- e. The Telangana High Court in Telangana state work board vs. Sama Siddhartha Reddy, (decided on 04/12/2023), where Telangana State Wakf Board on the basis of an enquiry report submitted by the Commissioner of Wakfs, the State government published a notification by which subject lands were declared as waqf property; ordered that no such suit shall be entertained by the tribunal after expiry of 1 year from the date of publication of the list of Wakfs.

The Court held that the statutory power have to be exercised within a reasonable time. The notification which has the effect of extinguishing the rights of individual improper has been issued after an inordinate delay of 41 years for which no explanation has been offered.

f. The Punjab and Haryana High Court in Punjab Waqf Board vs Gram Panchayat, Dakha Tehsil and District, Ludhiana and others. (Civil writ petition number 19962 of 2029 decided on 23/09/2011), the Punjab Waqf Board had declared the disputed land as waqf property as notified in 1970 and thus, argued that it should be under Waqf Board's control; in its order upheld collector's decision affirming that the land vested in gram

panchayat and that the notification under walk act was not binding on gram panchayat. And village common lands act, 1953, took precedence.

The Court said that the land's recorded use as a graveyard did not override its status as salimathdeh, which vested ownership in the gram panchayat. Waqf Board's claims and notification did not affect this ownership. The authorities under the Village Common Lands Act, 1953 had proper jurisdiction. Specific status governing land ownership is a particular context can override general provisions (Waqf Act) about land use and ownership.

• Conflict with "The Places of Worship Act, 1991"- The Parliament by enacting the Places of Worship Act, 1991 mandated that, no conversion of any place of worship will be allowed after 15th August, 1947. Many instances have come to the fore that claims are made by Waqf Board on Temples in existence for more than 1500 years. Recently, similar disputes arose in Maharashtra and Kerala State. If Section 107 is not amended and removed such hopelessly time barred claims will have to be entertained. This will result in social strife and disharmony in sections of society.

(II) Regarding omission of Section 108

- i. Section 108 ensures that the Waqf Act applies to Evacuee Properties that were Waqf before becoming evacuee property under the Administration of Evacuee Property Act, 1950. With the removal of this section, Waqf properties classified as evacuee properties could lose their protections. This could lead to these properties being treated as ordinary evacuee properties, potentially opening them up to claims and transfers that disregard their Waqf status.
- ii. The evacuee properties which comprise of Waqf, should vest with the Waqf Board alone. By removing this provision, the Government aims at taking over Waqf properties which is consistent in the tone and tenor of the proposed amendment. Section 108-B further adds to the already unwarranted influence of the Central Government over the Waqf institutions, assets and properties.

- iii. Section 108 addresses the harmonization of various Acts to ensure that Waqf properties are not incorrectly classified as evacuee properties. The omission of this section could complicate long-pending cases in court, further hampering the Waqf's interests.
- iv. Section 108 is proposed to be deleted by Clause 41 of the Bill without providing for resumption of such property by the Government. As the Administration of Evacuee Property Act, 1950 has been repealed by Displaced Persons Claims and Other Laws Repeal Act, 2005. Hence, appropriate modifications may be made in repealing Clause 41 of the Bill.
- v. Deletion of Section 108 of the principal Act would be ineffectual due to following reasons:-
- (a) Section 41 of the Bill aims to *inter alia* omit Section 108 of the Principal Act with the aim of reverting the evacuee properties handed over to the Waqf Board(s) back to the Custodian under the Administration of Evacuee Property Act, 1950. However, this objective may not be achieved merely by the omission of the provision. In this regard, your kind attention is drawn to Section 6 of the General Clauses Act, 1897.
- (b) As regards evacuee property in trust for a public purpose of a religious or charitable nature, the same stood vested with the Custodian only until the appointment offresh trustee(s). Thereafter, the same were entrusted to Waqf Board(s) under various instruments. Section 108(a) of the Principal Act, by a deeming provision, provided for the vesting of such evacuee property in such Waqf Board(s). Here the word "vesting" is only for the purpose of management and not vesting absolutely free from all encumbrances as held by the Hon'ble Supreme Court in the case of Fruit & Vegetable Merchants Union v. Delhi Improvement Trust.
- (c) The underlying vesting in the Custodian was merely as a beneficiary for displaced persons, what Section 108, particularly sub-section (a) thereof did was to obviate the requirement of a specific notification of the under Section 11(1) of the Administration of Evacuee Property Act.

Therefore, the vesting under Section 108 was only for the purpose of management and in the event of deletion of the same, a vacuum would be created; which is required to be filled by

vesting of the property in some other authority. As such, the provision ought not to be merely omitted; but a fresh provision ought to be inserted vesting the management of such property in some authority.

(III) Regarding omission of Section 108A

- i. The deletion of the overriding effect of the Waqf Act, 1995 over other laws in case of inconsistent provisions is detrimental to Waqf stakeholders and the Muslim community in several ways:
 - a. *Loss of primacy*: The Waqf Act, 1995, would no longer have primacy over other laws, potentially leading to conflicting decisions and undermining the Act's purpose. There could be much regulatory compliance created through other laws, like Registration, Stamp etc., which will become tool to take away Waqf properties.
 - b. *Inconsistent applications*: Without overriding effect, different courts may interpret laws inconsistently, leading to confusion and unpredictability.
 - c. *Erosion of Waqf rights*: Inconsistent provisions may erode the rights of Waqf stakeholders, potentially leading to the loss of control over Waqf properties.
 - d. *Compromised autonomy*: The deletion may compromise the autonomy of Waqf institutions, allowing external interference and potentially undermining their management.
 - e. *Disregard for Islamic principles*: Inconsistent provisions may lead to decisions that disregard Islamic principles and customs, potentially alienating the Muslim community.
 - f. *Increased litigation*: Without clear primacy, litigation may increase as parties challenge decisions based on conflicting laws.
 - g. *Undermining of Waqf Tribunal*: The deletion may undermine the authority and effectiveness of the Waqf Tribunal, established to resolve Waqf-related disputes.

- ii. Special Laws Prevail Over General Laws is the time tested principle. Waqf is a Special Law. Section 108A was inserted in 2013. Waqf Bill has deleted it, reducing protection to Waqfsvulnerable to litigation.
- iii. Section 108A was incorporated into the Waqf Act during the 2013 amendments and are consistent with similar laws like the Hindu Succession (Amendment) Act, 2005 and the Karnataka Hindu Endowment Act. The Madras High Court has upheld the overriding ability of the Waqf Act over the Tamil Nadu Public Premises Act concerning the management of Waqf properties.

(IV) Common for omission of Sections 107, 108 and 108A

- i. The cumulative effect of the omission of Sections 107, 108, and 108A of the Waqf Act profoundly weakens the protection, management, and utility of Waqf properties, severely impacting their ability to serve public welfare.
- ii. The provisions as contained in Section 107 and 108 of the Waqf Act, 1995 have a purpose beneficial to the Waqf Properties. Under Section 107, the waqf properties were exempted from the application of Limitation Act, 1963 so far as recovery of possession of any immovable property comprised in any waqf or for possession of any interest in such property is concerned. For rest of the matters, the Limitation Act, 1963 will continue to apply. For example, recovery from a waqf sums due to the Board are not exempted from limitation. The extension and/or exemption was necessary in view of the fact that after partition various waqf properties were occupied illegally or were vested in custodian without any distinction of Public and Private Waqf.
- iii. The impugned Bill does not adhere to sound legal principles established by the courts, nor does it provide equitable treatment to Waqfs as mandated by Article 144 of the Constitution of India. The state authorities must align their actions with the judgments of the Supreme Court, ensuring fairness and parity in the treatment of Waqf properties.

- iv. That no property is said to be Wakf Property which is not used from 1947 as Wakf Property. That there are no Wakf Property in Punjab and Haryana as Section 7 (1) of Wakf Act, 1995 in the light of Punjab Wakf Board, Ambala Cantt Versus Capt. Mohar Singh 1975 AIR (SC) 1891.
- v. Once the property will found to be claimed by Wakf property, in Tribal area provision should be made to challenge in appropriate court of law to protect the land of the Tribals.
- vi. In the present proposed Wakf Amendment 2024 necessary provision should be enumerated to meet with the situation as the Wakf Act, 1995 is clearly create a embargo in implementation of Orissa Land Reforms Act, 1960 and Odisha Schedule Areas Transfer of Immovable Property (by schedule Tribes) Regulation 1956.

The necessary provision is also be made to make a balance in other local Act and Rules of the State.

vii. Section 107: The Limitation Act of 1963 will not apply to waqf properties. This means that, just as someone who has occupied a shop for a certain number of years has the legal right to remain there and the owner cannot evict them, the existing Act did not apply this to waqf properties. The Bill removes this safety provision.

Section 108: The Section only appoints the Waqf Board as the Custodian for evacuee property which was a waqf. This means it would continue to be as an evacuee property with the only change being that the Board would ensure that the property is utilised in terms of its dedication. This provision is also being sought to be removed for no reason at all.

Section 108-A: If there is any conflict, the waqf law will take precedence. By removing these provisions, calling this Bill a safeguard for waqf properties is misleading.

We must seriously consider whether this Bill is intended to protect or destroy waqf properties.

viii. Regarding Status of the properties left vacant during and after the partition of India in 1947 and by the effect of various wars fought by India, enemy infiltrations into the Indian territory, acts of terrorism, attacks on India, provocative firing & shelling by enemy countries in Border areas, due to communal riots or communal outrage or because of

unfortunate events of natural disasters, it has been suggested that With the new amendments in the Waqf act. provisions should be made & mechanism should be developed to screen & check through the state machinery, all registered and non-registered Waqfs created or claimed by the waqf board in the past times and to validate that they do not belong to people affected by the above-mentioned unfortunate events.

If any such property if found being claimed or dedicated as a waqf property, waqf of any such property should be cancelled and the property should be dealt by appropriate measures under law in force outside of the purview of the Waqf act.

Examination by the Committee:

41.6.1 When Committee sought the justification for the proposed amendments, the Ministry stated as follows:

"The omission of these sections aims to reduce litigation and simplify the process of recovering waqf properties.

Section 107 is being omitted, ensuring the applicability of the limitation law in waqf properties. The omission of these sections aims to reduce litigation and simplify the process of recovering waqf properties.

Sec 108 of the Waqf Act provides that the provisions of this Act shall apply, and shall be deemed always to have applied, in relation to any Evacuee Property within the meaning of section 2(f) of the Administration of Evacuee Property Act, 1950. Section 108 of the Waqf Act is proposed to be omitted.

It means that the provisions of the Waqf Act would apply to any evacuee property (as defined under the Administration of Evacuee Property Act, 1950) that was part of a waqf prior to becoming evacuee property. It also validates any entrustment of such properties to a Waqf Board made before the Act commenced. Since the Administration of Evacuee Property Act, 1950, was repealed in 2005, the retention of this section is no longer necessary, making its omission appropriate as the section has become redundant."

41.6.2 As the sections 107 and 108 of the Waqf Act, 1995 are similar to sections 66F and 66H of the Wakf Act, 1954 and were added in 1984 only. Section 107 provides for non-application of the Limitation Act, 1963 in recovery of waqf properties. The Ministry of Housing and Urban Affairs had submitted before the Committee that Delhi Waqf Board had claimed some properties of Central Government, as waqf properties during 1970s, even though said

properties were acquired by latter during in 1911 through purchase for building the new capital city.

41.6.3 In view of the above, the Ministry of Minority Affairs was asked to give their views on why absence of section 66F from the Waqf Act, 1954 did not prevent the Delhi Waqf Board from making such claims and was it made possible due to any other law in force at that time such as the Public Wakfs (Extension of Limitation) Amendment Act, 1969. The Ministry, in its written reply, responded as following:

"Public Wakfs(Extension of Limitation) Act, 1959 extends the time limit for filing of suits to recover possession of public waqf properties.

Public Wakf is defined in section 2 of this Act, and it refers to immovable properties dedicated for public purposes of pious, religious or charitable in nature.

The period of Limitation, was extended up to 31.12.1970- "to institute a suit for possession of any immovable property forming part of public wakf dispossessed or discontinued possession between the period after August 14, 1947, to 7th May 1954."

41.6.4 To the question whether the proposed omission of section 107 of the principal Act would prevent any Waqf Boards suit for possession of property in future, The Ministry, in its written reply, the Ministry of Minority Affairsresponded as following:

"Section 107 is being omitted, ensuring the applicability of the limitation act, implying that disputes/claims by the Board or stakeholder can be brought within a period as guided by the Limitation Act after the commencement of this amended Act."

41.6.5 The Ministry was further asked that in context of rights accruing by prescription and adverse possession, whether such right of possession be construed in cases pertaining to waqf properties henceforth and the reply received is as under:

"Law of prescription and Adverse possession shall be governed by the Limitation Act, 1963 in case of waqf properties after the commencement of the Waqf Amendment Act, 2024."

41.6.6 On being asked that how will the omission section 108A is going to impact the ongoing litigations, the Ministry, in its written reply, responded as following:

"After omission of section 108A of the Waqf Act, 1995 (as amended in 2013), evacuee properties those are registered as waqf, will be governed by this Act and other such properties will be governed by Displaced Persons Compensation & Rehabilitation Act, 1954."

41.6.7 To the query as to how these omissions are going to impact the rights and liabilities already accrued under the present Act and wouldn't this not lead to new court cases, the Ministry, in its written reply submitted:

"The omission of Sec 107, 108 and 108A shall come into effect on the commencement of the Amendment Act."

41.6.8 The Ministry was also asked that as the Administration of Evacuee Property Act, 1950 has already been repealed, what impact the section 6 of the General Clauses Act, 1897 would have on the omission of sections 108 and 108A from the principle Act, especially in view of the Enemy Properties Act, 1968 and rules made thereunder. The Ministry, in its written reply, responded as following:

"Section 108 of the Waqf Act, 1995, pertains to evacuee waqf properties, stating that the provisions of the Waqf Act apply to any evacuee property (as defined under the Administration of Evacuee Property Act, 1950) that was part of a waqf prior to becoming evacuee property. It also validates any entrustment of such properties to a Waqf Board made before the Waqf Act came into effect.

Section 108 of the Waqf Act is being omitted.

Since the Administration of Evacuee Property Act, 1950, was repealed in 2005, the retention of this section is no longer necessary, making its omission appropriate as the section has become redundant."

41.6.9 Further, to the question that in case of omission of section 108A of the Waqf Act, 1995, how would the Muslim Personal Law (Shariat) Application Act, 1937 impact customs

which might have been protected under the Waqf Act, 1995 so far. The Ministry, in its written reply, submitted as under:

"Omission of Section 108A (overriding effect) facilitates legal harmonization of waqf Act with other laws. This reduces conflicts and avoids overlapping with the various Acts."

Observations/Recommendations of the Committee

41.7 In view of the deliberations with various experts and stakeholders and submissions of various Government Ministries as well as those of the Ministry of Minority Affairs, the Committee concur with the desirability of the proposed omissions of Sections 107, 108 and 108A vide clause 41 of the amendment Bill, as these are necessary to reduce litigation and simplify the process of recovering waqf properties, thereby, facilitating legal harmonization of the Waqf Act, 1995 with other laws and avoiding overlapping with the various Acts.

Notwithstanding the said desirability, the Committee also empathise with the concerns expressed by multiple stakeholders regarding the potential of assertions of adverse possession resulting from retrospective applicability of the Limitation Act, 1963 emanating from the current formulation of the Clause 41.

In this regard, the Committee do take note of the assurances of prospective application of the omission of Section 107 by the Ministry of Minority Affairs. Thus, for removal of any doubts whatsoever, the Committee have redrafted the proposed amendment as following:-

(i) A new Clause 40A is proposed as given:

"40A. Section 107, of the principal Act be substituted, namely: —

"On and from the commencement of the Waqf (Amendment) Act, 2025 The Limitation Act, 1963 (36 of 1963) shall apply to any proceedings in relation to any claim or interest touching upon immovable property comprised in a waqf."

(ii) Clause 41 is amended as given:

"41. Sections 108 and 108A of the principal Act shall be omitted."

CLAUSE NO. 42

42. The Clause 42 of the Bill seeks to insert a new Section 108B in the principal Act.

Relevant provisions of principal Act.

42.1 ***New Section ***

Provisions proposed in Amendment Bill.

- 42.2 "After section 108A as so omitted of the principal Act, the following section shall be inserted, namely:—
 - "108B. (1) The Central Government may, by notification in the Official Gazette, make rules to carry out the provisions of this Act.
 - (2) In particular, and without prejudice to the generality of the foregoing powers, the Central Government may make rules for all or any of the following matters, namely:—
 - (a) the waqf asset management system for the registration, accounts, audit and other details of waqf and Board under clause (ka), and the manner of payments for maintenance of widow, divorced woman and orphan under sub-clause (iv) of clause (r), of section 3;
 - (b) any other particulars under clause (j) of sub-section (2) of section 3B;
 - (c) the manner in which details of waqf to be uploaded under sub-section (2B) of section 5;
 - (d) any other particulars under clause (f) of sub-section (3) of section 36;
 - (e) the manner in which the Board shall maintain the register of auquaf under sub-section (1) of section 37;
 - (f) such other particulars to be contained in the register of auquaf under clause (f) of subsection (1) of section 37;
 - (g) form and manner and particulars of the statement of accounts under sub-section (2) of section 46;
 - (h) the manner for publishing audit report under sub-section (2A) of section 47;
 - (i) the manner of publication of proceedings and orders of Board under sub-section (2A) of section 48;
 - (j) any other matter which is required to be, or may be, prescribed.

(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

Justification/explanation given by the Ministry of Minority Affairs.

42.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Further, new section 108B has been inserted. Now, the Central government can make rules to carry out the provisions of this Act.

As under proposed Bill, many rules are to be made by Central Government. As the State Waqf has not been able to frame rules under 108 since Waqf (Amendment) Act, 2013, 07 States/UTs are yet to make rules (namely Dadra & Nagar Haveli (UT), Delhi (UT), Jammu & Kashmir, Jharkhand, Lakshadweep (UT), Madhya Pradesh and Uttar Pradesh.)"

Gist of submissions by various Waqf Boards

- 42.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:
- (i) Telangana Waqf Board:- Insertion of sec 108 B and deletions proposed here restricts the rule making power of the State government.
- (ii) Kerela and Rajasthan Waqf Boards:- By the insertion of new section 108B, the scope of rule making power of Central Government is going to be extensively widened. There is no reason for bringing such an amendment except extraneous considerations such as high jacking power of State Government to make rules subject to the frame work of the Act, taking note of the local situations prevailing in each State. Registration of Auqaf and other particulars connected therewith are matters to be dealt with by the State. And hence the existing provisions empowering Central Government to make rules in this behalf need be withdrawn.

Important suggestions/comments by various stakeholders and experts

- 42.5 Important suggestions/comments received from various stakeholders and experts is summarised as under:
 - Section 108B empowers the Central Government to make rules on land matters, traditionally a state jurisdiction, as outlined in Sections 109 and 110 of the Waqf Act. This centralisation poses a significant threat to the federal structure of the Constitution of India.

Examination by the Committee

42.6.1 When Committee sought the justification of the proposed amendment, the Ministry reiterated the following:

"As under proposed Bill, many rules are to be made by Central Government. As some State Governments have not been able to frame rules under sec 109 of Waqf (Amendment) Act, 2013 (07 States/UTs are yet to make rules namely Dadra & Nagar Haveli (UT), Delhi (UT), Jammu & Kashmir, Jharkhand, Lakshadweep (UT), Madhya Pradesh and Uttar Pradesh."

42.6.2 In their written submission the Ministry has further asserted that:

"All these amendments, are made to improve the administration of waqf management and in no way affect the Muslim sentiments."

42.6.3 In one way or the other, sub-clauses (a), (g), (h) and (i) deal with finances of the waqf or Board. When asked about the Ministry's experiences regarding the budgeting and finances of the Waqf Boards, so as to necessitate proposed amendments; the Ministry explained as follows:

"Budgeting and finances of the Board depends on the receipt from the annual contribution (not exceeding 7% of waqf having net annual income not less than Rs. 5000), leasing, rent, which are presently not properly disclosed and often inadequately reported by Mutawalli. Similarly details of the expenditure furnished by the Mutawalli are also not properly reported. Introduction of portal to capture entire life cycle of waqf properties starting from registration would enhance transparency and accountability in financial management."

Observations/Recommendations of the Committee

42.7 The Committee do find merit in the submissions made by the Ministry of Minority Affairs that these amendment would improve the administration of waqf management and hence, accept the amendment.

CLAUSE-43

1. The Clause 43 of the Bill proposes to amend the Section 109 of the Principal Act.

Relevant provisions of Principal Act

- 43.1 Existing provisions of Section 109 are as under:
- "109. Power to make rules.—(1) The State Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act, other than those of Chapter III.
 - (2) In particular, and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters, namely:—
 - (i) the qualifications required to be fulfilled by a person to be appointed as a mutawalli under clause (i) of section 3;
 - (ia) other particulars which the report of the Survey Commissioner may contain under clause (f) of sub-section (3) of section 4;
 - (ii) any other matter under clause (f) of sub-section (4) of section 4;
 - (iii) the particulars which a list of Auqaf published under sub-section (2) of section 5, may contain;
 - (iv) the manner of election of members of the Board by means of a single transferable vote, under of sub-section (1) of sub-section (2) of section 14;
 - (v) the terms and conditions of service of the Chief Executive Officer under sub-section (2) of section 23;
 - (vi) the conditions and restrictions subject to which the Chief Executive Officer or any other officer may inspect any public office, records or registers under section 29;
 - (via) the period within which the mutawalli or any other person may produce documents related to waqf properties under sub-section (2) of section 31;
 - (vib) the conditions under which an agency of the Government or any other organisation may supply copies of records, registers and other documents under sub-section (3) of section 31;
 - (vii) the conditions subject to which an Executive Officer and supporting staff may be appointed under sub-section (1) of section 38;
 - (viii) the manner in which an inquiry may be held by the Chief Executive Officer under sub-section (1) of section 39;

- (ix) the form in which, and the time within which, a separate budget for Auquaf under the direct management of the Board shall be prepared under sub-section (1) of section 45;
- (x) the interval at which accounts of Auqaf may be audited in pursuance of the provisions of sub-section (1) of section 47;
 - * * * * * (clause omitted by Act 27 of 2013)
- (xii) the guidance subject to which the Collector shall recover the property transferred in contravention of the provisions of this Act, under section 52;
- (xiii) the manner of service of notice issued under sub-section (1) of section 54 and the manner in which any inquiry is to be made under sub-section (3) of that section;
- (xiv) the manner in which any inquiry may be held under section 64 or section 71;
- (xv) the other matters which may be specified in the report submitted under sub-section (3) of section 65;
- (xvi) the manner of publication of order made under sub-section (2) of section 67;
- (xvii) the manner in which consultation may be made with mutawalli under sub-section (1) of section 69;
- (xviii) the manner of publication of order made under sub-section (3) of section 69;
- (xix) the rate at which contribution is to be made by a mutawalli under section 72;
- (xx) the payment of moneys into the Waqf Fund, the investment, the custody and disbursement of such moneys under section 77;
- (xxi) the form in which, and the time within which, the budget of the Board may be prepared and submitted under section 78;
- (xxii) the time within which application is to be made to the Tribunal under sub-section (2) of section 83;
- (xxiia) the terms and conditions of appointment including the salaries and allowances payable to the Chairman and other members other than persons appointed as *ex officio* members under sub-section (4A) of section 83;
- (xxiii) the procedure which the Tribunal shall follow under sub-section (6) of section 83;
- (xxiv) the form in which the annual report is to be submitted and the matters which such report shall contain under section 98; and
- (xxv) any other matter which is required to be, or may be, prescribed.

Provisions Proposed in the Amendment Bill

- 43.2 In section 109 of the principal Act, in sub-section (2),—
 - (a) clause (ia) shall be omitted;
 - (b) clause (iv) shall be omitted;
 - (c) in clauses (via) and (vib), for the word and figures "section 31" at both the places where they occur, the word and figures "section 29" shall be substituted;
 - (d) after clause (xviii), the following clause shall be inserted, namely:—

"(xviiia) the manner of giving notice inviting objections under proviso to sub-section (4) of section 69;"

Justification/explanation given by the Ministry of Minority Affairs

43.3 The justification furnished by the Ministry for the proposed amendment is as under:

"Clause (ia) and (iv) shall be omitted- The State Government while making rules to carry out the purposes of this Act, need not make rules regarding (ia) other particulars which the report of the Survey Commissioner may contain under Sec 4(3)(f) of the Act and (iv) the manner of election of members of the Board by means of a single transferable vote, u/s 14(2)(1), as Sec 4(3)(f) is omitted in the proposed bill and Sec 14(2) is amended in the present Bill. (xviiia) manner of giving notice inviting objections is being inserted as proviso added in Sec 69(iv).

Therefore, to bring in line with consequential changes due to work of survey commissioner has now been assigned to collector, Board members will now be appointed on nomination basis, Sec 69(4) proviso invites objections from public and persons affected, Sec 109 is being amended.

Subordinate legislation under Section 109: State government were to frame Waqf rules under the section. However, 7 States/UTs viz Dadra & Nagar Haveli, Delhi, Jammu & Kashmir, Jharkhand, Lakshadweep, Madhya Pradesh and Uttar Pradesh have not yet framed the Waqf rules despite lapse of around 10 years since the Waqf Amendment in 2013."

Gist of submissions by various Waqf Boards:

43.4 A gist of submissions/objections by various Waqf Boards of States/UTs is given as under:

- (i) Kerala Waqf Board and Andhra Pradesh Waqf Boards: As per the existing provision of the Act, State Government is the authority to make rules for carrying out the purposes other than those in chapter III. Now certain clauses relating to prescribing rules, particularly the one relating to the survey report and the manner of election of members of Board by means of a single transferable vote are proposed to be omitted. They are consequential to the amendments proposed to the sections concerned and in view the reasons stated already, this may also be withdrawn.
- (ii) Telangana Waqf Board and Rajasthan Waqf Boards: Interference by the Central Government effects the autonomy of Waqf and the concept of federalisms. State Governments' powers are being taken away and it's wrong.

Important suggestions/comments furnished by various stakeholders and experts:

- 43.5 Important suggestions/comments received from various stakeholders and experts are summarised as under:
 - i. Vide entry 18 of State List, Land is State subject and the current Bill has denied States power to make Rules under Section 109 of Waqf Act, 1995 whereas other Religious Endowments are governed by Respective State Acts. Hence, this Bill has serious implications on our Federal Structure which is Basic Structure of Constitution.
 - *ii.* Under Section 109, rule making power should include power to make rules on standard terms and conditions in case of family waqfs.

Examination by the Committee.

43.6.1 On being pointed that *vide* clause 43(a), section 109(2)(ia) of the principal Act has been sought to be omitted and whereas the said section enables the State Government to make rules regarding other particulars which the report of the survey commissioner may contain under section 4(3)(f) of the principal Act. Section 4(3) of the principal Act is being sought to be omitted *vide* clause 5(c) of the current Bill and the subject matter of section 4(3) of the principal Act is now being sought to be covered, generally speaking, by proposed new sections 3B(2)

and 5(2B).It may further be seen that while under the current scheme, State Government has the authority to make rules regarding these whereas under the proposed scheme authority for making rules on these matters are being vested with the Central Government even though Collector is under the State Government. The Ministry furnished the given explanation for departure from current mechanism:

"Introduction of portal to capture entire life cycle of waqf properties starting from registration would enhance transparency and accountability. Sub-section (ia) is related to other particulars which the report of Survey Commissioner may contain under section 4(3)(f). This is being omitted as the function of the Survey Commissioner are being assigned to Collector and rules related to information required to be uploaded on the portal will be made by the Central Government for uniformity."

43.6.2 Moreover, the Ministry on being asked that whether such a departure could be challenged for being in contravention of federalism, replied as given:

"The Waqf (Amendment) Bill 2024 does not disturb the federal structure as the bill is being framed under the Entry 10 and 28 of the Concurrent List which empowers the Central Government to make legislation on "Charities and charitable institutions, charitable and religious endowments and religious institutions".

Observations/Recommendations of the Committee

43.7 In view of the submissions of the Ministry of Minority Affairs and the fact that the proposed amendments are merely consequential, the Committee accept the amendment as it is.

CLAUSE-44

1. The Clause 44 of the Bill proposes to amend the Section 110 of the Principal Act..

Relevant provisions of Principal Act:

- 44.1 Existing provisions of Section 110 are as under:
- "Powers to make regulations by the Board.-- (1) The Board may, with previous sanction of the State Government, make regulations not inconsistent with this Act or the rules made thereunder, for carrying out its functions under this Act.
- (2) In particular, and without prejudice to the generality of the foregoing powers, such regulations may provide for all or any of the following matters, namely—
 - (a) the time and places of the meetings of the Board under sub-section (1) of section 17;
 - (b) the procedure and conduct of business at the meetings of the Board;
 - (c) the constitution and functions of the committees and the Board and the procedure fortransaction of business at the meetings of such committees;
 - (d) the allowances or fees to be paid to the Chairperson or members of the Board or members of committees;
 - (e) the terms and conditions of service of the officers and other employees of the Board under sub-section (2) of section 24;
 - (f) the forms of application for registration of Auqaf further particulars to be contained thereinand the manner and place of registration of Auqaf under sub-section (3) of section 36;
 - (g) further particulars to be contained in the register of Augaf under Section 37;
 - (h) the form in which, and the time within which, the budgets of Auqaf may be prepared and submitted by the Mutawalli and approved by the Board under sub-section (1) of section 44;
 - (i) the books of accounts and other books to be maintained by the Board under section 79;
 - (j) fees payable for inspection of proceedings and records of the Board or for issue of copies of the same;
 - (k) persons by whom any order or decision of the Board may be authenticated; and

- (l) any other matter which has to be, or may be, provided by regulations.
- (3) All regulations made under this section shall be published in the Official Gazette and shall have effect from the date of such publication.

Provisions proposed in the Amendment Bill.

44.2. In section 110 of the principal Act, in sub-section (2), clauses (f) and (g) shall be omitted.

Justification/explanation given by the Ministry of Minority Affairs

- 44.3 The justification furnished by the Ministry for the proposed amendment is as under:
- Sec 110 Clause (f) the forms of application for registration of Auquaf further particulars to be contained therein and the manner and place of registration of Auquaf under section 36(3) is being omitted. In terms of proposed Amendment Bill Sec 36(3) provides that an application for registration shall be made to the Board through the portal and database and shall contain the following particulars. Therefore, clause (f) of Sec 110 is no longer required.
 - Section 37 is being omitted. As proposed Amendment in Sec 37 states that the Board shall maintain a register of auqaf which shall contain in respect of each waqf copies of the waqf deeds, when available and the following particulars in such manner as prescribed by the Central Government. Therefore, clause (g) of Sec 110 is no longer required as the power of the State Government is shifted to Central Government in the proposed Amendment Bill.

Gist of submissions by various Waqf Boards

- 44.3 A gist of submissions/objections by Waqf Boards of various States/UTs is given as under:
- (i)Kerala Waqf Board and Rajasthan Waqf Board:- It will hijack the power of State Government/Board in making Regulations. Certain subject matters such as prescription of forms of application for registration Auqus, particulars to be contained in the application,

manner and place of registration, particulars to be contained in the register of Auqaf, etc. were matters already covered by state regulations. The proposal is consequential to the amendments proposed to the relevant sections and in view of the reasons stated earlier this may be withdrawn.

(ii) Andhra Pradesh Waqf Board and Telangana Waqf Board:- Regulation making powers of Waqf Board would be severely curtailed by the proposed amendments 2024 and Waqf Boards are only cosmetic now. When central government has taken power to prescribe the forms for these purposes, the deletion is natural.

<u>Important suggestions/comments furnished by various stakeholders and experts:</u>

- 44.5 Important suggestions/comments received from various stakeholders and experts are summarised as under:
- i. Amendments to (f) and (g) which are related to purely internal administration matters of the Waqf Board, can be termed as an interference by the Government in the functioning of the Waqf Board. Regulations are only for internal working and that too also can be brought in by the State Government approval. Whatever forms and records to be obtained and kept in office has to be decided by the Board and the Central Government has no role to suggest or modify such procedures which already in vogue in such Waqf Boards. Therefore, these amendments are not in tune with the independent working of the Waqf Bard and shall be avoided.

Examination by the Committee

44.6.1 Presently power to make regulations for sections 36(3) and 37 of the principal Act are with Board under section 110(2)(f) and (g)respectively. Further, these are being sought to be omitted *vide* clause 44 of the current Bill and vested with Central Government *vide* proposed new section 108B(2)(d), (e) and (f) *vide* clause 42 of the current Bill. The Ministry explained the rationale for the same as under:-

"A new section 108B has been inserted. Now, the Central government can make rules to carry out the provisions of this Act as explained above. To bring consistency in framing rules in relations to new provisions of the waqf asset management system, registration, survey, accounts, audit and other details of waqf on the portal under section 3 (ka), the manner of payment for maintenance of widow, divorced woman and orphan under sub-clause (iv) of Sec 3(r); the manner in which details of waqf to be uploaded, manner in which the Board shall maintain the register of auqaf u/s 37(1), form and manner and particulars of the statement of accounts u/s 46(2), manner for publishing audit report u/s 47(2A), manner of publishing and proceedings orders of Board u/s 48(2A) and any other matter which is required to be or maybe prescribed.

This will bring uniformity and speedy rule making in respect of disposal of above key functions.

Section 110 (f) relates to the forms of application for registration of auqaf further particulars to be contained therein and the manner and place of registration of auqaf under sub-section (3) of section 36; has been omitted. Since in the proposed bill registration of Auqaf will be done through portal for which rules will be made by the Central Government.

Section 110 (g) relates to further particulars to be contained in the register of Auqaf under Section 37, this is also being omitted. As these particulars will be prescribed by the Central Government. This will help in ensuring uniformity and transparency in Waqf Management. The Boards regulation making powers in its substantial functions remains unchanged except for the two functions mentioned above. Their functions are not being infringed."

Observations/Recommendations of the Committee

44.7 The Committee considering that the proposed amendments are basically incidental in nature and that the Board's regulation making powers in its substantial functions remains unchanged except for the two functions, accept the amendment as it is.

CHAPTER III

OTHER RELATED ISSUES

Protection of Scheduled Tribes' land

Scheduled Tribes in India have distinct cultural identities and are especially protected under Schedule 5 and Schedule 6 of the Indian Constitution. The Fifth Schedule of the Constitution deals with the administration and control of scheduled areas and tribal areas, which are predominantly inhabited by indigenous tribes. These areas have special protection regarding land ownership and governance to safeguard tribal interests. In this regard, the Hon'ble Supreme Court of India in Pr. 14 of Lingappa Pochanna Appealwar Vs. State of Maharashtra, 1985 (1) SCC 479 has given the following reasons for the protection of rights and interests of the tribals;

"[14] Under the scheme of the Constitution, the Scheduled Tribes as a class require special protection against exploitation. The very existence of Scheduled Tribes as a distinctive class and the preservation of their culture and way of life based as it is upon agriculture which is inextricably linked with ownership of land, requires preventing an invasion upon their lands. The impugned Act and similar measures undertaken by different States placing restrictions on transfer of lands by members of the ScheduledCastes and Tribes are aimed at the State Policy enshrined in Art. 46 of the Constitution which enjoins that "The State shall promote with special care the educational and economic interests of the weaker sections of the people and in particular of the Scheduled Castes and Tribes and shall protect them from social injustice and all forms of exploitation."

3.2 Constitutional provision under Schedule-V also provide for safeguards against displacement of tribal population because of land acquisition, etc. The Governor of the State which has scheduled Areas is empowered to prohibit or restrict transfer of land from tribals and regulate the allotment of land to members of the Scheduled Tribes in such cases. The landmark judgement of the Hon Supreme Court titled Samatha vs State of Andhra (Civil Appeal No. 4601-4602 (AIR1997 SC 3297) also strengthened this premise.

3.3 Recently, numerous cases have come to the notice of the Committee concerning the declaration of Waqf lands in tribal areas falling under Schedule 5 and Schedule 6 of the Indian Constitution Waqf in these areas is creating a serious threat to the existence of these cultural minorities whose religious practices are distinct and do not follow religious practices prescribed under Islam.. The increase in the quantum of land acquired by the Waqf Board and the number of litigations underscore the urgent need to address this serious concern. In this regard, the Committee feel that Scheduled tribes being one of the most marginalized and vulnerable sections of the society, the protection envisioned by the founding fathers of the Indian Constitution should be upheld at all costs.

Observations/Recommendations of the Committee

3.4 Taking cognizance of the issue discussed above, the Committee are of the view that the protection accorded to Scheduled Tribes and Tribal lands under Schedule Fifth and Sixth of the Constitution must be upheld and any threat, perceived or real, needs to be addressed. The Committee, therefore, recommend that the Ministry should take appropriate legislative measures to forestall declaration of tribal lands as 'waqf' land in order to ensure protection of Scheduled areas and tribal areas.

Protection of the rights waqf tenants

- 3.5 The Delhi Waqf Tenants Welfare Association, have submitted before the Committee that the members of the Association are old tenants of small shops under Delhi Waqf Board for more than 75 years; many of which are spanning over three generations. The tenants are earning their livelihoods from the said shops and providing for their families. The tenancies are protected under the Delhi Rent Control Act and are also located in notified slum areas and protected under the Slum Areas (Improvement and Clearance) Act, 1956. The members have been regularly paying the rent which is revised by the Waqf Board at regular intervals besides huge donations having been taken from the members by Waqf Board time and again. The tenants have also been maintaining the properties including repair and protecting them structurally, right from the inception of tenancy without any cost or seeking any reimbursement from the Waqf Board. The tenants have also been paying the house tax thereof and have also made huge donation to the Waqf Board. As per even recorded data, approximately 10 to 12 Lakh number of tenants under the various Waqf Boards all over India and in Delhi there are around 2600 number of such tenants.
- 3.6 The main concerns expressed by the Tenant Association before the Committee are as under:
- (i) The tenants are being treated as encroachers which is patently untenable and arbitrary.
- (ii) The tenants despite lawfully occupying the shops, are being subjected to arbitrary and draconian steps of auction of the property despite a sitting tenant based on an unintelligible or unreasonable criteria stated to be market value for registration of Conveyance Deed being applied to lease.
- (iii) Interference with the normal rule of succession to tenancy rights and conditioning it on payment of the transfer fee is unreasonable and unfair despite the tenants paying the rents without default; increasing the rents periodically, paying huge donations to the Board, maintain the property and even bearing the house tax without any reimbursement by the Board in this regard.

- 3.7 The pleas made by the Tenant Association before the Committee were to strike off/amend the definition of "encroacher" under Section 3(ee) to remove from its ambit tenancies whether contractual and/or statutory or terminated. To provide for inheritance of tenancy rights automatically on the death of the tenant as normal succession to the assets of the deceased without any fees or charges to be given to the board. Waqf Properties Lease Rules, 2014 to be suitably amended. Further, since Wakf Properties cannot be sold and are meant to generate revenue only by leasing them. That Section 56 and Rule 19 of Waqf Properties Lease Rules, 2014 needs to be suitably amended. Toprovide for long term lease for 99 years for all commercial, Residential, Agricultural Properties as this would generate revenue and ground rent to the Wakf board. The Wakf Board can use this huge amount of revenue to do charity for the needy.
- 3.8 They have further expressed their apprehension that absence of commensurate amendments in Section 56 of the Waqf Act, 1995 would result in them being evicted from waqf properties where they have been residing lawfully, at times for decades, with their families as tenants and have maintaining the properties including repair and protecting them structurally since inception of tenancy without any cost or seeking any reimbursement from the Waqf Board, even paying properties taxes.

Observations/Recommendations of the Committee

3.9 In light of the submissions made by the tenants' associations regarding their long-standing association with Waqf properties, the Committee emphasizes the need to address their concerns compassionately during the formulation of Lease Rules. Recognizing these issues will provide legal certainty for tenants' associations and establish fair oversight to prevent abrupt or unreasonable decisions by Waqf Boards.

Such measures will reduce uncertainty and ambiguity, mitigate the impact of sudden rent increases, and alleviate fears of sudden eviction. Furthermore, fostering a symbiotic and harmonious relationship between Waqf Boards and tenants will ensure the prosperity of Waqf properties. The Committee, therefore, recommend that the Ministry may consider the concerns of Waqf tenants across the country and introduce laws that allow for long-term leases to safeguard their legitimate rights.

CONSOLIDATED RECOMMENDATIONS

Clause 1

1.4 No amendment is proposed in the said clause dealing with the short title and commencement of the proposed legislation.

Clause 2

2.7 The Committee, after thorough deliberation on the proposal and considering the views of experts, stakeholders, and the Ministry of Minority Affairs, concurs with the change in the nomenclature of the Waqf Act to the "Unified Waqf Management, Empowerment, Efficiency, and Development Act." The updated name effectively reflects the evolving priorities and challenges in Waqf management, emphasizing unified administration, inclusivity, operational efficiency, and proactive development. This nomenclature encapsulates the Amendment Bill's vision, addressing systemic gaps while promoting modern, transparent, and accountable governance in the Waqf management. The Committee recommend its adoption as an essential step toward aligning Waqf management with contemporary needs and practices.

Clause 3

- 3.7.1 The Committee, after thorough deliberation on the amendments proposed to existing definitions and on the inclusion of new definitions proposed in the clause under examination and after taking into consideration the views and suggestions of various stakeholders and the justification furnished by the nodal Ministry, are of the view that proposed definitions of Collector, Government Organisations, Government Property, portal and database and amendments to the definition of mutawalli and waqf are in tandem with the other amendments proposed in the Bill with the intention to streamline the waqf property management, reduction in the number of litigations, expanding the scope of beneficiaries of waqf, etc. Thus, the Committee have decided to accept the amendments proposed except for amendment proposed vide Clause 3(ix).
- 3.7.2 Regarding the proposed amendment stipulating that only a person practicing Islam for at least five years will be permitted to dedicate any movable or immovable property as waqf, the Committee proposes the following amendment to Clause 3(ix)(a):

"In the opening portion, for the words "any person, of any movable or immovable property", the words "any person showing or demonstrating that he/she is practicing Islam for at least five years, of any movable or immovable property, having ownership of such property and that there is no contrivance involved in the dedication of such property,"

3.7.3 Regarding the amendments proposed in the definition of waqf, the Committee have observed that the proposed omission of 'waqf by user' through Clause 3(ix) (b) of the Amending Bill, have created apprehensions among various stakeholders and the Muslim community at large regarding the status of the existing 'waqf by user' which largely includes properties used for religious purposes. The Committee, in order to evade such apprehensions propose that a proviso clearly specifying that the omission of 'waqf by user' from the definition of the waqf will apply prospectively, that is, the cases of existing waqf properties already registered as 'waqf by user' will not be reopened and will remain as waqf properties, even if they do not have a waqf deed. This would however be subject to the condition that the property wholly or in part must not be involved in a dispute or be a government property. Accordingly, the following amendment to Clause 3(ix) is proposed:

"(e) the following proviso shall be inserted, namely:-

"Provided that the existing waqf by user properties registered on or before the commencement of Waqf (Amendment) Act, 2024 as waqf by user will remain as waqf properties except that the property, wholly or in part, is in dispute or is a government property."

3.7.4 Further, as regards the amendments to the definition of 'waqf-alal-aulad' wherein through proposed amendments the scope of benefit will be further expanded for maintenance of widow, divorced woman and orphan in such a manner, as may be prescribed by the Central Government, the Committee after considering various submissions recommend that the intention of the waqif should be taken into account while deciding the beneficiaries of a waqf. Accordingly, following amendment to Clause 3(ix)(c) is proposed:

"(c) in sub-clause (iv), after the word "orphan", the words ", if waqif so intends," shall be inserted.

Clause 4

- 4.7.1 The Committee, after thorough deliberation on the amendments proposed to defining certain conditions of creating a waqf, accept the amendment defining the condition of making a waqf that only a lawful owner of a property can dedicate it as waqf is acceptable.
- 4.7.2 As regards the conditions stated for creation of waqf-alal-aulad, the Committee have proposed further amendments. Accordingly, the following amendment is recommended in Clause 3A(2).

"after the word 'Waqif' the words 'or any other rights of persons with lawful claims' shall be inserted.

4.7.3 As regards the proposed new Section 3B (1) and (2) regarding filing of details of every registered waqf properties on the portal and database within six months and the details that needs to be filed, the Committee while accepting list of details to be filed on the portal as given in Clause 3B(2), are of the opinion that a window should be kept open for filing of details of the registered waqf property even after the lapse of the period of six months in genuine cases by making the following amendment to the proposed Section 3B(1) under Clause 4:

"Provided that Tribunal may, on an application made to it by the Mutawalli, extend the period of six months under this section for such period as it may consider appropriate, if he satisfies the Tribunal that he had sufficient cause for not filing the details of the waqf on the portal within such period."

4.7.4 On the new Section 3C(1) dealing with wrongful declaration of waqf, the Committee accept the recommendation that any government property identified as or declared as waqf property, shall not be deemed to be a waqf property. Nonetheless, the Committee have received strong objection on the proposal of delegating the power of determining whether a property is a waqf property or Government property to the Collector. The Committee feel

that in such a scenario the decision of appointing an official to conduct an inquiry in cases of wrongful claims on government property by Waqf Board should be left to the State Government. The Committee therefore, recommend the following amendments to the proposed Sections 3C (2), (3) and (4):

- (i) In Clause 4, in the newly proposed Section 3C(2), after the words 'Government property,' for the words "the same shall be referred to the Collector having jurisdiction who shall make such inquiry as he deems fit,", the words, "State Government may by notification designate an Officer above the rank of Collector hereinafter called the designated officer, who shall conduct an inquiry as per law," shall be substituted;
- (ii) In Clause 4, in proviso to Section 3C(2), the word "Collector" be substituted with the word "designated officer";
- (iii) In Clause 4, in proposed Section 3C(3), the word "Collector" be substituted with the word "designated officer";
- (iv) In Clause 4, in proposed Section 3C(4), the word "Collector" be substituted with the word "designated officer".

Clause 5

5.7.1 The Committee, after careful and comprehensive deliberation on the proposals outlined in the clause under examination, including an evaluation of the views and suggestions provided by stakeholders and the justification presented by the Ministry of Minority Affairs, acknowledge the merit in the proposed amendments. These amendments aim to transfer the responsibilities previously assigned to the Survey Commissioner under the Waqf Act, 1995, such as overseeing the survey of Waqf properties, to the Collector. Under the proposed framework, the Collector, instead of the Survey Commissioner, will conduct the survey in accordance with the revenue laws of the respective State and submit the report to the State Government. The Committee find that this adjustment will streamline the survey process and better align it with the existing administrative framework. Significantly, the function of the Collector for survey and registration will integrate professional expertise available with the Collector's office and increase authenticity of the land transactions. Given that Collectors are already deeply involved in

matters related to land and property within their jurisdictions, this change is expected to exhibit objectivity, enhance efficiency, reduce redundancies, and ensure a more integrated approach to the management of Waqf properties. Recognizing these advantages, the Committee endorses the proposed amendment in the clause as a pragmatic and administratively sound measure.

Clause 6

6.7.1 The Committee, after comprehensive deliberation on the proposals outlined in the clause under examination, acknowledge the merit in the proposed amendments wherein detailed procedure with defined timeline for publication of list of auqaf in the Official Gazette, uploading of list on the portal and mutation in land records has been brought out. These amendments ensure transparency and accountability in the management of waqf properties, hence, accepted by the Committee except for amendment proposed in subsection (2) of Section 5 through Clause 6 (c) which proposes insertion of new sub-section 2(A). It is recommended that the time period proposed for uploading the notified list of auqaf on the portal and database after its publication in the Official Gazette by the State Government may be revised from fifteen days to ninety days. Accordingly, the following amendment is recommended in Clause 6(c):

"(2A) The State Government shall upload the notified list of auquation the portal and database within ninety days from the date of its publication in the Official Gazette under sub-section (2)."

Clause 7

7.7.1 The Committee support the extension of the time period for instituting a suit in the Tribunal on any dispute regarding the nature of waqf, from one year to two years from the date of publication of the list of auqaf as the amendment ensures fair access to justice. However, the Committee are of the opinion that there can be delays in filing suits in such cases due to various reasons and thus, recommend that the Tribunals shall have power to condone delays beyond the proposed two-year period for entertaining applications regarding disputes over waqf properties, on a case-to-case basis. Accordingly, following amendment to Clause 7(a) (iv) is proposed:

"For the second proviso, the following proviso shall be substituted, namely:-

"Provided further that an application may be entertained by the Tribunal after the period of two years specified in the first proviso, if the applicant satisfies the Tribunal that he had sufficient cause for not making the application within such period."

7.7.2 The other proposed amendments in Clause 7 are merely consequential, therefore, the Committee accept them as it is.

Clause 8

8.7.1 The Committee agree with the proposed amendment to proviso (a) of Section 7(1) of the Waqf Act 1995, which extends the time period for approaching the Tribunal from one year to two years. This extension ensures that aggrieved parties are provided with a fair and reasonable opportunity to present their cases. The provision allowing the Tribunal to accept late applications upon the presentation of valid reasons further ensures that deserving cases are not dismissed merely due to time limitation. Thus, in view of the submissions made by the Ministry of Minority Affairs and the fact that the other proposed amendments are merely consequential, the Committee accept the amendments proposed in Section 7 of the Act as it is.

Clause 9

9.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that considering the statutory nature of the Central Waqf Council, inclusion of two non-Muslim members will make it more broad based and promote inclusivity and diversity in waqf property management. The Bill has further emphasized upon the participation of Muslim women in the Council. Hence, the Committee accept all the amendments proposed under the Clause. However, it has been brought to the knowledge of the Committee that the presence of non-Muslim ex-officio Members may result in fulfilling the requirement of the proposed amendment whereas this may go against the intent of the proposed amendments. Hence, the following amendment is proposed in second proviso of Clause 9:

"Provided further that two members appointed under this sub-section excluding ex-Officio members, shall be non-Muslims.".

Clause 10

10.7.1 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the replies given by the Ministry of Minority Affairs, find that separate Boards for Bohra and Aghakhani communities will give them the necessary independence needed for managing the affairs of their respective community as per their distinct religious doctrines and practices. The amendment is, thus, accepted.

10.7.2 Further, the Committee agree with the submissions made by the Dawoodi Bohra and Aghakhani Communities which although parts of the larger Shia Muslim Community, have a distinct set of religious doctrines and practices. As a minority within the Shia community, the Dawoodi Bohras follow a unique governance system that revolves around the religious authority of the al-Dai al-Mutlaq. In this respect, the Ministry have suggested for amendments in Section 2 of the Principal Act by providing that this Act shall not apply to a trust established by a Muslim under any law for the time being in force. Consequently, the Committee recommend that the following proviso may be inserted in Section 2 of the principal Act:-

"Provided further that nothing in this Act shall, notwithstanding any judgement, decree or order of any court, apply to a trust (by whatever name called) established before or after the commencement of this Act or statutorily regulated by any statutory provision pertaining to public charities, by a Muslim for purposes similar to a Waqf under any law for the time being in force."

Clause 11

11.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that the composition of State Waqf Boards has been expanded to include two non-Muslim members and ensure broader representation from Shia, Sunni and backward Muslim communities which will promote inclusivity and diversity in waqf property management. The Committee feel that non-

Muslims can be beneficiaries, parties to disputes, or otherwise interested in waqf matters, which justifies their inclusion in the administration of waqf. Hence, the Committee accept the amendments proposed under the Clause. However, it has been brought to the knowledge of the Committee that the presence of non-Muslim ex-officio Members may result in fulfilling the requirement of the proposed amendment whereas this may go against the intent of the proposed amendments. Hence, the following amendments are proposed in Clause 11:

- (1) the proposed sub-Section (1)(e) of Section 14 be substituted as given:
- "Joint Secretary of the State Government dealing with waqf matters-member, ex officio;"
- (2) the second provisio to sub-section (1) of Section 14 be amended as given:

"Provided further that two members of the Board appointed under this sub-section excluding ex officio members, shall be non-Muslims:"

Clause 12

- 12.7.1 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that this clause would ensure that individuals with a clean legal record can serve on the board, improving accountability and trust. Hence, the Committee accept the amendments proposed under the Clause.
- 12.7.2 Further, the Committee are of the opinion that the condition for disqualification given in Section 16(a) i.e. "he is not a Muslim and is less than twenty-one years of age" is incongruous with other clauses provided in the Bill. Therefore, the Committee recommend that:
- (i) for clause (a), the following clause shall be substituted, namely: —
- "(a) he is less than twenty-one years of age;"
- (ii) after clause (a), the following clause (aa) shall be inserted:
- "(aa) in case a member under clause (c)of sub-section (1) of section 14, is not a Muslim;"

Clause 13

13.6 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that regular monthly meetings of the board are required to ensure continuous oversight and faster decision-making on waqf property matters. Hence, the Committee accept the amendments proposed under the Clause.

Clause 14

14.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that Section 20A which allows the removal of the chairperson by a vote of no confidence, has been removed because the chairperson will now be appointed on a nomination basis and his removal will be governed by Section 20. Hence, the Committee accept the amendments proposed under the Clause.

Clause 15

15.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that the position of Chief Executive Officer (CEO) is now open to individuals from all the communities which would promote diversity and professional management. Further, the CEO must be at least at the rank of Joint Secretary to the State Government which would help ensure better coordination among various concerned departments of the Government. Hence, the Committee accept the amendments proposed under the Clause.

Clause 16

16.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that explanation and proviso to Section 32(2)(e) concerning Board powers being exercised by Sunni or Shia Members only, are being omitted to align it with the proposed third and fourth proviso to Section 14(1) and

removal of Section 13(2A). Further, finality of decisions of the Tribunal on the matters related to settlement of schemes of management for a waqf under Section 32(2)(d) and utilization of surplus income under Section 32(2)(e) has been omitted in order to allow appeals to the High Court within 90 days from the Tribunal's order, which will expand the scope of judicial remedies, ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes. Hence, the Committee accept the amendments proposed under the Clause.

Clause 17

17.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs, find that the proposed amendments remove restriction on the power of the Tribunal to stay the CEO's order, allowing for judicial scrutiny to prevent miscarriages of justice. Further, Section 33 (6) is omitted which means decisions of the Tribunal are no longer final and parties can appeal to the High Court which will expand the scope of judicial remedies, ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes. Hence, the Committee accept the amendments proposed under the Clause.

Clause 18

18.7 The Committee, after thorough deliberation with various stakeholders and considering the replies submitted by the Ministry of Minority Affairs, are of the view that execution of waqf deed for the new auqaf would strengthen the legal status of such auqaf and reduce the number of litigations owing to the absence of written documents related to a waqf property in future. The measures introduced to inquire into the genuineness and validity of a waqf would further reduce disputes and claims on grounds of wrongful declaration of waqf. Hence, the amendment, is accepted as it is.

However, the Committee while examining the proposed sub-section 10 of Section 36, which states that no suit, appeal or other legal proceedings for the enforcement of any right on behalf of any waqf which have not been registered in accordance with the provisions of this Act, shall be instituted by any court after the expiry of a period of six months from the

commencement of the Waqf (amendment) Act, 2024 feel that the time period may be increased to give adequate time to all stakeholders to represent. Therefore, the Committee, after deliberation, recommend that instituting of suit shall be allowed beyond the period of six months and accordingly, the following proviso to sub-section 10 of Section 36 be inserted:

"Provided that an application may be entertained by the Court in respect of such suit, appeal or other legal proceedings after the period of six months specified under this sub-section, if the applicant satisfies the Court that he has sufficient cause for not making the application within such period."

Clause 19

19.7 The Committee, after careful consideration of submissions of various stakeholders and the replies submitted by the Ministry of Minority Affairs, are of the opinion that the proposed amendment for Central Government's prescribed particulars for register of auqaf shall ensure consistent record-keeping across States. Further, public notice in the local newspaper provisions for land record mutations as per revenues laws ensures the right to be heard, transparency, accountability, and protection of individual rights. This step will also allow rightful property owners and stakeholders to raise objections or provide evidence, upholding the principles of natural justice and preventing wrongful classification. It also aims to provide opportunity to affected parties to be informed and heard before any changes are made to land records involving waqf properties. Hence, the amendment, is accepted as it is.

Clause 20

20.7 The Committee, after thorough deliberation with various stakeholders and considering the replies submitted by the Ministry of Minority Affairs, are of the view that omission of Section 40 of the Principal Act will be essential to rationalize the powers of the Board to ensure that waqf are declared after following due process as per the provisions of the Act. Hence, the amendment, is accepted as it is.

Clause 21

21.6 The Committee, after thorough discussions with various stakeholders and careful considerations of the replies submitted by the Ministry of Minority Affairs, are of the opinion that the change of deadline for submitting Waqf accounts from July to October, shall allow more time for accurate reporting. Further, Mutawalli will prepare true statement of accounts of auqaf, in such form and manner and containing such particulars as may be prescribed by the Central Government, of all moneys received from any source which will help in ensuring transparency in the financial management of Waqf. Hence, the amendment, is accepted as it is.

Clause 22

22.7 The Committee, after thorough deliberations with various stakeholders and carefully considering the replies submitted by the Ministry of Minority Affairs, are of the view that this amendment seeks to ensure that waqf properties with significant incomes are audited to improve accountability. Moreover, it will also make mutawallis more accountable. Further, the Committee noted that earlier there was no such provision for publishing audit report. With this amendment, better transparency will be there in monitoring audit report. Hence, the amendment, is accepted as it is.

Clause 23

23.6 The Committee, after thorough deliberation with various stakeholders and considering the replies submitted by the Ministry of Minority Affairs noted that through the inclusion of subsection 48(2A) *vide*Clause 23 of the Bill, the method of publishing the proceeding and orders of the board passed on auditor's report will now be prescribed by the Central Government. The Committee are of the opinion that this will ensure transparency and public access to important information.

The Committee, further, noted that the tribunals shall now be permitted to stay the Board's orders on the matters related to Auditor's report, when necessary, for appropriate judicial scrutiny and mitigating miscarriage of justice. The finality of the Tribunal's decision on the order passed by the board on audit reports of the auqaf, has been removed, allowing appeals to the High Court within a specified period of 90 days which will expand

the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes. Hence, the amendment, is accepted as it is.

Clause 24

24.7 The Committee, after thorough deliberation with various stakeholders and considering the replies submitted by the Ministry of Minority Affairs, are of the view that only individuals of good character can become mutawallis (managers) and holds them accountable for their actions. Hence, the amendment, is accepted as it is.

Clause 25

25.6 The Committee, after careful considerations of submissions of various stakeholders and the replies submitted by the Ministry of Minority Affairs, are of the opinion that removal of the finality of the Tribunal's decision, shall allow appeals to the High Court within a specified period of 90 days. This will expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes. Hence, the amendment, is accepted as it is.

Clause 26

26.7 The Committee, after thorough deliberation with various stakeholders and considering the replies submitted by the Ministry of Minority Affairs, are of the view that the amendments in Clause 26 of the Bill seek to make the provisions in consonance with Section 52-A (3). Further, the Committee are of the opinion that Section 52A (2) and (4) are being omitted, to make alienation of waqf property, as mentioned in Section 51, liable to a judicial trial before any judicial magistrate dealing with the cases having provision of imprisonment for a term which may extend to two years. Hence, the amendment, is accepted as it is.

Clause 27

27.7 The Committee, after thorough deliberation upon the proposal made in the Clause, including the views/suggestions of the experts/stakeholders and the justification given by the Ministry of Minority Affairs, particularly keeping in view the introduction of appeal to

High Court against the Order of Tribunal, decided to accept the amendment proposed under the Clause.

Clause 28

28.7 The Committee, after thorough deliberation upon the proposal made in the Clause, including the views/suggestions of the experts/stakeholders and the justification given by the Ministry of Minority Affairs, find that the role played by the Mutawallis in the administration of Waqf Properties is extremely important and instrumental in achieving the pious, religious and charitable goal as envisaged under the auspices of Waqf. In this context, the Committee feel that greater accountability and transparency in the functioning of the Mutawallis certainly need to be ensured through stringent and deterrent measures. Hence, decided to accept the amendment proposed under the Clause.

Clause 29

29.7 The Committee take into account the fact that improper maintenance of accounts of waqf properties is one of the primary reasons for the deep-rooted administrative malaise afflicting the management of waqf properties. In order to streamline the accounting pattern of waqf properties, it is of utmost importance that timelines be adhered to scrupulously and any violation be dealt with strictly. In accordance with such requirement the reduction in deadline for the preparation and updation of all accounts of waqf properties is the need of hour which would delegate greater responsibility on Mutawallis and usher in much needed professionalism in the management of waqf affairs. Moreover, it is only in the fitness of things if any person having any connection with illegal activities be barred from discharging a pious duty of Mutawalli. Therefore, the Committee accept the amendment proposed under the Clause.

Clause 30

30.7 The Committee, after going through the proposed amendment *vide* Clause 30 in Section 65 sub-section (3) find that giving a fixed time period for filing of reports by the Waqf Boards to the concerned State Government is a move in right direction. Fixing six months after the close of every financial year rather than keeping it open ended through "as soon as possible" gives a definite time-frame for ensuring accountability in the

management of the affairs of Waqf Boards. Hence, the Committee decided to accept the amendment proposed under the Clause.

Clause 31

- 31.7 The Committee find that section 67 sub-section (4) is being proposed to be substituted with the first proviso of the section 67 of the principal act *vide* Clause 31 of the amendment bill. Thereafter, in the second proviso of section 67 sub-section (6), the omission of the words "and the order made by the Tribunal in such appeal shall be final" shall be omitted. These amendments are aimed at providing any person aggrieved by the Order made by the Board under section 67(2), chance to appeal and utilize the various avenues of appeal for Justice. Thus, the Committee appreciate the option of providing further scope for availing justice to the aggrieved person and decided to accept the amendment proposed under the Clause. However, the Committee recommend that the period of appeal shall be increased from sixty days to ninety days and accordingly propose the following amendment in clause 31 (a):
- "(4) Any person aggrieved by the order made under sub-section (2) may, within ninety days from the date of the order, appeal to the Tribunal"

Clause 32

32.7 The Committee note that Clause 32 of the Bill seeks to amend section 69 (4) by adding a proviso which incorporates that no order shall be made under this sub-section unless a written notice inviting objections from the person likely to be affected and general public is issued. The Committee concur with the intent of the amendment, regarding principles of natural justice and right to be heard, therefore, accept the amendment as it is.

Clause 33

33.7 The Committee examined the clause 33 and note that Clause 33 of the Bill seeks to amend section 72 (1) relating to annual contribution payable to Board replacing the contribution to five per cent in place of seven per cent, while in section 72 (7), the words "and the decision of the Board thereon shall be final" shall be omitted. In context of the reduction in annual contribution to the Waqf Board by the Mutawalli of a waqf property, the Committee are of the opinion that with the proposed strict accounting and auditing of auqaf, the funds available with various Waqf Boards, even at 5% contribution would be

reasonable and at the same time, the individual waqf will have more funds at their disposal for pious, charitable and religious purposes. However, the Committee do not rule out instances wherein a particular Board may face financial crunch. The Committee, therefore, feel that a flexible upper limit may be envisaged depending upon the financial situation of a Board. Thus, the Committee recommend the following amendment in Clause 33 (a):-

"(a) in sub-section (1), for the words "seven per cent", the words "five per cent", subject to a maximum amount as prescribed by the Central Government" shall be substituted."

Regarding the amendment proposed under section 72 (7) pertaining to the omission of the words giving finality to the decision of the Board, the Committee note that it is a consequential amendment aimed at providing the aggrieved with an opportunity to challenge the decision of the board, thus increasing the ambit for attaining justice. Hence, the Committee decided to accept the amendment proposed under the Clause.

Clause 34

34.7 The Committee note that the amendment proposed *vide* Clause 34 in Section 73 subsection (3) omits the words "and the decision of the Tribunal on such appeal shall be final". The Committee are of the view that such omission is a result of consequential changes to the proposed amendments in the bill regarding the creation of provision for appeal against the decision of the Tribunal. Hence, the Committee decided to accept the amendment proposed under the Clause.

Clause 35

35.7 The Committee, after thorough deliberation upon the proposals made in the Clause under examination, including the views/suggestions of the stakeholders and the justification given by the Ministry of Minority Affairs find that the proposed amendments including declaration of any Tribunal as Waqf Tribunal; introduction of the provision of appeal to High Court directly and change in the composition of the Tribunal would expedite disposal of pending cases considering that as many as 19,207 cases are pending in Waqf Tribunals. Thus, the Committee endorse the amendment proposed in the Clause except for the provision relating to the composition of the Tribunal. The Committee are of the opinion that the composition requires revision to incorporate a member having knowledge of

Muslim laws and also to make the Tribunal a three-member body rather than a two-member body. The following amendments are recommended in Clause 35:-

- (1) In Clause 35(c), in sub-section 4 after point (b), point (c) is inserted:
 - "(c) one person having knowledge of Muslim law and jurisprudence member;"
- (2) The first proviso in Clause 35(c) under sub-Section (4) is omitted;
- (3) In second proviso in Clause 35(c), the word "further" after the word "Provided" is deleted.

Clause 36

Considering the high pendency of cases with the Waqf Tribunals, the Committee are of the firm opinion that the said amendment providing a timeline for settlement of disputes would expedite disposal of cases. However, the existing provision of the law states that whenever an application is made to a Tribunal for the determination of any dispute, question or other matter relating to a waqf, it shall hold its proceedings as expeditiously as possible and shall as soon as practicable, on the conclusion of the hearing of such matter give its decision in writing and furnish a copy of such decision to each of the parties to the dispute. The Committee are of the view that in the existing Section, ample emphasis has already been given to earliest disposal of cases by the Tribunal. Therefore, it may not be necessary to fix a time period for the disposal of the cases by Tribunal. Accordingly, amendment to Clause 36(a) is given below:

"Clause 36 is omitted".

Clause 37

37.9.1 The Committee examined Clause 37 seeking to amend Section 91 of the principal Act and agree with the replacement of referred repealed Land Acquisition Act, 1894 with the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. The Committee also accept the amendment wherein any order passed under section 77 or section 78 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 is not declared void if the Board is not given an opportunity to be heard rather the said order shall be kept in abeyance relating to portion of the property claimed by the Board and assigning Collector to hear the parties and make the order within one month.

37.9.2 However, the Committee after hearing all the stakeholders feel that the proposal to reduce the time period given to the Board to appear before the Collector on receipt of notice of acquisition of a waqf property from three months to one month would not be reasonable time for the Board to plead to the proceedings under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. Hence, the Committee recommend retaining the "three months period". Accordingly, Clause 37 (a)(ii) is omitted.

Clause 38

38.6 Clause 38 of the Bill seeks to amend Section 100 of the Principal Act to substitute 'Survey Commissioner' with 'Collector' as the duties of the 'Survey Commissioner' have been transferred to the Collector. The amendment regarding substitution of role of 'Survey Commissioner' with that of 'Collector' proposed under Clause 5 of the Bill is acceptable to the Committee. The proposed amendment under Clause 38 is merely consequential; hence, the proposed amendment is accepted as it is.

Clause 39

- 39.6 Clause 39 seeks to amend Section 101 of the Principal Act as the role of 'Survey Commissioner' has now been assigned to 'Collector'. The amendment regarding substitution of role of 'Survey Commissioner' with that of 'Collector' proposed under Clause 5 of the Bill is acceptable to the Committee. The proposed amendment under Clause 39 is merely consequential; hence, the proposed amendment is accepted as it is.
- 39.7 Further, the Committee also suggest that 'Indian Penal Code (45 of 1860)' mentioned in sub-section (1) and (2) of Section 101 may be substituted with Bharatiya Nyaya Sanhita, 2023.

Clause 40

40.7 In view of the deliberations with various experts, stakeholders and the Ministry of Minority Affairs, the Committee, while concurring with submissions of the Ministry, accept the amendment and find it in congruence with the original legislative intent post-Independence as well as in agreement with the proposed definition of waqf, which requires the donor to be a Muslim who has practiced Islam for at least five years.

Clause 41

In view of the deliberations with various experts and stakeholders and submissions of various Government Ministries as well as those of the Ministry of Minority Affairs, the Committee concur with the desirability of the proposed omissions of Sections 107, 108 and 108A vide clause 41 of the amendment Bill, as these are necessary to reduce litigation and simplify the process of recovering waqf properties, thereby, facilitating legal harmonization of the Waqf Act, 1995 with other laws and avoiding overlapping with the various Acts.

Notwithstanding the said desirability, the Committee also empathise with the concerns expressed by multiple stakeholders regarding the potential of assertions of adverse possession resulting from retrospective applicability of the Limitation Act, 1963 emanating from the current formulation of the Clause 41.

In this regard, the Committee do take note of the assurances of prospective application of the omission of Section 107 by the Ministry of Minority Affairs. Thus, for removal of any doubts whatsoever, the Committee have redrafted the proposed amendment as following:-

(i) A new Clause 40A is proposed as given:

"40A. Section 107, of the principal Act be substituted, namely: —

"On and from the commencement of the Waqf (Amendment) Act, 2025 The Limitation Act, 1963 (36 of 1963) shall apply to any proceedings in relation to any claim or interest touching upon immovable property comprised in a waqf."

(ii) Clause 41 is amended as given:

"41. Sections 108 and 108A of the principal Act shall be omitted."

Clause 42

42.7 The Committee do find merit in the submissions made by the Ministry of Minority Affairs that these amendment would improve the administration of waqf management and hence, accept the amendment.

Clause 43

43.7 In view of the submissions of the Ministry of Minority Affairs and the fact that the proposed amendments are merely consequential, the Committee accept the amendment as it is.

Clause 44

44.7 The Committee considering that the proposed amendments are basically incidental in nature and that the Board's regulation making powers in its substantial functions remains unchanged except for the two functions accept the amendment as it is.

GENERAL RECOMMENDATIONS

- 3.4 Taking cognizance of the issue discussed above, the Committee are of the view that the protection accorded to Scheduled Tribes and Tribal lands under Schedule Fifth and Sixth of the Constitution must be upheld and any threat, perceived or real, needs to be addressed. The Committee, therefore, recommend that the Ministry should take appropriate legislative measures to forestall declaration of tribal lands as 'waqf' land in order to ensure protection of Scheduled areas and tribal areas.
- 3.9 In light of the submissions made by the tenants' associations regarding their long-standing association with Waqf properties, the Committee emphasizes the need to address their concerns compassionately during the formulation of Lease Rules. Recognizing these issues will provide legal certainty for tenants' associations and establish fair oversight to prevent abrupt or unreasonable decisions by Waqf Boards.

Such measures will reduce uncertainty and ambiguity, mitigate the impact of sudden rent increases, and alleviate fears of sudden eviction. Furthermore, fostering a symbiotic and harmonious relationship between Waqf Boards and tenants will ensure the prosperity of Waqf properties. The Committee, therefore, recommend that the Ministry may consider the concerns of Waqf tenants across the country and introduce laws that allow for long-term leases to safeguard their legitimate rights.

NEW DELHI 29th January, 2025 9 Magha, 1946 (SAKA) JAGDAMBIKA PAL CHAIRPERSON, JOINT COMMITTEE ON THE WAQF (AMENDMENT) BILL, 2024

2.40 P.M.

1.

Bill for Reference to Joint Committee – Motion adopted

Shri Kiren Rijiju moved the following motion:-

"That the Bill further to amend the Wagf (Amendment) Act, 1995, be referred to a Joint Committee of the Houses consisting of the following 21 Members from this House:-

The Waqf (Amendment) Bill, 2024.

- - Shri Jagdambika Pal Dr. Nishikant Dubey 2.
 - Shri Tejasvi Surya 3.
 - Smt. Aparajita Sarangi
 - Dr. Sanjay Jaiswal 5.
 - Shri Dilip Saikia 6.
 - 7. Shri Abhijit Gangopadhyay
 - Smt. D.K Aruna 8.
 - Shri Gaurav Gogoi 9.
 - 10. Shri Imran Masood
 - 11. Dr. Mohammad Jawed
 - 12. Shri Mohibbullah
 - 13. Shri Kalyan Banerjee
 - 14. Shri A. Raja
 - 15. Shri Lavu Sri Krishna Devarayalu
 - 16. Shri Dileshwar Kamait
 - 17. Shri Arvind Sawant
 - 18. Shri Mhatre Balya Mama Suresh Gopinath
 - 19. Shri Naresh Ganpat Mhaske
 - 20. Shri Arun Bharti
 - 21. Shri Asaduddin Owaisi

and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint

Committee,

that the Committee shall make a report to this House by the last day

of the first week of next Session;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and

modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House names of

the Members to be appointed by Rajya Sabha to the Joint Committee."

The motion regarding reference was put to vote and adopted.

2.44 P.M.

11. Government Bill - Passed

The Bharatiya Vayuyan Vidheyak, 2024

Time Allotted: 3 Hrs.

Time Taken: 5 Hrs. 45 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri

Rammohan Naidu Kinjarapu on the 8th August, 2024 continued.

Shri Rammohan Naidu Kinjarapu replied to the debate.

The motion for consideration was adopted and the clause-by-clause

consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

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that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next Session;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to the Rajya Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House names of the members to be appointed by the Rajya Sabha to the Joint Committee."

3-45 p.m.

14. Motion for Nomination to the Joint Committee on the Waqf (Amendment) Bill, 2024

A motion for nomination of ten following members to the Joint Committee on the Waqf (Amendment), Bill, 2024 was moved and adopted.

- 1. Shri Brij Lal
- 2. Dr. Medha Vishram Kulkarni
- 3. Shri Gulam Ali
- 4. Dr. Radha Mohan Das Agrawal
- 5. Dr. Syed Naseer Hussain
- 6. Shri Mohammed Nadimul Haque
- 7. Shri V. Vijayasai Reddy
- 8. Shri M. Mohamed Abdulla
- 9. Shri Sanjay Singh
- Dr. Dharmasthala Veerendra Heggade.

3-47 p.m.

15. Valedictory Remarks

The Chairman made valedictory remarks on the conclusion of the Session.

3-54 p.m.

16. National Song

National Song (Vande Mataram) was played.

3-55 p.m.

The House adjourned sine die.

P. C. MODY, Secretary-General

6. Statements by Minister

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Railways (Shri V. Somanna) laid the following statements regarding (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Water Resources on Demands for Grants (2023-2024) pertaining to the Department of Drinking Water and Sanitation, Ministry of Jal Shakti.
- (ii) the status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Water Resources on action taken by the Government on the recommendations/observations contained in the 21st Report of the Committee on Demands for Grants (2023-2024) pertaining to the Department of Drinking Water and Sanitation, Ministry of Jal Shakti.

7. Motion regarding the Report of the Joint Committee on the Waqf (Amendment) Bill, 2024 – Extension of time

Shri Jagdambika Pal moved the following motion:-

"That this House do extend time for the presentation of the Report of the Joint Committee on the Waqf (Amendment) Bill, 2024 upto the last day of the Budget Session, 2025".

The motion was put to vote and adopted.

12.04 P.M

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Ramvir Singh Bidhuri regarding deteriorating pollution condition and public transport system in Delhi.

APPENDIX-IV

MINUTES OF THE SITTINGS

Minutes of the 1st Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 1st sitting of the Joint Committee was held on Thursday, the 22nd August, 2024 from 1100 hrs to 1715 hrs. in the Committee Room 'C', Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Shri Tejasvi Surya
- 3. Smt. Aparajita Sarangi
- 4. Dr Sanjay Jaiswal
- 5. Shri Dilip Saikia
- 6. Shri Abhijit Gangopadhyay
- 7. Smt. D. K. Aruna
- 8. Shri Gaurav Gogoi
- 9. Shri Imran Masood
- 10. Dr. Mohammad Jawed
- 11. Shri Mohibbullah
- 12. Shri Kalyan Banerjee
- 13. Shri A. Raja
- 14. Shri Lavu Sri Krishna Devarayalu
- 15. Shri Dileshwar Kamait
- 16. Shri Arvind Sawant
- 17. Shri Mhatre Balya Mama Suresh Gopinath
- 18. Shri Naresh Ganpat Mhaske
- 19. Shri Arun Bharti
- 20. Shri Asaduddin Owaisi

RAJYA SABHA

- 21. Shri Brij Lal
- 22. Dr. Medha Vishram Kulkarni
- 23. Shri Gulam Ali
- 24. Dr. Syed Naseer Hussain
- 25. Shri Mohammed Nadimul Haque
- 26. Shri V. Vijayasai Reddy
- 27. Shri M. Mohamed Abdulla
- 28. Shri Sanjay Singh

SECRETARIAT

1. Shri J. M. Baisakh - Joint Secretary

2. Shri Sanjay Sethi - Director

3. Ms Swati Parwal
4. Smt Banani Sarker Joshi
Deputy Secretary
Under Secretary

REPRESENTATIVES OF MINISTRY OF MINIORITY AFFAIRS

1. Dr. Chandra Sekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

4. Shri Ram Singh - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr Rajiv Mani - Secretary

Shri Diwakar Singh
 Smt Sunita Anand
 Additional Secretary, Legislative Department
 Additional Secretary, Dept. of Legal Affairs

- 2. At the outset, the Chairperson welcomed the Members to the first sitting of the Joint Committee. Thereafter, he drew attention to the motion to refer the Waqf (Amendment) Bill, 2024 to Joint Committee which was adopted by Lok Sabha and concurred by Rajya Sabha on 9.8.2024. He further apprised the Members about the agenda of the Sitting. The Committee, in view of wider implications of the Bill, decided to invite memoranda containing views/suggestions from the public, in general and NGOs/experts/stakeholders and institutions, in particular, by issue of a Press Communique.
- 3. Thereafter, the Chairperson invited the representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) to brief the Committee on various aspects related to the Waqf (Amendment) Bill, 2024, the circumstance and need for bringing this Amending Bill and the rationale behind the proposed Amendments. He then drew the attention of the representatives from the Ministry to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of the Ministry of Minority Affairs made a power point presentation before the Committee highlighting the historical evolution of legislation on Waqf and the amendments proposed in the principal Act through the Waqf (Amendment) Bill, 2024.

5. The Members, thereafter, sought clarification on various amendments being proposed in the Bill. The Committee, decided to give 15 days' time to the nodal Ministry to collate all the data sought by the Committee and prepare comprehensive presentation covering all the points at a later date to be decided by the Committee before the Committee.

The witnesses then withdrew.

6. The Committee, thereafter, briefly deliberated on the future course of action by the Committee and decided to hold the next Sitting on 30.08.2024 for hearing views/taking oral evidence of other stakeholders.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 2ndSitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 2nd Sitting of the Joint Committee was held on Friday, the 30thAugust, 2024 from 1100 hrs to 1415 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Shri Tejasvi Surya
- 3. Smt. Aparajita Sarangi
- 4. Dr Sanjay Jaiswal
- 5. Shri Dilip Saikia
- 6. Shri Abhijit Gangopadhyay
- 7. Smt. D. K. Aruna
- 8. Shri Imran Masood
- 9. Dr. Mohammad Jawed
- 10. Shri Mohibbullah
- 11. Shri Kalyan Banerjee
- 12. Shri A. Raja
- 13. Shri Dileshwar Kamait
- 14. Shri Arvind Sawant
- 15. Shri Mhatre Balya Mama Suresh Gopinath
- 16. Shri Naresh Ganpat Mhaske
- 17. Shri Arun Bharti
- 18. Shri Asaduddin Owaisi

RAJYA SABHA

- 19. Shri Brij Lal
- 20. Dr. Medha Vishram Kulkarni
- 21. Shri Gulam Ali
- 22. Dr Radha Mohan Das Agarwal
- 23. Dr. Syed Naseer Hussain
- 24. Shri Mohammed Nadimul Haque
- 25. Shri M. Mohamed Abdulla
- 26. Shri Sanjay Singh

SECRETARIAT

Shri J. M. Baisakh
 Ms Swati Parwal
 Smt Banani Sarker Joshi
 Joint Secretary
 Deputy Secretary
 Under Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Sekhar Kumar - Secretary

2. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Shri Diwakar Singh - Additional Secretary

2. Shri Shanti Bhushan - Deputy Legislative Counsel, MoL&J

REPRESENTATIVES OF ALL INDIA SUNNI JAMIYATUAL ULAMA, MUMBAI

1. Mr. Hazarat Maulana Syed Moin Ashraf - Chairman

2. Mr. Mohammad Sayeed Noori - General Secretary, Raza

Academy

3. Mr. Jameel Janimiya Syed - General Secretary, MIMS&TF

Jalna

4. Mr. RizwanGulam Hussain Merchant - Adv Bombay High Court &

TDHA, Mumbai

5. Mr. Faisal Farook - Adv Supreme Court of India

6. Mr. Asif Shaukat Qureshi - Member & Former Chairman,

Bar

Council of Maharashtra & Goa,

Nagpur

7. MrNisar Ahmad Khan Sharfuddin Khan - Adv Bombay High Court,

Aurangabad Bench, Chhatrapati

Sambhaji Nagar

- 2. At the outset, the Chairperson welcomed the Members to the second sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited and welcomed the representatives of the All India Sunni Jamiyatul Ulama, Mumbai to state their views, objects or suggestions on the Waqf (Amendment) Bill, 2024 before the Committee. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson, then drew the attention of the representatives to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.

- 4. The representatives of the All India Sunni Jamiyatul Ulama, Mumbai explained their views on the amendments proposed in the Bill to the Committee.
- 5. The Members, thereafter, sought clarification on various submissions made, issues raised and views given by the representatives of the All India Sunni Jamiyatul Ulama, Mumbai which were briefly replied by the representatives. The Chairperson, then, directed the representatives of the All India Sunni Jamiyatul Ulama, Mumbai to provide written replies to all points raised by the Members during the Sitting.

The representatives of the All India Sunni Jamiyatul Ulama, Mumbai then withdrew.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 3rd Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 3rdSitting of the Joint Committee was held on Friday, the 30th August, 2024 from 1440 hrs to 1915 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Shri Tejasvi Surya
- 3. Smt. Aparajita Sarangi
- 4. Dr Sanjay Jaiswal
- 5. Shri Dilip Saikia
- 6. Shri Abhijit Gangopadhyay
- 7. Smt. D. K. Aruna
- 8. Shri Imran Masood
- 9. Dr. Mohammad Jawed
- 10. Shri Mohibbullah
- 11. Shri Kalyan Banerjee
- 12. Shri A. Raja
- 13. Shri Dileshwar Kamait
- 14. Shri Arvind Sawant
- 15. Shri Mhatre Balya Mama Suresh Gopinath
- 16. Shri Naresh Ganpat Mhaske
- 17. Shri Arun Bharti
- 18. Shri Asaduddin Owaisi

RAJYA SABHA

- 19. Shri Brij Lal
- 20. Dr. MedhaVishram Kulkarni
- 21. Shri Gulam Ali
- 22. Dr Radha Mohan Das Agarwal
- 23. Dr. Syed Naseer Hussain
- 24. Shri Mohammed Nadimul Haque
- 25. Shri M. Mohamed Abdulla
- 26. Shri Sanjay Singh

SECRETARIAT

Shri J. M. Baisakh
 Ms Swati Parwal
 Smt Banani Sarker Joshi
 Joint Secretary
 Deputy Secretary
 Under Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Sekhar Kumar - Secretary

2. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Shri Diwakar Singh - Additional Secretary

2. Shri Shanti Bhushan - Deputy Legislative Counsel, MoL&J

REPRESENTATIVES OF INDIAN MUSLIMS FOR CIVIL RIGHTS (IMCR)

1. Mr. Mohammad Adeeb - Chairman, IMCR

2. Mr. Fuzail Ahmad Ayyubi - Adv, Supreme Court and Treasurer, IMCR

3. Mr. Mohd. Khalid Khan - Special Officer

REPRESENTATIVES OF UTTAR PRADESH SUNNI CENTRAL WAQF BOARD

1. Mr. Zufar Ahmad Faruqi - Chairman

2. Mr. Syed Mohammad Shoaib - Former CEO of UP Sunni Central Waqf

Board

3. Mr. Syed Aftab Ahmad - Adv, Allahabad High Court

4. Mr. Ajaz Ahmad - Executive Officer, UP Sunni Central Waqf

Board

RAJASTHAN BOARD OF MUSLIM WAQF

Dr. Khanu Khan Budhwali - Chairman
 ShRafeek Khan (MLA) - Member

3. Sh Syed Shabid Hasan - Member & Adv

4. ShShabbir Ahmed Shiekh
5. ShAmanullah Khan
6. Sh Syed Sadat Ali
Member
WaqfAdv
WaqfAdv

2. At the outset, the Chairperson welcomed the representatives of the Indian Muslims for Civil Rights (IMCR), New Delhi to Sitting of the Committee called for hearing their views, objects or suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson, then drew the attention of the representatives to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.

- 3. The representatives of the Indian Muslims for Civil Rights (IMCR), New Delhi explained their views on the amendments proposed in the Bill to the Committee.
- 4. The Members, thereafter, sought clarification on various submissions made, issues raised and views given by the representatives of the Indian Muslims for Civil Rights (IMCR), New Delhi which were briefly replied by the representatives. The Chairperson, then, directed the representatives of the Indian Muslims for Civil Rights (IMCR), New Delhi to provide written replies to all points raised by the Members during the Sitting.

The representatives of the Indian Muslims for Civil Rights (IMCR), New Delhi then withdrew.

- 5. The Chairperson, then, called the representatives of the Uttar Pradesh Sunni Central Waqf Board and Rajasthan Board of Muslim Waqfto give evidence before the Committee on the Waqf (Amendment) Bill, 2024. However, there was a disagreement between the Committee on the issue of allowing a witnessto appear again before the Committee as part of the Uttar Pradesh Sunni Central Waqf Board. This particular witness was also part of the Indian Muslim for Civil Rights (IMCR), New Delhi delegation and has already expressed his views on the subject in detail before the Committee the foregoing session. Over the issue of disallowing the representative, few Members registered their disagreement by a brief walkout from the Sitting.
- 6. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson, then drew the attention of the representatives to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 7. The representatives of the Uttar Pradesh Sunni Central Waqf Board elaborately explained their views and suggestions on the amendments proposed in the Bill to the Committee.
- 8. The Members, thereafter, sought clarification on various submissions made, issues raised and views given by the representatives of the Uttar Pradesh Sunni Central Waqf Board. The Chairperson, then, directed the representatives of the Uttar Pradesh Sunni Central Waqf Board to provide written replies to all points raised by the Members during the Sitting.

The representatives of the Uttar Pradesh Sunni Central Waqf Board then withdrew.

9. The representatives of the Rajasthan Board of Muslim Waqf, then, made expressed their views on the amendments proposed in the Bill before the Committee.

10. The Members, thereafter, sought clarification on various submissions made by the representatives of the Rajasthan Board of Muslim Waqf. The Chairperson, then, directed the representatives of the Rajasthan Board of Muslim Waqfto provide written replies to all points raised by the Members during the Sitting.

The representatives of the Rajasthan Board of Muslim Waqf then withdrew.

11. After a brief discussion, the Committee decided to undertake a study tour to Mumbai, Bengaluru, Hyderabad, Chennai and Ahmedabad from 26th September to 1st October, 2024 to hold informal discussion with representatives of various States and stakeholders/ organisations regarding their views on the provisions made in the Waqf (Amendment) Bill, 2024.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 4th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 4th Sitting of the Joint Committee was held on Thursday, the 5thSeptember, 2024 from 1100 hrs to 1420 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Tejasvi Surya
- 4. Smt. Aparajita Sarangi
- 5. Shri Dilip Saikia
- 6. Shri Abhijit Gangopadhyay
- 7. Smt. D. K. Aruna
- 8. Shri Gaurav Gogoi
- 9. Shri Imran Masood
- 10. Dr. Mohammad Jawed
- 11. Shri Mohibbullah
- 12. Shri Kalyan Banerjee
- 13. Shri A. Raja
- 14. Shri Dileshwar Kamait
- 15. Shri Arvind Sawant
- 16. Shri Naresh Ganpat Mhaske
- 17. Shri Asaduddin Owaisi

RAJYA SABHA

- 18. Shri Brij Lal
- 19. Dr. Medha Vishram Kulkarni
- 20. Dr Radha Mohan Das Agarwal
- 21. Dr. Syed Naseer Hussain
- 22. Shri Mohammed Nadimul Haque
- 23. Shri V.Vijayasai Reddy
- 24. Shri M. Mohamed Abdulla
- 25. Shri Sanjay Singh

SECRETARIAT

- 1. Shri J. M. Baisakh Joint Secretary
- 2. Shri Sanjay Sethi Director
- 3. Ms Swati Parwal Deputy Secretary
- 4. Smt Banani Sarker Joshi Under Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Sekhar Kumar - Secretary

2. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

3. Shri Shanti Bhushan - Deputy Legislative Counsel, MoL&J

REPRESENTATIVES OF MINISTRY OF HOUSING AND URBAN AFFAIRS

1. Shri Srinivas Katikithaia - Secretary

Dr. Surendra Kumar Bagde
 Shri Subhasish Panda
 Shri Ravi Kumar Arora
 Additional Secretary (D)
 Vice-Chairman, DDA
 Joint Secretary (L&E)

- 2. At the outset, the Chairperson welcomed the Members to the fourth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited and welcomed the representatives of the Ministry of Housing and Urban Affairs to state their views, objects or suggestions on the Waqf (Amendment) Bill, 2024 before the Committee. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson, then drew the attention of the representatives to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of the Ministry of Housing and Urban Affairs explained their views on the amendments proposed in the Bill to the Committee.
- 5. The Members, thereafter, sought clarification on various submissions made, issues raised and views given by the representatives of the Ministry of Housing and Urban Affairs which were briefly replied by the representatives. The Chairperson, then, directed the representatives of the Ministry of Housing and Urban Affairs to provide written replies to all points raised by the Members during the Sitting.

The representatives of the Ministry of Housing and Urban Affairs then withdrew.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 5th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 5th Sitting of the Joint Committee was held on Thursday, the 5th September, 2024 from 1510 hrs to 1815 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Tejasvi Surya
- 4. Smt. Aparajita Sarangi
- 5. Shri Dilip Saikia
- 6. Shri Abhijit Gangopadhyay
- 7. Smt. D. K. Aruna
- 8. Shri Gaurav Gogoi
- 9. Shri Imran Masood
- 10. Dr. Mohammad Jawed
- 11. Shri Mohibbullah
- 12. Shri Kalyan Banerjee
- 13. Shri A. Raja
- 14. Shri Dileshwar Kamait
- 15. Shri Arvind Sawant
- 16. Shri Naresh Ganpat Mhaske
- 17. Shri Asaduddin Owaisi

RAJYA SABHA

- 18. Shri Brij Lal
- 19. Dr. Medha Vishram Kulkarni
- 20. Dr Radha Mohan Das Agarwal
- 21. Dr. Syed Naseer Hussain
- 22. Shri M. Mohamed Abdulla
- 23. Shri Sanjay Singh

SECRETARIAT

- 1. Shri J. M. Baisakh Joint Secretary
- 2. Shri Sanjay Sethi Director
- 3. Ms Swati Parwal Deputy Secretary
- 4. Smt Banani Sarker Joshi Under Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Sekhar Kumar - Secretary

2. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

3. Shri Shanti Bhushan - Deputy Legislative Counsel, MoL&J

REPRESENTATIVES OF MINISTRY OF RAILWAYS

Shri Satish Kumar
 Chairman & CEO, Railway Board
 Shri Anil Kumar Khandelwal
 Member (Infra), Railway Board

REPRESENTATIVES OF MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

Shri Anurag Jain
 Shri D.Sarangi
 Shri Santosh Kumar Yadav
 Shri Krishan Kumar
 MD,NHIDCL

- 2. At the outset, the Chairperson welcomed the representatives of the Ministry of Railways to the Sitting of the Committee to state their views, objects or suggestions on the Waqf (Amendment) Bill, 2024 before the Committee. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson, then drew the attention of the representatives to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 3. The representatives of the Ministry of Railways explained their views on the amendments proposed in the Bill to the Committee.
- 4. The Members, thereafter, sought clarification on various submissions made, issues raised and views given by the representatives of the Ministry of Railways which were briefly replied by the representatives. The Chairperson, then, directed the representatives of the Ministry of Railways to provide written replies to all points raised by the Members during the Sitting.

The representatives of the Ministry of Railways then withdrew.

- 5. The Chairperson, then, called the representatives of the Ministry of Road Transport and Highways to give evidence before the Committee on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson, then drew the attention of the representatives to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 6. The representatives of the Ministry of Road Transport and Highways explained their views and suggestions on the amendments proposed in the Bill to the Committee.
- 7. The Members, thereafter, sought clarification on various submissions made, issues raised and views given by the representatives of the Ministry of Road Transport and Highways. The Chairperson, then, directed the representatives of the Ministry of Road Transport and Highways to provide written replies to all points raised by the Members during the Sitting.

The representatives of the Ministry of Road Transport and Highways then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 6th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 6^{th} Sitting of the Joint Committee was held on Thursday, the 6^{th} September, 2024 from 1100 hrs to 1430 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Tejasvi Surya
- 4. Smt. Aparajita Sarangi
- 5. Dr Sanjay Jaiswal
- 6. Shri Dilip Saikia
- 7. Shri Abhijit Gangopadhyay
- 8. Smt. D. K. Aruna
- 9. Shri Gaurav Gogoi
- 10. Shri Imran Masood
- 11. Dr. Mohammad Jawed
- 12. Shri Mohibbullah
- 13. Shri Kalyan Banerjee
- 14. Shri Dileshwar Kamait
- 15. Shri Arvind Sawant
- 16. Shri Mhatre Balya Mama Suresh Gopinath
- 17. Shri Naresh Ganpat Mhaske
- 18. Shri Asaduddin Owaisi

RAJYA SABHA

- 19. Shri Brij Lal
- 20. Dr. Medha Vishram Kulkarni
- 21. Dr Radha Mohan Das Agarwal
- 22. Dr. Syed Naseer Hussain
- 23. Shri V.Vijayasai Reddy
- 24. Shri M. Mohamed Abdulla
- 25. Shri Sanjay Singh

SECRETARIAT

1. Shri J. M. Baisakh - Joint Secretary

2. Shri Sanjay Sethi - Director

Ms Swati Parwal
 Smt Banani Sarker Joshi
 Deputy Secretary
 Under Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Sekhar Kumar - Secretary

2. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

3. Shri Shanti Bhushan - Deputy Legislative Counsel, MoL&J

REPRESENTATIVES OF ARCHAEOLOGICAL SURVEY OF INDIA, MINISTRY OF CULTURE

1. Shri Arunish Chawla - Secretary

2. Shri Yadubir Singh Rawat - Director General, ASI

3. Shri Gurmeet Singh Chawla - Joint Secretary

- 2. At the outset, the Chairperson welcomed the Members to the sixth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited and welcomed the representatives of the Archaeological Survey of India, Ministry of Culture to state their views, objects or suggestions on the Waqf (Amendment) Bill, 2024 before the Committee. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson, then drew the attention of the representatives to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of the Archaeological Survey of India, Ministry of Culture explained their views on the amendments proposed in the Bill to the Committee.

5. The Members, thereafter, sought clarification on various submissions made, issues raised and views given by the representatives of the Archaeological Survey of India, Ministry of Culture which were briefly replied by the representatives. The Chairperson, then, directed the representatives of the Archaeological Survey of India, Ministry of Culture to provide written replies to all points raised by the Members during the Sitting.

The representatives of the Archaeological Survey of India, Ministry of Culture then withdrew.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 7th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 7th Sitting of the Joint Committee was held on Friday, the 6th September, 2024 from 1500 hrs to 1920 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Tejasvi Surya
- 4. Smt. Aparajita Sarangi
- 5. Dr Sanjay Jaiswal
- 6. Shri Dilip Saikia
- 7. Shri Abhijit Gangopadhyay
- 8. Smt. D. K. Aruna
- 9. Shri Gaurav Gogoi
- 10. Shri Imran Masood
- 11. Dr. Mohammad Jawed
- 12. Shri Mohibbullah
- 13. Shri Kalyan Banerjee
- 14. Shri Dileshwar Kamait
- 15. Shri Arvind Sawant
- 16. Shri Mhatre Balya Mama Suresh Gopinath
- 17. Shri Naresh Ganpat Mhaske
- 18. Shri Asaduddin Owaisi

RAJYA SABHA

- 19. Shri Brij Lal
- 20. Dr. Medha Vishram Kulkarni
- 21. Dr Radha Mohan Das Agarwal
- 22. Dr. Syed Naseer Hussain
- 23. Shri V.Vijayasai Reddy
- 24. Shri M. Mohamed Abdulla
- 25. Shri Sanjay Singh

SECRETARIAT

1. Shri J. M. Baisakh - Joint Secretary

2. Shri Sanjay Sethi - Director

Ms Swati Parwal
 Smt Banani Sarker Joshi
 Deputy Secretary
 Under Secretary

REPRESENTATIVES OF ZAKAT FOUNDATION OF INDIA

1. Dr. Syed Zafar Mahmood - President

Mr. Irfan Baig
 Lt.Gen. Zameeruddin Shah
 Mr. Najeeb Hamid Jung
 Resource Person
 Resource Person

REPRESENTATIVES OF TELANGANA WAQF BOARD

Mr. Syed Azmatullah Husseni - Chairman
 Mr. Mohammed Asadullah - CEO
 Mr. Shaik Liyakat Hussain - EO

REPRESENTATIVES OF MINISTRY OF MINIORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

Ms. Sunita Anand
 Additional Secretary, Dept. of Legal Affairs
 Shri Diwakar Singh
 Additional Secretary, Legislative Department

2. At the outset, the Chairperson welcomed the representatives of Zakat Foundation of India to the Sitting of the Committee to state their views, objects or suggestions on the Waqf (Amendment) Bill, 2024 before the Committee. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.

- 3. The representatives of Zakat Foundation of India in detail explained their views on the amendments proposed in the Bill to the Committee.
- 4. The Members, thereafter, sought clarification on various submissions made by the representatives of Zakat Foundation of India. The Chairperson, then, directed the representatives of Zakat Foundation of India to provide written replies to all points raised by the Members during the Sitting.

The representatives of the Zakat Foundation of India then withdrew.

- 5. The Chairperson, then, called the representatives of the Telangana Waqf Board to give evidence before the Committee on the Waqf (Amendment) Bill, 2024. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 6. The representatives of the Telangana Waqf Board explained their views and suggestions on the amendments proposed in the Bill to the Committee.
- 7. The Members, thereafter, raised several queries/questions and sought clarifications on issues arising out of the presentation given by the representatives of the Telangana Waqf Board. The Chairperson, then, directed the representatives of the Telangana Waqf Board to provide written replies to all points raised by the Members during the Sitting.

The representatives of the Telangana Waqf Board then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 8th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 8th Sitting of the Joint Committee was held on Thursday, the 19th September, 2024 from 1100 hrs to 1505 hrs. in Committee Room G-074, Ground Floor, Parliament Library Building, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Smt. Aparajita Sarangi
- 4. Dr Sanjay Jaiswal
- 5. Shri Abhijit Gangopadhyay
- 6. Smt. D. K. Aruna
- 7. Shri Gaurav Gogoi
- 8. Shri Imran Masood
- 9. Shri Mohibbullah
- 10. Shri Kalyan Banerjee
- 11. Shri A.Raja
- 12. Shri Lavu Sri Krishna Devarayalu
- 13. Shri Dileshwar Kamait
- 14. Shri Arvind Sawant
- 15. Shri Naresh Ganpat Mhaske
- 16. Shri Arun Bharti
- 17. Shri Asaduddin Owaisi

RAJYA SABHA

- 18. Shri Brij Lal
- 19. Dr. Medha Vishram Kulkarni
- 20. Dr Radha Mohan Das Agrawal
- 21. Dr. Syed Naseer Hussain
- 22. Shri Sanjay Singh

SECRETARIAT

- Shri J. M. Baisakh
 Shri Sanjay Sethi
 Ms Swati Parwal
 Joint Secretary
 Director
 Deputy Secretary
- 4. Smt Banani Sarker Joshi Under Secretary

EXPERT/WITNESS

1. Prof. Faizan Mustafa - Vice Chancellor, Chanakya National Law University

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

3. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the eighth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the witness to brief the Committee on various aspects related to the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the witness to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 3. The witness made a powerpoint presentation and explained in detail his views and suggestions on the amendments proposed in the Bill to the Committee.
- 4. The Members, thereafter, sought clarification on various submissions made by the witness. The Chairperson, then, directed the witness to provide written replies to all points raised by the Members during the Sitting.

The witness then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 9th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 9^{th} Sitting of the Joint Committee was held on Thursday, the 19^{th} September, 2024 from 1530 hrs to 2030 hrs. in the Committee Room G-074, Ground Floor, Parliament Library Building, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr Sanjay Jaiswal
- 3. Shri Abhijit Gangopadhyay
- 4. Smt. D. K. Aruna
- 5. Shri Gaurav Gogoi
- 6. Shri Imran Masood
- 7. Shri Mohibbullah
- 8. Shri Kalyan Banerjee
- 9. Shri A.Raja
- 10. Shri Lavu Sri Krishna Devarayalu
- 11. Shri Dileshwar Kamait
- 12. Shri Arvind Sawant
- 13. Shri Naresh Ganpat Mhaske
- 14. Shri Arun Bharti
- 15. Shri Asaduddin Owaisi

RAJYA SABHA

- 16. Shri Brij Lal
- 17. Dr. Medha Vishram Kulkarni
- 18. Dr Radha Mohan Das Agrawal
- 19. Dr. Syed Naseer Hussain
- 20. Shri Sanjay Singh

SECRETARIAT

- 1. Shri J. M. Baisakh Joint Secretary
- 2. Shri Sanjay Sethi Director
- 3. Ms Swati Parwal Deputy Secretary
- 4. Smt Banani Sarker Joshi Under Secretary

REPRESENTATIVES OF ALL INDIA PASMANDA MUSLIM MAHAAZ

Shri Shariq Adeeb
 Shri Muhammad Yunus
 Shri Parvez Haneef
 Shri Shamim Ahmad
 National Working President
 Chief Executive Officer
 National President
 National Vice President

REPRESENTATIVES OF ALL INDIA MUSLIM PERSONAL LAW BOARD

1. Maulana Khalid Saifullah Rehmani - President

Maulana Mohammed Fazlurrahim
 General Secretary
 Mohammad Rahat Shamshad
 Senior Advocate, SC

4. Dr. Syed Qasim Rasool Ilyas - Spokesperson

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

3. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the representatives of All India Pasmanda Muslim Mahaaz to the Sitting of the Committee to state their views, objects or suggestions on the Waqf (Amendment) Bill, 2024 before the Committee. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 3. The representatives of All India Pasmanda Muslim Mahaaz made a Powerpoint presentation explaining their views on the amendments proposed in the Bill to the Committee.

4. The Members, thereafter, sought clarification on various submissions made by the representatives of All India Pasmanda Muslim Mahaaz. The Chairperson, then, directed the representatives of All India Pasmanda Muslim Mahaaz to provide written replies to all points raised by the Members during the Sitting.

The representatives of All India Pasmanda Muslim Mahaaz then withdrew.

- 5. The Chairperson, then, called the representatives of the All India Muslim Personal Law Board to give evidence before the Committee on the Waqf (Amendment) Bill, 2024. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 6. The representatives of the All India Muslim Personal Law Board explained their views and suggestions on the amendments proposed in the Bill to the Committee.
- 7. The Members, thereafter, raised several queries/questions and sought clarifications on issues arising out of the presentation given by the representatives of the All India Muslim Personal Law Board. The Chairperson, then, directed the representatives of the All India Muslim Personal Law Board to provide written replies to all points raised by the Members during the Sitting.

The representatives of the All India Muslim Personal Law Board then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 10th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 10th Sitting of the Joint Committee was held on Friday, the 20th September, 2024 from 1100 hrs to 1435 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Smt. Aparajita Sarangi
- 3. Dr Sanjay Jaiswal
- 4. Shri Dilip Saikia
- 5. Shri Abhijit Gangopadhyay
- 6. Smt. D. K. Aruna
- 7. Shri Gaurav Gogoi
- 8. Shri Imran Masood
- 9. Shri Mohibbullah
- 10. Shri Kalyan Banerjee
- 11. Shri A.Raja
- 12. Shri Lavu Sri Krishna Devarayalu
- 13. Shri Dileshwar Kamait
- 14. Shri Arvind Sawant
- 15. Shri Mhatre Balya Mama Suresh Gopinath
- 16. Shri Naresh Ganpat Mhaske
- 17. Shri Arun Bharti
- 18. Shri Asaduddin Owaisi

RAJYA SABHA

- 19. Shri Brij Lal
- 20. Dr. Medha Vishram Kulkarni
- 21. Shri Gulam Ali
- 22. Dr Radha Mohan Das Agrawal
- 23. Dr. Syed Naseer Hussain
- 24. Shri Mohammed Nadimul Haque
- 25. Shri M. Mohamed Abdulla

SECRETARIAT

- 1. Shri J. M. Baisakh Joint Secretary
- 2. Shri Sanjay Sethi Director
- 3. Ms Swati Parwal Deputy Secretary
- 4. Smt Banani Sarker Joshi Under Secretary

REPRESENTATIVES OF ALL INDIA SUFI SAJJADANASHIN COUNCIL

- 1. Syed Naseeruddin Chisty Chairman
- 2. Shri Ghulam Najmi Farooqi National Secretary
- 3. Syed Abdul Khader Quadri National Coordinator
- 4. Shri Shah Ammar Ahmad National Vice President

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

- 1. Dr. Chandra Shekhar Kumar Secretary
- 2. Shri Khilli Ram Meena Additional Secretary
- 3. Shri Shersha C. Shaik Mohiddin Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

- Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary
- 3. Shri Shanti Bhushan Deputy Legislative Counsel
- 2. At the outset, the Chairperson welcomed the Members to the tenth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of All India Sufi Sajjadanashin Council to brief the Committee regarding their views on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 3. The representatives of All India Sufi Sajjadanashin Council submitted their views and suggestions on the amendments proposed in the Bill to the Committee.
- 4. The Members, thereafter, sought clarification on various submissions made by the representatives of All India Sufi Sajjadanashin Council which were briefly replied to by them. The Chairperson, then, directed the representatives of All India Sufi Sajjadanashin Council to provide written replies to all points raised by the Members during the Sitting.

The representatives of All India Sufi Sajjadanashin Council then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 11th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 11th Sitting of the Joint Committee was held on Friday, the 20th September, 2024 from 1500 hrs to 1920 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Smt. Aparajita Sarangi
- 3. Dr Sanjay Jaiswal
- 4. Shri Dilip Saikia
- 5. Shri Abhijit Gangopadhyay
- 6. Smt. D. K. Aruna
- 7. Shri Gaurav Gogoi
- 8. Shri Imran Masood
- 9. Shri Mohibbullah
- 10. Shri Kalyan Banerjee
- 11. Shri A.Raja
- 12. Shri Lavu Sri Krishna Devarayalu
- 13. Shri Dileshwar Kamait
- 14. Shri Arvind Sawant
- 15. Shri Mhatre Balya Mama Suresh Gopinath
- 16. Shri Naresh Ganpat Mhaske
- 17. Shri Arun Bharti

RAJYA SABHA

- 18. Shri Brij Lal
- 19. Dr. Medha Vishram Kulkarni
- 20. Shri Gulam Ali
- 21. Dr Radha Mohan Das Agrawal
- 22. Dr. Syed Naseer Hussain
- 23. Shri Mohammed Nadimul Haque
- 24. Shri M. Mohamed Abdulla

SECRETARIAT

- 1. Shri J. M. Baisakh Joint Secretary
- 2. Shri Sanjay Sethi Director
- 3. Ms Swati Parwal Deputy Secretary
- 4. Smt Banani Sarker Joshi Under Secretary

REPRESENTATIVES OF MUSLIM RASHTRIYA MANCH

Shri Tahir Mohammad - President
 Shri Mahmood Ali Shah Malang Baba - Member
 Shri Asfak Shah - Member
 Shri Abdul Samad - Member

REPRESENTATIVES OF BHARAT FIRST

Shri Shiraz Qureshi - President
 Shri Diwan Saifullaha Khan - Advocate
 Shri Jawed Khan - Advocate
 Shri Saif Quraishi - Advocate

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

3. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the representatives of Muslim Rashtriya Manch to present their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 3. The representatives of Muslim Rashtriya Manch submitted their views and suggestions on the amendments proposed in the Bill to the Committee.
- 4. The Members, thereafter, sought clarification on various submissions made by the representatives of Muslim Rashtriya Manch which were briefly replied to by the representatives. The Chairperson, then, directed the representatives of Muslim Rashtriya Manch to provide written replies to all points raised by the Members during the Sitting.

The representatives of Muslim Rashtriya Manch then withdrew.

- 5. The Chairperson, then, called the representatives of Bharat First to put forth their views before the Committee on the Waqf (Amendment) Bill, 2024. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 6. The representatives of Bharat First explained their views and suggestions on the amendments proposed in the Bill to the Committee.
- 7. The Members, thereafter, raised several queries/questions and sought clarifications on issues arising out of the presentation given by the representatives of Bharat First which were briefly replied to by the representatives. The Chairperson, then, directed the representatives of Bharat First to provide written replies to all points raised by the Members during the Sitting.

The representatives of Bharat First then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record.

Minutes of the 12th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 12th Sitting of the Joint Committee was held on Monday, the 14th October, 2024 from 1100 hrs to 1430 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Tejasvi Surya
- 4. Dr Sanjay Jaiswal
- 5. Shri Dilip Saikia
- 6. Shri Abhijit Gangopadhyay
- 7. Smt. D. K. Aruna
- 8. Shri Gaurav Gogoi
- 9. Shri Imran Masood
- 10. Dr. Mohammad Jawed
- 11. Shri Mohibbullah
- 12. Shri A.Raja
- 13. Shri Lavu Sri Krishna Devarayalu
- 14. Shri Dileshwar Kamait
- 15. Shri Arvind Sawant
- 16. Shri Mhatre Balya Mama Suresh Gopinath
- 17. Shri Naresh Ganpat Mhaske
- 18. Shri Arun Bharti
- 19. Shri Asaduddin Owaisi

RAJYA SABHA

- 20. Shri Brij Lal
- 21. Dr. Medha Vishram Kulkarni
- 22. Shri Gulam Ali
- 23. Dr Radha Mohan Das Agrawal
- 24. Shri M. Mohamed Abdulla
- 25. Shri Sanjay Singh

SECRETARIAT

- 1. Shri J. M. Baisakh Joint Secretary
- 2. Shri Sanjay Sethi Director
- 3. Smt Banani Sarker Joshi Under Secretary

REPRESENTATIVES OF JAMIAT ULAMA-I-HIND

1. Maulana Mahmood Asad Hussain Madani - President

2. Shri Rauf Rahim - Senior Advocate

3. Shri Akramul Jabbar Khan - Retd. IRS

4. Maulana Hakeemuddin Qasmi - General Secretary

Maulana Niaz Ahmed Farooqui
 Shri Ovais Sultan Khan
 Advisor

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the twelfth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of Jamiat Ulama-I-Hind to brief the Committee regarding their views on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of Jamiat Ulama-I-Hind submitted their views and suggestions on the amendments proposed in the Bill to the Committee.

5. The Members, thereafter, sought clarification on various submissions made by the representatives of Jamiat Ulama-I-Hind which were briefly replied to by them. The Chairperson, then, directed the representatives of Jamiat Ulama-I-Hind to provide written replies to all points raised by the Members during the Sitting.

The representatives of Jamiat Ulama-I-Hind then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 13th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 13th Sitting of the Joint Committee was held on Monday, the 14th October, 2024 from 1500 hrs to 1945 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Tejasvi Surya
- 4. Dr Sanjay Jaiswal
- 5. Shri Dilip Saikia
- 6. Shri Abhijit Gangopadhyay
- 7. Smt. D. K. Aruna
- 8. Shri Gaurav Gogoi
- 9. Shri Imran Masood
- 10. Dr. Mohammad Jawed
- 11. Shri Mohibbullah
- 12. Shri A.Raja
- 13. Shri Lavu Sri Krishna Devarayalu
- 14. Shri Dileshwar Kamait
- 15. Shri Arvind Sawant
- 16. Shri Naresh Ganpat Mhaske
- 17. Shri Arun Bharti
- 18. Shri Asaduddin Owaisi

RAJYA SABHA

- 19. Shri Brij Lal
- 20. Dr. Medha Vishram Kulkarni
- 21. Shri Gulam Ali
- 22. Dr Radha Mohan Das Agrawal
- 23. Shri M. Mohamed Abdulla
- 24. Shri Sanjay Singh

SECRETARIAT

- 1. Shri J. M. Baisakh Joint Secretary
- 2. Shri Sanjay Sethi Director
- 3. Smt Banani Sarker Joshi Under Secretary

EXPERT/WITNESS

 Shri Anwar Manippady
 Former Chairman, Karnataka State Minorities Commission

EXPERTS/WITNESSES

Shrimahant Sudhirdas Maharaj
 Adv. Vishnu Shankar Jain
 Adv. Ashwini Kumar Upadhyay
 Head Priest, Shri Kalaram Temple
 Advocate, Supreme Court of India
 Advocate, Supreme Court of India

4. Adv. Amita Sachdeva - Hindu Janajagruti Samiti

5. Shri Chetan Dahanajaya Rajhansa - National Spokesperson, Sanatan Sanstha

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the thirteenth sitting of the Joint Committee.
- 3. Thereafter, the Chairperson invited the witness to brief the Committee regarding his views on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the witness to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The witness presented his submission containing a document, the content of which was opposed to by some Members of the Committee who, subsequently walked out of the Sitting and came back after some time. Thereafter, the witness continued presenting his views to the Committee.
- 5. The Members, thereafter, sought clarification on the submissions made by the witness which was briefly replied to by the witness. The Chairperson, then, directed the witness to provide written replies to all points raised by the Members during the Sitting.

The witness then withdrew.

- 6. The Chairperson, then, called the other witnesses to put forth their views before the Committee on the Waqf (Amendment) Bill, 2024. The Chairperson then drew the attention of the witnesses to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 7. The witnesses explained their views and suggestions on the amendments proposed in the Bill to the Committee.
- 8. The Members, thereafter, raised several queries/questions and sought clarifications on issues arising out of the presentation given by the witnesses which were briefly replied to by the representatives. The Chairperson, then, directed the witnesses to provide written replies to all points raised by the Members during the Sitting.

The witnesses then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record.

Minutes of the 14th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 14th sitting of the Joint Committee was held on Tuesday, the 15th October, 2024 from 1100 hrs to 1750 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Dr Sanjay Jaiswal
- 4. Shri Dilip Saikia
- 5. Shri Abhijit Gangopadhyay
- 6. Shri Gaurav Gogoi
- 7. Shri Imran Masood
- 8. Dr. Mohammad Jawed
- 9. Shri Mohibbullah
- 10. Shri Kalyan Banerjee
- 11. Shri A. Raja
- 12. Shri Lavu Sri Krishna Devarayalu
- 13. Shri Dileshwar Kamait
- 14. Shri Arvind Sawant
- 15. Shri Arun Bharti
- 16. Shri Asaduddin Owaisi

RAJYA SABHA

- 17. Dr. Medha Vishram Kulkarni
- 18. Shri Gulam Ali
- 19. Dr. Radha Mohan Das Agrawal
- 20. Dr. Syed Naseer Hussain
- 21. Shri M. Mohamed Abdulla
- 22. Shri Sanjay Singh

SECRETARIAT

- 1. Shri J. M. Baisakh Joint Secretary
- 2. Shri Sanjay Sethi Director
- 3. Smt Banani Sarker Joshi Under Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the fourteenth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of the Ministry of Minority Affairs to have an in-depth discussion on the various issues raised during the previous Sittings on the Waqf (Amendment) Bill, 2024 before the Committee. The representatives of the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of the Ministry of Minority Affairs made a powerpoint presentation on the queries raised by the Members on the proposed amendments on the Waqf (Amendment) Bill, 2024.
- 5. The Members, thereafter, sought clarification on the presentation made by the representatives of the Ministry of Minority Affairs. During the deliberations, some Members walked out of the sitting and joined back after some time. The Chairperson, then, directed the representatives of the Ministry of Minority Affairs to provide written replies to all points raised by the Members during the Sitting.

The representatives of the Ministry of Minority Affairs then withdrew.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 15th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 15th sitting of the Joint Committee was held on Monday, the 21st October, 2024 from 1100 hrs to 1745 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Smt. Aparajita Sarangi
- 4. Shri Dilip Saikia
- 5. Shri Abhijit Gangopadhyay
- 6. Shri Gaurav Gogoi
- 7. Shri Imran Masood
- 8. Dr. Mohammad Jawed
- 9. Shri Mohibbullah
- 10. Shri Kalyan Banerjee
- 11. Shri A. Raja
- 12. Shri Lavu Sri Krishna Devarayalu
- 13. Shri Arvind Sawant
- 14. Shri Asaduddin Owaisi

RAJYA SABHA

- 15. Shri Brij Lal
- 16. Dr. Medha Vishram Kulkarni
- 17. Shri Gulam Ali
- 18. Dr. Radha Mohan Das Agrawal
- 19. Dr. Syed Naseer Hussain
- 20. Shri Mohammed Nadimul Haque
- 21. Shri V.Vijayasai Reddy
- 22. Shri Sanjay Singh

SECRETARIAT

Shri J. M. Baisakh
 Shri Sanjay Sethi
 Ms Swati Parwal
 Joint Secretary
 Director
 Deputy Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the fifteenth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of the Ministry of Minority Affairs to have an in-depth discussion on the various queries raised by Members during the previous Sittings on the Waqf (Amendment) Bill, 2024 before the Committee. The representatives of the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of the Ministry of Minority Affairs made a power-point presentation on the queries raised by the Members on the proposed amendments on the Waqf (Amendment) Bill, 2024.
- 5. The Members, thereafter, sought clarification on the presentation made by the representatives of the Ministry of Minority Affairs. The Chairperson, then, directed the representatives of the Ministry of Minority Affairs to provide written replies to all points raised by the Members during the Sitting.

The representatives of the Ministry of Minority Affairs then withdrew.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 16th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 16th Sitting of the Joint Committee was held on Tuesday, the 22nd October, 2024 from 1100 hrs to 1310 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Tejasvi Surya
- 4. Smt. Aparajita Sarangi
- 5. Shri Dilip Saikia
- 6. Shri Abhijit Gangopadhyay
- 7. Shri Imran Masood
- 8. Dr. Mohammad Jawed
- 9. Shri A.Raja
- 10. Shri Kalyan Banerjee
- 11. Shri Lavu Sri Krishna Devarayalu
- 12. Shri Arvind Sawant
- 13. Shri Asaduddin Owaisi

RAJYA SABHA

- 14. Shri Brij Lal
- 15. Dr. Medha Vishram Kulkarni
- 16. Dr Radha Mohan Das Agrawal
- 17. Dr. Syed Naseer Hussain
- 18. Shri Mohammed Nadimul Haque
- 19. Shri V.Vijayasai Reddy
- 20. Shri Sanjay Singh

SECRETARIAT

- 1. Shri Sanjay Sethi Director
- 2. Ms Swati Parwal Deputy Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

REPRESENTATIVES OF JUSTICE IN REALITY, CUTTACK, ODISHA

Dr.D.P.Choudhury - Member
 Shri Bimbisar Dash - Member
 Shri Ajit Kumar Pattnaik - Member
 Shri Sangram Pattnaik - Member
 Shri Merusagar Samantray - Member

REPRESENTATIVES OF PANCHASAKHA BANI PRACHAR MANDALI, CUTTACK, ODISHA

Shri Anup Kumar Bose
 Prof. C.R.Tripathy
 Shri Debasis Tripathy
 Shri Prafulla Mishra
 Shri Merusagar Samantray
 Member
 Member
 Member

- 2. At the outset, the Chairperson welcomed the Members to the sixteenth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of 'Justice in Reality' and 'Panchasakha Bani Prachar Mandali', Cuttack, Odisha to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs

and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.

- 4. The representatives of 'Justice in Reality' and 'Panchasakha Bani Prachar Mandali' submitted their views and suggestions on the amendments proposed in the Bill to the Committee.
- 5. The Members, thereafter, sought clarification on various submissions made by the witnesses. During the cross-examination of the witnesses, an altercation occurred between the two members, namely, Shri Kalyan Banerjee, MP, Lok Sabha and Shri Abhijit Gangopadhyay, MP, Lok Sabha, in Bengali. At that very moment the Chairperson was not present in the Committee room. The heated altercation between the two Members took ugly turn and resulted in breaking of a glass water bottle by Shri Kalyan Banerjee which he hurled towards the direction of the Chair and it landed in the well. In the process, Shri Banerjee also sustained injuries in his right hand. The Sitting was immediately adjourned by the Chairperson.

The representatives of Justice in Reality and Panchasakha Bani Prachar Mandali then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 17th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 17th Sitting of the Joint Committee was held on Monday, the 22nd October, 2024 from 1400 hrs to 1755 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Tejasvi Surya
- 4. Smt. Aparajita Sarangi
- 5. Shri Dilip Saikia
- 6. Shri Abhijit Gangopadhyay
- 7. Shri Imran Masood
- 8. Dr. Mohammad Jawed
- 9. Shri Kalyan Banerjee
- 10. Shri A.Raja
- 11. Shri Lavu Sri Krishna Devarayalu
- 12. Shri Arvind Sawant
- 13. Shri Asaduddin Owaisi

RAJYA SABHA

- 14. Shri Brij Lal
- 15. Dr. Medha Vishram Kulkarni
- 16. Dr Radha Mohan Das Agrawal
- 17. Dr. Syed Naseer Hussain
- 18. Shri Mohammed Nadimul Haque
- 19. Shri V.Vijayasai Reddy
- 20. Shri Sanjay Singh

SECRETARIAT

- 1. Shri Sanjay Sethi Director
- 2. Ms Swati Parwal Deputy Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

REPRESENTATIVES OF INDIAN UNION MUSLIM LEAGUE

6. Shri E.T.Mohammed Basheer
 7. Shri Navaskani K.
 8. Dr. M P Abdussamad Samadani
 9. Shri Abdul Wahab
 10. Shri Haris Beeran
 - Member of Parliament, Lok Sabha
 - Member of Parliament, Lok Sabha
 - Member of Parliament, Lok Sabha
 - Member of Parliament, Rajya Sabha

11. Shri Noor Shams - Secretary, Delhi State

- 2. The Committee re-assembled after lunch for the next Sitting. At the outset, the Chairperson expressed his utter dismay over the incident that occurred during the previous Sitting of the Committee wherein the heated altercation between Shri Kalyan Banerjee, MP, Lok Sabha and Shri Abhijit Gangopadhyay, MP, Rajya Sabha took ugly turn and resulted in breaking of a glass water bottle by the former and hurling it towards the direction of the Chair which landed in the well of the Main Committee Room. In the process, Shri Banerjee also sustained injuries in his right hand.
- 3. With reference to the above incident, a motion w3as moved by Dr. Nishikant Dubey, MP, Lok Sabha under Rules 374 (1) and (2) of the Rules of Procedure and Conduct of Business in Lok Sabha for suspension of Shri Kalyan Banerjee, MP, Lok Sabha from the Joint Committee for one day, that is, next Sitting/Sittings of the Joint Committee on the grounds (i) using wrong words against the Chairperson and (ii) hurling the broken glass bottle in the direction of the Chairperson and put it for voting. The Motion was put to vote. Ten votes were cast in favour of the Motion and eight votes were cast against the Motion. The Motion was adopted. Consequently, the Hon'ble Chairperson informed the House that on the basis of voting, Shri Kalyan Banerjee, MP, Lok Sabha has been suspended for one day, that is, next sitting/sittings of a day of the Joint Committee.

- 4. Thereafter, the Chairperson invited the Members of Parliament representing 'Indian Union Muslim League' to brief the Committee regarding their views on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the witness to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 5. The representatives of the 'Indian Union Muslim League' submitted their views and suggestions on the amendments proposed in the Bill to the Committee.
- 6. The Members, thereafter, sought clarification on the submissions made by the witness which was briefly replied to by the witness. The Chairperson, then, directed the witness to provide written replies to all points raised by the Members during the Sitting.

The representatives of Indian Union Muslim League then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record.

Minutes of the 18th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 18th Sitting of the Joint Committee was held on Monday, the 28th October, 2024 from 1100 hrs to 1400 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Smt. Aparajita Sarangi
- 3. Shri Dilip Saikia
- 4. Shri Abhijit Gangopadhyay
- 5. Smt. D.K.Aruna
- 6. Dr. Mohammad Jawed
- 7. Shri Mohibbullah
- 8. Shri Lavu Sri Krishna Devarayalu
- 9. Shri Asaduddin Owaisi

RAJYA SABHA

- 10. Shri Brij Lal
- 11. Dr. Medha Vishram Kulkarni
- 12. Shri Gulam Ali
- 13. Dr. Syed Naseer Hussain
- 14. Shri Mohammed Nadimul Haque
- 15. Shri M.Mohamed Abdulla
- 16. Shri Sanjay Singh

SECRETARIAT

Shri J.M.Baisakh
 Ms Swati Parwal
 Smt Banani Sarker Joshi
 Joint Secretary
 Deputy Secretary
 Under Secretary

REPRESENTATIVES OF HARYANA WAQF BOARD

1. Shri Mohammad Shayin - Chief Executive Officer (CEO)

Shri Ayaz Mahmood
 Shri Deen Mohammad
 Officer-in-Charge Legal
 Officer-in-Charge Waqf

4. Shri Iqbal Ahmad Khan - Zonal Waqf Officer

REPRESENTATIVES OF PUNJAB WAQF BOARD

1. Shri Mohammad Aslam - Chief Executive Officer (CEO)

Shri Showkat Ahmad Parray
 Shri Amjad Ali
 Member
 Ms. Sheeba Khan
 Member

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

2. At the outset, the Chairperson welcomed the Members to the eighteenth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting during which few Members strongly objected to the submission of Delhi Waqf Board and produced a letter from the Chief Minister, Government of National Capital Territory of Delhi stating that the report prepared and submitted by the witness, that is, the Administrator, Delhi Waqf Board has been submitted without the approval of the Government of NCT of Delhi and therefore, should be treated as ab initio null and void. Any presentation on the same may be cancelled till a report is submitted with the approval of the Govt. of NCT of Delhi. The matter was discussed and it was decided to refer the same to the Secretary General, Lok Sabha Secretariat and the Sitting with Delhi Waqf Board was deferred.

- 3. Thereafter, the Chairperson invited the representatives of Punjab Waqf Board and Haryana Waqf Board to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. At this point, some Members raised the issue of withdrawal and replacement of the written submission made by the Haryana Waqf Board to the Committee. To register protest, some Members staged a brief walkout at this point.
- 4. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 5. The representatives of Punjab Waqf Board made a Power-point Presentation and elaborated on their suggestions on various amendments proposed in the Bill. Thereafter, Haryana Waqf Board submitted their views and suggestions on the amendments proposed in the Bill to the Committee.
- 6. The Members, thereafter, sought clarification on various submissions made by the representatives of Punjab Waqf Board and Haryana Waqf Board which were briefly replied to by them. The Chairperson, then, directed the representatives Punjab Waqf Board and Haryana Waqf Board to provide written replies to all points raised by the Members during the Sitting.

The representatives of Punjab Waqf Board and Haryana Waqf Board then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 19th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 19th Sitting of the Joint Committee was held on Monday, the 28th October, 2024 from 1450 hrs to 1920 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Smt. Aparajita Sarangi
- 3. Shri Dilip Saikia
- 4. Shri Abhijit Gangopadhyay
- 5. Smt. D.K.Aruna
- 6. Dr. Mohammad Jawed
- 7. Shri Mohibbullah
- 8. Shri Lavu Sri Krishna Devarayalu
- 9. Shri Asaduddin Owaisi

RAJYA SABHA

- 10. Shri Brij Lal
- 11. Dr. Medha Vishram Kulkarni
- 12. Shri Gulam Ali
- 13. Dr. Syed Naseer Hussain
- 14. Shri Mohammed Nadimul Haque
- 15. Shri M.Mohamed Abdulla
- 16. Shri Sanjay Singh

SECRETARIAT

Shri J.M.Baisakh
 Ms Swati Parwal
 Smt Banani Sarker Joshi
 Joint Secretary
 Deputy Secretary
 Under Secretary

REPRESENTATIVES OF UTTARAKHAND WAQF BOARD

1. Shri Shadab Shams - Chairman, Uttarakhand Waqf Board

2. Syed Shiraz Usman - Chief Executive Officer

REPRESENTATIVES OF CALL FOR JUSTICE

Justice Shiv Narayan Dhingra
 Justice P N Ravindran
 Justice Raghuvendra Singh Rathore
 Justice Anand Ramchandra Bhalerao
 Dr. Bhagwati Prakash Sharma
 Supreme Court of India
 Supreme Court of India
 Chief Executive Officer

6. Shri Chandra Wadhwa - Trustee

REPRESENTATIVES OF WAQF TENANT WELFARE ASSOCIATION, DELHI

1. Shri Ketan Shah - President

Shri Amarjeet Singh Chandhiok
 ShriVikram Saini
 Shri Rajesh Sachdev
 Shri Anshuman Chawla
 Senior Advocate
 Joint Secretary
 Treasurer
 Secretary

REPRESENTATIVES OF RWA, B.K.DUTT COLONY, NEW DELHI

Shri Harbans Dunkall President 1. 2. Shri Satish Sachdeva Member 3. Shri Narender Vinayak Member 4. Shri Vineet Member 5. Shri Harsimran Shah Singh Member 6. Shri Kartik Dabas Member

REPRESENTATIVES OF DELHI WAQF BOARD

1. Shri Ashwani Kumar - Commissioner, MCD

2. Dr. Mohd. Rehan Khan - Chief Executive Officer (CEO)

3. Shri Mohammed Ahsan Abid - Survey Commissioner

4. Shri Asad Khan - Imam, India Gate Mosque

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the nineteenth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of (i) Uttarakhand Waqf Board, (ii) Call for Justice, Delhi (iii) Waqf Tenant Welfare Association, Delhi and (iv) RWA, B.K.Dutt Colony, New Delhi to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024 in turn. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson drew the attention of the representatives of all above-mentioned organizations/groups to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of Uttarakhand Waqf Board and Call for Justice, Delhi submitted their views and suggestions on the proposed Bill to the Committee during their turn to depose before the Committee.
- 5. The representatives of Waqf Tenant Welfare Association, Delhi and RWA, B.K.Dutt Colony, New Delhi highlighted their specific issues/concerns related to Waqf properties and Waqf Board and made some suggestions/requests before the Committee.
- 6. The Members sought clarification on various submissions made by the representatives of Uttarakhand Waqf Board, Call for Justice, Waqf Tenant Welfare Association, Delhi and RWA, B.K.Dutt Colony, New Delhi which were briefly replied to by them. The Chairperson, then, directed the representatives of Uttarakhand Waqf Board, Call for Justice, Waqf Tenant Welfare Association, Delhi and RWA, B.K.Dutt Colony, New Delhi to provide written replies to all points raised by the Members during the Sitting.

The representatives of (i) Uttarakhand Waqf Board, (ii) Call for Justice, Delhi, (iii) Waqf Tenant Welfare Association, Delhi and (iv) RWA, B.K.Dutt Colony, New Delhi withdrew in turn after their deposition.

7. Thereafter, the Chairperson apprised the Committee that due consultation was made with the Competent Authority, which held the view that Delhi Waqf Board has been called for the JPC as a witness and the Committee is well within its rights to record deposition of the Board and that the written documents officially submitted by the Delhi Waqf Board need to be taken cognizance of by the Joint Parliamentary Committee. The Chairperson invited the representatives of Delhi Waqf Board to apprise the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. However, due to paucity of time, the Chairperson decided that the representatives of Delhi Waqf Board would present their views and suggestions on the Bill at 1100 hrs on 29.10.2024.

The representatives of Delhi Waqf Board then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 20th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 20th Sitting of the Joint Committee was held on Tuesday, the 29th October, 2024 from 1100 hrs to 1430 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Dilip Saikia
- 4. Shri Abhijit Gangopadhyay
- 5. Smt. D.K.Aruna
- 6. Dr. Mohammad Jawed
- 7. Shri Mohibbullah
- 8. Shri Kalyan Banerjee
- 9. Shri Lavu Sri Krishna Devarayalu
- 10. Shri Dileshwar Kamait
- 11. Shri Arun Bharti
- 12. Shri Asaduddin Owaisi

RAJYA SABHA

- 13. Shri Brij Lal
- 14. Dr. Medha Vishram Kulkarni
- 15. Shri Gulam Ali
- 16. Dr. Syed Naseer Hussain
- 17. Shri Mohammed Nadimul Haque
- 18. Shri M.Mohamed Abdulla
- 19. Shri Sanjay Singh

SECRETARIAT

Shri J.M.Baisakh
 Ms Swati Parwal
 Deputy Secretary

REPRESENTATIVES OF DELHI WAQF BOARD

1. Shri Ashwani Kumar - Commissioner, MCD

2. Dr. Mohd. Rehan Raza - Chief Executive Officer (CEO)

3. Shri Mohammed Ahsan Abid - Survey Commissioner

4. Shri Himal Akhter - Advocate

5. Shri Asad Khan - Imam, India Gate Mosque

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the twentieth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting. The deposition by the Delhi Waqf Board was again contested by some Members on grounds of a letter dated 29.10.2024, addressed to the Chairperson from Chief Minister, Government of National Capital Territory of Delhi wherein it was stated that directions have been given to CEO Waqf Board to first obtain the approval of the Government of NCT of Delhi and then submit the report before the JPC. It was therefore, requested that the presentation and appearance of Delhi Waqf Board may be postponed till the Delhi Waqf Board obtains the approval of the Government. However, the Chairperson decided to hear the witnesses who were summoned by the Committee.
- 3. Thereafter, the Chairperson invited the representatives of Delhi Waqf Board to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.

- 4. The representatives of Delhi Waqf Board submitted their views and suggestions on the amendments proposed in the Bill to the Committee.
- 5. The Members, thereafter, sought clarification on various submissions made by the representatives of Delhi Waqf Board which were briefly replied to by them. The Chairperson, then, directed the representatives Delhi Waqf Board to provide written replies to all points raised by the Members during the Sitting.

The representatives of Delhi Waqf Board then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record.

Minutes of the 21st Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 21st Sitting of the Joint Committee was held on Tuesday, the 29th October, 2024 from 1530 hrs to 1650 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Dilip Saikia
- 4. Shri Abhijit Gangopadhyay
- 5. Smt. D.K.Aruna
- 6. Dr. Mohammad Jawed
- 7. Shri Lavu Sri Krishna Devarayalu
- 8. Shri Dileshwar Kamait
- 9. Shri Arun Bharti
- 10. Shri Asaduddin Owaisi

RAJYA SABHA

- 11. Shri Brij Lal
- 12. Dr. Medha Vishram Kulkarni
- 13. Shri Gulam Ali
- 14. Dr. Syed Naseer Hussain
- 15. Shri M.Mohamed Abdulla

SECRETARIAT

Shri J.M.Baisakh
 Ms Swati Parwal
 Deputy Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the Twenty First sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of Ministry of Minority Affairs to brief the Committee on the 44 Clauses of the proposed Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of Ministry of Minority Affairs made a comprehensive presentation on the Clauses (Clause 1 to 10) proposed in the Bill to the Committee.
- 5. The Chairperson, then, directed the representatives of Ministry of Minority Affairs to continue the Clause-by-clause presentation on the proposed Amendments in the Bill at the next Sitting with the Ministry.

The representatives of Ministry of Minority Affairs then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 22nd Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 22nd Sitting of the Joint Committee was held on Monday, the 4th November, 2024 from 1100 hrs to 1330 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Smt. Aparajita Sarangi
- 3. Dr.Sanjay Jaiswal
- 4. Shri Dilip Saikia
- 5. Shri Abhijit Gangopadhyay
- 6. Smt. D.K.Aruna
- 7. Shri Imran Masood
- 8. Dr. Mohammad Jawed
- 9. Shri Kalyan Banerjee
- 10. Shri A.Raja
- 11. Shri Lavu Sri Krishna Devarayalu
- 12. Shri Dileshwar Kamait
- 13. Shri Asaduddin Owaisi

RAJYA SABHA

- 14. Shri Brij Lal
- 15. Shri Gulam Ali
- 16. Dr. Radha Mohan Das Agrawal
- 17. Shri Mohammed Nadimul Haque
- 18. Shri M.Mohamed Abdulla

SECRETARIAT

Shri J.M.Baisakh
 Ms Swati Parwal
 Smt Banani Sarker Joshi
 Joint Secretary
 Deputy Secretary
 Under Secretary

REPRESENTATIVES OF JAMAAT-E-ISLAM-E-HIND

Shri Malik Mohtasim Khan
 Shri Mohammad Salim
 Shri Md. Abdur Rafique
 Ms. Rahmathunnissa A.
 Vice President
 Secretary
 Secretary

5. Shri Iman-ur-Rehman - Assistant Secretary
 6. Shri Ansari Shabbir Ahmad Shaikh Daud - Waqf Activist
 7. Shri Muhammad Nizamuddin Pasha - Advocate
 8. Ms. Zeba Khair - Advocate

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

Shri Khilli Ram Meena
 Shri Shersha C. Shaik Mohiddin
 Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the Twenty Second sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of Jamaat-E-Islam-E-Hind to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.

- 4. The representatives of Jamaat-E-Islam-E-Hind presented their views and suggestions on the various amendments proposed in the Bill.
- 5. The Members, thereafter, sought clarification on various submissions made by the representatives of Jamaat-E-Islam-E-Hind which were briefly replied to by them. The Chairperson, then, directed the representatives of Jamaat-E-Islam-E-Hind to provide written replies to all points raised by the Members during the Sitting.

The representatives of Jamaat-E-Islam-E-Hind then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 23rd Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 23rd Sitting of the Joint Committee was held on Monday, the 4th November, 2024 from 1400 hrs to 1830 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Smt. Aparajita Sarangi
- 3. Dr.Sanjay Jaiswal
- 4. Shri Dilip Saikia
- 5. Shri Abhijit Gangopadhyay
- 6. Smt. D.K.Aruna
- 7. Shri Imran Masood
- 8. Dr. Mohammad Jawed
- 9. Shri Kalyan Banerjee
- 10. Shri A.Raja
- 11. Shri Lavu Sri Krishna Devarayalu
- 12. Shri Dileshwar Kamait

RAJYA SABHA

- 13. Shri Brij Lal
- 14. Shri Gulam Ali
- 15. Dr. Radha Mohan Das Agrawal
- 16. Shri Mohammed Nadimul Haque
- 17. Shri M.Mohamed Abdulla

SECRETARIAT

Shri J.M.Baisakh
 Ms Swati Parwal
 Smt Banani Sarker Joshi
 Joint Secretary
 Deputy Secretary
 Under Secretary

REPRESENTATIVES OF MUSLIM WOMEN INTELLECTUAL GROUP

1. Dr Shalini Ali - National Convenor

Dr Shaista Sami
 Ms. Shabeena Sheikh
 Convenor
 Convenor

4. Ms. Seema Javed - State Convenor – Uttrakhand

5. Ms. Shadaab Tabussum - Convenor

REPRESENTATIVES OF JAMIYAT HIMAYTUL ISLAM

Qari Mohd Abrar Jamal
 Shri Mohammad Abdul Najeeb
 National President
 President, North India

Shri Mohammad Naseem
 Shri Mohammad Israr
 Member
 Member

REPRESENTATIVES OF SHIA MUSLIM DHARMGURU AND INTELLECTUAL GROUP

1. President Maulana Kaukab Mujtaba 2. Prof. Zafar Mujtaba Member 3. Syed Ali Mehdi Member 4. Maulana Syed Shabahat Abbas Member 5. **Syed Firoz Abbas** Member Maulana Mohammad Anwar Member 6. 7. Syed Haider Raza Member 8. Syed Ali Naqi Member Dr. Syed Hussain Mehdi 9. Member 10. Maulana Razi Abbas Member

REPRESENTATIVES OF VISHWA SHANTI PARISHAD

1. Shri Faiz Ahmad Faiz President 2. Shri Murtuza Ali Member 3. Shri Mohd Shakir Member 4. Ms. Sarwat Mahal Member Shri Nadeem Ansari 5. Member Shri Mohd Zakir 6. Member 7. Shri Mohd Yunus Khan Member 8. Shri Shams Parvez Member

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the Twenty Third sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of Muslim Women Intellectual Group to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of Muslim Women Intellectual Group presented their views and suggestions on the various amendments proposed in the Bill.
- 5. The Members, thereafter, sought clarification on various submissions made by the representatives of Muslim Women Intellectual Group which were briefly replied to by them. The Chairperson, then, directed the representatives of Muslim Women Intellectual Group to provide written replies to all points raised by the Members during the Sitting.

The representatives of Muslim Women Intellectual Group then withdrew.

6. Thereafter, the Chairperson invited the representatives of Jamiyat Himaytul Islam, Shia Muslim Dharmguru and Intellectual Group and Vishwa Shanti Parishad to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.

- 7. The representatives of Jamiyat Himaytul Islam, Shia Muslim Dharmguru and Intellectual Group and Vishwa Shanti Parishad presented their views and suggestions on the various amendments proposed in the Bill.
- 8. The Members, thereafter, sought clarification on various submissions made by the representatives of Jamiyat Himaytul Islam, Shia Muslim Dharmguru and Intellectual Group and Vishwa Shanti Parishad which were briefly replied to by them. The Chairperson, then, directed the representatives of Jamiyat Himaytul Islam, Shia Muslim Dharmguru and Intellectual Group and Vishwa Shanti Parishad to provide written replies to all points raised by the Members during the Sitting.

The representatives of Jamiyat Himaytul Islam, Shia Muslim Dharmguru and Intellectual Group and Vishwa Shanti Parishad then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 24th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 24th Sitting of the Joint Committee was held on Tuesday, the 5th November, 2024 from 1100 hrs to 1450 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Shri Tejasvi Surya
- 3. Smt. Aparajita Sarangi
- 4. Dr. Sanjay Jaiswal
- 5. Shri Dilip Saikia
- 6. Shri Abhijit Gangopadhyay
- 7. Smt. D.K.Aruna
- 8. Dr. Mohammad Jawed
- 9. Shri Mohibbullah
- 10. Shri Kalyan Banerjee
- 11. Shri A.Raja
- 12. Shri Lavu Sri Krishna Devarayalu
- 13. Shri Dileshwar Kamait

RAJYA SABHA

- 14. Shri Brij Lal
- 15. Shri Gulam Ali
- 16. Dr. Radha Mohan Das Agrawal
- 17. Shri Mohammed Nadimul Haque
- 18. Shri M.Mohamed Abdulla
- 19. Shri Sanjay Singh

SECRETARIAT

Shri J.M.Baisakh
 Ms Swati Parwal
 Smt Banani Sarker Joshi
 Joint Secretary
 Deputy Secretary
 Under Secretary

REPRESENTATIVES OF AKHIL BHARTIYA ADHIVAKTA PARISHAD

1. Dr Seema Singh - National Vice President

Shri C.Mohan Rao
 Shri M.B.Nargund
 Shri Sanjeev Deshpande
 Senior Advocate
 Senior Advocate

5. Shri Sanjay Poddar
6. Ms. Ankita Chaudhary Rathi
Advocate
Advocate

REPRESENTATIVES OF ANVESHAK

Shri Gaurav Agarwal
 Shri Sushil Kumar
 Founder & Researcher
 Co-Founder & Guide

3. Shri Surya Prakash Tonk Co-Founder Shri Jitender Singh 4. Researcher 5. Shri Neeraj Rajput Researcher Shri Kuldeep Agarwal 6. Researcher Shri Prateek Amoria 7. Researcher 8. Shri Dalbeer Singh Researcher Shri Shivam Rastogi 9. Researcher Shri Vikas Mohan Agarwal 10. Researcher Shri Kapil Chaudhary 11. Researcher

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

Shri Khilli Ram Meena
 Shri Shersha C. Shaik Mohiddin
 Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

2. At the outset, the Chairperson welcomed the Members to the Twenty Fourth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.

- 3. Thereafter, the Chairperson invited the representatives of Akhil Bhartiya Adhivakta Parishad and Anveshak to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of Akhil Bhartiya Adhivakta Parishad and Anveshak presented their views and suggestions on the various amendments proposed in the Bill.
- 5. The Members, thereafter, sought clarification on various submissions made by the representatives of Akhil Bhartiya Adhivakta Parishad and Anveshak which were briefly replied to by them. The Chairperson, then, directed the representatives of Akhil Bhartiya Adhivakta Parishad and Anveshak to provide written replies to all points raised by the Members during the Sitting.

The representatives of Akhil Bhartiya Adhivakta Parishad and Anveshak then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 25th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 25th Sitting of the Joint Committee was held on Tuesday, the 5th November, 2024 from 1520 hrs to 1820 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Shri Tejasvi Surya
- 3. Smt. Aparajita Sarangi
- 4. Dr. Sanjay Jaiswal
- 5. Shri Dilip Saikia
- 6. Shri Abhijit Gangopadhyay
- 7. Smt. D.K.Aruna
- 8. Dr. Mohammad Jawed
- 9. Shri Mohibbullah
- 10. Shri Kalyan Banerjee
- 11. Shri A.Raja
- 12. Shri Lavu Sri Krishna Devarayalu
- 13. Shri Dileshwar Kamait

RAJYA SABHA

- 14. Shri Brij Lal
- 15. Shri Gulam Ali
- 16. Dr. Radha Mohan Das Agrawal
- 17. Shri Mohammed Nadimul Haque
- 18. Shri M.Mohamed Abdulla
- 19. Shri Sanjay Singh

SECRETARIAT

Shri J.M.Baisakh
 Ms Swati Parwal
 Smt Banani Sarker Joshi
 Joint Secretary
 Deputy Secretary
 Under Secretary

REPRESENTATIVES OF ANJUMAN E SHIATEALI DAWOODI BOHRA COMMUNITY

India

2. Shri Mustafa Lokhandwala Convenor 3. Shri Alagmar Dawood Member Shri Abdulqadir Nooruddin 4. Member Shri Dheeraj Nair 5. Member Ms. Vishruti Sahni 6. Member Shri Hozefa Saifee 7. Member

EXPERT/WITNESS

Dr. Mohammad Hanif Ahmad
 Dr. Mohd Arshad Bari
 Associate Professor, AMU
 Associate Professor, AMU

REPRESENTATIVES OF MASUMA FOUNDATION

1. Dr. Imran Chaudhry Convenor Hafiz Mohammad Sabreen 2. Member Dr. Safina Razzaq 3. Member Dr. Mohammed Waseem Member 4. 5. Ms. Afnan Begum Member Dr. Saif Khan Rana 6. Member Shri Mohd Talha Zamir 7. Member 8. Shri Amir Ahmed Member

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Khilli Ram Meena - Additional Secretary

3. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Ms. Sunita Anand
 Shri Diwakar Singh
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the Twenty Fifth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of Anjuman E Shiateali Dawoodi Bohra Community to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of Anjuman E Shiateali Dawoodi Bohra Community presented their views and suggestions on the amendments related to Bohras in the Bill.
- 5. The Members, thereafter, sought clarification on various submissions made by the representatives of Anjuman E Shiateali Dawoodi Bohra Community which were briefly replied to by them. The Chairperson, then, directed the representatives of Anjuman E Shiateali Dawoodi Bohra Community to provide written replies to all points raised by the Members during the Sitting.

The representatives of Anjuman E Shiateali Dawoodi Bohra Community then withdrew.

- 6. Thereafter, the Chairperson invited the Expert Witnesses and the representatives of Masuma Foundation to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 7. The Expert Witnesses and the representatives of Masuma Foundation presented their views and suggestions on the various amendments proposed in the Bill.
- 8. The Members, thereafter, sought clarification on various submissions made by the Expert Witnesses and the representatives of Masuma Foundation which were briefly replied to by them. The Chairperson, then, directed the Expert Witnesses and the representatives of Masuma Foundation to provide written replies to all points raised by the Members during the Sitting.

The Expert Witnesses and the representatives of Masuma Foundation then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 26th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 26th Sitting of the Joint Committee was held on Thursday, the 21st November, 2024 from 1100 hrs to 1635 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Smt. Aparajita Sarangi
- 4. Dr. Sanjay Jaiswal
- 5. Shri Dilip Saikia
- 6. Shri Abhijit Gangopadhyay
- 7. Smt. D.K.Aruna
- 8. Shri Imran Masood
- 9. Dr. Mohammad Jawed
- 10. Shri Mohibbullah
- 11. Shri Kalyan Banerjee
- 12. Shri A.Raja
- 13. Shri Dileshwar Kamait
- 14. Shri Asaduddin Owaisi

RAJYA SABHA

- 15. Shri Brij Lal
- 16. Dr. Medha Vishram Kulkarni
- 17. Shri Gulam Ali
- 18. Dr. Radha Mohan Das Agrawal
- 19. Dr. Syed Naseer Hussain
- 20. Shri Mohammed Nadimul Haque
- 21. Shri Sanjay Singh

SECRETARIAT

Shri J.M.Baisakh
 Shri Sanjay Sethi
 Ms Swati Parwal
 Joint Secretary
 Director
 Deputy Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

Shri Diwakar Singh
 Ms. Sunita Anand
 Additional Secretary, Legislative Department
 Additional Secretary, Dept. of Legal Affairs

3. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the Twenty Sixth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of Ministry of Minority Affairs to continue their Clause-wise Justification on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of Ministry of Minority Affairs made a comprehensive presentation on the Clause-wise Justification for all the 44 Clauses of the Bill.
- 5. The Members, thereafter, sought clarification on various submissions made by the representatives of Ministry of Minority Affairs which were briefly replied to by them. The Chairperson, then, directed the representatives of Ministry of Minority Affairs to provide written replies to all points raised by the Members during the Sitting. The Chairperson further requested all the Members to go through all the slides presented by the Ministry of Minority Affairs and frame questions to be raised in the next Meeting of the Committee.

The representatives of Ministry of Minority Affairs then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 27th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 27th Sitting of the Joint Committee was held on Wednesday, the 27th November, 2024 from 1500 hrs to 1730 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Smt. Aparajita Sarangi
- 4. Shri Dilip Saikia
- 5. Shri Abhijit Gangopadhyay
- 6. Smt. D.K.Aruna
- 7. Shri Gaurav Gogoi
- 8. Shri Imran Masood
- 9. Dr. Mohammad Jawed
- 10. Shri Mohibbullah
- 11. Shri Kalyan Banerjee
- 12. Shri A.Raja
- 13. Shri Lavu Sri Krishna Devarayalu
- 14. Shri Dileshwar Kamait
- 15. Shri Arvind Sawant
- 16. Shri Mhatre Balya Mama Suresh Gopinath
- 17. Shri Naresh Ganpat Mhaske
- 18. Shri Asaduddin Owaisi

RAJYA SABHA

- 19. Shri Brij Lal
- 20. Shri Gulam Ali
- 21. Dr. Radha Mohan Das Agrawal
- 22. Dr. Syed Naseer Hussain
- 23. Shri Mohammed Nadimul Haque
- 24. Shri V.Vijayasai Reddy
- 25. Shri M.Mohamed Abdulla
- 26. Shri Sanjay Singh

SECRETARIAT

1. Shri J.M.Baisakh - Joint Secretary

2. Shri Sanjay Sethi - Director

3. Smt Banani Sarker Joshi - Under Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

Shri Diwakar Singh
 Ms. Sunita Anand
 Additional Secretary
 Additional Secretary

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the Twenty Seventh sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the Members to raise questions, seek clarifications and provide valuable insights on the provisions of the Bill and requested the officials from the Ministry of Minority Affairs to provide detailed clarifications addressing the issues raised by each Member on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. Some Members raised the issue regarding the tenure of the Committee and whether an extension of time for presentation of the Report has been sought as several steps including listing of amendments and clause-by-clause consideration were yet to be done. Some Members suggested that the Committee should undertake more Study visits to various States including West Bengal and Bihar. Some Members were of the opinion that the submission of the Ministry of Minority Affairs is yet to be completed, several States have not provided information and that several stakeholders have not been heard by the Committee.

5. Some Members expressed concern regarding the uncertainty in the extension of the tenure of the Committee and after brief discussion walked out of the Meeting. The Members who walked out of the meeting, however came back after some time. The Chairperson and Members sought clarifications on various submissions made by the representatives of Ministry of Minority Affairs. The Chairperson, then, directed the representatives of Ministry of Minority Affairs to provide written replies to all points raised by the Members during the Sitting. The Committee decided to seek extension of time for presentation of the Report on the Bill up to the last day of the Budget Session, 2025.

The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 28th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 28th Sitting of the Joint Committee was held on Thursday, the 5th December, 2024 from 1510 hrs to 1805 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Tejasvi Surya
- 4. Smt. Aparajita Sarangi
- 5. Dr. Sanjay Jaiswal
- 6. Shri Dilip Saikia
- 7. Smt. D.K.Aruna
- 8. Shri Imran Masood
- 9. Dr. Mohammad Jawed
- 10. Shri Mohibbullah
- 11. Shri Kalyan Banerjee
- 12. Shri A.Raja
- 13. Shri Lavu Sri Krishna Devarayalu
- 14. Shri Asaduddin Owaisi

RAJYA SABHA

- 15. Shri Brij Lal
- 16. Shri Gulam Ali
- 17. Dr. Radha Mohan Das Agrawal
- 18. Dr. Syed Naseer Hussain
- 19. Shri Mohammed Nadimul Haque
- 20. Shri V.Vijayasai Reddy
- 21. Shri M.Mohamed Abdulla

SECRETARIAT

Shri J.M.Baisakh
 Ms Swati Parwal
 Joint Secretary
 Deputy Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

Dr. Chandra Shekhar Kumar
 Shri Shersha C. Shaik Mohiddin
 Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Shri Rajiv Mani - Secretary

Shri Diwakar Singh
 Ms. Sunita Anand
 Additional Secretary, Legislative Department
 Additional Secretary, Dept. of Legal Affairs

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the Twenty Eighth sitting of the Joint Committee. He further apprised the Members that the Committee has been granted extension of time for presentation of the Report on the Bill up to the last day of the next Session, that is, Budget Session 2025.
- 3. Thereafter, the Chairperson invited the Members to raise questions and seek clarifications on the provisions of the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The Members, thereafter, sought clarification on various provisions of the Bill and raised queries on the submissions made by the representatives of Ministry of Minority Affairs which were briefly replied to by them. The Chairperson, then, directed the representatives of Ministry of Minority Affairs to provide written replies to all points raised by the Members during the Sitting.

The representatives of Ministry of Minority Affairs then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 29th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 29th Sitting of the Joint Committee was held on Wednesday, the 11th December, 2024 from 1510 hrs to 1805 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Tejasvi Surya
- 4. Smt. Aparajita Sarangi
- 5. Dr. Sanjay Jaiswal
- 6. Shri Dilip Saikia
- 7. Shri Abhijit Gangopadhyay
- 8. Shri Gaurav Gogoi
- 9. Shri Imran Masood
- 10. Dr. Mohammad Jawed
- 11. Shri Mohibbullah
- 12. Shri Kalyan Banerjee
- 13. Shri A.Raja
- 14. Shri Lavu Sri Krishna Devarayalu
- 15. Shri Dileshwar Kamait
- 16. Shri Arvind Sawant
- 17. Shri Mhatre Balya Mama Suresh Gopinath
- 18. Shri Naresh Ganpat Mhaske
- 19. Shri Asaduddin Owaisi

RAJYA SABHA

- 20. Shri Brij Lal
- 21. Dr. Medha Vishram Kulkarni
- 22. Shri Gulam Ali
- 23. Dr. Radha Mohan Das Agrawal
- 24. Dr. Syed Naseer Hussain
- 25. Shri V.Vijayasai Reddy
- 26. Shri M.Mohamed Abdulla

SECRETARIAT

Shri J.M.Baisakh
 Ms Swati Parwal
 Deputy Secretary

REPRESENTATIVES OF DARUL ULOOM DEOBAND

(Maulana) Arshad Madani
 (Mufti) Abul Qasim Nomani
 Head of Academic Council
 Vice Chancellor (Mohtamim)

3. (Mufti) Mohammad Salman - Professor of Hadith

4. Shri Fuzail Ahmad Ayyubi - Sr. Advocate, Supreme Court

5. Dr. Mohammadullah - Coordinator of Internet Department

6. Mr. Mohd Khabbab - Assistant

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

Dr. Chandra Shekhar Kumar
 Shri Shersha C. Shaik Mohiddin
 Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Shri Rajiv Mani - Secretary

Shri Diwakar Singh
 Ms. Sunita Anand
 Additional Secretary, Legislative Department
 Additional Secretary, Dept. of Legal Affairs

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the Twenty Ninth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of Darul Uloom Deoband to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of Darul Uloom Deoband presented their views and suggestions on the various amendments proposed in the Bill.

5. The Members, thereafter, sought clarification on various submissions made by the representatives of Darul Uloom Deoband which were briefly replied to by them. The Chairperson, then, directed the representatives of Darul Uloom Deoband to provide written replies to all points raised by the Members during the Sitting.

The representatives of Darul Uloom Deoband then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 30th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 30th Sitting of the Joint Committee was held on Wednesday, the 18th December, 2024 from 1520 hrs to 1700 hrs. in Committee Room 'D', Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Smt. Aparajita Sarangi
- 4. Dr. Sanjay Jaiswal
- 5. Shri Dilip Saikia
- 6. Shri Abhijit Gangopadhyay
- 7. Smt. D.K.Aruna
- 8. Shri Gaurav Gogoi
- 9. Shri Imran Masood
- 10. Dr. Mohammad Jawed
- 11. Shri Mohibbullah
- 12. Shri Kalyan Banerjee
- 13. Shri A.Raja
- 14. Shri Lavu Sri Krishna Devarayalu
- 15. Shri Dileshwar Kamait
- 16. Shri Arvind Sawant
- 17. Shri Mhatre Balya Mama Suresh Gopinath
- 18. Shri Naresh Ganpat Mhaske
- 19. Shri Arun Bharti
- 20. Shri Asaduddin Owaisi

RAJYA SABHA

- 21. Shri Brij Lal
- 22. Shri Gulam Ali
- 23. Dr. Radha Mohan Das Agrawal
- 24. Shri Mohammed Nadimul Haque
- 25. Shri M.Mohamed Abdulla

SECRETARIAT

- 1. Shri J.M.Baisakh Joint Secretary
- 2. Shri Sanjay Sethi Director

3. Ms Swati Parwal - Deputy Secretary

REPRESENTATIVES OF ALL INDIA SHIA PERSONAL LAW BOARD (AISPLB)

Syed Ashjay Raza Zaidi - President
 Syed Fasi Haider Zaidi - Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

Dr. Chandra Shekhar Kumar
 Shri Shersha C. Shaik Mohiddin
 Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Shri Rajiv Mani - Secretary

2. Shri Diwakar Singh - Additional Secretary, Legislative

Department

3. Ms. Sunita Anand - Additional Secretary, Dept. of Legal

Affairs

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the Thirtieth sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of All India Shia Personal Law Board (AISPLB) to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of All India Shia Personal Law Board (AISPLB) presented their views and suggestions on the various amendments proposed in the Bill.
- 5. The Members, thereafter, sought clarification on various submissions made by the representatives of All India Shia Personal Law Board (AISPLB) which were briefly replied to by them. The Chairperson, then, directed the representatives of All India Shia Personal Law Board (AISPLB) to provide written replies to all points raised by the Members during the Sitting.

The representatives of All India Shia Personal Law Board (AISPLB) then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 31st Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 31st Sitting of the Joint Committee was held on Thursday, the 19th December, 2024 from 1515 hrs to 1750 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Smt. Aparajita Sarangi
- 4. Shri Dilip Saikia
- 5. Shri Abhijit Gangopadhyay
- 6. Smt. D.K.Aruna
- 7. Shri Imran Masood
- 8. Dr. Mohammad Jawed
- 9. Shri Mohibbullah
- 10. Shri Kalyan Banerjee
- 11. Shri A.Raja
- 12. Shri Lavu Sri Krishna Devarayalu
- 13. Shri Dileshwar Kamait
- 14. Shri Arvind Sawant
- 15. Shri Naresh Ganpat Mhaske
- 16. Shri Arun Bharti

RAJYA SABHA

- 17. Shri Brij Lal
- 18. Shri Gulam Ali
- 19. Dr. Radha Mohan Das Agrawal
- 20. Dr. Syed Naseer Hussain
- 21. Shri Mohammed Nadimul Haque
- 22. Shri V.Vijayasai Reddy
- 23. Shri M.Mohamed Abdulla
- 24. Shri Sanjay Singh

SECRETARIAT

- Shri J.M.Baisakh
 Shri Sanjay Sethi
 Director
- 3. Ms Swati Parwal Deputy Secretary

EXPERT/WITNESS

- 9. Syed Abubaker Naqvi Ex Chairman (State Minister) Waqf Board, Rajasthan
- 10. Ms. Reshma Husain
- 11. Shri Irshad Ali
- 12. Shri Mohammad Haneef Khan
- 13. Shri Abdul Aziz Khan
- 14. Shri Mohammed Saleem Chhipa
- 15. Shri Ahsan Ali
- 16. Shri Mehfooz Ali Khan
- 17. Shri Saleem Ahmed
- 18. Shri Fazle Kareem Sahu
- 19. Shri Sadik
- 20. Prof (Dr.)Mahrukh Mirza Former Vice Chancellor,

Khwaja Moinuddin Chishti Language University,

Lucknow

- 21. Shri Afroz Alam
- 22. Shri Mohammad Yusuf Dar
- 23. Shri Raza Husain
- 24. Mirza Mohd. Ali Raza

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

- 1. Shri Diwakar Singh Additional Secretary, Legislative Department
- 2. Shri Shanti Bhushan Deputy Legislative Counsel
- 2. At the outset, the Chairperson welcomed the Members to the Thirty First sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited Syed Abubaker Naqvi, Ex Chairman (State Minister) Waqf Board Rajasthan and Prof. Mahrukh Mirza, Former Vice Chancellor, Khwaja Moinuddin Chisti Language University, Lucknow to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the

Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.

- 4. The witnesses presented their views and suggestions on the various amendments proposed in the Bill.
- 5. The Members, thereafter, sought clarification on various submissions made by the witnesses which were briefly replied to by them. The Chairperson, then, directed the witnesses to provide written replies to all points raised by the Members during the Sitting.

The witnesses then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

MINUTES OF THE SITTINGS

Minutes of the 32nd Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 32nd Sitting of the Joint Committee was held on Thursday, the 26th December, 2024 from 1115 hrs to 1335 hrs. in Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Shri Abhijit Gangopadhyay
- 3. Shri A.Raja
- 4. Shri Dileshwar Kamait
- 5. Shri Naresh Ganpat Mhaske
- 6. Shri Arun Bharti
- 7. Shri Asaduddin Owaisi

RAJYA SABHA

- 8. Shri Brij Lal
- 9. Shri Gulam Ali
- 10. Dr. Radha Mohan Das Agrawal
- 11. Shri Mohammed Nadimul Haque
- 12. Shri M.Mohamed Abdulla
- 13. Shri Sanjay Singh

SECRETARIAT

Shri J.M.Baisakh
 Ms Swati Parwal
 Deputy Secretary

REPRESENTATIVES OF THE STATE GOVERNMENT OF KARNATAKA

1. Shri Rajender Kumar Kataria, IAS - Principal Secretary to Government Karnataka,

Revenue Department

2. Shri Manoz Jain - Secretary, to Government of Karnataka

Minority Welfare, Haj & Waqf Department,

3. Shri Jilani H. Mokashi - CEO, Karnataka State Board of Auqaf

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Samir Sinha - Deputy Secretary (Waqf)

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Shri Rajiv Mani - Secretary

2. Shri Diwakar Singh - Additional Secretary, Legislative Department

3. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the Thirty- second sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of the State Government of Karnataka to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of State Government of Karnataka thereafter presented their views and suggestions on the various amendments proposed on the Bill.
- 5. The Members, thereafter, sought clarification on various submissions made by the representatives of State Government of Karnataka which were briefly replied to by them. The Chairperson, then, directed the representatives of State Government of Karnataka to provide written replies to all points raised by the Members during the Sitting.

The representatives of State Government of Karnataka then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 33rd Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 33rd Sitting of the Joint Committee was held on Thursday, the 26^{th} December, 2024 from 1430 hrs to 1655 hrs. in Main Committee Room , Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Shri Abhijit Gangopadhyay
- 3. Shri A.Raja
- 4. Shri Dileshwar Kamait
- 5. Shri Naresh Ganpat Mhaske
- 6. Shri Asaduddin Owaisi

.

RAJYA SABHA

- 7. Shri Brij Lal
- 8. Shri Gulam Ali
- 9. Dr. Radha Mohan Das Agrawal
- 10. Shri Mohammed Nadimul Haque
- 11. Shri M.Mohamed Abdulla
- 12. Shri Sanjay Singh

SECRETARIAT

Shri J.M.Baisakh
 Ms Swati Parwal
 Deputy Secretary

REPRESENTATIVES OF THE STATE GOVERNMENT OF MADHYA PRADESH

1. Shri Ajit Kesari, - Additional Chief Secretary, Government of Madhya Pradesh,

2. Shri Saurav K. Suman, - OSD-Cum-Commissioner, Backward Classes and Minority Welfare Department

3. Shri Sanjay Kumar
4. Dr. Farzana Ghazal
CEO, Madhya Pradesh Waqf Board, and

5. Dr. Neelesh Desai - Secretary, Commission Madhya Pradesh Minority

REPRESENTATIVES OF THE STATE GOVERNMENT OF RAJASTHAN

1. Shri Ashwini Bhagat, - Principal Secretary, Department of Minority Affairs and Waqf,

2. Shri Abu Sufiyan Chauhan - Additional Director, Department of Minority Affairs & CEO Rajasthan Waqf Board

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Samir Sinha - Deputy Secretary (Waqf)

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Shri Rajiv Mani - Secretary

2. Shri Diwakar Singh - Additional Secretary, Legislative

Department

3. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, the Chairperson welcomed the Members to the Thirty- third sitting of the Joint Committee. He further apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of the State Governments of Madhya Pradesh and Rajasthan to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the representatives to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.

- 4. The representatives of State Government of both Madhya Pradesh and Rajasthan thereafter presented their views and suggestions on the various amendments proposed on the Bill.
- 5. The Members, thereafter, sought clarification on various submissions made by the representatives of State Governments of Madhya Pradesh and Rajasthan which were briefly replied to by them. The Chairperson, then, directed the representatives of State Governments of Madhya Pradesh and Rajasthan to provide written replies to all points raised by the Members during the Sitting.

The representatives of State Governments of Madhya Pradesh and Rajasthan then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

Minutes of the 34th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 34th Sitting of the Joint Committee was held on Friday, the 27th December, 2024 from 1135 hrs to 1150 hrs. in Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Smt Aparajita Sarangi
- 3. Shri Dilip Saikia
- 4. Dr. Mohammad Jawed
- 5. Shri A.Raja
- 6. Shri Dileshwar Kamait
- 7. Shri Naresh Ganpat Mhaske
- 8. Shri Asaduddin Owaisi

RAJYA SABHA

- 9. Shri Brij Lal
- 10. Dr. Medha Vishram Kulkarni
- 11. Shri Gulam Ali
- 12. Dr. Radha Mohan Das Agrawal
- 13. Shri Mohammed Nadimul Haque
- 14. Shri M.Mohamed Abdulla

SECRETARIAT

Shri J.M.Baisakh
 Ms Swati Parwal
 Deputy Secretary

REPRESENTATIVES OF THE STATE GOVERNMENT OF UTTAR PRADESH

25. Smt Monika S. Garg - APC & ACS, Minority Welfare

26. Shri Ramesh Chandra - Special Secretary, Minority Welfare and Waqf

27. Shri Azeez Ahmed - CEO, UP Sunni and Shiya Waqf Boards

28. Shri Bhanu Chandra Goswami - Special Secretary and Relief Commissioner

Revenue

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Samir Sinha - Deputy Secretary (Waqf)

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Shri Rajiv Mani - Secretary

2. Shri Diwakar Singh - Additional Secretary, Legislative

Department

3. Shri Shanti Bhushan - Deputy Legislative Counsel

The Sitting was convened for taking oral evidence of the representatives of the State Government of Uttar Pradesh on the Waqf (Amendment) Bill, 2024. However, the Chairperson informed the Committee about the sad demise of Dr. Manmohan Singh, former Prime Minister of India. The Committee expressed heartfelt condolences to the departed soul and, thereafter, Members stood in silence for a minute.

The Committee then adjourned.

Minutes of the 35th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 35th Sitting of the Joint Committee was held on Friday, the 24th January, 2025 from 1100 hrs to 1325 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Smt. Aparajita Sarangi
- 4. Dr. Sanjay Jaiswal
- 5. Shri Abhijit Gangopadhyay
- 6. Smt. D.K Aruna
- 7. Shri Imran Masood*
- 8. Dr. Mohammad Jawed*
- 9. Shri Mohibullah *
- 9. Shri Kalyan Banerjee*
- 10. Shri A.Raja*
- 11. Shri Dileshwar Kamait
- 12. Shri Arvind Sawant*
- 13. Shri Mhatre Balya Mama Suresh Gopinath
- 14. Shri Naresh Ganpat Mhaske
- 15. Shri Arun Bharti
- 16. Shri Asaduddin Owaisi*

RAJYA SABHA

- 17. Shri Brij Lal
- 18. Dr. Medha Vishram Kulkarni
- 19. Shri Gulam Ali
- 20. Dr Radha Mohan Das Agrawal
- 21. Dr. Syed Naseer Hussain*
- 22. Shri Mohammed Nadimul Haque*
- 23. Shri V.Vijayasai Reddy
- 24. Shri M Mohamed Abdulla*

^{*}Did not sign the attendance Sheet

SECRETARIAT

Shri J M Baisakh
 Shri Sanjay Sethi
 Ms Swati Parwal
 Joint Secretary

 Director

 Deputy Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Shri Shersha C. Shaik Mohiddin - Joint Secretary

2. Shri S P Singh Teotia - Director

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Shri Diwakar Singh - Additional Secretary

2. Shri Shanti Bhushan - Deputy Legislative Counsel

REPRESENTATIVES OF MUTTAHEDA MAJLIS-E-ULEMA, JAMMU AND KASHMIR

- 12. Dr. Molvi Umar Farooq
- 13. Maulana Muhammad Rahmatullah Mir Qasmi
- 14. Kagha Syed Hasan Almusavi Assavi
- 15. Mufti Azam Mufti Naseerul Islam Farooqi
- 16. Maulana Altaf Ahmed Sanafi
- 17. M.S. Rahman Samas
- 18. Mr. Rizwan Ahmed
- 2. At the outset, the Chairperson welcomed the Members to the thirty-fifth sitting of the Joint Committee. Thereafter some Members of the Joint Committee registered their protest on the last minute change in the agenda of the Sitting and proceeded to the well and raised slogans disrupting the proceedings. The Sitting was adjourned on two occasions.
- 3. Thereafter, a motion was moved by Dr. Nishikant Dubey, MP, Lok Sabha under Rule 374 of the Rules of Procedure and Conduct of Business in Lok Sabha for suspension of 10

Members, who were protesting in the well, from the proceeding of the entire day ie 24.01.2025. The Members also did not sign the attendance sheet.

The Motion was adopted. Consequently, the Hon'ble Chairperson informed the Committee that the following Members has been suspended from the proceedings of the day.

Lok Sabha

- 1) Shri Imran Masood,
- 2) Dr. Mohammad Jawed
- 3) Shri Mohibullah
- 4) Shri Kalyan Banerjee
- 5) Shri A.Raja
- 6) Shri Arvind Sawant
- 7) Shri Asaduddin Owaisi

Rajya Sabha

- 8) Dr. Syed Naseer Hussain
- 9) Shri Mohammed Nadimul Haque
- 10) Shri M Mohamed Abdulla.
- 4. Thereafter, the Chairperson invited the representatives of 'Muttaheda Majlis-e-Ulema, Jammu and Kashmir' to brief the Committee regarding their views on the Waqf (Amendment) Bill, 2024. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson then drew the attention of the witness to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 5. The representatives of the 'Muttaheda Majlis-e-Ulema, Jammu and Kashmir' submitted their views and suggestions on the amendments proposed in the Bill to the Committee.
- 6. The Members, thereafter, sought clarification on the submissions made by the witness which was briefly replied to by the witness. The Chairperson, then, directed the witness to provide written replies to all points raised by the Members during the Sitting.

The representatives of Muttaheda Majlis-e-Ulema, Jammu and Kashmir then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record.

Minutes of the 36th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 36th Sitting of the Joint Committee was held on Friday, the 24th January, 2025 from 1415 hrs to 1540 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Smt. Aparajita Sarangi
- 4. Dr. Sanjay Jaiswal
- 5. Shri Abhijit Gangopadhyay
- 6. Smt. D.K Aruna
- 7. Shri Dileshwar Kamait
- 8. Shri Mhatre Balya Mama Suresh Gopinath
- 9. Shri Naresh Ganpat Mhaske
- 10. Shri Arun Bharti

RAJYA SABHA

- 11. Shri Brij Lal
- 12. Dr. Medha Vishram Kulkarni
- 13. Shri Gulam Ali
- 14. Dr Radha Mohan Das Agrawal
- 15. Shri V.Vijayasai Reddy

SECRETARIAT

4. Shri J M Baisakh
5. Shri Sanjay Sethi
6. Ms Swati Parwal
Joint Secretary
-Director
-Deputy Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr. Rajiv Mani - Secretary

2. Shri Diwakar Singh - Additional Secretary

3. Shri Shanti Bhushan - Deputy Legislative Counsel

REPRESENTATIVES OF LAWYERS FOR JUSTICE, NEW DELHI

- 1. Shri K K Tyagi
- 2. Shri Dillep Kumar Dubey
- 3. Shri Surjeet Singh
- 4. Dr. Abhishek Atrey
- 5. Shri Sanjay Kumar Tyagi
- 6. Shri Gaurav Aggarwal
- 7. Shri Nikhil Madhukar Walimbe
- 2. At the outset, the Chairperson welcomed the Members to the thirty-sixth sitting of the Joint Committee. He apprised the Members about the Agenda of the Sitting.
- 3. Thereafter, the Chairperson invited the representatives of Lawyers for Justice, New Delhi to brief the Committee regarding their views and suggestions on the Waqf (Amendment) Bill, 2024 in turn. The representatives of the Ministry of Minority Affairs and the Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) were also present to assist the Committee during the deliberations. The Chairperson drew the attention of the representatives of all above-mentioned organizations/groups to Direction 58 of the Directions by the Speaker, Lok Sabha concerning the confidentiality of the Committee proceedings.
- 4. The representatives of Lawyers for Justice, New Delhi submitted their views and suggestions on the proposed Bill to the Committee during their turn to depose before the Committee.
- 5. The representatives of Lawyers for Justice ,New Delhi highlighted their specific issues/concerns related to Waqf properties and Waqf Board and made some suggestions/requests before the Committee.

6. The Members sought clarification on various submissions made by the representatives of Lawyers for Justice, New Delhi which were briefly replied to by them. The Chairperson, then, directed the representatives of Lawyers for Justice, New Delhi to provide written replies to all points raised by the Members during the Sitting.

The representatives of Lawyers for Justice, New Delhi then withdrew.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

MINUTES OF THE SITTING

Minutes of the 37th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 37th Sitting of the Joint Committee was held on Monday, the 27th January, 2025 from 1115 hrs. to 1245 hrs. in Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Tejasvi Surya
- 4. Smt. Aparajita Sarangi
- 5. Dr. Sanjay Jaiswal
- 6. Shri Dilip Saikia
- 7. Shri Abhijit Gangopadhyay
- 8. Smt. D.K.Aruna
- 9. Shri Gaurav Gogoi
- 10. Shri Imran Masood
- 11. Dr. Mohammad Jawed
- 12. Shri Mohibbullah
- 13. Shri Kalyan Banerjee
- 14. Shri A.Raja
- 15. Shri Lavu Sri Krishna Devarayalu
- 16. Shri Dileshwar Kamait
- 17. Shri Arvind Sawant
- 18. Shri Naresh Ganpat Mhaske
- 19. Shri Arun Bharti
- 20. Shri Asaduddin Owaisi

RAJYA SABHA

- 21. Shri Brij Lal
- 22. Dr. Medha Vishram Kulkarni
- 23. Shri Gulam Ali
- 24. Dr. Radha Mohan Das Agrawal
- 25. Dr. Syed Naseer Hussain
- 26. Shri Mohammed Nadimul Haque
- 27. Shri M.Mohamed Abdulla

SECRETARIAT

1. Shri J.M.Baisakh - Joint Secretary

Shri Sanjay Sethi - Director

3. Ms Swati Parwal - Deputy Secretary

REPRESENTATIVES OF MINISTRY OF MINORITY AFFAIRS

1. Dr. Chandra Shekhar Kumar - Secretary

2. Shri Shersha C. Shaik Mohiddin - Joint Secretary

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE (LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Shri Rajiv Mani - Secretary

2. Shri Diwakar Singh - Additional Secretary, Legislative

Department

3. Ms. Sunita Anand - Additional Secretary, Dept. of Legal

Affairs

4. Shri Shanti Bhushan - Deputy Legislative Counsel

- 2. At the outset, Hon'ble Chairperson extended welcome to all the Membes and the representatives from Ministry of Minority Affairs and Ministry of Law and Justice (Department of Legal Affairs and Legislative Department) to the sitting convened for the Clause by Clause consideration of the Waqf Amendment Bill, 2024. Thereafter, the Chairperson outlined the journey of the Joint Committee over the last 36 sittings, citing the extensive deliberation on the Waqf Amendment Bill, 2024 with different Ministries and Stakeholders. Reference was also made to the study visits undertaken to different parts of the country to have an interaction with other stakeholders. The Chairperson then apprised the Committee that the Members of the Joint Committee were requested to give Notice of Amendments as per laid down Rules/Procedure. The Amendments have been consolidated, arranged Clause-wise by the Secretariat and circulated to the Members of the Committee. The Chairperson also drew the attention to the provision of Directions 55(1) regarding confidentiality of the proceedings of the Committee.
- 3. The Committee then took up for consideration the Clauses of the Waqf (Amendment) Bill, 2024. Since there was lack of consensus on the adoption of the Clauses, the Chairperson put the Clauses to vote Starting from Clause-2. The name of all the Members who had given notice for each Clause were called upon to move their Amendments. All the 44 Clauses were voted upon individually, and at the end Clause-1

was adopted. The statement compiled to reflect the result of voting for all the Clauses has been annexed herewith (Annexure-I).

- 4. Another proposal adopted by the Committee for reflecting in the recommendation of the Report was that "Provided further that nothing in this Act shall, notwithstanding any judgement, decree or order of any court, apply to a trust (by whatever name called) established before or after the commencement of this Act or statutorily regulated by any statutory provision pertaining to public charities, by a Muslim for purpose similar to a waqf under any law for the time being in force."
- 5. The Chairperson then readout the Observations of the Committee regarding the Tribal lands that the Ministry should take appropriate legislative measures to forestall declaration of tribal lands as Waqf land in order to ensure protection of Scheduled areas and tribal areas.
- 6. It was also pointed out by the Chairperson that the Ministry may consider the concerns of Waqf tenants across the country and introduce laws that allow for long-term leases to safeguard their legitimate rights.
- 7. Further, the Chairperson inform the Committee that the consequent to the result of consideration of clauses, the amendments accepted by the Committee shall be incorporated in the amended Bill and will reflect in the recommendations in the draft report on the Waqf (Amendment) Bill, 2024.
- 8. At the end, Chairperson thanked the Members for their participation in the proceedings and requested the representatives of the Legislative Department to incorporate the amendments accepted by the Committee and also to return the vetted Bill to the Secretariat latest by next day.
- 9. Thereafter, Members were also informed that the next sitting of the Committee for consideration and adoption of draft report shall be held on 29th January 2025 at 10 a.m.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record

ANNEXURE-I

Statement of the Clause by Clause Voting

Clauses	Moved by Members	In Favour	Against	Remarks
Clause-2	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Shri Nadimul Haque			
	Shri M. Mohamed Abdulla			
Clause-3	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri Nadimul Haque			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	Shri Arvind Sawant			
Clause-3	Shri Nishikant Dubey	16	10	Adopted
	Shri Tejasvi Surya			
	Shri Lavu Sri Krishna Devarayalu			
Clause-4	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri Nadimul Haque			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	Shri Arvind Sawant			
Clause-4	Shri Brij Lal	16	10	Adopted
	Shri Lavu Sri Krishna Devarayalu			
	Shri Dileshwar Kamait			
	Smt. Aparajita Sarangi			
Clause-5	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	Shri Arvind Sawant			
Clause-6	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			3
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed NaseerHussain			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			

	ShriArvind Sawant			
Clause-6	Shri Dilip Saikia	16	10	Adopted
Clause-7	Shri Asaduddin Owaisi	10	16	Negatived
Clause-7	Shri Mohibbullah	10	10	riegativeu
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri Nadimul Haque			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	Shri Arvind Sawant			
Clause-7	Smt. Aparajita Sarangi	16	10	Adopted
Clause-8	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri Nadimul Haque			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	Shri Arvind Sawant			
Clause-9	Shri Asaduddin Owaisi	10	16	Negatived
Ciuuse	Shri Gaurav Gogoi		10	1 tegutiveu
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri Nadimul Haque			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	ShriArvind Sawant			
Clause-9	Dr. MedhaVishram Kulkarni	16	10	Adopted
Clause-10	Shri Gaurav Gogoi	10	16	Negatived
	Dr. Syed Naseer Hussain			
	Dr. Mohammed Jawed			
	Shri Arvind Sawant			
Clause-11	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi		10	1 toguit ou
	Shri Mohibbullah			
	Shri Mohibbullah Shri A. Raia			
	Shri A. Raja			
	Shri A. Raja Shri Kalyan Banerjee			
	Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain			
	Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain Shri Nadimul Haque			
	Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain Shri Nadimul Haque Shri M. Mohamed Abdulla			
	Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain Shri Nadimul Haque Shri M. Mohamed Abdulla Dr. Mohammed Jawed			
<u>Clauso_11</u>	Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain Shri Nadimul Haque Shri M. Mohamed Abdulla Dr. Mohammed Jawed ShriArvind Sawant	16	10	Adonted
Clause-11	Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain Shri Nadimul Haque Shri M. Mohamed Abdulla Dr. Mohammed Jawed ShriArvind Sawant Dr. Medha Vishram Kulkarni	16	10	Adopted
	Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain Shri Nadimul Haque Shri M. Mohamed Abdulla Dr. Mohammed Jawed ShriArvind Sawant Dr. Medha Vishram Kulkarni Shri Abhijit Gangopadhyay			
Clause-11 Clause-12	Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain Shri Nadimul Haque Shri M. Mohamed Abdulla Dr. Mohammed Jawed ShriArvind Sawant Dr. Medha Vishram Kulkarni Shri Abhijit Gangopadhyay Shri Asaduddin Owaisi	16 10	10	Adopted Negatived
	Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain Shri Nadimul Haque Shri M. Mohamed Abdulla Dr. Mohammed Jawed ShriArvind Sawant Dr. Medha Vishram Kulkarni Shri Abhijit Gangopadhyay Shri Asaduddin Owaisi Shri Mohibbullah			
	Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain Shri Nadimul Haque Shri M. Mohamed Abdulla Dr. Mohammed Jawed ShriArvind Sawant Dr. Medha Vishram Kulkarni Shri Abhijit Gangopadhyay Shri Asaduddin Owaisi Shri Mohibbullah Shri A. Raja			
	Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain Shri Nadimul Haque Shri M. Mohamed Abdulla Dr. Mohammed Jawed ShriArvind Sawant Dr. Medha Vishram Kulkarni Shri Abhijit Gangopadhyay Shri Asaduddin Owaisi Shri Mohibbullah Shri A. Raja Shri Kalyan Banerjee			
	Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain Shri Nadimul Haque Shri M. Mohamed Abdulla Dr. Mohammed Jawed ShriArvind Sawant Dr. Medha Vishram Kulkarni Shri Abhijit Gangopadhyay Shri Asaduddin Owaisi Shri Mohibbullah Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain			
	Shri A. Raja Shri Kalyan Banerjee Dr. Syed Naseer Hussain Shri Nadimul Haque Shri M. Mohamed Abdulla Dr. Mohammed Jawed ShriArvind Sawant Dr. Medha Vishram Kulkarni Shri Abhijit Gangopadhyay Shri Asaduddin Owaisi Shri Mohibbullah Shri A. Raja Shri Kalyan Banerjee			

Clause-12	Dr. Medha Vishram Kulkarni	16	10	Adopted
Clause-13	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Mohibbullah			8
	Shri A. Raja			
	ShriKalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	ShriArvind Sawant			
Clause-14	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	Shri Arvind Sawant			
Clause-15	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri Nadimul Haque			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	ShriArvind Sawant			
Clause-16	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee Dr. Syed Naseer Hussain			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	ShriArvind Sawant			
Clause-17	Shri Asaduddin Owaisi	10	16	Nanatina d
Clause-1/	Shri Mohibbullah	10	10	Negatived
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	Shri Arvind Sawant			
Clause-18	Shri Asaduddin Owaisi	10	16	Negatived
Claust-10	Shri Gaurav Gogoi	10	10	ricgativeu
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed NaseerHussain			
	Shri Nadimul Haque			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	ShriArvind Sawant			
Clause-18	Shri Dilip Saikia	16	10	Adopted
Cinust 10	Dr. Radha Mohan Das Agrawal	10	10	. raspicu
Clause-19	Shri Asaduddin Owaisi	10	16	Negatived
Cinuse 17		10	10	1105001100

	Shri Gaurav Gogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri Nadimul Haque			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	ShriArvind Sawant			
Clause-20	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	ShriArvind Sawant			
Clause-21	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			Ü
	Shri Mohibbullah			
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	Shri Arvind Sawant			
Clause-22	Dr. Syed NaseerHussain	10	16	Negatived
	Dr. Mohammed Jawed			reguerou
	ShriArvind Sawant			
Clause-23	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Mohibbullah		10	reguerou
	Shri A. Raja			
	Shri Kalyan Banerjee			
	Dr. Syed Naseer Hussain			
	Shri M. Mohamed Abdulla			
	Dr. Mohammed Jawed			
	Shri Arvind Sawant			
Clause-24	Shri Asaduddin Owaisi	10	16	Negatived
Clause-24	Shri Mohibbullah	10	10	riegativeu
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
CI 25	Shri Arvind Sawant	40	1.0	SAT AND ST
Clause-25	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Mohibbullah			
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-26	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			
	Shri Mohibbullah			

	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	ShriArvind Sawant			
CI 27		10	16	N (* 1
Clause-27	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Mohibbullah			
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	ShriArvind Sawant			
Clause-28	Dr. Syed Naseer Hussain	10	16	Negatived
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-29	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-30	Shri Mohibbullah	10	16	Negatived
	Dr. Syed Naseer Hussain			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-31	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Mohibbullah			
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-31	Smt. D. K. Aruna	16	10	Adopted
Clause-32	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Mohibbullah			
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-33	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	ShriArvind Sawant			
Clause-33	Shri Dilip Saikia	16	10	Adopted
	L SULL DIUD SAIKIA	1 10	1 10	- Adonted

	Shri Naresh Ganpat Mhaske			
Clause-34	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Mohibbullah			
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	ShriArvind Sawant			
Clause-35	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri Nadimul Haque			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-35	Shri Sanjay Jaiswal	16	10	Adopted
	Shri Gulam Ali			
Clause-36	Shri Mohibbullah	10	16	Negatived
	Dr. Syed Naseer Hussain			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-36	Shri Tejasvi Surya	16	10	Adopted
Clause-37	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Mohibbullah			3
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-37	Smt. D.K. Aruna	16	10	Adopted
Clause-38	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Mohibbullah			- 11 3
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-39	Shri Asaduddin Owaisi	10	16	Negatived
Ciaust-33	Shri Mohibbullah	10	10	Megativeu
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
Cl. 40	Shri Arvind Sawant	40	47	78.T /• ™
Clause-40	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee		1	

	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-41	Shri Asaduddin Owaisi	10	16	Negatived
	Shri GauravGogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri Nadimul Haque			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-41	Shri Nishikant Dubey	16	10	Adopted
Clause-42	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Mohibbullah			
	Shri A. Raja			
	Dr. Syed NaseerHussain			
	Shri Kalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-43	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Dr. Syed Naseer Hussain			
	Shri Kalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-44	Shri Asaduddin Owaisi	10	16	Negatived
	Shri Gaurav Gogoi			
	Shri Mohibbullah			
	Shri A. Raja			
	Dr. Syed NaseerHussain			
	ShriKalyan Banerjee			
	Shri M. Mohamed Abdulla			
	Dr Mohammad Jawed			
	Shri Arvind Sawant			
Clause-1				Adopted

MINUTES OF THE SITTINGS

Minutes of the 38th Sitting of the Joint Committee on the Waqf (Amendment) Bill, 2024.

The 38th sitting of the Joint Committee was held on Wednesday, the 29th January, 2025 from 1000 hrs to 1100 hrs. in the Main Committee Room, Parliament House Annexe, New Delhi.

PRESENT

Shri Jagdambika Pal - Chairperson

LOK SABHA

- 2. Dr. Nishikant Dubey
- 3. Shri Tejasvi Surya
- 4. Smt. Aparajita Sarangi
- 5. Dr. Sanjay Jaiswal
- 6. Shri Dilip Saikia
- 7. Shri Abhijit Gangopadhyay
- 8. Smt. D.K.Aruna
- 9. Shri Imran Masood
- 10. Dr. Mohammad Jawed
- 11. Shri Mohibbullah
- 12. Shri Kalyan Banerjee
- 13. Shri A.Raja
- 14. Shri Lavu Sri Krishna Devarayalu
- 15. Shri Arvind Sawant
- 16. Shri Naresh Ganpat Mhaske
- 17. Shri Arun Bharti
- 18. Shri Asaduddin Owaisi

RAJYA SABHA

- 19. Shri Brij Lal
- 20. Dr. Medha Vishram Kulkarni
- 21. Shri Gulam Ali
- 22. Dr. Syed Naseer Hussain
- 23. Shri Mohammed Nadimul Haque
- 24. Dr. Radha Mohan Das Agrawal
- 25. Shri M. Mohamed Abdulla
- 26. Shri Sanjay Singh

SECRETARIAT

1. Shri J. M. Baisakh - Joint Secretary

2. Shri Sanjay Sethi - Director

3. Ms Swati Parwal - Deputy Secretary

REPRESENTATIVES OF MINISTRY OF MINIORITY AFFAIRS

Dr. Chandra Sekhar Kumar - Secretary
 Shri Shersha C. Shaik Mohiddin - Joint Secretary

2. Shiri Sherisha C. Shark Womadhi Somi Seere

3. Shri S.P.Singh Teotia - Director

REPRESENTATIVES OF MINISTRY OF LAW & JUSTICE

(LEGISLATIVE DEPARTMENT AND DEPARTMENT OF LEGAL AFFAIRS)

1. Dr Rajiv Mani - Secretary

Shri Diwakar Singh
 Smt Sunita Anand
 Additional Secretary, Legislative Department
 Additional Secretary, Dept. of Legal Affairs

- 2. At the outset, the Chairperson welcomed the Members and the representatives of the Ministries to the sitting of the Committee, convened to consider and adopt the Amended Bill and the Draft Report on the Waqf (Amendment) Bill, 2024. The Chairperson appraised that the amendments accepted by the Committee at its Sitting held on 27th January 2025 have been incorporated in the Draft Report and in the revised Bill, as circulated to Members. The Chairperson further appraised the Committee that first the draft Report and then the amended Bill will be considered and adopted by the Committee.
- 3. The Committee took up the Draft Report along with the Amended bill for consideration. Therefore, the Committee adopted the Draft Report by majority of votes (15 in favor and 11 against).
- 4. The Committee then authorized the Chairperson to finalise the Report in light of the factual verifications made by the Ministries concerned.
- 5. Further, the Committee also authorized the Chairperson to present the Report to Hon'ble Speaker and thereafter present the same to both the Houses at the earliest opportunity during the upcoming Budget Session.

- 6. The Chairperson informed that the Members desirous of submitting dissent note might do so by 1600 hrs on 29 January, 2025 so that the Report could be finalized and presented to the Hon'ble Speaker by 30 January, 2025. The Chairperson also invited attention of the Members to Direction 87 which stipulates as under:
 - "A Member who has been absent from the sitting or sittings of the Committee at which draft Report of the Committee was considered and adopted with or without amendments, as the case may be, may give a minute of dissent if that member certifies in writing of having read the Report."
- 7. The Chairman took the opportunity to render his sincere thanks all his colleagues for their cooperation and active participation in the deliberations of the Committee and finalization of the Report. Further, the Chairman also thanked the officials of the Ministry of Minority Affairs and the Ministry of Law and Justice for appearing before the Committee and extending all assistance during the course of examination of the Bill. The Chairman also extended his gratitude to the various State Governments who deposed before the Committee and also various Associations/ Organisations/ Experts/ Individuals/ Stakeholders who submitted their Memoranda and appeared before the Committee in Delhi and during the Study Visits.
- 8. At the end, the Chairman placed on record the Committee's appreciation for the Officers and Staff of the Lok Sabha Secretariat who provided timely and able assistance to the Committee in the examination of the Bill and drafting of the Report thereon.

The Committee then adjourned.

A copy of verbatim record of the proceedings is placed on record.

MEMBER OF PARLIAMENT (LOK SABHA)

31 - Mumbai South Constituency

MEMBER

- Parliamentary Business Advisory Committee
- Parliamentary Committee on Estimates
- Standing Committee on External Affairs
- · Consultative Committee on Ministry of Petroleum

LEADER: Shivsena Uddhav Balasaheb Thackeray



3/87, Mithibai Building, Acharya Donde Marg,

Shivadi, Mumbai - 400 015

Tel.: 022-25704488, 022-24163600

Fax: 022-24166000

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Appendix-V

Date: 29-01-2025

Shri Jagadambika Pal, Hon'ble Chairman, Joint Parliamentary Committee on Waqf Amendment Bill, 2024.

Subject: Submission to the Joint Parliamentary Committee

on WAQF Amendment Bill, 2024 - Dissent Notes with suggestions.

Dear Chairman,

At the first instance I have a strong objection to change the name of this Bill as it not only applies to a community for religious and Pious functions but is vogue for more than 100 years. In fact, no such bill pertaining to any religion or community should be renamed. If the Government wants to change the components of any such Bill it can be done with due deliberations but the original name should be kept as it is.

The ruling party of the State Government of Maharashtra, in its manifesto, has declared that "Action will be taken against those encroaching on Waqf Board lands and these lands will be returned in the cases where the court has given decisions in favor of the Board, it will strictly implement them". If this is so, the question arises as to whether this principle will be made applicable in the entire country or not. If yes! Why this Bill?

Secondly, in the entire JPC I have seen some of the witnesses, who were not at all related to or not concerned with the WAQF Board and have no stake in its functioning, were invited, who without understanding the subject supported the Bill. It was only politically motivated action by the ruling party. Hence, being a member of Shivsena (Uddhav Balasaheb Thackarey) Party, I strongly object to considering their amendments.

I further could not understand as to why Govt wants Non-Muslim members on Waqf Board. Nomination of such non-related

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MEMBER OF PARLIAMENT (LOK SABHA)

31 - Mumbai South Constituency

- Parliamentary Business Advisory Committee
- · Parliamentary Committee on Estimates
- Standing Committee on External Affairs
- Consultative Committee on Ministry of Petroleum

LEADER : Shivsena Uddhav Balasaheb Thackeray



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members will create chaos as tomorrow the other communities may demand parity in all Endowments.

The proposed overtake of the Waqf by the Government through the authority of the Collector is illogical. Wherever the dispute arises regarding land and Government wants the land to be acquired back, in that case the Government is the complainant and on behalf of the Government, the Collector being the Head of the revenue at district level will file a complaint. Now to decide about this in The Waqf Act, 1995 the Survey Commissioner and Tribunal use to deliver the justice as Order. In this case the complainant is Collector and Justice is also Collector. I feel this provision is incorporated with malafide intention and hence should be deleted.

Also this action seeks to undermine the very purpose of the Waqf Act, which is to protect and preserve the properties which are personal properties dedicated by various Rulers, Nawabs, Zamindars etc. for the good and benefit of Muslim Community and further to help the underprivileged. These properties exist since centuries and decades and most of these properties are predates the independence of our country. Hence, for genuineness and authentication of such properties, very old documents i.e. 100-150 years prior to the independence should not demanded but there should be a cut-off date for the documents called for this reason. This may happen with Hindu Temples and shrines also where to prove the genuineness and the authentication of the properties of Hindu Temples will become difficult. However, henceforth if any Muslim desires to dedicate his property it should not be given orally but it should be given in writing. There should be an Affidavit executed by such person. Everything should be in writing. So that no dispute should arise in future in this regard.

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In fact, the proposed amendments in Waqf Act are completely against the interests of the Muslim community and also violate the universally accepted fundamental rights of the communities. Hence I recommend as to no such provision should me made neither in this Bill nor any other Bill pertaining to the Religious Endowment.

Also, no study is conducted and no data has been produced to justify the proposed amendment in the Waqf Act 1995. contrary study and data are available to make the Waqf Act, 1995 more stronger and powerful to get the properties released from encroachers who have encroached the Waqf properties in various ways. The said encroachment is by individuals, organizations and various other authorities.

The Waqf Act was made to save and safeguard the Waqf properties. However, the proposed amendments to Waqf Act is going to do exactly the opposite and instead of saving the Waqf properties it will open the news ways and avenues to further encroach upon and usurp the Waqf properties. It is on record which proves that thousands of Waqf properties are usurped, illegally encroached upon and are in possession of illegal encroachers thereby denying the use and benefit of the same for which these properties were created and donated i.e. the benefit of Muslim Community primarily and society at

It is totally unconstitutional. Article 25 (1) of the Constitution grants the freedom of religion and 25 (2) speaks about areas where the State may intervene and make laws or regulate religious institutions. Also article 26 of the constitution provides for the freedom to manage the religious affairs of the citizens and is subject to public order, morality and health. Further, in future the interests of Hindu Community will also be endangered if the amendments are proposed by such committees. The Laws enacted by various states in the country in this regard like The Hindu Religious Institutions and Charitable Endowments Act, 1997 enacted by Karnataka State will be strongly affected by such amendments in the Acts meant for the community related properties spread all over the country.

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With Regards !



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The Article 36 of the Constitution belongs to Directive Principles of State Policy. The peculiarity of this part of the Constitution is that these Principles are not enforceable in any Court of Law. These are the Principles and values of our democracy for the overall development of the nation, and thus, the citizens are expected to abide by them. Hence, Provision 36 of the constitution should be honoured by

I, therefore, request that taking into consideration these important facts my suggestions should be reflected in the observations and report of the Committee to be placed in the Parliament.

Yours sincerely,

Arvind Sawant

Member of Parliament

Member, Joint Parliamentary Committee on Waqf Amendment Bill, 2024

SUGGESTION-OBJECTION REGARDING PROPOSED AMENDMENT, 2024.

- 1. Sr. No. 1- Section 1 of Principal Act of 1995: As stated above, no study is conducted and no data has been produced to justify the proposed amendment in the Waqf Act 1995, therefore there is no need to further amend the Waqf Act, 1995.
- 2. Sr. No. 2 Section 1 of Principal Act of 1995: Changing the name of Act would not empower it or make it efficient but unnecessarily lengthen the name, it would be proper if the original title as "Waqf Act, 1995" is maintained. There is no need to change the name of the Act.

The preamble of the Waqf Act 1995 has covered the aims and object of the act which as follow: -

"An Act to provide for the better administration of 1[Auqaf] and for matters connected therewith or incidental thereto." The substituted name "Unified Waqf Management, Empowerment, Efficiency and Development" is inadequate and does not go with preamble of the Act. The said substitution failed to cover the term "Auqaf" which is the base and reason for the enforcement of the act. The waqf act was enacted with the intention to protect the interest of the properties given as charity or religious purpose to the Muslim community governed and protected by Article 26 of Constitution of India. The substation words "Unified Waqf Management, Empowerment, Efficiency and Development" provide the general sense to the Act which is contrary to aims and object of the Act.

3. Sr. No. 3 – Section 3(i) and 3(ii) of Principal Act of 1995: The proposed clause (aa) and (ca) is not at all required as the Waqf and Waqf Properties are managed as per the intention and direction of the Waqif. There is absolutely no need to insert the proposed clause in the Waqf Act for identifying the waqf made and dedicated by an "Aghakhani" and "Bohra" Waqif respectively, as stated above, the Waqf Properties are managed as per the intention and direction of the Waqif and as per the intention, direction and requirement as mentioned in the Waqf Deed. In other words, if the Waqf and/or Properties belongs to Aghakhani or Bohra person then the same is always managed as per their belief and requirement.

Sr. No. 3 – Section 3(iii)(da) of Principal Act of 1995:In view of the role of the Collector introduced in the proposed Amendment Act more particularly under section 5 (Section 4 of 1995 Act), 7(Section 6 of 1995 Act), 18 (Section 36 of 1995 Act), 28 (Section 61 of 1995 Act), 38 (Section 100 of 1995 Act) and 39 (Section 101 of 1995 Act), the insertion of this section will take away most of the powers of Waqf Board and due to the omission of Section 3(p) from the 1995 Act which deals with the definition of "Survey Commissioner" and substituting it with the Collector will have a drastic effect on the working of Waqf Board. Because of the amendments to other sections more particularly section 4 of the 1995 Act, which deals with "Preliminary survey of [auqaf]", effectively all the powers are vested in Collector which is neither desirable nor required.

There is going to be a great deal of "Conflict of Interest" if Collector is also empowered with the power presently vested in "Survey Commissioner" to survey the Auqaf in the State. The duty of the Collector to protect the interest of the State with the additional duty to safeguard the interest of the Waqf Properties are going to certainly create a inclusion and drastic power However, in proposed sub-section (da) in Section 3 Deputy Commissioner and officer not below the rank of Deputy Collector are included in the definition of Collector, considering the proposed role and power given to Collector, permitting an Officer of such a low Rank would be detrimental in future to the Waqf Properties.

In addition to above, one fails to understand that the logic behind the proposed empowering the Collector with the powers presently vested in Survey Commissioner under section 4 of Waqf Act 1995 for reasons the Survey Commissioner is also appointed by the State Government for the purpose of survey of auquaf in the State. Both the authorities i.e. the Collector as well as Survey Commissioner are appointed by the State Government hence there is no need to empower the Collector with the powers presently vested in Survey Commissioner.

Sr. No. 3 – Section 3(iv)(fa) & (fb) of Principal Act of 1995: Meaning and definition of Government Organization and Government Property is well known to all hence no need to be inserted in the Waqf Act of 1995. Further, it appears that by introducing this definition, the intention is clear to target the Waqf Properties presently that are held by and are in control of the Government Organizations.

Sr. No. 3 – Section 3(v) of Principal Act of 1995: The omission of word "either verbally or" will create great confusion and problems in managing the Waqf and its Properties which are managed by Mutawallis since decades by the way of verbal appointment. It will create a havoc in further administration of Waqf and its Properties, as the amendment by way of omission of verbal appointment will open flood gates of challenges to the said oral appointments of Mutawallis by unscrupulous persons and other antisocial elements.

Sr. No. 3 – Section 3(vi) of Principal Act of 1995: A portal and database are already in place namely WAMSI (Waqf Assets Management System of India) where details of properties are uploaded. The Home Page of the said Website reads "WAQF ASSETS MANAGEMENT SYSTEM OF INDIA, An On-line System for Searching Waqf Properties in your area & their Status, An e-Governance Initiative under the aegis of Ministry of Minority Affairs, Government of India. Therefore, there is no need to introduce this amendment.

Sr. No. 3 – Section 3(vii) of Principal Act of 1995: Under this amendment, the definition/meaning of "prescribed" assigned in section 3(I) of the Waqf Act, 1995, is changed from "rules made by the State Government" to the "rules made under this Act." Thus, the proposed amendment takes away the power of State Government to make rules and gives the same to Central Government. This is nothing but snatching away the authority of State Government who are more aware of the local and ground situation where the Waqf and Waqf Properties are situated and are in much better position to prescribe rules for better implementing of the intention and provisions of the Waqf Act. The Central Government wants to be the sole authority to make rules under the Act, so that the Central government will have the total control over the waqf properties, which in this federal system of governance is neither desirable nor required. Hence, no amendment is required to in this section of Waqf Act 1995.

Sr. No. 1 – Section 3 (viii) of Principal Act of 1995: The definition of "Survey Commissioner" is omitted in view of the powers given to the "Collector". The objections and reasons recorded in the foregoing para regarding proposed section 3(iii)(da) is applicable to this proposed amendment. Hence the same is no repeated here.

Sr. No. 3 – Section 3(ix)(a) of Principal Act of 1995: The Amendment to clause (r) in Section 3 by replacing the word "any person" with "person practicing Islam for at least 5 years" defeats the very purpose and intention of not only of the waqf but also the rights and choice on an individual/institution/corporation etc. who want to create a Waqf and dedicate property. It is also against the interest of Waqf and the person who wants to make a Waqf and/or donate any movable and/or immovable property. No restrictions can be imposed on any person whether Muslim or having any other faith to create a Waqf and/or donate any property to the Waqf as this will against the basic spirit of the Constitution of India. No law can put restrictions on the freedom of choice and expression which one is entitled to under the Constitution of India. Hence, no condition can be put on permanent dedication of any movable or immovable property by any person for Waqf. It amounts to taking away the person's right to deal with his property. The proposed amendment is ultra-vires to the Constitution of India.

It is also against the secular nature of our Country. On 15th August, 2024, Hon'ble Prime Minister expressed need of Secular Law. By replacing the word "any person" by "person practicing Islam for at least 5 years" defeats the very intention of Hon'ble Prime Minister. In India we do not have any Authority that certifies whether a person belongs to a particular religion or is practicing for a certain period, therefore, making such Amendment would give rise to multiple litigations and create an embargo on the person who want to donate his property for the pious, religious or charitable purposes recognized by Muslim Law.

Sr. No. 3 – Section 3(ix)(b) of Principal Act of 1995:This provision goes against the freedom of conscience and free profession, practice and propagation of religion as guaranteed under Article 25 of the Constitution of India.

The deletion of sub-clause (i) from section 3(r) of Waqf Act 1995 which deals with "Waqf by User" and saves the property even in case when the user having ceased irrespective of the period of such cesser would cause great prejudice, loss, irreparable harm and damages not only to the existing waqf properties but also to the properties where the use/user of the same have changed due to encroachment, illegal possession, pendency of cases, lapse of long period of time etc. This will strike at the very object, purpose and intention for which the Waqf Act was made.

Sr. No. 3 – Section 3(ix)(c) of Principal Act of 1995: The there is no need to insert the words "maintenance of widow, divorced woman and orphan in such manner as may be prescribed by the Central Government". Firstly, the cause mentioned in the said amendment is already covered under the purposes recognized by the Muslim law. Secondly, the same amounts to interference in the administration, management and affairs of the Waqf by the Central Government, since the Central Government may prescribe anything which may not be compatible with the aims and object of the Waqf.

Sr. No. 3 – Section 3(ix)(d) of Principal Act of 1995: The substitution of words "any person" with the words "any such person" will restrict the scope and meaning of words "any person" which is unnecessary and not at all required.

4. Sr. No. 4 – Section 3A to 3C of Principal Act of 1995: The proposed insertion of new sections from 3A to 3C is in clear violation of the purpose and object of the Waqf Act. It Cleary takes away very essence of the Waqf Act by endangering the properties of the Waqf by putting at the risk of getting it deleted from the record/list of Waqf Property specially section 3(C) of the proposed amendment which deals with the alleged Government Property irrespective of the period for which the property is held as Waqf Property since it gives retrospective effect to the proposed amendment. Hence, is again ultra vires to the Constitution of India.

Sr. No. 4 – Section 3A(1) of Principal Act of 1995: The proposed amendment by way of insertion of this section would wreak havoc for the Waqf and Waqif as the condition that to create a waqf the person has to be the lawful owner of the property will take away the rights of the person to make a Waqf and/or transfer or dedicate property who is otherwise entitled to the property by way of user/possessor/occupier of the property for a very long period of time. For example, a person may be lawfully entitled to a property by way of adverse possession i.e. being in use/occupation/possession of such property for a continues period of 12 years or more etc.

Sr. No. 4 – Section 3A(2) of Principal Act of 1995: Addition of sub-clause (2) in Section 3A will amount to interference with the religious affairs and Personal Law of Muslims. It amounts to taking away the person's right to deal with his property. In

Islamic Law of Inheritance, the right to inherit property would arise on the day of death of the owner and the existence of the survivor and not by the birth of the heir.

This provision violates the right of freedom to manage religious affairs that includes to own and administer property in accordance with religious practices and law and guaranteed under Article 26 of the Constitution of India.

Sr. No. 4 – Section 3B(2) of Principal Act of 1995: In proposed Section 3B (2) it is mandatory for every Waqf registered prior to coming into force of the proposed Amendment to file details on Portal and Database about the name and address of the creator of the Waqf, mode and date of such creation. Most of the Waqfs are in existence since centuries and are in use. The history and name of the creator of such Waqfs are not available due to the passage of time. For the existing Waqfs making of such mandatory provision would amount to defeating the purpose of enactment of Waqf Act and creation of further complications in smooth administration, it may have effect of deregistration and loss of the Waqf Properties.

By doing this the Amendment Bill place the Waqf Properties in the danger of being usurp by non-beneficiaries or bring in controversies.

Further as stated in the foregoing para there already exist a portal and database is already in place namely WAMSI (Waqf Assets Management System of India) where details of properties are uploaded. The Home Page of the said Website reads "WAQF ASSETS MANAGEMENT SYSTEM OF INDIA, An On-line System for Searching Waqf Properties in your area & their Status, An e-Governance Initiative under the aegis of Ministry of Minority Affairs, Government of India. Therefore, there is absolutely no need to introduce this amendment.

Sr. No. 4 – Section 3C of Principal Act of 1995: Introduction of Section 3C(1) is most unconstitutional provision as it gives retrospectivity to the provisions of Amendment and declares the Waqf Properties that were identified, declared and settled through the judgments of the Waqf Tribunal, High Court and even Supreme Court not to be the Waqf Properties. The proposed amendment is intended to be given retrospective which will jeopardize most of the waqf properties.

Newly proposed definition of Government Property the provision of Section 3C will create multi-litigation considering the fact that at most places in India the Graveyards (Qabrastans) are on the lands which will now come under the proposed definition of "Government Property" but are registered with the appropriate Waqf Boards as Waqf Properties. If, Section 3C is added then all Qabrastans may be declared to be not a Waqf Property thereby creating a very typical situation. This is just an illustration; many such issues will arise without there being any benefit to the Waqf.

Further, giving Jurisdiction and power in the hands of Collector to determine the nature of property of belonging to Waqf or Government would certainly prejudice the case of the Waqf. Further it is well known that a person cannot judge his own case, empowering the Collector to determine whether a particular property is a Government property or not is like the same as the Government judging its own case.

The Collector cannot be considered to be an independent adjudicator when it comes to the dispute between a Waqf and Government property. There is always going to be conflict of interest in safeguarding the interest of Government on one hand and the Waqf on the other hand.

Sr. No. 5 – Section 4(a), (b), (c) and (d) of Principal Act of 1995: The submission regarding the introduction of Collector is already made above while dealing with the proposed amendment by way of introducing 3(da) to the 1995 Act. As stated in the foregoing submissions in view of the role of the Collector introduced in the proposed Amendment Act more particularly under section 5 (Section 4 of 1995 Act), 7(Section 6 of 1995 Act), 18 (Section 36 of 1995 Act), 28 (Section 61 of 1995 Act), 38 (Section 100 of 1995 Act) and 39 (Section 101 of 1995 Act), the insertion of this section will take away most of the powers of Waqf Board and due to the omission of Section 3(p) from the 1995 Act which deals with the definition of "Survey Commissioner" and substituting it with the Collector will have a drastic effect on the working of Waqf Board. Because of the amendments to other sections more particularly section 4 of the 1995 Act, which deals with "Preliminary survey of [auqaf]", effectively all the powers are vested in Collector which is neither desirable nor required.

There is going to be a great deal of "Conflict of Interest" if Collector is also empowered with the power presently vested in "Survey Commissioner" to survey the Auqaf in the State. The duty of the Collector to protect the interest of the State with the additional duty to safeguard the interest of the Waqf Properties are going to certainly create a confusion and chaos. However, in proposed sub-section (da) in Section 3 Deputy Commissioner and officer not below the rank of Deputy Collector are included in the definition of Collector, considering the proposed role and power given to Collector, permitting an Officer of such a low Rank would be detrimental in future to the Waqf Properties.

Further, one fails to understand that the logic behind the proposed empowerment of the Collector with the powers presently vested in Survey Commissioner under section 4 of Waqf Act 1995 for reasons the Survey Commissioner is also appointed by the State Government for the purpose of survey of augaf in the State. Both the authorities i.e. the Collector as well as Survey Commissioner are appointed by the State Government hence there is no need to empower the Collector with the powers presently vested in Survey Commissioner.

Further, the introduction of "making survey in accordance with the procedure in the revenue laws of the State from the stage such survey is transferred to the Collector" by deleting sub-section 2 and 3 of the 1995 Act will cause prejudice to the Waqf Properties. By deleting sub-sections 2 and 3 and introducing procedure of revenue laws will create unnecessary confusion in conducting the survey which is already partly completed or are on the verge of completion. The proposed amendment is highly prejudicial to the Waqf Properties.

Sr. No. 5 – Section 4(e) of Principal Act of 1995: As submitted above with regard to proposed amendment to Section 3 of 1995 Act for inserting "Aghakhani Waqf" and "Bohra Waqf". In view of the said submissions the proposed amendment is no at all required.

Sr. No. 5 – Section 4(f) of Principal Act of 1995: This proposed amendment takes away the power of State Government to direct the Survey Commissioner to make a second or subsequent survey of Waqf properties in the State. The taking away of the power of State Government to order a second or subsequent survey would jeopardize the fate of Waqf Properties left to be included in the first survey causing

the Waqf irreparable harm, loss and damage, hence the same is contrary to the aims and objectives of the Waqf Act.

- 6. Sr. No. 6 Section 5(a) of Principal Act of 1995: This proposed amendment is linked with the above amendment in Section 4 of the 1995 Act for which submissions have been made in the above para, hence the same is not repeated here.
- Sr. No. 6 Section 5(b) of Principal Act of 1995: As already stated above no need to introduce the amendment to add Aghakhani Waqf and Bohra Waqf.
- Sr. No. 6 Section 5(c)(2A), (2B) & (e) of Principal Act of 1995: As stated in the foregoing paras a portal and database are already in place, WAMSI (Waqf Assets Management System of India) where details of properties are uploaded. The Home Page of the said Website reads "WAQF ASSETS MANAGEMENT SYSTEM OF INDIA, An On-line System for Searching Waqf Properties in your area & their Status, An eGovernance Initiative under the aegis of Ministry of Minority Affairs, Government of India. Therefore, there is absolutely no need to introduce this amendment.
- Sr. No. 6 Section 5(3) of Principal Act of 1995: The existing Section 5 subsection (3) is proposed to be substituted giving authority to Revenue Authorities to decide whether to mutate the land record in the name of Waqf or not instead as against the present mandate in Section 5(3)(i)(ii) of the 1995 Act to include the list of auqaf referred to in sub-section (2), while updating the land records; and take into consideration the list of auqaf referred to in subsection (2), while deciding mutation in the land records.

This is one more attempt to curtail the power of the Waqf Board and assign the same to Revenue Authorities with introduction of additional procedure to further prejudice the interest of the Waqf Properties. Further, this will also create one more opportunity of litigation. This will completely destroy the purpose for which Waqf Board is created and will take away an important function assigned to it. This also goes contrary to very purpose of bringing the present Bill and replacing the Survey Commissioner by Collector. Once, Collector conducts a Survey how his subordinate Revenue Officer can be given such authority.

7. Sr. No. 7 – Section 6(a)(i) of Principal Act of 1995: Same arguments as stated in the foregoing submissions regarding Aghakhani Waqf and Bohra Waqf, hence not repeated.

Sr. No. 7 – Section 6(a)(ii) of Principal Act of 1995: The omission of words "and the decision of the Tribunal in respect of such matter shall be final" will render the Tribunal as a toothless tiger having no finality in deciding dispute regarding Auqaf. This goes completely against the object, purpose and intention for which the Waqf Act was enacted. The Tribunal is the forum provided for decision on disputes regarding Auqaf. Any attempt to take away and curtail the powers of Tribunal would render the objects and purpose of Waqf Act as nugatory, causing irreparable harm and damage to the Waqf Institutions and Waqf Properties and hence the same should not be allowed. It is never the case that the Waqf Tribunal are the final authorities, the gates of revision, appeal to the High Courts and further to the Supreme Court, is always open for the parties aggrieved by the order of the Tribunal. The proposed amendment is liable to be rejected.

Sr. No. 7 – Section 6(a)(iii) and (iv) of Principal Act of 1995: Here again, the increasing the period of filing suit from one year to two years will prejudice to the Waqf and its Properties, giving opportunity to the miscreants to enter into the whirlpool of litigation rendering the genuine persons hopeless.

Further, the deletion of second proviso to section 6 "Notwithstanding anything contained in sub-section (1), no proceeding under this Act in respect of any waqf shall be stayed by reason only of the pendency of any such suit or of any appeal or other proceeding arising out of such suit." Will further cement the chaotic and slow pace of the litigations. Omission of this proviso will open floodgates of staying of the important proceedings even for the purpose of trivial matters.

8. Sr. No. 8 – Section 7(1) of Principal Act of 1995: Same arguments as stated in the foregoing submissions regarding Aghakhani Waqf and Bohra Waqf, hence not repeated.

Same arguments as stated in the foregoing submissions regarding the omission of the decision of the Tribunal thereon shall be final, hence not repeated.

Same arguments as stated in the foregoing submissions regarding the extension of time period from one year to two years, hence not repeated.

9. Sr. No. 9 – Section 9(2) of Principal Act of 1995: By the proposed Amendment to Section 9(2) the composition of Central Waqf Council is sought to be altered by removing the mandate for the members to be amongst Muslims only. Now, 3 members of Parliament, 2 Judges, 1 Advocate, 4 persons of National eminence need

Secretary or Joint Secretary to the Government of India dealing with waqf matters in the Union Ministry or department. This Amendment would make Muslims a minority in the Council resulting into the non-Muslims dictating their terms without knowing the principles governing Waqf and the Islamic Law. This amendment will not only damage the prospect of the Act, but will make the very purpose of Waqf redundant. This amendment (proposed) is in contravention with the Fundamental Rights of the Muslims to manage their religious affairs enshrined under article 26 of the Constitution of India.

Already, proviso to sub-section (2) of Section 9 in existing law mandates to have at least 2 women members, by the Amendment the pool from which the women can be taken is shrunken as now the women would be only from clause C, at present they are from all categories.

- 10. Sr. No. 10 Section 13 of Principal Act of 1995: For the purpose of Section 13(2)(A) of the Act, Same arguments as stated in the foregoing submissions regarding Aghakhani Waqf and Bohra Waqf, hence not repeated.
- 11. Sr. No. 11 Section 14 of Principal Act of 1995: Same is the position with the proposed Amendment to Section 14. The proposed Amendment in fact converts the elected nature of the Board to Government controlled, monitored and nominated Board. If this Bill is passed, it will unfortunately be the beginning of the end of the Waqf Boards, as the Government will nominate its agents and control the Waqf Board as per its whims and not as per the constitutional mandate of secularism and the right of Minority Muslim community to manage its properties as per its Personal Law. Inclusion of non-Muslim members mandatorily is further contrary to Article 26 of the Constitution of India. Further, omitting the word Muslim in section 14 sub sections 1 (a) (b) (i), (ii) is a calculated attempt to subterfuge and destroy the purpose of article 25 of the Constitution of India.

and an attempt to damage and dilute the biggest charitable institution. This amendment is a direct attempt to interfere in the Muslim Personal laws.

Further, in India there are various laws made for the governance of Hindu Religious endowments and prescribed mandatorily the Officers and Members to be appointed who professes Hindu religion only. By making a provision to have nonMuslim members in Board, Article 14 of the Constitution of India is being violated in addition to Article 25 and 26. This seems to be an attempt of taking over the Waqf Properties by non-Muslims through this proposed Amendments.

Categorization of Muslims into other backward classes, Bohra, Aghakhani is not needed. Further, such categorization would lead into more confusion and chaos rather than doing any good to the purpose of the Waqf Act.

- 12. Sr. No. 12 Section 16 of Principal Act of 1995: The proposed Amendment will grant leverage to the Chairperson and a kind of immunity as it removes the provision wher the Chairperson can also be disqualified on conviction of offence involving moral turpitude which have less than 2 years of punishment.
- 13. Sr. No. 13 Section 17 of Principal Act of 1995: No comments

14 Sr No 14 C	
the Chairperson immune from remove	ipal Act of 1995: Removal of Section 20A makes
the	val by vote of no confidence by the members of
interest of the Waqf.	Such action would be contrary to the

- 15. Sr. No. 15 Section 23 of Principal Act of 1995: By substituting sub-section (1) of Section 23 the Bill further attempts to remove Muslim from, "There shall be a fulltime Chief Executive Officer of the Board which shall be a Muslim". This issue is already discussed in the forgoing paragraphs as to how this destroys the purpose of Muslim institution of Waqf.
- 16. Sr. No. 16 Section 32 of Principal Act of 1995: By removing explanation and the proviso in (e) in sub-section (2) of Section 32, the bill wrongfully aims to handicap the waqf properties, and keep the issue of the usage of surplus income levitating at the whims of the any random member who is not concerned with the said purpose or the concerned authorities instead of channelizing its usage for the religious

purpose, in case of Sunni waqf, by the Sunni members of the Board and in case of Shia Waqf, shia members of the Board.

- Sr. No. 16 Section 32(3) of Principal Act of 1995: Same arguments as stated in the foregoing submissions regarding the omission of the decision of the Tribunal thereon shall be final, hence not repeated.
- 17. Sr. No. 17 Section 33 of Principal Act of 1995: By removing proviso to subsection (4) of Section 33 the principles of natural justice are being violated as the opportunity of hearing to the affected parties is taken away.
- 33(6) Of the Act: Same arguments as stated in the foregoing submissions regarding the omission of the decision of the Tribunal thereon shall be final, hence not repeated.
- 18. Sr. No. 18 Section 36 of Principal Act of 1995: The proposed omission in clause (c) in sub-section (4) of Section 36 of the Act, would result into restriction on registration of Waqf in existence and having old property in use as Waqf without knowing the origin, nature and objects. This goes contrary to the very purpose of the framing the Waqf Act. It is germane to note that there are properties under the waqf which are centuries old and shall remain waqf till the end of times, they can be designated as waqf only through a detailed particular, as far as they are known to the applicant, of the origin, nature and object of the waqf.

Further the substitution of sub-section (7) in Section 36 would amount in creating one more Authority i.e. Collector being a Higher Authority than the Waqf Board. Also, the Collector being the government servant having purpose and duty to safe guard government properties, if bestowed the power to safe guard the properties of Waqf, will further lead to conflict of interest and ambiguity. As it is quite certain that the Collector will be duty bound to protect the government lands, thus the land or property in dispute between the government and the waqf will put the position of the Collector in fix.

The proposed Amendment Bill seeks the CEO to be an Officer of Joint Secretary Rank i.e. much higher to the Rank of the Collector, therefore, this provision creates an ambiguity.

Sr. No. 19 – Section 37 of Principal Act of 1995: Addition made to sub section
 of section 37 and additions made in clause (f) of sub section (1) of section 37,

gives powers and opens gates for the Central Government to interfere in the functioning of the waqf, which is again in contravention to the mandates of the constitution.

Additions made in sub-section (3) of Section 37 of publication of notice of ninety days, in 2 daily newspapers before mutation would burden the Waqfs with additional expenses and delay in entries in the land record office, without there being procedure of law and natural principles. Further due consideration and scrutiny is made to identify and notify the properties as that of waqf.

- Sr. No. 20 Section 40 of Principal Act of 1995:The proposed omission of Section 40 would amount to worst approach against the Waqf Act, it will further reveal the intention of the legislature of doing away with the waqf and its properties, rendering the minorities sans the rights given to them by the constitution. The said proposed amendment (omission) will give leverage to the wrong doers and the person who have suppressed existence of Waqf Property. The very purpose of enactment of Waqf Act was to identify and safeguard the Waqf Property. And the said very purpose will be diluted. Removal of Section 40 would take away power of the Board to collect information and conduct inquiry into the question whether the property is Waqf Property or not. This will make Waqf Board a toothless liger and an institution good for nothing. This being most important provision must be retained. It is pertinent to note that retaining the said Section 40 won't affect adversely to the parties to the dispute as the Section 40 does not give absolute power to the Board but is subject to appeal before the Waqf Tribunal and revisable before the High Court. 21.
- 21. Sr. No. 21 Section 46 of Principal Act of 1995: Substituting Clause (b) of sub section (2) of Section 46, as mentioned in the forgoing paragraphs, will make the interference of the Central Government in the Islamic organization inevitable, which goes against the principles of the Constitution.
- 22. Sr. No. 22 Section 47 of Principal Act of 1995: By substituting and inserting various clauses the independence of Waqf Board is taken away and the interference of the Government is introduced in the financial matters and appointment of auditors by the Government instead of the Waqf Board. This will create a sense of fear and affect the independent working of the Board and increase the control of Central as well as State Governments on the Waqf Boards.

23. Sr. No. 23 – Section 48 of Principal Act of 1995: The insertion of section 2(A) will further increase the interference of Central Government. Further, there is no need to insert this section as WAMSI website is already there giving required information. Further any person can obtain desired information under RTI.

Further, omission of words from seb-section 3 would take away the vital powers of the Waqf Board as the orders of it can be stayed by the Tribunal giving benefit and further time to the encroachers and illegal user/occupant/possessor of Waqf Properties to continue the enjoyment of Waqf Properties by obtaining stay from the Waqf Tribunal.

- 24. Sr. No. 24 Section 50 of Principal Act of 1995: If, Section 50A is to be introduced prescribing disqualifications for Mutawalli then one more disqualification needs to be added as a person shall not be qualified for being appointed, or for continuing as, a mutawalli, if he "is not a Muslim".
- 25. Sr. No. 25 Section 52 of Principal Act of 1995: Same arguments as stated in the foregoing submissions regarding the omission of the decision of the Tribunal thereon shall be final, hence not repeated.
- 26. Sr. No. 26 Section 52A of Principal Act of 1995: The proposed Amendment to Section 52A in sub-section (a)(i) dilutes the stringent punishment by "rigorous imprisonment" with "imprisonment" and is against the interest of Waqf and fails to deter the offender.

Deletion of sub-section (2) and (4) is unnecessary and protects the wrong doers, further casts the doubts on the intent of the legislature.

- 27. Sr. No. 27 Section 55A of Principal Act of 1995: Again the finality of the decision of Waqf Tribubal is taken away which is not in the interest of Waqf. The arguments regarding the same is already stated above, hence not repeated.
- 28. Sr. No. 28 Section 61 of Principal Act of 1995: Here again the Waqf has been put to jeopardy by removing the provision of imprisonment for failing to obey the order of Board or Tribunal and further the role of Collector has been introduced which clearly amounts to interference in the matters of Waqf by the Government.
- 29. Sr. No. 29 Section 64 (4) of Principal Act of 1995: Once again the finality of the decision of Waqf Tribunal has been omitted. Same arguments as stated in the

foregoing submissions regarding the omission of the decision of the Tribunal thereon shall be final, hence not repeated.

- 30. Sr. No. 30 Section 65 of Principal Act of 1995: The substitution of words "as soon as possible" with "within six months" will encourage the Waqf Board to take advantage of the same and instead of sending the report as soon as possible will wait till six months are nearing. This will delay the relevant proceedings in the Board.
- 31. Sr. No. 31 Section 67 of Principal Act of 1995: In sub section (6) of Section 67 of the Act: Same arguments as stated in the foregoing submissions regarding the omission of the decision of the Tribunal thereon shall be final, hence not repeated.
- 32. Sr. No. 32 Section 69 of Principal Act of 1995: The finality of the order of Waqf Tribunal has been omitted and interference of State Government has been introduced. Both points have been covered in the foregoing paras, hence not repeated.
- 33. Sr. No. 33 Section 72 of Principal Act of 1995: The income of Board has been reduced from seven percent to five percent and further the finality of the decision of the Board has been omitted thereby further reducing the power of Waqf Board. Hence prejudicial to the interest of the Waqf.
- 34. Sr. No. 34 Section 73 of Principal Act of 1995: Once again the finality of the decision of Waqf Tribunal has been omitted. The same is covered in the foregoing paras, hence not repeated.
- 35. Sr. No. 35 Section 83 of Principal Act of 1995: The insertion of proviso to subsection 1 of Section 83 will take away the importance of Waqf Tribunal as provision is made to declare any other Tribunal as Waqf Tribunal. Further, provision is also inserted for appeal to the High Court if there is no Tribunal or Tribunal is not working. If the Government are not interested in forming as Exclusive Waqf Tribunal then in that case, other Tribunals will be notified for the is purpose which will create problems for waqf matters as the other Tribunals will also be dealing with the other matters. Further, making a provision to directly file appeal in the High Court will render the provision of Waqf Tribunal as redundant.

Further, other provisions regarding composition of Waqf Tribunal, appointment of members and other provisions are contrary to the interest of the Waqf and should not be incorporated.

- 36. Sr. No. 36 Section 84 of Principal Act of 1995: Introduction of time line to complete the proceedings within six months, which is further extendable by six months is highly objectionable as parties will try to take advantage of the same by taking adjournments on one pretext or another. Further, in case of non-availability of members of the Tribunal or due to want of vacancy, it would not be possible to complete the proceedings in the time frame sought to be introduced in the proposed amendment. The original section sufficient to take care of the situation which provides the time line for completing the proceedings "as soon as practicable". Hence, no need to interfere and change the original section.
- 37. Sr. No. 27 Section 91 of Principal Act of 1995: No comments as to replacement of "Land Acquisition Act 1894" with "The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013. However, the time limit for Board to approach the Collector should not be reduced from three months to one months and should continue with three months.
- 38. Sr. No. 38 Section 100 of Principal Act of 1995: Same arguments as stated in the foregoing submissions regarding the substitution for the Survey officer to the Collector. Hence, not repeated again.
- 39. Sr. No. 39 Section 101 of Principal Act of 1995: Same arguments as stated in the foregoing submissions regarding the substitution for the Survey officer to the Collector. Hence, not repeated again.
- 40. Sr. No. 40 Section 104 of Principal Act of 1995: Grave prejudice and irreparable harm, loss and injury would be caused to the Waqf and its properties if this section is deleted from the Waqf Act 1995. Omission of Section 104 directly hits the spirit of secularism and essence of the Waqf Act. The Waqf by user is recognized by the law till this date and religion of the creator, donor was never an issue but the purpose of the user and donor were the essence. Existing Section 104 considers donation by non-Muslim for the support of a Mosque, Idgah, Imambada, Dargah, Khangah, Maqbara, Muslim Graveyard, Choultry or Musafirkhana to be comprised in that Waqf. If, this provision is omitted, the non-Muslims will be precluded from donating the properties for the purpose of his choice and also creates a situation of alienation amongst the Muslims and non-Muslims. This provision must be retained. This will also create trouble for properties already in possession and control of Waqf as the heirs and successors of those properties may challenge the donation of

properties to Waqf and may initiate legal proceedings in Courts for recovery of properties belonging to the Waqf since decades.

Further, Omission of Section 104, will open floodgates of sale, gift, exchange, mortgage or transfer of waqf property. It should be noted that the principal averment of waqf property is, ONCE A WAQF IS ALWAYS A WAQF.

- 41. Sr. No. 41 Section 107, 108 and 108A of Principal Act of 1995: The omission of Sections 107, 108 and 108A would be counterproductive to the very existence of the Waqf Act itself. The omission of said Sections will completely destroy the purpose, object and essence of the Waqf Act, 1995. Thousands of properties belonging to Waqf will cease to be of the Waqf Properties casing huge loss to the Waqf.
- 42. Sr. No. 42 Section 108 of Principal Act of 1995: The insertion of Section 108A after deleting the original section from the Principal Act is nothing but an attempt to completely take control of the Waqf and its Properties, by taking power to make rules for almost everthing. This will render the entire Waqf Act as redundant and make it completely powerless and ineffective. This provision coulpled with omission of section 104, 107, 108 and 108A and introducing new section 108A will be the death of the Waqf Act.
- 43. Sr. No. 43 Section 109 of Principal Act of 1995: This will further weaken the Wagf Act, 1995.
- 44. Sr. No. 44 Section 110 of Principal Act of 1995: This will once again weaken the Waqf Act 1995.
- (D). Provisions relating to constitution of Waqf Council and Waqf Board in Section 9 and 14 respectively, if are permitted to be amended then the Muslims would be in minority and if, the majority frames a scheme for any Waqf Property and gives management in the hands of non-Muslims, there will be no protection of law and the said Waqf Property would be permanently lost by the course of law. Considering the manner in which the Waqf Properties are being claimed by non-Muslims and use of violence for that, the possibility apprehended above cannot be ruled out.

Date: 29th January 2025

To

Shri Jagdambika Pal

Chairperson

Joint Parliamentary Committee on Waqf (Amendment) Bill, 2024

Parliament House, New Delhi

Re.: Note of Dissent on the Draft Report and the Waqf (Amendment) Bill, 2024

We have received copies of the Draft Report of the Joint Parliamentary Committee on Waqf (Amendment) Bill, 2024 around 7.30 PM on 28th January 2024.

We express our dissent under Direction 85 of the Directions by the Speaker Lok Sabha read with Rule 303 (4) of the Rules of Procedure & Conduct of Business in Lok Sabha.

We strongly oppose the said Waqf (Amendment) Bill, 2024.

We are attaching / enclosing the Note of Dissent in detail for undertaking necessary action from your end.

Sincerely,

Kalyan Banerjee

MP- Lok Sabha

Member, Joint Parliamentary Committee on Waqf (Amendment) Bill, 2024

M. N. Hague, Md. Nadimul Haque

MP- Rajya Sabha

Member, Joint Parliamentary Committee on Waqf (Amendment) Bill, 2024

Before dealing with the Draft Report on the Waqf (Amendment) Bill 2024, we would like to state our following views:

- 1. The Joint Parliamentary Committee on Waqf (Amendment) Bill, 2024 was constituted for active deliberation and consideration of the views may be expressed by all the Members in the Joint Parliamentary Committee. The Committee sat for number of days and also made study tours. Before the Committee a good number of witnesses deposed their depositions. The Chairperson of the Committee also directed them to send their further comments within 15 days because of the asking of the questions by the Members to the witnesses. When the Members asked questions to the Witnesses, the Chairperson of the Committee asked them to send reply of the questions of the Members in writing within 15 days.
- 2. The copies of the Depositions of the Witnesses were not supplied to the Members, including us. The copy of the Written Reply on the queries and/or questions of the Members to the Witnesses were not supplied to the Members. The copy of the Day-to-day Minutes of the Joint Parliamentary Committee of the Meeting were not circulated. On various occasions, the Members sought for the Copy of the depositions of the Witnesses but were not supplied. One of our Members, Shri Kalyan Banerjee, vide Email dated 26th January 2025, requested the Chairperson to furnish the following documents, before starting Clause by Clause Discussion of the Waqf (Amendment) Bill 2024:
 - iii. All representations made by the Stake Holders, whether examined or not
 - iv. List of Stakeholders, who submitted before the JPC

In the aforementionedemail, it was pointed out that the aforesaid documents were essentially required for further discussion by the JPC and since, as he, was opposing the Bill in its entirety, unless, the aforesaid documents were supplied his right to oppose the Bill would be frustrated and there would be a clear breach of the principles of natural justice.

- 3. On around 11:30 PM on 26th January 2025, the Notice of Amendments were circulated. On 27th January 2025 around 10:25 AM, Notice of Supplementary Amendments were supplied. By Email dated 27th January 2025, one of our Members, Shri Kalyan Banerjee, informed the Chairperson that insufficient time was given to consider all the Amendments. The Right of the JPC Members to Speak on the Bills were taken away by the Chairperson, by an unknown procedure adopted by him.
- 4. At 11 AM on 27th January 2025, when the Meeting had been commenced all the Members of the Opposition had requested the Chairperson to supply the copy of the depositions of the witnesses and to also supply the copy of the replies given by the Witnesses on the questions made by the Members. The Chairperson did not accede to such request and started the proceedings. The Opposition Members requested the Chairperson to allow the Members to express the views on Clause-by-Clause Discussion and the Chairperson outrightly rejected that prayers and stated that enough discussions have taken place and no further discussion of Clause-by-Clause will be held. Then the Chairperson said that the Amendment motion should be moved. At the time of moving of the Amendments, the Chairpersondid not allow any Member to speak for what reasons the Amendments were moved and the Chairperson said that either the Members shall raise their hands to support or oppose the Amendments and nothing would be allowed to be said by the Members. Under such a compulsive situation, we the Members of the Opposition raised our hands and the Chairperson out rightly rejected the Amendmentsproposed by from the Oppositions by saying that 10 Votes in Favour of Amendment and 16 Votes Against the Amendment.

- 5. The whole Proceeding of the Joint Parliamentary Committee have been made eye wash and farce by reason of taking the method unknown to the law by the Chairperson. The Parliamentary Procedure has been eschewed and has been given a total go by, by the Chairperson and there by violated the rights of the Members to oppose the Bill and thereby violated the provisions of the Article 14 of the COI. 27th January 2025 will be marked as a Black Day in the Democracy by reason of the whimsical arbitrary procedure adopted by the Chairperson.
- 6. We are opposing the Bills in its entirety. The various Clauses of the Amendment Bill deals with the land and building of the Waqf Board. The Parliament is not having the power to take away the right of the State Legislature and to Legislate a Law as regardsland, that is to say, right over lands, lands and buildings vested in or in possession of the State, which falls under Entry 18 and Entry 35 of the State List, that is List II of the 7th Schedule of the Constitution of India, in the name of the Waqf (Amendment) Bill 2024. The Bill violates not only the Basic Structurebut also the Federal Structure of the Constitution of India. The parliament is incompetent to enact a bill to legislate a law in respect of land and building.
- 7. Article 26 of the Constitution of India speaks about freedom to manage religious affairs: The said Article provide that subject to public order, morality and health every religious denomination or any section thereof shall have the right
 - a. To establish and maintain institution for religious and charitable purposes
 - b. To manage its own affairs in matters of religion
 - c. To own and acquire movable and immovable property
 - d. To administer such property in accordance with law

This Amendment Bill in question clearly violates the rights of the Muslim, as protected under Article 26 of the Constitution of India.

8. There is a difference between Waqfs recognised by Muslim law and religious endowments recognised by Hindu law on the one hand and Public Charitable Trusts as contemplated by the English law on the other. This question had been considered by the Privy Council in Vidya Varuthi Thirtha v. Balusami Ayyar [48 IA 302]. Mr Ameer Ali who delivered the judgment of the Board observed that "it is to be remembered that a 'trust' in the sense in which the expression is used in English law, is unknown to the Hindu system, pure and simple. Hindu piety found expression in gifts to idols and images consecrated and installed in temples, to religious institutions of every kind, and for all purposes considered meritorious in the Hindu social and religious systems to Brahmins, Goswamis, Sanyasis, etc...When the gift is directly to an idol or a temple, the seisin to complete the gift is necessarily effected by human agency. Called by whatever name, he is only the manager or custodian of the idol or the institution...In no case is the property conveyed to or vested in him, nor is he a trustee in the English sense of the term, although in view of the obligations and duties resting on him, he is answerable as a trustee in the general sense for maladministration". Thus, these observations show that the basic concept of a religious endowment under Hindu Law differs in essential particulars from the concept of trust known to English law.

Similarly, the Muslim law relating to trusts differs fundamentally from the English law. According to Mr. Ameer Ali, "the Mohammadan law owes its origin to a rule laid down by the Prophet of Islam; and means 'the tying up of property in the ownership of God the Almighty and the devotion of the profits for the benefit of human beings." As a result of the creation of a wakf, the right of wakif is extinguished and the ownership is transferred to the Almighty. The manager of the wakf is the mutawalli, the governor, superintendent, or curator. But in that capacity, he has no right in the property belonging to the wakf; the property is not vested in him and he is not a trustee in the legal sense". Therefore, there is no doubt that the Waqf to which the Act applies is, in essential features, different from the trust as is known to English law. Having noticed this broad distinction between the Waqf and the Secular Trust of a public and religious character, it is

necessary to add that under Muslim law, there is no prohibition against the creation of a Trust of the latter kind. Usually, followers of Islam would naturally prefer to dedicate their property to the Almighty and create a waqf in the conventional Mahommedan sense. But that is not to say that the follower of Islam is precluded from creating a public, religious or charitable trust which does not conform to the conventional notion of a waqf and which purports to create a public religious charity in a nonreligious secular sense.

- 9. The aforesaid proposition of law clearly establishes that the Bill in question is completely the contrary to the concept of Waqf and hits the religious faith of the Muslims as protected under Article 26 of the Constitution of India. In other words, the Bill in question is thoroughly contrary to the jurisprudence of Muslim Law. The Law relating to Waqf is one of the most significant branches of Mahommedan Law. The doctrine has been recognized and enforced within the Muslim Community since early times. Its origine traces back to the directly to the teachings of Prophet Mohamad.
- 10. In Shayara Bano V. Union of India [(2017) 9 SCC 1], the Constitution Bench held that any legal provision should be made with the application of known principles and rules. If any decision is taken without any supporting principles of rule of law it becomes unpredictable and such a decision is antithesis of a decision taken in accordance with the rule of law. The Hon'ble Supreme Court in the Judgement of Shayara Bano (Supra) laid down the test of manifestly arbitrariness and heldthat"the test of manifest arbitrariness, therefore, legislation as well as subordinate legislation under Article 14. Manifest arbitrariness, therefore, must be something done by the legislature capriciously, irrationally and/or without adequate determining principle. Also, when something is done which is excessive and disproportionate, such legislation would be manifestly arbitrary. We are, therefore, of the view that arbitrariness in the sense of manifest arbitrariness as pointed out by us above would apply to negate legislation as well under Article 14". The various provisions of the Waqf (Amendment) Bill, 2024 is manifestly arbitrary and therefore cannot be passed by the Parliament.

The Waqf system in Islamic tradition, stands as a testament to the enduring values of charity, community welfare, and spiritual dedication. Rooted in the principle of sadagah jariyah - the idea of continuous charity that benefits individuals even after death—it enables individuals to dedicate wealth, property, or resources for the perpetual benefit of society. Across the Muslim world, Waqf has historically been a vital institution supporting education, healthcare, religious activities, and social welfare. In India, Waqf properties form the backbone of the Muslim community's social, cultural, and religious life, playing a pivotal role in maintaining their collective identity. These endowments sustain mosques, madrasas, and cemeteries while providing essential resources to marginalized sections of society, especially in an environment where minority communities often struggle for equitable access to public resources. Despite its noble objectives and historical significance, the Waqf system in India faces a series of grave challenges that threaten its integrity and effectiveness. Over the years, excessive government oversight has raised concerns about the erosion of the autonomy and sanctity of Waqf, which, under Islamic law, is intended to function independently to serve its religious and charitable purposes. At the heart of the Waqf system's administration lies the State Waqf Boards, which act as custodians of Waqf properties, ensuring their proper management and alignment with the purposes defined by Islamic law. These boards have consistently worked to protect Waqf properties from mismanagement and encroachment, striving to uphold the community's interests. Many provisions in the Bill are overly vague or intrusive, leading to fears of increased governmental control that could undermine the autonomy of Waqf institutions and dilute their alignment with Islamic principles. The Waqf Bill has become a contentious issue, not only for its inability to comprehensively address the fundamental problems of encroachment but also for the broader implications it holds for the future of Waqf in India. At the heart of the dissent is the concern that excessive state involvement, coupled with the failure to prioritize the community's needs, risks diminishing the institution's ability to function as a self-sustaining and community-driven entity. To truly safeguard the sanctity and purpose of Waqf, it is essential to examine the deficiencies of the Bill critically and advocate for a

balanced approach that respects the institution's religious and charitable essence while addressing modern challenges effectively. The Bill risks undermining Federal Principles, as land is a State subject under the Seventh Schedule of the Indian Constitution. By allowing central intervention in matters concerning Waqf properties, the Bill sets a troubling precedent for overreach into state jurisdiction. Additionally, constitutional rights enshrined under Articles 25 and 26, which guarantee the freedom of religion and the right to administer religious institutions, could be at risk due to increased governmental oversight and diminished autonomy of Waqf Boards. The Bill violates Article 14, which guarantees equality before the law. Provisions granting discretionary powers to District Collectors to determine Waqf properties, coupled with the inclusion of non-Muslims in key decision-making councils, are discriminatory. These provisions contrast sharply with the relative autonomy enjoyed by other religious endowments, particularly Hindu trusts. Moreover, the Bill disregards a critical Supreme Court precedent established in the Sardar Syedna Taher Saifuddin Saheb v. State of Bombay (1962) case, which emphasized the importance of non-interference in the internal affairs of religious institutions. Compounding these issues is the absence of a transparent legislative process. The Bill has bypassed the Pre-Legislative Consultation Policy (PLCP), raising concerns about the lack of community engagement and stakeholder input in shaping a law that significantly affects Waqf properties. This omission undermines the democratic principles of inclusivity and accountability, which are vital for addressing the systemic challenges facing Waqf governance. As such, while the Bill ostensibly aims to streamline the management of Waqf properties and address systemic issues like encroachment, its provisions have sparked widespread apprehension about its broader implications for federalism, religious freedom, and institutional autonomy. A critical examination of the Bill's deficiencies is necessary to ensure that legislative reforms strengthen, rather than undermine, the foundational principles of Waqf and the constitutional rights of the Muslim community. The following discussion delves deeper into the significant shortcomings of the Waqf Bill, examining how it falls short in preserving the independence of Waqf properties, its failure to address

land encroachment comprehensively, and the broader implications for the Muslim Community in India.

The Waqf Act was centrally first introduced in 1953. Later on, when ever the 12. new Act was introduced the nomenclature of the Act was Waqf Act 1995. The said Waqf Act 1995 was amended in 2013. Now by introducing Clause 2, the Title of the Act has been amended "Unified Waqf Management, Empowerment, Efficiency & Development". There is no rational basis to make such amendment of the Title of the Act. Every Act is intended to make the Act more efficient and development purpose. As for example the Companies Act was enacted in 1956 and thereafter re-enacted in 2013. The Act was brought to regulate the management, empowerment, efficiency and development of the control of the companies. The Waqf Act 1995 had various provisions for management, empowerment, efficiency and development. Therefore, the said proposed amendment to the title is wholly unwarranted. The title which is being used nearly for 75 years has no necessity to be amended, unless the Government wants to have the satisfaction that something new has been done. The proposed amendment to the Waqf Act, which includes a tacit attempt to alter or dilute the historical and religious significance of the term "Waqf," is deeply concerning and warrants strong objection. The term "Waqf" is not merely a legal or administrative label; it is a sacred concept deeply rooted in Islamic tradition and jurisprudence. Established during the time of the Prophet Muhammad (PBUH), the institution of Waqf has been a cornerstone of Islamic philanthropy and community welfare, embodying the principles of sadagah jariyah (continuous charity) and serving humanity without discrimination. The name "Waqf" carries with it centuries of religious, cultural, and historical significance, reflecting the selfless dedication of individuals to the service of humanity through the preservation of endowments for education, healthcare, religious worship, and social welfare. Any attempt to rename or dilute the term undermines its foundational essence and could signal a move to dissociate Waqf properties from their religious and charitable roots. This act would not only alienate the Muslim community but also weaken the spiritual and communal connection that the term has fostered for generations. The historical development of Waqf

legislation in India-from the Bengal Waqf Act of 1934, the Uttar Pradesh Muslim Waqf Act of 1960, the Waqf Act of 1954, and the subsequent unification under the Waqf Act of 1995—has always retained the sanctity of the term. These laws, while designed to provide statutory governance, have consistently respected the essence of Waqf as a concept grounded in Islamic law. The introduction of uniformity in administration through the 1995 Act and its amendments in 2013 did not interfere with the spiritual and religious connotation of Waqf. The current proposal to amend the name in the Waqf Bill departs from this tradition and raises questions about its intent. Such a change appears unnecessary and may be perceived as an attempt to diminish the religious and cultural identity of the institution of Waqf. The name "Waqf" must remain intact, as it is intrinsic to the purpose and identity of these endowments. Any departure from this would risk eroding trust within the Muslim community and could create unnecessary tensions, especially given the historical sensitivities surrounding religious endowments in India. Furthermore, the Waqf Boards, established as statutory bodies to oversee and protect Waqf properties, serve as custodians rather than owners of these assets. They ensure that individual Waqf estates are administered according to Islamic principles and the statutory framework of the Waqf Act. The name "Waqf" is inseparable from the purpose and operation of these boards. Renaming or rebranding the Bill risks diluting this sacred responsibility, creating ambiguity about the religious nature and purpose of Waqf properties. The proposed change in the name of the Waqf Bill also raises concerns about the continuity and alignment of the new legislation with the existing framework. Any amendments must remain consistent with the principles under which Waqfs were created and governed, ensuring their alignment with Islamic law and the aspirations of the community. Altering the name of the Bill, while seemingly a minor act, could have far-reaching implications for how Waqf properties are perceived, managed, and protected. Therefore, it is imperative that the name "Waqf" be preserved in its entirety, both in the title of the Bill and in its operational framework. The proposed amendments must focus on strengthening the administration of Waqf properties and addressing encroachments, rather than diluting the historical and religious significance of the institution. We urge the government to honour the sanctity of

Waqf and ensure that its name, identity, and purpose remain unaltered, reflecting the centuries-old tradition of service to humanity and adherence to Islamic principles.

- 13. CLAUSE 3 (ix) of the proposed Bill Under Clause 3 (i) of the said proposed Bill, various sects and sub-sects have been created. This attempt to create sub-sect, without having any rational object, is not a good sign for any religion, caste or creed. If the Constitutional Provisions empowers the Parliament to create caste sub-caste or class sub-class, only then the Parliament can do so. Like the Schedule Castes created inside Hindus. But the Constitutional provisions does not empower the Parliament under the guise of the Waqf (Amendment) Bill, 2024 create Aghakhani Waqf, Bohra Waqf etc. The intention to legislate such kind of classification of Waqf Board based on Sub-Sects, the Ruling Party in the Government is having bad intention. If the title speaks about Unification, creation of various Waqf Boards on the basis of sub-sects itself creates a de-unification between the sects and sub-sects of Muslims.
- Bill, defines Government Organization including Municipalities and Panchayats and autonomous bodies of the State and Central Government is contrary to Part IXA of the Constitution of India. Under the Scheme of Part IXA, the Municipalities and the Panchayats are Self Governments and autonomous Bodies. The properties of the Municipalities and Panchayats cannot be said to be the Government Properties. The Properties of the Municipalities and Panchayats are governed by Municipal and Panchayat Laws. Even the Public Premises (Eviction of Unauthorized Occupants) Act, 1971 is not applicable in case of Panchayats and Municipalities. Therefore, the properties of the Panchayats and the Municipalities cannot be brought within the Definition of Clause 3 (fa) and therefore cannot be construed as a Government Property of Clause 3 (fb) of the proposed Bill. Both the provisions under Clause 3 (fa) and 3 (fb) are violative of Part IXA of the Constitution of India.

Introduction of definition of government property seems to be mischievous. Why Waqf Act will be allowed to define Government Property. This is an attempt legalize "illegal occupation" of Waqf Property by Government Organizations.

CLAUSE 3 (ix) of the proposed Bill - Practicing Islam for at least 5 years is 15. a precondition for making Waqf is thoroughly unreasonable, irrational and manifest arbitrary. Under the Scheme of the Constitution of India no person can be compelled to practice his own religion. If no person can be compelled to practice his own religion, then such persons cannot be debarred either to offer his property to God whether he is Hindu or Muslim or any other religion. Practicing religion means day to day performing of his religious duty. In a secular democratic country like us no one can compelled to perform any religious duty. If such a provision cannot be made either in the Constitution or in any other Statute no mandatory provision can be made for practicing Islam for at least 5 years for making Waqf. Even if I discharge my religious duty on my own at any place, I cannot be compelled to speak whether I am performing religious duty or not performing the same. Even if a Hindu does not perform religious duty, he can gift his property to any religious Ashram or body at the end of his life. Believe in religion is not static. A man can believe in performance of religious duties at any point of time in his life.

Performing of religious duty cannot be the basis of belonging to that religion. Even in a Hindu Mandir, which is governed by an Act like Puri Jaganath Temple or Kashi Vishwanath Temple, there is no such provision any person practicing Hindu for at least 5 years and then only can donate anything to the deity. Even a Hindu under the existing law can dedicate his property as Waqf. By reason of insertion of this Clause, no other person of any religion can makeover any property to Waqf. The proposed amendment is thoroughly misconceived, arbitrary, irrational and thus violates Article 14 of the Constitution of India.

16. CLAUSE 3 (ix) (b) of the proposed Bill seeking amendment of CLAUSE 3 (r) (i) of the Original Act - Under Clause 3 (ix) (b) existing Clause 3 (r) (i) has been omitted. That means Waqf by user is being taken away. Waqf by user is a

long-standing practice of Muslims. In our country Waqf by User is very common practice and decades after decades, rather time immemorial, Waqf by user is an Islamic practice. The "concept of Waqf by user" was recognized in our country in the case of Court of Wards for the property of Magdum Hassan Bakhsh v. Ilahi Bakhsh & Others [(1912) SCC Online PC 45]. In the aforementioned Case, the Hon'ble High Court at Bombay was touched with the determining whether or not a particular graveyard in the city of Multan constituted a Waqf. Without there been any expressed dedication to that effect. In this background, the Hon'ble High Court, held as follows in Paragraph 11 "Their Lordships agree with the Chief Court in thinking that the land in suit forms part of a graveyard set apart for the Musalman Community and that by user, if not be dedication, the land is Waqf". The Hon'ble Apex Court in the matter of Syed Mohd. Salie Labbai (Dead) by L.R.s & Others v. Mohd. Hanifa (Dead) by L.R.s& Others [(1976) 4 SCC 780 - Paragraphs 34, 36 & 39]. While recognizing the question of Land and Property of the Mosque is Waqfs or not,the Civil Court before whom the question came up for consideration has shown profound ignorance of MuslimLaw (Hanafi School in relation to the Waqf) recapitulating the principles governing the Waqf and recorded that,

"34.This brings us to the second question, namely, regarding the mosque and its adjuncts being public wakfs. We have already found that the judgments relied upon by the appellants did not operate as res judicata and we now proceed to decide this issue on the facts and the evidence that have been led in this case. The parties admittedly belong to the Hanfi sect of the Mahomedans and are governed by the Hanfi (Sunni) School of Mahomedan law. Before however, going into this question it may be necessary to enter into an exhaustive discussion of the law on the subject, particularly because we find that the civil courts before whom this question came up for consideration from one angle or the other have betrayed a profound ignorance of the Mahomedan law (Hanfi School) of wakf relating to a public mosque. The word "wakf" means detention or appropriation. According to the well recognized Hanfi School of Mahomedan Law when a Mahomedan dedicates his property for objects of charity or to God, he completely parts with the corpus which vests in God and never returns to the founder.

Mahomedan Law contemplates two kinds of wakfs - a wakf which is private in nature where although the ultimate object is public charity or God, but the property vests in a set of beneficiaries chosen by the founder who appoints a mutawalli to manage the wakf which are normally known as wakf-alal-aulad. We are concerned with public wakf i.e. dedication made for the purpose of public charity e.g. an imambada, a mosque, a serai and the like. So far as the dedication to a mosque is concerned, it is governed by special rules and special equity in the light of which a particular dedication has to be determined. A mosque is obviously a place where the Muslims offer their prayers. It is well-known that there are certain formalities which have to be observed by the Muslims before they observe the prayers. These formalities are:

- (i) wazoo i.e. washing of hands and feet in a manner prescribed by shariat;
- (ii) the recitation of azaan and ikamat which is usually done by the Pesh imam or the muazzin;
- (iii) there must be a person who possesses virtuous qualities and a knowledge of Koran and other religious rites who should lead the prayers."

This is necessary in case of prayers offered in congregation. A single Muslim can also offer his prayers with or without an imam but the prayers in a congregation of a jamaat are offered only behind an imam who leads the prayers. As Islam is an extremely modern and liberal religion, there is no question of any person being denied admission in a mosque for the purpose of offering prayers and that is why the law is so strict that the moment a person is allowed to offer his prayers in a mosque, the mosque becomes dedicated to the public. Finally, it is not necessary for the dedication of a public mosque that a mutawalli or a Pesh imam should be appointed which could be done by the members of the Muslim community. All that is necessary is that there should be a declaration of the intention to dedicate either expressly or impliedly and a divestment of his interest in the property by the owner followed by delivery of possession. Here also the delivery of possession does not involve any ritual formality or any technical rule. For instance, in the case of a mosque if the Mahomedans of the village, town or the area are permitted to offer their prayers either on the vacant land or in a mosque built for the said

purpose that amounts to the delivery of possession and divestment and after the prayers have been offered the dedication becomes complete. Unfortunately, the courts which decided the previous litigation between the parties do not appear to be aware of the considerations mentioned above.

36.Ameer Ali in his book Muhammadan Law, Vol. I, 3rd Edn., has given several instances of a complete and irrevocable dedication made by the wakif or the founder and the consequences flowing from the same. Ameer Ali observed as follows:

"The proprietary right of the wakif in a building or ground set apart for prayers becomes extinguished either on the declaration of the wakif that he has constituted it a mosque or musalla consecrated it for worship, or on the performance of prayers therein or thereon."

Thus the moment a building is set apart for offering prayers the proprietary right of the wakif is completely extinguished. Similarly the following observations of the author indicate the various contingencies in which a dedication can be made to a public mosque:

"So that when a person erects a building with the object of dedicating it as a mosque, and permits people to offer prayers therein, without declaring that he has constituted it into a mosque, and prayers are offered there bil-jamaat, the mosque becomes irrevocably dedicated.

When a mosque is erected or set up inside a dwelling-house or residence (dar), and permission is granted to the public to come and pray, and a pathway is also made or set apart for their egress and ingress, the dedication is good by general consensus. If a pathway is not indicated, in that case, according to Abu Hanifa, the dedication is But according to Abu Yusuf and Mohammed, it is good, and the pathway will be implied by the permission to pray, and this is correct.

At the same time, though the public may have no right in a private mosque, it may constitute a good wakf so as to exclude the rights of the heirs over it. Where prayers have been once offered, it is not necessary to prove an express dedication. The very fact of the prayers being offered in it will imply a valid and good dedication.

Similarly, as the purpose of a mosque is that people should pray there is jammaat, it is required that where there is no express dedication, prayers should have been offered there with the azan and ikamat.

If prayers are offered once in a mosque it is sufficient to constitute a good dedication.

According to Kazi Khan, 'the delivery of possession as regards a musjid is complete when only one person has prayed in it with azan, and ikamat'. The view universally adopted is that prayers offered by one person in a mosque is sufficient to constitute it a public mosque devoted to the worship of God, for a mosque belongs to the deity and there affixes to it a right of the Mussalmans in general, and one person can be a proxy for the establishment of the right of the Creator and the public.

Therefore, if a person creates a mosque and gives permission to people to pray therein, it is an absolute wakf and this opinion we adopt." The observations of the learned author are based on Radd-ul-Mukhtar and other original religious books which contain law on the subject.

- 39. It would thus appear that in order to create a valid dedication of a public nature, the following conditions must be satisfied:
- '(1) that the founder must declare his intention to dedicate a property for the purpose of a mosque. No particular form of declaration is necessary. The declaration can be presumed from the conduct of the founder either express or implied;

(2) that the founder must divest himself completely from the ownership of the property. The divestment can be inferred from the fact that he had delivered possession to the mutawalli or an imam of the mosque. Even if there is no actual delivery of possession the mere fact that members of the Mahomedan public are permitted to offer prayers with azan and ikamat, the wakf is complete irrevocable; and

(3) that the founder must make some sort of a separate entrance to the mosque which may be used by the public to enter the mosque."

As regards the adjuncts the law is that where a mosque is built or dedicated for the public if any additions or alterations, either structural or otherwise, are made which are incidental to the offering of prayers or for other religious purposes, those constructions would be deemed to be accretions to the mosque and the entire thing will form one single unit so as to be a part of the mosque."

Neither a document nor express words are essential for a dedication of religious or public purpose in our country. Such dedication may be implied for user permitted for public and religious purposes for sufficient length of time. The conduct of those whose property is presumed to be dedicated for religious or public purpose and other circumstances are taken into account inference of such a dedication. Although religious ceremonies of sankalpa and samarpanam are relevant for proving a dedication, yet they are not indispensable. Shri B. K. Mukherkjee on Hindu Law of Religious and Charitable Law – 3rd Edition – 1970 at Page 80.

In the case of M. Siddiq (D) through LRs v. Mahanth Suresh Das [(2020) 1 SCC 1 Paragraph 1134] expressly helped that Indian Jurisprudence recognizes the principle of "Waqf by User" by observing as follows, "Our jurisprudence recognizes the principle of waqf by user even absent and express deed of dedication or declaration. Whether or not properties are Waqf property by long use is a matter of evidence. The test is whether the property has been used for public religious worship by those professing the Islamic faith. The evidentiary threshold is high, in most cases the requiring evidence of public worship at the

property in question since time immemorial. In Faqir Mohamad Shah, it was admitted that the old mosque was waqf property. The Court subsequently examined the evidence on record to determine whether the structure forming the "New Mosque" built on property adjoining the "Old Mosque" had also been used for public religious worship. It is on this basis that this Court held portions of the "New Mosque", in conjunction with "Old Mosque", to be a composite Waqf Property".

CLAUSE 3 (5) of the proposed Bill - Clause 3 (5) of the said proposed Bill. 17. The verbal declaration of Waqf has been taken away. This is contrary to the history of creating Waqf by any individual. Several properties were dedicated as Waqf by a good number of persons to be made as Waqf Property. If we consider the history of Muslim Law, the doctrine of Waqf is found in the work and the deed of the Prophet. If the donor of the properties who have donated verbally does not create any dispute, the right of oral declaration of Waqf cannot be taken away by the proposed Bill. If an Oral Contract is permissible under the Contract Act, 1872, then Verbal Waqf is also permissible. If the entire proposed Amendment is given a retrospective effect, then new disputes may arise as regards the properties which were dedicated to Allah by creating Waqf. In a country like India, where a number of disputes is already been settled, some motivated persons would get the opportunity in connection of each and every Waqf to reopen disputes in connection with each and every Waqf which has been verbally dedicated. Introducing a Statutory Prohibition, against moral Waqf declarations, effectively imposes a dual standard that undermines the authority and integrity of Islamic Law. This move could crode the spiritual significance of Waqf and disrupt the traditional practice of the Muslim Community, which really on oral declaration to fulfil religious obligations and create enduring legacies of charitable giving. This is necessary when it comes to for example death bed declaration of charitable Waqf, establishing a Waqf in rural areas with limited literacy and urgent dedication of property for immediate community use, like disaster relief or religious purpose. The deletion of the word "either verbally" violates the right of the Muslims as protected under Article 25 and 26 of the Constitution of India.

In Commissioner of Police v. Acharya Jagadishwarananda Avadhuta[(2004) 12 SCC 770Paragraph 9], the Hon'ble Supreme Court of India held that "the protection guaranteed under Articles 25 and 26 of the Constitution is not confined to matters of doctrine or belief but extends to acts done in pursuance of religion and, therefore, contains a guarantee for rituals, observances, ceremonies and modes of worship which are essential or integral part of religion. What constitutes an integral or essential part of religion has to be determined with reference to its doctrines, practices, tenets, historical background, etc. of the given religion.(See generally the Constitution Bench decisions in Commr., H.R.E. v. Sri Lakshmindra Thirtha Swamiar of Sri Shirur Mutt 5, Sardar Syedna Taher Saifuddin Saheb v. State of Bombay 2 and Seshammal V. State of T.N. I regarding those aspects that are to be looked into so as to determine whether a part or practice is essential or not.)What is meant by "an essential part or practices of a religion" is now the matter for elucidation. Essential part of a religion means the core beliefs upon which a religion is founded. Essential practice means those practices that are fundamental to follow a religious belief. It is upon the cornerstone of essential parts or practices that the superstructure of a religion is built, without which a religion will be no religion. Test to determine whether a part or practice is essential to a religion is to find out whether the nature of the religion will be changed without that part or practice. If the taking away of that part or practice could result in a fundamental change in the character of that religion or in its belief, then such part could be treated as an essential or integral part. There cannot be additions or subtractions to such part because it is the very essence of that religion and alterations will change its fundamental character. It is such permanent essential parts which are protected by the Constitution. Nobody can say that an essential part or practice of one's religion has changed from a particular date or by an event. Such alterable parts or practices are definitely not the "core" of religion whereupon the belief is based and religion is founded upon. They could only be treated as mere embellishments to the non-essential (sic essential) part or practices".

The proposed Amendment under Clause 3 proceeds with the assumption that Waqf are riddled with issues of mismanagement. It appears that the primary basis of this assumption is the quantum of pending litigation surrounding Waqf. If the basis of identifying a body as mismanaged is the amount of litigation that is pending against it this cannot be a rational basis of determining the standard of management of a body. In fact, the Hon'ble High Court of Delhi in the case of Union of India v. Kiran Kanaujiya (F. S. O. that "current LIMBS approximately6,00,000 Cases involving the Central Government remains pending. Data that While this data lacks a holistic view regarding pending litigation concerning PSU's, State Governments and other public authorities, the voluminous study of central government cases also serves as a resounding wake up call. It accentuates the dire need for a thoughtful, equitable and effective litigation strategy – a Strategy Committee to the Principles of Justice while recognizing the pivotal role of the Governmental and Public Authorities".

If pending Litigations is taken into consideration for mismanagement of the Waqf on that ground alone it can be said Central Government itself is mismanaged. The pendency of litigation is not used as a primary basis for introducing amendments. As on date pending cases before the Hon'ble Supreme Court as follows:

Pending Civil Case 64687 Pending Criminal Cases 18235 Total Pending Cases 82922

18. CLAUSE 4 of the proposed Bill seeking amendment of SECTION 3A (2) of the Original Act -Section 3A (2) of the Original Act, prescribes "the creation of Waqf - All - Aulad shall not result in denial inheritance, right of heirs, including women heirs, of the Waqf. While inserting the said provision, the right of the creator of waqf-alal-aulad has been disregarded. All Waqf Alal Aulad are created by way of a written instrument by the creator and the deed of waqf-alal-aulad delineates the benefits and the beneficiaries. It has to be interpreted in the

same way that Wills are interpreted. If a creator of waqf-alal-aulad has formulated a scheme, which includes only few of his heirs as beneficiaries and excludes others, there cannot be any qualm over such scheme, thus, the restrictions are not reasonable. When a religious denomination is dealing with things like dogmas, religious ceremonies, matters concerning its own day to day affairs, the State should not interfere with those matters. However, generally, the deeds of Waqf Alal Aulad contain provisions for the female heirs of the creator also and the scheme is followed in general. Hence, the proposed amendment is not even necessary. The proposed amendment disregards the fundamental rights of the creator of a Waqf-Alal-Aulad, which is established through a written instrument outlining specific beneficiaries and their entitlements, similar to a will. This type of Waqf is a dedication of property for the benefit of heirs, where the ownership of the property itself remains with the Waqf, and the heirs only have rights over the income or benefits generated from the property, not the property itself. This is not a matter of succession or inheritance, as the property is permanently dedicated to the Waqf, and the creator's intention regarding the distribution of benefits to selected heirs should be respected, just as with the interpretation of a will. Religious institutions managing Waqf-Alal-Aulad have traditionally adhered to such schemes, and interference with this established framework is unnecessary and unwarranted. The restriction implied by the amendment could undermine the creator's autonomy in allocating benefits to specific heirs, including female heirs, which is generally accounted for in Waqf deeds. Hence, the proposed amendment is not only unnecessary but also an unwarranted encroachment on religious autonomy and property rights. The words inheritance and heir unnecessarily complicate things and creates ambiguity.

19. CLAUSE 4 of the proposed Bill seeking amendment of SECTION 3B of the Original Act -Section 3B: Insertion of Section that mandates that every Waqf, prior to the commencement of the Amendment, shall file the details of the waqf and the property dedicated to the waqf on the portal and database, within a period of six months from such commencement. However, six months is an inadequate and short duration for updating and filing all the details of waqf on

the portal and the period may be enhanced from six months to 5 years. This provision may be logistically inadequate for ensuring comprehensive surveys and accurate data gathering. As a result, numerous Waqf properties, potentially worth crores, could remain unregistered. This lack of registration raises questions about the future of these properties and the challenges of maintaining accountability and oversight without proper documentation.

20. CLAUSE 4 of the proposed Bill seeking insertion of SECTION 3C (1) in the Original Act -By insertion of Section 3C (1), if any government property is identified or declared as Waqf Property, before or after the enforcement of this Act, shall not be a Waqf property and if any question arises regarding the property to be Government Property then the issue shall be referred to an Officer above the rank of Collector, as notified by the State Government, for adjudication. This is thoroughly contrary to the Civil Jurisprudence. If there is a dispute that if a Government Property has been declared as Waqf Property illegally then the said issue has to be considered to be Civil Dispute to be adjudicated in accordance with law. Firstly, the proposed Bill cannot deal with matters relatingto property as the power to deal with land and property lawsvests with the StateLegislative Assembly as has been listed under the State List [Entry 18 and Entry 35], that is List II of the 7th Schedule to the Constitution of India. If the Government claims that a Government Property is illegally declared as Waqf property then a single State Government Officer cannot deal with the disputes in as much as the Government cannot be judge of its own cause.

If the Waqf Board under its main statute has declared a property to be Waqf in that case the Government has to challenge the same before the appropriate Court of Law in accordance with the law. The Government cannot nullify the order of the Waqf Board on its own. By the proposed Amendment the Power of the Board is being curtailed by terming the Waqf Property to be Government Property. Furthermore, in various States the Government is capturing the Waqf Property unauthorizedly. When the Government finds that any of its property is being termed as Waqf Property then the same Government cannot say that the

said Waqf Property as Government Property. The said Amendment hits the basic tenants of the property laws. The government is not meant to create its property by taking recourse in an unauthorized manner. When the government is acting as a trespasser, such unauthorized acts cannot be legalized by the proposed amendment. Under the proposed Section 3C (2), the methods of the enquiry have not been prescribed. No provisions have been made for giving an opportunity of hearing to the affected persons. This proviso itself indicates the predetermined mind of the Government. The proposed clause 3C (1) (2) are violative of Article 14 of the Constitution of India, since no provision has been made for granting any opportunity of hearing to the effected persons. If any question arises as to whether any property is government property or not that can only be decided by the Civil Court established under the Code of Civil Procedure. Right title and interest in the property can only be decided by the Civil Courts and not by any Statutory Authority.

- 21. Amendment of SECTION 3C (4) the Waqf Board itself is Statutory Body. If there is any wrong writing in the records of the Waqf Board, that can be challenged by the Government in accordance with law. The Government cannot direct the Waqf Board to make the correction. This itself is hit by the doctrine of dictation.
- Original Act -Apart from the survey that are currently pending there is no expressed obligation on, powers granted to the Collectors for conducting surveys. Therefore, the Collector would be required to rely solely on revenue records to decide on title to properties. The Hon'ble Supreme Court time and again reiterated that Revenue Records are not documents of title and that they do not vest the right of ownership as the property to the individuals named in the land records. Reference may be quoted in State of Himachal Pradesh v. Keshav Ram & Others [(1996) 11 SCC 257 Paragraph 11]; Union of India & Others v. Vasavi Cooperative Housing Society Limited & Others [(2014) 2 SCC 269 Paragraph 21 & 24] andBalwant Singh & Another v. Daulat Singh (Dead) by LRS. & Others [(1997) 7 SCC 137 Paragraph 29].

- 23. CLAUSE 5 (e) of the proposed Bill In Clause 5 (e), the proposed amendment amounts to creating sub classes amongst the Muslims for the purpose of giving birth to disputes among the Muslim community itself. This proposed amendment has been put forth with an ill motive.
- CLAUSE 9 of the proposed Bill -Proviso to Clause 9 is totally unacceptable 24. as it provides that two Members appointed under this sub-section shall be non-Muslim. The exclusion of Muslim Community persons from holding the post of two members in the Waqf Board is hit by Article 14 of the Constitution of India which provides equal opportunity to everyone. In the case of Hindu Temples, the non-inclusion of Hindus cannot be imagined. For example, under Section 6(2)(1) of the Uttar Pradesh Sri Kashi Vishwanath Temple Act, 1983, it has been specifically mentioned that three eminent Hindu Scholars well versed in Hindu Theology are to be nominated by the State Government in the Board of Trustees. If in the case of a Hindu Temple Trust or Hindu Trust, only Hindus can be the members, then in a Waqf property, how Muslims can be excluded? Furthermore, particularly this provision and the other provisions are violative of Article 14 of the Constitution of India. That apart under the proposed Amendment, the Council shall consist of 20 persons and out of 20 persons only 5 persons would be Muslims. In the proposed amendment, the majority Members have not been brought in from the Muslim Community. Article 26 of the Constitution of India gives right to any religion to management its own affairs in the matters of religion and to administer such property in accordance with law. This proposed Amendment has taken away the right of the Muslims to manage its own affairs and to administer such property in accordance with law. The main object of the Waqf Act is to administer the property of the Waqf Board and to own movable and immovable property. The Waqf is based on religious faith and therefore by the proposed amendment Article 26 is clearly violated. Since, Article 25 and 26 of the Constitution of India is the basic structure of the Constitution, the entire amendment Bill including Clause 9 of the Bill hits the basic structure of the Constitution.

- 25. CLAUSE 11 of the proposed Bill seeking amendment of SECTION 14 of the Original Act -Clause 11 of the Amendment Bill that is amendment of Section 14 of the Original Act, suffers from same illegalities as stated in the previous paragraph.
- 26. CLAUSE 14 of the proposed Bill seeking amendment of SECTION 20A of the Original Act Clause 14 of the proposed Bill whereby Section 20A of the Original Act that is removal of the Chairperson by Vote of No Confidence has been deleted. Such deletion is also improper, illegal and manifestly arbitrary in as much as if the Chairperson does not enjoy the confidence of the majority of Members, then how he can continue as the Chairperson.
- CLAUSE 18 of the proposed Bill seeking amendment of SECTION 36 of 27. the Original Act -The proposed amendments to Sections 36 and 37 of the Waqf Bill introduce significant challenges to the registration and mutation of waqf properties. Section 36 ties the registration process to the functionality of a dedicated portal and database, which are not under the control of the Wakif (the individual dedicating the property as waqf). This creates a dependency on external authorities and administrative infrastructure, potentially leading to indefinite delays if the portal is non-functional or experiences technical issues. By making the State's administrative readiness a prerequisite for registration, the burden unfairly shifts onto the Wakif. Together, these provisions create a slow, cumbersome, and expensive process, which could discourage individuals from dedicating properties as waqf. This also places an administrative burden on both the Wakif and waqf boards, potentially undermining the accessibility and effectiveness of waqf institutions. Communities reliant on these properties for religious or charitable purposes may be disproportionately affected, as delays and disputes limit their ability to benefit from waqf resources. To address these concerns, it is essential to simplify the registration process. The dependency on the portal and database for registration should be removed, or a manual alternative should be provided to avoid unnecessary delays.

Amendment of Section 36 (3) is effectively taking away the power of the Waqf Board regarding receiving of registration of Waqf and such amendment has been envisaged to empower the Government in an indirect manner to control the activities of the Waqf Board. Incorporation of Clause 7A in Section 36 gives unbridled unfettered power to the Collector and the same is bad.

- 28. CLAUSE 20 of the proposed Bill seeking amendment of SECTION 40 of the Original Act Clause 20 of the Bill amending Section 40 of the Original Act If Section 40 is deleted the Waqf Board itself will be teethless doll. If Section 40 is deleted then there is no necessity to keep the Waqf Board itself. Clause 20 is taking away the power, control, to regulate of a Statutory Body like Waqf Board. This is completely contrary to the reason and object of the Waqf Act, 1995.
- 29. CLAUSE 21 of the proposed Bill seeking amendment of SECTION 46 of the Original Act The proposed amendment under Clause 21 seeking amendment of Section 46 of the Original Act once again empowers the Central Government to make regulations with respect of maintaining of Accounts which were required to be done by the Waqf Board. This proposed amendment also hits Article 26 of the Constitution of India.
- 30. CLAUSE 22 of the proposed Bill seeking amendment of SECTION 47 of the Original Act Clause 22 amendment of Section 47 of the Original Act This proposed Amendment empowers the Central Government to call for the audit of any Waqf at any point of time by an Auditor appointed by the Comptroller and Auditor General of India, which is not within the scope of the CAG. Since the funds collected and spent by the Waqf Board are not consolidated funds of India and therefore the CAG has no power under the Constitution of India to make Audit of the Waqf Board. This provision is inherently disproportionate and excessive therefore violative of Article 14 of the Constitution of India. By this proposed Amendment, the Central Government wants to take control over all the Waqf Board in the country in an indirect manner.

- 31. CLAUSE 24 of the proposed Bill seeking amendment of SECTION 50 of the Original Act -Under the existing provisions of the Waqf Act, a Mutawali is person charged with the administration of Waqf Property either through appointment or custom. As per the Islamic tenants as well as the existing Waqf Act, the creation of Waqf and the appointment of Mutawali can both be done orally. To limit the appointment of Mutawali only through express Waqf Deeds creates a significant and unnecessary barrier in the creation and administration of Waqfs.
- CLAUSE 35 of the proposed Bill seeking amendment of SECTION 83 of 32. the Original Act - By the proposed Amendment, the Members of the Tribunal has been reduced to two and one person having knowledge of Muslim law and jurisprudence have been deleted. The deletion is completely irrational. The Core issue is in dealing with the Waqf Properties, regulating the Waqf and Management of Waqf and in such a case knowledge of Islamic Law and Muslim Law and also the religious practice, religious duties is an essential knowledge for atleast one Member of the Tribunal. The very basis of the knowledge of Islamic law and practice, at least by one Member of the Tribunal, for deciding the issues in question before the Tribunal is abolished. The facilities of the fundamental knowledge of Islamic Law are being taken away by the proposed amendment. Furthermore, in the case of two Members of the Tribunal in case of differences of opinion how the disputes shall be resolved has not been prescribed. Therefore, the formation of Tribunal by 2 Members is irrational, illegal and is manifestly arbitrary.
- 33. CLAUSE 35 (f) of the proposed Bill seeking amendment of SECTION 83

 (9) of the Original Act The High Court has not given any power to pass an interim Order in the Appeal and also to condone the delay in appropriate cases.
- 34. <u>CLAUSE 38</u> of the proposed Bill seeking amendment of <u>SECTION 38</u> of the Original Act The proposed Amendment has an effect on the decision to replace the Survey Commissioner, as provided presently, Revenue Officer, who

may have little knowledge about the institution of Waqf and how the same should be administered.

and 108A of the Original Act - Under Clause 41 of the proposed Bill, Section 107 of the Act is deleted and thereby non-applicability of the Limitation Act which was mentioned in the Parent Act of 1995 has been taken away consequently the Limitation Act, 1963 has been made applicable. This deletion amounts to the disentitlement of an owner to claim his property and register his grievance that he did not bequeath his property to Waqf after a lapse of a certain time. The proposed deletion will give rise to the question of adverse possession and thereby insist the wrongdoers claim adverse title over the Waqf Property.

The proposed amendments to the Waqf Act, 1995, as introduced in the Waqf (Amendment) Bill, 2024, particularly the application of the Limitation Act, 1963, to Waqf Properties, raise significant constitutional, legal, and practical concerns. Section 107 of the Waqf Act, 1995, which exempts waqf properties from the Limitation Act, serves to prevent claims of ownership based on adverse possession, ensuring that waqf properties— permanently dedicated for religious and charitable purposes-remain inviolable. Removing this exemption would allow encroachers to claim ownership of waqf properties due to prolonged possession, undermining the will of the wagif (donor) and the foundational principle of waqf as a perpetual dedication. This protection aligns with safeguards provided to other religious endowments under laws like the Madras Hindu Religious and Charitable Endowments Act, 1951, and its removal would violate constitutional guarantees, including Article 14 (Equality), Article 15 (Prohibition of Discrimination), and Article 26 (Right of Religious Denominations to Manage their properties). The proposed deletion of Sections 108 and 108A from the Waqf Act, 1995, poses significant threats to the management and protection of waqf properties. Section 108 currently ensures the Waqf Board's control over evacuee properties, which has been in place since independence. Removing this provision would weaken the Board's authority and leave such

properties exposed to encroachments and adverse claims. Similarly, Section 108A, which grants overriding effect to the Waqf Act over other inconsistent laws, is vital to safeguarding waqf properties. Its removal could subject waqf properties to adverse possession and other legal challenges, undermining their religious and charitable purpose. These provisions provide the waqf laws with an overriding effect over inconsistent laws, and their deletion would open a pandora's box and render waqf properties vulnerable to regulatory challenges, such as registration and stamp duties, potentially facilitating their loss. These sections have historically protected waqf properties, especially evacuee properties managed by Waqf Boards since independence, from encroachments and legal inconsistencies. Their omission could disproportionately harm the Muslim community, which already faces resource constraints and minimal representation in public institutions. The historical necessity of protections like Section 107 is evident from legislative developments before and after partition, including the Public Waqf (Extension of Limitation) Act, 1959, and the subsequent enhancements in the Waqf Act, 1984 and 1995, which addressed the adverse possession issue by extending the limitation period or exempting waqf properties from it entirely. The Supreme Court, in Hemaji Waghaji Jat -V-Bhikhabhai Khengarbhai Harijan &Others [(2009) 16 SCC 517], has also criticized the concept of adverse possession as unjust, urging reforms to protect rightful property owners. Given these considerations, the proposed amendments disregard constitutional guarantees of religious freedom and the autonomy of religious institutions, as enshrined in Articles 25 and 26 of the Constitution. They also threaten the integrity of waqf properties and the fundamental rights of the Muslim Community, which relies on waqf properties for religious, social, and economic purposes. These amendments are arbitrary, unreasonable, and beyond the competence of the legislature, as they conflict with the basic structure of the Constitution and risk exacerbating existing vulnerabilities in the Muslim community. Therefore, it is imperative that Sections 107 and 108 be retained and that the proposed amendments be withdrawn in their entirety to uphold constitutional principles, safeguard waqf properties, and ensure the equitable treatment of religious minorities.

DISSENT NOTE:

The Observations and/or Recommendations of the Committee as recorded under Chapter II of the Draft Report of the Clause by Clause Waqf (Amendment) Bill, 2024 are wholly perverse and not sustainable in view of the following reasons:

- i. While making the Observations and/or Recommendations not a single stake holders representations, contents of the representations, depositions of the Witnesses, submissions made by the Opposition Members including us, was not taken into consideration and/or dealt with.
- ii. While making such Observations and/or Recommendations the Draft Report shows that the Committee intended to uphold the only views of the Ministry. The whole exercise made by the Committee for collecting evidences, stakeholders view have been made futile by the reason of the fact that the Majority Members of the Committee does not disclose why the views of the stakeholders, evidences of the Witnesses, submissions of the Opposition Members in JPC did not appeal to the minds of the majority Committee Members.
- iii. After effective Considerations of the submissions of all Opposition Members, evidences of the Witnesses and contentions of the Stakeholders, no prudent person can arrive into the conclusions and/or recommendations made by the Committee under Chapter II that is Clause by Clause Recommendation of the Waqf (Amendment) Bill, 2024.

iv.

v. The Observations and/or Recommendations are violative of the Articles 25 and 26 of the Constitution of India.

- vi. The Observations and/or Recommendations encroaches upon the field of legislation and enshrined under List II (State List) of the 7th Schedule of the Constitution of India.
- vii. Whilemaking such Observations and/or Recommendations, the history of the Waqf, Islamic Laws and Islamic Practices have not been taken into considerations.
- viii. Under Chapter I of the Draft Report, only the List of Stakeholders have been given but detailed discussions of the Observations and/or Recommendations for rejecting their plea have not been disclosed in Part II.

ix.

x. The copies of the Depositions of the Witnesses and the replies of the stakeholder by the reason of the questions raised by the opposition Members have not been supplied. Thus, the Observations and/or Recommendations tantamount to be violative of Article 14 of the Constitution of India.

xi.

xii.

xiii. The Observations and/or Recommendations are based on no reasons at all.

xiv.

XV.

xvi.

xvii.

In view of the submissions made in Part I of this Dissent Note, Observations and/or Recommendations as recorded in the Draft Report are thoroughly baseless, irrational, manifest arbitrary, illegal, beyond logic, violative of the basic structure of the Constitution of India and unsustainable in the eyes of law.

We therefore do not agree with the Observations and/or Recommendations made in the Draft Report and record our Dissent herein.

A.RAJA MAJ. ABBULLA MEMBER OF PARLIAMENTS (YENTERBHAN)



Dated: 29.01.2025

To

Shri Jagdambika Pal Chairperson, Joint Parliamentary Committee on the Waqf Amendment Bill, 2024 Parliament House, New Delhi.

Re: Note of Dissent on the Draft Report and Bill Circulated

Sir,

Copies of the Draft Report of the JPC on the aforesaid Bill have been received by us. At the very outset, we state that such Report is wholly unconstitutional, fails to address the real issues, is divisive in nature and can destroy the secular fabric of our country.

the intention to bring about purposeful amendment was seemingly overshadowed by a clear attempt to undermine the intention of Waqifs and their dedication for all times to come.

There was and is an attempt to sabotage the Object and Reason of enacting the Waqf Act, 1995. The Sachar Committee Report and the intent behind the 2013 Amendments have been given a complete go bye. Removing the Waqf by User Concept, reintroducing the Limitation Act, omitting the overriding effect of the Waqf Act are wholly detrimental to the concept of Waqf. To our mind, the Bill should be titled as the "Waqf Annihilation Bill" given the stealthy manner in which there is an attempt to anyhow change the nature and character of dedicated properties, vesting in the Almighty for all times to come. This Bill is nothing but a surreptitious attempt to remove the clauses which were

thoughtfully added after the due deliberations in the Parliament through the Bills in the year 1995 and 2013 as the Nation had come across some flaws in the erstwhile legislation of 1954.

The Pre-Legislative Consultation Policy has been absent and

It is with deep regret that we do hereby attach our Note of Dissent, by recalling the words of Sardar Vallabhai Patel in the Constituent Assembly on February 27, 1947, "Often you must have heard in various debates in British Parliament that have been held on this question recently and before when it has been claimed in behalf of the British Government that they have a special responsibility—a special obligation-for protection of the interests of the minorities. They claim to have more special interest than we have. It is for us to prove that it is a bogus claim, a false claim, and that nobody can be more interested than us in India in the protection of our minorities Our mission is to satisfy every interest and safeguard the interests of all the minorities to their satisfaction."

A copy of Dissent / Clause-wise Reply is annexed along with this Note of Dissent which may be read as a part of this Note.

Yours sincerely,

. RAJA)

(MOHAMED ABDULLA)

A.BRIEF OVERVIEW OF CONCEPT OF WAQF

The concept of Waqf has its foundation since the time of the Holy Prophet (peace be upon him). Scholars of eminence in Islamic Theology have relied upon this concept and which finds relevance in Ameer Ali's Commentaries on Mohammedan Law-5th Edition revised by Justice S.H.A. Raza Page 773-788 [Copy enclosed as **ANNEXURE-A**]. A mere declaration is sufficient to constitute a Waqf i.e. no need of a written deed. The Constitutional Courts of India have recognized this concept in several judgments which have become law declared in terms of Article 141 of the Constitution of India.

The concept of "denomination" is also relevant in as much as such permanent dedication is for purposes recognized and sanctioned by Mohammedan Law i.e. essentially for persons practicing Islam.

The property vests in the Almighty Allah for all times to come and cannot be divested. Attempts of unscrupulous members of any Waqf Board, while conniving with authorities having possession of municipal records and errant Mutawallis cannot change the nature of permanent dedication or cause alienation. Hence, there cannot be anyeffect of the Limitation Act to recover Waqf Properties in as much as the same can never be transferred. The overridingeffect of the Waqf Act is inherent in the Act itself and is acharacteristic feature which is in-built in the very conceptof the dedication.

The concept of Wakf has its foundation in the Religious Endowment Act, 1863. This was an Act "To enable the Government to divest itself of the management of religious endowments". The preamble to this Act indicates that it was to relieve the Boards of Revenue from duties imposed on them in respect of rents and produce of land granted for the support of mosques, temples etc. Sections 3 and 8 of the said Act indicate that Committees formed for management of such religious institutions would be from (Section 8 of the Act):-

"....among persons professing the religion for the purpose of which the mosques, temple or other religious establishment were founded or is now maintained and in accordance, so far as can be ascertained, with the general wishes of those who are interested in the maintenance of such mosques, temple or other religious establishment." This Section also speaksof election to be held and therefore, negates nominations. The present Bill seeks to have members only by the process ofnomination which is an anathema to democratic process.

The aforesaid indicates that the wishes of a religious denomination were sacrosanct even from 1863 and the same can be read into Article 26 of the Constitution of India. The Bill seeking to give an alleged secular colour in the management of the Wakf Board is contrary to Article 26 of the Constitution of India.

The historical background as to the **concept of Wakf** right from the promulgation of the Mussalman Wakf Validating Act, 1913 and the Mussalman Wakf Act, 1923 is succinctly stated in a judgment reported in **2022 (4) SCC 414 Paras 10-20 [Rashid Wali Beg vs Farid Pindari**].

The 1923 Act also required particulars to be furnished i.e. Wakf Properties to be sufficiently identified/described. (Sections 3 and 4 thereof). In fact, Section 3 of the 1923 Act is almost pari materia to Clause 3B (2) of the Bill. Notably the 1923 Act was repealed by the 1954 Act and hence, Clause 3-B (2) would be a retrograde step taking us back 101 years into history.

B.CLAUSE-WISE DISSENT / REPLY

a. There have been no reasons shown as to why the Statement of Object and Reasons to the Amendment Act

- 27 of 2013 was not followed. The said Amending Act was watertight in respect of survey, encroachment, giving extensive powers to the CWC. It is a matter of regret that the survey contemplated under Section 4(1-A) of the Amending Act was not completed and shows the apathy of the Union Government. This has led to further encroachment and multiple litigation as well as substantial monetary losses to various Waqf Estates.
- b. The Waqf by User Concept is recognized from the time of the Holy Prophet and is protected under Article 26 of the Constitution of India. To obliterate the freedom to establish, manage, own and administer Waqf by the religious denomination is violative of the Constitution of India [Refer to Ameer Ali's Commentaries on Mohammedan Laws-5th Edition revised by Justice S.H.A. Raza Page 773-788]. The Waqf by User Concept has been upheld as to be valid even in absence of a dedication-Reference may be made to the Babri Masjid Ram Janm Bhumi Judgment (2020) 1 SCC Page 1 which held that:- "Law recognizes worship offered at a mosque since a long

- time to be presumed to have been so dedicated and even in absence of a dedication is a Waqf by User. The same is a matter of evidence and inference of Court."
- Organization" and "Government Property" are contrary to Section 104-B inserted by the 2013 Amendment. What was actually requiredwas to ensure that said Section 104-B was allowed full play. There is nothing on record or data provided as to what Waqf Properties in occupation of Government Agencies were restored to the respective Waqf Boards. The aforesaid two definitions viz. 3(fa) and 3(fb) are therefore at variance with the 2013 Amendment and Section 104-B. It is clear that by introducing these two definitions the attempt is to change the character of an existing Waqf by an insidious methodology.
- d. Omitting sub-sections (1-A), (2) and (3) from Section 4 are again contrary to the Amending Act of 2013. The requirement was to ensure that the survey was completed within the one year period as contemplated. There is no reason given as to why such survey has not been completed. Instead of solving the problem, the attempt is to introduce a new official

i.e. 'Collector' instead of 'Survey Commissioner' and thereby skirt the issue for which the Government is responsible to answer viz. reason for survey extending beyond the one year period. The Collector though being the head of the District Administration he is also more connected with the 'Revenue Land records' as such replacing the 'Survey Commissioner' by the 'Collector' is against the tenets of principle of natural justice i.e. no one can be a judge for his own cause. It is strange and dubious that in clause 4 in section 3A (2), 3A(3), 3A(4), the word 'Collector' replaced by a 'Designated Officer' whereas the same is not replaced herein.

e. The vital aspect is with respect to deleting Section 107 of the Waqf Act viz. making the Limitation Act, 1963 applicable to the Waqf Act. This would put Waqf Properties at peril in as much as a corrupt Mutawalli in connivance with any Waqf Board Member may make unlawful gains by illegal transfer/alienation of Waqf Property. making the Limitation Act applicable would therefore be totally contrary to the intention of the Waqif and would divest the dedication to the Almighty.

- There cannot be such a fetter to recover a Waqf Property transferred by an errant Mutawalli/Board Member.
- f. Omitting Section 108-A, which the Bill seeks, i.e. overriding effect of the Waqf Act will make Waqf Properties susceptible to any State Law and thereby defeat the purpose of the dedication. Section 108-A was inserted by the 2013 Amendment and the purpose of such insertion is to be reflected and deliberated upon vis-à-vis the reason for omitting the same, which the Bill envisages.
- g. Omitting Section 108 is not justifiable since it is the dedication which is supreme and cannot be regulated by any Act including the Administration of Evacuee Property Act, 1950.
- h. <u>Section 3(i)</u> deleting the words "<u>either verbally or</u>" is with an oblique motive as the same would efface the concept of "Waqf by User".
- i. The purported explanation viz. inserting Section 36 (1A) making the requirement of a Waqf Deed compulsory i.e. a written execution thereof is contrary to the tenets of Islam. The overlapping of such Rule making powers will bring in conflict and multiple litigation.

- j. <u>Section 3(p)</u>should remain and not be omitted since the Survey Commissioner has always been the authority responsible since prior to the Waqf Act, 1954. No reason has been indicated in the Justification/Explanation Column.
- k. <u>Section 3(ka)</u> defining "portal and database" is already updated as per the WAMSI Report and forming part of Government Records. The Union of India has also filed an affidavit in the Hon'ble Supreme Court of India contending that nearly 99% of all Waqf Properties are part of the database.
- I. Section 3(I) omits the words "except in Chapter III" without any rational basis and in the justification column it is stated that the Central Government would make Rules under Section 108 B (as per the Bill to be inserted) and State Government to make Rules in terms of Section 109 of the Bill-as to be amended i.e. by deleting Clause i-a and iv of existing Section 109.
- m. Section 3(r)(i) should not be omitted as Waqf by User is from the time of the Holy Prophet (Peace be upon him) and would violate the Fundamental Rights of the Muslim Community. Hence, the same is always a matter of evidence. See 2023 SCC Online S.C. 656.

- n. Section 3(r)(a) introduces certain words viz. "any person practicing Islam for at least five years". Such substitution is contrary to the basic structure of the Constitution of India and affects the Fundamental Rights of citizens of this country.

 Article 25 of the Constitution of India isoffended.
- Section 3(r) changing "any person" to "any such person" does not clarify the reference more particularly by deleting Waqf by User concept.
- p. New Sections 3A, 3B and 3C are sought to be inserted and justification given for the same is not appropriate. However, past transactions whereby the dedication is apparent by usage, cannot now be questioned.
- q. Section 3-B is a repetition of Section 3 of the Mussalman Waqf Act, 1923 which was already repealed by the 1954 Act with some additions.
- r. The justification for substituting Section 4(1) is without any rationale purpose. The Commissioner was always the authority since the 1954 Act and was to function under the aegis of the State Governments.
- s. Further, Section 5(3) was also inserted with a purpose by the Amending Act of 2013 as was Section 9 (4). Hence,

there was a <u>complete check and balance</u>

<u>accountabilitybetween 4 different authorities viz. Survey</u>

Commissioner,

Waqf Board, Revenue Authorities and the Central WaqfCouncil.

- t. Section 5(1) as existing is in the nature of a check and balance measure and obliterates any chance of illegal entry or irregular categorization.
- u. Section 6 as now existing was the primary court/tribunal to decide specific matters only (Please see judgment of Rashid Wali Beg 2022 (4) SCC 414). A revision always lay before the High Court. Removing the words "decision of tribunal shall be final" is a step in the right direction since an appeal would have a larger scope than a petition under Article 227 of the Constitution of India. Removing the second proviso is incorrect and Section 4(6) should not be omitted since the primary objectis to ensure that Waqf Properties are properly identified and protected for all times to come and there is good reason for second or subsequent surveys as per Section 4(6).
 - v. In respect of establishment and Constitution of Central Waqf

 Council, the justification for inclusivity and diversity is a

misnomer. It directly offends Article 26 of the Constitution of India and Section 96 of the Act cannot be read in favour of such insertion. The secular activities indicated would always have to follow the tenets of Islam and religious and pious objects of public utility assanctioned and recognized by Muslim Law (Please see Section 3(a) in this context). Any other meaning offends Article 26 of the Constitution of India.

Waqf Council and conspicuous omission is seen by removing the word "Muslim" from various existing provisions.

All along there have been Muslims who have predominantly held posts in the Central Waqf Council and there is good reason for the same as provided in the Constitution of India and for this purpose, a reference may be made to different endowments finding place in the Tamil Nadu Hindu Religion Charitable Endowment Act, 1959, Orissa Hindu Religion Endowment Act, 1951, Andhra Pradesh Charitable and Hindu Religious Institution and Endowment Act, 1956 and Travancore – Cochin Hindu Religious Institution Act, 1950 etc.

- x. The justification of two Non-Muslims in Section 14 of the Bill is offending Article 26 of the Constitution of India.

 Section 96 of the present Act cannot be read to be of any assistance while amending Section 14 of the 1995 Act. There cannot be members who are wholly nominated since the Board is a democratic setup meaning thereby that elected representation should always be more than nominated membership and reference to the same may be seen in judgment reported in 2021 (14) SCC Page 42-State of Tamil Nadu vs. K. Fazlur Rahman. Nominated members are always subject to "doctrine of pleasure".
- y. Several endowments of Hindu faith forbade management by persons other than their denomination.
- z. There is no reason to omit a Muslim from the Board in Section 16. A religious denomination is supposed to be governed by persons practicing the same religion.
- aa. Section 20-A was inserted to ensure a democratic setup.

Kindly refer to the Amending Act of 2013. The justification that since a chairperson would be a nominated member and hence, cannot be removed by a vote of no confidence is **alien** to a democratic setup and can cause such chairperson to

- act in an arbitrary manner as his removal is solely on the doctrine of pleasure.
- bb. The justification to amend Section 23 by removal of the word "Muslim" is violative of Article 26 of the Constitution of India. The purported justification to promote diversity and professional management on the reasoning of applicability of Section 96 has to be read with the right of a religious denomination to be governed by members of the same sect.
- cc. Section 23(1) was substituted by the Amending Act of 2013 and the reasoning for such amendment has to be analyzed prior to the purported justification in the present Bill and Parliamentary Debates are to be considered when the 2013 Amending Act was passed.
- dd. Order of the Tribunal was always subject to scrutiny by the Hon'ble High Court and omitting Section 33(6) was not required.
- ee. The Bill proposing insertion of Clause 1-A to Section 36 is contrary to the tenets of Islam and there are oral dedications made by members of other

- communities/denominations i.e. the methodology <u>is</u> notunique to Muslims.
- ff. Inserting sub-section 10 to Section 36 and fixing a period of limitation of six months is wholly contrary to the concept "once a waqf is always a waqf".
- gg. The omission of words in Section 36(4) which the Bill seeks, rules out a right of hearing and the chance to lead evidence to ensure the validity of the dedication. Such omission is completely arbitrary.
- hh. Similarly, the changes sought in Section 36(7) stops the Board from making inquiries and only allows the Board to forward the application for registration to the Collector. **The Board becomes subject to decision of the Collector** and the combined wisdom of the Board Members.
- ii. Similarly, Section 36(7-A) as sought to be introduced is arbitrary and disallows the Board from making a scrutiny of the report of the Collector.
- jj. The Bill seeking to amend Section 37(1) is **misdirected** in as much as all particulars are already stated in the subsequent clauses and the **power to make regulations as envisaged**

under Section 111 of the 1995 Act has been curtailed in an unlawful manner.

- kk. Omitting Section 40 of the Waqf Act, 1995 as the Bill envisages is unconstitutional and makes the Board practically a spectator even when the Board has reason to believe that such property is Waqf. The justification is to "rationalize the power of the Board". In effect, it stops the Board from taking a particular course of action on available material.
- II. The Bill seeks to amend Section 46 by giving powers only to the Central Government and offends Section 109 and 111 of the Waqf Act, 1995.
- mm. There is no rational or justification given to omit the proviso to Section 47 (3).
- nn. Inserting sub-section 2-A to Section 48 as the Bill envisages, makes orders of the Board subject to Central Government's control and not subject to State Government action. This is to be read with Section 109 and 111 and requires Parliamentary Debate.
- oo. There is no reason to substitute rigorous imprisonment with simple imprisonment and the same is not in consonance of Section 52(A)(3).

- pp. Section 52(A)(3) cannot limit action to be taken only by the Board. Omitting Sections 52(A) (2) is without justification and shall embolden an errant Mutawalli and unscrupulous Board Members. Kindly refer to the objects and reasons of the 2013 Amendment Act and Para 3(ii) thereof.
- qq. The decision of the Tribunal was always subject to a challenge before the Hon'ble High Court or the Hon'ble Supreme Court of India.
- rr. Omissions in Section 61 makes the Board a toothless tiger and the justification to make the Mutawalli more accountable without being regulated of his action by the Board makes the Bill questionable to this extent. By removing the term of imprisonment of 6 months and making a penalty by mere fine will cause Mutawallis to make unlawful gain and get away with payment of mere fine.
- under the UAPA Act has to be tested as to how many Mutawallis have been members of a declared such association since 1967. It seems that there is a **targeted reason** for such justification. **No**

similar provision is in respect of endowments of other religions.

- event, a check and balance measure was already adopted in the present Act in as much as Section 79-81 already contained provision regarding annual accounts of the Board and the same are to be submitted to the Central Waqf Council under Section 9(4). It therefore appears to be new wine in old bottles.
- uu. Reducing annual contribution from 7% to 5% may be **subject to legislative wisdom**. A thorough check on the financial statements of each Waqf is very important. Most of the Waqf Boards have not sent their Annual Financial Statements to the Central Waqf Council and documentary evidence should be produced by all Waqf Boards in this regard i.e. compliance of Section 9(4) of the Waqf Act.
- vv. In respect of Section 85, persons having knowledge of Muslim

 Law should be preferred in the 2Member proposed Tribunal
 particularly in category-4b.
- ww. <u>A matter of concern is that several Tribunals acrossthe</u>
 country have remained dormant for months togetherand in

some cases, for more than 18 months. This is whatis required to be addressed.

- xx. By merely inserting a proviso that decisions to be taken by the Tribunals within 6 months is not sufficient. Giving the fact that now i.e. after Rashid Wali Beg judgment, even eviction matters are to be heard by the Tribunals, the timeframe cannot be adhered to. A single Tribunal in each State does not take the matter any further and the Hon'ble Supreme Court has made observations to this effect in SLP (C) No.32044 of 2016-Shah Alam vs. Union of India. Timeframes have been given under the Arbitration Act as well under the Negotiable Instruments Act but the same timeline has not been followed. Each State requires at least five Tribunals and a single District Judge or judge having at least 10 years of judicial service (preferably a Muslim) can also form a Tribunal.
- yy. The 5-year impediment for a non-Muslim to wait before dedicating his property is against the basic structure of the Constitution of India and completely arbitrary. Judgments referred to hereinabove and more particularly in 2019 (11) SCC Page 1 explain Articles 25 and 26 of the Constitution of India.

- vested in the Almighty cannot be divested. Waqf Properties cannot be made subject matter of alienation i.e. no sale, gift, transfer, mortgage etc. There are instances when the Waqf Boards have connived with Mutawallis. This is reflected in the Statement of Objects and Reasons of the 2013 Amendment Clause 3(ii) of the Statement of Objects and Reasons.
- aaa. The law of limitation cannot apply to properties which are vested for all times to come in the Almighty, making the same applicable to the Waqf Act would provide opportunity to authorities and builders etc. to form an unholy nexus to rob properties vested in the Almighty.
- Properties which were part of Waqf prior to coming into effect of the Evacuee Property Act, 1950 would continue to remain Waqf since the dedication made at a particular point of time would remain for all times to come i.e. the nature and character of such property cannot change merely because the aforesaid 1950 Act was repealed in 2005.

- overriding effect is wholly unjustified. The amendment of 2013 specifically inserted Section 108-A and there was good reason for the same. The omission of this section will also a deliberate legal assault on the Waqf concept since the States can enact their laws inconsistently and parallely to this Act and thereby the purpose of the Waqf will be emasculated.
- ddd. Sections 107, 108, 108-a cannot be omitted being wholly detrimental to the interest of the muslim community, beneficiaries and have the potential to completely eradicate the dedication made by the waqif.
- eee.Inserting Section 108-B as is sought will have overlapping effect with Section 109 as well as Section 110. The ultimate loss would be of a particular Waqf.
- fff. Section 9(4) had immense scope and several disputes could have been resolved under Section 9(5) without resorting to litigation as there was a Board of Adjudication to be presided over by judges of the Hon'ble Supreme Court.
- ggg. There is **no justification** in omitting clause i-a of Section 109. The other changes sought in Section 109 are subject to parliamentary debate.

hhh. The Waqf Board being a statutory authority under the Ministry of Minority Affairs requires to make Regulations and the Rules made under Section 109 by the State Government and the Regulations framed by the Board are required to be placed before the State Legislature and hence, the omission of Section 110 (f) and (g) is not correct.

SANJAY SINGH

Member of Parliament, (Rajya Sabha) Leader of Party in Rajya Sabha Member of

- •Parliamentary Standing Committee Urban Devlopment
- •Consultative Committee For Ministry Of Laws & Justice
- ·Business Advisory Committee
- •MPLAD Committee
- · Petition Committee



संजय सिंह

सांसद, (राज्य सभा) राज्य सभा में दल के नेता

सदस्य,

- •शहरी विकास संबंधी संसदीय स्थायी समिति
- •परामर्शदात्री समिति कानून एंव न्याय मंत्रालय
- •व्यापार सलाहकार समिति
- •MPLAD समिति
- •याचिका समिति

Ref. No. ADML/2025/20180

Date: 29 / 01 / 2015

Shri Jagdambika Pal

Chairperson, Joint Parliamentary Committee on Waqf New Delhi

Respected Sir,

I have actively and consistently participated in the deliberations of the Joint Parliamentary Committee on Waqf. Throughout these discussions, I have raised significant concerns regarding various clauses of the Bill, with the aim of contributing to a more inclusive, equitable, and effective legislation on "Waqf."

After careful consideration, I respectfully dissent from many provisions of the Waqf Amendment Bill, 2024, as well as certain proposed amendments adopted in the consideration of amendment clause-by-clause discussion held on 27th January 2025.

Enclosed herewith is my clause-by-clause analysis and proposed amendments, which I submit as my official "dissent note". This note highlights my reservations, disagreements with the Honorable Committee, and my proposed amendments to specific provisions of the Bill.

I kindly request that my dissent note be included in its entirety in the report of the Joint Parliamentary Committee on Waqf, which is to be submitted to both Houses of Parliament upon formal adoption.

regards,

(Sanjay Singh)

Ph.: 011-23092293, (M): +91-8588841358, 9721444433

DISSENT AND COMMENTS ON THE WAQF AMENDMENT BILL, 2024

1. Clause 2: Unified Waqf Management, Empowerment, Efficiency and Development Act

The proposed change to the name of the Waqf is misleading, unnecessary, and serves no practical purpose. Altering the name introduces ambiguity and adds no substantive value to the administration or identity of the Waqf. The existing name "Waqf Act" already reflects the purpose and intent of the institution, and high-sounding terms only create confusion without contributing to the effective functioning or clarity of the Waqf framework. This change is unwarranted and should be reconsidered.

2. Clause 3(i) & Clause 3(ii): Insertion of Section 3(aa) & Section 3 (ca)

Since both Bohras and Aga Khanis are sub-sects within the Shia sect of Muslim community, and the Waqf Act, 1995 already explicitly recognizes Shia Waqfs, there is no justification for creating separate provisions for Agakhani and Bohra Waqfs. The recognition of specific sub-sects within the broader Shia sect sets a precedent for further fragmentation as there are several sub-sects within Shia & Sunni sects. This uneven approach that selectively identifies sub-sects creates a discriminatory framework. Hence, this particular provision is both unwarranted and redundant.

3. Clause 3(ix)(a): Any person showing or demonstrating that he/she is practicing Islam for 5 years

The five-year restriction on Muslims is contrary to Islamic tenets, which do not impose temporal qualifications for such dedications as long as they serve purposes recognized by Islam. This condition also contradicts the inclusivity affirmed in the Waqf 2013 Amendment and is inconsistent with various Other Religious Endowment Acts, which impose no such restrictions. The **Waqf Enquiry Committee Report**, 1976, explicitly clarified that the "Waqif" need not even be a Muslim, provided the purpose of the Waqf is pious and charitable in accordance with Islamic principles. Waqf is rooted in benevolence and is private in nature, allowing individuals to donate freely for religious, pious, or charitable purposes. Restrictive conditions such as these interfere with the fundamental freedom of choice and religious practice. The only essential requirement for Waqf creation is that the donor must be the rightful owner of the property. Thus, Clause 3(ix)(a) is redundant and infringes upon the fundamental principles of religious and individual freedom.

4. Clause 3(ix)(e): "Waqf By User"

The principle of "Waqf by User" is a long-recognized doctrine under Islamic jurisprudence and judicial precedent. The Supreme Court in M. Siddiq v. Mahant Suresh Das [(2020) 1 SCC 1: 2019 SCC OnLine SC 1440 at page 695 1126] upheld that Muslim law permits oral dedication and that Waqf can be inferred from circumstances or religious use over time, without requiring a formal Waqf Deed. This doctrine, rooted in Islamic law, serves as a rule of evidence to determine the dedication of a property in the absence of an express instrument.

Mulla, in his authoritative text *Mahomedan Law*, affirms this principle, stating that if land has been used from time immemorial for religious purposes, such as a mosque or burial ground, it becomes Waqf by user, even without express evidence of dedication (*Mulla's Mahomedan Law*, 14th Edn., p. 173).

The jurisprudence acknowledges this principle, emphasizing that properties used for public religious worship by individuals of the Islamic faith can be recognized as Waqf, even when a formal deed is absent. For instance, in *Faqir Mohamad Shah v. Qazi Fasihuddin Ansari (AIR 1956 SC 713)*, the Supreme Court recognized Waqf properties by analyzing evidence of religious use, thereby upholding the principle of Waqf by user.

Hence, retaining this doctrine is essential to uphold constitutional values and preserve the religious heritage. It is welcome to note that after serious objection by the stakeholders on this proposed amendment, the MPs from the Treasury benches have partially agreed to include Waqf By User, while unnecessarily adding "except that the property, wholly or in part, is in dispute or is a government property," is redundant and unnecessary. It merely states the obvious, as properties under dispute or claimed as government property would naturally be subject to legal adjudication. Including such language adds no substantive value and unnecessarily complicates the legislative text, hence this dissent.

5. Clause 4: Insertion of Sec. 3A, Sec. 3B & Sec. 3C

For proposed Sec. 3A(2):

The proposed amendment in Section 3A(2), that is, The creation of a waqf-alal-aulad shall not result in denial of inheritance rights of heirs, including women heirs, of the waqif or any other rights of persons with lawful claims. The clause is redundant as it merely states the obvious by referring to "rights of persons with lawful claims." Such an inclusion is unnecessary and fails to add any substantive value to the provision. To maintain clarity and precision in the legislation, this clause should be omitted.

For proposed Sec. 3B:

The proposed amendment to create a new portal and database is unnecessary and redundant. The data already available on the WAMSI Portal. All such properties have already been registered through the respective State Waqf Boards, and this exercise has been effectively completed. Creating an additional framework will not yield any meaningful results and will only add to administrative redundancy. Therefore, the proposed amendment should be deleted in its entirety.

For proposed Sec. 3C: Powers given from "Collector" to "Designated Officer"

It is welcome to note that, after serious objections by stakeholders, the MPs from the Treasury benches have partially agreed to transfer the power from the Collector to the Designated Officer. However, the proposed amendment fails to address crucial aspects such as the qualifications or relevant experience required for the Designated Officer, especially in relation to the administration of Waqf properties. Merely introducing the term "Designated Officer" without specifying requisite qualifications or expertise makes the provision inadequate and ineffective. Hence, this amendment is ill-conceived & bogus.

6. CLAUSE 5: POWER OF SURVEY COMMISSIONER TRANSFERRED TO COLLECTOR UNDER SECTION 4 OF THE WAQF ACT, 1995

The proposed amendment, which authorizes the Collector and removes the powers of the Survey Commissioner, is arbitrary and inappropriate. Under the current law, Survey Commissioners are high-ranking officers from the Land and Revenue Department, specifically entrusted with surveying Waqf properties. This specialized role ensures dedicated attention to the notification and protection of Waqf properties.

Furthermore, Collectors often represent the State in disputes over Waqf properties, making them an aggrieved party. Allowing them to decide such matters contradicts the fundamental principle of natural justice that "no one can be a judge in their own cause." Removing the powers from specialized Survey Commissioners and assigning them to overburdened District Collectors will only delay the process further. Hence, there is no need to include District Collectors in this role.

7. CLAUSE 6: PUBLICATION OF THE LIST OF AUQAF UNDER SECTION 5 OF THE WAQF ACT, 1995

The proposed creation of a new portal for the publication of the list of Auqaf raises concerns about unnecessary duplication of resources and additional expenditure,

particularly when the WAMSI Portal is already operational and serving the purpose of digitizing Waqf properties. Allocating funds for an entirely new system is unwarranted and inefficient. Instead, these resources could be better utilized to enhance and upgrade the existing WAMSI Portal. Therefore, the proposed amendment to upload the notified list of auquaf in the new portal & database is redundant and should be deleted in its entirety.

8. CLAUSE 7: DISPUTES REGARDING AUQAF UNDER SECTION 6 OF THE WAQF ACT, 1995

The proposed amendment under Clause 7 (a)(ii) states that if any question arises regarding whether a particular property is a Waqf property, the decision of the Tribunal shall not be final. Additionally, under Clause 7(a)(iv), the amendment introduces a second proviso, which provides that an application may be entertained by the Tribunal after the specified two-year period in the first proviso, if the applicant satisfies the Tribunal that there was sufficient cause for not making the application within such period.

The proposed amendment undermines the finality of decisions by the Tribunal, which is a significant departure from the standard practice in other legislation governing religious endowments. For instance, Section 85(3) of the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987, and Section 79A(3) of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959, provide that decisions of their respective Tribunals are final and cannot be questioned in any court. This principle of finality is integral to approximately 15 Tribunals in India, subject only to review by High Courts. It is unclear why such finality is not extended to Waqf Tribunals.

Moreover, the second proviso to the amendment introduces an open-ended clause, allowing applications to be entertained beyond the two-year limitation period if the applicant provides a sufficient cause. This effectively removes the time cap, making it possible for disputes to be filed indefinitely, which is impractical and counterproductive. By removing the finality of Tribunal decisions and extending the time limit indefinitely, the proposed amendment creates unnecessary litigation, allowing cases to be filed for a lifetime, which is counterproductive for the purpose of effective administration of Waqf properties.

9. CLAUSE 8: POWER OF THE TRIBUNAL TO DETERMINE DISPUTES REGARDING AUQAF UNDER SECTION 7 OF THE WAQF ACT, 1995

The proposed amendment under Clause 8(i) includes provisions for recognizing Agakhani Waqfs and Bohra Waqfs. Additionally, Clause 8(ii) states that if a question

arises regarding whether a particular property specified as Waqf property in the list of auqaf, the decision of the Tribunal shall no longer be final.

The proviso under the Waqf Act, 1995, originally specified that such applications could not be entertained after a period of one year from the date of publication of the list of auqaf. However, under the proposed amendment in Clause 8(iii), this period has been extended to "two years." Clause 8(iv) further allows this time period to be extended indefinitely if the applicant satisfies the Tribunal that there was sufficient cause for not making the application within the stipulated period.

This amendment is unwarranted and will lead to a plethora of cases, as already outlined in the discussion under Clause 7. For the sake of brevity and to avoid repetition, the detailed arguments made in opposition to Clause 7 are not repeated here but are equally applicable to this provision.

10. CLAUSE 9 & CLAUSE 14: ESTABLISHMENT AND CONSTITUTION OF CENTRAL WAQF COUNCIL& COMPOSITION OF WAQF BOARD

The proposed amendment in Sections 9 & 14 seeks to ensure that members of the Muslim community, within the composition of the Council & the Board become a minority.

Furthermore, the second proviso to Section 9(2) of the Waqf Act, 1995, as amended under Clause 9 and Clause 11, mandates that "two members appointed under this sub-section shall be non-Muslim excluding ex officio members." This effort effectively enhances the capacity for non-Muslim participation in matters of Waqf.

This provision contradicts the constitutional guarantee under Article 26(d), which secures the right of religious denominations to manage their own properties. The proposed changes undermine the autonomy of Waqf Boards, violating precedents set by the Supreme Court in Ratilal Panachand Gandhi v. The State of Bombay [AIR 1954 SC 388] and The Commissioner, Hindu Religious Endowments, Madras v. Lakshmindra Thirtha Swamiar of Shrirur Mutt [7-judge Constitution Bench] [AIR 1954 SC 282]. Both judgments emphasize that laws transferring administrative control from a religious denomination to a secular authority would amount to violation of the right guaranteed under Article 26(d) of the Constitution.

If the principle of including non-Muslims in Waqf administration is to be adopted, it raises the question of whether similar religious endowment laws such as the Bihar Hindu Religious Trusts Act, 1950, Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959, Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987, Telangana Charitable and Hindu Religious

Institutions and Endowments Act, 1987, and Sikh Gurudwaras Act, 1925 should also include non-Hindus or non-Sikhs. Such a precedent would open a Pandora's box, requiring similar changes across all religious laws, which is not practical or desirable.

The Constitution of India, under Articles 25 and 26, protects the rights of minority communities to manage their religious affairs. By codifying a provision that indirectly dilutes the control of the Muslim community over Waqf properties, this amendment violates both the spirit and letter of the Constitution. Hence, these proposed amendments through Clause 9 & 11 under Section 9 & Section 14 of the Waqf Act, 1995 is unwarranted, redundant, and must be removed.

11. CLAUSE 10: INSERTION OF SEC. 2A UNDER SECTION 13 OF THE WAQF ACT, 1995

The proposed insertion of Section 2A under Clause 10, which calls for the establishment of separate Bohra and Agakhani Waqf Boards, has already been addressed in detail during the discussion on Clause 3(i) and Clause 3(ii). For the sake of brevity and to avoid redundancy, the arguments presented there are not repeated here. However, it is reiterated that such provisions are unwarranted and redundant, and therefore, this amendment is not supported.

12. CLAUSE 12: DISQUALIFICATION OF THE MEMBERS OF THE BOARD

The proposed amendment to Section 16 of the Principal Act, as introduced under Clause 12, is unwarranted. The substitution of clause (a) with "he is less than twenty-one years of age" and the insertion of clause (aa), stating "in case a member under clause (c) of sub-section (1) of section 14, is not a Muslim," introduces unnecessary provisions that serve no practical purpose. Such amendments are redundant and do not contribute meaningfully to the administration or objectives of the Waqf Act. Therefore, this amendment should be deleted.

13. CLAUSE 13: MEETINGS OF THE BOARD UNDER SECTION 17 OF THE WAQF ACT, 1995

The proposed provision mandating that the Board meet at least once every month for the transaction of business is impractical and poses operational challenges. Given the diverse composition of the Board and the professional commitments of its members, it is unlikely that all members will be available to meet every month. This rigid requirement could lead to delays in decision-making and ultimately hamper the effective administration of Waqf properties. Such a provision is both bogus and unreasonable.

14. CLAUSE 14: OMISSION OF SECTION 20A OF THE WAQF ACT, 1995

The removal of the Chairperson of the Waqf Board under Section 20A of the Waqf Act, 1995, through a vote of no confidence, ensured a democratic process for accountability. The proposed removal of this democratic element undermines representative governance, transparency, and trust in the administration of Waqf properties. Such a change subverts the principles of accountability, which are critical to the effective functioning of Waqf Boards. This amendment is regressive and should be reconsidered.

15. CLAUSE 15: CHIEF EXECUTIVE OFFICER TO BE A NON-MUSLIM UNDER SECTION 23 OF THE WAQF ACT, 1995

In several religious endowment laws, such as the Uttar Pradesh Kashi Vishwanath Temple Act, 1983 (Section 3), Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 (Section 10), Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987 (Section 3(2)), and Orissa Hindu Religious Endowments Act, 1951 (Section 6), it is mandated that key positions like Chief Executive Officer or equivalent roles must be held by individuals professing the Hindu religion. Denying a similar provision for Waqf Boards is discriminatory and undermines the religious character and autonomy of Waqf institutions.

In the draft report of the JPC (Para 15.3, Page 185), the justification given by the Ministry of Minority Affairs refers to Section 96 of the Waqf Act, 1995, which mentions the Central Government's power to regulate secular activities of Auqaf in relation to the functioning of the Central Waqf Council and State Waqf Boards, as justification for the appointment of a non-Muslim CEO. However, this justification is flawed. The Central Government's power to regulate secular activities by laying down general principles and policies does not extend to overriding the fundamental religious character of Waqf institutions.

The powers granted to the CEO of Waqf Boards are not confined to merely secular activities. Instead, they include broad authority to control, maintain, and superintend Auqaf, which goes beyond what is deemed "secular." Allowing the appointment of non-Muslims to such a role is inconsistent with the religious essence of Waqf and infringes upon the autonomy guaranteed to religious institutions. This amendment should be reconsidered to preserve the integrity and intent of the Waqf framework.

16. CLAUSE 16: POWERS AND FUNCTIONS OF THE BOARD UNDER SECTION 32 OF THE WAQF ACT, 1995

The lack of finality in the judgments of the Waqf Tribunal, particularly in matters related to the utilization of the surplus income of Waqf properties, negatively affects the Tribunal's efficiency and purpose as a specialized body for resolving Waqf-related disputes. The absence of finality creates additional layers of litigation, delays resolution, and diminishes the Tribunal's authority. This provision not only hampers the effective management of Waqf but also erodes the trust placed in the Tribunal as an expert body for adjudicating Waqf matters. The principle of finality, subject to High Court review, must be retained to ensure swift and conclusive dispute resolution. Hence, the proposed amendment in its current form is bogus and needs to be reviewed again.

17. CLAUSE 17: POWERS OF INSPECTION BY THE CHIEF EXECUTIVE OFFICER

The proposed amendment under Clause 17(b) omits the finality of the Tribunal's order relating to instances where the Chief Executive Officer (CEO) finds a mutawalli or any officer guilty of misappropriating Waqf money or Waqf property. The removal of finality from Tribunal orders undermines its authority and creates unnecessary delays in resolving disputes.

18. CLAUSE 18: REGISTRATION UNDER SECTION 36 OF THE WAQF ACT, 1995

The introduction of Section 36(1A) in the Waqf Amendment Bill, 2024, mandating that no Waqf shall be created without the execution of a Waqf Deed, fundamentally violates the principles of Muslim Law. Islamic jurisprudence explicitly recognizes the validity of oral gifts (hiba) and oral wills (wasiyath), provided they are executed in the presence of competent witnesses. Insistence on documentary proof as a mandatory precondition disregards these well-established tenets of Islamic law and unjustifiably restricts the creation of waqf, undermining the religious freedoms and practices guaranteed under the Constitution. This provision should be reconsidered and omitted to preserve the integrity of Muslim Law and the rights of the community.

Additionally, The insertion of the proviso after Section 36(10) of the Waqf Act, 1995, which states "Provided that an application may be entertained by the Court in respect of such suit, appeal, or other legal proceedings after the period of six months specified under this sub-section, if the applicant satisfies the Court that he has sufficient cause for not making the application within such period" is fundamentally flawed. This provision imposes conditions that, if not complied with, extinguish legal rights, rendering it a mere face-saving provision. Such an impractical and unreasonable amendment will only create procedural hurdles and should be dropped entirely.

19. CLAUSE 19: REGISTER OF AUQAF UNDER SECTION 37 OF THE WAQF ACT, 1995

The proposed amendment to Section 37(3) of the Waqf Act, 1995, introduces an additional condition requiring public notice of ninety days to be issued in two daily

newspapers, one of which must be in the regional language, before recording entries in the Register of Auqaf. This imposes unnecessary delays and administrative hurdles, creating a cumbersome process that will obstruct the efficient administration of Waqf properties. Moreover, no other religious endowments legislation imposes such onerous conditions for recording entries in land records. This provision is discriminatory, excessive, and should be deleted in its entirety to ensure parity and administrative efficiency.

20. CLAUSE 20: OMISSION OF SECTION 40 OF THE WAQF ACT, 1995

The omission of Section 40 of the Waqf Act, 1995, contradicts the very objective of the Act, which is aimed at ensuring the "better administration of Auqaf and for matters connected therewith or incidental thereto." Section 40 empowers the Waqf Board to declare any property as Waqf property based on information gathered, thereby enabling effective management and oversight of Waqf properties.

Eliminating this provision undermines the authority and functionality of the Waqf Boards, leaving them disempowered and unable to fulfill their statutory role of safeguarding Waqf properties.

21. CLAUSE 21: SUBMISSION OF ACCOUNTS OF AUQAF UNDER SECTION 46 OF THE WAQF ACT, 1995

The proposed amendment extending the deadline for submitting financial reports to October, despite the financial year ending on 31st March, unnecessarily delays the administrative process. Such delays subvert accountability and disrupt the efficient functioning of Waqf Boards. Hence, this provision should be reconsidered to ensure timely action and transparency in financial management. Hence, I put my dissent for this proposed amendment.

22. CLAUSE 22: AUDIT OF ACCOUNTS OF AUQAF UNDER SECTION 47 OF THE WAQF ACT, 1995

The proposed amendment under clause 22(a)(iii) inserts a proviso that authorizes the Central Government to direct the audit of any Waqf by an auditor appointed by the Comptroller and Auditor General of India (CAG) or any officer designated by the Central Government, is deeply concerning. Waqf properties, being private religious properties, should fall under the jurisdiction of the respective State Governments. The involvement of the CAG in auditing private religious properties is not only unnecessary but also an overreach, as it dilutes the autonomy of Waqf Boards and State Governments in managing Waqf properties. I strongly disagree with this provision and respectfully register my dissent.

23. CLAUSE 23: POWERS OF THE TRIBUNAL NOT FINAL UNDER SECTION 48 OF THE WAQF ACT, 1995

Under Section 48 of the Waqf Act, 1995, the Board examines the Auditor's Report and passes orders as it deems fit. Any person aggrieved by such an order has the right to approach the Tribunal. The proposed omission of the clause stating that the "Order of the Tribunal" subverts the Tribunal's authority and effectiveness as a specialized body for resolving Waqf-related disputes. The finality of the Tribunal's decisions is critical for swift and conclusive resolution of matters, and removing this provision creates unnecessary layers of litigation, delays justice, and complicates the Waqf administrative framework.

Tribunals are constituted as specialized forums with expertise to address specific issues, and snatching away the final authority from the Tribunals, dilutes their purpose and credibility. Therefore, I strongly disagree with this proposed amendment.

24. CLAUSE 24: INSERTION OF NEW SECTION-50A

The proposed insertion of Section 50A, which introduces provisions for the disqualification of a Mutawalli, is entirely redundant. Section 64 of the Waqf Act, 1995 already contains comprehensive provisions for the removal of a Mutawalli. Introducing a separate section for disqualification not only duplicates the existing legal framework but also creates unnecessary confusion and complicates the administration of Waqf properties.

25. CLAUSE 25: RECOVERY OF WAQF PROPERTY UNDER SECTION 52 OF THE WAQF ACT, 1995

The proposed amendment to Section 52 omits the provision stating that the "decision of the Tribunal on such appeal shall be final." For the sake of brevity, I am not repeating the arguments I have already made regarding the importance of maintaining the finality of the Tribunal's decisions. However, the same principle applies here. Removing the finality of the Tribunal's orders undermines its authority as a specialized body and introduces unnecessary layers of litigation, which will delay justice and compromise the efficient resolution of disputes. I respectfully register my dissent on this proposed amendment.

26. CLAUSE 26: PENALTY FOR ALIENATION OF WAQF PROPERTY WITHOUT SANCTION OF THE BOARD UNDER SECTION 52A OF THE WAQF ACT, 1995

Section 52A of the Waqf Amendment Bill, 2024 dilutes the provisions of the Waqf Act, 2013. The 2013 Act imposed "rigorous imprisonment" for alienation, purchase, or

possession of Waqf property without the prior sanction of the Waqf Board. The proposed amendment replaces "rigorous imprisonment" with "imprisonment," thereby reducing the severity of the punishment. This jeopardizes the protection of Waqf properties. Hence, the proposed amendment is bogus and needs to be reconsidered.

27. CLAUSE 27: DISPOSAL OF PROPERTY LEFT ON WAQF PROPERTY BY UNAUTHORIZED OCCUPANTS UNDER SECTION 55A OF THE WAQF ACT, 1995

The proposed amendment to Section 55A removes the proviso that the "decision of the Tribunal shall be final." For the sake of brevity, I reiterate my earlier arguments on the importance of upholding the finality of the Tribunal's decisions to ensure efficiency and certainty in Waqf-related disputes. I respectfully dissent against this amendment.

28. CLAUSE 28: PENALTIES UNDER SECTION 61 OF THE WAQF ACT, 1995

The newly inserted clause imposes imprisonment of up to six months and a fine ranging from ₹20,000 to ₹1 lakh for failures such as uploading details under Section 3B, providing statements of accounts under Section 46, or complying with directions of the Collector or the Board. Merely a delay in uploading details or failing to carry out such directions may unjustifiably lead to imprisonment, which is unreasonably harsh and draconian. I respectfully dissent against this provision.

29. CLAUSE 29: INSERTION OF NEW CLAUSE (I) UNDER SECTION 64 OF THE WAQF ACT, 1995

The newly inserted clause (l) states that a Mutawalli can be removed if they are a member of an association declared unlawful under UAPA. With the frequent use of UAPA, this provision can be easily misused, as it allows a person to be removed as a Mutawalli and jailed even before they have a chance to seek legal remedies. I respectfully register my dissent for this provision.

30. CLAUSE 30: ASSUMPTION OF DIRECT MANAGEMENT OF CERTAIN AUQAF BY THE BOARD UNDER SECTION 65 OF THE WAQF ACT, 1995

The proposed amendment replaces the phrase "as soon as possible" with a rigid six-month deadline for submitting reports to the State Government. The original wording under the Waqf Act, 1995, allowed for immediate submission based on the urgency of the situation, ensuring responsiveness. A fixed six-month deadline may encourage delays, deferring action until the deadline and potentially hampering the efficiency of Waqf

management and reporting. Thus, the proposed amendment is bogus in nature.

31. CLAUSE 31: SUPERVISION AND SUPERSESSION OF COMMITTEE OF MANAGEMENT UNDER SECTION 67 OF THE WAQF ACT, 1995

The proposed amendment omits Section 67(6), second proviso under the Waqf Act, 1995 stating that "the order made by the Tribunal in such appeal shall be final." For the sake of brevity and to avoid duplication, I am not reiterating my earlier arguments on the importance of maintaining the finality of Tribunal orders. The same rationale applies here, and I respectfully submit my dissent for this clause.

32. CLAUSE 33: ANNUAL CONTRIBUTION PAYABLE TO THE BOARD UNDER SECTION 72 OF THE WAQF ACT, 1995

The proposed amendment requires Mutawallis of waqfs with a net annual income of not less than ₹5,000 or more to pay an annual contribution to the Waqf Board, not exceeding 5% of the net income subject to a maximum amount as prescribed by the Central Government. This last statement of subject to the maximum amount as prescribed by the Central Government creates uncertainty. This provision allows for arbitrary ceilings to be imposed by the Central Government, which could potentially spoil the financial autonomy of the Waqfs.

33. CLAUSE 34: POWER OF CEO TO DIRECT BANKS OR OTHER PERSONS TO MAKE PAYMENTS UNDER SECTION 73 OF THE WAQF ACT, 1995

Clause 34 of the amendment omits the phrase "and the decision of the Board thereon shall be final". Without finality in the decisions of the Tribunal or the Board, a mutawalli aggrieved by the CEO's assessment may face prolonged litigation. This opens unnecessary avenues for disputes, delays in resolution, and disrupts the administrative efficiency of waqf management. I respectfully dissent against this amendment, as it will create avoidable procedural hurdles.

34. CLAUSE 35: CONSTITUTION OF TRIBUNALS UNDER SECTION 83 OF THE WAQF ACT, 1995

While it is commendable that the JPC has reinstated the provision for at least one member of the Tribunal to possess knowledge of Muslim law and jurisprudence under Clause 35(c), the effectiveness of this inclusion is negated by Clause 35(e), which states that the Tribunal's orders shall not be final. On one hand, the Tribunal is being strengthened by ensuring relevant expertise for adjudicating Waqf-related disputes, but on the other hand, its authority is undermined by removing the finality of its decisions. This

contradiction renders the Tribunal ineffective as a specialized body for resolving Waqf disputes and disrupts the efficiency of the adjudication process. The provision for the omission of the finality of the decision of the Tribunal is baseless and should be reinstated to its original position.

35. CLAUSE 37: PROCEEDINGS UNDER ACT 1 OF 1894 UNDER SECTION 91 OF THE WAQF ACT, 1995

Under Clause 37(c)(ii), any order under Sections 31 or 32 of the LARA Act, 2013, passed without giving the opportunity to the Board to be heard, shall be kept in abeyance for the portion of the property claimed by the Board. Amendment made in Section 91, dilutes this protection by merely placing the order in abeyance, leaving Waqf properties vulnerable to prolonged disputes and uncertainty, which could severely impact their administration and sanctity. Hence, I propose my dissent.

36. CLAUSE 38: PROTECTION OF ACTION TAKEN IN GOOD FAITH UNDER SECTION 100 OF THE WAQF ACT, 1995

The proposed amendment under Section 100 of the Waqf Act, 1995 grants legal immunity to the Collector, for actions taken under the Waqf Act. This raises serious concerns as the Collector, being a representative of the Government, often has a conflict of interest, given that many Waqf property disputes are mostly with the State itself. Unlike the Survey Commissioner, who is a specialized authority with expertise in Waqf laws and land administration, the Collector's decisions may be influenced by these conflicts. Providing such immunity could shield biased or questionable actions under the guise of "good faith", thereby adversely impacting the accountability, impartiality, and fair administration of Waqf properties. Hence, I respectfully propose my dissent.

37. CLAUSE 39: SURVEY COMMISSIONER, COLLECTOR, MEMBERS OF THE BOARD DEEMED TO BE PUBLIC SERVANTS UNDER SECTION 101 OF THE WAQF ACT, 1995

Survey Commissioners are trained in Waqf laws and land administration, ensuring dedicated oversight and impartiality. In contrast, the Collector, as a representative of the State, may face conflicts of interest since many disputes regarding Waqf properties involve the State itself. This amendment risks bias in favor of the State and compromises the fair and effective management of Waqf properties. Hence, I respectfully dissent.

38. CLAUSE 40: OMISSION OF THE APPLICATION OF THE ACT TO PROPERTIES DONATED BY PERSONS NOT PROFESSING ISLAM TO SUPPORT CERTAIN WAQF (SECTION 104 OF THE WAQF ACT, 1995)

The Waqf Enquiry Committee Report, 1976, explicitly clarified that the "Waqif" (donor) need not be a Muslim, provided the purpose of the Waqf is pious and charitable in accordance with Islamic principles. The proposed amendment not only negates the Waqf Enquiry Committee Report, 1976 but also contradicts India's spirit of inclusivity and pluralism. Such provisions go against the values of harmony and cooperation that are the foundation of our secular democracy. Hence, I respectfully submit my dissent for this provision.

39. CLAUSE 40A: LIMITATION ACT, 1963 TO BE MADE APPLICABLE FROM THE COMMENCEMENT OF THE WAQF (AMENDMENT) ACT, 2024 UNDER SECTION 107 OF THE WAQF ACT, 1995

Under Clause 40A of the proposed amendment, the Limitation Act, 1963 is made applicable on the proceedings related to waqf properties on and from the commencement of the Waqf (Amendment) Act, 2025. The purpose of excluding the application of the Limitation Act, 1963, from the Waqf Act, was to protect Waqf properties from the concept of adverse possession. The introduction of Clause 40A, would enable occupiers who have remained in possession of Waqf properties without timely action from the Waqf Board or Mutawalli to claim ownership. This would result in Waqf properties becoming adverse to the Waqf and ultimately being lost. For the reasons mentioned herein, I believe the said proposed amendment may work against the interests of the very community it claims to serve. Hence, I dissent from this provision.

40. CLAUSE 41: OMISSION OF SECTION 108: SPECIAL PROVISION AS TO EVACUEE PROPERTY & SECTION 108A: ACT TO HAVE OVERRIDING EFFECT

The proposal to omit Section 108, which mentions special provisions as to evacuee waqf properties. Removing these provisions would unsettle titles established before 1950, leading to disputes over long-recognized Waqf properties and causing irreparable harm to Waqf interests.

Similarly, the proposed removal of Section 108A, which ensures the overriding effect of Waqf laws over other inconsistent laws, is arbitrary and unfounded. The elimination of this protective provision exposes Waqf properties to the risk of being adversely impacted by conflicting regulatory requirements in other laws, such as registration and stamp acts. This would create avenues for encroachment and dispossession of Waqf properties, counteracting the intended protection under Waqf legislation.

For these reasons, I strongly oppose the proposed omissions of Sections 108 and 108A and respectfully register my dissent to these amendments

41. CLAUSE 42: POWER OF CENTRAL GOVERNMENT TO MAKE RULES UNDER SECTION 108B OF THE WAQF ACT, 1995

The proposed amendment, which imposes a centralized framework for the administration of Auqaf, disregards the unique local specificities and diverse needs of different states. Such a one-size-fits-all approach risks disrupting the effective administration of Auqaf instead of improving it. The administration of Waqf properties requires sensitivity to regional practices, cultural nuances, and state-specific challenges. By enforcing a uniform framework, the amendment snatches away the autonomy and efficiency of state-level Waqf Boards, potentially derailing the very objective of ensuring better Waqf governance. For these reasons, I believe the newly inserted Section 108B is bogus in nature. Hence, should be deleted.

42. CLAUSE 43: POWER TO MAKE RULES UNDER SECTION 109 OF THE WAQF ACT, 1995

The omission of the provision under Section 109(iv), which mandates the election of members of the Board by means of a single transferable vote, removes a crucial democratic element from the functioning of the Waqf Boards. This amendment is contradictory to the principles of accountability and representative governance, which are essential for maintaining transparency and trust in the administration of Waqf properties. The election process ensures that diverse voices and perspectives are represented on the Board, which further perpetuates inclusivity and fairness in decision-making. By removing this provision, the proposed amendment risks centralizing power and eroding the trust of stakeholders in the governance of Auqaf. For these reasons, I believe the provision should again be reconsidered.

43. CLAUSE 44: POWERS TO MAKE REGULATIONS BY THE BOARD UNDER SECTION 110 OF THE WAQF ACT, 1995

The proposed omission of Section 110(f) and (g), which grants the Waqf Board the power to regulate the forms of application for the registration of auqaf and determine the particulars to be included in the register of auqaf, is concerning. Stripping the Waqf Board of these essential regulatory powers disempowers the Waqf Board and its ability to ensure proper oversight, administration, and protection of Waqf properties. These functions are fundamental to the Board's role in maintaining transparency and accountability in the management of Waqf assets. Without these powers, the Board's capacity to fulfill its statutory duties effectively is severely compromised. For these reasons, such an amendment is unwarranted, redundant, and must be removed.

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Member of

- Joint Committee on the Waqf (Amendment) Bill, 2024
- Standing Committee on Science and Technology, Environment, Forests and Climate Change
- Consultative Committee for the Ministry of Environment,
 Forest and Climate Change

MMP/LS/24/456 Dated: 29.01.2025

To,

Hon'ble Chairman Shri Jagdambika Pal Joint Parliamentary Committee on the Waqf (Amendment) Bill, 2024

Sub: Dissent Note to the Draft Report of the Joint Parliamentary Committee on the Waqf (Amendment) Bill, 2024.

Dear Chairman Sir,

I totally disagree with the observations/ recommendations of this Draft Report of the Joint Parliamentary Committee on the Waqf (Amendment) Bill, 2024 (hereinafter "the Report") that has been circulated electronically last evening i.e. 28 January, 2025 by you for consideration and adoption. Thereby I have no option but to place on record my note of unequivocal dissent.

It is my duty to point out that given the sensitivity of the issue under examination the Hon'ble Members of this august committee ought to have been granted reasonable time by you to examine this lengthy report and submit their views. Unfortunately, you failed in following even this basic principle of natural justice.

Be that as it may, I have rushed through the Report, I find myself to be in complete disagreement with the recommendations which effectively grant an imprimatur to the Bill.

Therefore, the undersigned is submitting the accompanying Note of Dissent against the recommendations as well as reasoning of the Report against the Waqf (Amendment) Bill, 2024. The Note of Dissent has been divided in three parts:

A. An introductory note on the drawbacks of the Bill and the objections on the Report.

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- B. A clause-wise analysis of the Bill and the recommendations/observations with regard to the same as contained in the Report.
- C. A concluding note on the objections to the Report and reasons for dissent.

As would be stated in the accompanying Note of Dissent, I want to record my objections both to the report of the committee

The committee members were not granted sufficient opportunity to address the issues with regard to the proposed Bill.

Hence, the draft report circulated by you is not acceptable. The undersigned, therefore, strongly objects to the Bill which is regressive and seeks to place on record his dissent to the report henceforth.

Regards Mobile Wah

Maulana Mohibbullah Nadvi

Member, Joint Parliamentary Committee on the Waqf

Member of Parliament Lok Sabha



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Introductory Note

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5. It is beyond comprehension that instead of applying constitutional norms and rule of law as propounded by our founding fathers, laws existing prior to independence even prior to the British Era are being underscored as if they are good to be followed today. This is reprehensible and an insult to our constitutional values as given by our founding father.

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- There is no whisper, forget any discussion as to why elected bodies are being converted into nominated bodies, why instead of elections nominations are being preferred. Unfortunately, this hurts the heart and soul of our Constitution.
- 7. There is a drastic shift in the initial process of ascertainment of a waqf property from judicial forum to the administrative authorities under the proposed bill, which absolutely undermines the basic and core principle of separation of power existing in our country.
- 8. One of the crucial aspects of the Bill is the removal of waaf by user with prospective effect. Though its removal may hardly have any bearing on this judicially developed doctrine, which has been approved by the Hon'ble Supreme Court in the 5 Judge bench decision in M. Siddiq¹, its removal from the definition clause is aimed at creating a false narrative and confusion.
- 9. The amendments proposed by the Bill in the present form will end up helping one side in hotly contested matters in courts. Perhaps this is the reason that this amendment is further curated. The first amendment which omitted the very concept of "waqf by user" was subsequently amended again by adding a proviso to the "omitted waqf by user" apparently keeping in view the present contentious litigation pending before various Courts.
- 10. The bill seems to dismantle every protection for waqf properties and seeks to introduce a Collector Raj by a dual method of disempowering the Waqf Boards and the Waqf Tribunals and empowering the Collector (or his deputy) who, so far in the existing regime, was acting in compliance of, and to provide assistance to, the Board and the Tribunal. The Report fails to address this issue at all and virtually accepts the explanation of the Ministry. The effect of the disempowering the Boards and the elevation of the Collector as a super-authority is dealt with in detail in the clause wise comments. Moreover, the proposal to appoint the 'Designated Officer' by the State Government to make an inquiry into the dispute

¹ Civil Appeal /1086 10; [2019] 18 S.C.R. 1.



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pertaining to waqf also does not answer the objections which were strongly raised during the meetings.

11. On one hand, the Bill seeks to introduce a novel condition for the Waqif to be showcasing/demonstrating Islam for a period of 5 years, on the other hand it seeks to remove Muslim representation from the Waqf Boards and the Central Waqf Council, and under the misnomer of adding 'diversity' seeks to make the members of the minority community again a minority even in an institution like the CWC and Waqf Board. It selectively denudes all instances whereby members of the Muslim community can be appointed be it Chief Executive Officer of the Waqf Boards, MPs, MLAs and at the same time depriving the Waqf Boards of their independent democratic character by doing away with the elections and reducing them to a nominated panel of the State.

The amendments proposed in the Bill are, therefore, unnecessary, lacking any prior consultation, seek to denude the system of waqfs of their character and essence. The Bill further provides avenues for unnecessary and frivolous litigation and seeks to undo the very foundational understanding of waqf jurisprudence. The Bill's proposed provisions are targeted at damaging the personal laws applicable to Muslims and bring in the State, through the Collector (and oddly the Central Government) into the private domain of religion with which the State ought to be unconcerned. I firmly believe that while rejecting the bill in its entirety in its present form that this committee must request an extension from the Parliament and ensure comprehensive consultations with real stakeholders in order to ascertain the applicability of the proposed amendments in practicality.

Clause by Clause Objections

The specific objections to the various clauses of the proposed bill are highlighted in detail over the next few pages.

12. Clause 2- There seems to be no bonafide reason to change the name of the Waqf Act, 1955 and the proposed change of name has no relation to the changes proposed in the bill and therefore, the change of name is completely unnecessary. There is no reason for changing the name of the Waqf Act, 1995 to an unnecessarily long title which has nothing to do with any changes proposed in the Act. For reasons as stated with respect to

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other clauses of the Bill, the amendments proposed neither unifies nor provides for effective management of the waqf properties but rather denudes the Waqf Tribunals of their authority, turn democratically elected Waqf Boards into an extension of the Government, make the Collector/Dy. Collector the judge, jury and executioner for all things waqf, among others. It is suggested that the Committee recommends deletion of Clause 2 of the Bill.

- 13. Clause 3(i) & (ii)- Agakhani and Bohra Waqf already are a part of Shia Waqf therefore, it is not necessary to introduce any separate category of Agakahani and Bohra Waqf. Even otherwise, the committee has not put forth any structure about the formation or constitution of such boards. Clauses 3 (i) and 3(ii) introduce the sub-classification of Aghakhani and Bohra waqf. This distinction is completely unnecessary as these waqfs anyway fall within the ambit of Shia waqfs. All that the introduction of this sub-classification does is reduce the waqfs that would have otherwise counted towards Shia waqfs which would eventually reduce the threshold for constitution of Shia Waqf Boards whereas no threshold is provided for creation of Aghakhani and Bohra Waqf Boards as discussed in the comments on Clause 10 of the Bill. It is therefore suggested that the Committee recommends deletion of Clause 3 (i) and 3 (ii) of the Bill.
- 14. Clause 3(iv)- It talks about Government organization which includes any organization owned and controlled by the Central as well as State Government. This is a very open ended provision, and will lead to more and more litigations. Clause 3 (iv) introduces the definition of Government Organisation and includes within it any organisation or institution remotely owned and controlled by the Central Government and State Governments. Coupled with the provisions proposed to be introduced in Clause 4 of the Bill this would result in multiplication of litigation and would work to the detriment of waqf properties.
- 15. Clause 3(v)- This amendment removes the provision of appointing Mutawalli orally/verbally. This is an extremely important part of Islamic Jurisprudence, therefore, removing the concept of appointing Muttawali orally/verbally is arbitrary and is against the principles of Islamic Jurisprudence. Clause 3 (v) seeks to omit the words "either verbally" from Section 3 (i) thereby making oral appointment of Mutawalli impossible.

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It is to be noted that oral creation of waqfs and appointment of Mutawalli as a corollary are fundamental principles of waqf jurisprudence and any dispute as to appointment of Mutawalli is decided on the basis of evidence. The omission, therefore, is unnecessary and stands opposed to the waqf jurisprudence as understood by Courts till date. It is therefore suggested that the Committee recommends deletion of Clause 3 (v) of the Bill.

- 16. Clause 3(vii)- This amendment proposes to remove the definition of Survey Commissioner who is an institution in itself and an expert in the subject. There is no plausible justification provided for the removal of the survey commissioner and the proposed amendment weakens the system of Auquaf in the country.
- 17. Clause 3(ix)-This amendment proposes that a waqif needs to be showcasing/demonstrating Islam for a minimum of 5 years to dedicate a wakf. How will someone showcase or demonstrate that he/she is a practicing Muslim? This amendment limits a person to make a wakf and is against the principle of Islamic Jurisprudence which allows anyone to make a waqf and therefore is brought in to limit the creation of newer waqf.
- 18. Clause 4- Section 3A in clause 4 proposes that without lawful ownership one cannot transfer or gift property. Islamic principles already require waqfs to be established by rightful owners and only rightful owners to dedicate their land, pure from all encumbrances. Thus, the aforesaid amendment is like stating the obvious and a mere repetition of what already exists from day one. The unusual stipulation under the proposed Section 3A(2) also betrays the known concept of waqfs as a waqf alal aulad would be a sui generis dedication of one's property following the waqif's desire. This provision will only become susceptible to misuse by any persons or descendants of the waqif if they are excluded from the waqf alal aulad created by such waqif. This is a complete abandonment of the intention of the waqif. Further, any concerns of inheritance ought not to have come in as under the Islamic law inheritance devolves at the moment of death of the person concerned and there cannot be stipulations placed on a person prohibiting them from creating waqf alal aulad for an event in future, or for a right which has not yet accrued upon the heirs. Further, there is no explanation for the denial of equality to married daughters as an effect of the proposed Section 3A(2). If the proposed Section 3A(2) & Section 3(r)(iv) are to be connected, rights of a married



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daughter of the Waqif are ignored under the proposed amendments as Section 3 (r) (iv) limits itself to Widows, Divorced Women and Orphans.

- 19. Clause 4-Section 3B- It proposes that details of the date of creation of waqf and the name of the waqif should be furnished. There are many older waqf whose creator or the date of creation is not known or are so old that it is not possible to ascertain the name of waqif or the date of waqf, due to this amendment those older waqfs will face acute difficulty in registering themselves.
- 20. Clause 4-Section 3C- This is again a damaging amendment to the Act. As proposed it will now be in the power of the State Government to appoint a 'designated officer' in place of Collector to conduct inquiries, which again has not been disclosed as to what all qualification such appointee shall be having and whether such officers will have any expertise regarding the revenue laws etc. more particularly expertise over waqf. This is an exercise whereby a title to a property is sought to be determined which should be given in the hands of a quasi judicial form like the Board instead of an individual.
- 21.Clause 5- This amendment proposes to remove the Survey Commissioner who is a person of knowledge and has an expertise in this subject. On the contrary the District Collector has been authorised to conduct a survey who is an officer of the Government himself. This all seems like an attempt to exclude the concept of surveys all together. Therefore, there is no need to remove the Survey Commissioner and substitute him with Collector and the proposed amendment is unnecessary.
- 22. Clause 6-The amendments proposed in this clause are consequential to the amendments proposed in Clause 5. The amendment also proposes imposing a discriminatory 90-day public notice requirement solely for waqf properties before its mutation in contravention of principle of equality as no other law proposes such an onerous condition.
- 23. Clause 9-The proposed amendments to Section 9 drastically reduce Muslim representation in the CWC, cutting the number of Muslim members from 20 to just 10. It is further submitted that making non-muslims a part of CWC is again an attempt to dilute the representation of Muslims.



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- 24. Clause 10-Although Aghakhanis and Bohras are sub-sects within Shia there is no justification for giving them special treatment that could compromise the interests of Shia waqfs. Even otherwise, the committee has not put forth any structure about the formation or constitution of such boards. The proposed amendment in clause 2 of the principal act is *void ab intio* as the said amendment gives sweeping and wide powers which are arbitrary in nature.
- 25. Clause 11- The proposed amendments to Section 14 drastically reduce Muslim representation in the CWC. Under the present Act, Muslim representation in the Board of 8 members is 7 and in a board of 12 members is 11 but the proposed Bill reduces this to only 4 members. Further, making non-muslims a part of CWC is again an attempt to dilute the representation of Muslims.
- 26.Clause 12-The amendment proposed seems to wash away the qualification which was earlier for appointment of a professional who is a muslim having expertise in town planning and agricultural activities etc.
- 27. Clause 13- There is no reason provided as to why the meeting of the CWC is being amended to once per month.
- 28. Clause 14 The amendment proposes to absolutely get away from the democratic process to that of a nomination which not only frustrates the whole idea of democracy but also creates serious doubts as to the proposal of nomination at the behest of the State Government.
- 29.Clause 15- This clause indirectly allows a non-muslim to be a CEO of the Board and provides no reason as to why instead of a muslim a non-muslim should be the head of the Waqf Board who might not be well versed with the concept of waqf and its requirements and historical background of the same. Therefore, this clause is arbitrary and unjustified.
- 30. Clause 16-There is no reason for omitting explanation and proviso to Section 32(2)(e) therefore, the same is arbitrary and unnecessary.



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- 31. Clause 17-This proposal is unnecessary as the existing provision is just and fair and ensures that any misappropriated funds are secured pending the appeal's resolution, preventing any undue advantage from a stay order.
- 32. Clause 18-As earlier stated, Islamic jurisprudence specifically permits oral dedication therefore this proposal is unjust and arbitrary.
- 33. Clause 19-It is submitted that in a regular mutation no such requirement exists then why is this exclusive criteria being added for mutation of waqf properties. The same is discriminatory and unjust. Moreover such stringent conditions are not there in any other similar statute.
- 34. Clause 20-This amendment shall take away all the powers of the Waqf Boards and therefore the same is unjust and discriminatory. The omission remains unjustified and remains as vague as it was before. No justification is provided for its omission.
- 35. Clause 21- Seeking information on all sources of money received and expended by Muttalwali would lead to its abuse therefore, the same is unjust and arbitrary. The proposed amendment extending the deadline for submitting financial reports to October, despite the financial year ending on 31st March, unnecessarily delays the administrative process. Such delays subvert accountability and disrupt the efficient functioning of Waqf Boards. Hence, this provision should be reconsidered to ensure timely action and transparency in financial management.
- 36. Clause 22- The proposed amendment under clause 22(a)(iii) inserts a proviso that authorizes the Central Government to direct the audit of any Waqf by an auditor appointed by the Comptroller and Auditor General of India (CAG) or any officer designated by the Central Government, is deeply concerning. Waqf properties, being private religious properties, should fall under the jurisdiction of the respective State Governments. The involvement of the CAG in auditing private religious properties is not only unnecessary but also an overreach, as it dilutes the autonomy of Waqf Boards and State Governments in managing Waqf properties. Therefore, the proposed amendments are unnecessary and are inserted with an intent to create more and more interference in the functioning of waqf.

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- 37.Clause 23 This requirement is discriminatory and unjust. Tribunals are constituted as specialized forums with expertise to address specific issues, and snatching away the final authority from the Tribunals, dilutes their purpose and credibility.
- 38. Clause 24- This amendment is entirely unnecessary as under the existing Act, conditions of removal of Mutawalli are already provided.
- 39. Clause 25- Decisions by the Waqf Tribunal can be, and are frequently, challenged before the High Court under Article 227 of the Constitution. Therefore, the proposed amendment is misleading.
- 40. Clause 27- Decisions by the Waqf Tribunal can be, and are frequently, challenged before the High Court under Article 227 of the Constitution. Therefore, the proposed amendment is misleading.
- 41. Clause 28- It is submitted that the failure to upload the details of Waqf under Section 3B an offence punishable with 6 months imprisonment is completely unjust. Moreover, there is no justification given as to why there should be stringent conditions with Mutawallis. Merely a delay in uploading the details or failing to carry out the directions should not be made a cause to put a person behind bars.
- 42. Clause 29 This amendment would do nothing but only create ambiguity. All civil acts are given the color of criminal acts and make it punitive in nature.
- 43. Clause 31- This amendment would do nothing but only create ambiguity and enhance the litigation.
- 44. Clause 32- No reason has been provided as to why the proviso to Section 69(3) is being omitted. This would simply foster complications and create opportunities for baseless disputes.
- 45. Clause 33- Decisions by the Waqf Tribunal can be, and are frequently, challenged before the High Court under Article 227 of the Constitution. Therefore, the proposed amendment is misleading. Further, the proposed amendment requires Mutawallis of



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waqfs with a net annual income of not less than ₹5,000 or more to pay an annual contribution to the Waqf Board, not exceeding 5% of the net income subject to a maximum amount as prescribed by the Central Government. This last statement of subject to the maximum amount as prescribed by the Central Government creates uncertainty. This provision allows for arbitrary ceilings to be imposed by the Central Government, which could potentially spoil the financial autonomy of the Waqfs

- 46. Clause 34- Decisions by the Waqf Tribunal can be, and are frequently, challenged before the High Court under Article 227 of the Constitution. Therefore, the proposed amendment is misleading.
- 47. Clause 35- This is again an arbitrary amendment. In this way any Tribunal can be turned into a Waqf Tribunal. This is entirely counterproductive and overlooks the fact that Waqf Tribunals are intended to serve as specialized bodies for waqf adjudication.
- 48. Clause 38- This clause is unnecessary.
- 49. Clause 39- This clause is unnecessary.
- 50. Clause 40- Section 104 is being unjustifiably omitted, despite the Islamic concept of waqf not requiring the donor to be Muslim, provided the dedication aligns with purposes deemed religious, pious, and charitable under Muslim law. While in 3(ix)(a) "In the opening portion, for the words "any person, of any movable or immovable property", the words "any person showing or demonstrating that he/she is practicing Islam for at least five years, of any movable or immovable property, having ownership of such property and that there is no contrivance involved in the dedication of such property", has been added, under this clause no such amendment is introduced.
- 51.Clause 41-The removal of Section 107 will solely benefit encroachers, making the recovery of waqf properties nearly impossible. Removing Section 108A will not reduce overlapping in any manner and the same is unnecessary and arbitrary.
- 52. Clause 43- This clause is unnecessary.
- 53. Clause 44- This clause is unnecessary.



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Conclusion & Reasons for Dissent

- 1. Waqf is a religious act under Islam since its inception.
- 2. After independence this religious act of Islam has been protected by our Constitution particularly by Article 25 & 26 of the Constitution.
- 3. Due to the protection accorded by our Constitution to this religious act of Islam, no change or alteration can be introduced into the peculiar character of this religious act or any of its features and therefore not at all to any of its steps. Even a minor alteration to its definition, purpose or maker of the waqf is constitutionally impermissible. As the same is beyond the legislative competence of the house.
- 4. The present Bill is a sha attempt full of divisiveness to bulldoze this constitutional protection accorded to this religious act of Islam therefore I strongly oppose this Bill and its each and every clause which manifests such an attempt.
- 5. The Draft Report of the Joint Parliamentary Committee on the Waqf (Amendment) Bill, 2024 fails to reflect this constitutional position. It equally fails to record the unanimity in all real stakeholders in rejecting this Bill. Therefore, I hereby recorded my dissent to be placed and read along with this Report.



MEMBER OF PARLIAMENT (RAJYA SABHA)



To,

Hon'ble Chairperson Shri Jagdambika Pal

Joint Parliamentary Committee on the Waqf (Amendment) Bill, 2024 New Delhi

Subject: Dissent Note to the Draft Report of the Joint Parliamentary Committee on the Waqf (Amendment) Bill, 2024.

Respected Chairman Sir,

We have actively and consistently participated in the deliberations of the Joint Parliamentary Committee on Waqf, raising significant concerns regarding various clauses of the Bill to ensure a more inclusive, equitable, and effective legislation on "Waqf".

As a matter of standard practice, the following crucial documents should have been provided to all JPC members:

- All representations made by stakeholders, regardless of whether they were examined;
- Replies to the questions posed by JPC members to stakeholders/witnesses;
- 5. A revised report from the Ministry of Minority Affairs incorporating recommendations after the completion of stakeholder depositions.

MEMBER OF PARLIAMENT (RAJYA SABHA)



After careful consideration, we respectfully dissent from many provisions of the Waqf Amendment Bill, 2024, as well as certain proposed amendments adopted in the consideration of amendment clause-by-clause discussion held on 27th January 2025.

Enclosed herewith is our clause-by-clause analysis and proposed amendments, which we submit as our official "dissent note". This note highlights our reservations and disagreements with the Honorable Committee, providing our dissent on specific provisions of the Bill in a clause-by-clause manner.

We kindly request that our dissent note be included in its entirety in the report of the Joint Parliamentary Committee on Waqf, which is to be submitted to both Houses of Parliament upon formal adoption.

Regards

Dr. SYED NASEER HUSSAIN

DR. MOHAMMAD JAWED

IMRAN MASOOD

INTRODUCTORY NOTE

1. The Waqf (Amendment) Bill, 2024, appears driven by a political agenda rather than genuine concerns for the management of Auqaf.

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- 4. The Bill undermines democratic governance by replacing elected members of Waqf Boards and the Central Waqf Council with government nominees, reducing Muslim representation and violating constitutional rights under Articles 25 and 26.
- 5. The shift from judicial to administrative authority, particularly empowering the Collector over Waqf Boards and Tribunals, compromises the principle of

- separation of powers and introduces potential bias, as the Collector often represents the State in disputes over Waqf properties.
- 6. By imposing arbitrary conditions on the creation of Waqf, such as requiring the donor to have practiced Islam for five years, the Bill contradicts Islamic jurisprudence. Such conditions are discriminatory, particularly when similar religious endowment laws for other communities impose no such restrictions.
- 7. Omitting Sections 108 and 108A, which safeguard pre-1950 Waqf properties, could lead to disputes over long-established endowments. Removing the Single Transferable Vote system for Waqf Board elections further erodes democratic governance within Waqf institutions.

$\frac{\text{DISSENT AND COMMENTS ON THE WAQF AMENDMENT BILL,}}{2024}$

S No.	Clause No.	Proposed Amendment in 2024 Bill & Further modification in JPC	Dissent Note
1	Clause 2	Sec- 1: Title Unified Waqf Management, Empowerment, Efficiency and Development Act	The proposed change to the name of the Waqf is misleading, unnecessary, and serves no practical purpose. Altering the name introduces ambiguity and adds no substantive value to the administration or identity of the Waqf. The existing name "Waqf Act" already reflects the purpose and intent of the institution, and high-sounding terms only create confusion without contributing to the effective functioning or clarity of the Waqf framework. This change is unwarranted and should be reconsidered.
2.	Clause 3(i) & Clause 3(ii)	Sec 3 (aa) & (ca): "Aghakhani waqf' & "Bohra Waqf'	Since both Bohras and Aga Khanis are sub-sects within the Shia sect of Muslim community, and the Waqf Act, 1995 already explicitly recognizes Shia Waqfs, there is no justification for creating separate provisions for Agakhani and Bohra Waqfs. The recognition of specific sub-sects within the broader Shia sect sets a precedent for further fragmentation as there are several sub-sects within Shia & Sunni sects. This uneven approach that selectively identifies sub-sects creates a discriminatory framework. Hence, this particular provision is both unwarranted and redundant.

3.	Clause 3(ix)(a)	Sec- 3(r): New condition imposed for waqf: "any person showing or demonstrating that he/she practicing Islam for at least five years, of any movable or immovable property, having ownership of such property having ownership of such property and that there is no contrivance involved in the dedication of such property"	The five-year restriction on Muslims is contrary to Islamic tenets, which do not impose temporal qualifications for such dedications as long as they serve purposes recognized by Islam. This condition also contradicts the inclusivity affirmed in the Waqf 2013 Amendment and is inconsistent with various Other Religious Endowment Acts, which impose no such restrictions. The Waqf Enquiry Committee Report, 1976, explicitly clarified that the "Waqif" need not even be a Muslim, provided the purpose of the Waqf is pious and charitable in accordance with Islamic principles. Waqf is rooted in benevolence and is private in nature, allowing individuals to donate freely for religious, pious, or charitable purposes. Restrictive conditions such as these interfere with the fundamental freedom of choice and religious practice. The only essential requirement for Waqf creation is that the donor must be the rightful owner of the property. Thus, Clause 3(ix)(a) is redundant and infringes upon the fundamental
4.	Clause 3(ix)(e)	Waqf By User Provided that the existing waqf by user properties registered on or before the commencement of Waqf (Amendment) Act, 2024 as waqf by user will remain as waqf properties except that the property, wholly or in part, is in dispute or is a government property	The principle of "Waqf by User" is a long-recognized doctrine under Islamic jurisprudence and judicial precedent. The Supreme Court in <i>M. Siddiq v. Mahant Suresh Das</i> [(2020) 1 SCC 1: 2019 SCC OnLine SC 1440 at page 695 1126] upheld that Muslim law permits oral dedication and that Waqf can be inferred from circumstances or religious use over time, without requiring a formal Waqf Deed. This doctrine, rooted in Islamic law, serves as a rule of evidence to determine the dedication of a property in the absence of an express instrument. Mulla, in his authoritative text <i>Mahomedan Law</i> , affirms this principle, stating that if land has been used from time immemorial for religious purposes, such as a mosque or burial ground, it becomes Waqf by user, even without express evidence of dedication (<i>Mulla's Mahomedan Law</i> ,

			144 51 172)
			14th Edn., p. 173). The jurisprudence acknowledges this principle, emphasizing that properties used for public religious worship by individuals of the Islamic faith can be recognized as Waqf, even when a formal deed is absent. For instance, in Faqir Mohamad Shah v. Qazi Fasihuddin Ansari (AIR 1956 SC 713), the Supreme Court recognized Waqf properties by analyzing evidence of religious use, thereby upholding the principle of
			Waqf by user. Hence, retaining this doctrine is essential to uphold constitutional values and preserve the religious heritage. It is welcome to note that after serious objection by the stakeholders on this proposed amendment, the MPs from the Treasury benches have partially agreed to include Waqf By User, while unnecessarily adding "except that the property, wholly or in part, is in dispute or is a government property," is redundant and unnecessary. It merely states the obvious, as properties under dispute or claimed as government property would naturally be subject to legal adjudication. Including such language adds no substantive value and unnecessarily complicates the legislative text, hence this dissent.
5.	Clause 4	Sec- 3A: Certain conditions of Waqf (2) The creation of a waqf-alalaulad shall not result in denial of inheritance rights of heirs, including women heirs, of the waqif or any other rights of persons with lawful claims	In the proposed amendment in Section 3A(2), the line "or any other rights of persons with lawful claims" is redundant as it merely states the obvious by referring to "rights of persons with lawful claims." Such an inclusion is unnecessary and fails to add any substantive value to the provision. To maintain clarity and precision in the legislation, this clause should be omitted.
6.	Clause 4	Sec-3B: Filing of details of Waqf on Portal and Database Every waqf registered under this Act, prior to the commencement of the Waqf (Amendment) Act, 2024, shall	The proposed amendment to create a new portal and database is unnecessary and redundant. The data is already available on the WAMSI Portal. All such properties have already been registered through the respective State Waqf Boards, and this exercise has been effectively completed.

file the details of the waqf and the property dedicated to the waqf on the portal and database, within a period of six months from such commencement.....

Creating an additional framework will not yield any meaningful results and will only add to administrative redundancy. Therefore, the proposed amendment should be deleted in its entirety.

7. **Clause 4**

Sec. 3C: Wrongful declaration of Waqf

- (1) Any Government property identified or declared as waqf property, before or after the commencement of this Act, shall not be deemed to be a waqf property.
- (2) If any question arises as to whether any such property is a Government property, State Government may by notification designate an Officer above the rank of Collector hereinafter called the designated officer, who shall conduct an inquiry as per law, and determine whether such property is a Government property or not and submit his report to the State Government:

Provided that such property shall not be treated as waqf property till the Designated Officer submits his report.

- (3) In case the Designated Officer determines the property to be a Government property, he shall make necessary corrections in revenue records and submit a report in this regard to the State Government.
- (4) The State Government shall, on receipt of the report of the Designated Officer, direct the

It is welcome to note that, after serious objections by stakeholders, the MPs from the Treasury benches have partially agreed to transfer the power from the Collector to the Designated Officer. However, the proposed amendment fails to address crucial aspects such as the qualifications or relevant experience required for the Designated Officer, especially in relation to the administration of Waqf properties. Merely introducing the term "Designated Officer" without specifying requisite qualifications or expertise makes the provision inadequate and ineffective. Hence, this amendment is ill-conceived and should be omitted.

		Board to make appropriate corrections in the records."	
8.	Clause 5	Sec-4: "(1) Any survey of auqaf pending before the Survey Commissioner, on the commencement of the Waqf (Amendment) Act, 2024, shall be transferred to the Collector having jurisdiction and the Collector shall make the survey in accordance with the procedure in the revenue laws of the State, from the stage such survey is transferred to the Collector, and submit his report to the State Government.";	The proposed amendment, which authorizes the Collector and removes the powers of the Survey Commissioner, is arbitrary and inappropriate. Under the current law, Survey Commissioners are high-ranking officers from the Land and Revenue Department, specifically entrusted with surveying Waqf properties. This specialized role ensures dedicated attention to the notification and protection of Waqf properties. Furthermore, Collectors more than often represent the State in disputes over Waqf properties, making them an interested party. Allowing them to decide such matters contradicts the fundamental principle of natural justice that "no one can be a judge in their own cause." Removing the powers from specialized Survey Commissioners and assigning them to overburdened District Collectors will only delay the process further. Hence should be restored to its original position as stated under the Waqf Act, 1995.
9.	Clause 6	Sec. 5: Publication of List of Auqaf (2A) The State Government shall upload list of auqaf on the portal and database within ninety days from the date of its publication in the Official Gazette under subsection (2) (2B) The details of each waqf shall contain the identification, boundaries of waqf properties, their use and occupier, details of the creator, mode and date of such creation, purpose of waqf,	publication of the list of Auqaf raises concerns

		their present mutawallis and	
		their present mutawallis and management in such manner as may be prescribed by the Central Government	
10	Clause 7	Sec-6: Disputes regarding auqaf: (1) If any question arises whether a particular property specified as waqf property in the list of auqaf is waqf property or not or whether a waqf specified in such list is a Shia waqf or Sunni waqf or Bohra Waqf or Agakhani Waqf, the Board or the mutawalli of the waqf or any person aggrieved may institute a suit in a Tribunal for the decision of the question and the decision of the Tribunal in respect of such matter shall be final is OMITTED Provided that no such suit shall be entertained by the Tribunal after the expiry of two years from the date of the publication of the list of auqaf; "Provided further that an application may be entertained by the Tribunal after the period of two years specified in the first proviso, if the applicant satisfies the Tribunal that he had sufficient cause for not making the application within such period.	The proposed amendment under Clause 7 (a)(ii) states that if any question arises regarding whether a particular property is a Waqf property, the decision of the Tribunal shall not be final. Additionally, under Clause 7(a)(iv), the amendment introduces a second proviso, which provides that an application may be entertained by the Tribunal after the specified two-year period in the first proviso, if the applicant satisfies the Tribunal that there was sufficient cause for not making the application within such period. The proposed amendment undermines the finality of decisions by the Tribunal, which is a significant departure from the standard practice in other legislation governing religious endowments. For instance, Section 85(3) of the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987, and Section 79A(3) of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959, provide that decisions of their respective Tribunals are final and cannot be questioned in any court. This principle of finality is integral to approximately 15 Tribunals in India, subject only to review by High Courts. It is unclear why such finality is not extended to Waqf Tribunals. Moreover, the second proviso to the amendment introduces an open-ended clause, allowing applications to be entertained beyond the two-year limitation period if the applicant provides a sufficient cause. This effectively removes the time cap, making it possible for disputes to be filed indefinitely, which is impractical and counterproductive. By removing the finality of Tribunal decisions and extending the time limit indefinitely, the proposed amendment creates unnecessary litigation, allowing cases to be filed for a lifetime, which is counterproductive for the

			purpose of effective administration of Waqf properties.
11.	Clause 8	Sec-7: Power of Tribunal to determine disputes regarding auqaf (1) If, after the commencement of this Act, any question or dispute arises, whether a particular property specified as waqf property in a list of auqaf is waqf property or not, or whether a waqf specified in such list is a Shia waqf or a Sunni waqf or Bohra or Agakhani Waqf, the Board or the mutawalli of the waqf, or any person aggrieved by the publication of the list of auqaf under section therein, may apply to the Tribunal having jurisdiction in relation to such property, for the decision of the question; Provided that—(a) in the case of the list of auqaf relating to any part of the State and published after the commencement of this Act no such application shall be entertained after the expiry of two year from the date of publication of the list of auqaf; and Provided further that an application may be entertained by the Tribunal after the period of two years specified in the first proviso, if the applicant satisfies the Tribunal that he had sufficient cause for not making the application within such period.	The proposed amendment under Clause 8(i) includes provisions for recognizing Agakhani Waqfs and Bohra Waqfs. Additionally, Clause 8(ii) states that if a question arises regarding whether a particular property is specified as Waqf property in the list of auqaf, the decision of the Tribunal shall no longer be final. The proviso under the Waqf Act, 1995, originally specified that such applications could not be entertained after a period of one year from the date of publication of the list of auqaf. However, under the proposed amendment in Clause 8(iii), this period has been extended to "two years." Clause 8(iv) further allows this time period to be extended indefinitely if the applicant satisfies the Tribunal that there was sufficient cause for not making the application within the stipulated period. This amendment is unwarranted and will lead to a plethora of cases, as already outlined in the discussion under Clause 7. For the sake of brevity and to avoid repetition, the detailed arguments made in opposition to Clause 7 are not repeated here but are equally applicable to this provision
12	Clause 9 & Clause 11	Sec9-Establishment and constitution of Central Waqf	The proposed amendment in Sections 9 & Section 14 of the Waqf Act seeks to ensure that members

Council

- (2) The Council shall consist of (a) the Union Minister in charge of waqf—Chairperson, ex officio;
- (b) three Members of Parliament of whom two shall be from the House of the people and one from the Council of States;
- (c) the following members to be appointed by the Central Government from amongst Muslims, namely:—
- (i) three persons to represent Muslim organisations having all India character and national importance;
- (ii) Chairpersons of three Boards by rotation;
- (iii) one person to represent the mutawallis of the waqf having a gross annual income of five lakh rupees and above;
- (iv) three persons who are eminent scholars in Muslim law; (d) two persons who have been Judges of the Supreme Court or a High Court;
- (e) one Advocate of national eminence;
- (f) four persons of national eminence, one each from the fields of administration or management, financial management, engineering or architecture and medicine;
- (g) Additional Secretary or Joint Secretary to the Government of India dealing with waqf matters in the Union Ministry or department—member, ex officio:

Provided that two of the members appointed under clause (c) shall be women:

of the Muslim community, within the composition of the Council & the Board become a minority.

Furthermore, the second proviso to Section 9(2) of the Waqf Act, 1995, as amended under Clause 9 and Clause 11, mandates that "two members appointed under this sub-section shall be non-Muslim excluding ex officio members." This effort effectively enhances the capacity for non-Muslim participation in matters of Waqf.

This provision contradicts the constitutional guarantee under Article 26(d), which secures the right of religious denominations to manage their own properties. The proposed changes undermine the autonomy of Waqf Boards, violating precedents set by the Supreme Court in Ratilal Panachand Gandhi v. The State of Bombay [AIR 1954 SC 388] and The Commissioner, Hindu Religious Endowments, Madras v. Lakshmindra Thirtha Swamiar of Shrirur Mutt [7-judge Constitution Bench] [AIR 1954 SC 282]. Both judgments emphasize that laws transferring administrative control from a religious denomination to a secular authority would amount to violation of the right guaranteed under Article 26(d) of the Constitution.

If the principle of including non-Muslims in Waqf administration is to be adopted, it raises the question of whether similar religious endowment laws such as the Bihar Hindu Religious Trusts Act, 1950, Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959, Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987, Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987, and Sikh Gurudwaras Act, 1925 should also include non-Hindus or non-Sikhs. Such a precedent would

Provided further that two members appointed under this sub-section excluding ex Officio members, shall be non-Muslim

Sec- 14: Composition of Board

- "(1) The Board for a State and the National Capital Territory of Delhi shall consist of, not more than eleven members, to be nominated by the State Government,—
- (a) a Chairperson;
- (b) (i) one Member of Parliament from the State or, as the case may be, the National Capital Territory of Delhi;
- (ii) one Member of the State Legislature;
- (c) namely:— the following members belonging to Muslim community,
- (i) one mutawalli of the waqf having an annual income of one lakh rupees and above;
- (ii) one eminent scholar of Islamic theology;
- (iii) two or more elected members from the Municipalities or Panchayats

Provided that in case there is no Muslim member available from any of the categories in subclauses (i) to (iii), additional members from category in sub clause (iii) may be nominated;

- (d) two persons who have professional experience in business management, social work, finance or revenue, agriculture and development activities:
- (e) Joint Secretary of the State Government dealing with waqf

open a Pandora's box, requiring similar changes across all religious laws, which is not practical or desirable.

Additionally, the proposed amendment does not introduce any new aspect with respect to the inclusion of women members, as the 2013 Waqf Amendment Act already mandated the inclusion of women in the Central Waqf Council and State Waqf Boards under Sections 9 and 14 of the Waqf Act, 2013. The proposed amendment bill simply restates this requirement in a different form, without adding any substantive change.

The Constitution of India, under Articles 25 and 26, protects the rights of minority communities to manage their religious affairs. By codifying a provision that indirectly dilutes the control of the Muslim community over Waqf properties, this amendment violates both the spirit and letter of the Constitution. Hence, these proposed amendments through Clause 9 & 11 under Section 9 & Section 14 of the Waqf Act, 1995 are unwarranted, redundant, and must be removed.

matters-member, ex officio; (f) territory: one Member of the Bar Council of the concerned State or Union

Provided that two members of the Board appointed under clause (c) shall be women:

Provided further that two members of the Board appointed under this sub-section excluding ex officio members, shall be non-Muslims:

Provided also that the Board shall have at least one member each from Shia, Sunni and other backward classes among Muslim Communities:

Provided also that one member each from Bohra and Aghakhani communities shall be nominated in the Board in case they have functional auquaf in the State or Union territory:

Provided also that the elected members of Board holding office on the commencement of the Waqf (Amendment) Act, 2024 shall continue to hold office as such until the expiry of their term of office.

13	Clause 10	Sec13: Incorporation (2A) The State Government may, establish a separate Board of Auqaf for Bohras and Aghakhanis.	The proposed insertion of Section 2A under Clause 10, which calls for the establishment of separate Bohra and Agakhani Waqf Boards, has already been addressed in detail during the discussion on Clause 3(i) and Clause 3(ii). For the sake of brevity and to avoid redundancy, the arguments presented there are not repeated here. However, it is reiterated that such provisions are unwarranted and redundant, and therefore, this amendment is not supported.
14	Clause 12	Sec. 16: Disqualification for being appointed, or for continuing as a member of Board Disqualification for being appointed, or for continuing as, a member of the Board.—A person shall be disqualified for being appointed, or for continuing as, a member of the Board if— (a) he is less than twenty-one years of age;" (aa) in case a member under clause (c) of sub-section (1) of section 14, is not a Muslim; (b) he is found to be a person of unsound mind; (c); he is an undischarged insolvent; (d) he has been convicted of any offence and sentenced to imprisonment for not less than two years; (da) he has been held guilty of encroachment on any waaf property; (e) he has been on a previous occasion— (i) removed from his office as a	The substitution of clause (a) with "he is less than twenty-one years of age" and the insertion of clause (aa), stating "in case a member under clause (c) of sub-section (1) of section 14, is not a Muslim," introduces unnecessary provisions that serve no practical purpose. Such amendments are redundant and do not contribute meaningfully to the administration or objectives of the Waqf Act. The proposed amendment to Section 16 of the Principal Act, as introduced under Clause 12, is unwarranted. Therefore, this amendment should be deleted.

		member or as a mutawalli, or (ii) removed by an order of a competent court or tribunal from any position of trust either for mismanagement or for corruption."	
15	Clause 13	Sec 17: Meetings of the Board The Board shall meet atleast once in every month at such time and places as may be provided by the regulation.	The proposed provision mandating that the Board meet at least once every month for the transaction of business is impractical and poses operational challenges. Given the diverse composition of the Board and the professional commitments of its members, it is unlikely that all members will be available to meet every month. This rigid requirement could lead to delays in decision-making and ultimately hamper the effective administration of Waqf properties. Such a provision is both bogus and unreasonable.
16	Clause 14	Sec 20A: Removal of Chairperson by vote of no confidence OMITTED	The removal of the Chairperson of the Waqf Board under Section 20A of the Waqf Act, 1995, through a vote of no confidence, ensured a democratic process for accountability. The proposed removal of this democratic element undermines representative governance, transparency, and trust in the administration of Waqf properties. Such a change subverts the principles of accountability, which are critical to the effective functioning of Waqf Boards. This amendment is regressive and should be reconsidered.
17	Clause 15	Sec-23: Appointment of Chief Executive Officer and his term of office and other conditions of service.— (1) There shall be a full-time Chief Executive Officer of the Board to be appointed by the State Government and who shall be not below the rank of Joint Secretary to the State Government.	In several religious endowment laws, such as the Uttar Pradesh Kashi Vishwanath Temple Act, 1983 (Section 3), Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 (Section 10), Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987 (Section 3(2)), and Orissa Hindu Religious Endowments Act, 1951 (Section 6), it is mandated that key positions like Chief Executive Officer or equivalent roles must be held by individuals professing the Hindu

religion. Denying a similar provision for Waqf Boards is discriminatory and undermines the religious character and autonomy of Waqf institutions. In the draft report of the JPC (Para 15.3, Page 185), the justification given by the Ministry of Minority Affairs refers to Section 96 of the Waqf 1995. which mentions the Central Government's power to regulate secular activities of Augaf in relation to the functioning of the Central Waqf Council and State Waqf Boards, as justification for the appointment of a non-Muslim CEO. However, this justification is flawed. The Central Government's power to regulate secular activities by laying down general principles and policies does not extend to overriding the fundamental religious character of Waqf institutions. The powers granted to the CEO of Waqf Boards are not confined to merely secular activities. Instead, they include broad authority to control, maintain, and superintend Auqaf, which goes beyond what is deemed "secular". Allowing the appointment of non-Muslims to such a role is inconsistent with the religious essence of Waqf and infringes upon the autonomy guaranteed to religious institutions. This amendment should be reconsidered to preserve the integrity and intent of the Waqf framework. 18 Clause 16 **Sec 32: Powers and Functions** The proposed amendment in this section has of the Board omitted the finality of the orders of the Tribunal. Such lack of finality in the judgments of the Waqf (2) Without prejudice to the Tribunal, particularly in matters related to the generality of the foregoing utilization of the surplus income of Waqf power, the functions of the properties, negatively affects the Tribunal's Board shall be efficiency and purpose as a specialized body for (a) to maintain a record containing information relating resolving Waqf-related disputes. The absence of to the origin, income, object and finality creates additional layers of litigation, beneficiaries of every waqf; (b)

delays resolution, and diminishes the Tribunal's to ensure that the income and other property of augaf are authority. This provision not only hampers the applied to the objects and for the effective management of Waqf but also erodes the purposes for which such augaf trust placed in the Tribunal as an expert body for were intended or created; adjudicating Waqf matters. The principle of (c) to give directions for the finality, subject to High Court review, must be administration of augaf; (d) to settle schemes retained to ensure swift and conclusive dispute management for a waaf: resolution. Hence, the proposed amendment in its current form is bogus and needs to be reviewed Provided that no such settlement again. shall be made without giving the parties affected an opportunity of being heard; (e) to direct— (i) the utilisation of the surplus income of a waqf consistent with the objects of waaf; (ii) in what manner the income of a wagf, the objects of which are not evident from any written instrument, shall be utilised; (iii) in any case where any object of waaf has ceased to exist... (6) Where the Board has settled any scheme of management under clause (d) or given any direction under clause (e) of sub-section (2), any person interested in the waqf or affected by such settlement or direction may institute a suit in a Tribunal for setting aside such settlement or directions: 19 Clause 17 **Sec- 33: Powers of inspection** The proposed amendment under Clause 17(b) by CEO or persons authorised omits the finality of the Tribunal's order relating by him to instances where the Chief Executive Officer (CEO) finds a mutawalli or any officer guilty of (4) A mutawalli or other person misappropriating Waqf money or Waqf property. aggrieved by such order may, The removal of finality from Tribunal orders within thirty days of the receipt by him of the order, appeal to the undermines its authority and creates unnecessary Tribunal: Provided that no such delays in resolving disputes. Hence, the proposed appeal shall be entertained by

20	Clause 18	the Tribunal unless the appellant first deposits with the Chief Executive Officer the amount which has been determined under sub-section (3) as being payable by the appellant; Sec 36: Registration (1A): On and from the commencement of the Waqf (Amendment) Act, 2024, no waqf	The introduction of Section 36(1A) in the Waqf Amendment Bill, 2024, mandating that no Waqf shall be created without the execution of a Waqf Deed, fundamentally violates the principles of
		shall be created without execution of a waqf deed (10) No suit, appeal or other legal proceeding for the enforcement of any right on behalf of any waqf which have not been registered in accordance with the provisions of this Act, shall be instituted or commenced or heard, tried or decided by any court after expiry of a period of six months from the commencement of the Waqf (Amendment) Act, 2024." "Provided that an application may be entertained by the Court in respect of such suit, appeal or other legal proceedings after the period of six months specified under this sub-section, if the applicant satisfies the Court that he has sufficient cause for not making the application within such period.	Muslim Law. Islamic jurisprudence explicitly recognizes the validity of oral gifts (hiba) and oral wills (wasiyath), provided they are executed in the presence of competent witnesses. Insistence on documentary proof as a mandatory precondition disregards these well-established tenets of Islamic law and unjustifiably restricts the creation of waqf, undermining the religious freedoms and practices guaranteed under the Constitution. This provision should be reconsidered and omitted to preserve the integrity of Muslim Law and the rights of the community. Additionally, The insertion of the proviso after Section 36(10) of the Waqf Act, 1995, which states "Provided that an application may be entertained by the Court in respect of such suit, appeal, or other legal proceedings after the period of six months specified under this subsection, if the applicant satisfies the Court that he has sufficient cause for not making the application within such period" is fundamentally flawed. This provision imposes conditions that, if not complied with, extinguish legal rights, rendering it a mere face-saving provision. Such an impractical and unreasonable amendment will only create procedural hurdles and should be dropped entirely.
21	Clause 19	Sec- 37: Register of Auqaf (3) On receipt of the details, the land record office shall, "before	The proposed amendment to Section 37(3) of the Waqf Act, 1995, introduces an additional condition requiring public notice of ninety days to

		deciding mutation in the land records, in accordance with revenue laws in force, shall give a public notice of ninety days, in two daily newspapers circulating in the localities of such area of which one shall be in the regional language and give the affected persons	be issued in two daily newspapers, one of which must be in the regional language, before recording entries in the Register of Auqaf. This imposes unnecessary delays and administrative hurdles, creating a cumbersome process that will obstruct the efficient administration of Waqf properties. Moreover, no other religious endowments legislation imposes such onerous conditions for recording entries in land records. This provision is discriminatory, and excessive, and should be deleted in its entirety to ensure parity and administrative efficiency.
22	Clause 20	Sec-40: Decision if a property is a Waqf property OMITTED	The omission of Section 40 of the Waqf Act, 1995, contradicts the very objective of the Act, which is aimed at ensuring the "better administration of Auqaf and for matters connected therewith or incidental thereto." Section 40 empowers the Waqf Board to declare any property as Waqf property based on information gathered, thereby enabling effective management and oversight of Waqf properties. Eliminating this provision undermines the authority and functionality of the Waqf Boards, leaving them disempowered and unable to fulfill their statutory role of safeguarding Waqf properties.
23	Clause 21	Sec 46: Submission of accounts of Auqaf Before the 1st day of October next, following the date on which the application referred to in section 36 has been made and thereafter before the 1st day of October in every year, every mutawalli of a waqf shall prepare and furnish to the Board a full and true statement of	The proposed amendment extending the deadline for submitting financial reports to October, despite the financial year ending on 31st March, unnecessarily delays the administrative process. Such delays subvert accountability and disrupt the efficient functioning of Waqf Boards. Hence, this provision should be reconsidered to ensure timely action and transparency in financial management. Hence, I put my dissent for this proposed amendment.

		accounts, in such form and containing such particulars as may be provided by regulations by the Board, of all moneys received or expended by the mutawalli on behalf of the waqf during the period of twelve months ending on the 31st day of March, or, as the case may be, during that portion of the said period during which the provisions of this Act, have been applicable to the waqf	
24	Clause 22	Sec 47: Audit of accounts of Waqf (1) The accounts of auqaf submitted to the Board under section 46 shall be audited and examined in the following manner, namely:— (c) the State Government may, under intimation to the Board, at any time cause the account of any waqf audited by the State Examiner of Local Funds or by any other officer designated for that purpose by that State Government. Provided that the Central Government may, by order, direct the audit of any waqf at any time by an auditor appointed by the Comptroller and Auditor-General of India, or by any officer designated by the Central Government for that purpose	The proposed amendment under clause 22(a)(iii) inserts a proviso that authorizes the Central Government to direct the audit of any Waqf by an auditor appointed by the Comptroller and Auditor General of India (CAG) or any officer designated by the Central Government, is deeply concerning. Waqf properties, being private religious properties, should fall under the jurisdiction of the respective State Governments. The involvement of the CAG in auditing private religious properties is not only unnecessary but also an overreach, as it dilutes the autonomy of Waqf Boards and State Governments in managing Waqf properties. I strongly disagree with this provision and respectfully register my dissent.
25	Clause 23	Sec- 48: Board to pass orders on auditor's report (3) The Order made by the Tribunal shall be final;	Under Section 48 of the Waqf Act, 1995, the Board examines the Auditor's Report and passes orders as it deems fit. Any person aggrieved by such an order has the right to approach the

		OMITTED	Tribunal. The proposed omission of the clause stating that the "Order of the Tribunal be final" subverts the Tribunal's authority and effectiveness as a specialized body for resolving Waqf-related disputes. The finality of the Tribunal's decisions is critical for swift and conclusive resolution of matters, and removing this provision creates unnecessary layers of litigation, delays justice, and complicates the Waqf administrative framework. Tribunals are constituted as specialized forums with expertise to address specific issues, and snatching away the final authority from the Tribunals, dilutes their purpose and credibility. Therefore, this proposed amendment be omitted.
26	Clause 24	Insertion of Sec- 50A: 50A. A person shall not be qualified for being appointed, or for continuing as, a mutawalli, if he— (a) is less than twenty-one years of age; (b) is found to be a person of unsound mind; (c) is an undischarged insolvent; (d) has been convicted of any offence and sentenced to imprisonment for not less than two years; (e) has been held guilty of encroachment on any waqf property; (f) has been on a previous occasion— (i) removed as a mutawalli; or (ii) removed by an order of a competent court or Tribunal from any position of trust either for mismanagement or for corruption."	The proposed insertion of Section 50A, which introduces provisions for the disqualification of a Mutawalli, is entirely redundant. Section 64 of the Waqf Act, 1995 already contains comprehensive provisions for the removal of a Mutawalli. Introducing a separate section for disqualification not only duplicates the existing legal framework but also creates unnecessary confusion and complicates the administration of Waqf properties.
27	Clause 25	52. Recovery of waqf property	The proposed amendment to Section 52 omits the

		transferred in contravention of section 51 (4) Any person aggrieved by the order of the Collector under subsection (2) may, within a period of thirty days from the date of the service of the order, prefer an appeal to the Tribunal within whose jurisdiction the property is situated;	provision stating that the "decision of the Tribunal on such appeal shall be final." For the sake of brevity, I am not repeating the arguments I have already made regarding the importance of maintaining the finality of the Tribunal's decisions. However, the same principle applies here. Removing the finality of the Tribunal's orders undermines its authority as a specialized body and introduces unnecessary layers of litigation, which will delay justice and compromise the efficient resolution of disputes. I respectfully register my dissent on this proposed amendment.
28	Clause 26	52A. Penalty for alienation of waqf property without sanction of Board.— (1) Whoever alienates or purchases or takes possession of, in any manner whatsoever, either permanently or temporarily, any movable or immovable property being a waqf property, without prior sanction of the Board, shall be punishable with imprisonment for a term which may extend to two years	Section 52A of the Waqf Amendment Bill, 2024 dilutes the provisions of the Waqf Act, 2013. The 2013 Act imposed "rigorous imprisonment" for alienation, purchase, or possession of Waqf property without the prior sanction of the Waqf Board. The proposed amendment replaces "rigorous imprisonment" with "imprisonment," thereby reducing the severity of the punishment. This jeopardizes the protection of Waqf properties. Hence, the proposed amendment is bogus and needs to be reconsidered.
29	Clause 27	55A. Disposal of property left on waqf property by unauthorised occupants (2) Proviso: Provided that where the Chief Executive Officer is unable to decide as to the person to whom the balance of the amount is payable or as to the appointment of the same, he may refer such dispute to the Tribunal.	The proposed amendment to Section 55A removes the proviso that the "decision of the Tribunal shall be final." For the sake of brevity, I reiterate my earlier arguments on the importance of upholding the finality of the Tribunal's decisions to ensure efficiency and certainty in Waqf-related disputes. I respectfully dissent against this amendment.

30	Clause 28	Sec- 61: Penalties (1A) If a mutawalli fails to— (i) deliver possession of any waqf property, if ordered by the Board or the Tribunal; (ii) carry out the directions of the Collector or the Board; (iii) do any other act which he is lawfully required to do by or under this Act; (iv) provide statement of accounts under section 46; (v) upload the details of waqf under section 3B, he shall be punishable with imprisonment for a term which may extend to six months and also with a fine which shall not be less than twenty thousand rupees but which may extend to one lakh rupees."	The newly inserted clause imposes imprisonment of up to six months and a fine ranging from ₹20,000 to ₹1 lakh for failures such as uploading details under Section 3B, providing statements of accounts under Section 46, or complying with directions of the Collector or the Board. Merely a delay in uploading details or failing to carry out such directions may unjustifiably lead to imprisonment, which is unreasonably harsh and draconian.
31	Clause 29	Sec-64: Removal of Mutawalli (1) Notwithstanding anything contained in any other law or the deed of [waqf], the Board may remove a mutawalli from his office if such mutawalli— (l) is a member of any association which has been declared unlawful under the Unlawful Activities (Prevention) Act, 1967.	The newly inserted clause (1) states that a Mutawalli can be removed if they are a member of an association declared unlawful under UAPA. With the frequent use of UAPA, this provision can be easily misused, as it allows a person to be removed as a Mutawalli and jailed even before they have a chance to seek legal remedies. I respectfully register my dissent for this provision.
32	Clause 30	Sec- 65. Assumption of direct management of certain auqual by the Board (3) Within six months after the close of every financial year, the Board shall send to the State Government a detailed report in regard to every waqf under its direct management, giving	The proposed amendment replaces the phrase "as soon as possible" with a rigid six-month deadline for submitting reports to the State Government. The original wording under the Waqf Act, 1995, allowed for immediate submission based on the urgency of the situation, ensuring responsiveness. A fixed six-month deadline may encourage delays, deferring action until the deadline and potentially hampering the efficiency of Waqf

		therein	management and reporting. Thus, the proposed amendment be omitted.	
33	Clause 31	67. Supervision and supersession of committee of Management (6) Second Proviso: Provided further that any member aggrieved by any order for his removal from the membership of the committee may, within a period of thirty days from the date of service of the order on him, prefer an appeal against such order to the Tribunal and Tribunal may, after giving a reasonable opportunity to the appellant and the Board of being heard, confirm, modify or reverse the order made by the Board.	The proposed amendment omits Section 67(6) second proviso under the Waqf Act, 1995 stating that "the order made by the Tribunal in such appeal shall be final." For the sake of brevity and to avoid duplication, I am not reiterating my earlier arguments on the importance of maintaining the finality of Tribunal orders. The same rationale applies here.	
34	Clause 32	Sec 69: Power of Board to frame scheme for administration of Waqf (4) The Board may, at any time by an order, whether made before or after the scheme has come into force, cancel or modify the scheme Provided that no such order shall be made under this subsection unless a written notice inviting objections from the person likely to be affected and general public, in such manner as may be prescribed by the State Government;	The proposed amendment requiring a written notice inviting objections from the general public, in a manner prescribed by the Central Government, is unnecessary and creates undue interference in Waqf administration. Waqf properties are religious endowments governed by specific religious and legal principles, and their management should remain within the jurisdiction of the Waqf Board and concerned stakeholders. Involving the general public in decisions regarding Waqf administration opens the door for frivolous objections. Such an amendment disregards the community-driven nature of Waqf and imposes excessive bureaucratic oversight. Therefore, I dissent from this provision.	
35	Clause 33	Sec 72: Annual contribution payable to Board	The proposed amendment requires Mutawallis of waqfs with a net annual income of not less than	

		(1) The mutawalli of every waqf, the net annual income of which is not less than five thousand rupees, shall pay annually, out of the net annual income derived by the waqf, such contributions, not exceeding five percent, subject to a maximum amount as prescribed by the Central Government of such annual income, as may be prescribed, to the Board for the services rendered by such Board to the waqf.	₹5,000 or more to pay an annual contribution to the Waqf Board, not exceeding 5% of the net income subject to a maximum amount as prescribed by the Central Government. This last statement of subject to the maximum amount as prescribed by the Central Government creates uncertainty. This provision allows for arbitrary ceilings to be imposed by the Central Government, which could potentially spoil the financial autonomy of the Waqfs.		
36	Clause 34	Sec. 73: Power of CEO to direct banks or other persons to make payments (3) Any bank or other person who is ordered under subsection (1) to make any payment may, within thirty days from the date of the order, prefer an appeal against such order to the Tribunal;	Clause 34 of the amendment omits the phrase "and the decision of the Board thereon shall be final". Without finality in the decisions of the Tribunal or the Board, a mutawalli aggrieved by the CEO's assessment may face prolonged litigation. This opens unnecessary avenues for disputes, delays in resolution, and disrupts the administrative efficiency of waqf management. I respectfully dissent against this amendment, as it will create avoidable procedural hurdles.		
37	Clause 35	Sec 83: Constitution of Tribunals, etc. (4)Every Tribunal shall consist of— (a) one person, who shall be a member of the State Judicial Service holding a rank, not below that of a District, Sessions or Civil Judge, Class I, who shall be the Chairman; (b) one person, who shall be an officer from the State Civil Services equivalent in rank to that of the Additional District Magistrate, Member; (c) one person having knowledge	While it is commendable that the JPC has reinstated the provision for at least one member of the Tribunal to possess knowledge of Muslim law and jurisprudence under Clause 35(c), the effectiveness of this inclusion is negated by Clause 35(e), which states that the Tribunal's orders shall not be final. On one hand, the Tribunal is being strengthened by ensuring relevant expertise for adjudicating Waqf-related disputes, but on the other hand, its authority is undermined by removing the finality of its decisions. This contradiction renders the Tribunal ineffective as a specialized body for resolving Waqf disputes and disrupts the efficiency of the		

		of Muslim law and jurisprudence, Member; (7) The decision of the Tribunal shall be binding upon the parties to the application and it shall have the force of a decree made by a civil court.	adjudication process. The provision for the omission of the finality of the decision of the Tribunal is baseless and should be reinstated to its original position.
38	Clause 37	Sec 91: Proceedings under Act 1 of 1894 (4) Any order passed under Section 77 or Section 78 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 or under the corresponding provisions of the other law referred to in subsection (1) without giving an opportunity to the Board to be heard, shall be kept in abeyance relating to portion of the property claimed by the Board, within one month of its coming to know of the order, applies in this behalf to the authority which made the order.	Under Clause 37(c)(ii), any order under Sections 31 or 32 of the LARA Act, 2013, passed without giving the opportunity to the Board to be heard, shall be kept in abeyance for the portion of the property claimed by the Board. This dilutes the protection by merely placing the order in abeyance, leaving Waqf properties vulnerable to prolonged disputes and uncertainty, which could severely impact their administration and sanctity. Hence, I propose my dissent.
39	Clause 38	Sec-100: Protection of action taken in good faith No suit or other legal proceeding shall lie against the board or Chief Executive Officer or Collector or any other person duly appointed under this Act	The proposed amendment under Section 100 of the Waqf Act, 1995 grants legal immunity to the Collector, for actions taken under the Waqf Act. This raises serious concerns as the Collector, being a representative of the Government, often has a conflict of interest, given that many Waqf property disputes are mostly with the State itself. Unlike the Survey Commissioner, who is a specialized authority with expertise in Waqf laws and land administration, the Collector's decisions may be influenced by these conflicts. Providing such immunity could shield biased or questionable actions under the guise of "good faith", thereby adversely impacting the

			accountability, impartiality, and fair administration of Waqf properties. Hence, I respectfully propose my dissent.	
40	Clause 39	Sec- 101: Collector, Members and Officers of Board: (1) The Survey Commissioner, members of the Board, every officer, every auditor of the Board and every other person duly appointed to discharge any duties imposed on him by this Act or any rule or order made thereunder, shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code	Survey Commissioners are trained in Waqf laws and land administration, ensuring dedicated oversight and impartiality. In contrast, the Collector, as a representative of the State, may face conflicts of interest since many disputes regarding Waqf properties involve the State itself. This amendment risks bias in favor of the State and compromises the fair and effective management of Waqf properties. Hence, I respectfully dissent.	
41	Clause 40	Sec- 104: Application of Act to properties given or donated by persons not professing Islam for support of certain waqf OMITTED	The Waqf Enquiry Committee Report, 1976, explicitly clarified that the "Waqif" (donor) need not be a Muslim, provided the purpose of the Waqf is pious and charitable in accordance with Islamic principles. The proposed amendment not only negates the Waqf Enquiry Committee Report, 1976 but also contradicts India's spirit of inclusivity and pluralism. Such provisions go against the values of harmony and cooperation that are the foundation of our secular democracy. Hence, I respectfully submit my dissent for this provision.	
42	Clause 40A	Insertion of Clause 40 A: "On and from the commencement of the Waqf (Amendment) Act, 2025 The Limitation Act, 1963 (36 of 1963) shall apply to any proceedings in relation to any claim or interest touching upon immovable property comprised in a waqf."	from the commencement of the Wac (Amendment) Act, 2025. The purpose of excluding the application of the Limitation Act 1963, from the Waqf Act, was to protect Wac properties from the concept of adverse possession	

			occupiers who have remained in possession of Waqf properties without timely action from the Waqf Board or Mutawalli to claim ownership. This would result in Waqf properties becoming adverse to the Waqf and ultimately being lost. For the reasons mentioned herein, I believe the said proposed amendment may work against the interests of the very community it claims to serve. Hence, I dissent from this provision.
43	Clause 41	Sec-108: Special provision as to evacuee property Sec-108A: Act to have overriding effect OMITTED	The proposal to omit Section 108, which mentions special provisions as to evacuee waqf properties. Removing these provisions would unsettle titles established before 1950, leading to disputes over long-recognized Waqf properties and causing irreparable harm to Waqf interests. Similarly, the proposed removal of Section 108A, which ensures the overriding effect of Waqf laws over other inconsistent laws, is arbitrary and unfounded. The elimination of this protective provision exposes Waqf properties to the risk of being adversely impacted by conflicting regulatory requirements in other laws, such as registration and stamp acts. This would create avenues for encroachment and dispossession of Waqf properties, counteracting the intended protection under Waqf legislation. For these reasons, I strongly oppose the proposed omissions of Sections 108 and 108A and respectfully register my dissent to these amendments.
44	Clause 42	Newly inserted clause Sec- 108B: Power of the Central Government to make rules	The proposed amendment, which imposes a centralized framework for the administration of Auqaf, disregards the unique local specificities and diverse needs of different states. Such a one-size-fits-all approach risks disrupting the effective administration of Auqaf instead of improving it.

			The administration of Waqf properties requires sensitivity to regional practices, cultural nuances, and state-specific challenges. By enforcing a uniform framework, the amendment snatches away the autonomy and efficiency of state-level Waqf Boards, potentially derailing the very objective of ensuring better Waqf governance. For these reasons, I believe the newly inserted Section 108B is bogus in nature. Hence, should be deleted.
45	(iv) The manner of election of members of the Board by means of a single transferable vote is OMITTED 109(iv), which mandates the election of the Board by means of a single vote, removes a crucial democratic of the functioning of the Waqf E amendment is contradictory to the accountability and representative which are essential for maintaining and trust in the administration of Wa The election process ensures that d and perspectives are represented of which further perpetuates inclusivity in decision-making. By removing the proposed amendment risks central and eroding the trust of stakehor governance of Auqaf. For these reas		The omission of the provision under Section 109(iv), which mandates the election of members of the Board by means of a single transferable vote, removes a crucial democratic element from the functioning of the Waqf Boards. This amendment is contradictory to the principles of accountability and representative governance, which are essential for maintaining transparency and trust in the administration of Waqf properties. The election process ensures that diverse voices and perspectives are represented on the Board, which further perpetuates inclusivity and fairness in decision-making. By removing this provision, the proposed amendment risks centralizing power and eroding the trust of stakeholders in the governance of Auqaf. For these reasons, I believe the provision should again be reconsidered.
46	Clause 44	Sec-110: Power to make regulations by the Board (2) In particular, and without prejudice to the generality of the foregoing powers, such regulations may provide for all or any of the matters: ((f) the forms of application for registration of auqaf of further	The proposed omission of Section 110(f) and (g), which grants the Waqf Board the power to regulate the forms of application for the registration of auqaf and determine the particulars to be included in the register of auqaf, is concerning. Stripping the Waqf Board of these essential regulatory powers disempowers the Waqf Board and its ability to ensure proper oversight, administration, and protection of Waqf properties. These functions are fundamental to the Board's role in maintaining transparency and

	particular to be contained in (g) further particulars to be contained in the register of Auqaf be OMITTED	accountability in the management of Waqf assets. Without these powers, the Board's capacity to fulfill its statutory duties effectively is severely compromised. For these reasons, such an amendment is unwarranted, redundant, and must be removed.
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CONCLUSION

- 1. Waqf is a religious act under Islam since inception.
- 2. After independence this religious act of Islam has been protected by our Constitution, particularly by Article 25 & 26 of the Constitution.
- 3.Due to the protection accorded by our Constitution to this religious act of Islam, no change or alteration can be introduced into the peculiar character of this religious act. Even a minor alteration to its definition is constitutionally impermissible. As the same is beyond the legislative competence of the house.

4. The amendments proposed in the Waqf (Amendment) Bill, 2024 are deeply flawed, unnecessary, and detrimental to the governance and protection of Waqf properties. Instead of improving transparency and efficiency, the Bill seeks to disempower Waqf Boards, dilute judicial safeguards, and introduce bureaucratic hurdles that serve no real purpose.

5.

The proposed amendments, if enacted, will lead to litigation, encroachment, and loss of autonomy over Waqf institutions, ultimately violating the constitutional rights of the Muslim community.

In light of these substantive objections, I strongly dissent from the Bill in its present form and urge that it be reconsidered in its entirety.

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Gaurav Gogoi

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Date:29.01.2025

To Shri Jagdambika Pal Chairperson, Joint Committee of Parliament on Waqf Amendment Bill, 2024 Parliament House, New Delhi

Re: Note of Dissent on the Draft Report and Bill Circulated

I have received copies of the draft Report of the Joint Committee of Parliament ("Committee") on the Waqf (Amendment) Bill, 2024 (hereinafter referred to as "2024 Waqf Bill") which were deliberated upon by the Committee.

After a compressive reading and analysis of the draft Report and the version of the Bill circulated for adoption by the Committee, it is my considered opinion that the draft Report and the Bill fail to address or remedy any substantive concerns raised before the JPC.

(A) The Bill does not elaborate or reason the necessity of introducing amendments which clearly diminish, erode and destroy certain essential and fundamental characteristics of Waqfs in India;

For example, the Bill has amended the definition of Waqfs and de-recognized/omitted the 'Waqf by Users'.

Despite the Government's own records reflecting that 4.02 lakhs of the total 8.72 lakhs recorded Waqf Properties fall under the definition of 'Waqf by User,' the Bill has sought to remove the concept of Waqf by User in its entirety and leaves no scope for any such Waqfs to exist in India.

The Bill does claims to offer protection to 'Waqf by User' by introducing a proviso to the effect that the omission of the term 'Waqf by User' of the Waqf may apply prospectively and the cases of existing Waqf properties already registered as Waqf by user will not be reopened and will remain as Waqf properties. However, this protection is subject to the fact that the 'Waqf by User' property wholly or in part must not be involved in a dispute or be a Government property.

Any bad-faith actor can institute a litigation over any part of the properties belonging to the Waqf by User and consequently prevent it from seeking any protection under the Amended Act.

In fact, most Waqf by User comprise Mosques, Graveyards and Orphanages, and as a consequence of the said amendment, these sites can now be owned and controlled by the Government, who have no religious, cultural or statutory obligation to either maintain or retain the structures existing on the Waqf Property.

(B) The Bill allows excessive Government interference in the functioning, control and management of Waqf and Waqf Properties in India; this has a detrimental impact on the community as well as the institution of the autonomy, which are necessary to administer the institution;

For Example, the Bill introduces the Collector to replace the State Government appointed Survey Commissioner. Consequently, the Collector has been granted unbridled powers over the Waqf and its properties. Furthermore, the Bill delegates the Central Government with rule making powers on virtually all matters related to the Waqfs.

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সাংসদ, লোক সভা (যোৰহাট) উপ-দলপতি, কংগ্ৰেছ সংসদীয় দল, লোকসভা

Gaurav Gogoi

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Further, the Bill allows extensive State interference in the functioning of Waqf Boards as well as Councils. Consequently, it has reversed the burden of proof on Waqfs to claim and prove a property to be validly and legally belonging to the Waqf. In the interim, the Bill claims to declare all disputed or litigated property as being 'Government Property'.

(C) The unconstitutionality and legal infirmities of certain provisions of the Bill are writ large, yet not properly addressed despite the formation of the Committee;

For Example, the Bill infringes upon the personal laws of Muslims governing inheritance and Waqfs. The Bill has sought to amend the concept of 'Waqf al Aulad,' and force the inheritance laws into Waqfs.

Further, the Bill has diluted the finality and decision making powers of the Waqf Tribunals and consequently allowed for elongating Waqf related litigation.

(D) The absence of consultation under the Pre-Legislative Consultation Policy of 2014 is writ large in the Bill. This itself raises a grave concern over the actual intent of the Government to seek these drastic amendments in the Waqf Act, 1995;

For Example, for the pre-legislative consultation stage, the Committee as well as the Ministry of Minority Affairs has failed to produce any record of proper consultation with civil society and key Muslim organizations while drafting the bill.

In fact, the majority of Muslim organisations holding expertise in Islamic law were clearly opposed to the Bill during their presentation before the Joint Committee. However, the draft report and recommendations failed to take their views into proper consideration.

Having been a member of the Committee, I can say with confidence that the committee has rushed through its mandate in a manner which is both polemic and perfunctory. Insufficient time and opportunity have been granted for legitimate stakeholder consultation. In fact, to the contrary, bad faith actors who are self-professedly inimical to institutions such as the Waqf have been called to give their opinion.

While I have had my reservations over the functioning of the present Committee, however being a responsible member, I am hereby placing on record my dissent note.

I express my dissent under Direction 85 of the Rules of Procedure and Conduct of Business in Lok Sabha. I strongly oppose the Bill on the grounds that it is contrary to its stated objective, actively works against the interest of Indian Muslims and based on a complete lack of understanding of the institution of Waqf.

(Gaurav Gogoi)

DISSENT NOTE

I. REMOVAL OF 'WAQF BY USER' FROM THE WAQF ACT, 1995

- 1. The concept of 'Waqf by user' recognises properties that have, from 'time immemorial', been used for religious or charitable purposes, as Waqfs, even if there has been no express dedication to that extent¹. In fact, the principle of recognising a religious endowment by way of use is certainly allowed in other statutes governing religious and charitable endowments.
- 2. In Court of Wards for the Property of Makhdum Hassan Bakhsh v. Ilahi Bakhsh and Ors, [1912 SCC OnLine PC 45], the Hon'ble Bombay High Court was tasked with determining whether or not a particular graveyard in the city of Multan constituted a Waqf, without there being any express dedication to that effect. In this background, the Hon'ble High Court held as follows:

"11. Their Lordships agree with the Chief Court in thinking that the land in suit forms part of a graveyard set apart for the Mussulman community, and that by user, if not be dedication, the land is Waqf."

3. The Hon'ble Courts have repeatedly upheld the validity of the concept of a 'Waqf by User'. In fact, a 5-Judge Bench of the Hon'ble Supreme Court in the case of M. Siddiqi v. Mahant Suresh Das (Ram Janmabhoomi case), (2020) 1 SCC 1 explicitly held that as per Muslim law, the dedication of a Waqf need not necessarily be an express declaration in every case; and the same can be reasonably inferred from the facts and circumstances. The relevant extract is reproduced herein below;

"1125. The dedication resulting in a Waqf may also be reasonably inferred from the facts and circumstances of a case or from the conduct of the wakif. In the absence of an express declaration, the existence of a Waqf can be legally recognized in situations where property has been the subject of public religious use since time immemorial."

"1134. Our jurisprudence recognizes the principle of Waqf by user even absent an express deed of dedication or declaration. Whether or not properties are Waqf property by long use is a matter of evidence. The test is whether the property has been used for public

religious worship by those professing the Islamic faith. The evidentiary threshold is high, in most cases requiring evidence of public worship at the property in question since time immemorial."

- 4. As per Government data, there are 8.72 lakh properties that are Waqf properties out of which 4.02 lakhs (as listed on page 25 of the document) are recognized by way of Waqf by user. The Government has admitted that approximately 50% of the waqf properties are recognized by way of 'Waqf by User', thereby highlighting its immutable historical status.
- 5. However, without appreciating or even considering the consistent and positive stand taken in judicial pronouncements, the Bill, has failed to acknowledge this century long practice and has omitted the entire concept of 'Waqf by User'. In fact, the Bill is silent on any proper explanation justifying the said definition of 'Waqf by User'.
- 6. Now as per the Committee, in order to evade the apprehensions associated with this amendment, it has proposed that the omission of the term 'Waqf by User' of the Waqf may apply prospectively and the cases of existing Waqf properties already registered as Waqf by user will not be reopened and will remain as Waqf properties. However, I have a specific objection to this i.e.,
 - a. Firstly, there still remains no reasonable explanation for omitting a
 judicially recognized and historically significant definition of Waqf;
 - b. Secondly, even the purported protection is nullified by the 'condition' that the 'Waqf by User' property wholly or in part must not be involved in a dispute or be a Government property.

Any bad-faith actor can institute a litigation over any part of the properties belonging to the Waqf by User and consequently prevent it from seeking any protection under the Amended Act.

7. Interestingly, the Bill claims to contain another purported protection/exemption for the Waqf by User, i.e., under Section 3B(1) and (2), the Waqf by User (and his properties) can seek registration within a period of 6 months of the new Act. However, the registration as provided in the portal, firstly, seeks details of the creator of a Waqf — which may not be readily available in cases of Waqf by User; and secondly it does not provide any express/explicit exemption for registering Waqf by Users.

From the above, it is clear that the Union intends to omit the concept of Waqf by User in its entirety and leaves no scope for any such Waqfs to exist in India. With over 4 lakh properties falling under the category of Waqf by User, it would be highly probable that majority of the properties shall now be deemed to Government land. In fact, most Waqf by User comprise Mosques, Graveyards

and Orphanages, and as a consequence of the said amendment, these sites will now be owned and controlled by the Government, who have no religious, cultural or statutory obligation to either maintain or retain the structures existing on the Waqf Property.

II. INSERTION OF INHERITANCE RIGHTS IN 'WAQF-ALAL-AULAD' - CONTRARY TO FUNDAMENTAL AND ESSENTIAL CHARACTERISTIC OF A WAQF.

- 8. In its essence, the beneficiaries of Waqf-alal-aulad, include the descendants of the Waqif (till such time the line of succession fails). Once the line of succession of the Waqif fails, the income of the Waqf properties is utilized for public welfare, education, development and other pious purposes under the tenets of Islam.
- 9. The cardinal principle of Waqfs is that once a Waqf is created by a Waqif, the property vests with God and cannot be divested from his ownership. Hence, there cannot be any inheritance rights attached to such a subject. The said principle has been affirmed in a series of judicial pronouncements. In the Assam Board of Wakf v. Khaliquor Rahman and Ors, [1994(1) G.L.R. 28], the Hon'ble Gauhati High Court categorically held that once a property is dedicated as Waqf, it is immediately transferred to 'God' and that once a property became a Waqf, it could not be revoked from 'God', nor can 'God' be divested of this property.
- 10. The Hon'ble High Court also held that once a property becomes a Waqf, it remains so in perpetuity, even if the terms of the Waqf are breached or the Mutawalli misuses their office. As per the Hon'ble High Court, whether the provisions of the Waqf Act are fulfilled or not only raises issues of breach of trust, not the validity of the Waqf itself. The relevant paragraph is reproduced herein below:

The property whether movable or immovable must belong to the waqf. A waqf is void for uncertainty. The waqf can be created by a deed or by a will and if it is created by a deed and the property is immovable, and worth more than Rs. 100/-, it has to be registered. A waqf can be revoked only if it is made by a will and such revocation must be any time before death of a waqif. As soon as the waqf is created, the property at once passes to the God and neither it can be revoked nor the God can be divested from the property and the waqf, even if there are any subsequent breaches of the terms of the waqf or abuse by the mutawalli of his office. It is also immaterial whether provisions of the waqf are carried out or not for that it is a matter of breach of trust only. It is also immaterial whether in case of immovable property whether the property was

mutated in the name of waqf or personal name of the mutawalli in the revenue record"

- 11. The High Court of Punjab and Haryana at Chandigarh in Gram Panchayat of Village Budho Pundher v. Punjab Wakf Board and Others [Cr-1812-2014 (O&M)] adjudicated a dispute over parcel of land and its classification as property of a waqf or property of the gram panchayat. It relied upon the judgment passed by the Hon'ble Supreme Court in Syed Mohd. Salie Labbai (dead) by LRs and others v. Mohd. Hanifa (dead) by LRs and others [1976 4 SCC 780] to hold that once a waqf is declared as such, it vests in the public and constitutes a waqf and it cannot be divested by non-user but will always continue to be so whether it is used or not.
- 12. The permanence of the Waqf and its characteristics have been affirmed in a plethora of judgments by the Hon'ble Courts. In Sayyed Ali and Others v. Andhra Pradesh Wakf Board Hyderabad and Ors, [(1998) 2 SCC 642], the Hon'ble Supreme Court held that "wakf is a permanent dedication of property for purposes recognised by Muslim law as pious, religious or charitable and the property having been found as Wakf would always retain its character as a Wakf. In other words, once a Wakf always a Wakf".
- 13. Now the amendment attempts to apply the laws of inheritance and rights of the heirs of the Waqif to a Waqf-alal-aulad. This is contrary to the cardinal principles of Waqf. To introduce the concept of inheritance and succession rights for the beneficiaries of the Waqf-alal-aulad sought by the proposed amendments would lead to an inherently flawed situation where the ownership of the auqaf (Waqf property) would no longer vest in God but in the heirs of the waqif. This also violates Section 104A of the Waqf Act, 1995, which expressly prohibits the sale, gift, exchange, mortgage or transfer of any moveable or immovable property which is a waqf.
- 14. In view of the above, I submit that the proposed amendment suffers from a fundamental misconception about the characteristics of the Waqf. A Waqif, from the moment of the Waqf, is divested from any ownership to the said property whose ownership rests with Allah in perpetuity.

TIT

UNBRIDLED POWER GRANTED TO THE COLLECTOR TO DECIDE ON TITLE OF WAQF, CONTRARY TO ESTABLISHED PRINCIPLES OF LAW ON POSSESSION OF PROPERTY, PRESUMPTION OF OWNERSHIP AND BURDEN OF PROOF

15. In place of the Survey Commissioner, who was earlier appointed by the State Government for this specific purpose, the Bill now grants the power of conducting surveys of Waqf properties to the Collector of the concerned

- district or any such person authorised by him, not below the rank of a Deputy Collector.
- 16. Consequently, with Section 3C (2), the Bill omits powers of the Waqf Board (under Section 40 of the Waqf Act, 1995) to decide if any property is Waqf property and vests the Collector with the same. The proposed amendment grants the Collector unbridled powers and authority to decide on whether a property is Waqf or Government property.
- 17. However, the Bill has not taken the fact into consideration that the Collector, being a part of the Revenue Court and in charge of maintaining revenue records, can in no way grant title to the property under Section 4, read with Section 3C of the Bill.
- 18. The Hon'ble Supreme Court has time and time again reiterated that the "revenue records are not documents of title", and that they do not vest the rights of ownership of the property to the individuals named in the land records. In the case of State of Himachal Pradesh v. Keshav Ram and Ors [(1996) 11 SCC 257] the Hon'ble Supreme Court held that:
 - "5. the entries in the revenue papers, by no stretch of imagination can form the basis for declaration of title in favour of the plaintiff."
- 19. With this Amendment, if a question arises as to whether a property is a Waqf or Government property, such property shall not be treated as Waqf till the Collector submits a Report to the State Government. There is no timeline prescribed for the Collector, within which they must submit the Report to the State Government.
- 20. Under Section 113 of the recently enacted, The Bharatiya Sakshya Adhiniyam, 2023, "When the question is whether any person is owner of anything of which he is shown to be in possession, the burden of proving that he is not the owner is on the person who affirms that he is not the owner." However, this burden of proof has now shifted on the Waqf Board/Mutawallis to prove to the Collector that the property that they have been in possession of and utilizing as a Waqf is indeed a Waqf. This is in clear contravention of the settled law and presumptions applicable to the position of parties in suits where the title of a said property is under challenge.
- 21. The Hon'ble Supreme Court in Churamal v. CIT [(1988) 3 SCC 588], had to decide on the whether the Petitioner would be deemed to be the owner of watches that were found in his possession under Section 110 of the Evidence Act, 1872, and thus liable to taxation. The Hon'ble Supreme Court considering the facts and circumstances held that:

"6. ...Section 110 of the Evidence Act is material in this respect and the High Court relied on the same which stipulates that when the question is whether any person is owner of anything of which he is shown to be in possession, the onus of proving that he is not the owner, is on the person who affirms that he is not the owner. In other words, it follows from well settled principle of law that normally, unless contrary is established, title always follows possession."

IV.

STRIPS THE WAQF CHARACTERISTIC OF ANY DISPUTED PROPERTY BELONGING TO A WAQF — DISPUTE THEN IT BECOMES GOVERNMENT PROPERTY.

- 22. The Collector has been mandated under Section 36(7) of the Bill to enquire into the genuineness and validity of the application of Waqfs and correctness of any particulars therein and submit a report to the Board. Under Section 36(7A), the Collector has the authority to recommend that a property not be registered as a Waqf, if they are of the opinion that the property is, wholly or in part, in dispute or a government property.
- The direct consequence of the proposed amendments would be that (i) anyone can allege a Waqf to be a government property, and such property would immediately cease to be part of the Waqf; (ii) a Collector on his own whims can initiate an inquiry into the validity of a Waqf; and in the meantime as the Waqf ceases to be a Waqf, the said Collector becomes the de facto owner of the property to use it in any manner it deems fit, while granting him immunity from any legal proceedings being initiated against the Collector. Such unrestricted interference by the State machinery in Waqf is not only illegal but also opens the floodgates of unchecked corruption, with the potential for causing significant loss to the Waqfs.
- 24. This will allow bad faith actors to misuse the said provision in their attempt to divest waqf of their lawful properties by declaring them under dispute or in turn, government properties.

V.
THE BILL HAS DELIBERATELY SUBVERTED MUSLIMS FROM THE ADMINISTRATION OF WAQF AND WAQF BOARDS; AND DIVESTED CONTROL OF THE WAQF BOARD OF ITS ROLES AND POWERS

- 25. While the entire aim and object of a Waqf is the upliftment of the Muslim society, the Bill has deliberately attempted to dilute the control of Muslims over the management of Waqfs. The Bill has;
 - a. Omitted the democratic system of election to State Waqf Boards and replaced it with appointment through nomination.

- i. Section 14 of the Waqf Act, 1995 provided for electoral colleges/categories, and the members of the Waqf Board were elected from the electoral college constituted for each category. However, the Bill introduces an amendment to Section 14 whereby the members of the Board will now be nominated by the State Government.
- ii. The appointment through nomination is diametrically opposite to the democratic process followed previously for the appointment of members to the State Waqf Boards. It erodes the basic fabric of a Waqf by granting unfettered powers to the Central Government to appoint any person (subject to fulfilling the basic composition of the Board/Council) as office bearers to the Board/Council as it deems fit.
- b. Removed a crucial safeguard in the management of the Waqf Boards i.e., that only Muslims could have been appointed as Chief Executive Officer of State Waqf Boards.
 - i. The Bill further removes the two-fold criteria for the appointment of the Chief Executive Officer (CEO) of the Board, i.e., (i) the CEO shall be a Muslim (ii) CEO shall be appointed from a panel of two names suggested by the Board. These internal safeguards were inserted to ensure sufficient Muslim representation and participation in the Waqf council.
 - ii. With the amendments in place, the Central Government is free to choose the Chief Executive Officer of a State Board as it deems fit without any consultation or democratic exercise within the concerned State. The lack of any Muslim CEO/head in the State Board raises a direct threat to the welfare of the Wagfs.
- c. Taken away the power to remove a Chairperson of the Board/Central Council while making his appointment subject to nomination by the Central Government.
 - i. In the context of a Board/Central Council, the Central Government is again empowered with unfettered powers to choose its Chairperson, and the same need not necessarily be a Muslim. More pertinently, in respect of the Chairperson, the amendment has mischievously prohibited his removal by popular vote amongst the concerned stakeholders. This is extremely concerning and raises a direct threat to the welfare of the Waqfs.
- d. Mandated the requirement of certain representation of non-Muslims in the State Waqf Boards and Central Council, in addition to ex-officio members who may also be a non-Muslim.

- i. In the case of the Waqf Council, Section 9 (2) of the Waqf Act, 1995, provides for the establishment and constitution of Central Waqf Council. Under the said provision, the said Council consists of 19 members amongst whom 18 members had to be from the Muslim community only. However, the Bill amends the said provision with the introduction of a Council comprising a total 22 Members of the Council including the Chairman, with only 10 members who can be Muslims; and at least 2 non-Muslim members.
- ii. The remaining 10 members can be from any religion and the Government shall be legally entitled to appoint any non-Muslim. In such a manner, it is obvious that the Bill creates a situation where 12 out of 22 members of the Council can be non-Muslims thereby jeopardising proper representation of Muslims in a Council which directly decides all the issues related to Waqf.
- iii. In respect of the State Waqf Board, Section 14 of the Waqf Act, 1995, provides for the composition of the State Waqf Board including the Board for the NCT Delhi. The said amendment postulates only 3 out of 11 members to be mandatorily from the Muslim community. Consequently, at a time, there may be seven non-Muslim members of the Board, making the Muslims a minority in the said Boards.
- e. Divested the powers of the State government to prescribe rules under the Waqf Act, 1995.
 - i. The Central Government by way of the Amendment to Sections 3(1), 108A and the introduction of 108B, has divested the powers of the State government to prescribe rules under the Waqf Act, 1995. As per the Seventh Schedule to the Constitution of India, the State government has a right to legislate on matters pertaining to religious and other societies and associations, under Entry 32 List II. This is a clear attempt by the Central government to overreach into the powers of the state to legislate and formulate rules.
- f. The Bill introduces the concept of Government property and Government Organizations by way of Sections 3(fa) and 3 (fb), into the concept of Waqfs.
 - i. There has been little to no evidence to suggest that the property of the Government has been encroached upon by the Waqf Boards. However, on the contrary, the Sachar Committee report has clearly recognised that a majority of encroachment upon Waqf lands is by the Government bodies.

ii. By way of recognising government properties in the Bill and granting the power to the Collector, the amendments seek to displace the Waqf Boards from legal title of the properties that they have enjoyed since time immemorial.

The dilution of the Muslim representation in the management of their religious denominations also constitutes a violation of Article 26 of the Constitution of India.

- 26. In the landmark case of *The Commissioner*, *Hindu Religious Endowments Madras v. Sri Lakshmindra Thirtha Swamiar* [AIR 1954 SC 282], the Hon'ble Supreme Court addressed the issue of the State's interference in religious affairs and the extent to which the State can regulate religious institutions. It also elaborated on the scope of the Article 26 (this Article guarantees to a religious denomination, the right to acquire and own property and to administer such property in accordance with law.)
- The Hon'ble Supreme Court in Tilkayat Shri Govindlalji Maharaj v. The State Of Rajasthan [1963 AIR 1638] clarified that "the law, in accordance with which the denomination has a right to administer its property, is not the law prescribed by the religious tenets of the denomination, but a legislative enactment passed by a competent legislature. In other words, Article 26(d) brings out the competence of the legislature to make a law in regard to the administration of the property belonging to a religious denomination. The denomination's right must, however, not be extinguished or altogether destroyed under the guise of regulating the administration of the property by the denomination."
- 28. The Supreme Court in Ratilal Panchand Gandhi v. State of Bombay [1954 AIR 388] clearly stated that, "as regards administration of property which a religious denomination is entitled to own and acquire, it has undoubtedly the right to administer such property but only in accordance with law. This means that the State can regulate the administration of trust properties by means of laws validly enacted but here again it should be remembered that under article 26 (d), it is the religious denomination itself which has been given the right to administer its property in accordance with any law which the State may validly impose. A law, which takes away the right of administration altogether from the religious denomination and vests it in any other or secular authority, would amount to violation of the right which is guaranteed by article 26 (d) of the Constitution."
- 29. In another decision, the Supreme Court in Pannalal Bansilal Pitti & Ors. Etc v. State of Andhra Pradesh & Anr [1996 AIR 1023] made a distinction between the religious tenets protected under Article 26 and the need for secular interventions by the State. It pointed out that the right to

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establish a religious institution or endowment is a part of religious belief or faiths, but its administration is a secular part which would be regulated by law appropriately made by the legislature.

VI.

PRESCRIBING PRECONDITIONS FOR WAQIF; 'MUST BE PRACTICING ISLAM FOR 5 YEARS'.

- 30. The Bill has gone a step further and introduced an extremely impractical and unascertainable condition for 'Waqifs'. Now only a person who can prove that he is a practitioner of Islam for at least five years can lawfully create Waqis and donate as a Waqif.
- 31. It is submitted that; (i) this pre-condition is an absurdity and a person's practice of a religion is immeasurable and unascertainable; and (ii) both literature and legal precedents clarify that practising Islam is not a necessary condition for constitution of a Waqf. It may be made by a Muslim or a non-Muslim. The only necessary condition for creation of a Waqf is the object to be pious, religious or within the accepted tenets of Islam.
- 32. The government has tabled this Bill without taking into consideration any rational and determining principles of Islamic jurisprudence and the Constitution of India. This not only shows that much of this Bill has been conceived purely based on the suspicions and irrational notions of the ruling government about the Muslim minority community, but rather highlights the manifestly arbitrary manner in which the government has attempted to amend the Waqf Act,1995.

VII.

DILUTES THE FUNCTIONALITY OF TRIBUNALS AND REMOVES THE FINALITY ASCRIBED TO THEIR JUDGMENT. THIS ULTIMATELY WILL EXTEND AND ELONGATE LITIGATION OVER WAQF AND ITS PROPERTIES.

By way of this Amendment, the Government has removed the finality of the decisions of the tribunal, rendering them liable to be challenged in Civil Courts having competent jurisdiction.

The Amendment Bill flies against the entire purpose of setting up tribunals, which is to reduce litigation in our already overburdened judicial system, as noted above by the Hon'ble High Court of Delhi.

In the case of S. V. Cheriyakoya thangal v. S.V P Pookoya & Ors [SLP [c] No. 3182/2019], the Hon'ble Supreme Court upheld the finality of the decisions of the Waqf tribunals, noting that "Under sub-section (7) of Section 83 of the Waqf Act, the decision of the Tribunal shall be final and binding upon the parties and it shall have force of a decree made by a civil court." The

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Amendment Bill is going contrary to the objectives of the tribunal and is inviting more litigation.

VIII.

THE REMOVAL OF APPLICABILITY OF THE LIMITATION ACT 1963 ON WAQFS WILL OPEN FLOODGATES OF LITIGATION AND SUITS BEING FILED UNDER THE EXEMPTION CLAUSE PROVIDED UNDER THE LIMITATION ACT.

IX.

THE AMENDMENT BILL UNFORTUNATELY SUFFERS FROM THE VICE OF EXCESSIVE DELEGATION AS THE UNION GOVERNMENT HAS BEEN DELEGATED POWERS TO MAKE RULES ON VIRTUALLY ALL MATTERS RELATED TO WAOFS.

Conclusion

Lastly, it is pertinent to note that the Government has clearly shied away from soliciting opinions from genuine stakeholders and parties who are bound to be affected by the amendments.

Therefore, in the premises as aforesaid, keeping in mind the duty of this Committee and its Members toward both Parliament and the citizens of India, I am unable in all clear conscience, to sign and therefore accept the findings of the draft Report as presented by the Chairperson of the Committee in its current form. The Chairperson of the Committee has now prepared and submitted a draft Report to the Committee (the "Report"). However, the contents thereof constrain me to regretfully present this Note of Dissent to the Report, more fully detailed in this Note.

While this Dissent Note is no attempt to question the functioning of a prestigious Committee, there are certain procedural objections that I would like to officially place on record

I am unable to accept and agree with the substance of the Report as well as the conclusions reached therein.

The Report has, in examining the issues at hand and arriving at its conclusions selectively quoted from evidence presented before it, found it convenient to ignore crucial documents and verbal evidence and has failed to appreciate crucial evidence in the proper context.

NOTE OF DISSENT

TO THE DRAFT REPORT BY THE

JOINT PARLIAMENTARY COMMITTEE

ON

THE WAQF (AMENDMENT) BILL, 2024

BY

ASADUDDIN OWAISI,

MEMBER OF PARLIAMENT,
EIGHTEENTH LOK SABHA

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1. Preface

- 1.1 What is in a name? Ordinarily, not much, or so Shakespeare would have us believe. But with the present Government that has consistently maintained a policy of changing names only to create a smokescreen for its divisive agenda, changes in name must be viewed with suspicion and call for greater scrutiny.
- 1.2 The suggested change of the name of the Waqf Act, 1995 to 'Unified Waqf Management, Empowerment, Efficiency and Development Act, 1995' by the proposed amendment Bill, while innocent at first brush, on greater examination reveals itself to be just such a smokescreen, a blatant lie beneath which hides an agenda of systematically weakening the legislative architecture regulating waqfs in India. The proposed Waqf (Amendment) Bill, 2024 is, in fact, designed to disempower waqfs, take away their management from the hands of Muslims, create hurdles in their efficient administration and hamper the progress of their development.
- 1.3 While thematic and clause-by-clause analyses of the amendments proposed by the Bill are undertaken in a subsequent part of this report, what emerges from these analyses is that waqfs and their regulatory architecture are sought to be weakened in relation to every other stakeholder and interest group, which have been sought to be strengthened in comparison. A short summary of the Bill and the mischievous agenda it seeks to fulfil is captured below:
- 1.3.1 While waqf properties are properties set aside by waqifs for religious and charitable purposes recognised in Islam for the benefit of the entire community, the control of Muslims over these properties has been sought to be diluted and that control has been ceded to non-Muslims. This has been done by diluting the requirement of members of the Central Waqf Council and the State Waqf Boards being necessarily Muslim. This is a gross violation of Articles 14, 25, 26 and singles out Muslim charities for the creation of interference by non-believers, whereas all other statutes that create endowment boards comprising solely of members of the religious community in question continue unaltered.

- 1.3.2 At a time when divisive elements have raised mischievous claims questioning the status of ancient mosques and dargahs as places of Muslim religious worship, the Bill seeks to weaken the defence of the Muslim side in these disputes by removing the statutory recognition given to 'waqfs-by-user', a rule of evidence that hitherto allowed long use of a property as a waqf to be sufficient basis for the property to be statutorily recognised as a waqf. Further, waqfs created by oral dedication have been de-recognised contrary to established principles of Muslim personal law recognised in this country for over a century. Thus, the only defence available to a waqf in a legal proceeding questioning its status will be to produce a written deed of dedication, a requirement that waqfs established centuries ago will not be able to meet.
- 1.3.3 A requirement is sought to be introduced that only a person professing Islam for not less than five years can dedicate property to a waqf. There is no other instance in law where restrictions are placed on the right of an adult to deal with their property in whatever manner they deem fit. For instance, there is no restriction on a new convert to Islam dedicating property to a temple or mutt. Nor is there any restriction on the convert to any other religion in the manner they want to deal with their properties, including dedication for religious purposes. Singling out Muslim converts for such treatment reeks of communal discrimination and would be unconstitutional as being violative of Article 14, 15 and 300A of the Constitution.
- 1.3.4 The Committee has taken cognisance of the 'threat' to Scheduled Tribes and tribal lands and has recommended that the Ministry should take appropriate legislative measures to forestall the declaration of tribal lands as waqf land in order to ensure the protection of Scheduled Tribes and tribal areas. The Committee has failed to take into account the fact that members of Scheduled Tribes may also be Muslim and unlike the status of Scheduled Caste, the status of an individual as a member of the Scheduled Tribe is not obliterated by such individual professing Islam. Therefore, the freedom of a Muslim who is a member of a Scheduled Tribe to constitute a waqf would simultaneously needs to be protected.

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- 1.3.6 The proposed Bill will also have a direct impact on the status of 123 religious properties in Delhi in use of the Muslim community which had historically been waqfs from pre-British times and have recently fallen into dispute with the Delhi Development Authority (DDA) and the Land and Development Office (LDO) laying claim over them. Since both these organisations satisfy the proposed definitions of 'government organisation' in the Bill, the Collector will acquire powers under the proposed amendments to decide these disputes and the status of these properties as waqf will be suspended till the outcomes of the decision. This kind of over-simplistic treatment of a vexed issued will have a direct adverse impact on religious sites that have been in use as places of worship in the heart of the capital for centuries. One of the 123 sites is in fact the Parliament Street Masjid located opposite the Parliament building. The egregious nature of the proposed amendments is most starkly illustrated by the example of these 123 properties inasmuch as the status quo of the properties used for centuries as places of worship will be altered in a day pending inquiry and the District Collectors will become judges in their own cause in deciding these disputes while being officials of the Delhi Government themselves. The proviso sought to be inserted by Clause 3(9)(e) at the last minute in the Draft Report does not address the problem faced by such properties at all since the proviso states that waqf by user will not apply where the property wholly or in part is in dispute or is government property.

- 1.3.7 In the garb of digitisation of waqf records, another opportunity has been given to mischievous elements to raise objections as to the status of waqfs long registered and recognised as such.
- 1.3.8 The powers of the Survey Commissioners appointed under the Waqf Act to survey the auqaf in the State a create a list of waqf properties registered with the Waqf Board have been given to the District Collector, who is an official of the State Government forming part of its revenue administration. The District Collector has also been given the power to decide claims of the State government over waqf properties, as well as the power to suspend the status of such properties as a waqf pending such decision. This puts him in a position of direct conflict of interest, as the largest number of disputes concerning waqf properties are between waqfs on the one hand and State governments on the other. As such, the claims of State governments on waqf properties have been given precedence by making an official of their administrative machinery a judge in their own cause.
- 1.3.9 The concept of 'waqf-alal-aulad' has been effectively rendered meaningless and ineffective. 'Waqf-alal-aulad' is a mechanism by which a Muslim who owns property ties up the property for the benefit of his/her children and after them or if the line of succession fails, for a pious or charitable purpose. As such, creation of a waqf-alal-aulad is an expression of intent by the waqif that instead of devolving on his/her legal heirs, the property should be used in the manner designed by him/her. The present amendment seeks to give precedence to the rights of legal heirs over the intent of the waqif, rendering the very concept of waqf-alal-aulad nugatory and impotent.
- 1.3.10 The powers of the Waqf Boards are sought to be diluted, particularly the power of the Boards to initiate an inquiry into the status of any property that in its opinion constitutes a waqf has been taken away.
- 1.3.11 Unlawful alienation of waqf property, which is a cognizable and non-bailable offence, is sought to be made cognizable and bailable, weakening the

- enforcement mechanism for protection of auquaf against unscrupulous interlopers.
- 1.3.12 The finality of decisions of the Waqf Tribunal has been taken away. The Waqf Act presently gives finality to the decisions of the Waqf Tribunal, but balances that with a built-in safeguard of giving powers of revision to the High Court to ensure that any errors, illegalities and improprieties committed by the Tribunal be corrected, while maintaining the finality of the decisions of the Tribunal since it was a specialised body applying a nuanced and unique branch of law. The proposed Amendment seeks to expand this power of revision to a full-fledged appeal. As an appellate court, the High Court can now reopen all questions of law and fact and substitute its opinion for the opinion of the Tribunal. As such, the specialised judicial forum created under the Waqf Act is sought to be weakened vis-à-vis the ordinary courts.
- 1.3.13 Further, the presence of a member having specialised knowledge of Muslim law and jurisprudence on the Waqf Tribunal has been dispensed with, and it has been made possible for any other Tribunal to be empowered to also double-up as a Waqf Tribunal. The status of the Waqf Tribunal as a specialised body has thus been sought to be done away with, further weakening the regulatory architecture of waqfs.
- 1.3.14 The right of a person not professing Islam to dedicate properties to a waqf that had been statutorily recognised for over 60 years has been taken away in gross violation of Article 300A of the Constitution.
- 1.3.15 Even the interests of encroachers have been given precedence over the interest of a waqf by seeking to delete Section 107 that made the Limitation Act, 1963 inapplicable to waqfs. As a consequence of this deletion, encroachers who have been in unlawful possession of waqf property for more than 12 years will be able to claim title by adverse possession over waqf property.
- 1.3.16 Under the unamended Waqf Act, waqfs declared as such by persons who subsequently migrated to Pakistan were regulated under the Waqf Act. The

proposed Bill alters this position and gives the right of administration of such properties to the Custodian of Evacuee Property. As such, the powers of the Custodian have been enhanced at the expense of the Waqf Boards, which have been correspondingly weakened.

- 1.3.17 Section 108A of the Waqf Act, 1995 which grants the Act overriding effect over other legislations is sought to be deleted. As a result, conflicting laws such as the Transfer of Property Act, 1882, the Registration Act, 1908, the Indian Stamp Act, 1899, the Companies Act, 2013, the Income Tax Act, 1961, the Indian Contract Act, 1872, various Land Reforms Acts, Urban Land Ceiling Acts, and State-specific tenancy and land revenue laws will now apply to waqfs, making it more difficult to dedicate property to a waqf and further weakening the specialised regulatory architecture of auqaf.
 - 1.4 Thus, it can be seen that no matter what the competing interest is, whether it is that of encroachers, interlopers and unscrupulous elements, non-Muslims, State governments, the ordinary courts, the Custodian, the heirs of a waqif or divisive elements seeking to make mischievous claims over ancient waqfs, every other interest group is sought to be strengthened at the expense of waqfs and the specialised regulatory framework governing them. A century of legislative interventions to strengthen waqfs are now sought to be undone to undermine the regulatory architecture governing waqfs.
 - 1.5 It is therefore clear that the proposed Bill is not an exercise undertaken for the benefit of auqaf, but is an act in furtherance of a consistent political agenda of the present government to systematically undermine the rights of minorities, particularly Muslims, in this country. The proposed amendments violate the rights of Muslims under Articles 14, 15, 25, 26 and 300A of the Constitution.

1.6

1.7 Various organisations and interest groups representing Muslim interest across the country have, in good faith, engaged with the consultative process and have put forward erudite and reasoned responses to demonstrate how the Bill undermines the interests of waqfs and of the Muslim community at large. The faith reposed by them in this consultative process has been betrayed and the unconstitutional provisions of the Bill are now sought to be tabled without alteration. The Joint Committee received representations opposing the proposed amendments from an overwhelming number of Muslim organizations. In particular, it may be noted that the All-India Muslim Personal Law Board, Jamiat-e-Ulema-e-Hind, Jamaat-e-Islami Hind and the Muttaheda Majilis-e-Ulama (Jammu & Kashmir) have all vehemently opposed the proposed amendments. These organisations between themselves represent a very large portion of Muslims in India. The fact that the erudite arguments and detailed reasons put forward by each of these stakeholders were not accepted by the Joint Committee

the Joint Committee in its draft report has been blind, if not actively inimical to Muslim interests and has reached what were in any event forgone conclusions.

1.8 It is for these reasons that I have chosen to express my dissent against the report of the Joint Committee on the Waqf (Amendment) Bill, 2024. With this report, I oppose the proposed amendment Bill and wish to state on record for posterity – not in my name.

2. BACKGROUND AND INTRODUCTION

2.1 The Waqf Amendment Bill, 2024 was referred to the Joint Parliamentary Committee (JPC) on August 8, 2024. At the outset, it must be noted that the Bill was drafted without any substantive inputs from stakeholders. The government did not conduct any prior consultations, and it did not demonstrate any need for why the proposed changes were to be made.

- 2.2 Prior to the introduction of the Bill in Parliament, the public was not even aware that such a Bill was proposed. Neither the fact that such a Bill was being drafted, nor the proposed changes were ever brought in the public domain. Such abject non-transparency over such an important piece of legislation does not behave a democratic government, and diminishes public trust in parliamentary democracy. Thus, the claims of consultations made by the Ministry in paragraph 1.13 of the Draft Report must be taken with a pinch of salt.
- 2.3 The Bill's proposed changes fundamentally alter the existing legal framework on Waqf. Yet, the government has made no effort to justify why such changes are being made, or on whose behest such changes are sought to be made. Even the Bill's Statement of Objects and Reasons is inconsistent with the changes being carried out. It is a brazen obfuscation where the government has refused to explain how Waqf law is being 'reformed' to improve "empowerment, efficiency, and development" when well-settled principles of law are being completely done away with. This is especially the case with legal principles pertaining to 'waqf by user', finality of decisions of the Waqf Tribunals and principles of natural justice. In the case of the latter, a completely new system of administration has been proposed wherein the Collector, an officer of the State government, has been empowered to adjudicate matters in which the government itself is a party.
- 2.4 The Minister for Minority Affairs, when introducing the Bill in Lok Sabha, repeatedly claimed that the Bill was drafted following extensive consultations that lasted a decade. However, this is not borne out by public record. No formal consultations were made by the central government, no invitation for suggestions was published, and the public was never informed that the government was even considering amending the 1995 Act. In fact, in response to a parliamentary question on whether the government was considering such amendments, the government had chosen a non-answer. Similarly, only last

 $^{^{\}rm 1}$ LOK SABHA UNSTARRED QUESTION NO. 873 ANSWERED ON 21.11.2019 "Encroachment of Wakf Properties"

year, the government was asked the steps it had taken to strengthen waqf boards.² No mention was made of "extensive consultations" or any intention of the government to draft such a Bill.

- 2.5 Most media coverage of these consultations appears after the Minister's speech in parliament introducing the Bill. There was only one article from August 2023, from the Indian Express, which states that the Ministry held a meeting with the CEOs of 20 State Waqf Boards to assess the functioning of these Boards and the Waqf Act, 1995. The article citing unnamed sources in the Ministry saying that the Ministry was looking at two contentious issues that were 'waqf-by-user' and 'waqf-alal-aulad.³ Another article from September 2023, states that "In July Ministry of Minority Affairs has announced in its intent to relook the Waqf Act, 1995" after the meeting with 20 State waqf CEOs in July.⁴ Finally, a media report from August 2024 confirmed that "In July 2023, then-Union Minority Affairs Minister Smriti Zubin Irani met with the CEO and Chairperson of the State Waqf Boards, during which numerous top officials voiced several concerns."⁵
- 2.6 But none of these media reports provide any information about any of the particular consultations that took place according to the *Historical Background* document circulated to members of the JPC.
- 2.7 And these articles are heavily reliant on statements from unnamed sources within the Ministry. Neither official notice nor information were issued by the Ministry before these consultations. Nor were its minutes disclosed publicly. In any case, consultations always require reasonable notice to the public, and a clear expression of the government's agenda, neither of which was done.

² LOK SABHA UNSTARRED QUESTION NO - 1977 ANSWERED ON 14/12/2023 "Waqf Board"

https://indianexpress.com/article/india/ministry-of-minority-affairs-waqf-properties-waqf-disputed-properties-887015

⁴ https://indianexpress.com/article/political-pulse/aimplb-working-committee-women-share-in-husbands-property-women-property-share-sharia-law-8945885/

⁵ https://economictimes.indiatimes.com/news/politics-and-nation/all-waqf-boards-in-states-centre-to-have-two-

 $women/articleshow/112269855.cms? utm_source=content of interest \& utm_medium=text \& utm_campaign=cppst$

- 2.8 However, there were no official notices posted on the Ministry website about these so-called consultations. The 'Events' section on the Ministry website was empty with the photo gallery of past events, not including any images from the said consultation meets. Events the Central Waqf Council did not have any notifications for the said consultations on its website and its 'Past Events' section has not been updated since 2022. Finally, the Year End Review of the Ministry of Minority Affairs published on December 22, 2023, did not include any mention of the consultation process being undertaken. From this, it is apparent that these consultations were anything but 'extensive'. Moreover, given the lack of public information in the run up to these meetings, it is unclear how the Ministry undertook individual level consultation. This could mean that these consultations were held behind closed doors, lacked transparency and included cherry-picked individuals, thus leading to a biased consultation process where the outcome was pre-determined.
- 2.9 This Dissent Report is premised on the fact that the Government will not merely refer to the Report of the JPC, but will also take this Dissent Report into consideration before tabling the Bill in Parliament. Considering the time constraints and overall facts and circumstances, the present Dissent Report is addressing the concerns as emerging from the proposed Waqf Amendment Bill, 2024 and proceedings of the Committee.

⁶ https://www.minorityaffairs.gov.in/show_content.php?lang=1&lid=10&ls_id=10&level=0 Photo Gallery:

 $https://www.minorityaffairs.gov.in/show_content.php?lang=1\&level=1\&ls_id=868\&lid=18\&vmod=2$

⁷ https://pib.gov.in/Pressreleaseshare.aspx?PRID=1989589

3.3

The Ministries of Urban Development, Road Transport and Highways, and Railways submitted near-identical, formulaic reports that merely served to endorse the Bill without offering any substantive analysis. These reports lacked empirical data or reasoned arguments explaining how the existing legal framework hindered their work, thereby failing to engage meaningfully with the issues at hand.

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3.15 This is particularly egregious given that prominent representative Muslim organisations - including the All India Sunni Jamiyatul Ulama, All India Muslim Personal Law Board, Darul Uloom Deoband, Jamaat-e-Islami-e-Hind, Muttaheda Majlis-e-Ulema, and Jamiat Ulama-i-Hind - submitted detailed and reasoned objections to the Bill. Evidence and submissions from genuinely representative bodies and experts were unanimous in their opposition to the Bill, highlighting several highly objectionable provisions, such as the restriction of the definition of 'waqif' to Muslims who have practised Islam for at least five years, the abolition of waqf-alal-aulaad and waqf by user, the replacement of the Survey Commissioner with the Collector, and the granting of unchecked authority to the Collector to declare any property as government property. Additionally, concerns were raised over the repeal of the bar on limitation, which would expose wagf properties to adverse possession claims, the removal of the overriding effect of waqf law, the elimination of the finality of tribunal decisions, and the revocation of protections for waqf properties erroneously classified as evacuee properties. Despite the depth and cogency of their submissions, not a single one of their major recommendations was even cursorily considered in the Draft Report.

3.16

4. PART I: THEMATIC ANALYSIS

4.1 The Absence of Justifications

- 4.1.1 Besides the political ideology of the ruling party, there are no public policy justifications for the changes proposed in the Bill. For any legislative measure, the government is required to demonstrate that it is in public interest. In the case of Waqf, any changes made to it would be geared towards ensuring corrective measures against what ails the management of waqf properties. Waqf properties across the country have been encroached upon, often by government agencies themselves. A consistent recommendation that can be culled out from various committee and commission reports, including parliamentary committees, is to empower the Board with summary eviction powers.
- 4.1.2 There have been no recommendations to dilute the finality of the Waqf Tribunal, to abolish waqf by user, or to legalize the encroachment of waqf properties by doing away with the bar on limitation. This is because these provisions would effectively be the death-knell for waqf properties. These provisions have been discussed in further detail subsequently. However, it must be emphasised that the government has not provided a single justification based on public policy. Rather, it is clear that these provisions are meant to simplify the wholesale process of liquidating waqf properties.

- 4.1.3 Similarly, the Minister has also claimed that the Bill is only meant to implement the recommendations of the various committees/commissions on waqf reform. This too, is not borne out by the facts.
 - (a) Firstly, a significant number of the proposed amendments do not correspond to any recommendations by any committee or commission. For example, no committee or commission has ever recommended replacing the Survey Commissioner with the Collector. Similarly, no recommendation or demand has been made that the finality of Waqf Tribunals should be done away with. Similarly, there was never a recommendation to replace the present democratic character of Waqf Boards - where members are elected based on electoral colleges - with governmental nominations.
 - (b) Secondly, Bill blatantly does the not incorporate those recommendations that have significant consensus. The most longstanding and consistent recommendation made by various committees/commissions is that Waqf properties be considered as public premises under the Union and State eviction laws.8 This would enable summary eviction powers to be given to the Waqf Board to remove encroachments. This has been ignored. In fact, the government itself had promised in Parliament that summary eviction powers would be conferred on the Waqf Boards. 9 Yet, it is astonishing that such provision has not found its way into the Bill. Similarly, the Sachar Committee recommended the creation of a separate cadre for Waqf enforcement. This would have strengthened and professionalised the implementation of the 1995 Act. However, this suggestion has not been accepted and quite to the contrary, the specialised office of Survey Commissioner has been done away with and powers under the Waqf

⁸ See, Interim Report of the Waqf Inquiry Committee, 1973; Sachar Committee Report; Report of The Select Committee On The Wakf (Amendment) Bill, 2010 Presented To The Rajya Sabha On The 16th December, 2011

⁹ STARRED QUESTION NO:408 ANSWERED ON:22.04.2015 "Waqf Land Property"

Act have been saddled onto the already overburdened office of Collector.

- (c) Thirdly, the Bill cherry-picks recommendations. For example, the Sachar Committee Report had recommended "broad basing" the membership of the Waqf Boards. This recommendation has been used in the Bill to mandate non-Muslim members in the State Waqf Boards; and to remove the mandatory requirement of Muslim membership generally. In contrast, the commission's recommendations clearly indicate that the 'broad-basing' was supposed to be *within* the community.
- 4.1.4 In the Justice Sachar Committee Report, a separate heading was dedicated to encroachment of waqf properties by the Governments and its agencies. The relevant portion of the report is "It would be seen that the attitude of the state governments and their agencies has resulted in large scale abrogation of the cherished and charitable objectives of the Wakfs for which such endowments were created. In fact, encroachment by the State on the Wakf lands, besides causing embarrassment to the authorities and emboldening private encroachers, has stood in the way of reform and reconstruction." Furthermore, a reference was made to the letter of the Prime Minister Mrs. Indira Gandhi dated 26.03.1976, whereunder it was recommended that the waqf properties encroached upon by government agencies be restored back to the waqf, or long leases be entered by paying the rents at the market value. In complete derogation of this recommendation, the proposed amendment Bill now gives power to the very encroacher to decide whether the property is waqf or not. This is against the basic principle of natural justice that no man can be a judge in his own cause.
- 4.1.5 In the Justice Sachar Committee Report, it was placed on record that there were substantial dues payable by many States to the Waqf Boards. It was recommended that a directive be incorporated in the Waqf Act in respect of the payment of dues by the States within a reasonable time. No such directive has been proposed in the present amendments. On the contrary, the power of the

- States in management of the Waqfs and interference of the Centre in the administration of the waqf is proposed to be increased.
- 4.1.6 At Page No. 225 of the Justice Sachar Committee Report, it was stated that the minorities department of the UP Government was unauthorizedly passing Orders overruling the quasi-judicial orders given by the Waqf Board. It was recommended that the Waqf Act be amended to prevent such interference. In derogation of this recommendation in the proposed amendment Bill, the powers of the Waqf Board are severely curtailed and further the finality attached to the Orders passed by the Waqf Tribunal is being completely obliterated.
- 4.1.7 At Page No. 227 of the Justice Sachar Committee Report, the specific case of the National Capital Territory of Delhi was discussed elaborately, whereunder it was concluded that the Delhi Waqf Board has effectively been deprived of the use of its valuable properties. No steps have been taken to remedy the same. On the contrary, the State has been given the power to continue its illegality.
- 4.1.8 At Page No. 228 of the Justice Sachar Committee Report, it was observed that the State and the Centre, because of their preoccupation, have been unable to realize the high potential of the waqfs for generating wealth and meeting the welfare requirements of the poor and needy. It was further recommended that persons who have good knowledge of waqf matters, Islamic scriptures, proficiency in Urdu be accommodated in the State Waqf Board and the Central Waqf Council.
- 4.1.9 Further, it was recommended that a new cadre of Group A Officers was required to be recruited who had knowledge in Islamic Law and Urdu since most of the documents relating to the waqfs are in Urdu. Instead of following this recommendation, the proposed amendments have taken away the autonomy of the Waqf, wherein the recommendations postulated under the Justice Sachar Committee Report are given a go by and a recommendation is made to appoint non-Muslims to various posts.

- 4.1.10 In the Justice Sachar Committee Report, it was observed that there is non-availability of the records in respect of the waqf properties and further the inaction of the State Governments in bringing the list of *auqaf* in tune with the revenue records was highlighted. In the proposed Bill, instead of addressing this concern, a *de novo* enquiry is proposed to be undertaken by the Collector who has been given unbridled power to declare any property as government property. Furthermore, the revenue department cannot even make changes in records without a ninety-day interval for public objections.
- 4.1.11 At Page No. 221 of the Justice Sachar Committee Report, the main reason which was cited for non-fulfilment of the objectives of the waqf was 'inadequate empowerment of the State Waqf Board and the Central Waqf Council'. Under the proposed amendment, the power of the State Waqf Boards is being greatly denuded. The Boards are essentially being made subordinate to the will of Collectors. Further, the powers of the CEO are also being watered down. This is a clear contradiction to the Justice Sachar Committee Report.
- 4.1.12 The Justice Sachar Committee Report has recommended that the extension of limitation be extended till 2035 keeping in mind that the encroachers of Waqf Property should not benefit from misusing the waqf lands. Giving a complete go by to this recommendation, Section 107 which deals with exemption of limitation is proposed to be amended to make limitation applicable to waqf properties. This proposed amendment by itself shows that the entire bill is a death knell to the Waqf Properties and the proposed amendments are in no way beneficial to the waqf.

4.2 Misleading Characterisation of Waqf

4.2.1 There has been a glaring mischaracterisation of the existing law and the system of waqfs. The Minister betrayed his prejudice in various parts of his speech. For example, he argued that the finality of the decisions of Waqf Tribunals under the 1995 Act meant that decisions of the tribunals could not be challenged before courts of law. It is long settled position of law that finality of a tribunal's decision does not preclude the jurisdiction of the High Court and the Supreme

Court under Articles 226 and 136.¹⁰ Further, the proviso to Section 83(9) of the Waqf Act as it stands before this amendment itself vests revisional jurisdiction in the High Courts to correct illegalities and improprieties. The very purpose of tribunals is to reduce litigation that clogs up the courts system. Tribunals were intended to resolve disputes that required technical expertise. The Law Commission itself had recommended that the statutory system of tribunals could be improved by ensuring that finality is given to decisions of tribunals, while leaving scope for review by the higher judiciary in egregious cases. In fact, this very government abolished tribunals on the grounds that these tribunals lacked finality. Therefore, removing the finality of Waqf Ttribunals is to set them up for failure. With the High Courts having been given appellate powers over orders passed by Waqf Tribunals, more parties will go in appeals going from against orders of the Waqf Ttribunals to the Hhigh Ccourts, and the government will have a justification for their eventual abolition arguing that the Waqf Ttribunals have been ineffective.

4.2.2 Similarly, the Minister cited two specific instances of the "misuse" of existing law. He cited the example of Tamil Nadu, where a "whole village" was allegedly declared as Waqf. It must be noted that in that case, a specific parcel of land in the village was recorded as Waqf land in the Gazette since 1954. Furthermore, there was adequate evidence in the form of copper plates to show that the land was endowed under Waqf law. Nonetheless, the State government had permitted conveyancing of lands in the village and the State Waqf Board did not contest this order. Similarly, the reported claim over Surat Municipal Corporation by the Waqf Board was also reportedly struck down by a Waqf Tribunal. This actually demonstrates the independence of the Waqf Tribunal

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¹⁰ Union of India v. Delhi Bar Association: 'It has to be borne in mind that the decision of the Appellate Tribunal is not final, in the sense that the same can be subjected to judicial review by the High Court under Articles 226 and 227 of the Constitution.' Dhakeswari Cotton Mills v. Commissioner of Income-tax, West Bengal: It is, however, plain that when the Court reaches the conclusion that a person has been dealt with arbitrarily or that a court or tribunal within the territory of India has not given a fair deal to a litigant, then no technical hurdles of any kind like the finality of finding of facts or otherwise can stand in the way of the exercise of this power because the whole intent and purpose of this Article isthat it isthe duty of the Court to see that injustice is not perpetuated or perpetrated by decisions of courts and tribunals because certain laws have made the decisions of these courts or tribunals final and conclusive.'

and its effectiveness. To attempt the wholesale dilution of waqf law based on a few misreported incidents is a dishonest method of drafting statutes.

4.2.3 The Minister also made the case for empowering the District Collector since the Ccollector is in-charge of revenue. However, a Ccollector is the most overburdened government functionary: how can such an officer find time to conduct a survey of properties and discharge other responsibilities simultaneously? Meanwhile, if the waqf is not registered within 6 months of the coming into force of the Amendment Act, the rights in relation to the waqf will no longer be enforceable. This lends credence to the suspicion that the government wants to create an unworkable enforcement machinery and thus effectively liquidate auqaf.

4.2.4

4.3 Proceedings of the Joint Committee

4.3.1 The JPC carried out evidence hearings, and also received significant representations from the public.

4.3.2 It is especially regrettable that organisations

were invited. This is despite the fact that the two organisations reject the Constitution of India and seek the establishment of a Hindu Rashtra. Furthermore, the organisations have been closely tied to terrorist activities and assassination campaigns. This diminished the majesty of Parliament immensely. A more detailed objection, which was also submitted to the Committee's Chair is appended to this report.

4.3.3

4.3.4

4.3.5 The presentations and submissions of the Union government's Ministries were similarly inadequate to say the least. The Ministries of Urban Development, Road Transport & Highways and Railways made almost identical submissions ("stereotype reports") that were merely meant to endorse the Bill. There was no substantive engagement with the issue, neither was any empirical data

provided on how the present law prevents the Ministries from carrying out their work.

4.3.6 The Ministry of Minority Affairs, which was supposed to be the primary contact of the Committee on the Bill demonstrated its own callousness. The foremost, and most obvious concern for any Parliamentary Committee is to understand *why* a Bill was proposed in the first place. The first time the Ministry submitted a clause-by-clause justification to the Committee was on October 10, 2024. This document was riddled with errors and patently inadequate explanations. It reflects the Ministry's callousness. It left an impression that the Ministry was merely carrying out a formality and not taking its work seriously.

4.3.7

4.3.8 However, it must also be noted that the evidence and presentations from genuinely representative bodies and experts were consistent in their objections to the Bill. There is near unanimous consensus that the following are undesirable aspects of the Bill:

- (a) Limiting the definition of "waqif" to Muslims who have practiced Islam for five years
- (b) Removal of waqf-al-aulaad
- (c) Removal of waqf by user
- (d) Replacing the Survey Commissioner with Collector
- (e) Empowering the Collector to declare any property as government property
- (f) Repealing the bar on limitation

- (g) Doing away the overriding effect of the law
- (h) Doing away with the finality of tribunals
- (i) Doing away with the protection for waqf properties that were incorrectly declared evacuee properties

These findings must be recorded in the final report of the Committee.

4.3.9 What can be deduced from the absence of justifications is a brazen effort of the government to usurp Waqf property.

The properties demolished or marked for demolition primarily consist of dargahs and other religious structures, located within Qabrastans or elsewhere. Many of these properties/lands qualify as "waqf by user," particularly when their existence and usage as Waqf properties have been documented in revenue and government records for extended periods, in some cases even predating independence. Although such lands are recorded as government property, settled law, as upheld by the Supreme Court and followed by various High Courts, recognizes such lands as Waqf lands under the principle of "waqf by user." Consequently, labelling these lands as government property and categorizing existing religious structures as encroachments is both illegal and indicative of malicious intent.

- 4.3.10 By claiming these lands as government property without following due legal procedure, the religious structures are being targeted for demolition, removal, or obliteration under the pretext of encroachment. Such actions are unconstitutional and can currently be challenged under the Waqf Act. However, if the proposed amendments to the Waqf Act are implemented, such challenges would no longer be viable, making it easier to appropriate Waqf lands and properties.
- 4.3.11 The proposed amendments undermine the principle of "waqf by user" and prevent such lands/properties from being defined, identified, registered, and protected as Waqf lands/properties. Furthermore, any claims concerning such properties would be adjudicated by the Collector, a government officer, under

Section 3C, rather than by the Waqf Board or Tribunal. Until the Collector makes a decision, these properties would remain unprotected, in fact, they would not be treated as waqf properties pending the decision.

4.3.12 Additionally, the proposed amendments remove the overriding effect of the Waqf Act, exposing Waqf lands/properties to the applicability of other central and state legislations. This would strip them of the special protections currently afforded to Waqf properties, leaving them vulnerable to further encroachments and misuse.

4.4 Draft Report of the Joint Committee

4.4.1

4.4.2

- 4.4.3 Unfortunately, the draft report shows a complete non-application of mind to the legal effects of the Bill. For example, on page 5, the draft report outlines certain issues with the implementation of the 1995 Act. It then lists out the proposed changes that will be brought in by the Bill. There is no connection between the changes proposed and the problems plaguing *auquaf* in India. In fact, the Bill seeks to actually solidify encroachments of *auquaf*. Yet the draft report does not even attempt to explain how the proposed amendments "reform" the 1995 Act.
- 4.4.4 On various occasions, the Government's explanations were also reproduced mechanically. For example, the Ministry of Law and Justice justified the existence of "long user" for Hindu Endowments by arguing that Hindu Endowments are different from *auqaaf*. The key difference is that the *auqaaf* cannot be alienated, but Hindu Endowments may be. This does not explain why "user" cannot be used as a rule of evidence for auqaaf. Similarly, the Ministry of Minority Affairs misled the Committee by arguing that, apart from the two mandatory non-Muslims, the amendments do not allow for a non-Muslim majority CWC/SWB by stating that "rest all will be Muslim" (paras 9.6.6 and 9.6.12). This is patently untrue since both amendments reduce the number of Muslim-only members significantly, and the Government is free to nominate non-Muslims for a majority of the positions. The Draft Report argues that this is a "limited involvement," and does not interfere with religious practices. However, it is not exactly "limited involvement."
- 4.4.5 Furthermore, in paragraph 3.7.3, the Draft Report explains why a new proviso was inserted to safeguard *auqaaf* already registered as 'waqf by user'. However, this proviso would not help any auqaaf that are claimed as 'government property.' Once any auqaaf are claimed as 'government property' for example, the 123 auqaaf in New Delhi their status as waqf is deemed to not exist anymore. Hence, the amendment does not address the concerns raised against the omission of 'waqf by user.'

- 4.4.7 Similarly, the concerns raised by Waqf Tenants' Associations are also best addressed within the extant framework. It is not appropriate for the Draft Report to wade into something that is satisfactorily governed by existing law.

4.5 The Constitution and Waqf

- 4.5.1 The law on waqf is not only constitutional, but it furthers the purposes of the Constitution. The preamble to the constitution guarantees liberty of "belief, faith and worship." This is reflected in Articles 25-28 of the Constitution. Furthermore, Article 21 of the constitution protects the individual right to life and personal liberty.
- 4.5.2 Generally speaking, the right to dispose one's property in pursuit of a religious belief is protected by the abovementioned constitutional scheme. More specifically, in Islam, charity and endowing property in God's name is an essential religious practice, and is specifically protected by the constitutional framework. The word *infaq* (spending or disbursement, charity) occurs in the Qur'an 73 times. The revered Shi'a scholars Ayatollah Khomeini and al-Khoei have explained Waqf in terms consistent with the 1995 Act.¹¹

¹¹ Tahrir al-Wasilah Volume: 2 Chapter: Kitab al-Waqf (Book of Endowment) Pages: 85-110 (approx.) Minhaj al-Salihin Volume: 2 Pages: 12-16 (approx.)

- 4.5.3 Even more specifically, Article 26 guarantees "every religious denomination or any section thereof", the right to "establish and maintain institutions for religious and charitable purposes." Waqf is a religious and charitable institution. The right to establish, maintain and administer the waqf is derived from this provision. The state, by law, can only curtail this right on the grounds of "public order, morality and health." This is in contrast to Article 25, which provides the state with other grounds on which the state can curtail the fundamental right to profess, practise and propagate religion. Waqf falls squarely within Article 26, and therefore, it is not subject to the grounds mentioned under Article 25(2). The law can regulate Waqf only to the extent that it *protects and facilitates* the right of Muslims to establish, maintain and administer Waqf.
- 4.5.4 Although the 1995 Act may have some implementation issues, it is consistent with Article 26 since it provides a procedure by which Article 26(a) is operationalised. It is a legal mechanism by which the guarantee of Article 26 can be realised by religious denominations. Moreover, the regulatory aspect of the 1995 Act such as the constitution of tribunals, the appointment of Muttawallis and the establishment of Waqf Boards is meant to regulate the secular aspects associated with the religion, but not to curtail it. This is consistent with the scheme of the Act, which focuses on maintaining proper records, providing a dispute resolution system and provides procedures for matters connected to the management of auquaf.
- 4.5.5 In contrast, the present Bill departs from this scheme completely. Firstly, by abolishing the concept of "waqf by user" it deprives Muslims of their right to enjoy those auquaf that have been used by them since immemorial. It is the fundamental right of Muslims to establish, maintain, administer and benefit from auquaf. By withdrawing legal recognition to the said right, the Bill derogates the fundamental right to establish religious/charitable institutions. Similarly, by curtailing "waqf al aulaad", the Bill attempts to limit the absolute right of observant Muslims to dispose their property in a manner consistent with their religion.

- 4.5.6 Most importantly, the amendments propose to alter the constitution of the Central Waqf Council and the State Waqf Board. Not only does the Bill make it mandatory for two members to be non-Muslim, but it is completely possible that the Council and the Board could have a majority of non-Muslims. For example, under section 9 of the principal Act, the majority of members have to be Muslims. However, the amending Act removes this prerequisite. Out of the 22 members, only ten members are required to be Muslim. In other words, the majority of the members could be non-Muslims, if so nominated. This is mirrored in the provision pertaining state waqf boards (clause 11 of the Bill). The effect of this is that Waqf a religious or charitable institution of Muslims could practically be managed by non-Muslims.
- 4.5.7 The jurisprudence pertaining to Articles 26(a) and 26(d) is clear. Firstly, Article 26 works on the assumption that the denomination has a right to establish and maintain religious/charitable institutions, and administer its property on its own. This obviously implies that such establishment, management and administration is to the exclusion of all others who do not belong to the denomination. It is an exclusive right of the community to oversee management of the institutions and administration of property. The state may make laws only in the following instances:
 - (a) to secure or further protect the right of the denomination
 - (b) to secure or protect the rights of others, <u>solely on the grounds of</u> morality, health or public order
 - (c) to regulate secular activity associated with religion (for example, if a religious/charitable institution is running a shop, the Shops & Establishments Act may apply; if it is constructing a building, the local building code may apply, etc)
- 4.5.8 The 1995 Act <u>facilitates</u> the rights under Article 26. This is why it provides for the constitution of Central Waqf Council and State Waqf Boards in a manner where Muslims are a majority, and that the members have a certain degree of

representative character. It is to ensure that Muslims oversee Waqf properties. This is a fundamental feature of the 1995 Act. By creating the possibility of a non-Muslim-majority Central Waqf Council or State Waqf Boards, the Bill violates Article 26 *in toto*.

- 4.5.9 When Article 26 and the 1995 Waqf Act are read together, the meaning is clear. The latter gives effect to the former. It is settled law that the state can regulate, but cannot order the diversion of funds of a trust/institution if it was not envisaged by the settlor. Similarly, the state can regulate only to give effect to the "purposes and objects indicated by the founder of the trust or established by usage."12 If a person who seeks to dedicate his property in consonance with Islamic Law, the 1995 Act provides the means by which such a dedication can be carried out. In this case, an individual has the right dedicate property in accordance with Islamic Law. The person making this dedication has a right to be assured that such disposed property will be administered by members of his denomination (Islam), who have the requisite knowledge of Islamic Law. However, if the very management and administration of augaaf can fall with non-Muslims, this right is completely done away with. In Ratilal Panachand Gandhi v. State of Bombay, (1954) 1 SCC 487 the Court rightly held that it is a violation of Article 26 if a "secular authority" is permitted to "divert the trust money for purposes other than those for which the trust was created."13
- 4.5.10 In *Commr., Hindu Religious Endowments* v. *Lakshmindra Thirtha Swamiar of Sri Shirur Mutt*¹⁴ the court laid down a simple test. The religious denomination's institutions and property can be regulated, but the right itself cannot be taken away by legislation. By permitting the government to nominate a majority of non-Muslims, the effect is basically taking away the right of the community to administer its own institutions.
- 4.5.11 The 1995 Act does not run afoul Article 26 primarily because it is firstly administered by Muslim-run CWC/SWB and secondly because it is in

¹² Ratilal Panachand Gandhi v. State of Bombay, (1954) 1 SCC 487

¹³ Ibid.

^{14 (1954) 1} SCC 412

consonance with Islamic Law. In *Mahant Moti Das v. S.P. Sahi*¹⁵ regulatory provisions of the Bihar Hindu Religious Trusts Act, 1950 were challenged before the Supreme Court on the grounds that it violated Article 26. The Court upheld the constitutionality of the said provisions on the grounds that the law was meant to prevent mismanagement of the property, and to "fulfil rather than defeat the trust." The Court found that the Act did not seek to divert the "trust property or funds for purposes other than those indicated by the founder of the trust or those established by usage obtaining in a particular institution." ¹⁶

- 4.5.12 In other words, it would have been unconstitutional if the Act specifically curtailed the fundamental right to administer property or establish/manage a denominational institution. It is constitutional because it seeks to prevent mismanagement, while not intervening in religious practices or amending the original purpose of a religious trust. This sound legal reasoning applies to the 1995 Act as well. To mandate that waqf-al-aulaad may be dedicated only in a particular manner; or to allow for the governance of waqf properties by non-Muslims would be defeating, rather than fulfiling the purpose of waqf. The very purpose of the 1995 Act is to ensure that the properties are managed in consonance with Islamic Law. If the relevant provisions are tinkered with, the effect is its complete defeat. Consequently, this is a violation of the Articles 26(a) and 26(d). Only such regulatory provisions are permissible that **preserve** the purpose of Waqf. For example, seeking disclosures/accounts from Mutawallis or preventing mismanagement or embezzlement.
- 4.5.13 In the document titled "Clause-wise justification for the proposed Amendments," the government has defended the inclusion of non-Muslims on the ground that non-Muslims can be "beneficiaries, parties to disputes, or otherwise interested in waqf matters, justifying their inclusion in the administration of waqf." This is an absurd ground. The Act does not bar non-Muslims from being parties or beneficiaries. In fact, this Bill bars them from

^{15 1959} Supp (2) SCR 563

¹⁶ Ibid

being dedicators while allowing them to be a majority of CWC/SWB. If this logic is taken to fruition, non-Hindus can also be "beneficiaries, parties to disputes or otherwise interested" in relation to Hindu Endowment properties. Why has the Union government not recommended states to amend their laws to mandate non-Hindus be members of the HRCE Boards? Waqfs and endowments are matters of religion, and internal to the religious denomination/community. Therefore, such a demand is absurd. However, Muslims are citizens and stakeholders in public institutions such as legislative bodies and educational institutions. The government's logic should definitely apply to public institutions, and it must be mandated that appropriate number of seats are reserved for Muslims. Laws mandating religious autonomy for management and administration of religious endowments are a common feature. Provisions in the Madras Hindu Religious and Charitable Endowments Act, 1951; Shri Jagannath Temple Act, 1955; the Uttar Pradesh Sri Kashi Vishwanath Temple Act, 1983; The Karnataka Hindu Religious Institutions and Charitable Endowments Act, 1997; the Andhra Pradesh Charitable and Hindu Religious and Endowments Act, 1987; the Sikh Gurdwaras Act, 1925 all require the composition of Boards, etc to be of members belonging to the faith.

4.5.14 Some objections have been made to the 1995 Act on the grounds that the law violates Article 27 of the Constitution. However, as held by the Supreme Court in various decisions including *Islamic Relief Committee*, ¹⁷ Article 27 is violated only if a substantial portion of revenue collected (say 25%) is spent for a religious purpose. In the case of Waqf, the expenditure of public money is not for a religious observance. Rather, it is to scrutinise waqf properties. Waqf properties are subject to three stages of scrutiny while Hindu religious endowments are not. The expenditure under the 1995 Act is towards surveys, etc which are secular activities and not religious. In Bashir Ahmed vs The State Of West Bengal¹⁸ the Calcutta High Court had upheld the creation of a fund

^{17 (2018) 3} SCC (Cri) 844: (2018) 4 SCC (Civ) 210

¹⁸ AIR 1976 CAL 142

from the proceeds of income of auquaf for education of Muslim children, and rejected the contention that it violated Article 27.

- 4.5.15 It is also a misconception that the bar on jurisdiction of civil courts, and the establishment of Waqf Tribunal is absolute. Salem Mohammedpura Parimala Sunnath Jammth Masjid Committee¹⁹ and A.M.Ali Akbar v. Keelakarai South Street Jamath Masjid Paripalana Committee²⁰ it was held that the bar on jurisdiction is limited to the provisions of the Act.
- 4.5.16 The finality of a decision of a tribunal has been upheld as constitutional by various Supreme Court judgements. The remedy of judicial review by the higher judiciary is not exhausted by such provisions. By virtue of Article 227 Tribunals are not autonomous bodies, but very much under the authority of the High Courts. The government has justified the abolition of the finality of the tribunal on the grounds that it expands "scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes." It must be reiterated that the very purpose of tribunals is to firstly reduce litigation and to secondly ensure that cases are adjudicated by specialists. The government's brazen inconsistency is evident, and this can be seen in its different justifications for different amendments. In the name of "expanding judicial remedies," litigation is being allowed to increase. However, the government uses the excuse of "avoiding unnecessary litigation" to amend section 36, to omit sections 3(r)(i) (waqf by user) and 107 (barring of law of limitation). Is the government's goal reducing

¹⁹ "Reading of the Act in entirety makes it clear that the intention of the Act is to provide a machinery to supervise and maintain the wakf and its properties, and it is not intended to take away the powers of the Civil Court, where no remedy is provided under the Wakf Act." 2008 (2) CTC 492

²⁰ "The powers of the Tribunal are restricted only to the dispute specifically referred in Section 83 (1) of the Act to be adjudicated. Under Section 83 (1) of the Act, the Tribunal is empowered to determine the dispute, question or other matters relating to Wakf of Wakf property and not in respect of an application for permanent injunction. In this context, the words or other matter which is required by or under the Act to be determined by the Tribunal shall be referable only to Ss.6,7, 67 (4), 70(1) and (2) and S.94. None of the provisions of the Act either expressly or impliedly empowers the Tribunal to entertain, adjudicate upon and decide a petition for permanent injunction. Section 85 of the Act also does not specifically bar the jurisdiction of Civil Court to entertain a suit for Injunction. Therefore, it cannot be said that the word used any dispute shall also mean a dispute relating to the Managing Committee of the Jamath and the word any used in S.83 (1) of the Act shall mean every and whatever the dispute relating to a Wakf and the said word Wakfdoes relate to the Managing Committee." AIR 2001 Madras 431

litigation or increasing judicial remedies? The question of law of limitation is discussed separately in detail in this report.

4.5.17 Furthermore, the legislative history pertaining to Waqf has been cited as a justification for a progressively increasing heavy-handed involvement of the state. Yet, the legislative history of Waqf actually demonstrates the opposite. The primary purpose behind each of the legislation pertaining to auqaaf – either before or after independence – was to safeguard the rights of waqifs, ensure accountability of Mutawallis and protect auqaaf from usurpation and mismanagement. It must be noted from the above discussion that the 1995 Act's constitutionality is based on giving effect to the objects and purposes of the dedicator. However, the Courts clearly recognise that, in the absence of a clear dedicator, the objects and purpose of an endowment/institution can be gathered from usage. In the next section, the scope and concept of Waqf by User is discussed.

4.6 Waqf by User

- 4.6.1 The government has justified the omission of 'waqf by user' in order to "reduce liigations" (sic). Furthermore, the Ministry of Minority Affairs has made a half-hearted attempt to justify the omission of statutory recognition given to waqf by user by the 1995 Act.
 - (a) Firstly, it referred to Salem Muslim Burial Ground Protection Committee v. State of Tamil Nadu (2023). However, it is unclear how this judgement can be used to do away with the concept of the waqf by user. The court made no observations as to the validity of waqf by user. In fact, it dispels the notion that waqf by user gives wide-ranging powers to the Waqf Board to declare any property as waqf by user on a whim. The Court held that adequate evidence must be provided before a property is registered as waqf by user. The property cannot be registered as waqf unless two surveys are completed, time is given for objections, disputes are settled, and a report is submitted to the state government and waqf board. In other words, it is highly limited

in scope and cannot be used arbitrarily. The fact that the court rejected the argument of waqf by user in this case also demonstrates that there are adequate remedies available in cases of mis-registration of waqf properties.

- (b) Next, the Ministry argued that "many properties belong to private individuals/entities but claimed as Waqf under waqf-by user." The Ministry referred to the case of *Viceroy Hotels vs Telangana State Wakf Board*. The Ministry has mischaracterised the issue completely. Firstly, the matter did not pertain to wakf by user at all. The judgement does not even mention the word "user." The Ministry has attempted to mislead the JPC by referring to an irrelevant judgement. Moreover, the question before the High Court was not over the declaration of title but only for recovery of possession. Its dismissal would not bar the right of the board to contest or seek a declaration of title. There is adequate documentary evidence that the property was recorded as Waqf, as early as 1940.
- (c) Similarly, the Ministry has referred to the case of Surat Municipal Corporation headquarters being declared as waqf. This is yet another case of misleading JPC. The Waqf Tribunal had already stayed the declaration of the SMC Headquarters as waqf. If anything, this reflects clearly that the Tribunal is serving its statutory purpose. However, it is even more important to note that the Gujarat Waqf Board was defunct and only constituted in 2024 following orders from Gujarat High Court. Under Section 25 of the 1995 Act, the Chief Executive Officer is under a duty to investigate and call for information. The CEO is a government appointee, and it is for the state government to explain why such a notification was issued.
- (d) The Ministry has also referred to certain claims made by the MoHUA and ASI. These issues have been addressed separately and the notes

- responding to the MOHUA and ASI have been appended to this report.
- (e) The Ministry has argued that a large number of pending cases (6560) before Waqf Tribunals and other courts could be due to the "ambiguous ownership or title of Waqf properties, often declared based on long-term usage without deeds or proper documents." Firstly, this 'estimation' if it can be called that is not based on any systematic study. It is for the Ministry to demonstrate that, in all 6560 cases, the subject property in dispute is a property declared under waqf by user. Even if it is assumed for argument's sake that all 6560 cases involve properties pertaining to waqf by user, it is a miniscule proportion of the total 4.02 lakh waqf by user properties. This amounts to no more than 1.6% of the total properties declared under waqf by user. What has ended up happening is that the Ministry has ably demonstrated that waqf by user does not cause any major disruption or "liigations" (sic) as it has itself argued.
- 4.6.2 The Ministry has subsequently argued that the removal of 'waqf by user' does not affect those properties registered under waqf by user prior to the commencement of the 2024 Bill, if enacted. It has referred to Section 3B(1) and 3B(2) of the Bill, besides Section 39(3). The former refers only to the procedure of uploading details of registered auqaf on the portal; it does not result in legal recognition of any property. The latter only pertains to such properties that were in use for a religious purpose but have since ceased to be used for the same. However, even registered auqaf can be subject to encroachment or other litigation. In such a case, the absence of "waqf by user" as a rule of evidence would disadvantage auqaf. It would also make it difficult to register auqaaf that have been used as such for time immemorial. An additional proviso 'protecting' already-registered waqf by user properties is inadequate since it is conditional on such properties that are "in dispute or is a government property." The latter part of the proviso defeats the 'safeguard' since all one needs to do

- to remove the waqf status of a property is to raise a dispute or to declare it a government property.
- 4.6.3 The Ayodhya judgment (*M Siddiq* v. *Mahant Suresh Das*, (2020) 1 SCC 1) went into significant detail over the meaning and scope of waqf by user (paragraphs 1121 to 1140). The Supreme Court went through the extant case law on the matter and concluded the following:
 - (a) The principle of waqf by user is accepted as a principle of law by Indian courts
 - (b) The dedication resulting in a waqf may be reasonably inferred from the facts and circumstances of a case or from the conduct of the wakif
 - (c) In the absence of an express dedication, the existence of a waqf can be legally recognised in situations where property has been the subject of public religious use since time immemorial
 - (d) Waqf by user has received <u>statutory recognition</u> by virtue of 3(r)(i).
 - (e) In the case of old wakf, it is not possible to secure direct evidence of dedication and also it has been ruled that even in the absence of such direct evidence, a court can hold a wakf to be established on evidence of long user
 - (f) Where the long use of the property as a site for public religious purpose is established by oral or documentary evidence, a court can recognise the existence of a waqf by user. The evidence of long use is treated as sufficient though there is no evidence of an express deed of dedication
 - (g) The question whether the use of property for public religious worship has satisfied the legal requirements to be recognised as public waqf is a matter of evidence.

- (h) It is a "matter of inference" for the court, having examined the evidence on record, to determine whether the use of the property has been for sufficiently long and consistent with the purported use to justify the recognition of a public waqf absent an express dedication
- (i) Given the irrevocable, permanent and inalienable nature of a waqf, the evidentiary threshold for establishing a waqf is high, as it results in radical change in the characteristics of ownership over the property.
- (j) Our jurisprudence recognises the principle of waqf by user even absent an express deed of dedication or declaration. Whether or not properties are waqf property by long use is a matter of evidence. The test is whether the property has been used for public religious worship by those professing the Islamic faith.
- 4.6.4 Therefore, what must be understood is that waqf by user and endowment by user generally is a settled principle of law. The 1995 Act did not create waqf by user, but merely gave it statutory recognition. By doing away with this provision, the government seeks to "legislatively overrule" principles of law that were settled by the Supreme Court of India.²¹ This is unconstitutional. Custom and usage are also recognised by Articles 13(3) and 16(5) of the Constitution.
- 4.6.5 The deletion of waqf by user from the Waqf Act will mean that the title of these properties numbering over one lakh in Uttar Pradesh alone, will be destabilised and made vulnerable to encroachment. When read with other amendments such as the deletion of Section 107 and amendment of section 36 the sum total effect would be that the status of these properties as waqf would be in question.
- 4.6.6 It bears reiteration that "waqf by user" does not mean mere adverse possession. It is a rule of evidence. In order to demonstrate waqf by user, evidence is still

²¹ NHPC Ltd. v. State of Himachal Pradesh Secretary & Ors., 2023 INSC 810

required that the property was dedicated or understood to have been dedicated, and that it was used for a pious or religious purpose. It must also be noted that waqf by user is not unique to the Wakf Act, 1995. It is settled law of Hindu Endowments as well that properties that were used as endowments from time immemorial must also be considered as religious endowments. In Commr. for Hindu Religious & Charitable Endowments v. Ratnavarma Heggade, (1977) 1 SCC 525, the Supreme Court had clearly held that:

"The origin, and process of dedication is not always found embodied in document. Where the dedication itself is evidenced by a document, its objects, such as they may be, can be determined by interpreting the document. There are, however, many cases in which dedication or endowment of property for a particular purposes has to be inferred from immemorial or long user of a property in a particular manner or from the conduct of a party. Neither a document nor express words are essential for a dedication for a religious or public purpose in our country."²²

- 4.6.7 Neither a document nor express words are essential for a dedication for a religious or public purpose in our country. Such dedications may be implied from user permitted for public and religious purposes for sufficient length of time. The conduct of those whose property is presumed to be dedicated for a religious or public purpose and other circumstances are taken into account in arriving at the inference of such a dedication.²³
- 4.6.8 This position was recently upheld in *R.Meenakshisundaram vs Sri Kayarohanasamy* in 2022. The fact is that the law of religious endowments requires a rule of evidence that recognises user from time immemorial. Many such properties of both Muslims and Hindus have existed in their present nature by convention, without adequate documentation. However, the totality of evidence surrounding a property may strongly reflect that it was in fact

²² Paragraph 49 Commr. for Hindu Religious & Charitable Endowments v. Ratnavarma Heggade, (1977) 1 SCC 525

²³ Paragraph 55 Commr. for Hindu Religious & Charitable Endowments v. Ratnavarma Heggade, (1977) 1 SCC 525

dedicated and used as an endowment. If this amendment were to come into effect, the result would be that Hindu endowments would continue to be protected while Muslim waqfs would not. This would be a blatant violation of Articles 14 and 15.

- 4.6.9 Secondly, it would render many historic waqfs vulnerable to mischief. Their illegal occupations or encroachments could first be regularised since the law of limitation would become applicable. Various historic waqfs including masjids and dargahs are protected from bad faith claims due to the legal protection afforded by the Waqf Act. Litigation aimed at converting the character of these religious places or completely demolishing them is primarily based on dishonest claims that there is no "documentary" proof that a particular place of worship was dedicated as waqf. By legally recognising the evidentiary rule of "waqf by user," historic sites that have been used continuously as waqf would be protected.
- 4.6.10 Thirdly, in the absence of such protection, such religious places would be susceptible to *mala fide* litigation. In effect, the removal of such protections will be an extremely strong derogation of the state's duty to protect the right to freedom of religion enshrined in Article 25. All persons are "equally entitled" to profess, practise and propagate religion. By continuing to protect Hindu Endowments by user, while denying the same to Muslims, Article 25's "equal entitlement" clause is violated.
- 4.6.11 Furthermore, under Article 25, the state has an implicit duty to protect the places of worship from being converted, demolished or desecrated. Along with the Places of Worship Act, 1992, safeguards such as "waqf by user" or implied dedication of Hindu endowment, extend the principle of "non-retrogression." In the Ayodhya judgement, the Supreme Court held that the principle of non-retrogression is a core component of the principle of secularism, which is part of the basic feature of the constitution.

4.7 Law of Limitation

- 4.7.1 The government has proposed the omission of Section 107 of the 1995 Act. As a justification, it argues that this will reduce litigation as suits will be barred by limitation. Furthermore, the government has argued that this is in consonance with the Sachar report, since the report recommended an exemption from limitation so that properties that were otherwise under adverse possession could be recovered. The Committee recommended that this exemption must apply till 2035. Even at the time Section 107 enabled the Board to recover waqf property. The Committee's recommendation pertained to the retrospective effects of exemption from limitation. The Ministry misled the Parliamentary Committee by arguing that the omission of Section 107 would still allow the recovery of property till 2035, in accordance with the Limitation Act, 1963.
- 4.7.2 The Committee's recommendation is premised on two grounds: firstly, that many Waqf Boards were not functioning or properly constituted for much of the period during which the Public Wakf (Extension) of Limitation Act, 1959 was in operation and secondly, that there was no retrospective effect of Section 107.24 Omitting Section 107 is not in consonance with the recommendations of the Committee, rather, it completely defeats the purpose of the Committee's recommendations. The Committee made its recommendations with the goal of *enabling* the Board to recover adversely possessed properties. If section 107 is omitted, the Board would not be able to recover properties from long-time encroachers, including government agencies. This would defeat the purpose of the recommendation, rather than enable it.
- 4.7.3 If the government's argument is the reduction of litigation, it must provide data to demonstrate that a substantial portion of the existing litigation concerning Waqf properties pertains to limitation. No such data has been provided, therefore, the government must explain on what grounds this section is being omitted. Moreover, this policy approach is itself unsustainable. If the sole

²⁴ P.232 of the Sachar Committee Report

https://www.minorityaffairs.gov.in/WriteReadData/RTF1984/7830578798.pdf

justification is the reduction of litigation, then every legislation ought to be amended to reduce the right to seek redress before courts.

- 4.7.4 Most importantly, section 107 has been curtailed due to judicial interpretation. Due to the judgement *T. Kaliamurthi v. Five Gori Thaikal Wakf*²⁵, the Supreme Court had held that Section 107 would neither apply to pending proceedings nor retrospectively. In other words, "for the application of Section 107...the property must be comprised in the wakf or the wakf must have some interest in such properties. If, however, the right to property stands extinguished, then Section 107 cannot apply."²⁶ This right to property is extinguished if adverse possessors "perfect their title." This interpretation of the Supreme Court has significantly limited the scope of Section 107. It was for the government to demonstrate that, despite this interpretation, Waqf boards were abusing section 107, or that it enabled large-scale litigation. The government failed in discharging its burden of proof.
- 4.7.5 The law of limitation may be appropriate for civil suits concerning private property, but the specific context of auquaf and endowments is different. The ouster of the law of limitation from the scope of the Waqf Act of 1995 was due to the specific circumstances relating to the law of endowment generally and Waqf specifically. As the government itself has recognised, previous laws pertaining to Waqf administration were inadequate; and the Waqf Boards were either not constituted properly or were crippled in their ability to administer, protect and recover *auquaf*. Therefore, the limitation was removed in order to ensure that *auquaf* were not lost merely because of administrative oversight and governmental inefficiency. It is the solemn duty of the state and Union governments to protect the purpose for which an endowment is made; it was the failure of the governments to protect *auquaf* that resulted in the need for Section 107. The Bill could be consistent with the Sachar Committee

 $^{^{25}}$ T Kaliamurthi v. Five Gori Thaikkal Wakf, (2008) 9 SCC 306

²⁶ Ibid.

recommendation only if the Bill is amended to make Section 107 applicable retrospectively and if adversely occupied *auquaf* are exempted.

- 4.7.6 The statutory limitation of Section 6 is another example of the government misleading the Committee. Section 6 of the principal Act states that a suit pertaining to disputes regarding *auqaf* cannot be entertained by the Tribunal after the expiry of one year from the date of the publication of the list of auqaf. This Bill proposes to increase this period of limitation by two years. If the logic of applying law of limitation is to reduce litigation, why is the period of limitation in this case being increased? The Sachar Committee recommended that in the proviso to Section 6, after the expression "or any person interested therein" the words may be added "irrespective of his/her /its religion." If the logic is to apply the Sachar Committee's recommendations, then why did the government not propose this amendment?
- 4.7.7 Let us now look at the question of parity. The ouster of law of limitation from the scope of Hindu endowments is a common feature. For example, under the Tamil Nadu Hindu endowments law, the law of limitation does not apply.²⁷ A similar provision also exists in the Telangana and Andhra Pradesh statutes.²⁸ Would such a provision be removed as it is being done with respect to Waqf? In fact, as early as 1962, the Report of the Hindu Religious Endowments Commission recommended the inclusion of such a provision for all religious public trusts.²⁹ It is obvious why such provisions are required in the case of religious and charitable endowments. Due to government neglect and non-enforcement, many of these properties have been encroached. If the law of limitation were to apply strictly, it would only create an incentive for encroachment to continue.
- 4.7.8 The historical background note circulated to members of this committee has made some glaring errors as well. In the background note, though reference is

²⁷ Section 109 of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959

²⁸ Section 143 of the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987.
Section 143 of the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987

²⁹ p. 117 of the report https://nvli.in/report-hindu-religious-endowments-commission-1960-1962

made to the Waqf Act, 1954, the Amendment Act of 1984, the aims and objectives of the Act and their intended purpose was neither stated nor dwelled upon. The background is completely silent as to why the legislature had thought it necessary to increase the period of limitation from the date of enactment of the 1954 Act and subsequent amendments in 1959, 1964, 1969 and 1984. A cursory reading of the said amendments would show that the legislature was of the firm opinion that the limitation as prescribed under the Limitation Act would be detrimental in protecting the interest of the waqf, and the same was therefore extended from time to time and completely done away with under the 1995 Act. When the opinion of the legislature for the past 75 years has consistently been that the law of limitation applied *stricto senso* would be detrimental to the waqf, how can the present Government by deleting exception to the Limitation Act under Section 107 claim 'it is doing so to the benefit of the waqf'. By removing the said provision of limitation, the only persons that are benefited are encroachers.

4.8 Omitting Overriding Effect

- 4.8.1 The government has argued that the omission of Section 108A "facilitates legal harmonization of waaf Act with other laws. This reduces conflicts and avoids overlapping with the various Acts." This is an absurd argument to make. The very purpose of Section 108A is to ensure that there is no legal confusion, conflicts or "overlapping" with other statutes. It resolves these conflicts by giving the 1995 Act overriding effect. In fact, omitting this provision will invite undue conflicts and overlaps. This omission is not harmonisation, but setting law of Waqfs up for failure.
- 4.8.2 Section 108A of the Act is meant to give overriding effect to the law over any other legislation. The provision pertaining to overriding effect is found in almost every special legislation. The purpose of this provision is to ensure that the Act is treated as a comprehensive code, and that its purpose is not defeated by the application of other statutes. By removing section 108A, the consequence will be the complete defeat of the 1995 Act. It will also weaken the basic

protections afforded to waqf properties. Provisions similar to Section 108A are found in various laws pertaining to Hindu community, including their endowments.

4.8.3 Section 4 of the Hindu Succession (Amendment) Act, 2005 gives an overriding effect to the Act. Section 160 of the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 states that the provisions of this Act will prevail over corresponding provisions and any compromise, agreement, scheme, judgment, decree, order or any custom or usage shall have no effect. Such provisions may also be seen in the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987 and the Bihar Hindu Religious Trusts Act 1950³⁰. Therefore, the proposal to delete the overriding effect of the 1995 Act defies logic and is incongruent with similar provisions existing in analogous legislation relating to religious and charitable endowments for other religions. Further the overriding effect of the Waqf Act has been judicially upheld by the Madras High Court in Mohmood Hussain vs State of Tamil Nadu.³¹

4.9 Obfuscating the Tribunals System

- 4.9.1 The purpose of any tribunal is to provide an alternative and efficacious remedy to aggrieved persons. Furthermore, tribunals are usually set up for specialised subject matters that require a degree of expertise in the area. Therefore, tribunals are meant to redirect disputes from regular courts, where such matters may remain pending for longer periods, and where these disputes may be heard by generalists, rather than specialists.
- 4.9.2 The amending Bill essentially destroys the tribunal system by making amendments that defeat the abovementioned goals of any tribunal. Firstly, the Bill amends section 83 to dilute the jurisdiction of Waqf Tribunals. It allows the government to notify any other tribunal as a waqf tribunal. Furthermore, if no

³⁰ Section 79, Act 1 of 1951

³¹ WP 20533/2023

tribunal is functioning or if it has not been set up, then aggrieved persons may appeal to the high court directly.

- 4.9.3 The Waqf Tribunal is a specialist tribunal, to permit the government to designate any tribunal as waqf tribunal is to essentially defeat the purpose of why it was set up in the first place. For example, could the Industrial Tribunal under the Industrial Disputes Act be designated as a Waqf Tribunal? It would be absurd to expect a tribunal specialising in non-Waqf matters to hear matters concerning Waqf. Similarly, permitting appeals to lie directly in the High Court would incentivise the state governments to not constitute waqf tribunals in time or to keep them non-functioning on some ground or the other.
- 4.9.4 The amendment Bill also proposes to do away with the finality of tribunals. It has been misrepresented that the finality of the decisions of Waqf Tribunals under the 1995 Act meant that decisions of the tribunals could not be challenged before courts of law. It is long-settled position of law that finality of a tribunal's decision does not preclude the jurisdiction of the High Court and the Supreme Court under Articles 226 and 136.³² The very purpose of tribunals is to reduce litigation that clogs up the courts system. Tribunals were intended to resolve disputes requiring technical expertise. The Law Commission itself had recommended that the statutory system of tribunals could be improved by ensuring that finality is given to decisions of tribunals, while leaving scope for review by the higher judiciary in egregious cases.³³ In fact, this very government abolished tribunals on the grounds that these tribunals lacked finality.³⁴ Therefore, removing the finality of Waqf tribunals is to set them up for failure. With more appeals going from tribunals to the high courts, the

³² Union of India v. Delhi Bar Association: "It has to be borne in mind that the decision of the Appellate Tribunal is not final, in the sense that the same can be subjected to judicial review by the High Court under Articles 226 and 227 of the Constitution.' Dhakeswari Cotton Mills v. Commissioner of Income-tax, West Bengal: It is, however, plain that when the Court reaches the conclusion that a person has been dealt with arbitrarily or that a court or tribunal within the territory of India has not given a fair deal to a litigant, then no technical hurdles of any kind like the finality of finding of facts or otherwise can stand in the way of the exercise of this power because the whole intent and purpose of this Article isthat it isthe duty of the Court to see that injustice is not perpetuated or perpetrated by decisions of courts and tribunals because certain laws have made the decisions of these courts or tribunals final and conclusive."

 ^{33 272}nd Report of the Law Commission 'Assessment of Statutory Frameworks of Tribunals in India'
 34 https://vidhilegalpolicy.in/impact/reforming-tribunals-and-expediting-justice-delivery/

government will have a justification for their eventual abolition arguing that the tribunals have been ineffective.

- 4.9.5 It is also a misconception that the bar on jurisdiction of civil courts, and the establishment of Waqf Tribunal is absolute. In Salem Mohammedpura Parimala Sunnath Jammth Masjid Committee³⁵ and A.M.Ali Akbar v. Keelakarai South Street Jamath Masjid Paripalana Committee³⁶ it was held that the bar on jurisdiction is limited to the specific provisions of the Act, and is not absolute.
- 4.9.6 The finality of a decision of a tribunal has been upheld as constitutional by various Supreme Court judgements. The remedy of judicial review by the higher judiciary is not exhausted by such provisions. By virtue of Article 227 Tribunals are not autonomous bodies, but very much under the authority of the High Courts. The government has justified the abolition of the finality of the tribunal on the grounds that it expands "scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes." It must be reiterated that the very purpose of tribunals is to firstly reduce litigation and to secondly ensure that cases are adjudicated by specialists. The government's brazen inconsistency is evident, and this can be seen in its different justifications for different amendments. In the name of "expanding judicial remedies," litigation is being allowed to increase. However, the government uses the excuse of "avoiding unnecessary litigation" to amend section 36, to omit sections 3(r)(i) (waqf by

35 "Reading of the Act in entirety makes it clear that the intention of the Act is to provide a machinery to supervise

and maintain the wakf and its properties, and it is not intended to take away the powers of the Civil Court, where no remedy is provided under the Wakf Act." 2008 (2) CTC 492 ³⁶ "The powers of the Tribunal are restricted only to the dispute specifically referred in Section 83 (1) of the Act

to be adjudicated. Under Section 83 (1) of the Act, the Tribunal is empowered to determine the dispute, question or other matters relating to Wakf of Wakf property and not in respect of an application for permanent injunction. In this context, the words or other matter which is required by or under the Act to be determined by the Tribunal shall be referable only to Ss.6,7, 67 (4), 70(1) and (2) and S.94. None of the provisions of the Act either expressly or impliedly empowers the Tribunal to entertain, adjudicate upon and decide a petition for permanent injunction. Section 85 of the Act also does not specifically bar the jurisdiction of Civil Court to entertain a suit for Injunction. Therefore, it cannot be said that the word used any dispute shall also mean a dispute relating to the Managing Committee of the Jamath and the word any used in S.83 (1) of the Act shall mean every and whatever the dispute relating to a Wakf and the said word Wakfdoes relate to the Managing Committee." AIR 2001 Madras 431

user) and 107 (barring of law of limitation). Is the government's goal reducing litigation or increasing judicial remedies?

4.10 Powers of the Collector and Omission of Section 40

- 4.10.1 The Waqf Act, 1995 is a complete code in itself.³⁷ This means the statute not only defines what counts as waqf, but also provides various legal mechanisms by which the right to dedicate and protect auquaf can be enforced. The Act provides legal mechanisms for the survey and registration auquaf, it provides a grievance redressal mechanism. It empowers officers to carry out the purposes of the Act while also placing duties on various persons entrusted with the implementation of the Act. The Act also creates offences and penalties for violations. This is why it creates a special machinery for its implementation, rather than merely delegating such authority to the state or Union government.
- 4.10.2 To this extent, the removal of the Survey Commissioner or its replacement by the Collector is intended to defeat the purpose of the Act. The Collector, an already overburdened officer, is in no position to implement the law effectively. Therefore, the removal of the position of Survey Commissioner is meant to make the Act so unworkable that it becomes dead letter. If the government was serious about claims of "professionalising" and "modernising" then it would have ensured that the position of the Survey Commissioner is strengthened. The argument of the government that the Collector is in-charge of the revenue records is no argument at all. The purpose of the Waqf Survey is not to maintain revenue records, but to ensure that the records of waqf properties are maintained properly. This, in no way, affects revenue records or the duties of the collector. In the present administrative set up, it is simply not possible for the Collector to discharge his routine duties while also carrying out a survey of waqf properties properly.
- 4.10.3 The responsibility of surveys has been transferred to the Collector. However, the Collector is overburdened (as recognised by various Administrative

³⁷ Mohmood Hussain v. State of Tamil Nadu (supra note 35)

Reforms Commission reports). That the Collector is "head of the land revenue system" is not reason enough. The government is arguing that the collector has the resources to "conduct surveys efficiently and ensure quick updates to land records." But this is not borne out by actual evidence on the ground. The provision of a special survey commissioner was meant to ensure that the survey is conducted in a time-bound manner. The government has not explained what was lacking with existing survey commissioners. After all, survey commissioners are not private persons, but officials of the state. Usually, they are IAS officers.

- 4.10.4 The justification for introduction of 3C is to "ensure validation of government properties by the collector." This does not explain why it was needed. The provision does not pertain to "validation" but of declaring properties as government properties. It does not explain what happens if the Collector does not find that a property is government property. The determination of ownership/title or nature of a property should rest with a judicial forum, and not an administrative officer.³⁸ This is a brazen violation of separation of powers, which is part of the basic structure of the Constitution. The government must explain why it chose to entrust the Collector rather than provide for a speedy adjudicatory mechanism before a competent court. Empowering the executive with judicial powers is a violation of the doctrine of separation of powers, which is part of the basic structure of the Constitution. The amended clause 3C(2) replaces the Collector with a senior officer "above the rank of Collector." This does not address the unconstitutionality of the provision since it still violates the separation of powers doctrine while also derogating from principles of natural justice.
- 4.10.5 A Waqf can be made only by the owner of his property who has to submit his title documents to the wakf board, and registration can be done after giving a paper notification calling for objections from the general public. It does not end there. Unlike Hindu endowments, it is only in case of Wakfs that there is second

 $^{^{38}}$ "The adjudication of the rights of the parties according to law is a judicial function." (1976 AIR 2250).

level of scrutiny by the government who appoints Survey Commissioner who inspects the lands and confirms its Waqf nature after local enquiry and then the same is notified by the Government in State Gazette (under Sections 4 and 5). After this, the revenue authorities are required to make changes to records to reflect the list (mutation). Thereafter, anybody could challenge the notification in Wakf Tribunal within a period of one year and then only the Wakf becomes final. The amendment Bill makes two changes: firstly, the survey commissioner is replaced with the collector. Secondly, even after the report is submitted, there is a second requirement that the revenue authorities issue a 90-day notice seeking objections. If the collector was appointed precisely to ensure that there is consistency in revenue records, then why are revenue authorities again required to carry out an additional level of scrutiny?

- 4.10.6 Similarly, the amendment to Section 36 requires that the application for registration be forwarded to the Collector to look into the genuineness and validity of the application and correctness of any particulars. The rationale of this provision is unclear. No registration mechanism has such an elaborate and self-defeating provision for registration. No legislation pertaining to Hindu Endowments even comes close. The Tamil Nadu HRCE Act does not require registration; all Hindu public religious institutions and endowments come under its ambit by default. The Andhra Pradesh and Telangana laws empower Endowment Officers to deal with registration. In this Bill's case, the purpose seems to be to create a registration mechanism where administrative delays are built into the very system.
- 4.10.7 The omission of Section 40 also reflects the callousness with which the government has drafted this legislation. The purpose of Section 40 was to ensure that the Board could register *auqaaf* where no person had taken the initiative to undertake the registration formalities. In public, this power has been characterised as an absolute power. However, a strict procedure has to be followed: the Board is firstly required to collect information, and then it must provide material on record to demonstrate that it had reason to believe that it was waqf property. Most importantly, it cannot declare any property as waqf,

there must be evidence to demonstrate that it was dedicated and used as waqf, that the dedicator in fact owned the property, etc. Moreover, the decision of the Board is subject to two levels of review: the Waqf Tribunal may revoke or modify its order, and secondly, the High Court's inherent jurisdiction under Article 226 also permits the Court to look into the decision on the basis of principles of administrative law. In addition to above in *Maharshtra State Board of Wakfs versus Shaikh Yusuf Bhai Chawla*³⁹, Supreme Court of India has also examined the power of the Waqf Board under section 40 of the Waqf Act and found no defect. It directed the Waqf Board to decide the case pending before it in the exercise of such power in paragraph under para 170 of the judgment.

- 4.10.8 Suo-motu powers to register, similar to Section 40, are also found in laws pertaining to endowments. For example, Section 79 of the Bombay Public Trusts Act, 1950 empowers the Assistant Charity Commissioner to decide whether or not a trust exists and whether such trust is a public trust or whether a particular property is the property of such trust. Similar powers can also be found in Section 63(a) of the TNHRCE Act, 1959, Section 43 APCHRIE Act, 1987.
- 4.10.9 The proposed amendment to Section 61 of the Principal Act (clause 28 of the Bill) penalises a Mutawalli if he does not comply with the directions of the Collector or the Board. The Bill is silent on the nature and scope of the "directions" to be given by a Collector to a Mutawalli. The Bill further does not address the implications of a situation where a Collector may give directions to the Mutawalli contradictory to his statutory or religious duties.

5. PART II: CLAUSE-BY-CLAUSE ANALYSIS

5.1 Proposal to Change the Name of the 1995 Act

5.1.1 Clause 2 of the Bill proposes to rename the 1995 Act to 'Unified Waqf Management, Empowerment, Efficiency and Development Act' to "reflect its updated focus on improving the management of waqf properties, by making Collector

³⁹ Civil Appeal No. 7812-7814/2022

responsible for Survey, Registration, Validation of Government Land and Mutation, empowerment of stakeholders relevant to management of waqf properties, improving the efficiency in survey, registration and case disposal process, and development of waqf properties." It has been further stated that while the core purpose remains to manage waqf properties, this name change reflects the aim to "implement modern and scientific methods for better governance."

- 5.1.2 The proposed change in the name of the Act, while innocent at first brush, on greater examination, reveals itself to be just a smokescreen, a blatant lie beneath which hides an agenda of systematically weakening the legislative architecture regulating waqfs in India. The proposed Waqf (Amendment) Bill, 2024 is, in fact, designed to disempower waqfs, take away their management from the hands of Muslims, create hurdles in their efficient administration and hamper the progress of their development. Therefore, the proposed amendments do not genuinely empower the community or improve the waqf administration, contrary to the stated focus of the Bill on efficiency and development. Instead, the proposed changes undermine years of progress achieved through previous amendments and the implementation of the recommendations of various committees, setting back waqf management by several decades.
- 5.1.3 Analysis of the proposed name reveals that the Bill seeks to do the exact opposite of what the new name claims to achieve:

Management: The architecture of the Waqf Act and all its predecessor legislations was designed to achieve the constitutional goal of Article 26 of the Constitution of India by allowing the Muslim community to establish and maintain institutions for religious and charitable purposes, manage its own affairs in matters of religion, own and acquire moveable and immoveable properties and administer such properties in accordance with law. The right of the community to manage its own affairs in matters of religion and administer its religious and charitable properties in accordance with law was sought to be balanced with the right of the State to ensure that such management did not lead to mismanagement and maladministration of community properties.

Thus, the control of the properties was maintained in Muslim hands, while at the same time ensuring that Muslims of public stature and merit were tasked with overseeing the proper management of religious and charitable properties of the community. This management is now sought to be taken away from Muslims by this Bill and handed over to non-Muslims in gross violation of Article 26.

<u>Empowerment</u>: In the name of empowerment, the Bill is a systematic scheme of disempowerment of *auqaf* and dismantling the regulatory framework governing them. No matter what the competing interest is, whether it is that of encroachers, interlopers and unscrupulous elements, non-Muslims, State governments, the ordinary courts, the Custodian, the heirs of a waqif or divisive elements seeking to make mischievous claims over ancient waqfs, every other interest group is sought to be strengthened at the expense of waqfs and the regulatory framework governing them.

Efficiency: The reason for inefficiencies in the present waqf regulatory framework lay not in legislative shortcomings, but in lack of executive will to implement the law as it stood. In some States, Waqf Boards had not been constituted, whereas in others, even the preliminary survey was not conducted under Section 4 of the Waqf Act. In several States, Waqf Tribunals have not been constituted and there is no forum where disputes relating to *auqaf* can be decided. Instead of prompting State governments to implement the Waqf Act, the Central government has instead chosen to weaken the legislative architecture itself. In the name of administrative efficiency, control of waqf properties is sought to be taken away from Muslims as if the reason for the inefficiencies was lack of administrative capability within the Muslim community and the remedy is giving over control to non-Muslims.

<u>Development</u>: In the name of development of *auqaf*, the definition of 'waqf' is sought to be whittled down by removing the concepts of 'waqf-by-user' and oral waqfs, rendering the concept of 'waqf-alal-aulad' otiose, denying an

- overwhelming number of Muslim religious and charitable properties the status of waqf and consequently depriving them of protection under the Waqf Act.
- 5.1.4 The now proposed Clause 2A has been added by the Government at the last minute after representations by various stakeholders had already come in and deliberations of the Joint Committee were already complete. As such, the impact of the proposed Clause 2A remains to be evaluated.

5.2 Changes to the Definition Clause

- 5.2.1 The Bill through Clause 3 seeks to:
 - introduce several new definitions, viz. 'Aghakhani waqf', 'Bohra waqf',
 'Collector', 'government organisation', 'government property', 'portal
 and database',
 - b. make certain modifications to existing definitions such as 'mutawalli', 'prescribed', and 'waqf', and
 - c. delete the definition of 'Survey Commissioner'.
- 5.2.2 Insofar as the new definitions sought to be introduced are concerned, more than the definitions themselves, it is their use in the amended sections that is problematic, and these have been dealt with in the relevant clauses amending/introducing these sections. Deletion of the definition of 'Survey Commissioner' is dealt with in the analysis of Clause 5 which seeks to amend Section 4 of the Waqf Act and vest the powers of the Survey Commissioner in the Collector. The definitions sought to be modified are discussed below.
- 5.2.3 The most crucial definitional change proposed is to the definition of 'waqf' in Section 3(r), which seeks to reverse years of progress in the protection, management and administration of waqf properties that has been made through numerous amendments and recommendations from various committees. Each of the proposed changes to the definition of 'waqf' in Section 3(r) of the 1995 Act is discussed in detail below:

a. The proposed amendment in Sub-section 3(r) seeks to substitute the phrase "any person, of any movable or immovable property" with "any person showing or demonstrating that he is practising Islam for at least five years, of any movable or immovable property, having ownership of such property and that there is no contrivance involved in the dedication of such property", and the words "any person" with "any such person" in the definition of 'waqif'. The Government has, at the last minute, added the requirement for the waqif showing or demonstrating that he is practicing Islam. It appears that the right to freely profess a religious faith under Article 25 of the Constitution has now been made subject to the profession of the faith being demonstrated to the satisfaction of the Government. A mockery is thus sought to be made of the fundamental right to freedom of religion and the right to privacy. Further, another level of completely subjective satisfaction has been added of showing the absence of 'contrivance'. Such an inclusion is void just for its vagueness, if not for its interference with the right to freely practice religion and its arbitrariness. The Ministry of Minority Affairs in their representation before the Committee indicated that the objective behind this change is to purportedly restore the position that existed prior to the 2013 amendments to the 1995 Act by disallowing non-Muslims from dedicating property under the Act. It is crucial to clarify that this justification is flawed, as non-Muslims were already permitted to dedicate property to waqf for certain purposes recognised under Section 104 of the Act, even prior to the 2013 amendments. Islamic law contains no restrictions on a non-Muslim dedicating property to waqfs for recognised purposes, as long as those purposes are also lawful according to the dedicator's own faith. Further, although the definition of 'wakf' in the 1954 Act initially only made specific reference to properties dedicated by Muslims as being waqf, the Judicial Committee of the Privy Council clarified that this definition was limited to the purposes of the

Act and was not exhaustive.⁴⁰ Importantly, as early as 1964, Section 66-C was introduced to the 1954 Act, clarifying that dedications by non-Muslims of property for specific purposes, *viz.* mosques, idgahs, imambaras, dargahs, khanqahs or maqbaras, Muslim graveyards, and choultries or musafirkhanas would constitute a valid waqf. This provision was carried forward in the 1995 Act as Section 104. In 2013, the definition of 'waqf' was expanded to grant statutory recognition to dedications by non-Muslims for purposes even beyond those previously enumerated, although these were also covered as the definition had been held by the Privy Council to not be exhaustive. Therefore, through successive amendments, the definition of 'waqf' gradually became more inclusive and aligned with Islamic principles. However, decades of progress are now sought to be undone in a single stroke.

b. To purportedly "prevent ambiguity in the status of waqif" and to introduce greater clarity, the Bill proposes to restrict the act of dedicating property for religious, pious or charitable purposes - which is intrinsically tied to religious merit - to individuals who have practised Islam for at least five years. However, this proposed exception is both alien to Islamic law and inconsistent with Articles 14 and 15, and the constitutional rights of the property owners under Article 300A. Such a position is also inconsistent with other laws governing the transfer of property or the creation of rights, titles, or interests therein. There is no legal precedent for imposing such restrictions on the right of any competent and willing adult to manage, dispose of, or dedicate their property in any manner they deem fit, including under analogous laws relating to charitable and religious endowments of other religions. Preventing individuals who have converted to Islam from seeking religious merit, as ordained by the religion they have freely chosen to follow, from the moment of their conversion, violates their fundamental right to freely practice and profess their religion under Article 25 of the Constitution. Being a facet

⁴⁰ Mami v. Kallandar Ammal, (1926-27) 54 IA 23

of the right under Article 25, such a restriction can only be imposed on the grounds of public order, morality, health or other provisions of Part-III. The justification offered by the Hon'ble Ministry of Minority Affairs, suggesting that a 'reasonable period' of five years be prescribed to ensure "reasonable time for faith in the religion," constitutes a restriction not envisioned within the permissible boundaries of Article 25. Moreover, the exclusive targeting of individuals who convert to Islam amounts to differential treatment, discrimination, and Islamophobia, thus failing to withstand the scrutiny of Articles 14, 15, and 300A of the Constitution. Notably, there is no restriction on the dedication of property by a fresh convert to Islam to a temple, church, gurudwara or mutt during this same period.

c. The withdrawal of the statutory recognition of 'waqf by user', as proposed through the deletion of Sub-Clause (i) of Section 3(r), would destabilise the status of lakhs of ancient waqf properties that have to rely on the principle of 'waqf by user' to prove their status as waqf. The deletion of this concept from the definition would undermine the legal protection afforded to these properties, as 'waqf by user' serves as a rule of evidence to establish the existence of a waqf where documentary proof is lost or destroyed, a concept well-entrenched in both Muslim and Hindu endowment law. It is well-settled law that long use for religious purposes as well as oral dedications of property are recognised as a valid ground for a property being considered a religious endowment under Hindu Law. The following extract from the well-known authoritative treatise, Bijan Kumar Mukherjea, The Hindu Law of Religious and Charitable Trusts, 1951, Pg. 336-37 (1st ed. 1952) is informative in this regard:

"A Mutt like a debutter owes its origin to dedication of property by a donor. A pious ascetic as has been said already gathers round him a number of disciples whom he initiates into the tenets of his order. Pious persons make grants of property for the use and benefit of the fraternity and a Mutt is constituted. For making this grant, no particular form is necessary, nor is it required that there should be a document in writing.

If the donor chooses to dedicate property by executing a deed of gift or one of trust, the formalities of such transactions as well as the requirements of the registration law would certainly have to be complied with. But as has been said already, no words of gift either expressly or by way of trust are necessary; it would be enough if the founder indicates with precision the religious purpose for which the endowment is made and renounces his interest in the endowed property in favour of the said object. These requirements are usually fulfilled by going through the ceremonies of Sankalpa and Utsarga, the first of which designates the object of dedication and the second effects a formal renunciation of whatever interest the founder had in the dedicated property. I have already described to you in the introductory lecture the ceremonies in connection with renunciation as prescribed in various ritualistic treatises. Ordinarily in case of Mutts there is a specific human donee to receive the gift. If the Mutt is given to a- religious preceptor as representative of a brotherhood of ascetics, the usual formalities of gift including pouring of water on the hands of the donee are gone through. When there is no specific donee and the dedication is in favour of ascetics generally, the libation of water is thrown into a pot. There are treatises again like the Kalikapuran, according to which all Mutts have got to be dedicated to God Sankara. These ceremonies as I have already said in connection with debutter endowment are neither essential nor conclusive. The presence or absence of the ceremonies are only relevant pieces of evidence to be taken into consideration along with other evidence in determining whether the donor genuinely intended to renounce his interest in the property for the accomplishment of the particular purpose."

(Emphasis supplied)

The amendment, if allowed, would create a discriminatory dichotomy between Muslim waqfs and Hindu endowments, thus violating Articles 14 and 15 of the Constitution, which prohibit discrimination on the grounds of religion. Furthermore, the removal of this provision would expose historic waqfs, including masjids and dargahs, to potential encroachment, illegal occupation, and *mala fide* litigation aimed at altering the religious character of these religious sites. This would also be in contravention of the implicit constitutional duty of the State under Article 25, read with the bar contained in the Places of Worship (Special Provisions) Act, 1991 ("1991 Act"), to protect places of worship from conversion, demolition, or desecration. In conjunction with the 1991 Act, the doctrine of 'waqf by user' reinforces the principle of 'non-retrogression'. This principle has been unequivocally affirmed by the Hon'ble Supreme Court in *M Siddiq v. Mahant Suresh Das*, (2020) 1 SCC

- **1** as being an essential facet of secularism, which forms a core element of the basic structure of the Constitution of India.
- d. The Bill also proposes to modify Sub-Clause (iv) of Section 3(r), which currently stipulates that, to the extent the property is dedicated for purposes recognised by Muslim law as pious, religious, or charitable, when the line of succession fails, the income of the waqf shall be allocated to education, development, welfare, and other purposes recognised under Muslim law. The words "maintenance of widow, divorced woman and orphan if waqif so intends in such manner, as may be prescribed by the Central Government" are proposed to be inserted after the word 'welfare'. While the proposed addition of objectives of a waqf are anyway recognised in Muslim law and, as such, were already covered under the phrase "and such other purposes as recognised by Muslim law", the proposed amendment empowers the Central Government to prescribe the manner in which the income of the waqf is to be utilised, which allows for interference by the Central government in the manner of utilisation of income from wagf-al-aulad once the line of succession fails. This is inconsistent with the freedom of religion guaranteed under Article 25 of the Constitution, as well as Article 26, which guarantees every religious community the right to manage its own affairs in matters of religion and administer its properties. This amendment has to be seen together with the proposed Section 3A(2), which makes the wishes of the waqif subservient to the rights of the heirs under the law of intestate succession. The Hon'ble Ministry of Minority Affairs has justified the proposed amendment by asserting that it aims to safeguard the inheritance rights of heirs, including women heirs, in the context of waqf-alal-aulad, which is classified as a private waqf, in order to align the treatment of such wagfs with the principles enshrined in the Muslim Women (Protection of Rights on Marriage) Act, 2019. However, a person professing any other religion has the right to dedicate his/her property to a religious endowment to the exclusion of the rights of their heirs. This

- selective whittling down of the rights only of a Muslim testator over their property is a gross violation of Articles 14, 15, 25, 26 and 300A of the Constitution.
- e. The last minute inclusion of a proviso to the effect that "Provided that the existing waqf by user properties registered on or before the commencement of the Waqf (Amendment) Act, 2025 as waqf by user will remain as waqf properties except that the property, wholly or in part, is in dispute or is a government property" is wholly unhelpful as the principle of waqf-by-user will only be tested in cases where the property is placed 'in dispute', in which case the proviso will not apply.
- 5.2.4 The proposed introduction of the definitions of 'Collector' as Section 3(da), 'government organisation' as Section 3(fa), and 'government property' as Section 3(fb), ostensibly to provide better clarity and understanding in relation to the Waqf Act, 1995 appear to actually lay the groundwork for a regime that vests wide and uncanalised powers in the hands of the Collector, who is an officer of the State government tasked revenue administration and with management of government properties. This places him/her in a position of conflict of interest. An example of this is the treatment of any movable or immovable property allegedly belonging to a government organisation, which is, from the outset, explicitly sought to be exempted from the extant framework of waqf administration through a categorical and retrospective carve-out in the proposed Section 3C. This proposed section not only gives precedence to the claims of the Government over those asserted by the State Waqf Boards in disputes between the two, but it also empowers the Collector to unilaterally determine whether property declared or identified as waqf is, in fact, government property. This fundamentally undermines the sanctity of waqf properties by vesting unchecked powers in the hands of the State machinery and making it a judge in its own cause. This has to be seen in juxtaposition with the proposed deletion of the definition of 'Survey Commissioner' in Section 3(p). The Survey Commissioner, albeit appointed by the State government, was a dedicated officer who was given an independent role.

- 5.2.5 The introduction of the definition of the term 'portal and database' as Section 3(ka), ostensibly sought to be introduced to enhance transparency and grant statutory recognition to a waqf asset management system or any other system set up by the Central Government for the registration, accounts, audit and any other detail of waqfs and the State Waqf Boards, appears to be redundant at this juncture since the Waqf Asset Management System of India ("WAMSI") portal was launched as early as 2010 following the recommendations of the Sachar Committee (2006) and the Joint Parliamentary Committee on Waqf (Ninth Report, 2008) and has already been in place for over a decade. However, the context in which this definition has been introduced, i.e., in the context of Section 3B under which a waqf is compulsorily required to provide relevant details including the document of dedication within the timeframe prescribed, or else it loses its status as a waqf, is deeply problematic. Further, the provisions concerning details that are to be uploaded on the portal and database to be prescribed by the Central Government and objections being invited on the same disproportionately increases the interference of the Central government in waqf management to the detriment of State governments, which is contrary to the spirit of federalism. This also creates one more avenue for frivolous claims in the form of objections to be made by mischievous elements looking to undermine a waqf.
- 5.2.6 The proposed amendment to the definition of 'mutawalli' by omitting the words "either verbally or" is incongruent with Islamic law, which has long acknowledged and upheld the validity of verbal contracts, oral testaments and gifts, and other oral testimonies, including the creation of waqfs through verbal declarations. This proposed change, combined with the insertion of sub-Section (1A) in Section 36 mandating the execution of a waqf deed for the creation of a waqf, the proposed deletion in sub-Section (4) of Section 36 allowing for a situation where no waqf deed exists, and the exclusion of 'waqf by user' from the definition of 'waqf' in Section 3(r), would effectively take away the legal basis for the recognition of oral waqfs, disregarding a principle of Islamic law of recognition of oral contracts and testimonies.

5.2.7 The proposed amendment to redefine the term 'prescribed' in Section 3(1) of the 1995 Act to rules prescribed under the Act seeks to expand the powers of the Central Government whose rule-making powers have been significantly enlarged, limiting the powers of State Governments to make rules and the delegated powers of the State Waqf Boards to prescribe certain matters by notifications. Previously, the Central Government's power to make rules under the Act was confined to Chapter III, which outlined the powers and functions of the Central Waqf Council. However, the proposed amendment attempts to substantially enlarge the powers of the Central Government, thereby centralising control across the entire Act. The justification offered for this expansion is that several State Governments and Union Territories have failed to frame rules under Section 109 of the 1995 Act. However, this rationale does not warrant such an extensive consolidation of power at the Centre and diminishing the role of the State governments. If enacted, the amendment would result in a disproportionate expansion of the Central Government's role, jeopardising the delicate balance in our unique federal architecture in which the Centre and the State are co-equal federal entities. This has been discussed in greater detail in the analysis of Clause 42 below which seeks to incorporate Section 108B.

5.3 Insertion of New Sections 3A, 3B, and 3C

5.3.1 The Bill through Clause 4 proposes the insertion of new Sections 3A, 3B, and 3C into the 1995 Act. Section 3A stipulates conditions for the creation of waqf, mandating that only a lawful owner of the property, competent to transfer or dedicate such property, may create a waqf. It further provides that the creation of waqf-alal-aulad shall not result in the denial of inheritance rights of heirs, including women heirs of the waqif. Section 3B requires that details of all registered waqfs be uploaded on a central portal within six months from the commencement of the Waqf (Amendment) Act, 2024. Lastly, Section 3C provides that any Government property identified or declared as waqf property before or after the commencement of this Amendment Act shall not be deemed to be waqf property and empowers the Collector to validate claims

- regarding government properties, determining whether such properties have been wrongfully declared as waqf.
- 5.3.2 Sub-Section (1) of the proposed Section 3A stipulates that only a lawful owner of a property who is competent to transfer or dedicate such property, may create a waqf. The Hon'ble Ministry of Minority Affairs has sought to justify this amendment, along with the proposed addition of the phrase "having ownership of such property" to the definition of 'waqf' under Section 3(r), as necessary to ensure that only a person with lawful ownership can dedicate property. However, this provision merely reiterates an established legal principle codified in the maxim nemo dat quod non habet - no one can transfer what they do not own. Consequently, this amendment offers no substantive enhancement to the existing legal framework. Instead, it appears to be a superficial addition that neither addresses any lacuna in the current law nor serves any practical purpose; as such, it is but a token measure aimed at suggesting that properties not lawfully belonging to waqifs were hitherto being declared as waqf and appears to aimed at spreading a false narrative and appeasing majoritarian sentiments, rather than implementing any meaningful reform in waqf administration.
- 5.3.3 The proposed Section 3A(2) states that the creation of a waqf-alal-aulad cannot result in the denial of inheritance rights of heirs, including women heirs, of the waqif. While this amendment is ostensibly intended to safeguard the inheritance rights of rightful heirs, it effectively destroys the concept of waqf-alal-aulad, which allows a Muslim property owner to dedicate property for the benefit of their descendants and, subsequently, for charitable purposes. By subordinating the waqif's intentions to inheritance claims under personal law, the provision undermines the essence of waqf-alal-aulad, rendering it ineffective as an alternative to the rules of inheritance. This is contrary to the Hon'ble Supreme Court's recognition of personal law as a facet of religious freedom under Article 25 of the Constitution in *Shayara Bano v. Union of India*, AIR 2017 SC 4609 (See the opinions of Justices Jagdish Singh Khehar and Abdul Nazeer, with Justice Kurian Joseph agreeing with their analysis of

Article 25, thereby forming the majority opinion on this point). Additionally, imposing such a restriction uniquely on Muslim property owners violates Articles 14 and 300A of the Constitution, as no similar constraints exist on testamentary rights under the personal laws of other religions making them subordinate to rules of intestate succession. This has further been compounded by a unilateral change made by the Government after deliberations of the Joint Committee to make waqf-alal-aulad further subject to "any other rights of persons with lawful claims".

5.3.4 The proposed Section 3B mandates that all waqfs registered prior to the commencement of the Waqf (Amendment) Act, 2024, must file the details of the waqf and the property dedicated to the waqf on the portal and database within six months of the commencement of the Amendment Act. In line with the recommendations of the Sachar Committee (2006) and the Joint Parliamentary Committee on Waqf (Ninth Report, 2008), the Ministry of Minority Affairs had introduced the Scheme for 'Computerization of Records of State Waqf Boards' to "streamline record keeping, introduce transparency, and to computerize the various functions & processes of the Waqf Boards and to develop a single web-based centralized software application".41 This, inter alia, led to the launch of the WAMSI portal and the said portal has been operational for more than a decade now. Significant progress has already been made in maintaining online data on waqf properties; although some information gaps persists only requiring effective implementation of the existing scheme. For instance, according to the latest figures from the WAMSI portal, as of January 28, 2025, the encumbrance or encroachment status of 4,35,895 immovable waqf properties - constituting approximately 49.96 per cent of the total 8,72,484 properties across the country - remains unrecorded even after the expiry of 10 years after the launch of the digitisation scheme. This indicates the expected delays on the part of the executive in implementing a digitisation scheme after its launch. Therefore, expecting the filing by all registered waqfs of all relevant particulars

⁴¹ About Us, Waqf Assets Management System of India Portal < https://wamsi.nic.in/wamsi/BaseAbout Us.jsp>

enumerated in the proposed section to be completed within six months is highly unrealistic and sets the process up for inevitable failure. It is in light that the proposed Section 36(10) must be seen, which states that no legal proceedings may be instituted for enforcement of any rights on behalf on a waqf after the expiry of this period of six months. This unrealistic timeline backed by a provision defeating the right of enforcement of the waqf if the timeline is not kept is a provision designed to ensure that a vast number of waqf properties will lose their status as waqf simply on account of administrative delays in implementation. Moreover, the amendment excessively centralises authority in the Central Government contrary to the spirit of federalism by conferring the power to prescribe the particulars to be furnished exclusively upon the Central Government as stipulated under Clause (j) of Section 3B(2), which includes: "any other particular as may be prescribed by the Central Government."

5.3.5 The proposed Section 3C(1) provides that any Government property identified or declared as waqf property before or after the commencement of this Amendment Act shall not be deemed to be waqf property. Sub-Section 3C(2) introduces a mechanism allowing the Collector to adjudicate disputes "as to whether any such property is a Government property". This provision, which explicitly exempts any movable or immovable property from the extant framework of waqf administration through a categorical and retrospective carve-out if any Government Organisation makes a claim on it, effectively prioritises government claims over waqf property without any independent adjudication. By granting the Collector - an officer of the State Government wide and uncanalised powers to decide the status of such properties, the amendment undermines the principle of natural justice, as it makes the government both a litigant and the judge in its own cause. Additionally, the proviso to sub-Section (2) of Section 3C, which prevents the property from being treated as waqf until the Collector submits a report, alters the status quo pending the adjudication, and can be exploited to dispossess waqf boards and beneficiaries of their rights as an interim measure, with no timeline prescribed

for completion of the process of adjudication. In essence, this framework enables the Government, through its administrative apparatus, to lay claim upon waqf properties, bypassing the procedural safeguards that traditionally protect waqf lands. In this context, it is important to remember what the Sachar Committee noted in its 2006 Report: "Encroachments on the Wakf properties are made not only by private persons but also by the government and its agencies as was brought to the notice of the Committee across the country." The Sachar Committee, in its report noted that State governments and its agencies are one of the largest encroachers on waqf land. The Report illustratively mentioned 584 properties that were under encroachment in just six States, namely, Delhi (316), Rajasthan (60), Karnataka (42), Madhya Pradesh (53), Uttar Pradesh (60) and Odisha (53). The Report also clarified that these numbers were not exhaustive of the properties encroached upon by the State government in even these six States. All in all, the proposed Section 3C, which would jeopardise the rights of the State Waqf Boards while disproportionately empowering the State machinery, is violative of the autonomy guaranteed to religious denominations under Article 26 of the Constitution, which includes the right to administer their properties. Sub-Section (3) of Section 3C empowers the Collector to make necessary corrections in revenue records if he determines a property to be Government property. The Collector is an officer of the State Government who is a part of the revenue administration and is in-charge of administration of properties of the State government. This creates a direct conflict of interest as first, the Collector can pass orders on disputes between waqfs and Government Organisations that directly affect title, and then under sub-Section (3) can pass orders altering the mutation of the property in accordance with his own findings in the survey. The Collector ordinarily acts as a quasi-judicial authority with the power to adjudicate disputes concerning the mutation of the property. Given this context, combining such divergent and conflicting powers - both executive and quasi-judicial - into the hands of a single official not only undermines the independence and fairness of the process but also contravenes the principles of natural justice, as it is inherently vitiated by a significant conflict of interest. Thus, in this scheme, multiple checks and balances are taken away and one officer is given uncanalised powers to act as judge, jury and executioner.

5.4 Transfer of Powers from Survey Commissioner to Collector

- 5.4.1 The Bill through Clause 5 proposes to transfer the responsibility of conducting survey of waqf properties from the Survey Commissioner to the Collector by amending Section 4 of the 1995 Act. This forms part of a scheme discussed above that overhauls the existing framework and replaces it with a system that grants overbroad, uncanalised powers to the Collector, an agent of the Government. The justification by the Hon'ble Ministry of Minority Affairs for transferring the powers of the Survey Commissioner emphasises the Collector's position as the head of the land revenue system in the district, thereby equipping the Collector with the resources to "conduct surveys efficiently and ensure quick updates to land records, following State revenue laws." However, this justification is insufficient as it shuts its eyes to the conflict of interest tht it creates.
- 5.4.2 Under the current framework, the Survey Commissioner, appointed by the State Government, operates with the powers of a Civil Court to summon and examine witnesses, requisition public records, issue commissions for examination, etc. By conferring these powers on the Collector, an officer of the State Government and a part of the revenue administration, the amendment creates the conflict of powers indicated above here as well. First, the District Collector, as a revenue officer, ordinarily has no adjudicatory powers over title disputes, which are the exclusive domain of the civil Courts, and is solely responsible for maintaining revenue records and overseeing the mutation of property. Post-amendment, however, the Collector will simultaneously serve as a surveyor with the authority to pass orders that directly affect the title of properties. In his/her capacity as a revenue officer, the Collector will also be empowered to alter the mutation of property based on the findings from the survey conducted, removing one level of check and balance. The amendment therefore dilutes the safeguards embedded in the existing process, erodes the

- autonomy of State Waqf Boards, and compromises the impartial identification and management of waqf properties.
- 5.4.3 The unamended 1995 Act vide Sub-Sections (1) and (2) of Section 4 allows for the appointment of as many Additional or Assistant Survey Commissioners as deemed necessary, under the general supervision and control of the Survey Commissioner, to carry out surveys of waqf properties within the State. However, the proposed amendment fails to introduce any analogous provisions for the appointment of officials other than the Collector to conduct such surveys, despite the fact that surveying waqf properties is a rigorous and intensive process. This is then compounded by the introduction of Section 36(10) that states that no proceedings shall be instituted for enforcement of any right on behalf of a waqf that is not registered within six months from the commencement of the Amendment Act. While surveys of augaf have not been completed in several States in 30 years since the 1995 Act came into force and 12 years since the 2013 amendment, the present Bill takes away provision for a dedicated Survey Commissioner, removes the provision for appointment of Additional and Assistant Commissioners to assist him/her, burdens an already overburdened lone officer in the form of the Collector with this task, imposes an unrealistic timeline of six months for this exercise and provides that the rights in a waqf cannot be enforced after this period. The entire scheme is deliberately designed to collapse on itself and leave the status of waqf properties in jeopardy.
- 5.4.4 The proposed deletion of Sub-Section (3) of Section 4, leaves out details such as income of the property comprised in the waqf, the amount of land revenue, cesses, rates and taxes payable in respect of a waqf, the expenses incurred in realisation of the income, remuneration of the mutawalli etc. from particulars to be gathered during a survey.
- 5.4.5 Section 4(6) of the 1995 Act originally vested State Waqf Boards with the authority to direct a second survey of waqf properties that may have been omitted in the initial survey or subsequently identified as waqf properties. The

proposed amendment seeks to delete this provision, which is one instance of how the powers of the State Waqf Boards have been weakened. By removing the Board's ability to initiate such additional surveys, the amendment leaves potential omissions in the survey unaddressed, meaning that waqfs omitted to be identified and documented within the unreasonable timeline of six months will be lost forever.

5.5 Publication of List of Auqaf

5.5.1 The Bill, through Clause 6, proposes certain amendments related to the publication and maintenance of the list of augaf in Section 5, including the introduction of a new sub-Section (2A) requiring the State Government to upload the notified list on a portal within 15 days, with the details of each waqf prescribed in sub-Section (2B) in the manner prescribed by the Central Government. What is particularly problematic is the proposed sub-Section (3) which states that revenue authorities have to provide a 90-day public notice giving 'affected persons' an opportunity of being heard before deciding mutation in land records involving waqf properties. In this manner, a judicial power to decide disputes concerning identification of a property as waqf that was hitherto reserved for the Waqf Tribunals is given to revenue authorities, opening augaf to mischievous claims and objections to be decided by an executive authority. In this manner, objections to the status of a property as waqf has been opened up to three levels of objections by all and sundry, the first before the Collector who operates with the powers of a Civil Court, the second before the revenue authorities at the time of mutation and the third before the Waqf Tribunals. The entire scheme is deliberately designed to mire waqf properties in controversies and disputes that can be raised at multiple stages by all and sundry.

5.6 Removal of the Finality of the Waqf Tribunal's Decision

5.6.1 The Bill, through Clause 7, proposes to amend Section 6 of the 1995 Act by, *inter alia*, removing the finality of the Waqf Tribunal's decisions. This has to be read in conjunction with the proposed amendment to Section 83(9) which, in

addition to the multiple levels of objections described above, allows appeals to Hon'ble High Courts to be filed against decisions of the Waqf Tribunals, thereby replacing the current limited supervisory jurisdiction of the High Court under the current proviso to Section 83(9) with a full-fledged appellate mechanism in order, ostensibly, to "expand the scope of judicial remedies, allowing for further appeals and ensuring that aggrieved parties have access to broader legal avenues for resolving legal disputes". The present power of revision, akin to revision under Section 115 of the Code of Civil Procedure, 1908, serves as a safeguard to correct errors while preserving the finality of the decisions by the Ld. Waqf Tribunal, as a specialised adjudicatory body equipped to deal with the nuanced and complex field of Muslim personal law. By replacing this limited supervisory power with a full-fledged appellate jurisdiction, the amendment risks undermining the authority and efficiency of the Waqf Tribunal. Under Section 107 of the Code of Civil Procedure, the power of an appellate Court allows the High Court to reopen and rehear all questions of fact and law, effectively substituting its opinion for that of the Tribunal. This not only duplicates judicial effort but also erodes the role of the Waqf Tribunal as a specialised body by subjecting its decisions to a wholesale appellate process, contrary to the intent behind creating the Tribunal. Thus, at every level, the finality of a decision of the status of waqf property is taken away paving the way for endless litigation.

5.6.2 Additionally, the amendment extends the limitation period for filing suits before the Tribunal from one year to two years. This further delays the resolution of disputes over waqf properties and will create administrative and judicial backlogs. To make matters worse, a last minute change has been made after deliberations of the Joint Committee to make this period further extendable by the Waqf Tribunal.

5.7 Changes to the Power of the Tribunal

5.7.1 The Bill, through Clause 8, proposes to amend Section 7 of the 1995 Act, revising the powers of the Waqf Tribunals in a manner analogous to the

amendments proposed in Section 6, by, *inter alia*, eliminating the finality of the Tribunal's decisions. It similarly extends the limitation period for filing applications from one year to two years and incorporates a provision permitting the Waqf Tribunal to entertain applications even beyond this extended period if the applicant demonstrates sufficient cause. These amendments, ostensibly seeking to ensure broader legal avenues for aggrieved parties to resolve disputes, are counterproductive and could disrupt an already balanced legal framework in favour of endless litigation at the instance of mischievous elements for the reasons outlined in the preceding section.

5.8 Inclusion of Non-Muslims in Central Waqf Council

- 5.8.1 The Bill, through Clause 9, proposes a complete overhaul of Section 9 of the 1995 Act, which relates to the establishment and composition of the Central Waqf Council. The proposed inclusion of non-Muslim members in the Central Waqf Council, ostensibly in a bid to "promote inclusivity and diversity in waqf property management," would dilute the exclusive control of Muslims over the management of waqf properties, which constitutes an integral aspect of the fundamental rights of the community under Articles 25 and 26 of the Constitution.
- Under the amended Section 9, the Central Waqf Council would comprise the Union Minister in charge of waqfs as the *ex officio* chairperson, who need not necessarily be Muslim. It also comprises three Members of Parliament two from the Lok Sabha and one from the Rajya Sabha with no requirement for them to belong to the Muslim community, two retired judges, an eminent advocate, four persons of national eminence from fields such as administration, financial management, engineering, and medicine, and an Additional Secretary or Joint Secretary from the Government of India, responsible for waqf matters as an *ex officio* member, none of whom are required to be Muslims. Only ten members, to be appointed by the Central Government, must be Muslims, and this list includes three representatives of nationally significant Muslim organisations, chairpersons of three Waqf Boards by rotation, three eminent

scholars of Muslim law, and one mutawalli of a waqf with an annual income above five lakh rupees. Therefore, while the second proviso to Section 9, which has been the focus of much of the objections before the Committee, stipulates that two members of the Central Waqf Council must be non-Muslims, a closer reading of its proposed composition reveals that the actual number of non-Muslim members could be significantly higher, potentially even forming the majority. Only ten out of twenty-two members are required to be Muslims, a significant departure from the existing structure wherein all the Council members, apart from the *ex officio* chairperson, are required to be Muslims. The mischief sought to be perpetrated has been further made clear by a clarification that the mandatory requirement of two non-Muslim members will not include *ex officio* members.

5.8.3 Proponents of this change have vehemently argued that the inclusion of non-Muslim members in the Central Waqf Council reflects the secular aspect of waqf governance, invoking Section 96 of the Waqf Act, 1995, under which the Central Government is imbued with the power to regulate the secular activities of augaf, including social, economic, and educational welfare initiatives. However, by inducting non-Muslim members into the Central Waqf Council, and in particular, allowing the majority of such members to potentially be non-Muslims, the amendment undermines the autonomy of the Muslim community in managing properties dedicated for their religious and charitable purposes, in blatant contravention of their religious rights under Articles 14, 15, 25 and 26 of the Constitution. Comparisons with analogous statutes governing the management of Hindu, Sikh, and other religious endowments highlight the discriminatory nature of this amendment. For instance, under laws like the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959, and the Sikh Gurdwaras Act, 1925, only members of the respective religious communities are eligible for the membership of governing bodies. The singling out of Muslim waqfs for such changes, while leaving similar provisions for other religious communities untouched, appears arbitrary, biased, and politically motivated. Further, any assertion that such changes are necessary for

- better management undermines the capabilities and integrity of the Muslim community, perpetuating a narrative of mistrust and marginalisation.
- 5.8.4 To understand why it is important for members of Waqf Council to be Muslim, the meaning, purpose and impact of Article 26 of the Constitution must be understood. Article 26 provides religious groups the right (a) to establish and maintain institutions for religious and charitable purposes, (b) to manage their own affairs in matters of religion, (c) to own and acquire moveable and immoveable property and (d) to administer such property in accordance with law. Article 26(d) balances the right of the religious group/denomination to administer its own properties and the power of the State to make law to regulate the exercise of this right. This flows from the principle that the right to administer does not include the right to maladminister. However, at the same time, the regulation cannot be such as to obliterate the right itself, as held by the Hon'ble Supreme Court in Ratilal Panachand Gandhi v. State of Bombay, (1954) 1 SCC 487. Creation of a statutory board comprising exclusively of Muslims to ensure that charitable properties of the community are not maladministered and dissipated by some unscrupulous individuals is an effective mechanism created by the Waqf Act to balance these interests. Appointing non-Muslims on the Waqf Boards disturbs this delicate constitutional balance and tilts it to the detriment of the right of Muslims as a religious group to remain in control of their waqf properties.

5.9 Separate Board of Auqaf for Bohras and Aghakhanis

5.9.1 Clause 10 of the Bill proposes the introduction of Sub-Section (2A) to Section 13, which empowers the State Government to establish, by notification in the Official Gazette, a separate State Board of Auqaf for Bohras and Aghakhanis. However, now an amendment is also proposed to Section 2 to give these persons the option to establish their religious and charitable institutions as trusts and stay outside the purview of the Waqf Act altogether. In light of this amendment, it is not clear why separate Waqf Boards for Bohras and Aghakhanis are still required.

5.10 Changes to Composition of State Waqf Boards

- 5.10.1 Clause 11 of the Bill, akin to the proposed amendment for the composition of the Central Waqf Council, seeks to amend Section 14 of the 1995 Act with the stated objective of promoting 'inclusivity' and 'diversity' in the management of waqf properties by mandating the inclusion of two non-Muslim members.
- 5.10.2 Under the amended Section 14, the State Waqf Board would comprise not more than eleven members to be nominated by the State Government including a chairperson, one Member of Parliament and one Member of the State Legislature, two members with professional experience in business management, social work, finance or revenue, agriculture and development activities, and one officer of the State Government not below the rank of Joint Secretary, and one member of the State Bar Council, none of whom are required to be Muslims. The amendment only calls for four members from the Muslim community, including a mutawalli of a waqf, an eminent scholar of Islamic theology, and two elected members from municipalities or panchayats. Therefore, while the second proviso to Section 14, which like the second proviso to Section 9, has invite multiple objections before the Committee for stipulating two non-Muslim members of the State Waqf Board, a closer reading of the composition reveals that the actual number of non-Muslim members could be significantly higher. potentially even forming the majority. If the Bill is enacted, only four out of the eleven members of the Board would necessarily have to be Muslim, while two members must be non-Muslim as per the second proviso to Section 14. The mischief sought to be perpetrated has been further made clear by a clarification that the mandatory requirement of two non-Muslim members will not include ex officio members.
- 5.10.3 Furthermore, Clause 11 of the proposed amendments, if enacted, would entirely replace the electoral component of the State Waqf Board's membership with a nomination-based system. Clause (b) of the unamended Section 14(1) mandates the election of one or two members to the Board from various electoral colleges, including Muslim Members of Parliament, State Legislatures,

State Bar Councils, and mutawallis of waqfs with an annual income above one lakh rupees. If no Muslim member exists in any category, ex-members from the respective category are to form the electoral college under the current framework. The extant provisions also stipulate that the number of elected members should always exceed the nominated ones, except in certain circumstances where the State Government could nominate members when constituting an electoral college was not reasonably practicable (Sub-Section (3) read with Sub-Section (4) of Section 14). The amendment now seeks to abolish this electoral component, which raises concerns regarding diminished representation and participation of the community in the decision-making process of the State Waqf Board. The proposed shift to a fully nomination-based process also places greater power in the hands of the State Government to unilaterally appoint members of the State Waqf Boards, making it more susceptible to external influence or executive control.

5.10.4 Another attack on the democratic process entrenched in the functioning of the State Waqf Boards is the proposed omission of Sub-Section (8) of Section 14, which currently requires the election of a chairperson from among the Board members during its constitution or reconstitution. By eliminating this provision, the selection of the chairperson is removed from the collective decision-making process within the Board, leading not only to the aggrandisement of the State Government's power but also to the undermining of the principle of internal governance and Board autonomy. This also increases the Board's susceptibility to external influence or executive control. The absence of a democratic election for such a key role may also diminish the legitimacy of the chairperson's position and the overall integrity of the Board's functioning.

5.11 Removal of Religious Qualification for Membership of State Waqf Board

5.11.1 Clause 12 of the proposed Bill seeks to amend Section 16 by revising the grounds for disqualification from being appointed or continuing as a member of the State Waqf Board. Notably, the amendment seeks to remove the

requirement for a member to be a Muslim, a stipulation which is consistent with the right of the community to manage its own properties under Article 26 of the Constitution, and in alignment with other legislation relating to religious and charitable endowments of other religions, a comprehensive analysis of which makes it clear that membership in the relevant religion has been almost uniformly prescribed across the board as a prerequisite for appointment to such governing bodies. As already discussed above, this shift raises significant concerns relating to the marginalisation of the Muslim community and the dilution of the exclusive control of Muslims over the management of waqf properties.

5.11.2 It is important to note that the Waqf Act, 1995 insofar as it mandates that members of Waqf Boards must profess Islam is not a unique model and similar provisions exist in other statutes. The Bihar Hindu Religious Trusts Act, 1950 stipulates that the President, members of the Bihar Board of Religious Trusts, and Superintendents of Hindu trusts must be Hindus. (See Sections 8, 9, 24.) Similarly, the Odisha Hindu Religious Endowments Act, 1951 limits the eligibility for appointments as Commissioner of Endowments, trustees, and officers to persons professing Hinduism. In fact, only Hindu officers have the power to enter the premises of any religious institution or place of worship for the purpose of exercising powers or discharging duties under the Act. (See Sections 4, 5, 12, 29, 35.) Under the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959, the Commissioner, Additional Commissioner, Joint, Deputy, and Assistant Commissioners, other officers and servants, members of the Advisory Committee under the Act, as well as the trustees of religious institutions, must be Hindus. (See Sections 7, 10, 25A, 74.) Under the Karnataka Hindu Religious Institutions and Charitable Endowments Act, 1997, the Commissioner, Deputy Commissioner, Assistant Commissioner, other officers, and members of the Dharmika Parishats and the Committees of Management of each religious institution must be Hindus. (See Sections 7, 21B, 25.) In a similar vein is the Sikh Gurdwaras Act, 1925 where members of the Shiromani Gurudwara Prabandhak Committees and Judicial Commission are required

under the statute to be persons professing the Sikh religion. (See Sections 45, 46, 70, and 90.) As such, it is clear that singling out Muslim waqfs for diluting the exclusive control of a religious group over its properties is arbitrary and reeks of political *mala fides* and bias.

5.12 Monthly Meeting of State Waqf Board

5.12.1 Clause 13 of the Bill proposes to amend Section 17 of the 1995 Act to simply mandate that the State Waqf Board hold meetings at least once every month "to ensure continuous oversight and faster decision-making on waqf property matters." As such, this proposal is accepted.

5.13 Removal of Chairperson of State Waqf Board by Vote of No Confidence

5.13.1 Clause 14 of the Bill proposes to omit Section 20A of the 1995 Act introduced in 2013, which presently provides for the removal of the chairperson of a State Waqf Board by a vote of no confidence. This section outlines a detailed, democratic procedure for such removal, requiring notice, quorum, and a majority vote among Board members. The justification for this amendment is that, since the Chairperson will now be appointed on a nomination basis rather than being elected, the provision for a no-confidence vote is rendered unnecessary. However, similar to the removal of the provision for the election of the Chairperson under Section 14(8), this proposed change would take away the autonomy and democratic nature of functioning of the Waqf Boards and vest the power to appoint and remove the chairperson in the hands of the State Government, paving the way for autocratic functioning of the Chairperson and leaving the Waqf Board vulnerable to extraneous influences and executive control. This proposed omission marks yet another instance of dismantling the progressive reforms introduced through the comprehensive 2013 amendment. It signifies a major setback in waqf administration, rolling back advances made toward ensuring transparency, accountability, and democratic governance.

5.14 Non-Muslim Chief Executive Officer

- 5.14.1 Clause 15 of the Bill proposes to amend Section 23 of the 1995 Act by, *inter alia*, removing the requirement that the Chief Executive Officer of the Waqf Board must be a Muslim. The justification offered is that this amendment aims to "promote diversity and professional management" by opening up the position to individuals from all communities, purportedly in alignment with Section 96 of the 1995 Act. However, this amendment, if enacted, would be part of the broader regime overhaul that seeks to take the management of waqf properties out of Muslim hands, violating their constitutional rights under Articles 25 and 26 of the Constitution. Asserting that the removal of the requirement for the Chief Executive Officer to be a Muslim is a necessary condition for better management not only undermines and demeans the Muslim community but also constitutes a direct affront to the principles of secularism and fraternity, which are enshrined in the Constitution and form an integral part of its basic structure.
- 5.14.2 Under the current framework, the Chief Executive Officer is appointed from a panel of two names suggested by the Board, ensuring the Board's involvement in the selection process. However, the proposed amendment seeks to eliminate this role of the Board, granting the State Government unilateral authority to appoint the CEO. This is yet another instance of eroding the powers of the Board, further undermining its internal governance and autonomy. By consolidating control in the hands of the State Government, the proposed change weakens the democratic and participatory structure of waqf administration, reducing the Board to a mere bystander in decisions crucial to its functioning.

5.15 Changes to the Powers and Functions of State Waqf Board

5.15.1 Section 32 presently allows any person interested in the waqf or affected by a scheme of management or direction issued by the Board under Clauses (d) or (e) of Sub-Section (2) to challenge the same by filing a suit before the Tribunal. Clause 16 of the Bill proposes to amend Section 32 of the 1995 Act by, inter alia, removing the words "the decision of the Tribunal thereon shall be final," from sub-

- Section (3) of Section 32. This dilution of finality of decisions of the Waqf Tribunal has already been discussed in detail above.
- 5.15.2 Oddly, for an amending Bill that creates multiple opportunities to third parties at object at every stage to constitution of properties as waqf, the Bill removes the proviso so Section 32(2)(e)(iii) that provided an opportunity of hearing to affected persons if the Waqf Board finds that the object of a waqf has ceased to exist or become incapable of achievement and decides how the income of the property comprised in the waqf is to be utilised. This deletion exposes the agenda behind the entire amendment exercise, which is not so much to implement the rules of natural justice as it is to deplete waqf properties and deprive the Muslim community of the benefit of their community resources.
- 5.15.3 The Bill also proposed to delete the Explanation to Section 32(2)(e)(iii), which provided that the decision to declare a waqf as incapable of achieving its objects was to be taken only by Board members belonging to the sect of Islam to which the waqf properties belonged. The purpose clearly is to place the decision of liquidating a waqf in the hands of the State government controlled body packed with non-Muslim members which is to now sought to be constituted instead of leaving it to members of the concerned community/religious denomination. As such, the proposed amendments to Section 32 are in gross violation of the right of Muslims and denominations within Islam to manage their affairs and administer their properties, reducing their fundamental rights under Article 26 in this respect to a dead letter.

5.16 Appeal against Recovery Order by Chief Executive Officer

5.16.1 Clause 17 of the Bill proposes to amend Section 33 of the 1995 Act, which empowers the Chief Executive Officer, or a person authorised by him, with the Board's prior approval, to inspect waqf properties and related records to assess whether any loss or damage has occurred due to the failure or negligence of a mutawalli in performing their duties. Upon inspection, if misappropriation, misapplication, or fraudulent retention of waqf funds or property is found, the Chief Executive Officer may order the recovery of the determined amount or

property after giving the mutawalli or concerned person a reasonable opportunity to show cause. Under the current framework, an appellate remedy is provided to the mutawalli or the aggrieved person before the Waqf Tribunal. The present Bill proposes to delete the second part of the proviso to Sub-Section (4) of Section 33 and remove the prohibition on the Tribunal to stay the operation of the Chief Executive Officer's order during the pendency of the appeal, which weakens the regulatory authority of the Chief Executive Officer. Further, Sub-section (6), which makes the Tribunal's order final, is also sought to be deleted, allowing further appeals to Hon'ble High Courts and thereby removing the finality of the Tribunal's decisions. This has already been discussed in detail above.

5.17 Registration of Waqfs

- 5.17.1 Clause 18 of the Bill proposes several amendments to Section 36 of the 1995 Act, with the stated aim of ensuring that "all waqf are legally documented through a waqf deed, providing clarity on ownership and avoiding unnecessary litigation." Key changes include the introduction of a new Sub-section (1A) requiring a waqf deed for the creation of every waqf from the commencement of the Amendment Act. The Bill also seeks to modify the provision relating to applications for registration of waqfs, inter alia, shifting the responsibility from the State Waqf Boards to the Central Government for prescribing the form and manner of such applications. Crucially, the Bill proposes to delete a portion of Sub-Section (4) of Section 36 that allows for the registration of waqfs without a deed, and also seeks to transfer the Board's power to inquire about the genuineness of applications to the Collector. Furthermore, the Bill seeks to introduce Section 36(10), which imposes a six-month limit on the enforcement of rights for unregistered waqfs, severely restricting legal recourse for waqfs that are not registered within this timeframe.
- 5.17.2 The proposed insertion of Sub-section (1A), which mandates that no waqf shall be created without the execution of a waqf deed, takes away the legal basis for the recognition of oral waqfs, contrary to established principles of Islamic law,

which has long acknowledged and upheld the validity of verbal contracts, oral testaments and gifts, and other oral testimonies, including the creation of waqfs through verbal declarations. This proposed change, combined with the proposed amendment to the definition of 'mutawalli' by omitting the words "either verbally or", and the exclusion of 'waqf by user' from the definition of 'waqf' in Section 3(r), would lead to a core tenet of Islamic law being disregarded. As discussed above, 'waqf by user' serves as a rule of evidence to establish the existence of a waqf where documentary proof is absent or destroyed, a concept well-entrenched in both Islamic and Hindu endowment law. This amendment, if allowed, would create a discriminatory dichotomy between Muslim waqfs and Hindu endowments, thus violating Articles 14 and 15 of the Constitution, which mandate equality before the law.

- 5.17.3 The proposed changes to Section 36(3), particularly the substitution of the Board's authority to prescribe the form and manner of waqf registration applications with the Central Government's, represent a troubling centralisation of power. By vesting this authority with the Central Government, the amendments diminish the role of the State Waqf Boards. These proposed changes have to be analysed in the context of other amendments sought to be made in various other provisions with the overarching goal of disproportionately aggrandising the role of the Central Government in the waqf administration framework.
- 5.17.4 The proposed deletion of the portion of Section 36(4) that allows for the registration of waqfs without a deed or with missing deeds poses a severe risk to the recognition of older waqfs. Historically, waqfs that were created through oral declaration or those with deeds that have been lost to time have been recognised through the principle of 'waqf by user', which is a rule of evidence. As discussed above, this principle ensures that waqfs that have existed for generations, often without formal documentation, are not rendered vulnerable to frivolous claims and encroachment attempts. The deletion of this provision is problematic as it disregards these long-standing waqfs and introduces a barrier to their registration, creating legal uncertainty and allowing the

possibility for fraudulent and mischievous claims against properties having no surviving records. This amendment will disproportionately and unreasonably affect older and often historically significant waqfs, which have long enjoyed the status of waqf property, excluding them from the legal framework under the 1995 Act, and depriving them of the protections granted thereunder.

- 5.17.5 The proposed amendments to Section 36(7), which shift the responsibility of verifying the authenticity of waqf registration applications from the State Waqf Board to the Collector, exemplify the vesting of wide and unchecked powers in the office of the Collector - an extension of the State Government. This raises significant concerns about impartiality and conflicts of interest, particularly in cases involving government property that have already been discussed above. Under the proposed framework, the Collector is tasked with probing the genuineness and validity of waqf registration applications and the correctness of the particulars therein before submitting a report to the State Waqf Board. Furthermore, from a reading of Sub-Section (7A), which is sought to be introduced, it can be concluded that the Collector's determination would also include a finding on whether the property in question qualifies as government property within the meaning of the proposed Clause (fb) of Section 3. Critically, the proposed Section 36(7A) bars the registration of waqfs linked to disputed or government properties unless a competent court resolves the dispute. Here also, disputes concerning the status of property as waqf are allowed to hold the management of waqf properties in limbo, paving the way for their dissipation pendente lite.
- 5.17.6 Furthermore, the proposed introduction of Sub-Section (10) to Section 36, categorically states that no suit, appeal, or legal proceeding to enforce rights on behalf of an unregistered waqf shall not only be instituted or commenced, but also not be heard, tried, or decided by any Court after six months from the commencement of the Waqf (Amendment) Act, 2024. This has to be analysed in the context of Sub-Section (1) of Section 36 which mandates the registration of every waqf, whether created before or after the commencement of the Act, and the proposed deletion of the portion of Sub-Section (4) that allows older

waqfs to provide particulars of their origin, nature, and objects if no waqf deed is available for the purposes of registration. Simultaneously, the introduction of Sub-Section (10) creates an untenable situation where older, unregistered waqfs, lacking registration due to the absence of deeds or because they had been orally dedicated, will be unable to register themselves on the portal and, after the six-month period, will also lose the ability to seek judicial protection for their rights, effectively leaving them in a lurch – defenceless and deprived of access to justice. As discussed above, burdening a lone officer in the form of the Collector without any additional specialised staff for this purpose with the task of conducting the survey of *auqaf* under Section 4 within such a short timeframe and defeating the enforcement of rights on behalf of any waqf failing completion of the task is a recipe for disaster. The entire amendment Bill has been designed to dissipate and diminish the pool of waqf properties in the country to the detriment of the Muslim community.

5.18 Register of Auqaf

- 5.18.1 Clause 19 of the Bill proposes to, *inter alia*, amend Section 37 of the 1995 Act, by mandating that the register of auqaf maintained by State Waqf Boards include particulars in a manner prescribed by the Central Government, including additional details specified by it, ostensibly to "ensure consistent record-keeping across State." However, this amendment exemplifies how the rhetoric of uniformity and consistency in waqf administration only serves as a pretext for diminishing the autonomy of State Waqf Boards and centralising authority with the Central Government, reflecting the broader agenda of this Bill to disproportionately expand the Central Government's control over waqf administration.
- 5.18.2 Further, as already discussed above, opening the waqfs that do manage to get registered to another round of objections at the stage of mutation of land records reflects a consistent pattern across the amendment Bill to entertain claims from every conceivable interest group at every possible stage to mire

waqf properties in litigation and diminish the pool of waqf properties available to the Muslim community.

5.19 Power of State Waqf Boards to Determine Waqf Property Status

5.19.1 Clause 20 of the Bill seeks to remove Section 40 of the 1995 Act, which currently gives State Waqf Boards the authority to conduct an inquiry and decide whether a property qualifies as waqf property when it has reason to believe that such property constitutes a waqf. This includes the power to issue notices to affected parties and hear them before arriving at any determination. The justification provided for the proposed deletion of Section 40 is that it would "rationalize the powers of the Board" and "ensure that waqf are declared after following due process as per the provisions of the Act." However, removing Section 40 weakens the framework designed to protect waqf properties, as it takes away the Boards' ability to suo motu identify and address omissions in the initial property survey or initiate inquiries into suspected waqf properties. Along with the proposed deletion of Section 4(6), which currently allows State Waqf Boards to direct a second survey for waqf properties that may have been left out of the initial survey, this change significantly reduces the State Waqf Boards' ability to protect assets meant for religious or charitable purposes. The existing Section 40 is not arbitrary or unchecked, as suggested by some of the learned Members of this Hon'ble Committee during the deliberations. Section 40 includes robust safeguards like fair hearings, adherence to natural justice, and the right to challenge decisions before the Waqf Tribunal. Other safeguards include a further revisional remedy before the High Court. Therefore, waqf properties left out from the registration process in the six month window provided for this purpose would be lost forever to the community and would fall prey to illegal occupation and misuse.

5.20 Submission of Accounts of Augaf

5.20.1 Clause 21 of the Bill proposes to amend Section 46(2) of the 1995 Act, by, *inter alia*, replacing the existing provision that allowed the State Waqf Boards to prescribe the form and particulars of the accounts, with an amended provision

mandating that the accounts be submitted "in such form and manner and containing such particulars as may be prescribed by the Central Government, of all moneys received from any source." The proposed amendment raises concerns about the centralisation of power and the erosion of the autonomy of the State Waqf Boards in overseeing the financial administration of augaf.

5.21 Audit of Accounts of Augaf

5.21.1 Clause 22 of the Bill proposes significant amendments to Section 47 of the 1995 Act concerning the audit of auquaf accounts, seeking to expand the role of the State and Central Governments in the auditing process. Section 47(1)(a) is proposed to be modified to require the appointment of auditors from a panel prepared by the State Government, thereby reducing the discretion of the State Waqf Boards in selecting auditors. Second, the proposed Section 47(2A) mandates that audit reports submitted to the Waqf Board be published in a manner prescribed by the Central Government, further centralising control over the financial administration of auqaf. Additionally, a new proviso under Section 47(1)(c) empowers the Central Government to direct the audit of any waqf at any time by an auditor appointed by the Comptroller and Auditor-General of India or an officer designated by the Central Government. These proposed changes must be analysed in the broader context of other provisions that are simultaneously being sought to be introduced, amended, or repealed, the cumulative effect of which appears to be the systematic diminishment of the role and powers of the State Waqf Boards, coupled with the consolidation of control in the hands of the executive, leading to years of progress being reverses and significant advancements achieved in the decentralisation and democratisation of waqf administration being rolled back.

5.22 Board's Orders on Auditor's Report

5.22.1 Clause 23 of the Bill seeks to amend Section 48 of the 1995 Act by, *inter alia*, introducing Section 48(2A), which requires the proceedings and orders of the State Waqf Boards for the recovery of the amount certified by the auditor under Sub-Section (1) to be published in a manner prescribed by the Central

Government, purportedly to "ensure transparency and ensure public access to important information." Additionally, the amendment also seeks to remove the prohibition on the Waqf Tribunal to stay the operation of the Board's order under sub-Section (1) during the pendency of the appeal, which would lead to the dilution of the enforcement powers and authority of the State Waqf Boards. These proposed changes must be evaluated within the broader context of other amendments, which, if enacted, would lead to the autonomy and powers of the State Waqf Boards being impinged. All of these amendments are connected by a common thread of logic: a clear inclination towards centralisation and the consolidation of control in the hands of the political executive.

5.23 Duties of Mutawalli

5.23.1 Clause 24 of the Bill proposes to insert a new provision, Section 50(A), which lays down disqualifications for being appointed or continuing as a mutawalli. The proposed provision bars individuals under 21 years of age, those of unsound mind, undischarged insolvents, persons convicted of an offence with a sentence of at least two years' imprisonment, individuals found guilty of encroaching on waqf property, and those previously removed from a position of trust for mismanagement or corruption from serving as mutawallis. The stated objective of this is to ensure that "only individuals of good character can become mutawallis (managers) and holds them accountable for their actions." As such, the proposed amendment has a laudable purpose and may be accepted.

5.24 Recovery of Illegally Alienated Waqf Property

5.24.1 Clause 25 of the Bill proposes to amend Section 52 of the 1995 Act by removing the provision that made the decision of the Waqf Tribunal final in cases involving the recovery of waqf property transferred in contravention of Section 51. This amendment is part of the broader change sought to be introduced through this Bill that replaces the finality of the Tribunal's decision with a right of appeal to Hon'ble High Courts, which has already been discussed in detail above.

5.25 Criminal Liability and Penalties

- 5.25.1 Clause 26 of the Bill proposes significant amendments to Section 52A of the Waqf Act, 1995, which deals with penalties for the alienation of Waqf property without the prior sanction of the State Waqf Board. Key changes include the substitution of 'rigorous imprisonment' with 'imprisonment' in Sub-Section (1), effectively reducing the severity of punishment for such offences, as well as the deletion of Sub-Section (2), which made offences punishable under the Section cognizable and non-bailable, notwithstanding anything contained in the Code of Criminal Procedure, 1973. Additionally, the Bill seeks to omit Sub-Section (4) which bars Courts below the rank of a Metropolitan Magistrate or a Judicial Magistrate of First Class from trying such offences.
- 5.25.2 These provisions, originally introduced through the Waqf (Amendment) Act, 2013, were designed to impose stronger penalties and stricter criminal liabilities to enhance the protection of Waqf properties. However, the amendments now proposed aim to dismantle these safeguards without providing sufficient justification, effectively setting back the waqf administration architecture by more than a decade. By proposing to dilute the punishment from rigorous imprisonment to imprisonment simpliciter, make the offences under Section 52A bailable, and remove their cognizable nature, the Bill signals a troubling shift in priorities that diminishes the gravity of such violations. These changes significantly weaken the legal protections for waqf properties - assets already plagued by the persistent and longstanding problem of encroachments and illegal alienations. These amendments are a reflection of the Central Government's priorities through this amendment Bill, where even the interests of persons who are found to have committed criminal acts through misappropriation, unlawful alienation or encroachment of waqf properties are held dearer than the interest of augaf.

5.26 Disposal of Encroacher's Property

5.26.1 Clause 27 of the Bill proposes to amend Section 55A of the 1995 Act by removing the finality accorded to decisions of the Waqf Tribunal regarding

disputes over the disposal of property left on waqf premises by unauthorised occupants. This issue has already been discussed at length above.

5.27 Penalties Prescribed for Errant Mutawallis

5.27.1 Clause 28 of the Bill proposes significant amendments to Section 61 of the 1995 Act to revise the penalties imposed on mutawallis for non-compliance with their statutory duties. Under the existing framework, a mutawalli failing to carry out the directions of the Board is subject to a fine under Clause (f) of Section 61(1). However, the proposed amendment seeks to remove this provision from Section 61(1) and reintroduce it in the new Sub-Section (1A) in a modified form, expanding its scope to include non-compliance with the directions of the Collector, failure to provide a statement of accounts under Section 46 and failure to upload the details of waqf under Section 3B. For violations, it prescribes the enhanced punishment of imprisonment of up to six months along with fines ranging from ₹20,000 to ₹1,00,000. While by and large, there is nothing wrong with making mutawallis more accountable for their duties, to the extent that this amendment effectively strengthens executive control by placing the threat of imprisonment over the mutawalli for alleged non-compliance with any order of the Collector, it is problematic and raises concerns of excessive executive control as the mutawalli has been made directly answerable to the State administration.

5.28 Removal of Mutawallis

5.28.1 Clause 29 of the Bill proposes to amend Section 64 of the 1995 Act by, *inter alia*, introducing a new ground for the removal of a mutawalli under a new Clause (l), namely, the membership of any association declared unlawful under the Unlawful Activities (Prevention) Act, 1967. The amendment also seeks to delete the finality of the Tribunal's decision under sub-section (4) on a challenge by a mutawalli aggrieved by any of the grounds enumerated in Clauses (c) to (i), thereby allowing for appeals to Hon'ble High Courts.

5.28.2 While the Hon'ble Ministry of Minority Affairs has sought to justify the proposed introduction of Clause (I) by saying that it would ensure that mutawallis are "not involved in unlawful activities under the Unlawful Activities (Prevention) Act," it remains unclear whether an individual must be convicted under Section 10(a)(i) of the UAPA, or whether mere suspicion of membership would suffice to trigger removal. This ambiguity risks undermining the rights of mutawallis and opens the door to arbitrary actions without sufficient legal safeguards. Greater clarity is required to strike a balance between ensuring accountability and protecting the rights of individuals managing waqf properties, while insulating them from extraneous influences and considerations. Further, concerns of political misuse of the UAPA to target Muslims and silence voices of dissent find their way into waqf administration through this route.

5.29 Direct Management of Certain Augaf by State Waqf Board

5.29.1 Clause 30 of the Bill proposes to amend Section 65 of the 1995 Act by introducing in sub-Section (3) a specific timeline of six months from the close of the financial year for the Board to submit a detailed annual report to the State Government regarding waqfs under its direct management. As such, this amendment is non-controversial and may be accepted.

5.30 Supersession of Committee of Management

5.30.1 Clause 31 of the Bill seeks to amend Section 67 of the 1995 Act by, *inter alia*, introducing a power with the Waqf Tribunal to suspend the operation of the Waqf Board's order regarding the supersession of a committee of management during the pendency of the appeal against the order. Additionally, the amendment proposes that the decision of the Tribunal, once made, shall no longer be final, and parties may appeal the Tribunal's decision to the High Court. The removal of the prohibition on the Tribunal's power to stay the Board's order would dilute the enforcement powers of the Board. Furthermore, as discussed above, taking away the finality of the Waqf Tribunal's orders by allowing appeals from the Tribunal's decision to High Courts would

undermine the Tribunal's role as a specialised forum for waqf-related matters, and may ultimately compromise the swift and effective resolution of disputes under the specialised branch of waqf law and overburden the High Courts.

5.31 Scheme for Administration of Waqf

5.31.1 Clause 32 of the Bill seeks to amend Section 69 of the 1995 Act, which vests the State Waqf Boards with the authority to frame a scheme for the administration of a waqf following an inquiry. The amendment, *inter alia*, proposes to remove the prohibition contained in the second proviso to sub-Section (3) on the Waqf Tribunal's power to stay during the pendency of the appeal before it the operation of the Board's order regarding the removal of a mutawalli under a scheme framed, which would dilute the enforcement powers of the Waqf Board. Further, opening the decision of the Waqf Board in this regard to objections from the 'general public' and not just affected persons creates an opportunity to mischievous elements to interfere with matters concerning *auqaf*.

5.32 Annual Contribution to State Waqf Boards

5.32.1 Clause 33 of the Bill seeks to amend Section 72 of the 1995 Act by reducing the annual contribution payable by mutawallis to the Board from seven per cent to five per cent of the waqf's net annual income, provided the income is not less than five thousand rupees. Even this five percent has been made subject to a maximum amount that may be prescribed by the Central Government. The reduction in contributions is sought to be justified as a means to allow auqaf to "keep more of their income for pious, religious and charitable objects." However, this amendment, if enacted, has the potential of undermining the financial stability of State Waqf Boards. By reducing contributions while imposing increased reporting responsibilities and fixed timelines, such as the proposed timeline of six months from the close of the financial year under Sub-Section (3) of Section 65 for the Board to submit a detailed annual report to the State Government regarding waqfs under its direct management, this amendment risks underfunding and overburdening the Boards, potentially leading to non-

compliance and weakening the Boards' ability to effectively manage waqf affairs.

5.32.2 The amendment also seeks to omit the provision that deems the decision of the State Waqf Board, regarding appeals by a mutawalli against the Chief Executive Officer's assessment or revision of a waqf's net annual income under sub-Section (6) of Section 72, as final, thereby diminishing the authority of the Board and opening the door to further litigation.

5.33 CEO's Orders Directing Payment by Banks and Other Persons

5.33.1 Clause 34 of the Bill proposes to amend Section 73 of the 1995 Act by removing the provision that deems the Waqf Tribunal's decision final regarding appeals by banks or other entities ordered by the Chief Executive Officer to make payments involving waqf funds. This amendment undermines the finality of decisions of the specialised Waqf Tribunal, which were established to address the intricate issues of Muslim personal law, while overburdening High Courts. This has already been discussed in detail above.

5.34 Composition of Waqf Tribunal

- 5.34.1 Clause 35 of the Bill proposes significant amendments to Section 83 of the Waqf Act, 1995, which deal with the constitution of Waqf Tribunals. The key changes include, *inter alia*, the introduction of a proviso to sub-Section (1), allowing any other Tribunal to be declared as the Tribunal for the purposes of the Waqf Act, a revision of the composition of the Tribunal, and the substitution of the finality clause in sub-Sections (7) and (9), allowing appeals to the High Court within 90 days of the Tribunal's order.
- 5.34.2 The proposed proviso to sub-Section (1), which states "Provided that any other Tribunal may, by notification, be declared as the Tribunal for the purposes of this Act," raises serious concerns. The Waqf Tribunal is uniquely equipped to handle specialised matters relating to the nuanced and distinct branch of Muslim personal law concerning auqaf. The proposition to allow any other tribunal to substitute the Waqf Tribunal appears inconsistent, as it undermines the

specialised knowledge necessary for adjudicating such complex issues. Moreover, the Bill further compromises the adjudicatory framework by introducing another proviso to Sub-Section (2) that allows for direct appeals to Hon'ble High Court if the Tribunal is non-functional.

- 5.34.3 The withdrawal of the proposal to reduce the number of Tribunal members to two: (i) a District Judge as the chairperson, and (ii) an officer or ex-officer equivalent in the rank of Joint Secretary to the State Government as a member is a welcome move by the Committee. The provision in the original Bill for the chairperson to exercise the Tribunal's jurisdiction in the absence of a member was deeply problematic and its removal by the Committee is a welcome move. Crucially, the reintroduction in Bill of a third member with knowledge of Muslim law and jurisprudence is a positive change by the Committee, as the presence of such a member is critical given the Tribunal's role in handling matters of waqf property and Muslim personal law.
- 5.34.4 However, by virtue of proposed amendments in sub-Sections (7) and (9), the Bill seeks to remove the finality of the Tribunal's decisions, substituting the earlier limited revision power of Hon'ble High Courts under the unamended Sub-Section (9) with a full-fledged appeal mechanism. As has already been discussed in detail above, Section 83(9) previously allowed for a revision akin to the power of the High Court under Section 115 of the Code of Civil Procedure, 1908, enabling the Court to correct errors, illegalities, or improprieties committed by the Tribunal while maintaining its finality. By expanding this to an appeal, the Bill transforms the Tribunal's decisions into subject to a full review, similar to an appellate court, with powers the scope of which will be drawn from Section 107 of the Code of Civil Procedure. As discussed above, this shift undermines the Tribunal's role as a specialised body and introduces the potential for extensive re-litigation, thus diluting its capacity to efficiently and conclusively handle waqf disputes. When considered alongside the proviso to sub-Section (1), which grants the State Government the authority to designate any other Tribunal, by notification, to assume the responsibilities of the Waqf Tribunal, it becomes evident that the

cumulative effect of these proposed amendments would be to transform the Tribunal from a specialised body into a regular court under the Code of Civil Procedure, undermining its unique role in addressing the complex and nuanced issues of Muslim personal law.

5.35 Expeditious Proceedings before Tribunal

5.35.1 Clause 36 of the Bill has now been withdrawn by the Committee and, as such, no longer calls for comment.

5.36 Land Acquisition Act

- 5.36.1 Clause 37 of the Bill seeks to amend Section 91 of the 1995 Act by, *inter alia*, replacing references to the Land Acquisition Act, 1894, with the contemporary Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. The proposal to reduce the period for the Waqf Board to respond to a notice of acquisition served by the Collector from three months to one month in sub-Section (1) has now been withdrawn by the Committee and, as such, no longer calls for comment. Additionally, the proposed proviso to Sub-Section (4) mandates that the Collector, after hearing the parties concerned, must make an order within one month of the Waqf Board's application.
- 5.36.2 Under the current framework, any order passed without giving the Board an opportunity to be heard is to be declared void as per Section 91(4). Under the proposed amendments, such orders would now only be kept in abeyance rather than being void. This change, if accepted, would reduce the level of protection afforded to waqf property and undermines the power of the Waqf Board.

5.37 Protection of Action Taken in Good Faith

5.37.1 Clause 38 of the Bill proposes an amendment to Section 100 of the 1995 Act by substituting the term 'Survey Commissioner' with 'Collector'. This proposed

change is part of the transfer of the Survey Commissioner's responsibilities to the Collector, which has been extensively dealt with above.

5.38 Members and Officers of Waqf Board to be Public Servants

5.38.1 Clause 39 of the Bill seeks to amend Section 101 of the Waqf Act, 1995, by replacing the term 'Survey Commissioner' with 'Collector' in both the marginal heading and sub-Section (1). This proposed change is part of the transfer of the Survey Commissioner's responsibilities to the Collector, which has been extensively dealt with above.

5.39 Endowments by Non-Muslims

- 5.39.1 Clause 40 of the Bill proposes to amend Section 104 of the 1995 Act by omitting the provision that explicitly allows non-Muslims to dedicate property to waqf for certain purposes, such as mosques, Muslim graveyards, and musafirkhanas. This amendment has to be read in conjunction with the proposed definitional change to the meaning of 'waqf' in Section 3(r) requiring the donor to be a Muslim who has practised Islam for at least five years.
- 5.39.2 As discussed above, historically, even before the 2013 amendments, non-Muslims were permitted to dedicate property to waqf for specific purposes enumerated under Section 104, a position consistent with Islamic law, which imposes no restrictions on such dedications as long as the purposes are lawful under the dedicator's own faith. The provision allowing non-Muslims to dedicate property was recognised by the Privy Council as having always been a part of waqf law, even if not expressly stated. Such an express provision was thereafter expressly included as early as 1964 under Section 66-C by way of an amendment to the Waqf Act, 1954, and was carried forward into the 1995 Act as Section 104. The 2013 amendments further expanded the definition of 'waqf' to expressly statutorily recognise dedications by non-Muslims for purposes even beyond the ones previously specified under Section 104 of the 1995 Act and Section 66-C of the 1954 Act. This progressive evolution of the law has been in line with both Islamic principles and judicial determinations. In view of this,

the proposed omission of Section 104 represents a regressive step, undoing decades of progress. The proposed amendment violates the right to property guaranteed under Article 300A of the Constitution and also infringes Articles 14 and 15 in as much as no similar restriction is placed on the right of a person of any religion to dedicate property to a temple, gurudwara or mutt so long as the same is not contrary to their own religious tenets.

5.40 Overriding Effect of 1995 Act

- 5.40.1 Clause 41 of the Bill proposes significant amendments to the 1995 Act, by deleting Sections 107, 108, and 108A. Section 107, which currently exempts waqf properties from the application of the Limitation Act, 1963, is sought to be removed by the Bill. Section 108, dealing with the applicability of the Waqf Act to evacuee waqf properties, and Section 108A, granting overriding effect to the 1995 Act over conflicting laws, are also proposed to be omitted. The stated rationale for these changes, as per the Ministry, is to "reduce litigation and simplify the process of recovering waqf properties." However, the amendments, if enacted, would adversely impact some longstanding protections embedded in the framework of waqf administration and governance, besides running counter to recommendations made by expert committees such as the Sachar Committee (2006).
- 5.40.2 Section 107 of the 1995 Act exempts waqf properties from the application of the Limitation Act, 1963. This provision was consciously introduced to safeguard waqf properties from being lost to adverse possession in view of the failure of various governments to protect and restore waqf properties facing encroachments. The Bill initially proposed its outright deletion, which gives rise to serious concerns that waqf properties would be exposed to claims of adverse possession by persons in illegal possession of waqf property. This Hon'ble Joint Parliamentary Committee has now proposed that Section 107 be modified to allow the operation of the Limitation Act prospectively from the enactment of the Waqf (Amendment) Act, 2024. However, this modification does little to address the concerns raised. Once the Limitation Act becomes

applicable, claims of adverse possession under that Act can be raised and there is no requirement in law or in the wording of the Bill that a claim of adverse possession can only be made after 12 years from the commencement of the Waqf (Amendment) Act, 2024. The Hon'ble Supreme Court has clearly held in *Thirumalai Chemicals Ltd.* v. *Union of India*, (2011) 6 SCC 739 that statutes of limitations are by their very nature retrospective in that they apply to all legal proceedings brought after their operation for enforcing a cause of action accrued earlier and are prospective only in the sense that they do not revive a cause of action that is already time-barred on the date of their coming into operation. The relevant portion of this judgment is extracted below:

"Law of limitation is generally regarded as procedural and its object is not to create any right but to prescribe periods within which legal proceedings be instituted for enforcement of rights which exist under substantive law. On expiry of the period of limitation, the right to sue comes to an end and if a particular right of action had become time-barred under the earlier statute of limitation the right is not revived by the provision of the latest statute. Statutes of limitation are thus retrospective insofar as they apply to all legal proceedings brought after their operation for enforcing cause of action accrued earlier, but they are prospective in the sense that they neither have the effect of reviving the right of action which is already barred on the date of their coming into operation, nor do they have the effect of extinguishing a right of action subsisting on that date. Bennion on Statutory Interpretation, 5th Edn. (2008), p. 321 while dealing with retrospective operation of procedural provisions has stated that provisions laying down limitation periods fall into a special category and opined that although prima facie procedural, they are capable of effectively depriving persons of accrued rights and therefore they need be approached with caution."

The change now proposed by the Committee by way of the new Section 107 is therefore nothing more than an eyewash and does nothing to assuage the concerns raised before the Committee by an overwhelming majority of stakeholders.

5.40.3 The Sachar Committee, in its report, had recommended extending the limitation period for waqf properties to 2035 with retrospective effect, recognising the pervasive encroachment on waqf properties and the ineffectiveness of Waqf Boards in recovering them. The proposed amendment

runs contrary to these recommendations and undermines the goal of safeguarding waqf properties. It also reveals a double standard in the proposed framework: encroachers can now establish title through adverse possession, but waqf institutions cannot claim properties through long-standing use through the concept of waqf-by-user.

- 5.40.4 The carve-out in Section 107 of the Waqf Act, 1995 exempting suits for recovery of any immoveable property comprised in a waqf from the provisions of the Limitation Act, 1963 was consciously introduced to safeguard properties comprised in waqfs being lost to adverse possession, acknowledging the failure of various governments to protect and restore waqf properties that had been encroached upon. The Sachar Committee had recommended further extending the exemption at least till 2035. Therefore, the proposed amendment marks a departure from the consistent and conscious efforts of Parliament so far to prevent dissipation of waqf properties through encroachment.
- 5.40.5 Further, the debates in Parliament on Section 107 at the time of passing of the Waqf Act, 1995 clearly demonstrate that the clear and stated intent of Parliament was waqf properties being properties for the benefit of the entire community should not be lost to illegal occupants simply on account of the length of time that action had not been taken to evict them. The following extract from the speech of BJP MP Shri Sangh Priya Gautam, in Rajya Sabha at the time the amendment to the Bill in 1995 is relevant in this regard:

"

भी संघ प्रिय गौतम : मैडम, ऐसा है कि ग्रगर किसी का नाजायज कब्जा तक है वक्फ की प्रापर्टी पर तब तो है, भ्रगर ज्यादा का है तो उस पर बेदखली की कार्यवाही नहीं होगी। तीस साल कर दिया है। श्रापका यह है कि वक्फ की प्रापर्टी पर ऐडवर्स पजेशन की मियाद नहीं होनी चाहिए चाहे उसका 20 साल, 30 साल या साल से कब्जा हो "ही कैन बी एविक्टेड"। उसमें लिमिटेशन का पीरियड नहीं । महोदया, में आप को एक उदाहरण देता हूं। यू०पी० पंचायत राज ऐक्ट में भी पहले 12 साल का प्रोवीजन था, फिर उसकी 30 साल किया गया ग्रीर वाद में ग्रन-लिमिटेड कर दिया गया क्योंकि बहुत से लागों ने कहा कि समाज की जमीन पर कब्जा कर लिया गरीबों के लिए मकान बनाने की ग्रीर दूसरी कल्याणकारी योजनाएं हैं, वह सब फेल हा जाएंगी । चुकि यह वक्फ का गरीबों के लिए है और गरीबों के लिए ग्रगर कोई उस पर चीज वनानी है ग्रोर किसी ग्रमोर ने फैक्ट्री लगाली है 50 साल से वक्फ की प्रापर्टी पर उसके खिलाफ कायेवाही नहीं की जा है। श्राप की मंशा यह इसलिए वह चाहते हैं कि लिया जाय ।

5.40.6 It is clear that the intent was to bar claims based on adverse possession, irrespective of the length of unlawful possession. The amendment that is now proposed shows the shift in stand of the BJP itself, as it had itself proposed the exclusion of the applicability of the Limitation Act, 1963 to waqf properties.

"

- 5.40.7 Section 108 as it presently stands ensures the application of the Waqf Act to evacuee waqf properties within the meaning of the Administration of Evacuee Property Act, 1950. The Bill, however, proposes to omit this section, and the Hon'ble Ministry has stated that "the determination of ownership rights of the property in question shall be governed by the provisions of the Administration of Evacuee Property Act, 1950 and shall be decided by the Custodian in accordance with the said Act." However, this omission raises concerns about the future of such properties. Evacuee waqf properties, originally dedicated for religious or charitable purposes, would fall under the regulatory control of the Custodian of Evacuee Property, taking them outside the jurisdiction of the Waqf Act and Waqf Boards. This risks these properties losing their character as waqf properties, undermines the dedication made by waqifs who migrated during Partition and falls foul of the legal principle 'once a waqf, always a waqf'. This deletion would disrupt the continuity of waqf administration and compromise the rights of the Muslim community to administer its own properties in the exercise of their rights under Article 26 of the Constitution.
- 5.40.8 Section 108A as it presently stands grants overriding effect to the Waqf Act, ensuring its provisions prevail over conflicting laws, such as the Transfer of Property Act, Registration Act, and Land Reforms Acts. This section recognises the unique nature of waqf properties, which do not require written instruments, registration, or stamp duty for dedication. It also shields waqf properties from state-imposed landholding thresholds under land reforms laws. The deletion of Section 108A, however, will subject waqf dedications to these laws, creating significant legal and procedural hurdles for individuals seeking to dedicate property to waqf. This amendment undermines the distinct identity of waqf properties and makes their administration more complex and burdensome, defeating the objects and purpose of the Act. The absence of an overriding provision will expose waqf properties to legal disputes and dilute their protection under the 1995 Act.

5.41 Power of Central Government to Make Rules

- 5.41.1 Clause 42 of the Bill proposes to introduce a new Section 108B, which empowers the Central Government to make rules to implement the provisions of the 1995 Act, particularly concerning waqf asset management, registration, auditing, and financial reporting. The justification provided by the Hon'ble Ministry for this amendment is that several State Governments have failed to frame rules under Section 109 of the Act, leading to regulatory gaps and implementation deficiencies. However, conferring such overbroad rule-making powers upon the Central Government unduly expands its role at the expense of State Governments and State Waqf Boards, thereby undermining the principle of cooperative federalism.
- 5.41.2 Currently, the Central Government is only empowered to frame rules with respect to the provisions contained in Chapter III of the 1995 Act, dealing with the constitution, powers, functions, and other aspects of the Central Waqf Council. The proposed amendment, however, attempts to vest the Central Government with the power to frame rules on key aspects of waqf governance, including the prescription of registration details, maintenance of the register of augaf, submission of accounts by mutawallis and audit procedures, representing an alarming centralising tendency, even though the 1995 Act derives its legislative mandate from entries such as 'trust and trustees' (Entry 10) and 'charities and charitable institutions, charitable and religious endowments, and religious institutions' (Entry 28) in the Concurrent List of the Seventh Schedule of the Constitution. Each of the above powers that are sought to be given to the Central Government by the present amendment have the effect of placing the Central Government in the position of a superior / overseeing authority over the State Governments, which is contrary to the spirit of cooperative federalism as upheld by a catena of judgments by the Supreme Court, including Jindal Stainless Ltd. v. State of Haryana (2017) 12 SCC 1, wherein the co-equal status of the Union and States within India's federal structure has been reaffirmed. Thus, rather than addressing the core issue of State inaction and non-formulation of rules through dialogue and discussion, the proposed amendment risks creating an overcentralised framework that is inconsistent

with the 1995 Act's historical structure and the constitutional balance of powers.

5.42 Power of State Government to Make Rules

5.42.1 Clause 43 of the Bill proposes to amend Section 109 of the Act, which deals with the State Government's power to make rules to carry out the purposes of the Act, except for Chapter III. The proposed changes, *inter alia*, include omitting clause (ia), which required rules concerning additional particulars in the Survey Commissioner's report under Section 4(3)(f), and clause (iv), which mandated rules for the election of Board members through a single transferable vote under Section 14(2)(1). As discussed above, the proposal to completely abolish the electoral component of State Waqf Boards raises concerns about reduced community representation and participation in the decision-making process. By shifting to a nomination-only system, the amendments grant the executive greater control over appointments, increasing the risk of external influence and executive interference, and eroding the principles of democratic self-governance underpinning the waqf administration currently.

5.43 Power of Waqf Board to Make Regulations

Clause 44 of the Bill seeks to amend Section 110 of the 1995 Act by omitting Clauses (f) and (g) of Sub-Section (2). Clause (f), which pertains to the forms and details required for the registration of auqaf under Section 36(3), is proposed to be removed, as the registration process is now governed by the portal and database under the proposed Bill. Similarly, Clause (g), which outlined the particulars to be contained in the register of auqaf under Section 37, is also sought to be omitted, as the register's details and manner of record-keeping by the State Waqf Board would be determined by the Central Government under the proposed Section 37. This amendment has to be analysed in the context of other provisions that have promoted the centralisation of authority, reducing the role of State Governments and State Waqf Boards, thereby undermining decentralised governance and eroding the autonomy of local institutions.

6. CONCLUSION

6.1 Therefore, in light of the grave implications of the proposed amendments and the undeniable bias that underpins the entire process, I, on behalf of the Muslims of this country, wish to unequivocally express my dissent and urge the Hon'ble Houses of Parliament to accept the changes proposed by me to the Waqf (Amendment) Bill, 2024. The actions of the present Government, aimed at weakening the very foundations of waqf governance and undermining the rights of Muslims in this country, must not be allowed to stand. As I record my opposition to the Bill, I do so not in my name alone, but in the name of justice, equality, and the constitutional values that define the soul of this nation. History will remember this moment, and it will judge whether we stood on the side of fairness or succumbed to divisive forces.

Therefore, I propose that:

Clause 2 of the Bill be rejected.

Clause 3 of the Bill be rejected.

Clause 4 of the Bill be rejected.

Clause 5 of the Bill be rejected.

Clause 6 of the Bill be rejected.

Clause 7 of the Bill be rejected.

Clause 8 of the Bill be rejected.

Clause 9 of the Bill be rejected.

Clause 10 of the Bill be rejected.

Clause 11 of the Bill be rejected.

Clause 12 of the Bill be rejected.

Clause 13 of the Bill be accepted.

Clause 14 of the Bill be rejected.

Clause 15 of the Bill be rejected.

Clause 16 of the Bill be rejected.

Clause 17 of the Bill be rejected.

Clause 18 of the Bill be rejected.

Clause 19 of the Bill be rejected.

Clause 20 of the Bill be rejected.

Clause 21 of the Bill be rejected.

Clause 22 of the Bill be rejected.

Clause 23 of the Bill be rejected.

Clause 24 of the Bill be rejected.

Clause 25 of the Bill be rejected.

Clause 26 of the Bill be rejected.

Clause 27 of the Bill be rejected.

Clause 28 of the Bill be rejected.

Clause 29 of the Bill be rejected.

Clause 30 of the Bill be accepted.

Clause 31 of the Bill be rejected.

Clause 32 of the Bill be rejected.

Clause 33 of the Bill be rejected.

Clause 34 of the Bill be rejected.

Clause 35 of the Bill be rejected.

Clause 36 of the Bill already stands withdrawn.

Clause 37 of the Bill be accepted to the extent it substitutes the Land Acquisition Act, 1894, with the contemporary Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. The proposed amendment reducing the period for Waqf Boards to respond to notice being withdrawn requires no comment. The rest of the proposed amendments ought to be rejected for the reasons provided above.

Clause 38 of the Bill be rejected.

Clause 39 of the Bill be rejected.

Clause 40 of the Bill be rejected.

Clause 41 of the Bill be rejected.

Clause 42 of the Bill be rejected.

Clause 43 of the Bill be rejected.

Clause 44 of the Bill be rejected.

6.2 Let it be known, for posterity, that I stand against this unjust proposal and in defence of the foundational principles of justice, equality, secularism and fraternity.

Jai Hind

(Asaduddin Owaisi)

APPENDIX -1

Table containing Clause-by-Clause Analysis of the Waqf (Amendment) Bill, 2024

Clause in Waqf (Amendment) Bill, 2024	Description of the Clause	Substitution/ Deletion	Explanation for Amendment
2	Changing the name of the Act to "Unified Waqf Management, Empowerment, Efficiency and Development"	Deletion	It is a superfluous amendment and is inconsistent with the broad mandate of the principal legislation
3(v)	Deletion of "either verbally" in the definition of "mutawalli." Previously a mutawalli could have been appointed either in written form or otherwise.		In premodern times, there was not an absolute insistence on written words/documentation. Mutawallis were often appointed verbally by congregation or by "bhek" or religious fraternity. The Courts have accepted these customs, as has the Waqf Act 1995. This does not mean that any claim to appointment can be accepted, other rules of evidence must be complied with any way.
3(vi)	Removal of rule- making power of states	Deletion	The previous statute empowered states to make rules while the Union government could make rules for Chapter III. This is consistent with the federal scheme of the constitution, and also meets the requirements of practical administration since the state governments also administer laws related to land, revenue and non-Muslim endowments.
3(viii)	Removal of "Survey Commissioner"	Deletion	The government has not provided any policy justification for the replacement of the Survey Commissioner with the Collector. What was lacking with the functioning of the Commissioner that the post needs to be abolished? The government is arguing that the Collector is the more appropriate officer since he

			is boad of morrows but the assure
			is head of revenue, but the survey
			of waqf properties serves a
			separate statutory function. An
			overburdened collector can
			simply not discharge the same
			duty with the same degree of
			responsibility.
3(iv)(a)	Dedication of waqf	Deletion	Augaaf have been historically
3(ix)(a)		Defetion	
	only valid if done		dedicated by non-Muslims as
	by a Muslim		well. This is a judicially
	practicing Islam for		recognised principle. The owner
	five years		of a property has the freedom to
	·		alienate their property in a
			manner that they deem fit.
			Alienation includes the right to
			endow it in any manner that they
			prefer. The exclusion of non-
			1 *
			constitutional right to property
			under Article 300A. The insistence
			of five years of practicing Islam is
			also blatantly unconstitutional
			and violates Article 25. The legal
			effect of conversion to any religion
			is that all the attendant rights and
			duties attach to the convert from
			Moreover, there is no legal
			mechanism to determine what
			counts as "practicing Islam" or
			what counts as "showing or
			demonstrating that" a person
			practiced Islam for five years. This
			not only impacts new converts but
			also born Muslims. A dedication
			can be challenged on grounds that
			a person did not satisfactorily
			"demonstrate" or "show" his
			observance.
			It is not for the State to wade into
			questions of sincerity of religious
			practice.
3(ix)b)	Omitting waqf by	Deletion	Waqf by user is a rule of evidence
	user	200011	and not conferral of ownership. In
	uoci		-
			order to demonstrate waqf by
			user, evidence is still required that
			the property was dedicated or
1	1		understood to have been

			dedicated, and that it was used for a pious or religious purpose. It must also be noted that waqf by user is not unique to the Wakf Act, 1995. It is settled law of Hindu Endowments as well that properties that were used as endowments from time immemorial must also be considered as religious endowments. (See, Commissioner for Hindu Religious and Charitable Endowments vs Ratnavarma Haggade 1977 AIR 1848). No genuine policy reason has been given for doing away with Waqf by user.
4 [3A]	Insertion of Section 3A, insisting on the lawful ownership of property for dedication of waqf and limiting the scope of waqf-alal-aulaad	Deletion	Sub-clause (1) is superfluous since dedication of waqf can only be done by a person competent to dedicate the property. Sub-clause (2) violates Articles 14, 25, 300A. Non-Muslims have the power to use testamentary succession to dispose their property as they please. In fact, it is well-documented that wills have been used to discriminate against heirs, especially female heirs. Muslims are not permitted by law to deny inheritance to their female heirs or to 'any other persons with lawful claims.' They can only use wills to dispose of a portion of their property. Waqf-alal-aulaad still has to be for a "pious, religious, charitable" purpose and in cases where the line of succession fails, the income of such auqaaf can be used for general purposes recognised by Muslim law.
4[3B]	Mandatory submission of registered waqfs on the portal and database	Substitution of the words "within a period of six months from such commenceme	Digitization initiatives of the government have failed. It is unlikely that mere statutory backing will resolve the issues. A period of six months is inadequate to digitize waqf records. Hence, a

		nt" with	the	reasonable period of five years
		words	****	may be given.
		"within	а	inaly be giver.
		prescribed		
		period fr		
		such	OIII	
		commence	me	
		nt which sl		
		not be		
			five	
		years."	live	
3(fa), 3(fb), 4 Wac	ıf encroached	Deletion		This flies in the face of the status
	•	Defetion		
	he government			of auquaf. Where a property is
	med not to be			lawfully declared as waqf, its
treat	ted as waqf			rightful treatment in law must be
				as waqf. What this section seeks to
				do is to expropriate waqf property
				without due process. The
				provision not only deems
				government-controlled auquaf to
				not be waqf, but it empowers the
				Collector to determine its status.
				"The adjudication of the rights of
				the parties according to law is a
				judicial function." (1976 AIR
				2250). A judicial function cannot
				be entrusted to the executive, as it
				would violate the doctrine of
				separation of powers, which is
				part of the basic structure of the
				Constitution. Moreover, it violates
				principles of natural justice under
				Article 14 of the constitution since
				it allows the Collector (an officer
				of the State) to be a judge in his
				own (the state's) cause. All a
				Collector has to do is simply keep
				the determination pending under
				sub-clause (2). Since the proviso
				states that pending determination
				by Collector, the property would
				not be treated as waqf, the
				encroachment could be held to be
				in perpetuity. Sub-clause (3)
				specifies what must happen if the
				Collector determines the property
				to be Government property but
				makes no provision if the

			property is determined to be waqf. Essentially, Section 3C implicitly requires the Collector to declare government-encroached auquaf as government property. The amended clause 3C(2) replaces the Collector with a senior officer "above the rank of Collector." This does not address the unconstitutionality of the provision since it still violates the separation of powers doctrine while also derogating from principles of natural justice.
5	Amends section 4 as follows: a. Preliminary survey replaced with a single survey b. Survey powers transferred to collector c. State government duty to maintain list of auqaaf omitted d. State government duty to complete survey of auqaaf within one year of 2013 Act omitted e. State government duty to appoint Survey Commissioner within three months of 2013 Act omitted f. Duty of Additional and Assistant Survey Commissioners omitted g. Report of Survey Commissioner and	Deletion	The government has not explained why a Collector is preferable to the Survey Comissioner. The principal Act provides for a detailed scheme for survey. This is being replaced with an <i>ad hoc</i> system. The Waqf Act is a code in itself and not contingent on revenue laws of the state. This opens up the possibility of large-scale litigation as revenue laws in each state are not uniform, and revenue records are riddled with inaccuracies. The scheme of a time-bound survey, and subsequent surveys was meant to ensure fairness in procedure and updated records. This is replaced with an arbitrary and unguided delegation of power to the Collector. Absence of duty on the state government to carry out a Waqf Survey will leave waqf properties vulnerable.

	1		
6	its contents omitted h. Power of state government to carry out a second or subsequent survey omitted i. Protection of auquaf from review of already covered under previous surveys omitted j. Survey of auquaf not to be according Waqf Act but in accordance with procedure in the revenue laws of the state Amends section 5	Deletion	This is only meant to increase
6	Amends section 5 to bring it in line with amended section 4. New subclause (3) now requires revenue authorities, before deciding mutation in the land records, to give a notice of ninety days in two daily newspapers, along with an opportunity of being heard.	Deletion	This is only meant to increase administrative delays and prevent smooth registration of auqaaf. The principal Act places a duty on revenue authorities to include the list of auqaaf while updating land records, and take into consideration the list of auqaaf while deciding mutation in the land records. The simple assumption underlying the original Act is that the Survey Commissioner is a public servant and an officer of the government; his report is authoritative. Similarly, the Board is a statutory authority, and follows due process. In any case, an incorrect inclusion in the list does not extinguish the remedies before courts of law to seek correction. This amendment is also inconsistent with the scheme of the amendment bill itself. If the collector was appointed precisely to ensure that there is consistency in revenue records, then why are

			revenue authorities again required to carry out an additional level of scrutiny?
7	to remove finality of tribunal in disputes regarding Sunni/Shia auqaf; extends the limitation period from one year to two.	Deletion	There is no justification for removal of finality of tribunals. Finality of tribunal decisions is a sound and constitutional means of reducing litigation in general courts and ensuring specialist adjudication. Government has provided no rationale for extending the limitation period. Tribunal decisions are subject to judicial review by HC and SC. The inclusion of a second proviso which allows applications to the Tribunal beyond two years is detrimental for the stability of titles. It is meant to frustrate the working of the Act.
8	Amends section 7 to remove finality of tribunal for disputes regarding auqaf; extends limitation from two years to one; allows tribunal to condone delay beyond two years.	Deletion	Same as the rationale for deletion of clause 7
9	Amends section 9 to allow for a non-Muslim majority CWC	Deletion	Section 9 of the principal Act, the majority of members have to be Muslims. However, the amending Act removes this prerequisite. Out of the 22 members, only ten members are required to be Muslim. In other words, the majority of the members could be non-Muslims, if so nominated. This violates Article 26 which guarantees each denomination their right to establish and administer their charitable and religious endowments. The government's justification is that Waqf affects non-Muslim stakeholders, but so do Hindu Endowments. Moreover, there are

			various secular (non-religious) statutory bodies whose stakeholders are both Muslim and non-Muslim, will the government make it compulsory to have Muslim representatives? In any case, how does it justify having a non-Muslim majority representation for Islamic auquaf? The compulsory nomination of two non-Muslims is further to the exclusion of ex-officio members. Thus, the overall effect is to reduce Muslim membership in the Council to negligible levels.
11	Amends section 14 to allow for a non- Muslim majority State Waqf Board & replaces democratic electoral composition with nominees	Deletion	Same rationale as the one for clause 9. Article 26 of the Constitution allows denominations to establish and administer their own endowments and charitable institutions. The self-administration of endowments is only possible if the Board has elected Muslim representatives from a broad section of the community. The Government has provided no rationale for replacing democratic norms with a patronage-nomination system. It is also absurd that an ex-officio Joint Secretary is being included. The principal provision requires the inclusion of a Joint Secretary-level officer, nominated from amongst Muslims.
12	Existing section 16 disqualifies a person from being a member of the Board if they are convicted of an offence involving moral turpitude and such conviction has not been reversed or he has not been	In the principal Act, After the words "moral turpitude", the following words be inserted: "and sentenced with imprisonmen	The precondition of "moral turpitude" ensures that disqualification is not automatic. Even a conviction under the Motor Vehicles Act may result in a two-year conviction. Moreover, the amending section removes the safeguard that such disqualification is not attracted if such conviction is reversed or the person has been granted a pardon. This is reasonable, compared to

	granted full	t for not less	the proposed amendment which
	pardon in respect	than five	has no rationale.
	of such offence	years"	
13	SWB meetings	In the	A quarterly meeting is more
	shall be monthly	principal Act,	reasonable. Insisting on monthly
	Shan be monthly	after the	meetings for such a large Board is
		words "shall	
		meet", the	impractical and bound to fail.
		words "at	
		least twice in	
		every four months" shall	
4.4	0 111	be inserted	D 11 ((() 1
14	Omitting removal	Deletion	Removal by vote of no confidence
	of chairperson by		is democratic and representative
	vote of no		in nature.
	confidence under		
	Section 20A		
15	Existing Section 23	Deletion	It is a violation of Article 26 to
	requires that the		have a non-Muslim CEO.
	CEO be a Muslim		Government has provided no
	officer not below		justification for this amendment.
	the rank of Deputy		The panel of names ensures that
	Secretary and that		the Board and the CEO can work
	the Board provide		together. Imposing a CEO will
	two names from		increase conflicts between CEO
	which the state		and the Board.
	government		
	appoints one		
	person. Amending		
	provision removes		
	requirement of		
	panel of names;		
	and that the CEO		
	must be a Muslim		
16	The power of the	Deletion	No lacunae exist, and no rationale
	Board to direct the		has been provided. The existing
	utilisation of		sections do not need any changes.
	surplus income of		
	waqf, or the		
	income of waqf		
	where the object is		
	not evident, etc		
	under Section 32 is		
	contingent on the		
	sect/school of		
	thought of the		
	waqf. Only Shi'a		

	members may		
	,		
	exercise the power		
	in case of Shi'a		
	auqaaf, and		
	likewise only		
	Sunni members for		
	Sunni auqaaf. This		
	is being omitted in		
	the amending Bill.		
	Finality of tribunal		
	is being omitted in		
	matters relating to		
	schemes of		
	management made		
	by the Board.		
	by the board.		
17	In the marries to	Dolotion	No lacunae exist, and no rationale
1/	In the proviso to	Deterron	
	section 33(4) "the		has been provided. The existing
	Tribunal shall have		sections do not need any changes.
	no power to make		Rationale regarding the tribunal
	any order staying		remains the same as in previous
	pending the		provisions.
	disposal of the		
	appeal, the		
	operation of the		
	order made by the		
	Chief Executive		
	Officer under sub-		
	section (3)" have		
	been omitted.		
	Finality of tribunal		
	under 33(6) is		
	being omitted.		
18	Section 36(3)	In 18(b)(i),	18(b)(i) and (ii) are inconsistent
	provided that the	substitution	with the spirit of federalism and
	manner and form	for the	also defeat the purpose of an
	of registration may	following "to	independent regulatory body in
	be provided by	the Board	the form of a Waqf Board.
	regulation, this is	through the	10(a)
	being replaced	portal and	18(c) must be omitted on the same
	with the phrase "to	database, and	grounds as provided in favour of
	the Board through	in addition, in	retaining waqf by user. 18(d) must
	the portal and	such manner	be omitted on the same grounds
	database." Sub-	and form as	as provided in favour of retaining
	section (f) allows	provided by	the Survey Commissioner and
	the Board to	regulations of	rejecting the inclusion of Section
	require any other	the Board."	3C. Registration does not preclude
	particulars as		the rights of persons to challenge
1	1 4	I.	0

specified by the This Board. is being substituted Central for Government's rulemaking powers. 36(4) allows for an application registration even without waqf deed, provided that the application contain particulars as far as they are known to the applicant of the origin, nature and objects of the Waqf. This has been omitted by 18(c). 18(d) replaces the procedure provided in subsection 7 with a requirement that the application of registration must be forwarded to the Collector for an inquiry. The Collector has the power to report that the applicable waqf is government property and such property shall not be registered unless it is decided by a competent court. 18(e) omits proviso to subsection 8. 18(f) introduces subclause (10) that bars suits, appeals legal

omitted.

18(b)(ii) shall a wrongfully registered auquaf. be omitted. Additional steps in the process of registration are only meant to Clause 18(c) defeat the purpose of the Act. No shall be rationale has been provided for omitted. 18(e) and 18(f), therefore, they Clause 18(d) should be omitted. The nonshall registration under the Act could omitted. be due to various reasons, it Clause 18(e) should result in such augaaf's right shall be to be heard in a court of law.

	nuacodinas		
	proceedings on behalf of waqf which have been registered in accordance with the Act six months after the commencement of the 2024 Act.		
19	In Clause 19(a), Section 37(1) is amendment so that the words "in such manner as prescribed by the Central Government" shall be inserted after the word "particulars." Similarly, in clause (f), "regulations" are to be replaced with Central government rules. 19(b) requires that land record office to give a ninety-day notice before deciding mutation	Clause 19(a) should be omitted. Clause 19(b) should be omitted.	Clause 19(a) is inconsistent with federalism and defeats the purpose for which an independent Board has been constituted. Clause 19(b) should be omitted on the same grounds as the ones provided for Clause 6.
20	Section 40 is omitted. Section 40 provides the procedure by which nature of waqf property may be determined.	Clause 20 should be omitted.	The extant provision meets the standards of natural justice and provides adequate legislative guidance. It must be retained.
21	Clause 21(b) replaces Board's regulations with Central government rules	Clause 21(b) should be omitted.	No rationale has been provided, it is inconsistent with federal spirit and also defeats the purpose of an independent Board.
23	23(b) removes the bar on the Tribunal's power to stay the operation of the	Clause 23(b) shall be omitted.	No rationale has been provided for this amendment

	order made by the Board under sub- section (1)		
24	Introduces section 50A which disqualifies a person from being a mutawalli if he has been convicted of any offence and sentenced to imprisonment for not less than two years	50A(d) may be amended as follows "has been convicted of any offence involving moral turpitude and sentenced to imprisonmen t for not less than five years. Provided that the conviction has not been reversed by a Court of law or he has not been granted full pardon in respect of such offence."	In the absence of reversal or pardon as possibilities, it is manifestly arbitrary.
25	Finality of the tribunal has been omitted in section 52	Clause 25 should be omitted	
26	It pertains to 52A which provides penalty for alienation of waqf property. Replaces "rigorous imprisonment" with "imprisonment". The words "be vested in the Board" with "be reverted back to the Waqf" Makes the offences non-	Clause 26 should be omitted.	There is no lacunae to be rectified, and no satisfactory justification has been provided by the government. Moreover, alienation of auquaf is a major issue that has been flagged repeatedly by various studies. Reducing the penalties is meant to invite illegal alienation of auquaf.

27	cognizable and bailable. Also reduces the jurisdiction from superior to lower courts. Removes finality of tribunal in relation to disposal of property left on waqf property by unauthorised occupants	Clause 27 be omitted.	Same grounds for omission as Clause 7
29(b)	29(b) removes the finality of tribunal	Clause 29(b) be omitted	Same grounds for omission as Clause 7
31	Sub-clause (a) removes finality of the Board's decision under section 67. Sub-clause (b) removes the finality of the tribunal	Clause 31 shall be omitted	The finality of the Board is subject appeal in Tribunal. The existing provision removes the finality of the Board, which is absurd and further reduces the authority of the Board. Sub-clause (b) removes the finality of the tribunal. The same grounds for omission as Clause 7 apply. A person aggrieved by the decision of the Board could appeal to the tribunal within sixty days. This has been increased to ninety days. It is yet another case of increasing administrative delays and perpetuating litigation.
32	69(3) of the principal Act requires that the scheme framed under the section may provide for the removal of mutawalli, such an order must be published and once published, is binding. The second proviso to the provision states that such an order is not subject to a stay order by the	Clause 32 shall be omitted.	The purpose is to ensure finality in regulatory action. Removing such finality empowers mala fide litigation before the tribunal.

	Tribunal. The		
	second proviso is		
	being omitted by		
	Clause 32		
33	Annual	Clause 33 to	The Board's financial resources
33			
	contribution to the	be omitted.	will be constrained on reduction
	Board by		of contribution, especially if the
	mutawalli is being		Central Government prescribes an
	reduced from		artificially low maximum amount
	seven percent to		of contribution. This will further
	five percent in		contribute to the dysfunction of
	section 72(1). 72(7)		the Board. The finality of the
	allows an		Board under sub-section 7 is
	aggrieved		essential for the purposes of
	Mutawalli to		administrative efficiency.
	appeal to the Board		Removing it will increase
	against an		unnecessary administrative
	assessment or		burdens on the Board.
	order of the CEO.		
	The Board's		
	decision on appeal		
	is to be final. The		
	amending clause		
	removes the		
	finality.		
34	Removes finality of	Clause 34 to	Same as Clause 7
	tribunal	be omitted	
35	35(a) allows for the	35(a) to be	A separate Waqf Tribunal is
	notification of any	omitted.	essential for the proper
	other tribunal as	35(b) to be	l
	Waqf Tribunal	omitted.	auqaaf. No other tribunal can be
	1	35(c) to be	
	35(b) deems the	omitted.	determinations. A tribunal
	High Court as the		implies adjudication by
	forum of appeal in	omitted.	specialists. This provision treats it
	case there is no	35(f) to be	as a matter of administrative
	Tribunal or if the	omitted.	convenience. 35(b) incentivises
	Tribunal is not	- IIIIIII III	the non-constitution of tribunals
	functioning		and encourages a <i>de facto</i> transfer
			of cases to the High Court. It
	35(c) converts the		defeats the statutory purpose of
	Waqf Tribunal		having a waqf tribunal – specialist
	from a three-		adjudication. There is no
	member Tribunal		justification for the removal of
	to a two-member		finality. For explanation, see the
	one.		grounds provided for omitting Clause 7. Allows appeals to the
	1	1	i Clause 7. Allows appeals to the
			HC increases litigation, which the

37	35(e) removes the finality of decisions of the Tribunal and 35(f) allows for an appeal to the High Court Reduces the period of staying land acquisition proceedings to make the Board a party to them from three months to one month. Under Section 91(4), where the Board was not given an opportunity of being heard, orders under the LARR Act would be void. Clause 37(c)(ii) changes this to permit ex-parte proceedings,		government has sought to avoid by removing waqf by user, doing away with bar on limitation, etc. In any case, orders of Tribunals are subject to judicial review before the HC. Three months is a reasonable time, considering the Board has to prepare a proper response. Protection from ex-parte proceedings is a principle of natural justice, diluting it dilutes the protection afforded to Waqf laws.
38	provided that the waqf property proceedings are kept in abeyance. Replaces "Survey	Clause 38 be	Same objections as ones
	Commissioner" with "Collector" in the provision that accords protection of action taken in good faith	omitted	pertaining to Collector's powers and the role of the Survey Commissioner
39	Replaces "Survey Commissioner" with "Collector" in the provision deeming officers as public servant	Clause 39 to be omitted	Same objections as ones pertaining to Collector's powers and the role of the Survey Commissioner
40	Omits Section 104, which protects properties donated by non-Muslims in support of specific auquaf	Clause 40 to be omitted	Same objections as ones pertaining to Clause 3(ix)(a). It will leave many auquaf vulnerable where they were donated by non-Muslim Princes/Rajas or

			Zamindars for graveyards or places of worship, especially
41	Omission of 108, 108A and amending Section 107 to make application of law of limitation to auquaf. Section 107 bars application of Limitation Act, 1963. Section 108 applies to evacuee properties and Section 108A gives overriding effect to the statute.	Clause 41 to be omitted	The bar on law of limitation is necessary not just for auqaaf but also for other endowments. This is why Hindu Endowment laws also have a similar provision. The need for such a bar was felt because Waqf Boards were either not constituted or were in a state of dysfunction. In this time, many properties were encroached upon. The bar on limitation allows for the recovery of such property. Removing it would legalise encroachments. In any case, the bar on limitation is curtained by judicial interpretation and does not cover cases where adverse possession has resulted in a perfected title. The revised amendment Bill specifically states that the law of limitation will apply to Auqaaf, thus making Auqaaf completely vulnerable. Section 108 was meant to protect waqf properties that were incorrectly classified as evacuee properties. Omitting this section would make such auqaaf susceptible to being treated as evacuee property. The government has argued that the omission of Section 108A "facilitates legal harmonization of waqf Act with other laws. This reduces conflicts and avoids overlapping with the various Acts." This is an absurd argument to make. The very purpose of Section 108A is to ensure that there is no legal confusion, conflicts or "overlapping" with other statutes. It resolves these conflicts by giving the 1995 Act overriding effect. In fact, omitting

this provision will invite undue conflicts and overlaps. omission is not harmonization, but setting law of Waqfs up for failure. Section 108A of the Act is meant to give overriding effect to the law over any other legislation. The provision pertaining overriding effect is found in almost every special legislation. The purpose of this provision is to ensure that the Act is treated as a comprehensive code, and that its purpose is not defeated by the application of other statutes. By removing section 108A, the consequence will be the complete defeat of the 1995 Act. It will also weaken the basic protections afforded to waqf properties. Provisions similar to Section 108A are found in various laws pertaining to Hindu community, including their endowments. Section 4 of Hindu Succession (Amendment) Act, 2005 gives an overriding effect to the Act. Section 160 of the Telangana Charitable and Hindu Religious Institutions and Endowments Act, 1987 states that the provisions of prevail over this Act will corresponding provisions, any such compromise, agreement, scheme, judgment, decree, order or any custom or usage and such corresponding provisions shall thereafter have no effect. Such provisions may be seen in The AP Charitable and Hindu Religious Institutions and Endowments Act, 1987. So there is nothing special under Waqf Act so that it shall be deprived its overriding power. Further the overriding effect of the Waqf Act has been judicially examined and tested by the Madras High Court in Mohmood

			Hussain vs State of Tamil Nadu which has upheld the overriding effect of the Waqf Act.
42	Insertion of 108B. Power of the Central Government to make rules. The power to make regulations and power of the state government to make rules has been arrogated by the Central government	1	Amendments must ensure consistency with the federal spirit of the constitution
43	Section 109. Omission of a rule making powers mentioned in (ia), (iv) and amendment of (via) and (vib)	Must be amended appropriately to reflect the previous distribution of regulatory and rulemaking powers	Amendments must ensure consistency with the federal spirit of the constitution
44	Section 110. Consequential amendments to regulation-making powers of the Board	Must be amended appropriately to ensure the autonomy and independence of the Waqf Board.	

APPENDIX-2

Table containing the suggested provisions which were to be inserted in to the Waqf (Amendment) Bill, 2024

Clause	Explanation	Draft Amendment	Remarks
Number	•		
45	Creation of a Cadre of Waqf Officers	After section 35 of the principal Act, the following section 35A shall be inserted: 35A. State Waqf Officer Cadre. (1) Each state government, through the respective State Public Service Commission, shall establish a cadre to be known as the Waqf Officer Cadre (2) Such cadre must be equivalent to Group-A Officers in respective states (3) Upon the request of the Central Government, such number of officers may be sent on deputation to assist the Central Waqf Council or such other related departments or projects. (4) In order to be recruited to the cadre, officers should have knowledge of Islamic law and Urdu, along with any regional language.	A separate Waqf cadre was a recommendation of the Sachar Committee, and aligns with the purported goals of the government to professionalise the Waqf administration.
47	Substitution of section 54 to give summary eviction powers to the CEO of the Waqf Board	For section 54 of the Waqf Act, 1995,	The demand for summary eviction powers against encroachers has been a longstanding recommendation of expert committees. This will remedy the long-time malaise of widespread encroachment of waqf property.

- if such person refuses or fails to comply with the said order of eviction, he may evict him from the waqf property and take possession thereof and may, for that purpose, use such force as may be necessary.
- (3) The Chief Executive Officer, before making an order of eviction under sub-section (2), shall provide an opportunity to be heard to the alleged encroacher in a form and manner prescribed by rules and provide the grounds on which the eviction is proposed to be made
- (4) If any person refuses or fails to comply with the order of eviction on or before the date specified in the said order or within fifteen days of the date of its publication under subsection (1), whichever is later, the Chief Executive Officer or any other officer duly authorised by the Chief Executive Officer in this behalf may, after the date so specified or after the expiring of the period aforesaid, whichever is later, evict that person from, and take possession of the waqf property and may, for that purpose, use such force as may be necessary
- (5) Subject to rules made in this regard, the Chief Executive Officer shall have the power to
 - (a) summon and enforce attendance of any person and examining him on oath
 - (b) requiring the discovery and production of documents
 - (c) order demolition of unauthorised construction by an encroacher on augaaf
 - (d) seal unauthorised construction

- (e) require payment or rent or damages in respect of waqf properties
- (f) to require any person to furnish information relating to the names and other particulars of the person in occupation of the waqf property and every person so required shall be bound to furnish the information in his possession.
- (g) any other matter which may be prescribed
- (6) A person aggrieved by an order of the Chief Executive Officer may prefer an appeal before the Waqf Tribunal within one month of the eviction order

The order of the Waqf Tribunal shall be binding

THE WAQF (AMENDMENT) BILL, 2024 AS REPORTED BY THE JOINT COMMITTEE

[Words and figures in bold and underlined indicate the amendments, and asterisks (***) indicate omission suggested by the Joint Committee]

THE WAQF (AMENDMENT) BILL, 2025

Α

BILL

further to amend the Waqf Act, 1995.

BE it enacted by Parliament in the Seventy- \underline{sixth} Year of the Republic of India as follows:—

- **1.**(1) This Act may be called the Waqf (Amendment) Act, <u>2025</u>.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
- **2.** In section 1 of the Waqf Act, 1995 (hereinafter referred to as the principal Act), in sub-section (1), for the word "Waqf", the words "Unified Waqf Management, Empowerment, Efficiency and Development" shall be substituted.

2A. In section 2 of the principal Act, after the proviso, the following proviso shall be inserted, namely:—

"Provided further that nothing in this Act shall, notwithstanding any judgement, decree or order of any court, apply to a trust (by whatever name called) established before or after the commencement of this Act or statutorily regulated by any statutory provision pertaining to public charities, by a Muslim for purpose similar to a waqf under any

Short title and commencement.

Amendment of section 1.

Amendment of section 2.

43 of 1995.

law for the time being in force.".

Amendment of section 3.

- 3. In section 3 of the principal Act,—
 - (i) after clause (a), the following clause shall be inserted, namely:—
 - '(aa) "Aghakhani waqf' means a waqf dedicated by an Aghakhani waqif;';
 - (ii) after clause (c), the following clause shall be inserted, namely:—
 - '(ca) "Bohra waqf" means a waqf dedicated by a Bohra waqif;';
 - (iii) after clause (d), the following clause shall be inserted, namely:—
 - '(da) "Collector" includes the Collector of land-revenue of a district, or the Deputy Commissioner, or any officer not below the rank of Deputy Collector authorised in writing by the Collector;';
- (iv) after clause (f), the following clauses shall be inserted, namely:—
 - '(fa) "Government Organisation" includes the Central Government, State Governments, Municipalities, Panchayats, attached and subordinate offices and autonomous bodies of the Central Government or State Government, or any organisation or Institution owned and controlled by the Central Government or State Government:
 - (fb) "Government property" means movable or immovable property or any part thereof, belonging to a Government Organisation;';
 - (v) in clause (i), the words ", either verbally or" shall be omitted;
 - (vi) after clause (k), the following clause shall be inserted, namely:—
 - (ka) "portal and database" means the waqf asset management system or any other system set up by the Central Government for the registration, accounts, audit and any other detail of waqf and the Board, as may be prescribed by the Central Government;";
- (vii) for clause (l), the following clause shall be substituted, namely:—
 - '(*l*) "prescribed", means prescribed by rules made under this Act;';
 - (viii) clause (p) shall be omitted;
 - (ix) in clause (r),—
 - (a) in the opening portion, for the words "any person, of any movable or immovable property", the words "any personshowing or demonstrating that he ispractising Islam for at least five years, of any movable or immovable property, having ownership of such property and that there is no contrivance involved in the dedication of such property," shall be substituted;
 - (b) sub-clause (i) shall be omitted;
 - (c) in sub-clause (iv), after the word "welfare", the words ", <u>or</u>maintenance of widow, divorced woman and orphan, <u>if waqif so intends</u>, in such manner, as may be prescribed by the Central Government," shall be inserted;
 - (d) in the long line, for the words "any person", the words "any

such person" shall be substituted.

(e) the following proviso shall be inserted at the end, namely:—

"Provided that the existing waqf by user properties registered on or before the commencement of the Waqf (Amendment) Act, 2025 as waqf by user will remain as waqf properties except that the property, wholly or in part, is in dispute or is a government property;".

- **4.** After section 3 of the principal Act, the following sections shall be inserted, namely:—
 - "3A.(1) No person shall create a waqf unless he is the lawful owner of the property and competent to transfer or dedicate such property.
 - (2) The creation of a waqf-alal-aulad shall not result in denial of inheritance rights of heirs, including women heirs, of the waqif<u>or any other rights of persons with lawful claims.</u>
 - 3B.(1) Every waqf registered under this Act, prior to the commencement of the Waqf (Amendment) Act, <u>2025</u>, shall file the details of the waqf and the property dedicated to the waqf on the portal and database, within a period of six months from such commencement:

Provided that the Tribunal may, on an application made to it by the Mutawalli, extend the period of six months under this section for such period as it may consider appropriate, if he satisfies the Tribunal that he had sufficient cause for not filing the details of the waqf on the portal within such period.

- (2) The details of the waqf under sub-section (1), amongst other information, shall include the following, namely:—
 - (a) the identification and boundaries of waqf properties, their use and occupier;
 - (b) the name and address of the creator of the waqf, mode and date of such creation;
 - (c) the deed of waqf, if available;
 - (d) the present mutawalli and its management;
 - (e) the gross annual income from such waqf properties;
 - (f) the amount of landrevenue, cesses, rates and taxes annually payable in respect of the waqf properties;
 - (g) an estimate of the expenses annually incurred in the realisation of the income of the waqf properties;
 - (h) the amount set apart under the waqf for—
 - (i) the salary of the mutawalli and allowances to the individuals;
 - (ii) purely religious purposes;
 - (iii) charitable purposes; and
 - (iv) any other purposes;
 - (i) details of court cases, if any, involving such waqf property;
 - (*j*) any other particular as may be prescribed by the Central Government.
- 3C.(1) Any Government property identified or declared as waqf property, before or after the commencement of this Act, shall not be

Wrongful declaration of

Insertion of new sections 3A, 3B

conditions of

Filing of details of waqf on

portal and

database.

and 3C.
Certain

waaf.

deemed to be a waqf property.

(2) If any question arises as to whether any such property is a Government property, the State Government may, by notification, designate an officer above the rank of Collector (hereinafter referred to as the designated officer), who shall conduct an inquiry as per law, and determine whether such property is a Government property or not and submit his report to the State Government:

Provided that such property shall not be treated as waqf property till the **designated officer** submits his report.

- (3) In case the <u>designated officer</u> determines the property to be a Government property, he shall make necessary corrections in revenue records and submit a report in this regard to the State Government.
- (4) The State Government shall, on receipt of the report of the **designated officer**, direct the Board to make appropriate correction in the records.".
- 5. In section 4 of the principal Act,—
- (a) for the marginal heading, the marginal heading "Survey of auqaf." shall be substituted;
- (b) for sub-section (1), the following sub-section shall be substituted, namely:—
 - "(1) Any survey of auqaf pending before the Survey Commissioner, on, the commencement of the Waqf (Amendment)Act, 2025, shall be transferred to the Collector having jurisdiction and the Collector shall make the survey in accordance with the procedure in the revenue laws of the State, from the stage such survey is transferred to the Collector, and submit his report to the State Government.":
 - (c) sub-sections (1A), (2) and (3) shall be omitted;
- (d) in sub-section (4), in the opening portion, for the words "Survey Commissioner", the word "Collector" shall be substituted;
- (e) in sub-section (5), after the words "Sunni waqf", the words "or Aghakhani waqf or Bohra waqf' shall be inserted;
 - (f) sub-section (6) shall be omitted.
- 6. In section 5 of the principal Act,—
- (a) in sub-section (1), for the word, brackets and figure "sub-section (3)", the word, brackets and figure "sub-section (1)" shall be substituted;
- (b) in sub-section (2), after the words "Shia auqaf", the words "or Aghakhaniauqaf or Bohra auqaf" shall be inserted;
- (c) after sub-section (2), the following sub-sections shall be inserted, namely:—
 - "(2A) The State Government shall upload the notified list of auquaf on the portal and database within <u>ninety</u> days from the date of its publication in the Official Gazette under sub-section (2).
 - (2B) The details of each waqf shall contain the identification, boundaries of waqf properties, their use and occupier, details of the creator, mode and date of such creation, purpose of waqf, their present mutawallis and management in such manner as may be prescribed by the Central Government.";

Amendment of section 4.

Amendment of section 5.

- (*d*) for sub-section (*3*), the following sub-section shall be substituted, namely:—
 - "(3) The revenue authorities, before deciding mutation in the land records, in accordance with revenue laws in force, shall give a public notice of ninety days, in two daily newspapers circulating in the localities of such area of which one shall be in the regional language and give the affected persons an opportunity of being heard.";
- (e) in sub-section (4), after the words "time to time", the words "on the portal and database" shall be inserted.

Amendment of section 6.

- 7. In section 6 of the principal Act,—
 - (a) in sub-section (1),—
 - (i) after the words "Sunni waqf", the words "or Aghakhani waqf or Bohra waqf" shall be inserted;
 - (*ii*) the words "and the decision of the Tribunal in respect of such matter shall be final" shall be omitted;
 - (iii) in the first proviso, for the words "one year", the words "two years" shall be substituted;

(iv) for the second proviso, the following proviso shall be substituted, namely:—

"Provided further that an application may be entertained by the Tribunal after the period of two years specified in the first proviso, if the applicant satisfies the Tribunal that he had sufficient cause for not making the application within such period:";

- (b) in sub-section (3), for the words "Survey Commissioner", the word "Collector" shall be substituted.
- **8.** In section 7 of the principal Act, in sub-section (1),—

Amendment of section 7.

- (i) after the words "Sunni waqf', the words "or Aghakhani waqf or Bohra waqf' shall be inserted;
- (ii) the words "and the decision of the Tribunal thereon shall be final" shall be omitted:
- (iii) in the first proviso, for the words "one year" wherever they occur, the words "two years" shall be substituted;
- (iv) in the second proviso, for the words "Provided further that", the following shall be substituted, namely:—

"Provided further that an application may be entertained by the Tribunal after the period of two years specified in the first proviso, if the applicant satisfies the Tribunal that he had sufficient cause for not making the application within such period:

Provided also that".

- **9.** In section 9 of the principal Act, for sub-section (2), the following subsection shall be substituted, namely:—
 - "(2) The Council shall consist of—
 - (a) the Union Minister in charge of waqf—Chairperson, ex officio;
 - (b)three Members of Parliament of whom two shall be from the House of the People and one from the Council of States;

Amendment of section 9.

- (c) the following members to be appointed by the Central Government from amongst Muslims, namely:—
 - (i) three persons to represent Muslim organisations having all India character and national importance;
 - (ii) Chairpersons of three Boards by rotation;
 - (iii)one person to represent the mutawallis of the waqf having a gross annual income of five lakh rupees and above;
 - (iv)three persons who are eminent scholars in Muslim law;
- (*d*) two persons who have been Judges of the Supreme Court or a High Court;
 - (e) one Advocate of national eminence;
- (f) four persons of national eminence, one each from the fields of administration or management, financial management, engineering or architecture and medicine;
- (g) Additional Secretary or Joint Secretary to the Government of India dealing with waqf matters in the Union Ministry or department—member, ex officio:

Provided that two of the members appointed under clause (c) shall be women:

Provided further that two members appointed under this subsection, excluding exofficio members, shall be non-Muslim.".

- **10.** In section 13 of the principal Act, for sub-section (2A), the following sub-section shall be substituted, namely:—
 - "(2A) The State Government may, if it deems necessary, by notification in the Official Gazette, establish a separate Board of Auqaf for Bohras and Aghakhanis.".
 - 11. In section 14 of the principal Act,—
 - (a) for sub-sections (1), (1A), (2), (3) and (4), the following sub-sections shall be substituted, namely:—
 - "(1) The Board for a State and the National Capital Territory of Delhi shall consist of, not more than eleven members, to be nominated by the State Government,—
 - (a) a Chairperson;
 - (b) (i) one Member of Parliament from the State or, as the case may be, the National Capital Territory of Delhi;
 - (ii) one Member of the State Legislature;
 - (c)the following members belonging to Muslim community, namely:—
 - (i) one mutawalli of the waqf having an annual income of one lakh rupees and above;
 - (ii) one eminent scholar of Islamic theology;
 - (iii) two or more elected members from the Municipalities or Panchayats:

Provided that in case there is no Muslim member available from any of the categories in sub-clauses (i) to (iii), additional members from category in sub-clause (iii) may be nominated;

Amendment of section 13.

Amendment of section 14.

(d) two persons who have professional experience in business management, social work, finance or revenue, agriculture and development activities;

(e) Joint Secretary to the State Government dealing with the wagf matters, ex officio;

(f) one Member of the Bar Council of the concerned State or Union territory:

Provided that two members of the Board appointed under clause (c) shall be women:

Provided further that two of total members of the Board appointed under this sub-section, excluding ex officio members, shall be non-Muslim:

Provided also that the Board shall have at least one member each from Shia, Sunni and other backward classes among Muslim Communities:

Provided also that one member each from Bohra and Aghakhani communities shall be nominated in the Board in case they have functional augaf in the State or Union territory:

Provided also that the elected members of Board holding office on the commencement of the Waqf (Amendment) Act, <u>2025</u> shall continue to hold office as such until the expiry of their term of office.

- (2) No Minister of the Central Government or, as the case may be, a State Government, shall be nominated as a member of the Board.
- (3) In case of a Union territory, the Board shall consist of not less than five and not more than seven members to be nominated by the Central Government under sub-section (1).";
- (b) for sub-section (6), the following sub-section shall be substituted, namely:—
 - "(6) In determining the number of members belonging to Shia, Sunni, Bohra, Aghakhani or other backward classes among Muslim communities, the State Government or, as the case may be, the Central Government in case of a Union territory shall have regard to the number and value of Shia, Sunni, Bohra, Aghakhani and other backward classes among Muslim auqaf to be administered by the Board and appointment of the members shall be made, so far as may be, in accordance with such determination.":
 - (c) sub-section (8) shall be omitted.

12. In section 16 of the principal Act,—

(i) for clause (a), the following clauses shall be substituted, namely:—

"(a) he is less than twenty-one years of age;

(aa) in case of a member under clause (c) of sub-section (1) of section 14, he is not a Muslim;";

(ii) for clause (d), the following clause shall be substituted, namely:—

- "(d) he has been convicted of any offence and sentenced to imprisonment for not less than two years;".
- **13.** In section 17 of the principal Act, in sub-section (*1*), after the words "shall meet", the words "at least once in every month" shall be inserted.
 - **14.** Section 20A of the principal Act shall be omitted.
 - 15. In section 23 of the principal Act, for sub-section (1), the following

Amendment of section 16.

Amendment of section 17.

Omission of section 20A.

Amendment of section 23.

sub-section shall be substituted, namely:—

"(1) There shall be a full-time Chief Executive Officer of the Board to be appointed by the State Government and who shall be not below the rank of Joint Secretary to the State Government.".

Amendment of section 30.

15A. In section 30 of the principal Act, in sub-section (2), for the words and figures "section 76 of the Indian Evidence Act, 1872", the words and figures "section 75 of the BharatiyaSakshyaAdhiniyam, 2023" shall be substituted.

1 of 1872. 47 of 2023.

Amendment of section 32.

Amendment of

section 33.

- **16.** In section 32 of the principal Act,—
- (a) in sub-section (2), in clause (e), the Explanation and the proviso shall be omitted;
- (b) in sub-section (3), the words "and the decision of the Tribunal thereon shall be final" shall be omitted.

17. In section 33 of the principal Act,—

- (a) in sub-section (4), in the proviso, the words, brackets and figure "and the Tribunal shall have no power to make any order staying pending the disposal of the appeal, the operation of the order made by the Chief Executive Officer under sub-section (3)" shall be omitted;
 - (b) sub-section (6) shall be omitted.

18. In section 36 of the principal Act,—

- (a) after sub-section (1), the following sub-section shall be inserted, namely:—
- "(1A) On and from the commencement of the Waqf (Amendment) Act, 2025, no waqf shall be created without execution of a waqf deed.";
 - (b) in sub-section (3),—
 - (i) in the opening portion, for the words "in such form and manner and at such place as the Board may by regulation provide", the words "to the Board through the portal and database" shall be substituted;
 - (ii) for clause (f), the following clause shall be substituted, namely:—
 - "(f) any other particulars as may be prescribed by the Central Government.";
- (c) in sub-section (4), the words "or if no such deed has been executed or a copy thereof cannot be obtained, shall contain full particulars, as far as they are known to the applicant, of the origin, nature and objects of the waqf" shall be omitted;
- (d) for sub-section (7), the following sub-sections shall be substituted, namely:—
 - "(7) On receipt of an application for registration, the Board shall forward the application to the Collector having jurisdiction to inquire the genuineness and validity of the application and correctness of any particulars therein and submit a report to the Board:

Provided that if the application is made by any person other than the person administering the waqf, the Board shall, before registering the waqf, give notice of the application to the person administering the waqf and shall hear him if he desires to be heard.

(7A) Where the Collector in his report mentions that the

Amendment of section 36.

property, wholly or in part, is in dispute or is a Government property, the waqf in relation to such part of property shall not be registered, unless the dispute is decided by a competent court.";

- (e) in sub-section (8), the proviso shall be omitted;
- (f) after sub-section (8), the following sub-sections shall be inserted, namely:—
 - "(9) The Board, on registering a waqf, shall issue the certificate of registration to the waqf through the portal and database.
 - (10) No suit, appeal or other legal proceeding for the enforcement of any right on behalf of any waqf which have not been registered in accordance with the provisions of this Act, shall be instituted or commenced or heard, tried or decided by any court after expiry of a period of six months from the commencement of the Waqf (Amendment) Act, 2025:

Provided that an application may be entertained by the court in respect of such suit, appeal or other legal proceedings after the period of six months specified under this sub-section, if the applicant satisfies the court that he had sufficient cause for not making the application within such period.".

19. In section 37 of the principal Act,—

(a) in sub-section (1),—

- (i) in the opening portion, after the word "particulars", the words "in such manner as prescribed by the Central Government" shall be inserted;
- (*ii*) in clause (*f*), for the words "provided by regulations", the words "prescribed by the Central Government" shall be substituted;
- (b) in sub-section (3), after the words "land record office shall", the words "before deciding mutation in the land records, in accordance with revenue laws in force, shall give a public notice of ninety days, in two daily newspapers circulating in the localities of such area of which one shall be in the regional language and give the affected persons an opportunity of being heard, then" shall be substituted.
- 20. Section 40 of the principal Act shall be omitted.
- 21. In section 46 of the principal Act, in sub-section (2),—
- (a) for the word "July", at both the places where it occurs, the word "October" shall be substituted;
- (b) for the words "in such form and containing such particulars as may be provided by regulations by the Board of all moneys received", the words "in such form and manner and containing such particulars as may be prescribed by the Central Government, of all moneys received from any source" shall be substituted.
- 22. In section 47 of the principal Act,—
 - (a) in sub-section (1),—
 - (i) in clause (a),—
 - (A) for the words "fifty thousand rupees", the words "one lakh rupees" shall be substituted;
 - (B) after the words "appointed by the Board", the following shall be inserted, namely:—

"from out of the panel of auditors prepared by the State Government:

Provided that the State Government shall, while

Amendment of section 37.

Omission of section 40.

Amendment of section 46.

Amendment of section 47.

preparing such panel of auditors, specify remuneration to be paid to such auditors;";

- (ii) for clause (b), the following clause shall be substituted, namely:-
 - "(b) the accounts of the waqf having net annual income exceeding one lakh rupees shall be audited annually, by an auditor appointed by the Board from out of the panel of auditors as specified in clause (a);";
- (iii) in clause (c), the following proviso shall be inserted, namely:-

"Provided that the Central Government may, by order, direct the audit of any waqf at any time by an auditor appointed by the Comptroller and Auditor-General of India, or by any officer designated by the Central Government for that purpose.";

- (b) after sub-section (2), the following sub-section shall be inserted, namely:-
 - "(2A) On receipt of the report under sub-section (2), the Board shall publish the audit report in such manner as may be prescribed by the Central Government.";
 - (c) in sub-section (3), both the provisos shall be omitted.

23. In section 48 of the principal Act,—

- (a) after sub-section (2), the following sub-section shall be inserted, namely:-
 - "(2A) The proceedings and orders of the Board under sub-section (1) shall be published in such manner as may be prescribed by the Central Government.";
- (b) in sub-section (3), the words, brackets and figure "and the Tribunal shall not have any power to stay the operation of the order made by the Board under sub-section (1)" shall be omitted;
 - (c) sub-section (4) shall be omitted.
- 24. After section 50 of the principal Act, the following section shall be inserted, namely:-

"50A. A person shall not be qualified for being appointed, or for continuing as, a mutawalli, if he-

- (a) is less than twenty-one years of age;
- (b) is found to be a person of unsound mind;
- (c) is an undischarged insolvent;
- (d) has been convicted of any offence and sentenced to imprisonment for not less than two years;
 - (e) has been held guilty of encroachment on any waqf property;
 - (f) has been on a previous occasion—
 - (i) removed as a mutawalli; or
 - (ii) removed by an order of a competent court or Tribunal from any position of trust either for mismanagement or for corruption.".

section 51.

24A. In section 51 the principal Act, in sub-section (1A), in the second proviso, for the words and figures "the Land Acquisition Act, 1894", the words and figures "the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shall be

1 of 1894.

30 of 2013.

Amendment of

Amendment of section 48.

Insertion of new section 50A.

Disqualification of mutawalli

Amendment of section 52.

Amendment of section 52A.

substituted.

- **25.** In section 52 of the principal Act, in sub-section (4), the words "and the decision of the Tribunal on such appeal shall be final" shall be omitted.
 - 26. In section 52A of the principal Act,—
 - (a) in sub-section (1),—
 - (i) for the words "rigorous imprisonment", the word "imprisonment" shall be substituted;
 - (ii) in the **proviso** for the words "be vested in the Board", the words "be reverted back to the waqf" shall be substituted;
 - (b) sub-section (2) shall be omitted;
 - (c) sub-section (4) shall be omitted.
- **27.** In section 55A of the principal Act, in sub-section (2), in the proviso, the words "and the decision of the Tribunal thereon shall be final" shall be omitted.

Amendment of section 55A.

Amendment of section 61.

- 28. In section 61 of the principal Act,—
 - (a) in sub-section (1),—
 - (i) clauses (e) and (f) shall be omitted;
 - (ii) for the long line, the following shall be substituted, namely:—

"he shall, unless he satisfies the court or the Tribunal that there was reasonable cause for his failure, be punishable with a fine which shall not be less than twenty thousand rupees but which may extend to fifty thousand rupees.";

- (b) after sub-section (1), the following sub-section shall be inserted, namely:—
 - "(1A) If a mutawalli fails to—
 - (i) deliver possession of any waqf property, if ordered by the Board or the Tribunal;
 - (ii) carry out the directions of the Collector or the Board;
 - (iii) do any other act which he is lawfully required to do by or under this Act;
 - (iv) provide statement of accounts under section 46;
 - (v) upload the details of waqf under section 3B,

he shall be punishable with imprisonment for a term which may extend to six months and also with a fine which shall not be less than twenty thousand rupees but which may extend to one lakh rupees.";

(c) in sub-section (5), for the words and figures "the Code of Criminal Procedure, 1973", the words and figures "the BharatiyaNagarik Suraksha Sanhita, 2023" shall be substituted.

29. In section 64 of the principal Act,—

Amendment of section 64.

- (a) in sub-section (1),—
- (i) for clause (g), the following clause shall be substituted, namely:—
 - "(g) has failed, without reasonable excuse, to maintain regular accounts for one year or has failed to submit, within

2 of 1974. 46 of 2023. one year, the yearly statement of accounts, as required by section 46; or";

- (ii) after clause (k), the following clause shall be inserted, namely:—
 - "(*I*) is a member of any association which has been declared unlawful under the Unlawful Activities (Prevention) Act, 1967.";

37 of 1967.

(b) in sub-section (4), the words "and the decision of the Tribunal on such appeal shall be final" shall be omitted.

Amendment of section 65.

30. In section 65 of the principal Act, in sub-section (*3*), for the words "As soon as possible", the words "Within six months" shall be substituted.

Amendment of section 67

- **31.** In section 67 of the principal Act,—
- (a) for sub-section (4), the following sub-section shall be substituted, namely:—
 - "(4) Any person aggrieved by the order made under sub-section (2) may, within <u>ninety</u> days from the date of the order, appeal to the Tribunal.";
- (b) in sub-section (6), in the second proviso, the words "and the order made by the Tribunal in such appeal shall be final" shall be omitted.

Amendment of section 69.

- 32. In section 69 of the principal Act,—
 - (a) in sub-section (3), the second proviso shall be omitted;
- (b) in sub-section (4), the following proviso shall be inserted, namely:—

"Provided that no such order shall be made under this sub-section unless a written notice inviting objections from the person likely to be affected and general public, in such manner as may be prescribed by the State Government.".

Amendment of section 72.

- 33. In section 72 of the principal Act,—
- (a) in sub-section (1), for the words "seven per cent.", the words "five per cent.subject to a maximum amount as may be prescribed by the Central Government" shall be substituted;
- (b) in sub-section (7), the words "and the decision of the Board thereon shall be final" shall be omitted.

Amendment of section 73.

34. In section 73 of the principal Act, in sub-section (3), the words "and the decision of the Tribunal on such appeal shall be final" shall be omitted.

Amendment of section 83.

- 35. In section 83 of the principal Act,—
- (a) in sub-section (1), the following proviso shall be inserted, namely:—
 - "Provided that any other Tribunal may, by notification, be declared as the Tribunal for the purposes of this Act.";
- (b) in sub-section (2), the following proviso shall be inserted, namely:—
 - "Provided that if there is no Tribunal or the Tribunal is not functioning, any aggrieved person may appeal to the High Court directly.";
 - (c) for sub-section (4), the following shall be substituted, namely:—

- "(4) Every Tribunal shall consist of threemembers—
- (a) one person, who is or has been a District Judge, who shall be the Chairman:
- (b) one person, who is or has been an officer equivalent in the rank of Joint Secretary to the State Government—member:

(c) one person having knowledge of Muslim law and jurisprudence—member:

(***)

Provided (***) that a Tribunal established under this Act, prior to the commencement of the Waqf (Amendment) Act, <u>2025</u>, shall continue to function as such until the expiry of the term of office of the Chairman and the members thereof under this Act.":

(d) in sub-section (4A), the following proviso shall be inserted, namely:—

"Provided that tenure of the Chairman and the member shall be five years from the date of appointment or until they attain the age of sixty-five years, whichever is earlier.";

- (e) in sub-section (7), the words "final and" shall be omitted;
- (f) for sub-section (9), the following sub-section shall be substituted, namely:—
 - "(9) Any person aggrieved by the order of the Tribunal, may appeal to the High Court within a period of ninety days from the date of receipt of the order of the Tribunal.".

Amendment of

section 91

36.(***)

37. In section 91 of the principal Act,—

(a) in sub-section (1),—

(i) for the words and figures "the Land Acquisition Act, 1894", the words and figures "the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shall be substituted;

(ii)(***)

(b) in sub-section (3), for the words and figures "under section 31 or section 32 of the Land Acquisition Act, 1894", the words and figures "under section 77 or section 78 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shall be substituted:

(c) in sub-section (4),—

- (*i*) for the words and figures "under section 31 or section 32 of the Land Acquisition Act, 1894", the words and figures "under section 77 or section 78 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shall be substituted;
- (ii) for the words "shall be declared void if the Board", the words "shall be kept in abeyance relating to portion of the property claimed by the Board, if the Board" shall be substituted;
 - (iii) the following proviso shall be inserted, namely:—

"Provided that the Collector after hearing the parties concerned shall make the order within one month of the

1 of 1894.

30 of 2013.

1 of 1894.

30 of 2013.

1 of 1894.

30 of 2013.

application of the Board.".

40. Section 104 of the principal Act shall be omitted.

Amendment of section 100.

38. In section 100 of the principal Act, for the words "Survey Commissioner", the word "Collector" shall be substituted.

Amendment of section 101.

- 39. In section 101 of the principal Act,—
- (a) in the marginal heading and insub-section (1), for the words "Survey Commissioner" occurring at both the places, the word "Collector" shall be substituted;

(b) in sub-sections (1) and (2), for the words and figures "section 21 of the Indian Penal Code", at both the places where they occur, the words, brackets and figures "clause (28) of section 2 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.

45 of 1860.

45 of 2023.

Omission of section 104.

Substitution of new section for section 107.

Application of Act 36 of 1963.

Omission of sections 108 and 108A. Insertion of new section 108B

Power of Central Government to make rules.

40A. For section 107 of the principal Act, the following section shall be substituted, namely:—

"107. On and from the commencement of the Waqf (Amendment) Act, 2025, the Limitation Act, 1963 shall apply to any proceedings in relation to any claim or interest pertaining to immovable property comprised in a waqf.".

- **41.**Sections (***) 108 and 108A of the principal Act shall be omitted.
- **42.** After section 108A as so omitted of the principal Act, the following section shall be inserted, namely:—
 - "108B. (1) The Central Government may, by notification in the Official Gazette, make rules to carry out the provisions of this Act.
 - (2) In particular, and without prejudice to the generality of the foregoing powers, the Central Government may make rules for all or any of the following matters, namely:—
 - (a) the waqf asset management system for the registration, accounts, audit and other details of waqf and Board under clause (ka), and the manner of payments for maintenance of widow, divorced woman and orphan under sub-clause (iv) of clause (r), of section 3;
 - (b) any other particulars under clause (j) of sub-section (2) of section 3B:
 - (c) the manner in which details of waqf to be uploaded under sub-section (2B) of section 5;
 - (*d*) any other particulars under clause (*f*) of sub-section (*3*) of section 36;
 - (e) the manner in which the Board shall maintain the register of auqaf under sub-section (1) of section 37;
 - (f) such other particulars to be contained in the register of auquaf under clause (f) of sub-section (1) of section 37;
 - (g) form and manner and particulars of the statement of accounts under sub-section (2) of section 46;
 - (h) the manner for publishing audit report under sub-section (2A) of section 47;

- (i) the manner of publication of proceedings and orders of Board under sub-section (2A) of section 48;
 - (i) any other matter which is required to be, or may be, prescribed.
- (3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

Amendment of section 109.

- **43.** In section 109 of the principal Act, in sub-section (2),—
 - (a) clause (ia) shall be omitted;
 - (b) clause (iv) shall be omitted;
- (c) in clauses (via) and (vib), for the word and figures "section 31" at both the places where they occur, the word and figures "section 29" shall be substituted;
 - (d) after clause (xviii), the following clause shall be inserted, namely:—
 - "(xviiia) the manner of giving notice inviting objections under proviso to sub-section (4) of section 69;".

44. In section 110 of the principal Act, in sub-section (2), clauses (f) and (g) shall be omitted.

Amendment of section 110.

Annexure-A

Details of the Sittings of the Joint Committee

Sitting No.	Date	Ministry/Expert/Stakeholder	Duration of the Sitting
1	22.08.2024	Ministry of Minority Affairs	02 hrs 55 min.
	22.08.2024	Ministry of Minority Affairs	03 hrs 25 min
2	30.08.2024	 All India Sunni Jamiyatul Ulama, Mumbai Indian Muslims of Civil Rights (IMCR), New Delhi. 	03 hrs 15 min.
3	30.08.2024	 Uttar Pradesh Sunni Central Waqf Board. Rajasthan Board of Muslim Waqf. 	05 hrs 10 min
4	05.09.2024	Ministry of Housing and Urban Affairs.	03 hrs 20 min.
5	05.09.2024	 Ministry of Road Transport and Highways; Ministry of Railways. 	03 hrs 05 min.
6	06.09.2024	Archaeological Survey of India, Ministry of Culture	03 hrs 30min.
7	06.09.2024	 Zakat Foundation of India Telangana Waqf Board . 	04 hrs 10 min.
8	19.09.2024	 Prof. Faizan Mustafa, Vice Chancellor Chanakya National Law University, Patna All India Pasmanda Muslim Mahaaz, Delhi 	04 hrs 05 min
9	19.09.2024	All India Muslim Personal Law Board (AIMPLB), Delhi	04 hrs 55 min.
10	20.09.2024	All India Sufi Sajjadanashin Council (AISSC), Ajmer	03 hrs 35 min.
11.	20.09.2024	 Muslim Rashtriya Manch, Delhi Bharat First, Delhi 	04 hrs 10 min
12	14.10.2024	Jamiat Ulama-i-Hind, Delhi	03 hrs 30 min
13	14.10.2024	1. Shri Anwar Manippadi, former Chairman, Karnataka State Minorities Commission	04 hrs 45 min

		2.Shrimahant Sudhirdas Maharaj, President, Shri Kalaram Temple, Nasik	
		3.Shri Vishnu Shankar Jain, Advocate, Supreme Court of India	
		4Shri Ashwini Kumar Upadhyay, Advocate, Supreme Court of India	
		5.Ms. Amita Sachdeva, Advocate and President, Hindu Janajagruti Samiti, Goa	
		6. Shri Chetan Dahanajaya Rajhansa, National Spokesperson, Sanatan Sanstha, Goa	
14	15.10.2024	Ministry of Minority Affairs	06 hrs 50 min
		2. Ministry of Law & Justice	
15	15.10.2024	1. Ministry of Minority Affairs	06 hrs 45 min
		2. Ministry of Law & Justice	
16	22.10.2024	1. Justice in Reality, Cuttack, Odisha	02 hrs 10 mins
		2. Panchasakha Bani Prachar Mandali,	
17	22 10 2024	Cuttack, Odisha	02 1 55
17	22.10.2024	1. Indian Union Muslim League (IUML)	03 hrs 55 mins
18	28.10.2024	1. Punjab Waqf Board	03 hrs
10	20.10.2021	2. Haryana Waqf Board	
19	28.10.2024	1. Uttarakhand Waqf Board	04 hrs and 30
		2. Call for Justice group	min
		3. Waqf Tenant Welfare Association4. Resident Welfare Association (All Blocks)	
		B.K.Dutt Colony, New Delhi	
20	29.10.2024	Delhi Waqf Board	03 hrs 30 mins
21	29.10.2024	Ministry of Minority Affairs	01 hr 20 min
		, , , , , , , , , , , , , , , , , , ,	
22	04.11.2024	 Jamaat-e-Islam-e-Hind, Delhi Muslim Women Intellectual Group led by Dr. Shalini Ali 	02 hrs 30 min
23	04.11.2024	1. Jamiyat Himaytul Islam	04 hrs 30 min
23	04.11.2024	2. Shia Muslim Dharmguru and Intellectual	04 1113 30 11111
		Group	
		3. Vishwa Shanti Parishad	
24	05.11.2024	(i) Akhil Bhartiya Adhivakta parishad	03 hrs 50 min
		(ii) Anveshak	
25	05.11.2024	(i) Anjuman-e-Shiateali Dawoodi Bohra	03 hrs
		Community	

		(ii) Dr Mohammad Hanif Ahmad (Asociate prof, AMU, Aligarh) (iii) Dr Imran Chudhary and Group	
26	21.11.2024	Ministry of Minority Affairs	05 hrs 35 mins
27	27.11.2024	Ministry of Minority Affairs	02 hrs 30 mins
28	05.12.2024	Ministry of Minority Affairs	02 hrs 55 mins
29	11.12.2024	Darul Uloom Deoband	02 hrs 55 mins
30	18.12.2024	All India Shia Personal Law Board	01 hrs 40 mins
31	19.12.2024	1. Syed Abubaker Naqvi	02 hrs 35 mins
		2. Ms. Reshma Husain	
		3. Shri Irshad Ali	
		4. Shri Mohammad Haneef Khan	
		5. Shri Abdul Aziz Khan	
		6. Shri Mohammed Saleem Chhipa	
		7. Shri Ahsan Ali	
		8. Shri Mehfooz Ali Khan	
		9. Shri Saleem Ahmed	
		10. Shri Fazle Kareem Sahu	
		11. Shri Sadik	
		12. Prof. (Dr.) Mahrukh Mirza	
		13. Shri Afroz Alam	
		14. Shri Raza Husain	
		15. Ms. Farha Faiz	
		16. Shri Inam Ali Zaidi	
		17. Shri Mohammad Yusuf Dar	
		18. Mirza Mohd. Ali Raza	
32	26.12.2024	State Government of Karnataka	02 hrs 20 mins
33	26.12.2024	State Government of Madhya Pradesh and State Government of Rajasthan	02 hrs 25 mins
34	27.12.2024	Sitting adjourned as a mark of respect on the	15 Mins
		sad demise of former Prime Minister Dr	
		Manmohan Singh .	

35	24.01.2025	Muttaheda Majlis-e-Ulema, Jammu and	01 hrs 40 mins
		Kashmir (Mirwaiz Umar Farooq)'	
36	24.01.2025	Lawyers for Justice	01 hrs 25 mins
37	27.01.2025	Clause-by-Clause consideration of the 'Waqf (Amendment) Bill, 2024	01 hrs 15 mins
38	29.01.2025	Consideration and Adoption of Draft Report on the 'Waqf (Amendment) Bill, 2024'.	1 hr
		TOTAL DURATION	128 hrs 10 mins

ANNEXURE-B

List of Memoranda Received from Various Stakeholders and forwarded to Ministry

Sl.No	Members /Stakeholders Name
1.	Shri Mohibbullah, Member of Parliament
2.	Shri Arvind Sawant, Member of Parliament
3.	Shri Naresh Ganpat Mhaske, Member of Parliament
4.	Shri Asaduddin Owaisi, Member of Parliament
5.	Mohammad Fazlur Raheem Mujaddidi, General Secretary, All India Muslim Personal Law Board, A/O 76 A/1, Main Market, Okhla Village, Jamia Nagar, New Delhi-110025
6.	Shri K. Rahman Khan, Former Union Minister of Minority Affairs, Former Deputy Chairman, Rajya Sabha, A/O D-18, 2 nd Floor, Nizamuddin, West Delhi-110013
7.	Shri Maulana Khalid Rasheed Farangi Mahli, Chairman, Islamic Centre of India Imam
/.	Eidgah & Qazi Shahr Lucknow
8.	Shri Maulana Sayyed Saif Abbas Naqvi
9.	Shri Kazi Kamaruzama, Mutwalli
10.	Mohammad Aslam Khan, Advocate
11.	Shri Jawed Ahmad, Chairman, Waqf Welfare Forum A/O C-160, Sector 44, Noida, 7054337542
12.	Shri Mohibbullah, Member of Parliament
13.	Shri Asaduddin Owaisi, Member of Parliament
14.	Dr. Md. Nizamuddin, President, All India Milli Council Telangana State, 9963632599
15.	Moulana Mohammed Jamal-ur-Rehman, Hyderabad, Telangana
16.	Shri Nadimul Haque, Member of Parliament Rajya Sabha
17.	Shri Lavu Sri Krishna Devarayalu, Member of Parliament, Lok Sabha
18.	Syed Omer Shafi, President, Waqf Development Foundation, Hyderabad, Telangana,
	9391605009
19.	Shri Kutubuddin Naikwadi, President, All India Muslim Think Tank Association, 9945421111
20.	Shri Tahir Shah, National Convener, Rashtriya Shah Samaj Foundation India.
21.	Shri Muqeemuddin, Vill Nainpura Tehsil Nagina (Bijnor) 8459525858
22.	Shri Syed Shabeeh Haider, Advocate, 9815318169
23.	Shri Rajiv Patel, 5 Kavita P.M. Road, Santacruz, Mumbai-400054, 9869443365
24.	Shri Thotakura Ajay Yadav, Mayor Boduppal Municipal Corporation, 2-30, 1st Floor, Mayor Chamber, Old Village Boduppal, Medchal-Malkaigiri Dist, T.S-500092 9949565533
25.	Shri Jinna Sridhar Reddy, Convener, Waqf Board Badhithula Ikya Karyacharana Samithi(WBBJAC), Boduppal & Ghatkesar Medchal-Malkajgiri Dist-500092 (through Smt. D.K.Aruna, Member of Parliament)
26.	Prof. Dr. Medha Vishram Kulkarni, Member of Parliament, Rajya Sabha
27.	Shri Kodikunnil Suresh, Member of Parliament, Lok Sabha, 24, GRG, Road, New

	D-11: 110001 DL 011 22250000 0447145400 (14
	Delhi-110001, Ph. 011-23359009, 9447145400 (and copy through Dr. Md. Jawed, MP also)
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255	Movement Against Ghazwatul Hind Hindu Front
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262	Property Owners Association of Gingee
263.	S. Jaganathan
264	Case Sutyd of Mr jaganathan Government of Tamil Nadu
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266.	K Thulasi Ram, BJP Kisan Morcha Panipet
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270	Diocase of Kottapuram
270.	Fr. Antony Xavier C.P., Parish Priest
271	Church of Our Lady of Velankanny
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279.	Mazhar Shariff, State General Secretary

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202	Usman Sharieff, Member Trustee
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318.	The Siasat Daily
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345.	Maruti nagar Residential Welfare Association
346.	Colony Associations of Boduppal, Medchal malkajgiri, Hyderabad
347.	Sri Sai Nagar Colony Welfare Assication
348.	RNS Colony Phase-I & II Owners Welfare Assocation
349.	Rajalingam Colony Welfare Assocation
350.	Pentareddy Colony Welfare Association
351.	Mahalaxmi Nagar Colony Welfare Association
352.	Sri Sai Enclave Phase-2 Welfare Association
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446.	Mr. Priyadarsan Pathnaik, Advocate, Odisha
447.	Sr. Adv. Zahidur Rahman,
448.	Sayed Ekram Hossain, General Secretary Jama Maszid Managing Committee, Cuttack,
1101	Odisha
449.	Mufti Gufran, President, Jamiat Ulema I Odisha, Bhubaneswar, Odisha
450.	Maulana Saikh Nuruddin, President, Jamiat Ulema Khordha, Odisha
451.	Mr. Safdar Hashim, Chairperson, Jazba Hashim Abdullah Trust, Bhubaneshwar, Odisha
452.	Muslim Youths Cultural Association, Cuttack, Odisha
453.	Syed Yousuf Iqbal, President, Cuttack, Odisha
454.	Sri Sri Jagannath Temple Managing Trust, Bhubaneswar, Dist-Khordha
455.	Janjati Kalyan Ashram, Odisha affiliated to Akhil Bharatiya Vanbasi Kalyan Ashram
456.	Mr. Shashishekhar Das, Odisha
457.	Hafiz Rashid Ahmed Choudhary, Chief Adviser, North East India Shariah Protection
	Council(NEISPC)
458.	Kazi Masum Akhtar, Kolkata
459.	Mr. SK Asfaque Ali, Advocate, Odisha
460.	Mr. Hussain Burhanuddin, Dawat-e-Hadiyah
461.	Shri Salman Khurshid, President, India Islamic Cultural Centre
462.	Shri Kanthapuram AP Aboobacker Musliyar, President, Kerala Muslim Jamaath
463.	Shri Abbas Ibrahim Firthous, Treasurer, India Thowheed Jamaath
464.	Prof.(Dr.) Shadab Khurshid (Rtd.), Chairman, GIS/GPS Mapping of Waqf
465.	P. Venkateshwar Reddy, convenor, Rythu Hakkula Sadhana Samithi Zaheerabad
466.	Dr. M. Manzoor Alam, General Secretary
467.	Shri Shahid Ali, Advocate
468.	Shri M.Iqbal A. Shaikh, Former Member, Central Waqf Council,
469.	Mohammad Jawahar Ali, Advocate, Muslim Advocates Association
470.	Advocate Momin Mujeeb Ahmed, President, Auquaf Protection & Development
471	Foundation
471.	Shri Arun K Sinha, Advocate, All India Milli Council
472.	Adv. Momin Musaddique Ahmed, President, APCR
473.	Shri Gopinath P Ravindrana Than R, Co-ordinators
474.	Shri Gopinath P, Proprietor, Hotel Shivan
475.	Mohammad Azharuddin
476.	Shri Firdos Mirza, Senior Advocate
477.	Smt. Reena N Singh, Advocate Supreme Court of India
478.	Shri Mahavir Singh Verma, Retd. MD (IT&HR) Central Electronics Limited

470	
479.	Shri Subhasish Choudhary
480.	Shri Islamuddin, Sachiv, Aman Bharti Vikas Sansthan, Mahond (N.G.O)
481.	K K Durraj Kamankar, President Khidmate Khalq Foundation
482.	K K Durraj, Secretary, Urdu Qabila Foundation
483.	Adv. Asim Waseem Siddiqui, LLM, W and A Legal Associates
484.	Syed Farooq Syed Karim, Member, Maharashtra State Haj Committee, Mumbai
485.	M. R. Madhavan, President, PRS Legislative Research
486.	Dr. Atiqur-Rahman Muniri, General Secretary, Rabita Society, Bhatkal, Karnataka
487.	Shri Javed Khan, Pradesh Adhyaksh, Indian Union Muslim League
488.	Shri Gaffar Baig, Former General Secretary, Bengaluru Urban District Congress
	Committee's Minority Department, Karnataka Pradesh Congress Committee, Bengaluru
489.	Shri Syed Mohammed Ibrahim Hussain Qadri
490.	Shri Hemant Kumar Jaiman, Philanthropic Sr. Journalist, State Member of Public
	against Corruption Rajasthan Organisation,
491.	Shri Afzal Ansari
492.	Shri Saghir Ahmed A Ansari, Coordinator
493.	Shri Bharatbhai J. Dangariya, President, Seva Sahkar Foundation
494.	Shri Rajeshbhai Chovatiya, Laghu Udhyog Bharti Jamnagar
495.	Shri Pradeep Kumar Jain, Vice President of Trust
496.	Shri Feroz Khan Ghazi, Secretary-General, South Asian Minorities Lawyers Association
497.	Shri Shaikh Uvesh Saddir Husen
498.	Abhinav Gaur & Siddharth Shankar Dubey, Advocates,
499.	Prof. K. Alikutty Musliyar, General Secretary, Samastha Kerala Jem-iyyathul Ulama
500.	Shri Soeb F. Shaikh, Advocate
501.	Shri Shahid Modi, Ex-Adhyask Zila Waqf Committee
502.	Shri Shahbaz Ahmad IFS Retd
503.	Shri K.T. Patel, Ex-Principal
504.	Shri Rama Shankar Khandelwal, Individual
505.	Shri Feroze Ahmad Advocate, President
506.	Shri Masoud Hasan
507.	Dr. Ajay Aggarwal
508.	Shri Sudhir Sachdeva
509.	Shri Sanjay Poddar, Sr. Advocate
510.	Nation First, Policy Research Centre, Maharashtra, India
511.	Dr. Mrs. Medha Vishram Kulkarni, MP, Rajya Sabha, His Highness Prince Aga Khan
	Shia Imami Ismaili Council for India
	(1 representation)
512.	Mr. Apurva Vinod, Mumbai, Maharashtra
513.	Mr. Asif Porbanderwala, President, His Highness Prince Aga Khani Shia Imami Council
	for India
514.	Dr. Mukulita Vijayawargiya, ILS, former Additional Secretary, Legislative Department,
	Ministry of Law and Justice
515.	Mr. Sikandar Ali, State President, BJP Minority Morcha, Odisha
516.	Dr. Mrs. Medha Vishram Kulkarni, MP, Rajya Sabha, His Highness Prince Aga Khani
	Shia Imami Ismaili Council for India

517	(2 representation)
517.	Mrs. Shahezadi + others
518.	Mr. Saleem Khan, GM & Secretary, ISECT Welfare & ED. Society
519.	Dr. Altaf Ahmed Nijami, Chief Spokesperson and Advisor (TSAK) JSK
520.	Mr. Kesh Alam, Rang Rej Foundation and others
521.	Sunni Social Forum, Nishatganj, Lucknow
522.	Prof. Dr. Mahrukh Mirza, Qaiserganj, Lucknow
523.	Mufti Shamoom Qasmi, Chairman, Uttarakhand Madarsa Education Board, Govt. of Uttarakhand
524.	Dr. Safina, Parvaaz-e-khwateen Foundation, Daryanganj, Delhi
525.	Mr. Saddam Hussain, Dara Shlikoh Research Foundation
526.	Syed Abubakr Naqvi, Ex- Chairman, Waqf Board, Rajasthan
527.	Dr. Mohammad Irshad, National Muslim Intellectuals Front (NMIF), South Delhi
528.	Mr. Saif Kha Rana, All India Muslim Rajput Federation, Mohalla Sari, Shahdara, Delhi
529.	Mrs. Reshma Hussain, Adhyask, Jahida Welfare Society, Jaipur
530.	Mr. Siddu K. Savadi, MLA
531.	Mr. Jannadi. Ru. Balirai, Karanataka, Mb. 9535956330
532.	Mr. M.M. Laxetti Adv. Adhivaktra Parishad, North Karnataka
533.	Mr. M.S. Hambi, Farmers Welfare Committee, Belgaum, Karnataka
534.	Mr. Heman Gowda Basana Gowda, National Vice President, Ratna Bharat Raita
	Samaja, New Delhi
535.	Karnataka Rajya Raitha Sangha and Green Brigade
536.	Muslim Muttahida Council, Karnataka
537.	Shri Iranna Kadadi, Member of Parliament, Rajya Sabha
538.	Mr. Sunil Bhairawadagi, Vishwa Hindu Parishad Vijayapur, Karnataka
539.	Mr. B.P. Katt, Karnataka
540.	Smt. Shobha Karandlaje, MP, Lok Sabha, Wakf Hathavo Desh Bachavo Janandolan
541.	Mr. Rijara Khara Tandi Narasamulu, Karantaka
542.	By the poor farmers of Honwada Village, Vijayapura, Karanataka
543.	Mr. Gururaj Kambhar, Karnataka
544.	Office of Shri Tejasvi Surya, Member of Parliament, Lok Sabha, Karnataka
545.	Shri Vijugouda Patil, Vijayapur district BJP Leader, Karnataka
546.	Honawad Farmer's & Villager's, Karnataka
547.	Mr. Prakash B. Chavan, Rashtriya Banjara Parishad, Karnataka
548.	Mr. Bhimsen M. Kokare, State President, Bharatiya Kisan Sangh Karnataka Pradesh
549.	Mr. Y.B. Kulakaru, Vijayapur, Karnataka
550.	Mr. Basavaraja Veerabhadrappa, Karanataka
551.	Mr. K.S Manjunath, Vijayapur, Karnataka
552.	Shri Vijay S Kadagi, Advocate and Agriculturist, Haveri, Karnataka
553.	Mr. Chandrakant R. Dhongadi, Belagavi, Karnataka
554.	Mr. Banavu na Vallana, Karnataka
555.	Mr. Pramod Mutalika, Shri Ram Sena, National President
556.	Faluk President BT Manjunath, Karnataka
557.	Mr. Banavaraja, Karnataka
558.	Villagers of Kotumachagi, Karnataka

559.	Dambal Village in Mundargi, distt Gadag, Karnataka
560.	Shri Arvind Chandrakanth Bellad, Deputy Leader of Opposition, Karnataka Legislative
	Assembly
561.	Mr. Govind Karjol, President, Fact Finding Committee, Vijayapura district, Karnataka
562.	Mr. R.J. Poddameti, General Secretary, Shree Annadana Vijaya Vidya, Prasaraka
	Samiti, Naregal, Gadag, Karnataka
563.	The General Public, The Farmers of Nargund Assembly Constituency, Gadag dist,
	Karnataka
564.	Mr. Ashwin Bhujan, Karanataka
565.	Mr. Ayyappa(Muttu) T. Kadagad, President, BJP Ron Mandal, Karnataka
566.	Public (Residents) of Hospeti ONI, Uppinbetageri, distt. Dharwad, Karantaka
567.	Mr. Chidananda Hanamantappa, Karnataka
568.	Mr. Ulhas Madhavarao Anegundi, Hubli, Karnataka
569.	Mr. Vivek Moray, President, Bhartiya Kisan Sangh, Karnataka Uttar Prant
570.	Mr. Ulavannavar Madivalappa, Karnataka
571.	Sri B.C. Patil, Ex-Agriculture Minister of Karnataka, Bengaluru
572.	Mahammad Jafar H Tahasildar, Karnataka
573.	Mr. Bhavani Randera, Karnataka+ 1 Others
574.	Mr. Tanna Mirvi, Karnataka+ 1 Others
575.	Mr. Chitta Aaduvedi, Karnataka+ 1 Others
576.	Mr. Kallu Ansari, Rashtriya Saiyojak, Muslim Rashtriya Manch, Agra
577.	Kunwar Arif Ali Khan, Rashtriya Adhyask, Kalam Ki Taqat
578.	Masjid-e-Aazam Ahl-e-Sunnath Jamath, Krishnagiri Distt. Tamil Nadu
579.	Madrasa-e-Noorul Islam, Krishnagiri Distt, Tamil Nadu
580.	Mr. Gaffar Abbas, Advocate, Bhartiya Communist Party Zila Mathura, Uttar Pradesh
581.	Dr. Mrs. Medha Vishram Kulkarni, Member of Parliament, Rajya Sabha, (Ref.Akhil
	Bhartiya Grahak Panchayat, Delhi)
582.	Mr. Bipin Vihari, Bihar
583.	Shiya Jagat Dharmguru, Moulana Kokab Mujtaba, Ulomas Foundation
584.	Syed Taraq Quadri, Advocate, Former Member Andhra Pradesh State Minorities
	Commission
585.	Adv. Mr. Sagar Sunil Bedarkar, Ahilyanagar, Maharashtra
586.	Shri Bajrang Manohar Sonwane, Member of Parliament, Lok Sabha
587.	Km. Shobha Karandlaje, Member of Parliament, Lok Sabha
588.	Mr. Rafeek Khan, MLA, Rajasthan
589.	Mr. Irfan Engineer, General Secretary, Central Board of Dawoodi Bohra Community

ANNEXURE-C

DETAILS OF THE DISCUSSIONS HELD BY THE JOINT COMMITTEE ON THE WAQF (AMENDMENT) BILL, 2024 DURING THE STUDY VISIT OF THE JOINT COMMITTEE TO MUMBAI, AHMEDABAD, HYDERABAD, CHENNAI AND BENGALURU FROM 26 SEPTEMBER, 2024 TO 01 OCTOBER, 2024.

Sitting No.	Date of Sitting	Agenda of the Sitting
1.	26.09.2024	Informal discussion with the representatives of Government of Maharashtra, Department of Minority Affairs, Ministry of Minority Affairs, Maharashtra Waqf Board, Maharashtra State Minority Commission etc on the 'Waqf (Amendment) Bill, 2024'.
2.		Informal discussion with the representatives of Bar Council /Lawyers Association/ Muttawalli Associations and other stakeholders in the State of Maharashtra on the 'Waqf (Amendment) Bill, 2024'.
3.		Informal discussion with the representatives of Madhya Pradesh Waqf Board.
4.	27.09.2024	Informal discussion with the representatives of Government of Gujarat, Department of Minority Affairs, Ministry of Minority Affairs, Gujarat Waqf Board, Gujarat State Minority Commission etcon the subject 'Waqf (Amendment) Bill, 2024'.
5.		Informal discussion with the representatives of Bar Council /Lawyers Association/ Muttawalli Associations and other stakeholders in the State of Gujarat on the 'Waqf (Amendment) Bill, 2024'.
6.	28.09.2024	Informal discussion with the representatives of Government of Telengana/ Government of Andhra Pradesh, Department of Minority Affairs, Ministry of Minority Affairs, Andhra Pradesh Waqf Board, Telengana/, Andhra Pradesh State Minority Commission etcon the subject 'Waqf (Amendment) Bill, 2024'.
7.		Informal discussion with the representatives of Bar Council /Lawyers Association/ Muttawalli Associations and other stakeholders in the States of Telengana& Andhra Pradesh on the 'Waqf (Amendment) Bill, 2024.
8.		Informal discussion with the representatives of Chhattisgarh Waqf Board.

9.	30.09.2024	Informal discussion with the representatives of Government of Tamil Nadu, Department of Minority Affairs, Ministry of Minority Affairs, Ministry of Law and Justice (Legislative Department and Department of Legal Affairs), TamilnaduWaqf Board, Tamilnadu State Minority Commission, District Collector of Thiruchirapalli District and representatives of Thiruchendurai Village etcon the subject 'Waqf (Amendment) Bill, 2024'.					
10.		Informal discussion with the representatives of Bar Council /Lawyers Association/ Muttawalli Associations and other stakeholders in the State of Tamil Nadu on the 'Waqf (Amendment) Bill, 2024'.					
11.	01.10.2024	Informal discussion with the representatives of Government of Karnataka, Department of Minority Affairs, Ministry of Minority Affairs, Ministry of Law and Justice (Legislative Department and Department of Legal Affairs), Karnataka Waqf Board, Karnataka State Minority Commission etcon the subject 'Waqf (Amendment) Bill, 2024'.					
12.		Informal discussion with the representatives of Kerala Waqf Board.					
13.		Informal discussion with the representatives Bar Council /Lawyers Association/ Muttawalli Associations and other stakeholders in the State of Odisha on the 'Waqf (Amendment) Bill, 2024'.					

DETAILS OF THE DISCUSSIONS HELD BY THE JOINT COMMITTEE ON THE WAQF (AMENDMENT) BILL, 2024 DURING THE STUDY VISIT OF THE JOINT COMMITTEE TO GUWAHATI AND BHUBANESWAR FROM 09 NOVEMBER, 2024 TO 11 NOVEMBER, 2024.

Sitting No.	Date of Sitting	Agenda of the Sitting			
110.	Sitting				
1.	09.11.2024	Informal discussion with the representatives of Government of Assam Department of Minority Affairs, Ministry of Minority Affairs, Ministry of Law and Justice (Legislative Department and Department of Legal Affairs), Assam Waqf Board, Assam State Minority Commission etc on the 'Waqf (Amendment) Bill, 2024'.			
2.		Informal discussion with the representatives of Manipur, Tripura and Meghalaya Waqf Boards.			
3.		Informal discussion with the representatives of Bar Council/ Lawyers Association and other stakeholders in the State of Assam on the Waqf (Amendment) Bill, 2024'.			
4.	11.11.2024	Informal discussion with the representatives of Government of Odisha, Department of Minority Affairs, ministry of Minority Affairs, Ministry of Law and Justice (Legislative Department and Department of Legal Affairs), Odisha Waqf Board, Odisha State Minority Commission etc on the 'Waqf (Amendment) Bill, 2024'.			
5.		Informal discussion with the representatives of Bar Council /Lawyers Association/ Muttawalli Associations and other stakeholders form the States of Odisha on the 'Waqf (Amendment) Bill, 2024.			

DETAILS OF THE DISCUSSIONS HELD BY THE JOINT COMMITTEE ON THE WAQF (AMENDMENT) BILL, 2024 DURING THE STUDY VISIT OF THE JOINT COMMITTEE TO PATNA, KOLKATA AND LUCKNOW FROM 18 JANUARY, 2025 TO 21 JANUARY, 2025.

Sitting No.	Date of Sitting	Agenda of the Sitting
1.	18.01.2025	Informal discussion with the representatives of Government of Bihar, Department of Minority Affairs, Ministry of Minority Affairs, Ministry of Law and Justice (Legislative Department and Department of Legal Affairs), Bihar (Shia & Sunni) Waqf Board, on the 'Waqf (Amendment) Bill, 2024.
2.		Informal discussion with the representatives of Jharkhand Waqf Board .
3.		Informal discussion with the representatives of Bar Council/ Lawyers Association and other stakeholders in the State of Bihar on the Waqf (Amendment) Bill, 2024'.
4.	20.01.2025	Informal discussion with the representatives of Government of West Bengal, Department of Minority Affairs, Ministry of Minority Affairs, Ministry of Law and Justice (Legislative Department and Department of Legal Affairs), West Bengal Waqf Board, West Bengal State Minority Commission etc on the 'Waqf (Amendment) Bill, 2024'.
5.		Informal discussion with the representatives of Bar Council /Lawyers Association/ Muttawalli Associations and other stakeholders form the States of West Bengal on the 'Waqf (Amendment) Bill, 2024'.
6.	21.01.2025	Informal discussion with the representatives of Government of Uttar Pradesh, Department of Minority Affairs, Ministry of Minority Affairs, Ministry of Law and Justice (Legislative Department and Department of Legal Affairs), Uttar Pradesh (Shia & Sunni) Waqf Board, on the 'Waqf (Amendment) Bill, 2024.
7.		Informal discussion with the representatives of Bar Council/ Lawyers Association and other stakeholders in the State of Uttar Pradesh on the Waqf (Amendment) Bill, 2024'.

Annexure-D

List of Memoranda received during Study Visits

Sl.No	Name of Stakeholders
1.	Shri Sanjeev Chaurasia, MLA Patna Digha
2.	Shri Danish Eqbal
3.	Shri Tanvir Ahmed
4.	Shri Asad Mohsin, President ,Managing committee Waqf estate no. 735, Chhoti
	masjid,
5.	Shri Khalid Ameen , Secretary, District Auqaf Committee Gaya
6.	Shri Akhtarul Iman, AIMIM Bihar President MLA Amour Assembly and, Adv Aadil
	Hasan
7.	Bharatiya Jan Kranti Dal (Democratic)
8.	Pavan Sut Sarvangin Vikas Kendra
9.	Divya Jirnodhar Foundation
10.	Surya Puja Parishad
11.	Hindu Mahasabha
12.	Hindu Janajagruti Samiti
13.	Lok Chetna Yuva Manch
14.	Rashtriya Samajik Nyaya Morcha
15.	Bharat Vikas Parishad, South Bihar, Patna
16.	ISKCON Temple, Patna
17.	Vivekananda Kendra, Patna
18.	Brahmin Bhumihar Samajik Front
19.	Senior Citizen Forum, Patna
20.	Rajput Mahasangh ,Bihar
21.	Mithila Sanskriti Vikas Samiti
22.	Syed Shah Shamimuddin Ahmad Munemi, Sajjadah Nasheen, Khanqah Munemia,
	Mitanghat, Patna City
23.	Syed Shah Saifuddin Firdausi Sajjadah nasheen, Khanqah Muazzam, Bihar Sharif
24.	Syed Shah Misbahul Haq Emadi Sajjadah nasheen, Khanqah Emadia, Mangal Talab,

	Patna City
25.	Janab Shah Mushahid Asdaq Sajjadah Nasheen, Khanqah Asdaqiya, Peer Beegha, Nalanda
26.	Syed Maseehuddin Khanqah Chishtiya, Chota Shaikhpura, Nawada
27.	Dr. Zarin Rehman sahiba and others (Women Intellectuals)
28.	Jb. Manzoor Ali sb and others (Social workers/Retired bureaucrats)
29.	Jb. Maulana Arif Rahmani and others (Representatives of Khanqah/Dargahs)
30.	Jb. Nashoor Ajmal sb and others (Minority educational Institutions and Trusts)
31.	Jb. Adv Md Haroon Rashid and others (Advocates, Journalists, professionals etc)
32.	Jb. Qaisar Khan, Congress
33.	Azad samaj party kanshi Ram
34.	LJP Minority
35.	Hindustani Awam Morcha
36.	LJP Minority
37.	Indian National Congress Minority
38.	RJD Minority
39.	Congress
40.	RJD Youth
41.	JDU Youth
42.	Swaraj Party Minority President
43.	Youth Power
44.	District Auquaf Committee Gaya
45.	Managing committee Waqf estate
46.	Jb. Chairman Eijaz, Politicians
47.	Jb. Dr. Faiz Ahmad Quadri sb. and others (Milli Jamaat)
48.	All India Milli Council, West Bengal
49.	West Bengal Mutwalli Association
50.	Islamia Hospital (Registered Society)
51.	Society for the Welfare of the Mosques
52.	Progressive Intellectuals of Bengal (PIB)
53.	Joint Forum for Waqf Protection

54.	Md. Ghulam Rabbani, MLA
55.	Tahaffuz E Shariat, Alhind
56.	Chairman West Bengal Pradesh Congress Committee Minority Department
57.	Calcutta Khilafat
58.	Progressive Employees Association for Community Empowerment (PEACE)
59.	All India Waqf Raksha Council (AIWRC)
60.	Advocate, High Court
61.	Babul Uloom
62.	Bar Association, High Court, Calcutta
63.	Social Workers
64.	Minority Edu Institution & Trusts
65.	Khanqah-Dargah
66.	Womens Group
67.	. Purple Foundation
68.	All India Muslim Women Association
69.	All Bengal Muslim Women Association
70.	Milli Jamats
71.	Jamaat-e-Islami Hind, West Bengal Chapter
72.	Joint Forum Against NRC
73.	Human Help Foundation
74.	Mysore Family Fateha Fund Waqf Estate
75.	Professionals /advocates
76.	The Muslim Institute
77.	Milli Educational organisation
78.	Pratchi Institute & Know your Neighbour
79.	Jb. Mufti Mohammad Anwar Quasmi sb., Islamic scholars
80.	Uzma Alam, Secretary Purple Foundation
81.	Jb. Afzal Anis Sb., Jamat-Fikr
82.	Shahid Azmi Sb, Advocate
83.	Maulana Khalid Rasheed farangi Mahli Chairman, Islamic Centre of India, Farangi

	Mahal Lucknow
84.	Maulana Sufyan Nizami, Uttar Pradesh Waqf Tameer o Taraqqi Board
85.	Maulana Mohammad Mushtaq, All India Sunni Board
86.	Masood Jilani, All India Milli Council Uttar Pradesh
87.	Mr. Malik Faisal, Jamiat-e-Islami Uttar Pradesh
88.	Maulana Shahabuddin Madni, Jamiat Ahle Hadees
89.	Prof. S. Nauman, Jamiat Ulama Uttar Pradesh
90.	Mr. H.G.S. Parihar, (Ex President Oudh Bar Association), ADVOCATE FORUM
91.	Mr.Akram Ansari, MOMIN ANSAR SABHA
92.	Mr.Maroof Ali Ansari, ALL INDIA PASMANDA MUSLIM MAHAJ
93.	Mr. Anis Ansari, IAS (R), Former Vice Chancellor, Hzt Khawaja Moinuddin University, Lucknow, Waqf Welfare Forum
94.	Mr. Shaukat Ali, State President, AIMIM Uttar Pradesh

ANNEXURE- E

APPENDIX FORM (See rule 15)

1. Name of the Waqf Board

2. Name of the mutawalli or management committee.

3. Name of Waqf and its nature and object.

4. Details of the Waqf properties attached with the Waqf.

5. Period of lease intended.

Place where the waqf property is situated.

Name and address of the lessor.

8. A. Particular of land to be leased

 Area of Waqf land	Type of Waqf land	Revenue/ Cess/tax/ assessment	annual	Structure, if any on the Waqf land	Gross income likely to be generated	Litigation/ Court cases, if any

B. Particular of house/building

Area of site	Type of house/ building	Area	Total rate applicable	Cost of structure	Facilities (Garage, sanitary, electric installation, etc.	Year of construction	Litigation/ Court cases, if any

- 9. Market value of the above property
- 10. Terms and conditions, if any of lease
- 11. Reference No.

MODEL SPECIMEN

DRAFT WAKF DEED Deed of Wakf

To all to whom these presents shall come I.......wife of a Mahomedan by faith and religion governed by sunni/shia school of Mahomedan Law etc. send greeting whereas I am of my free will and own accord desirous of permanently dedicating my properties, movable and immovable, full mentioned and described in the schedule hereunder written for purposes recognised by the Mahomedan Law as religious, pious and/or charitable now know ye and I hereby declare as follows:

- I dedicate all the properties mentioned and described in the schedule hereunder written with all appurtenances and the rents, issues and profits thereof absolutely and permanently by way of wakf for the purposes as aforesaid with intent to extinguish all my rights and claim therein and vest the same in God and complete the same by delivery of possession to the mutawalli in the manner hereinafter mentioned.
- The ultimate benefit under this wakf is reserved for purposes and objects recognised by the Hanafi of Sunni School of Mahomedan Law as religious, pious and/or charitable and indicated in the paragraph next succeeding.
- The purposes and objects referred to in the last preceding paragraph are inter alia as follows:
 - (i) The payment of my just debts.
 - (ii) The maintenance and support of myself and my.....
 - (iii) The distribution of alms to poor and indigent persons on every Thursday in the week the amount or value of such weekly alms not to be less than Rupees......
 - (iv) The observance of the tenth day of Mohurrum by distribution of milk and other food.
 - (v) The celebration of ceremonies known as Mound Shariff.
 - (vi) To help poor and meritorious students professing Islam faith and reading in any recognised institution.
 - (vii) The performance of the annual fateha of myself after my death and of my husband after his death and the members of.....
 - (viii) Other religious, pious and/or charitable purposes any may be thought fit by the mutawalli from time to time or a Court of Law including pecuniary reliefs or assistance to indigent members of my family and the family of
- 4. The moneys which may be realized by execution of the decrees in the suits mentioned in the said Schedule hereto shall, after payment therefrom of my debts, be invested in landed properties and such landed properties shall form a part of the estate hereby mode wakf estate.
- 5. Out of the income of the said wakf estate the said.........shall each receive a monthly sum of not more than Rs......only for the benefit of themselves and their respective families and descendants. As regards the respective amounts to be seeing shall have absolute discretion.

- 6. For the appointment of mutawalli, the following rules are laid down:
 - (i) I shall be the mutawalli for my life.
- 7. The mutawalli or mutawallis for the time being (jointly if there are more than one) shall, as and by way of remuneration, be entitled to receive jointly one-fourth part of the net income of the wakf estate and to retain all expenses of management including the costs of all necessary litigation.
- Notwithstanding anything herein contained, no mutawalli will directly or indirectly
 grant or extent any benefit out of the wakf estate to my.....or any descendants
 of theirs.
- 9. In cases of necessity and for the benefit of the wakf estate, the mutawalli or mutawallis for the time being shall after obtaining sanction of the Wakf Board Constituted under the Wakf Act, 1995 and in accordance with its directions, be at liberty, to sell, mortgage, transfer, alienate, partition and/or demise the wakf properties mentioned in the said schedule hereto or any part thereof and to invest the moneys thereby raised and in the event of such sale, mortgage, transfer, alienation, partition and/or lease the proceeds thereof as well as such investments shall form part of the wakf estate but no purchaser, mortgagee, transferee, alienee, co-sharer or lessee of the said properties shall be concerned to enquire whether the respective sales, mortgages, transfers, alienations, partition or leases are necessary for or beneficial to the wakf estate or to see to the application of the proceeds thereof.
- 10. The dedication hereby made will bind my heirs, executors and representatives.
- 11. The properties hereby dedicated are valued at Rs......

 The Schedule above referred to:

The Schedule above referred to:	
Part I	
Part II	
In witness whereof the saidthisday of20	has executed these presents on
In presence of:	
(1)	Signature
	and
(2)	Seal

Annexure- F

	Encroachment Data as per WAMSI Portal							
Sr. No.	State	Encroached Properties (At the time of Registration)	Encroachment Cases	Alienation Cases				
1	Andaman and Nicobar Waqf Board	0	7	0				
2	Andhra Pradesh State Waqf Board	1802	844	4				
3	Assam Board of Waqfs	1	21	4				
4	Bihar State (Shia) Waqf Board	22	39	1				
5	Bihar State (Sunni) Waqf Board	221	167	3				
6	Chandigarh Waqf Board	11	1	0				
7	Chhattisgarh State Waqf Board	67	90	0				
8	Dadra and Nagar Haveli Waqf Board	0	0	0				
9	Delhi Waqf Board	1	0	0				
10	Gujarat State Waqf Board	521	94	12				
11	Haryana Waqf Board	183	29	1				
12	Himachal Pradesh Waqf Board	1269	0	0				
13 14	Jammu and Kashmir Auqaf Board Jharkhand State (Sunni) Waqf Board	1886	0	0				
	\ / I		-					
16	Kerala State Waqf Board	0	89	36				
17	Lakshadweep State Waqf Board	0	0	0				
18	Madhya Pradesh Waqf Board	906	155	74				
19	Maharashtra State Board of Waqfs	1871	126	7				
20	Manipur State Waqf Board	0	2	0				
21	Meghalaya State Board of Waqfs	0	0	0				
22	Odisha Board of Waqfs	29	18	16				
23	Puducherry State Waqf Board	4	0	0				
24	Punjab Waqf Board	42684	48	0				
25	Rajasthan Board of Muslim Waqfs	0	0	1				
26	Tamil Nadu Waqf Board	291	131	1				
27	Telangana State Waqf Board	536	2461	141				
28	Tripura Board of Waqfs	4	1	0				
29	U.P. Shia Central Board of Waqfs	96	0	0				
30	U.P. Sunni Central Board of Waqfs	2133	146	0				
31	Uttarakhand Waqf Board	122	216	33				
32	West Bengal Board of Waqfs	3365	127	58				
	Total	58898	5220	1340				

ANNEXURE-G

Indicative list of Protected Monuments listed as Waqf

Sl.NO	Name of the monument as per ASI Notification	Locality
1.	Mausoleum known as Abdul Wahab Khan's tomb and adjoining buildings	Kunrnool, Non-Living. Andhra Pradesh
2.	Tombs of Shah Makhdum Daulah Maneri and Ibrahim Khan	Maner in the Dinapur,Bihar
3.	Tomb of Muhammud Shah known as Mubarik Khan Ka Gumbaz, Lodhi Road, New Delhi.	Khairpur, Delhi
4.	UnnamedtombMunirka313, Wazirpur, NewDelhi	Munirka313,Delhi
5.	UnnamedtombMunirka315, Wazirpur, NewDelhi	Munirka315,Delhi
6.	UnnamedTomb,Munirka316, Wazirpur, NewDelhi	Munirka316,Delhi
7.	Tomb and mosque of maulana Jamali Kamali, LadhaSarai	Mehrauli, Delhi
8.	Enclosure wall with enclosure of the Tomb of Najaf Khan measuring 42 bighas 15 biswas inclusive of Tomb, Qutb Road.	Aligunj, NewDelhi
9.	UnnamedTomb,Munirka317, village Wazirpur,NewDelhi.	Munirka317,Delhi
10.	The Mosque, AlipurRoad, Delhi	Qudsia Garden,Delhi

11.	UnnamedTomb,Munirka322, villageWazirpur	Munirka322,Delhi
12.	1.The tomb2.Themosque3.Thebridge	Wazirabad,Delhi
13.	The Pir ghaib.To the north of and near Hindu Rao's house on the Ridge, Delhi	Ridge, Delhi.
14.	Tinbhurjiwala gumbad Muhammadpur village	Muhammadpur, II .304,Delhi
15.	Kotla Firoz Shah, Firozabad, with the remaining walls, bastions and gateways, and gardens, the old mosque, and well and all the other ruined buildings it contains	Kotla Feroj Shah.,Delhi
16.	Unnamed tomb, Muhammadpur village	MuhammadpurVillage305,Delhi
17.	Tomb of Ghiyas-ud-Din, Tughlaqabad, including its walls and bastions, gates, and causeway, along with the Tomb of Daud Khan.	Tughlakabad NewDelhi., Delhi
18.	Walls, gateways, bastions, and internal buildings of both the inner and outer citadels of Tughlaqabad Fort.	Tughlakabad NewDelhi.,Delhi
19.	Unnamed tomb Munirka 313	Munirka313,Delhi
20.	Choti Gumti-283	Kharehra Village, tombs located between Hauz Khas and Qutab Road, Delhi

21.	1. The tomb of Firoz	HaujKhas,Delhi
	Shah.	
	2. Domed building to	
	the west of No. 1.	
	3. Dalans between	
	No. 1 and No. 2.	
	4. Domed building	
	and its court to the	
	south of No. 3.	
	5. Dalans and all	
	ruined buildings to	
	the north of No. 1,	
	extending up to	
	No. 10.	
	6. Five Chhatris to	
	the east of No. 1	
	and No. 5.	
	7. Old gate to the	
	north of No. 6.	
	8. Three Chhatris to	
	the northwest of	
	No. 7.	
	9. Old cemetery to	
	the east of No. 7.	
	10. Ruined courtyard	
	and its dalans with	
	the domed building	
	to the northwest of	
	No. 8.	
	11. Old wall running	
	east from No. 4.	
	12. 2.25 acres of land	
	surrounding the	

	above monuments,
	bounded as
	follows:
	• North: By the
	house of Chhanga
	and Mehr Chand,
	sons of Hansram,
	and the house of
	Uderam, son of
	Kusla.
	• South: By
	Ghairmumkin
	Rasta.
	• East: By the
	village site
	belonging to the
	village community,
	house of Nota and
	Zadar, sons of
	Jaisingh Chhmar,
	and field Nos. 330
	and 331 belonging
	to Niader and
	others.
	• West: By field No.
	185 belonging to
	Uderam, son of
	Kusla Jat; field No.
	186 belonging to
	Jagina and Sajawal
	Rajput; field No.
	195 (Ghairmumkin

	Joohar), common to Jats and Muslims; and field No. 196 (Ghairmumkin Pall).		
22.	UggarSain's Baoli Mundagumbad	In Madhoganj near the Jantar Mantar observatory, Delhi Munrika320,Delhi	

2.4		W W D W D W
24.	☐ The tomb of Firoz	Hauz Khas, NewDelhi, Delhi
	Shah.	
	☐ Domed building to the	
	west of No. 1.	
	□ Dalans between No. 1	
	and No. 2.	
	☐ Domed building and its	
	court to the south of No. 3.	
	☐ Dalans and all ruined	
	buildings to the north of	
	No. 1, extending up to No.	
	10.	
	☐ Five Chhatris to the	
	east of No. 1 and No. 5.	
	□ Old gate to the north of	
	No. 6.	
	☐ Three Chhatris to the	
	northwest of No. 7.	
	□ Old cemetery to the	
	east of No. 7.	
	☐ Ruined courtyard and	
	its dalans, along with the	
	domed building to the	
	northwest of No. 8.	
	☐ Old wall running east	
	from No. 4.	
	\Box 2.25 acres of land	
	surrounding the above	
	monuments, bounded as	
	follows:	
	• North: By the	
	house of Chhanga	

and Mehr Chand,	
sons of Hansram,	
and the house of	
Uderam, son of	
Kusla.	
• South: By	
Ghairmumkin	
Rasta.	
• East: By the	
village site	
belonging to the	
village community,	
the house of Nota	
and Zadar (sons of	
Jaisingh Chhmar),	
and field Nos. 330	
and 331, belonging	
to Niader and	
others.	
• West: By field No.	
185, belonging to	
Uderam, son of	
Kusla Jat; field No.	
186, belonging to	
Jagina and Sajawal	
Rajput; field No.	
195 (Ghairmumkin	
Joohar), common	
to Jats and	
Muslims; and field	
No. 196	
(Ghairmumkin	

	Pall).	
	,	
25.	Tomb of Safdar Jang	Nizam-ud-Din Railway Station, Delhi.
	(Mirza Muqim Mansur	
	Ali Khan), including all	
	enclosure walls,	
	gateways, gardens, and	
	the mosque on the east	
	side of the gardens	
26.	☐ The tomb of Firoz	Hauz Khas, NewDelhi, Delhi
20.	Shah.	Titus Titus, Temponin, Bonin
	☐ Domed building to the	
	west of No. 1.	
	☐ Dalans between No. 1	
	and No. 2.	
	☐ Domed building and its	
	court to the south of No. 3.	

	☐ Dalans and all ruined	
	buildings to the north of	
 	No. 1, extending up to No.	
	10.	
	☐ Five Chhatris to the	
	east of No. 1 and No. 5.	
	□ Old gate to the north of	
	No. 6.	
	☐ Three Chhatris to the	
	northwest of No. 7.	
	☐ Old cemetery to the	
	east of No. 7.	
	☐ Ruined courtyard and	
	its dalans, along with the	
	domed building to the	
	northwest of No. 8.	
	☐ Old wall running east	
	from No. 4.	
	\square 2.25 acres of land	
	surrounding the above	
	monuments, bounded as	
	follows:	
	• North : By the	
	house of Chhanga	
	and Mehr Chand,	
	sons of Hansram,	
	and the house of	
	Uderam, son of	
	Kusla.	
	• South: By	
	Ghairmumkin	
	Rasta.	

	• East: By the village site belonging to the village community, the house of Nota and Zadar (sons of Jaisingh Chhmar), and field Nos. 330 and 331 belonging to Niader and others.	
	• West: By field No. 185 belonging to Uderam, son of Kusla Jat; field No. 186 belonging to Jagina and Sajawal Rajput; field No. 195 (Ghairmumkin Joohar), common to Jats and Muslims; and field No. 196	
	(Ghairmumkin Pall).	
27.	LalBangla	Babarpur(late),Delhi
28.	Idgah of Kharehra	Idgah, Hauz Khas, NewDelhi
29.	Mosque with its dalans	including the Bara Gumbaz (the domed entrance to the mosque).

	and courtyard	
30.	Purana Quila (Indrapat) or Delhi (Sher Shahi), including all its walls, arcades, gateways, bastions, and gardens; the mosque of Sher Shah (Kila Kohna Masjid); the Sher Mandal; and the entrances to the subterranean passages	Purana Qila Mathura Road, New Delhi
31.	The Khair-ul-Manazil, bounded on the north by Khasra No. 375, on the south and west by Khasra No. 372, and on the east by the Grand Trunk Road.	Babarpur Bazidpur, Delhi
32.	Lal Bangla	Babarpur (late),Delhi
33.	Idgah of Kharehra,	Kharera, Delhi
34.	Makhdum Ki Khasra No.355 of ShahpurJat.	ShahpurJat,Delhi
35.	Maqdoom ki Khasra No.355,ShahpurJat	ShahpurJat,Delhi
36.	Chhoti Gumti	Village, Mehrauli, NewDelhi

37.	BiwiorDadikaGumbad-	Village, Mehrauli,
	281	New Delhi
38.	Bandi or Potika Gumbad	Village,Mehrauli,
	III-280	NewDelhi
39.	BirankaGumbad-282	Village,Mehrauli,
		NewDelhi
40.	SakriGumti-284	VillageKharera Mehrauli,
		NewDelhi
41.	SakriGumpti	Kharera, Delhi
42.	Nili Mosque	Kharera, Delhi
43.	Tomb of Usuf Qatal,	Village Khirki, MalviyaNagar, New Delhi
	situated at Khirki in Field	
	No. 81, within the	
	property of Shamlat Deh	
44.	Tomb of Atgah Khan at	Nizamuddin, Delhi
	Nizamuddin.	
45.	The Chausath Khamba or	Nizamuddin,Delhi
	Tomb of Mirza Aziz	
	Kokaltash.	
46.	Arabki Serai, Patti	Humayun's Tomb,Delhi
	Ghiaspur in Mouja	
	Inderpat	

47.	The tomb of Isa Khan, with its surrounding enclosure walls and turrets, garden, gateways, and mosque (Khasra No. 281), bounded as follows:	Nizamuddin, Delhi
	 On the east by Arab Sari, Khasra No. 238, On the west by Khasra No. 283, graveyard of Peare Lal, and Khasra No. 238 of Budan, On the north by Khasra No. 236 of Pandit Braj Ballabh, On the south by Abadi Arab Sarai, Khasra No. 238 	
48.	Humayun's Tomb, its platform, gardens, enclosure walls, and gateways (Khasra No. 258), bounded as follows: • On the east by Khasra Nos. 180, 181, and 244 of	Nizamuddin, Delhi

	Miri Singh,	
	• On the west by	
	Khasra Nos. 268	
	and 253,	
	• On the north by	
	Khasra No. 206,	
	On the south by Khasra	
	No. 245 of Miri Singh	
	and Khasra Nos. 249 and	
40	248 of Syed Mohammad	7 1 7 11
49.	Area between Jamali	Lado Serai, NewDelhi.
	Kamali and Balban's	
	Tomb	
50.	Tomb and mosque of	Mehrauli, Delhi
	Maulana Jamali Kamali	
51.	Nila Gumbaz, located	Nizamuddin NewDelhi.,
	outside the south corner of	
	the enclosure of	
	Humayun's Tomb (Khasra	
	No. 243), bounded as	
	follows:	
	 On the east by 	
	Khasra No. 182,	
	• On the west by	
	Humayun's Tomb,	
	• On the north by	
	Khasra No. 181,	
	• On the south by	
	Khasra No. 244 of	
	Miri Singh	
1		

52.	The tomb of Afsahwala,	Nizamuddin NewDelhi.
	immediately near and to	
	the south of No. 3.	
53.	Bara Khamba, outside the north entrance to the	Nizamuddin NewDelhi.,
	shrine (until recently used	
	by the District Board).	
54.	Tomb of Khan-i-Khana	South of
		Nizamuddin NewDelhi.,
55.	Remaining gateways of	Near Humayun'sTomb,Delhi
	Abadi Arab Sarai and	
	of Abadi Bagh Bu	
	Halima	
56.	Tomb of Mirza Muzaffar,	Ghiaspur, NewDelhi.,
	called Bara Batasha	
57.	Grave of Mirza Jahangir	Nizamuddin, NewDelhi.
58.	Begampuri Masjid in	Begumpur, New Delhi.
	Begumpur village	
59.	Tohfe wala Gumbad	Hauz Khas,
		Delhi
60.	MohamdiWala- Khasra	Village Shahpurjat, New Delhi.,
	No.14 of ShahpurJat.	
61.	Sunderwala Burj.	Nizamuddin, New Delhi.
62.	Sunderwala Mahal.	Nizamuddin, New Delhi.

63.		
64.	Grave of Jahanara Begum	Nizamuddin, New Delhi.
65.	Grave of Muhammad Shah	Nizamuddin, NewDelhi.
66.	The Qutb archaeological area as now fenced in, including the mosque, iron pillar, Minar of Qutb-ud-Din, unfinished Minar, all colonnades, screen arches, tomb of Altamsh, college buildings of Alaud-Din, tomb of Imam Zamin, and all carved stones in the above area, along with gardens, paths, and water channels. This also includes all gateways, including the Alai Darwaza, as well as all graves in the above area	Mehrauli, Delhi
67.	Tomb of Adham Khan (RestHouse)	Mehrauli, NewDelhi.,
68.	Tomb of Sheikh Kabir-ud- Din, also known as Rakabwala Gumbad, in Field No. 84, situated at Sarai Shahji, property of Thuks Shahpur and Adhchini. Moti Masjid	Malviya Nagar,Delhi

69.	MotiMasjid	Mehrauli, NewDelhi.
70.	Tomb of Mubarik Shah in Mubarikpur, Kotla	Kotla Mubarakpur, New Delhi.
71.	Tomb of Mubarik Shah in Mubarikpur, Kotla.	Kotla Mubarakpur, New Delhi.
72.	Tombs of Wadde Khan and Chote Khan,MubarakpurKotl.	Kotla Mubarakpur, New Delhi.
73.	Kala gumbad	Kotla Mubarakpur, New Delhi.
74.	Mosque attached to Mubarik Shah's tomb in Mubarikpur, Kotla	Kotla Mubarakpur, New Delhi.
75.	Tomb of Darya Khan	GattoSarai,Delhi
76.	Sidi Sayyid Musjid	Ahmedabad.Gujarat
77.	Shah Khupai Musjid	Ahmedabad.Gujarat
78.	Jami Musjid	Ahmedabad.Gujarat
79.	Tombs of the Queens of Ahmedahah	Ahmedabad.Gujarat
80.	Ahmedshah's Tomb	Ahmedabad.Gujarat
81.	TheQueen's Mosque in Sarangpur	Ahmedabad.Gujarat

82.	Kutab Shah's Mosque	Ahmedabad.Gujarat
83.	Dada Harir's Mosque and Tomb	Ahmedabad.Gujarat
84.	Achyut Bibi's Musjid and Tomb	Ahmedabad.Gujarat
85.	Darya Khan's Tomb	Ahmedabad.Gujarat
86.	Muhafiz khan'sMosque	Ahmedabad.Gujarat
87.	Rani Rupavanti's Mosque in Mirzapur.	Ahmedabad.Gujarat
88.	Sayyid Usman's Mosque and Tomb	Ahmedabad.Gujarat
89.	Shah Alam's Tomb with all surrounding buildings in the group.	Ahmedabad.Gujarat
90.	Small Stone Mosque (Rani Masjid	Ahmedabad.Gujarat
91.	Rauza of Azam Khan and Moazzam Khan	Vasna, Ahmedabad.Gujarat
92.	Masjidandoutergate wayinCitySurveyNo.	Ahmedabad.Gujarat

	6814.	
93.	Rani Sipri's Mosque and Tomb	Ahmedabad.Gujarat
94.	Malik Alam's Mosque	Ahmedabad.Gujarat
95.	BibiJi's Masjid at Rajpur Hirpur	Ahmedabad.Gujarat
96.	HaibatKhan'sMusjid	Ahmedabad.Gujarat
97.	BabaLului'sMusjid	Ahmedabad.Gujarat
98.	Masjid and outer gateway in City Survey No. 6814.	Ahmedabad.Gujarat
99.	Nawab Sardar Khan's Roza with its compound, bearing City Survey No. 6811	Jamalpur road,Ahmedabad.Gujarat
100.	Tomb of Mir Abu Turab	Ahmedabad.Gujarat
101.	Small stone mosque south of Malik Isan-ul- Mulk's mosque	Ishanpur, Ahmedabad.Gujarat
102.	Tombs	Vatva, Ahmedabad.Gujarat
103.	The Great Mosque	Ahmedabad.Gujarat

104.	The Great Tank,Palace and Harem	Ahmedabad.Gujarat
105.	Pavilion before the last	Ahmedabad.Gujarat
106.	Tomb of Bibi Rajbai	Ahmedabad.Gujarat
107.	Tomb of Mahomed Begarah	Ahmedabad.Gujarat
108.	Tomb of Sheikh Ahmed Khata Ganj Baksh.	Ahmedabad.Gujarat
109.	Jami Musjid	Dhoka, Ahmedabad.Gujarat
110.	KhanMusjid	Dhoka, Ahmedabad.Gujarat
111.	Bahlol Khan Gazi's Mosque	Dhoka, Ahmedabad.Gujarat
112.	The Masjid of Rajusha Pir	Ranpur, Ahmedabad.Gujarat
113.	The Jami, Sayyid, Cazi, and Ganjni Musjid	Mandal, Ahmedabad.Gujarat
114.	Jami Masjid	Khambhat, Kheda.Gujarat
115.	The Jami Musjid	Bharuch.Gujarat
116.	Tomb of Sikandar Shah	Halol, Panchmahal.Gujarat
117.	The Ek-Minar-ki-Masjid	Halol, Panchmahal.Gujarat

118.	ThePanch-Mahuda-ki- Masjid.	Halol, Panchmahal.Gujarat
119.	Tomb near Panch Mahudaki Masjid	Halol, Panchmahal.Gujarat
120.	SakarKhan's Durgah	Champaner, Vadodara. Gujarat
121.	The Jami Musjid.	Champaner, Vadodara. Gujarat
122.	Kevda Musjid	Champaner, Vadodara. Gujarat
123.	Cenotaph of Kevda masjid.	Champaner, Vadodara. Gujarat
124.	The Nagina Musjid	Champaner, Vadodara. Gujarat
125.	The Lili-Gumbaz-ki- Masjid.	Champaner, Vadodara. Gujarat
126.	Kamani masjid.	Champaner, Vadodara. Gujarat
127.	BawaMan'sMosque	Champaner, Vadodara. Gujarat
128.	Jami Masjid	Mangrol,Junagadh.Gujarat
129.	Rahimat Maajid	Mangrol,Junagadh.Gujarat
130.	Raveli Masjid	Mangrol,Junagadh.Gujarat
131.	Masjid and Dargah known as Khwaja	Surat.Gujarat

	Dana Saheb's Roza	
132.	Tomb of Khwaja Safar Sulemani	Surat.Gujarat
133.	Mosque of Ala Vardi Khan	Gurgaon.Haryana
134.	Tomb of Khawaja Khizr	Sonipat.Haryana
135.	Group of Tombs	Jhajjar. Haryana
136.	Shah Ibrahim's tomb, together with adjacent land.	Narnaul.Haryana
137.	Kabuli Bagh Mosque with enclosure wall.	Panipat.Haryana
138.	Khanqah of Shah Hamdan Mosque,	Srinagar. J&K(UT)
139.	Mosque of Akhun Mulla Shah, together with adjacent area	Srinagar. J&K(UT)
140.	Pathar Masjid,	Srinagar. J&K(UT)
141.	Madrasa Mahmud gawan	Bidar, Karnataka
142.	Barid Shahi Tombs,Bidar	Bidar, Karnataka
143.	Safa Masjid	Belagavi,Karnataka

144.	Gulbarga Fort and Great Mosque in the Fort	Kalaburagi, Karnataka
145.	Hafth Gumbad Tomb of Firoz Shah	Kalaburagi, Karnataka
146.	Jahan Begam's tomb	Bijapur,Karnataka
147.	Allishahid Pir's Masjid	Bijapur,Karnataka
148.	Ali I Rauza	Bijapur,Karnataka
149.	Allahapur Gate ,Bijapur, Dist.Bijapur	Bijapur,Karnataka
150.	Andu Masjid,	Bijapur,Karnataka
151.	Asar Mahal	Bijapur,Karnataka
152.	Bukhari Masjid,	Bijapur,Karnataka
153.	The Chand Bavri	Bijapur,Karnataka
154.	Chhoti Asar Mosque	Bijapur,Karnataka
155.	Dakhni Idgah,	Bijapur,Karnataka
156.	Hyder(Upli)Buruj	Bijapur,Karnataka
157.	Ibrahimpur Masjid / Ibrahim Jami Masjid	Bijapur,Karnataka

158.	Ikhalas Khan's Mosque	Bijapur,Karnataka
159.	The Jod Gumbaz	Bijapur,Karnataka
160.	The Juma Masjid	Bijapur,Karnataka
161.	Karim-Uddin's Mosque	Bijapur,Karnataka
162.	The Zanjiri or Malik Jahan Begam's Mosque	Bijapur,Karnataka
163.	Mangoli Fateh Gate, Bijapur, Dist. Bijapur (Not Listed).	Bijapur,Karnataka
164.	The Makka Masjid	Bijapur,Karnataka
165.	The Mihtari Mahal	Bijapur,Karnataka
166.		
167.	The mosque at the Gol Gumbaz	Bijapur,Karnataka
168.	The Mulla Mosque	Bijapur,Karnataka
169.	Mustafa Bad Gun,	Bijapur,Karnataka
170.	Mustafakhan's Mosque	Bijapur,Karnataka

171.	The Nan Gambaz	Bijapur,Karnataka
172.	Shikandar Shah's tomb	Bijapur,Karnataka
173.	Tomb of Pir Shaikh Hamid Khadir	Bijapur,Karnataka
174.	Tomb No22 on the western bank of Chandabavdi.	Bijapur,Karnataka
175.	Water towers Nos. 61, 67, 91, 114, 115, 142, 147, 286, and 289	Bijapur,Karnataka
176.	Yakub Dabali's Mosque and tomb No.204	Bijapur,Karnataka
177.	Ain-ul-mulk'sTomb	Bijapur,Karnataka
178.	Hyderkhan's Tomb	Bijapur,Karnataka
179.	TheIbrahimRouza	Bijapur,Karnataka
180.	MotiDarga	Bijapur,Karnataka
181.	Afzulkhan's wives' Tombs	Bijapur,Karnataka
182.	The Sonheri Masjid	Bijapur,Karnataka
183.	Jumm a Masji	Sira, TumakuruDistrict,Karnataka

	d,	
184.	Mallik Rihan Darga ,	Sira, TumakuruDistrict,Karnataka
185.	Gumbaz containing the tomb of Tipu Sultan, Srirangapatna, Mandya District.	Srirangapatna,Mandya District,Karnataka
186.	Jumma Masjid, Srirangapatn a,	Srirangapatna, Mandya District, Karnataka
187.	Bidar Fort	Bidar, Karnataka
188.	Bahmani Tombs, Ashtur,Bidar	Ashtur,Bidar District,Karnataka
189.	Dhaiwadi Masjid near Allapur Gate	Vijayapura,Karnataka
190.	Batula Khan's Masjid	Vijayapura,Karnataka
191.	Mahalat Ainapur in field	Vijayapura,Karnataka
192.	MosqueNo.366	Vijayapura,Karnataka
193.	Chinch Didi Masjid	Vijayapura,Karnataka
194.	Mosque No.213	Vijayapura,Karnataka

195.	Nitya Navari Tomb and Masjid near Moti Masjid	Vijayapura,Karnataka
196.	Shaha Navazkhan's tomb	Vijayapura,Karnataka
197.	Yasuf's old JamiMasjid	Vijayapura,Karnataka
198.	Jumma Masjid at Sampgaon	Belagavi,Karnataka
199.	The Grave of Aurangzeb's Wife in the Navbag	Bijapur,Karnataka
200.	Tomb and mosque of Baljati Shah	Dhamoni, SagarDistrict, MadhyaPradesh
201.	DamriMasjid	CantonmentBoard, Ahmednagar.
202.	Kotla of Twelve Imams	Ahmednagar, Maharashtra
203.	Macca Masjid	Ahmednagar
204.	Old tomb near Changiz Khan's palace	Ahmednagar
205.	The Tomb of Nizam Ahmedshah	Ahmednagar
206.	The Faria Bagh	Ahmednagar
207.	Salabatkhan's Tomb	Ahmednagar, Maharashtra
208.	Tomb of Rabia Daurani(Bibi-ka-	Aurangabad,Maharashtra

	Maqbara)		
209.	Daulatabad Fort and Monuments therein (e.g.ChandMinar)	Aurangabad, Maharashtra	
210.	Tomb of Aurangzeb	Aurangabad, Maharashtra	
211.	Tomb of Malik Ambar	Aurangabad, Maharashtra	
212.	Fort	Pratapgarh,Gondia	
213.	Mosque	Fatehkheda, Buldhana	
214.	Mosque	Rohinkhed, Buldhana	
215.	The Adhaidin-ka- Jhonpra,Ajmer	Ajmer, Rajasthan	
216.	The Tomb of Allauddin Khan known as "SolaThumba"	Ajmer, Rajasthan	
217.	LalMasjid	Alwar, Rajasthan	
218.	JamaMasjid	Amer, Rajasthan	
219.			
220.	JamiMasjid	Banda, UttarPradesh	

221.	JumaMasjid	Mahoba, Uttar
		Pradesh
222.	Jama Masjid within the complex of CPM Makbara of Nawab Diler Khan, a distinguished officer of Shah Jahan	Shahabad, UttarPradesh
223.	Mosque	Orai.,Uttar
		Pradesh
224.	JamaMasjid,	Erichh,DisttJhansi U.P.
225.	Hathikhana Mosque or Jaichandi Mosque	Hathgaon, Fatehpur, Uttar Pradesh
226.	The domes and buildings inside the inner enclosure, including the ancient walls of the inner enclosure of Saiyid Salar Masaud's celebrated Dargah	Singha Parasi,Bahraich,UttarPradesh
227.	The tomb of Rajab Salar, alias Hatila Salar	Bahraich. UttarPradesh
228.	The tomb of Salar Saif- ud-Din, alias Surkhru Salar	Bahraich. UttarPradesh
229.	Mosque within the complex of CPM The Residency Buildings.	Gumti, Uttar Pradesh
230.	Mosque within the complex of CPM	Lucknow.UttarPradesh

	Amjad Ali Shah's Mausoleum.	
231.	Mosque within the complex of CPM Karbala of Tal Katora	Lucknow. UttarPradesh
232.	Mosque within the complex of CPM Malka Jahan's Karbala.	Lucknow. UttarPradesh
233.	The entire building known as the Atala Masjid.	Jaunpur city,Sarnath
234.	The entire building known as the Jama Masjid.	Jaunpur city.Sarnath
235.	The entire building known as the Lal Masjid (Lal Darwaza	Jaunpur city.Sarnath
236.	Jhanjhri Masjid	Situated in SipahmuhallaonthebankoftheriverGumti.Sarnath
237.	The Khalis Mukhalis or Char Ungli Masjid.	Jaunpurcity.Sarnath
238.	The entire building known as the Rauza of Shah Firoz	Jaunpur city.Sarnath
239.	The Gateway of Hazarat Chirag-i-Hind's palace in the Zafarabad town	Zafarabad townJau
240.	Dhorara Masjid	Sarnath U.P.
241.	Mosque at Isauli	At Isauli ,Sultanpur.Sarnath

242.	Tomb of Haji Iqbal, eunuch of Sadar Jahan Begam of Fyzabad, including the mosque and the whole compound enclosing them	In Fyzabad City.Sarnath
243.	Beni Khanam's tomb	In Fyzabad City.Sarnath
244.	GulabBari	In Fyzabad City.Sarnath
245.	Tomb of Shuja-ud-daula	In Fyzabad City.Sarnath
246.	Bahu Begam's Mosque	In Fyzabad City.Sarnath
247.	Old Nawabi Mosque	In the compound of Akbarpurtahsil Sarnath
248.	Tomb of Fariduddin alias Mian Fidu.	Shekupur Garhi,Rapri, Shikhohabad, Firozabad.Agra
249.	Tomb of Nasiruddin	Shekupur Garhi,Rapri, Shikhohabad, Firozabad,Agra
250.	Tomb of Nizamuddin.	Rapri, Shikhohabad,Firozabad,Agra
251.	Juma Masjid at Agra	Agra, UttarPradesh
252.	Mosque at Isauli	Isauli, SultanpurDistrict,Uttar Pradesh
253.	Juma Masjid	Near Hussainabad, Lucknow, Uttar Pradesh

254.	Masjid connected with Asaf-ud-daula	Lucknow, UttarPradesh
255.	The KazMain buildings	Lucknow, UttarPradesh
256.	Tomb of Ghazi-ud-din Haider (FirstKingofOudh)	Lucknow, UttarPradesn

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THIS AGREEMENT made this Seven 2 day of 1995, between the Governor General in Council, through his agent the Chief Commissioner, Delhi, hereinafter called the first party of the one part and the Sunni Majlis-e-Aukaf, Delhi testablished under "the Delhi Muslim Wakfs Act, 1943"), hereinafter called the second party, its successors in office, executors, administrators or representatives of the other part.

WHEREAS the first party is in control of the property described and defined in Appendix 'A' and which has for greater clearness been delineated and shown on the plan enclosed and is desirous of making arrangements so that the same may be conveniently used by Muslims as a mosque, and the second party is prepared to assume control to undertake those arrangements and to ensure that the property is used for the said purpose and for no other, this indenture is executed on the day and year first above mentioned to witness the terms and conditions between the parties.

- (1) This agreement will be deemed to have come into force on the day and year first above mentioned.
- (2) That the second party shall use the said property for religious purposes only as a mosque and the second party shall not be entitled to make any alterations or to carry out any repairs, in the existing building or buildings or to make any grave or to build any new structure, even if it be purely of a temporary nature, without first obtaining the sanction of the first party, in writing, and that the second party shall use the property only as a mosque in a reasonable manner.
- (3) That all taxes, rates, fees and any other moneys claimable under the Municipal Act or under any other law in force at the time being shall be paid by the second party in accordance with the provisions of the Punjab Municipal Act or any other law or rules or under byelaws or directions as may lawfully be made under the Punjab Municipal Act or any other Act.
- (4) That the second party shall be bound by the conservancy and sanitary requirements of the byelaws of the New Delhi Municipal Committee and shall in all respects comply with and be bound by the building, drainage, and other byelaws for the time being in force for the area.
- (5) That the well if any at the site shall be closed by the second party and a regular water connection taken from the Municipal Committee. In case the well is required for religious purposes, it shall be made mosquito proof and otherwise covered to the satisfaction of the Helth Officer.
- (6) That the second party will not without the previous consent in writing of the Chief Commissioner, Delhi, use any part of the property for the construction of shops or erect or suffer to be erected any kind of structure.
- (7) That the property shall not be used for purposes of residence except with the permission of the first party in writing.
- (8) That in the event of the first party permitting the property to be used for purposes of residence the second party shall make such sanitary arrangements as are required by the first party and shall comply with such coonditions as to the number of residents and their functions in respect of the property as the first party may impose.
- (9) That the second party shall at all reasonable times grant access to the demised premises to the first party or to such officer or body as the Chief Commissioner of Delhi, may authorise in this behalf or to the sanitary staff appointed for the purpose of maintaining premises in the New Capital of Delhi in a sanitary condition.
- (10) In case the second party shall commit any breach or make default in the performance of all or any one or more of the covenants on his part hereinbefore contained,

it shall be lawful for the Chief Commissioner, Delhi, or any officer in his employ on his behalf to enter into and upon and take possession of the said property and thereafter this agreement shall be void.

IN WITNESS whereof the said parties have put their signatures to this agreement.

Signed by the Sunni Majlis-e-Aukaf, Delhi, in the presence of Chief Commissioner of Delhi, by the order and direction of the Governor General in Council in the presence of

An Live pur to the Chief Commissioner, Delhi.

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Sign

Delh Governo APPENDIX 'A'.

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Signed by the Sunni Majlis-e-Aukaf, Delhi, in the presence of

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Signed by Chief Commissioner of Delhi, by the order and direction of the Governor General in Council in the presence of

CONTAIL HIEL

Registrar, to the Chief Commissioner, Delhi.

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67/45. GIPD-L112 CPWD-29-9-44-450.

Presented by See Sub-Paristres Delhi (Normal) Cale of Junio hoghis at the office of the Sub-Registrar, Delhi (Nazul) Sub District, New Delhi this 3.29 day of. 22.985 'er ... the hours of Walland don and for 3-7-6845 Mushlag was s come admitted by the said that ha line Ch. Busing about otes to retracted by ; ... mersonally knows to me. It wing wrinfied nat this deed her been duly executed in A. 5 askerli 23 C. J. C. n of the D. I. T. in his official capacity his ace and signatures are dispensed with. The t of the used has been explained to the exenueue lmics to to be correct. It is therefore admires. istration. The corrections are duly 3. 2. Ses ABOUT-ORO.0 wire will, hegistered as no 634 in additional Book. No 1 Volume no 99, on pages 191 6 193, on this 3rd day of gody 1945 Marin SUB REGISTRAR DELIN ANTUL SUB DISTRICT できたいいいからっかった TY TUN CHITTING 919

GOVERNMENT OF INDIA



प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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दिल्ली, बृहस्पतिवार, अप्रैल 16, 1970/चेत्र 26, 1892

DELHI, THURSDAY, APRIL 16, 1970/CHATTRA 26

भाग IV

PART IV

भाग I में सम्मिलित ग्रविसूचनाग्रों को छोड़कर दिल्ली प्रशासन के विभागा का ग्रविसूचनाएं

Notifications of Departments of the Delhi Administration other than notifications included in Part I

LITTARCHIVES

DELHI ADMINISTRATION, DELHI

Delhi, the 10th December 1969

No. 166/69.—In pursuance of the provisions of Sub-Section (2) of Section 5 of the Wakf Act, 1954, the Delhi Wakf Board hereby publishes first part of the list of wakfs existing in the Union Territory of Delhi at the date of commencement of this Act (1st October, 1962) in the annexed schedule containing the prescribed particulars after having examined the report forwarded to it by the Administration of Delhi under Sub-Section (1) of the said Section.

By Order of the Delhi Wakf Board, ABDUL HAMID, Secretary, Delhi Wakf Board.

(247)

1	2	3	4	5	6	7	8
					NEW	Rs.	Rs.
17	Zabta Ganj mosque	Over 100 years	Worship	*	Near India Gate, Man Singh Road, (mosque)	35000	
18	Sunchri Bagh Road mosque	Do.	Do.		Near Udyog Bhavan (mosque with 4 hujras).	30000	
19	Mazar near Sunchri Bagh mosque.	Do.	Ziarat	*	Behind 8, Moti Lal Nehru Marg (mazar).	500	
20	Krishi Bhavan mosque,	Do.	Worship	•• ;	Inside Krishi Bhawan com- pound, Rafi Marg (mosque).	15000	
21	Mir Dard Road, mosque & mazar of Shah waliullah mohaddis.	Do.	Worship & Ziarat		Behind Irwin Hospital, Mir Dard Road, Inside graveyard compound (mosque).		
22	Mosque inside Irwin Hospital compound & dargah.	Do.	Do.		Behind Irwin Hospital com- pound, Circular Road, (mos- que & dargah).		
23	Mosque inside Maulana Azad Medical College compound.	Do.	Worship	दिल्ली अ	Inside Maulana Azad Medical College compound, Mathura Road (mosque).	20000	
24	Pucca graves opp. to Lady Hardinge Hos- pital.	Do.	Ziarat		Opposit to Lady Hardinge Medical College, Panch- kuin Road (pacca graves)		
25	Pucca Mazar .	Do.	Do.		Near mosque inside Irwin Hospital, New Delhi (mazar)	5000	
26	Shah Kamal mosque.	Do.	Worship		Haiq Square, Peshwar Road, New Delhi (mosque),	20000	
27	Nizam Gate house mosque	Over 25 years	Do.		Inside, Nizam Palace, New Delhi.	10000	
28	Maqbara Gola Gumbad.	over 100 years	Ziarat		Lodi Road, New Delhi P. 114/32 Tomb (graves & compound.)	50000	
29	Ghosian mosque Alias Jheel Piao.	Over 100 years	Worship		Opposit Link House, Mathura Road, New Delhi (Mosque 2 hujras with compound).	20000	
10	Dhobian mosque	Do.	Do,		Near Link Road, New Delhi (mosque with one room &	40000	900

9		10	11	12	13		14	15 16
c	Rs.	Rs.	REA—Contd.		Rs,			
		**	Delhi Wakf Board	1 L		Usage		
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			Do.		1.0	**	Do.	
			Do.	***			Do.	Des Raj S/o Lal Chane is in possession.
		See	Remarks			,	Do.	There is no mutawalli at present. The expen- ses are met from sub- scriptions.
•			Do.		.,	4	Dó.	Bhorey Khan is in possession withou paying any rent.
		. D	elhi Wakf Board				Do.	General Motor works are in possession of the compound.
120		774	Do.				Do.	The room & compound is occupied by Motor Workshop of Delhi Transport Workers Society, Delhi who are paying Rs. 75/- p.m. rent to the Delhi Wakf Board.

-22



IN THE COURT OF SH. NAME N.C. KOCHHAR ADDL.DISTRICT JUDGE DELHI CIVIL SUIT No.128 of 1973.

Union of India

... Plaintiff.

Versus.

Delhi Wakf Beard through its secretary having its effice at Darya Gamb Delhi-6.

... Defendant.

Suit For Declaration

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'IN THE COURT OF SH. KACK N.C. KOCHHAR ADM. DISTRICT JUDGE DELHI CIVIL SUIT No. 124 of 1973.

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... Plaintiff.

Versus.

Delbi Wakf Bears through its secretar having its office at Darya Camp Delbi-e.

...letendant.

suit For Declaration

In the court of Shmi N.C. Kochhar, Addl. District Judge, Telhi.

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JUDGMENT.

The Un on of India (hereinafter to be referred as the plaintiff-government) has filed this suit against Delai skf Board (hereinafter to be referred as the defendant-Board) for declaration that the property mentioned at serial No. 17 of page 308 of Delhi Gazette notification No. 14 dated 16.4.70 (hereinafter to be referred as the Gazette notification) is infact the property of the plaintiff-Government and that the inclusion of the same in the list of wakfs published by the defendant-Board in the Gazette notification is wrongful, illegal, without jurisdiction jultra vires, null and void and does not affect the rights, interest and title of the plaintiff-lovernment therein.

in facts giving rise to this suit are that the defendant-Board sublished the list of takes in Delhi vice the Gazette notification and included in it a mosque near India Gate, Man Singh Road, New Belhi known as Labte Ganj mosque and mentioned at serial No. 17 of page 308 (hereinafter to be referred as the property in elspute of the gazette notification. The gazette was published on A-r 1 78,1970. The plaintiff government instituted this suit on 15.4.71. alleging that the property in dispute is the property of the plaintiff-ocvernment who had been in exclu ive possession of the same in their own right, without any interruption from any one else, including the defendant, and that the same was granted by the plaintif -Jovernment in 1945 to the then Sunai- willis-A-Aukaf Delbi, which was the predecessorin-interest of the defendant-Board for use for religious purposes with the condition that the user of the sold

property would be only religious so long as the plaintiff-Government would allow the user of the case and that the property was taken under the said arrangement by the I icencee. It was mentioned that the licence could be terminated by the plaintiff-government on the breach of any of the covenents mentioned therein and that the licence deel clearly showed that the property is owned by the plaintiff-government to the exclusion of every body else inclu in the defendent. It is alleged that the defendant fully knowing the property in dispute to be one belonging to the claimtiff-government, has, illevally, unlawfully and by mis-represents lons got the same included a the wait property in the gazette notification and that while making such mis-representations the defendant-Board had with-held and concessed the information regarding the licence union which the or party hed been given by the government. It is alleged that the property in dispute has never been a wakf property and that neither the defendant-Board nor any one else on its behalf had been in possession of the same as such. It was cleared that in view of section 6(4) of the make Act (hereinetter to be referred kn as the Act) itwas apprehended that unless the inclusion of the property in the gazette notification is challenged by way of ouit, the defendant-Board may illegally sack to use the gazette notification as final and conclusive against the plaintiffgovernment and which would cast a cloud on the ownership rights of the plaintiff-government who would be deprived of its valuable property. It is alleged that the ol intiff-government has requested the defendent-Board to have the said property deleted from the gazetts-notification but the defendant has neglected to do so inspite of registered A.D.notice dated 9.2.71 issued u/s.56 of the Act and hence the suit. In these circumstances, it has been prayed that a decree for declaration be passed to the effect that the inclusion of the property in dispute in the

gazette-notification as wakf property is wrongful, illegal without jurisdiction, ultra vires, null and vois and does not affect the rights, interest and title of the plaintiff therein. It has also been prayed that costs of the suit in the also awarded.

The defendent-Board has contested the suit. It has been pleaded by way of preliminary objections that plaint is not properly signed and verified by a duly authorised person: that the plaintiff has no locus standi to file the guit; that the guit is not maintainable in view of section 34 of the Specific Melief Act; the plaintiff being out of possession! that the suit is barred by time; that the proper court fees has not been peid on the plaint, that the suit is bed for non-joinder of the parties as Mutwalli Managing Committee of the property has not b included in the presentauit. I has also been pleaded that the property is a wakf property since times immeno rial and is in nossession and control of the defendant-Board. The suit is also alleged to be bad for want of valid notice u/s.56 of the act. Incomership of the plaintiff-government has been denled and it has been contended that title of the oron rty vests in God and that the supervision and control of the same vests in the defendant-Board under the Act. It has been conte that the property has been rightly included in the lin published in the gazette notification and it has been prayed that the suit be dismissed with costs.

de In the replication the plaintiff controverted the pleas of the defendant and re-asserted the contents the plaint. After taking the replication the follow issues were framed by Shri H.K.S. Malik, Sub Judge Is Cass, Jelhi(as 927then was) on 8.12.1972 before who

- 1. Whether praintiff is the camer of the property in suit?
- 2. Whather the property in suit is wakf property as alleged by the defendant?
- 3. Whether the suit is time barred?
- 4. Whether notice u/s.56 of the warf Act has been given to the defendent?
- 5. Whether the suit is not maintainable under the provision of section 34 of the Specific Wellef Act?
- 6. Whether the immugned notification istllegal for the reasons given in clauses (iii) and (vi) of para 9 of the plaint?
- 7. Whether the plaint is not properly signed and verified by a duly authorised person?
- 8. Whether the court fee paid is not sufficient?
- 9. Whether the suit is bed for non-joinder of necessary or proper parties?
- 10. tTo what relief, if any, is the plaintiff entitled?
- 5. I have heard the learn d counsel for the parties and have gone through the record of the case.
- 6. The evidence of the plaintiff-government in suits Nos.124, 125,126 and 128 of 1973(which the plaintiff-government had filed against defendent-Board in respect of different properties) had been recorded separately and all the cases had been filed for evidence of the defendant on 19.11.1973, on which date the learned counsel for the parties prayed that the four suits be consolidated and the learned counsel for the defendant also made a statement that the defendant had not to lead any evidence. On the basis of the same I had ordered the consolidation of the cases and ordinarily should have decided all these cases by one axi judgment. But how wer looking to the fact that evidence in all the cases had been recorded separately I have thought it proper and convenient to write different judgments. My findings on the issues are as under:-
 - . The present suit has been filed u/s.6(1) of the act for

ISSUE No.3.

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declaration that the property included in the gazette notificat is actually not the wakf property but the property of the government. Proviso to sub-section(1) of Sec.6 of the act has prescribe the period of limitation for filing of such suits as one year from the date of the publication of list of wakf properties und sub-section(11) of Sec.5 of the act.

a. It is not disputed that sazette notification including the property in dispute in the list of akf properties was published on 16.4.1970. The suit has been filed on 15.4.71, i.e. within a period of one year. It is therefore within time and cannot be said to be time barred. I, therefore, decide this issue in favour of the plaintiff an against the defendant.

ISSUE No. 4.

9. The plaintiff in the statement of Chri I.D. Gupta Pal ha proved Ex. PW1/8 as copy of the notice sent to the defendant-Bos by the Land & Development Officer, Mirmon Bhawan, New Delhi intimeting the defendant-Board that the property in dispute x vests in the Union of India and is not the wakf property and requesting him to get cancelled the gazette notification in respect of the same within 2 months, failing which suit be filed in the court. Thisnotice was sent by registered nost A.D. to the Secretary of the defendant-Board at the same address on which the summons of the present suit were served on the defendant-Board. It is not disputed that the address mentioned in the notice or in the plaint is not correct one statement PW1 has deposed that he had himself sent the registered letter containing the notice in question from the post-office. Ex.PW1/9 has been proved as cony of the acknowledgment received by the department in respect of the notice in question, from the defendant-Board. Even on the A.D. receipt, the address mentioned is the same as mentioned in the

int. Is has been contended that copy could not have been eved and the original A.D. receipt should have been filed in the court. It may be noted that notice 0x. Pw1/8 was in respect of so many properties which are sought to be got deleted from the list nublished in the grzette notification and the plaintiff-government has filed many suits in respect thereof. The copy of notice has been filed in this court and the co y of the A.D. was proved by the witness who had brought the original A .D. receist with him while proving the cony Ex. PW1/9 It has been comended that PW1 could not say as to who had received the notice or had signed the A.D. receipt in token of having received the same. Once it has been proved that the notice had been despatched at the correct address of the defendant-Board by registered nost and the acknowledgment in respect thereof had been received by the department it is to be eld that the notice was served on the defendent-Board specially when there is no rebuttal evidence to that effect. A.D. receipt shows that the notice was served on 10.2.71, the suit was filed on 15.4.1971 i.e. after more than two months of the date of the service of the notice. I thereforedecide this issue in favour of the plaintiff and against the defendant.

OUS No.5.

The present suit has been filed u/s.6(1) of the act challenging the inclusion of the property in dispute in the list of wakf properties in Delhi. The Gezette notification is in favour of the defendant-Board who has declared the same to be the wakf prope ty. The defendant-Board is not in possession of the same and in view of its declaration, as the wakf property, in the gezette notification only becomes entitle for its general supervision and control under the provisions of the Act. The defendant-Board is thus denying the title of the plaintiff-government and the plaintiff-government has rightly claimed only the relief of declaration u/s.6(1) of the Act. Even if it be assumed that sect in 34 of pecific Relief Act will wax?

amply in cases like the present one, in view of the facts of the present case no suit would be barred for not claiming further relief of possession. I, therefore, decide this issue in favour of the plaintiff and against the defendant.

ISSUE No.Z.

11. The plaint in this case has been signed by Shri P.K. Jaitley and has been verified by Shri Parkash Wrain, Land & Development Officer, Government of India, on the basis of his knowledge based on official records and also on the basis of legal advice received by him. Vide notification No. SRO 351 dated 25.1.1958 Ex. Phl/1, 4: issued by Ministry of Law, Land & Development Officer and the Deputy Land & Development Officer have been appointed as the persons authorised to sign and verify the sleadings in the suits by or against the Central Goverment, According to the High Court Rules and Orders Vol-I Chapter VIII the plaint can be signed by Government Pleader in Delhi or by the Deputy Commisstoner Delhi or any other Gazetted Officer concerned who is Vusinted with the facts of the case. Shri Jaitley is a Government counsel and had signed the plaint which has been verified by Shri Parkash Nargin who is Land & Development Officer, No defeact therefore conset be found with the plaint in the present case. In these circumstances, I decide this issue in favour of the plaintiff and against the defendant.

ISSUS No.8.

12. The present suit is only for declaration and as per my finding on issue No.5 the same is maintainable. The court fee paid in the present case is As.20/-whereas the one prescribed for suit for declaration is Rs.19-50 Paise. The court fees is prefore sufficient. This issue is also decided in favour of the aintiff and against the defendant.

No. 9.

In this case it has 1934 contended that Mutwalli etc.of

been impleaded as such and that the said party not having been impleaded as such and that the said party not having been included the suit is bad for non-joinder parties. The suit is reserving title of the property. It is only the defendant-Board who claims the property to be the wakf property and the dispute regarding the title of the property is between the defendant-Board and plaintiff-dovernment only and whichever way the dispute is decided the licensee/lessee are not affected. They are therefore not necessary parties to the suit and it cannot be said that the suit is bad for their non-joinder. This issue is, therefore, decided in f-vour of the plaintiff and against the defendant.

ISSUES 1,2 and 6.

- 14. These issues are inter connected and I will decide them together.
- 15. The plaintiff has proved on record Ex.PW1/5 as the certified copy of the Award No.65 dated 25.3.1913 under which the property dispute was acquired by the government elongwith the said property situated in village Babarpur wazidpur after notification (copy Ex.F for its acquisition was issued by the government on 21.12.1911. This compensates the shows that while acquiring the property in dispute the property in respect thereof was paid under the heading building and the same was ogix originally a grave associated with the name of Pir Bakar Wizamuddin Aulia and was surrounded by a wall.
- dated 18.9.1940 under which the government had given the property of dispute to the Secretary Managing Committee Jama Masjid Delhi ereinafter to be referred as the licensee) for use as religious proses only as a mosque and by which restraint was placed on the not to make any alteration or to carry out any repairs, rely temporary nature without fig32 obtaining the sanction

the Gout of the agreenent Ex. Phylodeleasly asserts the property in dispute as the one belonsing to the Gout. This deed is in dispute as 9-9-

registered one and a site plan gx.pw3 is attached the eto. The Award Ex.pw1/5 and the lease deed Ex.pw1/2 with its site plan Ex.pw1/4 clearly show that the property in dispute belonged to the government.

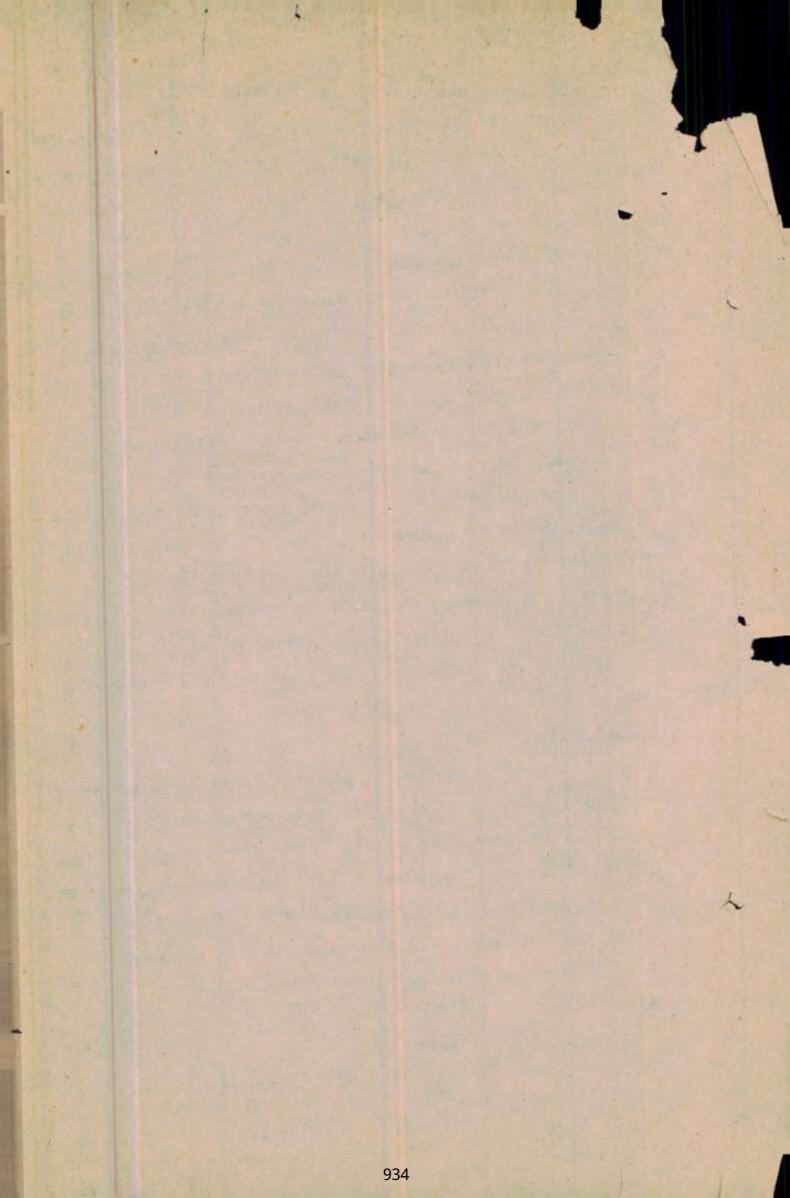
evidence of title to the property but has only relied on the notification which shows that the property in dispute is a akf property by user. There is no evidence whatsoever of the user of this property in ispute by the public at large not to talk of long and uninterrupted user. In these circumstances it cannot be said that the defendent-board can claim the property in dispute to be the wakf property by user. In these circumstances the only conclusion to which I can arrive at is that the property infact belongs to the government and that the same is not a wakf property and could not have been legally included in the list of wakf properties published in the impugned notification. I therefore decide all these issues in favour of the plaintiff and against the defendant.

ISSUE No. 10.

I grant a decree for declaration in favour of the plaintiff and against the defendant to the effect that the property in dispute is the property of the Union of India and that inclusion of the same in the list of wakf published in the impugned gazette notification is wrongful, illegal, null and void and is not binding on the plaintiff-government. There will be no order as to costs. Coanse lees Rs. 100/4

Announced.

31.1.1974. (2 copies). SdN.C. Kochhark Addl. District Judge: Delhi.



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costs of suit.

IN THE COURT OF CST! NEWEN. GO KOCHHAR ADDLIBISTRICT JUDGE DELHIMATE

CIVIL SUIT No.128-of 1973Collided of

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"o for exclusing ... Pleader fee on Rs. 30,000/-

Versus.

Delhi Wakf Board through its secretary

Pleader fee on As. 30,000/- as tixed my the court

having its office at Darya Ganj Delhi-6.

Substance for with ess....Defendant.

Claim For Declaration

Countssioner fee

Claim For Declaration
Plaint presented on the 15-4-1971.

Service of process

This suit coming on this day for final disposalbe before me legalid

in the presence of Sh. P.K.Jaitely Advocatecounsel for the plaintiff
to yet tall aids store and the same and the same and Sh. Jagdishwar Sharma, Advocate, counsel for the Defendant.

it is ordered that the plaintiff that suit is decree for declaration
is hereby passed in favour of the plaintiff against the defen ant to the
effect that the property in dispute is the property of the Union of India and to
inclusion of the same in the list ofxwakes Wakf published in the impugned
gazette notification is wrongul illegal null and wold and is not

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5. The 6 The 7.00 8. Name

binding on the plaintiff-government. No order as to costs.

Costs of suit.

Plaintiff

Defendant

Stamp for plaint

20-00 Stamp for powers 1-25.

Do for power

o petitien

o for exhibits

Pleader fee on Rs. 30,000/-

No certificate fee filed.

Pleader fee on Rs. 30,000/- as fixed by

the court

100-Substance for wintess

Substance for witness

Commissioner fee

Commissioner fee

Miscellaneous

Claim

Service of process

Plaint presentes on the 15-4-1971.

Miscellaneous attacogate for to year and no gather that attact

in the presence of Sh. P.K.Jaitely Advocatecounsel for the plaintiff Given under my hand and the seal of court this 31st day of January,1974.

Sd/- N.C.Kechhar neitsetise to secret is decree for deligible Delhiro ei ti

is hereby passed in favour of the plaintiff against the dein and to the

effect that the property in elspute is the property of the Union of Irdis and th

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